Vol. 239
No. 3

Wednesday
27 April, 2016
7 Vaisakha, 1938 (Saka)

सत्यमेव जयते

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

CONTENTS

Papers laid on the Table (pages 1-3)

Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare — *Presented* (pages 3-4)

Report of the Department-related Parliamentary Standing Committee on Home Affairs — *Presented* (page 4)

Reports of the Department-related Parliamentary Standing Committee on Human Resource Development — *Presented* (page 4)

Report of the Department-related Parliamentary Standing Committee on Agriculture — *Laid on the Table* (pages 4-5)

Report of the Department-related Parliamentary Standing Committee on Energy — *Laid on the Table* (page 5)

Report of the Committee on Welfare of Scheduled Castes and Scheduled Tribes — *Laid on the Table* (page 5)

Motion for Appointment of Members to Select Committee of Rajya Sabha on the Prevention of Corruption (Amendment) Bill, 2013— *Adopted* (page 5)

[P.T.O.

©

RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE : ₹ **100.00**

Re. Issue about raising of M.Ps Salary and Allowance (pages 6-7)

Re. Reported deal between Prime Minister of India and Prime Minister of Italy (pages 7-10)

Re. Disclosure of names of blackmoney holders in Panama (pages 10-14)

Oral Answers to Questions (pages 14-41)

Written Answers to Starred Questions (pages 41-55)

Written Answers to Unstarred Questions (pages 55-357)

Message from Lok Sabha — *Reported*

The Appropriation (Railways) No. 2 Bill, 2016 — *Laid on the Table* (pages 358-362)

Short Duration Discussion —

Serious situation arising out of prevailing drought and heat wave conditions and resultant water crisis in country — *Discussion Concluded* (pages 362-451)

Government Bills —

The Appropriation Acts (Repeal) Bill, 2015 — *Passed* (pages 451-459)

The Repealing and Amending (Third) Bill, 2015 — *Passed* (pages 451-459)

Re. Request to take up the Bill related to SCs (pages 459-460)

Special Mentions —

Demand to take necessary action to protect jail officials from fake complaints made by prisoners (pages 460-461)

Demand to give adequate powers to the National Commission for Minorities — *Laid on the Table* (pages 461-462)

Demand to take immediate steps for restructuring of Brahmaputra Board and constitution of Brahmaputra River Basin Authority (page 462)

Demand to give free financial assistance to farmers for rainwater harvesting and providing them water for irrigation and drinking (pages 462-463)

Concern over weakening foreign policy due to recent developments (pages 463-464)

Website : http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Wednesday, the 27th April, 2016/7th Vaisakha, 1938 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Hon. Deputy Chairman, Sir, I wish to raise an issue here. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay, hon. LoP, I would allow you but after this. ...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, हमारा भी एक मैटर है। हमने उसका नोटिस दिया है।

DR. SUBRAMANIAN SWAMY (Nominated): Sir, I have also given notice. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I have also given notice. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let me dispose this of. ...(*Interruptions*)... Papers laid on the Table. ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY: Sir, I have given notice on the... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. You have given notice. ...(*Interruptions*)... Let me dispose this of. ...(*Interruptions*)...

I. Report and Accounts (2014-15) of the Employees Provident Fund Organisation, New Delhi and related papers

II. Financial Estimates and Performance Budget (2016-17) of the ESIC, New Delhi

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

I. (a) Sixty-second Annual Report of the Employees Provident Fund Organisation, New Delhi, for the year 2014-15.

(b) Annual Accounts of the Employees Provident Fund Organisation, New Delhi, for the year 2014-15, and the Audit Report thereon.

(c) Statements giving reasons for the delay in laying the papers mentioned at (i) (a) and (b) above.

[Placed in Library. *See* No. L.T. 4525/16/16]

II. Financial Estimates and Performance Budget of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2016-17.

[Placed in Library. *See* No. L.T. 4524/16/16]

Outcome Budget (2016-17) in respect of the Ministry of Youth Affairs and Sports

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): Sir, I lay on the Table, a copy (in English and Hindi) of the Outcome Budget for the year 2016-17, in respect of the Ministry of Youth Affairs and Sports.

[Placed in Library. *See* No. L.T. 4535/16/16]

I. Notifications of the Ministry of Commerce and Industry

II. Report and Accounts (2014-15) of the Gem and Jewellery Export Promotion Council, Mumbai and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), under sub-section (2H) of Section 29 B of the Industries (Development and Regulation) Act, 1951:—

(1) S.O. 150 (E), dated the 18th January, 2016, amending Notification No. S.O. 2877 (E), dated the 10th November, 2014, to insert certain entry in the original Notification.

[Placed in Library. *See* No. L.T. 4527/16/16]

(2) S.O. 447 (E), dated the 11th February, 2016, publishing the Newsprint Control (Amendment) Order, 2016.

[Placed in Library. *See* No. L.T. 4526/16/16]

II. A copy each (in English and Hindi) of the following papers:—

(a) Forty-ninth Annual Report and Accounts of the Gem and Jewellery Export Promotion Council (GJEPC), Mumbai, for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 4604/16/16]

Report and Accounts (2014-15) of CIBS, Leh-Ladakh, Jammu and Kashmir and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the Central Institute of Buddhist Studies (CIBS), Leh-Ladakh, Jammu and Kashmir, for the year 2014-15.

(b) Annual Accounts of the Central Institute of Buddhist Studies (CIBS), Leh-Ladakh, Jammu and Kashmir, for the year 2014-15, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. *See* No. L.T. 4528/16/16]

Notifications of Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 966 (E), dated the 14th December, 2015, publishing the Foreign Contribution (Regulation) Amendment Rules, 2015, under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

[Placed in Library. *See* No. L.T. 4650/16/16]

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 189 (E), dated the 23rd February, 2016, publishing the Central Industrial Security Force, Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2015, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. *See* No. L.T. 4651/16/16]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, I present a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Health and Family Welfare:—

(i) 93rd Report on Demands for Grants (2016-17) of the Department of Health and Family Welfare; and

(ii) 94th Report on Demands for Grants (2016-17) of the Department of Health Research.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI K. RAHMAN KHAN (Karnataka): Sir, I present the One Hundred and Ninety Sixth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs on the Demands for Grants (2016-17) of the Ministry of Development of North Eastern Region.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

डा. सत्यनारायण जटिया (मध्य प्रदेश): महोदय, मैं विभाग संबंधित मानव संसाधन विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूं:

(i) 276th Report on Action Taken by the Government on Recommendations/ Observations contained in the 267th Report on Demands for Grants (2015-16) of the Department of School Education and Literacy;

(ii) 277th Report on Demands for Grants 2016-17 of the Ministry of Youth Affairs and Sports;

(iii) 278th Report on Demands for Grants 2016-17 of the Ministry of Women and Child Development;

(iv) 279th Report on Demands for Grants 2016-17 of the Department of Higher Education; and

(v) 280th Report on Demands for Grants 2016-17 of the Department of School Education and Literacy.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

श्री विनय कटियार (उत्तर प्रदेश): महोदय, मैं कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) से संबंधित "राजेंद्र केंद्रीय कृषि विश्वविद्यालय विधेयक, 2015" के

संबंध में विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति (2015-16) के बाईसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI V. P. SINGH BADNORE (Rajasthan): Sir, I lay on the Table, a copy (in English and Hindi) of the Fourteenth Report of the Department-related Parliamentary Standing Committee on Energy on 'Evaluation of Role, Performance and Functioning of the Power Exchanges'.

REPORT OF THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I lay on the Table, a copy (in English and Hindi) of the Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Role of Educational Institutions including Universities, Technical, Medical and Engineering in socio-economic development of SCs and STs - Implementation of reservation policy in Jawaharlal Nehru University pertaining to the Ministry of Human Resource Development (Department of Higher Education).

MOTION FOR APPOINTMENT OF MEMBERS TO SELECT COMMITTEE OF RAJYA SABHA ON THE PREVENTION OF CORRUPTION (AMENDMENT) BILL, 2013

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I move:—

> "That this House do appoint Shri Avinash Pande, Shri C. P. Narayanan and Shri Naresh Gujral to the Select Committee to examine the Prevention of Corruption (Amendment) Bill, 2013 in the vacancies caused by the retirements of Shri Mani Shankar Aiyar, Shri K. N. Balagopal and Shri Naresh Gujral."

The question was put and the motion was adopted.

RE. ISSUE ABOUT RAISING OF M.Ps SALARY AND ALLOWANCE

श्री नरेश अग्रवालः सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What is the point of order? ...(*Interruptions*)...

श्री नरेश अग्रवालः सर, हमारा जो मसला है, वह सारे एमपीज़ से जुड़ा हुआ है। श्रीमन्, एमपीज़ होने के नाते हमें वेतन-भत्ते मिलते हैं। एक पार्लियामेंटरी कमेटी बनी, जो एमपीज़ के वेतन-भत्ते के संबंध में रिपोर्ट देती है। उस कमेटी की रिपोर्ट विभिन्न तरीके से आ चुकी है, लेकिन मीडिया के डर से सरकार उसको दबाए हुए है। एमपीज़ के अच्छे आचरण के बाद भी उनके जो वेतन-भत्ते हैं, उन पर पुनर्विचार नहीं किया गया। बहुत से एमपीज़ इस पर बोलने का साहस नहीं कर रहे हैं। ...(**व्यवधान**)... बहुत से एमपीज़ नेताओं के दबाव में नहीं बोल रहे हैं, लेकिन चाहते सब हैं। ...(**व्यवधान**)... मेरा यह कहना है कि इस संबंध में समिति ने जो रिपोर्ट दी है, उस रिपोर्ट को सरकार स्वीकार कर रही है या नहीं कर रही है? उस पर सरकार विचार कर रही है या नहीं कर रही है? सरकार उसको दबा कर बैठी है। श्रीमन्, यह एमपीज़ से जुड़ा हुआ मामला है। हमसे चाहें कि हम तीन घर मेंटेन करें, लेकिन इस वेतन-भत्ते पर एमपीज़ के लिए मेंटेन करना संभव नहीं है। मैं इस बात को इसलिए उठा रहा हूँ, क्योंकि हम लोगों का यह कर्त्तव्य है और मैं चाहूंगा कि नेता, सदन यह डर छोड़ दें कि मीडिया क्या कह रहा है? मीडिया वाले कितनी तनख्वाह पा रहे हैं, इसको कोई नहीं लिख रहा है। सेवन्थ पे कमिशन की रिपोर्ट आ गई, कौन कितना पा रहा है? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Naresh*ji*, the basic question here is: Should the MPs themselves decide their own salary? That is the basic question. ...(*Interruptions*)...

SHRI NARESH AGRAWAL: The Committee has given the report. ...(*Interruptions*)... सदैव कमेटी की रिपोर्ट आई और उस रिपोर्ट के आधार पर सरकार ने निर्णय लिया। श्रीमन्, जब कमेटी की रिपोर्ट आ चुकी है, आदित्य योगी की अध्यक्षता में बनी कमेटी ने इस संबंध में अपनी रिपोर्ट दी है। मैं यह जानना चाह रहा हूँ कि नेता, सदन उस रिपोर्ट पर विचार कर रहे हैं या नहीं कर रहे हैं? इस संबंध में कम से कम एमपीज़ को बता देना चाहिए। ...(**व्यवधान**)... इनको मीडिया से नहीं डरना चाहिए। मीडिया के संपादक कितनी तनख्वाह पा रहे हैं, कौन कितना पा रहा है, इससे डरना नहीं चाहिए। अगर यह डर बना रहा कि इस पर मीडिया ट्रायल हो जाएगा, तो क्या होगा? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: All right. ...(*Interruptions*)... All right. ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY (Nominated): Sir, I have given a notice. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will call everybody. ...(*Interruptions*)... your notice is there. I will go by the notice. ...(*Interruptions*)... Hon. LOP to speak. ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY: Sir, I have given a notice. ...(*Interruptions*)...

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, listen to hon. LOP. ...(*Interruptions*)...

SHRI NARENDRA BUDANIA (Rajasthan): Sir ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You sit down. ...(*Interruptions*)... I know what to do; you needn't teach me. ...(*Interruptions*)... If I need lesson, I will come to you. ...(*Interruptions*)...

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): सर, इससे पहले कि मैं अपनी बात कहूं ...(**व्यवधान**)...

†**قائد حزب اختالف (جناب غالم نبی آزاد):** سر، اس سے پہلے کہ ںیم اپنی بات کہوں ---(**مداخلت**)---

DR. SUBRAMANIAN SWAMY: Sir, I have given a notice. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will call you. ...(*Interruptions*)... Mr. Subramanian Swamy, your notice under Rule 267 is there. I have taken cognizance of that. I will call you. Please sit down. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: Sir, before I start my points, I support my friend from the opposition. मैं खास करके एमपीज़ के आचरण पर पूरा सपोर्ट करता हूँ और महंगाई के वक्त में सबके साथ एमपीज़ भी उसी केटेगरी में हैं। इन्होंने ठीक कहा है कि हम मीडिया से डरते हैं। मेरा यह कहना है कि इलेक्ट्रॉनिक मीडिया में जो एडिटर्स हैं, उनका वन-फोर्थ भी एमपीज़ के लिए चलेगा। ...(**व्यवधान**)...

†**جناب غلام نبی آزاد :** Sir, before I start my points, I support my friend from the opposition. سر میں خاص کرکے ایم پیز کے آچرن پر پورا سپورٹ کرتا ہوں اور مہنگائی کے وقت میں سب کے ساتھ ایم پیز بھی اسی کٹیگری میں ہیں۔ انہوں نے ٹھیک کہا ہے کہ ہم میڈیا سے ڈرتے ہیں۔ میرا یہ کہنا ہے کہ الیکٹرانک میڈیا میں جو ایڈیٹرس ہیں، ان کا ون-فورتھ بھی ایم پیز کے لئے چلے گا ---(مداخلت)---

श्री सत्यव्रत चतुर्वेदी (मध्य प्रदेश): इनसे एक चीज पूछ ली जाए कि इन्होंने तीन घरों का जिक्र किया है, दो तो समझ में आते हैं, लेकिन तीसरा कौन सा है? ...(**व्यवधान**)...

श्री उपसभापति: चतुर्वेदी जी, कृपया आप बैठिए। ...(**व्यवधान**)... What is your point? ...(*Interruptions*)... जल्दी कीजिए। ...(**व्यवधान**)...

RE. REPORTED DEAL BETWEEN PRIME MINISTER OF INDIA AND PRIME MINISTER OF ITALY

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I will take three minutes. There has been a lot of discussion going on since yesterday, both in electronic media and in print media, and it has also been widely reported. In

† Transliteration in Urdu script.

this regard, I would like to ask three simple questions. Sir, my question number one from the Government is based on the news published by a well-reputed newspaper 'The Hindu'. It says, "Modi offered to free marines for information on Gandhi family". Sir, it is today's Hindu, and I quote, "The Augusta Westland helicopter deal middleman, James Christian Michel, stood by his sensational submission made to an international court that the Indian Prime Minister had attempted to cut a deal on the Italian marines issue with his Italian counterpart at a brush-by meeting at the U.N. in September, 2015. According to him, Mr. Modi had offered a deal to free the two Italian marines, on trial for killing Indian fishermen, in exchange for information against the Gandhi family. Not only did the meeting take place, it went on so long that they had to reschedule other meetings."

Sir, two things have happened after this deal was struck between the Prime Minister of India and the Prime Minister of Italy. Number one is that the pronouncement of the judgment has come from that side, and subsequently, now, the Indian Government is allowing the Italian marines to return home. That means, the deal has been struck. So, I would like to know from the Government whether such meeting has taken place between...(*Interruptions*)... Let me complete. आप लोग मुझे बोलने दें। I Don't disturb me. So, I would like to know from the Government whether this meeting took place between the two Prime Ministers and whether the deal was struck between the two Prime Ministers.

Sir, in this regard, I would like to tell you that in 2013, once the reports of the wrongdoings and allegations of corrupt practices surfaced with regard to Augusta Westland helicopters, the UPA Government took the following actions. First, it directed the CBI and the Enforcement Directorate to proceed against this entire issue of corruption. Secondly, it cancelled the deal. Thirdly, the Government of India, through the court — we went to the Italian court — got the entire bank guarantee money back. We recovered the total advance money. Three helicopters had already come. So, we did not give them back. This is the most important thing. Then, the fourth and the last, we blacklisted the Augusta Westland company.

So, I would like to ask this question from the Government. A company, Augusta Westland company, which was blacklisted by the UPA Government, why did Modi Government allow this blacklisted company to take part in 'Make in India'? ...(*Interruptions*)... Sir, then, I would like to ask the third and the last question from this Government. Again, as reported by Mr. James in today's Hindu newspaper that he had written to the hon. Prime Minister of India that he was willing to reveal all the facts whatsoever in this regard, why did the Prime Minister of India did not respond to Mr. James Michel?

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, an hon. Member from this side had given a notice, but an explanation in the form of a *peshbandi* explanation has come in advance even before the notice has been taken up. ...(*Interruptions*)... Sir, let me categorically say that the report in the newspaper, cited by the hon. Leader of the Opposition with regard to the alleged meeting of the Indian Prime Minister and the Italian Prime Minister and the deal struck, is false and untrue in its entirety. ...(*Interruptions*)... No such meeting at all has been held, and, therefore, that report which was intended to provide, to my friends on the other side, a possible basis of their defence does not exist. ...(*Interruptions*)...

Secondly, Sir, the principal issue ...(*Interruptions*)... Sir, the principal issue is that there was a defence transaction. In the defence transaction, there is alleged to have been a bribe payment. The bribe giver has been convicted. The identity of the bribe-taker has to be established. The bribe-giver, at the time when the conspiracy was being executed, has made some written admissions. The relevance of those admissions is to be examined by the investigating agencies and appropriate action is to be taken. The investigation in this case is at an advanced stage but now that you have allowed the hon. Leader of the Opposition to anticipate an argument and start a defence, please allow the hon. Member who has given the notice in this regard. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will call you. ...(*Interruptions*)... I have the notice. Every notice... (*Interruptions*)... No, no. Please.

SHRI ANAND SHARMA (Rajasthan): Before that, ...(*Interruptions*)... Sir, I have also ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will go by notice. ...(*Interruptions*)...

श्री शरद यादव (बिहार): उपसभापति महोदय, हमें भी बोलने का मौका दीजिए। **...(व्यवधान)...**

श्री उपसभापतिः शरद जी, आपका नाम भी है। मैं आपको भी बुलाऊंगा। **...(व्यवधान)...**

SHRI ANAND SHARMA: Sir, Shri A. K. Antony was the Defence Minister. ...(*Interruptions*)... He should also be... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I think, after Mr. Subramanian Swamy. ...(*Interruptions*)... Because he is going to raise it. ...(*Interruptions*)... Please listen.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, you have to listen to Mr. Subramanian Swamy. ...(*Interruptions*)...

SHRI ANAND SHARMA: Sir, he has given a notice. ...(*Interruptions*)... Please hear him. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I told you... ...(*Interruptions*)... See, I will go by procedure. आप बैठ जाइए। **...(व्यवधान)...** आपका नाम भी इसमें है। मैं आपको बुलाऊंगा। **...(व्यवधान)...** आप सुनिए। मैं आपको बुलाऊंगा। **...(व्यवधान)...** आप बैठ जाइए। **...(व्यवधान)...** आप बैठ जाइए। **...(व्यवधान)...**

SHRI PALVAI GOVARDHAN REDDY (Telangana): The then Defence Minister should be allowed to speak. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(*Interruptions*)... Now, listen to me. Please. ...(*Interruptions*)... I have five Notices under Rule 267. I will call one-by-one. First is Shri Naresh Agrawal; second is Dr. Subramanian Swamy, then, Shri Sukhendu Sekhar Roy, Shri Sharad Yadav and Shri Pramod Tiwari. These are the notices. I will call one-by-one. But, please speak within three minutes, not more than three minutes. ...(*Interruptions*)... No, no. ...(*Interruptions*)... Only three minutes. ...(*Interruptions*)... No, no. Only three minutes.

SHRI ANAND SHARMA: Sir, the Leader of the House has not replied to what the Leader of the Opposition asked. ...(*Interruptions*)... Was the contract cancelled? ...(*Interruptions*)... Why are you not answering to that? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(*Interruptions*)... See, in case of the Leader of the Opposition and the Leader of the House, it is a different thing. But for all others, it is three minutes time. Now, Shri Naresh Agrawal, please take three minutes only, not more than that. ...(*Interruptions*)... First of all, you should know that Rule 267 is to suspend a rule. There is no rule for Zero Hour. There is nothing to suspend here. Yet, I am allowing three minutes. ...(*Interruptions*)... Yes, if you are mentioned, then, yes...

SHRI A. K. ANTONY (Kerala): Sir, after Mr. Swamy, I must get heard. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Yes, yes. ...(*Interruptions*)... You have a right to speak. ...(*Interruptions*)...

SHRI A. K. ANTONY: Sir, I will reply to him. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Yes, yes. Please. Now, Shri Naresh Agrawal.

RE. DISCLOSURE OF NAMES OF BLACKMONEY HOLDERS IN PANAMA

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभापति जी, तमाम मीडिया में इस प्रकार की खबरें आयीं कि करीब दो करोड़ कम्पनियां पनामा में बनायी गयीं और इस देश का काला धन

उन कम्पनियों के माध्यम से पनामा में जमा किया गया। पनामा और इंडिया की सरकार में एक ट्रीटी हुई। उस ट्रीटी के अनुसार जो कम्पनियां बनेंगी, अगर उनका हैडक्वार्टर इंडिया में होगा, तो टैक्स इंडिया के हिसाब से पड़ेगा, अगर उनका हैडक्वार्टर पनामा में होगा, तो पनामा के हिसाब से पड़ेगा। उस हिसाब से कम्पनियों का हैडक्वार्टर पनामा में दिखाकर तमाम पैसा जमा किया गया और पनामा की सरकार ने एक और ऐक्ट बनाया, उनका अपना एक नियम है कि कम्पनी का कौन ओनर होगा, इसको वह डिस्क्लोज़ नहीं करेगी।

श्रीमन्, बहुत रुपया हिन्दुस्तान से गया, वहां पर टैक्स pay हुआ और टैक्स पेमेंट के बाद वह रुपया फॉरेन एफ.डी.आई. के माध्यम से हिन्दुस्तान में फिर वापस आया। करीब 2 करोड़ रुपए की एक कम्पनी बनी। अगर हमने एक करोड़ रुपया हिन्दुस्तान से पनामा में भेज दिया, तो वहां पर इसके ऊपर 5 per cent tax है। इस प्रकार पांच लाख रुपया tax देकर 95 लाख रुपया नम्बर एक का हो गया। यदि हम हिन्दुस्तान में यही पैसा show करते तो 30 per cent tax का 30 लाख देना पड़ता और 70 लाख ही रह जाता। जो रुपया हिन्दुस्तान से विदेश में गया, इस रुपए को भेजने में बहुत बड़े-बड़े लोग शामिल थे। श्रीमन्, यह मामला लीक हुआ और इसके बारे में सरकार के पास खबर भी आई। इससे संबंधित सभी नाम सरकार के पास हैं। आज पूरा देश यह जानना चाहता है कि जिन 500 लोगों का नाम लिस्ट में आया है, वे हिन्दुस्तान के कौन लोग हैं? ...(**व्यवधान**)... इतना बड़ा घोटाला हो गया और सरकार कहती है कि हम कालेधन के ऊपर रोक लगाएंगे। जो सरकार कहती है कि हम कालेधन के ऊपर रोक लगाएंगे, जो सरकार कालेधन के नाम पर चुनाव जीती, वह विदेश से एक भी पैसा कालेधन का नहीं लाई। श्रीमन्, इन्होंने कालेधन के लिए एक नीति घोषित की। मैंने एक दिन वित्त मंत्री जी से पूछा कि वित्त मंत्री जी, इस नीति के तहत कालेधन का कितना रुपया वापस हिन्दुस्तान में आया? इन्होंने कहा कि हम जो काला धन वापस लाएंगे, disclosure will be voluntary. तो उन्होंने कहा कि हम इतने per cent tax ले लेंगे। इससे मात्र 5 हजार करोड़ रुपया ही आया, जबकि यह मानना है कि हिन्दुस्तान में मौजूदा समय में जितनी नम्बर एक की करेंसी है, उससे कम से कम तीन गुना काला धन विदेश में है। आप विदेश से कालेधन का एक भी पैसा नहीं ला पाए, बल्कि आपने पनामा के माध्यम से, पनामा ही नहीं और भी, मॉरिशस भी इसका बहुत बड़ा अड्डा था, दुबई भी इसका बहुत बड़ा अड्डा था, सिंगापुर भी बहुत बड़ा अड्डा था। वहां से गवर्नमेंट ने treaty तोड़ी, लेकिन अभी भी वहां treaty रह गई। एक बहुत बड़ा रैकेट हुआ और हिन्दुस्तान का काला धन सफेद हुआ, जो आपकी शह पर हुआ। आप इसके भागीदार हैं। यदि आप इसके भागीदार नहीं हैं, तो फिर नाम क्यों नहीं बताते? मैं तो यह चाहूंगा कि आज ही सदन में नाम disclose कर दीजिए कि वे कौन लोग हैं और उनके खिलाफ आप क्या कार्रवाई कर रहे हैं? कुछ लोगों को income tax का नोटिस दे दिया गया, income tax रफा-दफा कर देंगे, income tax के नोटिस से क्या होता है?

श्रीमन्, इतना बड़ा घोटाला हो गया, जिसको सरकार जानबूझकर दबाए बैठी है। आप विपक्ष पर 'अगस्टा' आदि के नाम पर आरोप तो लगा देते हैं, लेकिन आपके ऊपर तो सीधा-सीधा आरोप है। जब इस सदन के एक सदस्य विदेश भागे, उनको भगाने में भी आपका पूरा-पूरा संरक्षण रहा है। मैं इसको कहने में कोई चूक नहीं करता हूं कि आपका पूरा संरक्षण था। अब आपने इस मामले को एथिक्स कमेटी को दे दिया है, जबकि मेरा यह मानना है कि यह एथिक्स कमेटी का jurisdiction नहीं है। एथिक्स कमेटी यह नहीं देख सकती कि हम व्यापार में घाटा उठा रहे हैं ...(**समय की घंटी**)... व्यापार में पैसा लिया है ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Okay; all right, all right.

श्री नरेश अग्रवालः मैं चाहता हूं कि इस डील पर सरकार उस लिस्ट को उजागर करे। दूसरे, सदन की कार्यवाही रोक कर, इसके ऊपर चर्चा कराई जाए। श्रीमन् यह एक बहुत बड़ा घोटाला है, इसलिए इस पर चर्चा कराई जाए, ताकि मालूम हो सके कि इसमें कौन-कौन लोग हैं?

MR. DEPUTY CHAIRMAN: That's okay. It is over.

DR. SUBRAMANIAN SWAMY (Nominated): Mr. Deputy Chairman, Sir, he took five minutes. So, you will give me five minutes. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, no; he took only three minutes. ...(*Interruptions*)... Only three minutes. ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY: Now, before coming to my notice, it was touching to see the Leader of the Opposition relying on Mr. Michel for what he said orally. But the High Court of Italy has recorded a letter written by Mr. Michel stating that * is the main ...(*Interruptions*)...

SHRI ANAND SHARMA (Rajasthan): Sir, has he given ...(*Interruptions*)... I have a point of order. ...(*Interruptions*)... I have a point of order. ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, **...(व्यवधान)...** घूस देने वाला जेल में है। **...(व्यवधान)...** ये सुनना नहीं चाहते हैं। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Please, please. ..(*Interruptions*)..

श्री मुख्तार अब्बास नक़वीः जो भी सच्चाई नजर आएगी **...(व्यवधान)...** उसमें बहुत से चेहरे बेनकाब होंगे। **...(व्यवधान)...** घूस देने वाला जेल में है। **...(व्यवधान)...** घूस लेने वाला भी जेल में है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: No, please. ...(*Interruptions*)... No, please. ...(*Interruptions*)... The House is adjourned for ten minutes. ...(*Interruptions*)... Adjourned for ten minutes.

The House then adjourned at twenty-five minutes past eleven of the clock.

The House re-assembled at thirty-five minutes past eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, I have a point of order. ...(*Interruptions*)...

---

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Mr. Subramanian Swamy ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Mr. Azad, you ask them to sit down. ...(*Interruptions*)... Why are you doing it? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Ask them to sit down. ...(*Interruptions*)... Mr. Subramanian Swamy...(*Interruptions*)... Why don't you allow me to say something? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Why don't you allow the Chair to say something? ...(*Interruptions*)... Why don't you allow the Chair to say something? ...(*Interruptions*)... Mr. Subramanian Swamy, it is your first day now. But you had been a Member of this House for a long time, I remember in the 70s. ...(*Interruptions*)... Please. ...(*Interruptions*)... You know that the name of the Member of the other House, who cannot come here to defend, should not be taken here. ...(*Interruptions*)... Please. ...(*Interruptions*)... Being it your first day, I am not admonishing you, but I am saying that you don't repeat it. The name of the Member of the other House that you mentioned is expunged. ...(*Interruptions*)... Now you continue, please. ...(*Interruptions*)... Please go back. ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, यह ऑनरेबल मेम्बर के rights पर हमला है। **...(व्यवधान)...** सर, यह अराजकता है। **...(व्यवधान)...** सर, यह ठीक नहीं है। **...(व्यवधान)...** यह मेम्बर के अधिकारों के ऊपर हमला है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: I have expunged the name. ...(*Interruptions*)... I have expunged the name. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वी: सर, यह तरीका ठीक नहीं है। **...(व्यवधान)...** सर, यह क्या हो रहा है? **...(व्यवधान)...** सर, आपने जो रूलिंग दी है, ऑनरेबल मेम्बर उसका सम्मान करते हैं, लेकिन आप मेम्बर को बोलने नहीं देंगे **...(व्यवधान)...** तो यह अन्याय हो नहीं सकता। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: I have expunged the name. ...(*Interruptions*)... You go back. ...(*Interruptions*)... I have expunged the name. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वी: सर, यह मेम्बर के rights पर हमला है। **...(व्यवधान)...** चाहे बोफोर्स हो, चाहे अगस्ता हो, **...(व्यवधान)...** क्यों हो जाता है? **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Hon. Members, I have expunged the name. ...(*Interruptions*)... Why don't you go back? ...(*Interruptions*)... You please go back. ...(*Interruptions*)... Please go back to your seat. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वी: सर, इस पर चर्चा होनी चाहिए। **...(व्यवधान)...** मि. अन्तोनी भी जवाब देना चाहते हैं। **...(व्यवधान)...** वे जवाब दें, हम तैयार हैं। **...(व्यवधान)...** लेकिन ऐसे disturbance से नहीं होगा। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: The House is adjourned up to 1200 hours.

The House then adjourned at thirty-nine minutes past eleven of the clock.

The House re-assembled at twelve of the clock,
MR. CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS

Residential tribal schools

*31. SHRI HUSAIN DALWAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the State-wise number of residential tribal schools and Government run 'ashram shalas' in tribal areas across India;

(b) the State-wise details of amount allocated for running these schools during last three years and the amount actually spent;

(c) the mechanism for awarding contracts to provide food to children studying in these schools;

(d) whether the Ministry has taken cognizance of the fact that 793 children died across Maharashtra in these schools between 2001 and 2013. If so, the details for such deaths from other States also; and

(e) the steps taken by the Ministry to address this issue?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) 4,614 residential tribal schools are functional as on date. State wise details are given in the Statement-I (*See* below).

(b) Ministry of Tribal Affairs does not fund running cost of Ashram Schools. However, it provides funds for recurring expenses @ ₹ 42,000/- per student per annum for EMRSs. State-wise details of EMRS recurring cost given in the Statement-II (*See* below).

(c) State Governments are authorized for management of schools. Mechanism differs across states as to award of contracts for food like tender process, provision by schools management committee/field level Government official and so on.

(d) Yes, Sir. State-wise details are as follow:

States	Period	Number of deaths
Maharashtra	2000-01 to 2015-16	1077
Odisha	2010-11 to 2014-15	133
Telangana	2014-15 to 2015-16	26
Andhra Pradesh	2000-01 to 2013-14	14
Gujarat	2001-01 to 2012-13	10
TOTAL	--	1260

Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Rajasthan, Sikkim, Tamil Nadu, Uttarakhand, Uttar Pradesh and Daman and Diu have reported no such deaths.

No report has been received from States of Chhattisgarh, Jammu and Kashmir, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, West Bengal, Andaman and Nicobar Islands and Lakshadweep.

(e) Ministry issued advisory to States on 31.7.15 for ensuring engagement of trained lady health workers as Wardens/Assistant Wardens in girls' hostels, Promotion of traditional food (minor millets and greens) in schools meals for nutritional security, functional girls' toilets within the hostel building for safety.

Statement-I

State-wise list of Ashram/Residential Schools

Sl. No.	States	Funded by Ministry of Tribal Affairs		Funded by States/UTs	Total
		EMRS Functional	Ashram Schools	Ashram Schools	
1	2	3	4	5	6
1.	Andhra Pradesh	04	180	136	320
2.	Arunachal Pradesh	01	0	0	1
3.	Assam	0	3	0	3
4.	Bihar	0	0	0	0
5.	Chhattisgarh	12	157	1058	1227
6.	Gujarat	22	164	0	186
7.	Goa	0	1	0	1

1	2	3	4	5	6
8.	Himachal Pradesh	01	0	0	1
9.	Jammu and Kashmir	0	0	0	0
10.	Jharkhand	04	11	83	98
11.	Karnataka	04	28	5	37
12.	Kerala	02	11	0	13
13.	Madhya Pradesh	25	405	784	1214
14.	Maharashtra	08	95	463	566
15.	Manipur	02	0	5	7
16.	Mizoram	01	0	0	1
17.	Nagaland	03	0	0	3
18.	Odisha	14	97	684	795
19.	Rajasthan	09	9	10	28
20.	Sikkim	02	1	0	3
21.	Tamil Nadu	02	0	0	2
22.	Telangana	07	-	-	7
23.	Tripura	04	24	29	57
24.	Uttar Pradesh	02	7	5	14
25.	Uttarakhand	01	12	10	23
26.	West Bengal	07	0	0	7
	TOTAL	137*	1205	3272	4614

* 90 EMRS have been sanctioned and yet to be commissioned.

Statement-II

Recurring grant for EMRSs made during last three years

(₹ in lakhs)

Sl.No.	States	2013-14	2014-15	2015-16
1.	Andhra Pradesh	0.00	1260.00	680.00
2.	Arunachal Pradesh	47.40	50.40	100.80
3.	Assam	0.00	0.00	0.00
4.	Bihar	0.00	0.00	0.00
5.	Chhattisgarh	1494.11	4126.24	1568.27

Sl.No.	States	2013-14	2014-15	2015-16
6.	Goa	0.00	0.00	0.00
7.	Gujarat	2083.20	2503.62	3168.90
8.	Himachal Pradesh	78.12	95.00	88.20
9.	Jammu and Kashmir	0.00	0.00	200.00
10.	Jharkhand	498.54	504.00	504.00
11.	Karnataka	400.00	680.40	1000.00
12.	Kerala	80.00	388.50	350.00
13.	Madhya Pradesh	2562.84	3290.80	3008.88
14.	Maharashtra	805.60	916.96	1083.60
15.	Manipur	0.00	0.00	75.00
16.	Meghalaya	0.00	0.00	0.00
17.	Mizoram	84.00	100.00	345.45
18.	Nagaland	150.00	200.34	200.34
19.	Odisha	2300.76	2683.29	2142.00
20.	Rajasthan	1230.60	1381.80	1381.80
21.	Sikkim	284.00	320.30	300.00
22.	Tamil Nadu	705.60	264.00	352.80
23.	Telangana	0.00	2520.00	1272.00
24.	Tripura	682.92	655.20	0.00
25.	Uttar Pradesh	0.00	195.44	208.70
26.	Uttarakhand	75.60	126.00	151.20
27.	West Bengal	870.24	1049.16	1049.16
	TOTAL	14433.53	23311.45	19231.10

MR. CHAIRMAN: Question No. 31. ...(*Interruptions*)... Shri Dalwai. ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY: Mr. Chairman, Sir, I was speaking. ...(*Interruptions*)...

MR. CHAIRMAN: This is Question Hour. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... This is Question Hour. Only questions will be taken up. ...(*Interruptions*)... Question Hour is Question Hour. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD : Sir, we have a Question Hour. We are for Question Hour. ...(*Interruptions*)... He cannot speak unless he withdraws what he said. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)... No, no. ...(*Interruptions*)... I am not having that discussion here. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Dr. Swamy, this is Question Hour. We will take up the questions. ...(*Interruptions*)... Now, Mr. Dalwai. Please resume. ...(*Interruptions*)... No point of order in Question Hour. ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सभापति जी, आप सदन के संरक्षक हैं। हाउस में कोई भी माननीय सदस्य किसी अन्य सदस्य को धमकाए, यह तरीका ठीक नहीं है। यह हाउस का नियम नहीं है। चूंकि आप सदन के संरक्षक हैं, इसलिए आप ही माननीय सदस्यों का संरक्षण कीजिए।

श्री सभापतिः प्लीज, आप बैठ जाइए। मैं आप सबसे रिक्वेस्ट करता हूं कि क्वेश्चन ऑवर को चलने दीजिए। Let the question of Mr. Dalwai be answered. ...(*Interruptions*)...

श्री हुसैन दलवईः सर, मंत्री जी ने जो जवाब दिया है, उसमें उन्होंने कहा है कि per month हर स्टुडेंट के पीछे 42,000 रूपये दिए जाते हैं। मैं मंत्री जी को बताना चाहता हूं कि बहुत सारे स्कूलों में टीचर्स होते ही नहीं हैं, अगर होते हैं तो आते नहीं हैं। शासन के स्कूलों का रिजल्ट भी बहुत खराब रहता है और वहां उन्हें खाना भी ठीक नहीं मिलता है। महाराष्ट्र में इसके बारे में बहुत सारी कंप्लेंट्स आई हैं। क्या इसमें सुधार लाने के लिए सरकार कुछ कर रही है?

श्री जुएल उरांवः महोदय, हम ग्रांट देते हैं, लेकिन स्कूल चलाना और उसका एडमिनिस्ट्रेशन देखना स्टेट गवर्नमेंट का दायित्व है। बीच-बीच में हम लोग उसकी छानबीन और इंक्वायरी करते रहते हैं, उनका इंस्पेक्शन होता रहता है, लेकिन राज्य सरकार की यह ड्यूटी बनती है कि वह इनको ठीक से चलाए।

महोदय, जो Eklavya Model Residential School है, उसमें हमारा डायरेक्ट सुपरविज़न होता है, लेकिन बाकी के स्कूलों में स्टेट गवर्नमेंट का ही सुपरविज़न होता है। बीच-बीच में हम देखते रहते हैं और उसके अनुसार राज्य सरकार को हिदायत देते रहते हैं, साथ ही कमियों को ठीक करने के लिए निर्देश भी देते हैं।

श्री हुसैन दलवईः बीच-बीच में आप जो इंस्पेशन करते रहते हैं, उसमें क्या रिजल्ट निकला है, यदि आप यह बताएंगे तो ठीक रहेगा।

दूसरा, जिन स्कूलों को शासन चलाता है, वे अलग हैं, और जिन स्कूलों को प्राइवेट लोग चलाते हैं, वे अलग हैं। प्राइवेट लोगों को आप बहुत कम टीचर्स देते हैं। शासन के स्कूलों में, जहां जूनियर स्कूल को आप 12 टीचर्स देते हैं, वहीं प्राइवेट स्कूल को केवल 7 टीचर्स देते हैं। प्राइवेट स्कूलों में शिक्षक कम होते हैं, लेकिन फिर भी प्राइवेट स्कूलों के रिज्ल्ट्स ज्यादा अच्छे होते हैं, वहीं शासन जिन स्कूलों को चलाता है, उनके रिजल्ट्स comparatively खराब रहते हैं। प्राइवेट स्कूल्स को आप न तो साइंस लैब देते हैं, न लाइब्रेरी देते हैं और न ही स्पोर्टस टीचर देते हैं, जिसके कारण वहां स्पोर्टस की कोई ऐक्टिविटी नहीं चल पाती है। मैं जानना चाहता हूं कि क्या प्राइवेट स्कूल्स को बढ़ावा देने के लिए आप राज्यों को ज्यादा फंडिंग देंगे?

श्री जुएल उरांवः सर, मंत्रालय की स्कीम के हिसाब से उनको फंडिंग दी जाती है और बीच-बीच में इसको हम रिवाइज भी करते रहते हैं, जिसकी समय-समय पर एनाउंसमेंट की जाती है। स्टेट गवर्नमेंट के स्कूलों का जो रेट है, वह प्राइवेट एनजीओज के द्वारा चलने वाले स्कूलों से अलग है, यह बात मैं मानता हूं, लेकिन शुरू से ही इनमें डिस्पैरेटी चलती आई है। हालांकि इनको एक करने की डिमांड है, लेकिन अभी वह संभव नहीं है। आगे चलकर इस पर अवश्य विचार किया जा सकता है।

श्री संजीव कुमारः महोदय, झारखंड स्टेट में ट्राइबल्स की संख्या 32 प्रतिशत से ज्यादा है। क्या आपने कोई ऐसी कोई व्यवस्था बनाई है, जिससे झारखंड में ट्राइबल्स के जितने रेजिडेंशियल स्कूल्स हैं, उनकी संख्या एवं उनकी सुविधाओं को बढ़ाया जा सके?

श्री जुएल उरांवः सर, झारखंड स्टेट में कुल 37 रेजिडेंशियल स्कूल्स हैं। उनमें से 5 स्कूल्स स्टेट गवर्नमेंट चलाती है, 28 स्कूल्स एनजीओज़ द्वारा चलाए जाते हैं। और 4 जो रेजिडेंशियल स्कूल्स हैं, वे एकलव्य मॉडल रजिडेंशियल स्कूल्स हैं। वहां की राज्य सरकार जितनी डिमांड करती है, उसके हिसाब से हम सैंक्शन देते हैं। जहां ट्राइबल पॉपुलेशन कंसेंट्रेटेड हैं और जहां एजुकेशन की आवश्यकता है, वे इसकी डिमांड रखते हैं और उसके हिसाब से हम सैंक्शन देते हैं।

श्री मधुसूदन मिस्त्रीः सर, जनरली इसके अन्दर यह देखा गया है कि आदिवासी इलाकों में, जैसे गुजरात में 15 परसेंट से ज्यादा आदिवासी पॉपुलेशन है। ...(**व्यवधान**)... बहुत बड़े पैमाने पर ...(**व्यवधान**)...

एक माननीय सदस्यः सर, आवाज़ नहीं आ रही है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please speak into the mike.

श्री मधुसूदन मिस्त्रीः सर, अभी यह चालू नहीं किया गया है, मैं क्या करूं? ...(**व्यवधान**)...

सर, गुजरात के अन्दर 15 परसेंट से ज्यादा ट्राइबल पॉपुलेशन है और बड़े पैमाने पर वह आश्रमों की ओर चली जाती है। वहां इसके अन्दर दो चीजें देखी गई हैं। एक तो आदिवासी इलाकों में जो बच्चे आश्रम स्कूलों के अन्दर देखे गए हैं, उनके अन्दर malnutrition की समस्या ज्यादा से ज्यादा देखी गई है। दूसरा, उनके अन्दर जो एजुकेशन दी जाती है, उससे स्थिति ऐसी पैदा होती है कि मैथेमेटिक्स और अंग्रेजी, इन दो विषयों में वे लोग सबसे ज्यादा वीक होते हैं। इसकी वजह से जब वे आगे जाते हैं, तो ट्राइबल एरियाज़ के स्कूलों के अन्दर अंग्रेजी और मैथेमेटिक्स की पढ़ाई नहीं होने की वजह से आदिवासियों के लिए रिजर्वेशन वाली जितनी जॉब्स हैं, वे जॉब्स आगे नहीं भरी जाती, क्योंकि उन्हें अंग्रेजी की जानकारी नहीं होती और मैथेमेटिक्स की जानकारी भी नहीं होती है।

मंत्री जी, मैं आपसे यह जानना चाहता हूं कि आदिवासी इलाकों के अन्दर malnutrition को दूर करने और मैथेमेटिक्स और अंग्रेजी स्ट्रीम के साथ में पढ़ाने वाले स्कूल्स शुरू करने तथा उनका स्तर सुधारने के बारे में सरकार क्या करना चाहती है? क्योंकि अगर आप ऐसा नहीं करेंगे, तो जितनी भी ट्राइबल के लिए रिजर्वेशन कैटेगरी की सीट्स हैं, वे कभी भरी ही नहीं जा सकेंगी और ऐसे में जो वेकेंट सीट्स हैं, वे जनरल स्ट्रीम में कन्वर्ट कर दी जाती हैं और इसकी वजह से उनका जो कोटा है, वह घटता जाता है?

श्री जुएल उरांवः सर, malnutrition से उबरने के लिए उनको अच्छा खाना दिया जाए, इसके लिए हम लोग उनको डायरेक्शन देते हैं। दूसरा यह है कि ट्राइबल इलाकों में मैथेमेटिक्स और अंग्रेजी की पढ़ाई कम है। उसके लिए भी अगर वहां की राज्य सरकार हमसे कोचिंग के लिए एक्स्ट्रा गांट मांगेगी, तो उसको देने का भी प्रावधान है। नवोदय विद्यालय की तर्ज पर अभी जो एकलव्य मॉडल रेजिडेंशियल स्कूल शुरू किया गया है, इसके कारण जो वेकेंसी रहती थी, वह अब धीरे-धीरे कम होती जा रही है। वेकेंसीज़ कम हैं, थोड़ी फिल अप नहीं हो रही हैं, लेकिन फिर भी पहले जितना गैप था, उससे अभी कम हुआ है।

SHRI MADHUSUDAN MISTRY: The State Government and the Central Government are the same. ...(*Interruptions*)...

MR. CHAIRMAN: That is over now. ...(*Interruptions*)...

श्री मधुसूदन मिस्त्रीः सिर्फ, पैसा देना ही ट्राइबल मिनिस्ट्री का काम नहीं है। **...(व्यवधान)...**

श्री सभापतिः वह अलग बात है। That is the different matter. ...(*Interruptions*)... You can take it up later on and have a more detailed discussion. Mr. Mistryji, please. Shri Ram Nath Thakur.

श्री राम नाथ ठाकुरः सभापति महोदय, मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूं कि वित्तीय वर्ष 2013-14 और 2014-15 में कितने स्कूलों का मंत्री जी या इनके पदाधिकारियों ने निरीक्षण किया है और जो कमियां हैं, उनको पूरा करने के बारे में अभी तक इनके पास क्या रिपोर्ट हैं?

श्री जुएल उरांवः सर, इसकी रिपोर्ट अभी मेरे पास नहीं है। मैं माननीय सदस्य को इसके बारे में लिखित रूप में जानकारी दे दूंगा।

श्री सभापतिः ये आपको जानकारी दे देंगे। Thank you. **...(व्यवधान)...**

श्री नीरज शेखरः मंत्री जी, क्या आपने निरीक्षण किया है? **...(व्यवधान)...**

श्री जुएल उरांवः हां, किया है। **...(व्यवधान)...**

श्री नीरज शेखरः क्या आपने निरीक्षण किया है? **...(व्यवधान)...**

श्री जुएल उरांवः निरीक्षण हुआ है। **...(व्यवधान)...** उसकी जानकारी मैं लिखित रूप में दे दूंगा।

Registration of persons convicted of sexual offences

*32. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has proposed in its draft guidelines for registration of sex offenders, inclusion of all those convicted for sexual offences ranging from voyeurism and stalking to rape and aggravated sexual assault;

(b) whether it is also a fact that registration will be made only for offenders of the age of 18 years and above;

(c) whether according to the said draft guidelines, those convicted of sexual offences will be obliged to provide all prescribed information which may include name, address, telephone number, passport number, etc.; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Draft guidelines on the proposal to set up Sex Offenders Registry in India is under preparation in consultation with relevant Ministries/organizations, before they are put out for wider consultation with the State Governments and the public. The initial consultation draft includes the registration of individuals convicted for offences like rape, voyeurism, stalking and aggravated sexual assault and includes possibility of registration of offenders below and above 18 years.

(c) and (d) According to draft guidelines proposed, extensive information on the offender will be collected. This will include, *inter-alia*, name and aliases – registration of primary or given name, nicknames, pseudonyms, Interact identifiers and addresses, telephone numbers, addresses including temporary lodging information, travel and immigration documents, employment information, professional licenses, school/college/ institute information, vehicle information, date of birth, criminal history, current photograph, fingerprints and palm prints, DNA sample, driver's license, identification card, PAN card number, AADHAR card number and voter ID No.

DR. K. P. RAMALINGAM: Mr. Chairman, Sir, the hon. Minister has stated in his written reply that draft guidelines on the proposal to set up Sex Offenders Registry in India is under preparation. I am happy that the Government is preparing a registration of sexual offenders. Sir, unless found guilty we cannot say anyone as offender. So, my question is whether the proposed registration or data base of sexual offenders would be prepared on the basis of FIR or charge sheet or conviction. The proposed registration solely should be on the basis of conviction because unless found guilty, we can't tarnish the image of anyone. So, I would like to know from the hon. Home Minister on what basis the registration or data base of the sexual offenders would be prepared.

श्री हरिभाई पार्थीभाई चौधरीः सभापति महोदय, माननीय सांसद ने स्पेसिफिक प्रश्न पूछा है और यह ड्राफ्ट बिल्कुल प्राइमरी स्टेज पर है। अभी इसकी जो रजिस्ट्री प्रक्रिया है, वह पुलिस स्टेशन में जो एफ.आई.आर दर्ज करते हैं, उसके आधार पर है। हमने जो ड्राफ्ट तैयार किया है, वह अभी प्राइमरी स्टेज पर है। हमने यह ड्राफ्ट सभी मिनिस्ट्रीज को भेजा है, लॉ मिनिस्ट्री को भेजा है, सी.बी.आई को भेजा है। उसके बाद हम लोग स्टेट को भी भेजेंगे तथा पब्लिक में भी

[श्री हरिभाई पार्थीभाई चौधरी]
भेजेंगे। मैं आपका भी सुझाव लेना चाहूंगा तथा पूरे सदन का भी इसमें सुझाव लेना है, क्योंकि यह अभी प्राइमरी स्टेज पर है। उसमें हमने प्रावधान किया है कि सजा कम्पलीट होने पर छः दिन के बाद उसका नाम इसमें डालेंगे।

DR. K. P. RAMALINGAM: Sir, my second question is this. All over the world, sexual offenders were kept under surveillance. In countries like the US, they have a public website on sex offenders. I came to know that the Government is also thinking of coming out with an online database that will be accessible to the public through a citizen portal, through the Crime and Criminal Tracking Network and System. I would like to know by when this portal would become operational.

श्री हरिभाई पार्थीभाई चौधरीः सभापति महोदय, पहले तो मैं आपको बताऊं कि यह बिल्कुल प्राइमरी स्टेज पर है। हमने अमेरिका, यू.एस.ए., कनाडा, जर्मनी इन सभी देशों की डिलेटल्स मंगवाई हैं। इन लोगों ने रजिस्ट्री का प्रावधान किया है किन्तु फिर भी अपराध कम नहीं हुए। उसमें जो कमी होगी, वह भी इसमें डालेंगे। हम सभी सदस्यों के सुझाव लेंगे। अभी यह बिल्कुल प्राइमरी स्टेज पर है। आपने जो स्पेसिफिक प्रश्न पूछा है, उस पर हमने काम शुरू कर दिया है।

श्रीमती रजनी पाटिलः महोदय, माननीय मंत्री जी ने जो जवाब दिया है, मैं आपके माध्यम से यह पूछना चाहती हूं कि जब अपराध होते हैं तथा महिलाएं उनको रजिस्टर करने के लिए जाती हैं, तो भी वहां पुलिस स्टेशन में बहुत सारे अपराध होते हैं। तो उसके लिए कोई वूमन-फ्रेंडली व्यवस्था आपने करने की सोची है?

श्री हरिभाई पार्थीभाई चौधरीः पहले से ही कानून 166(A) और 166(B) जिसमें हमने बताया कि कोई भी ऑफिसर एफ.आई.आर दर्ज करने से इंकार करता है तो उसमें छः महीने से लेकर दो साल की सजा का प्रावधान किया है।

SHRI T. K. RANGARAJAN: Sir, the Supreme Court has already laid down certain guidelines about what sexual harassment is and has asked all the companies, establishments and, industries to publish those guidelines. I would like to ask the Minister whether the Government of India is monitoring this through the States. But, in my experience, wherever I have gone, I have not seen those Supreme Court guidelines being published in the establishments. I would like to know from the Minister what proposals they have to stop sexual harassment and to educate people about what sexual harassment is.

श्री हरिभाई पार्थीभाई चौधरीः सभापति महोदय, गृह मंत्रालय बार-बार स्टेट्स को एडवाइज़री जारी करता है। लास्ट में जनवरी, 2015 में सुप्रीम कोर्ट ने जो कहा था, उसके बारे में हम बार-बार स्टेट्स जारी करते रहते हैं। वैसे तो लॉ एंड आर्डर स्टेट का विषय है, फिर भी हम बार-बार स्टेट्स को गाइडलाइंस देते ही रहते हैं।

SHRI T. K. RANGARAJAN: No, Sir. This is not correct. When the Supreme Court guidelines are not implemented, what directions do you give to the State Governments?

MR. CHAIRMAN: Please sit down.

श्री हरिभाई पार्थीभाई चौधरीः यह प्रश्न स्पेसिफिक है। इसके साथ कुछ जोड़ें तो वह अलग है।

SHRI TAPAN KUMAR SEN: Sir, there is a clear direction of the Supreme Court to constitute a committee on sexual harassment at every workplace. I can assert that more than 90 per cent of the workplaces in our country do not have sexual harassment committees, as directed by the Supreme Court. Please come up specifically about what the Home Ministry is doing. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN: Sir, even the public sector and Government establishments are supposed to have these committees.

MR. CHAIRMAN: You have a point. Let that be taken note of. Yes, Mantri*ji*. ...(*Interruptions*)... One minute. ...(*Interruptions*)...

SHRI JESUDASU SEELAM: Sir, on sexual harassment, the Home Minister should tell us… ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Minister. ...(*Interruptions*)... The Home Minister is speaking. Please. ...(*Interruptions*)...

गृह मंत्री (श्री राजनाथ सिंह)ः सभापति महोदय, sexual harassment को रोकने के लिए सेन्ट्रल गवर्नमेंट से समय-समय पर गाइडलाइन्स जारी की जाती हैं। जैसा कि हमारे सहयोगी श्री हरिभाई पार्थीपाई चौधरी ने बताया कि इस संबंध में सेन्ट्रल गवर्नमेंट द्वारा बराबर गाइडलाइन्स जारी की जाती हैं और ऐसी गाइडलाइन्स जारी की गई हैं। जहां तक इस प्रश्न का संबंध है, इस संबंध में मैं जरूर कहना चाहूंगा कि अभी तक यह initial stage में है। अभी एक ड्राफ्ट गाइडलाइन्स तैयार हुई हैं। इसको मिनिस्ट्रीज जैसे महिला एवं बाल विकास मंत्रालय, मिनिस्ट्री ऑफ लॉ, सीबीआई आदि को उनके कमेंट्स के लिए भेजा गया है। उनके कमेंट्स प्राप्त हो जाने के बाद फिर हम उसको पब्लिक डोमेन में डालेंगे और इस संबंध में आम पब्लिक का भी सुझाव लेंगे।

श्री सभापतिः ठीक है।

श्री राजनाथ सिंहः सभापति महोदय, मैं समझता हूं कि हमें उसकी प्रतीक्षा करनी चाहिए, लेकिन sexual harassment को रोकने के लिए **...(व्यवधान)...**

SHRI TAPAN KUMAR SEN : Hon. Supreme Court has already given a direction to act. ...(*Interruptions*)...

MR. CHAIRMAN: No, no; please. ...(*Interruptions*)... This is not a discussion. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN : When there is already a certain direction ...(*Interruptions*)... you think that okay, it will take some time to come into effect. But when there is already a certain direction, which is the part of the law of our land to be implemented and that has not been implemented during the span of last three years, please ascertain it. ...(*Interruptions*)...

MR. CHAIRMAN: No, no; please. ...(*Interruptions*)... Mr. Rangarajan, let me clarify one thing. What is the question? The question is about proposed guidelines. So, please direct your supplementaries to the proposed guidelines and not to the wider directive which everybody knows exists. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN: When there is a Supreme Court guideline to form a Committee, even a public sector or Central Government undertaking doesn't obey that. That is the point. If there is another guideline, nothing will happen in this country. ...(*Interruptions*)...

MR. CHAIRMAN: Fine. Thank you.

Criteria for inclusion of languages in eighth schedule

*33. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for not having adopted a fixed criterion for inclusion of languages in the Eighth Schedule of Constitution of India;

(b) on what basis does Government decipher between a dialect of a language and a new language before granting a language status;

(c) the names of the languages which have been included in the Eighth Schedule of the Constitution so far, State-wise; and

(d) the details of benefits a language avails after its inclusion in the Eighth Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) "Language" is a socio-cultural-geographical construct in the sense that all languages begin as dialects/varieties/mother tongues but due to various socio-economic-political reasons one of the varieties of any language develops into or acquires the status of a standard variety; "language" may thus be defined as the standard variety, so that mother tongue of those speaking related varieties may be deemed to be the standard variety. Thus, Awadhi, Braj Bhasha and Khadi Boli constitute what is known as Hindi today and Hindi may, therefore, be considered the mother tongue/standard language for these varieties.

There are no linguistic criteria for differentiating between a language and a dialect. Socially, a dialect may gradually evolve into a language and acquire the status of a language.

As the evolution of dialects and languages is dynamic, influenced by socio-eco-political developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

(c) and (d) The 22 languages included in the Eighth Schedule of the Constitution are as under:—

(1) Assamese (2) Bengali (3) Bodo (4) Dogri (5) Gujarati (6) Hindi (7) Kannada (8) Kashmiri (9) Konkani (10) Maithili (11) Malayalam (12) Manipuri (13) Marathi (14) Nepali (15) Odia (16) Punjabi (17) Sanskrit (18) Santali (19) Sindhi (20) Tamil (21) Telugu and (22) Urdu.

Several of these languages are spoken in several States, and their use is not restricted by State boundaries.

The benefits flow from the Official Language Resolution, 1968, that "all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of the Union Public Service Commission". In addition, related Sahitya Akademies may institute awards, special promotion programmes etc. at their discretion.

श्री विजय गोयलः सभापति महोदय, मैंने जानना चाहा था कि संविधान की आठवीं अनुसूची में किसी भी भाषा को शामिल करने के लिए fixed criteria क्या है? सर, 1996 में पाहवा कमेटी बनी, उसके बाद 2003 में सीताकांत मोहपात्रा कमेटी बनी, 2004 में उसकी रिपोर्ट भी आ गई, किन्तु माननीय मंत्री जी के जवाब में यह नहीं है कि इसके लिए fixed criteria क्या है? मैं यह जानना चाहता हूं कि दोनों कमेटियों की जो रिपोर्टस हैं, उनका क्या फायदा हुआ, जबकि रिपोर्टस आए हुए 20 साल हो गए हैं?

श्री किरन रिजिजुः सर, यह सही है कि इस संबंध में पहली बार पाहवा कमेटी बनी थी, उसकी रिपोर्ट में मुख्य रूप से पांच recommendations आई हैं। उसके बाद 2003 में सीताकांत मोहपात्रा कमेटी बनी थी, उसकी रिपोर्ट में बहुत व्यापक रूप से recommendations आई हैं। उन recommendations को लेकर Group of Ministers भी constitute हुआ है, लेकिन सर, मैं आपके माध्यम से सदन को बताना चाहता हूं कि यह एक ऐसी situation है, जिसके लिए एक definite guidelines तय करना आसान नहीं है। इसके बारे में सबको जानकारी है। इस वक्त हमारे पास विभिन्न राज्यों से आठवीं अनुसूची में शामिल करने के लिए 38 डिमांड्स आई हैं। इसके लिए definite guidelines क्या होंगी, उसके बाद वह dialect किस तरह से language form लेगा, यह एक dynamic situation है, इसलिए इसके लिए गाइडलाइन्स बनाना कोई आसान काम नहीं है, लेकिन हम भी मानते हैं कि इसके लिए कोई तय गाइडलाइन्स या एक रूपरेखा होनी चाहिए,

जिसके माध्यम से हम आगे चल सकें। इसके लिए सरकार ने एक Additional Secretary रैंक के अफसर को जिम्मेदारी दी है और उनसे कहा है कि आप इस संबंध में recommendations दीजिए कि इस सरकार के कार्यकाल में इसके लिए हमें कौन-कौन से जरूरी कदम उठाने चाहिए। हमने इस तरह का निर्णय लिया है और इस पर अभी काम चल रहा है।

श्री विजय गोयलः सभापति महोदय, 38 भाषाएं दरवाजे पर खड़ी हैं। माननीय मंत्री जी कह रहे हैं, कि हम इसके लिए कोई fixed criteria बनाएंगे या कोई गाइडलाइन्स बनाएंगे। राजस्थानी भाषा, जिसको आठ से दस करोड़ लोग बोलते हैं, लिखते हैं, उनमें एनआरआईज़ भी बहुत बड़ी संख्या में हैं तथा जिसका इतिहास महाराणा प्रताप और मीराबाई जैसे लोगों का है। राजस्थानी जैसी जो भाषाएं हैं, उन भाषाओं को अगर आपने 'भाषा' का दर्जा नहीं दिया, तो जैसे regional language के तहत exam का बेनिफिट स्टूडेंट्स को मिलता है, ऐसे ही अन्य भाषाओं जैसे राजस्थानी भाषा आदि को वह लाभ नहीं मिलेगा। नेपाली भाषा सिर्फ 50 लाख लोग बोलते हैं, मैं उसके विरोध में नहीं हुं, किन्तु उसको 'भाषा' का दर्जा मिला हुआ है और जिस भाषा को 8-10 करोड़ लोग बोलते हैं, उसको 'भाषा' का दर्जा नहीं दिया गया है। मैं माननीय मंत्री जी से यह कहना चाहता हूं कि इसके लिए कोई criteria जल्दी से जल्दी fix कीजिए ताकि जो भाषाएं बड़ी संख्या में लोगों द्वारा बोली जाती है, उन भाषाओं को 'भाषा' का दर्जा मिल सके।

श्री किरन रिजिजुः सर, जैसा मैंने बताया कि राजस्थानी के अलावा 38 अन्य प्रपोजल्स भी आए हुए हैं। यह एक ऐसा मुद्दा है कि हम यहां एक के बारे में अनाउंसमेंट कर दें और दूसरे को छोड़ दें, तो इस तरह से हो नहीं सकता। लेकिन माननीय सदस्य जी ने जो भावना व्यक्त की है, उसको हम स्वीकार करते हैं और उसको पूरा मान-सम्मान देते हुए यह कहना चाहते हैं कि हमारे पास काम करने की जो निश्चित इच्छा-शक्ति है, उसमें हम आगे कदम उठाने के लिए तैयार हैं।

SHRI PAVAN KUMAR VARMA: Sir, the Minister, in his reply, has said that on the basis of two Reports, there are no linguistic criteria for differentiating between a language and a dialect. But, in the same reply, on Page No.2, he himself alludes to a criterion when he states, "Several of these languages, namely, twenty-two languages recognised, are spoken in several States and their use is not restricted by State-boundaries." I want to ask the hon. Minister that when he has himself indicated the criteria, then, what is it that distinguishes a dialect from a language? Is it the script? Is it the number of people speaking the language? Is there a literary corpus backing that language? And I ask this question with a specific reference, for instance, to the language Bhojpuri, which is spoken by literally crores of people across several State-boundaries. Now, those languages, which are a part of 22 recognised languages, get special protection and promotion measures. Dialects and languages are dying in our country. So, my related question is this. Is he aware as to how many languages are dying today because of lack of State protection and promotion?

SHRI KIREN RIJIJU: Sir, Article 345 of the Indian Constitution also provides that each State Government can, definitely, take forward certain actions to promote languages and dialects being used in that particular State. And I am not going into

the academic side as to how you define a dialect or how a particular language takes shape. But, as I mentioned in the answer also, it is a dynamic situation. A particular dialect may take the shape of a language in the future depending on the socio-cultural or geographic situation of a particular region. So, it is very difficult to define. That is why despite two major Committees having been formed and recommendations received, the Government is unable to come up with clear-cut guidelines based on facts because of the reasons which I have mentioned. Then, Sir, with regard to Bhojpuri, we understand that a large number of people in India speak Bhojpuri. At the same time, it is difficult to define what the criteria are and the basis on which we are going to give this recognition to be included in the Eighth Schedule of the Constitution. The script of Bhojpuri is similar to several languages. It is a Devanagri script only. That is why, I said, it is an academic discussion and it would take the shape of a long debate. So, what I am going to say is, these are the important proposals pending with the Government, including Rajasthani and Bhojpuri, and the Government is positively looking towards solutions so that the demands can be fulfilled.

SHRI ANANDA BHASKAR RAPOLU: Mr. Chairman, Sir, it is an emotional moment. The linguistic standardisation, with respect to dialect and slang, is the emotional integration of the nation and happens to be the primary concern and responsibility of the Administration. Keeping this factor into account, being the son of Telangana, which has gone into the movement for attaining respect, primarily, to the dialect of Telugu, that is spoken in Telangana, I would like to ask: Have we properly established the research mechanism to standardise the language dialects and slangs on par with the English language which can be found spoken across several nations and also the European languages which have been standardised on the dialect basis? Yet in India, in respect of languages like Hindi, Telugu, Tamil or, for that matter, Rajasthani, these dialects are yet to attain the research level which will accord standardisation of the linguistic dialect and which would give respect to communities which are wedded to those dialects. I would like to know from the Union Government as to whether the Union Government is contemplating to standardise the dialects and linguistic standards on par with the English language.

SHRI KIREN RIJIJU: Sir, it is more of a suggestion rather than a question. This particular comment made by the hon. Member is important and, as I quoted, some of the provisions in the Constitution also that besides English, which is widely being used, Indian languages and official language Hindi also need to be promoted and it is the duty of the Union Government as well as the State Government to promote the indigenous languages being used in India.

श्री सत्यव्रत चतुर्वेदीः माननीय सभापति जी, माननीय मंत्री जी ने अपने उत्तर में लिखा है कि किसी भाषा और बोली के बीच अंतर करने के संबंध में कोई भाषायी मानदंड नहीं है। माननीय सभापति जी, इस देश में संस्कृत, पाली और प्राकृत से लेकर आज तक विभिन्न क्षेत्रों में बोले जाने वाली भाषाओं को सरकारों का संरक्षण हमेशा रहा है। उनको हमेशा बढ़ावा दिया गया है और उसी में वे फली और फूली हैं। अगर सरकार के पास कोई मानदंड नहीं हैं, तो यह विचित्र बात है कि इतने वर्षों बाद भी आज हम कोई मानदंड निर्धारित नहीं कर पाए। इसका एक जो व्यावहारिक मानदंड हो सकता है, यह है किसी भाषा की विगत सामाजिक क्षेत्र में कितनी व्यापकता है और उसकी ऐतिहासिक, उसकी जो साहित्यिक समृद्धि है, वह कितनी है। इन आधारों को तय करके भाषाओं को संरक्षण देने के लिए सरकार को कदम उठाने चाहिए। मैं माननीय मंत्री जी से पूछना चाह रहा हूं कि बुंदेली भाषा और ऐसी तमाम भाषाएं हैं, क्योंकि आपने मैथिली भाषा को आठवीं सूची में शामिल किया है, लेकिन ब्रज भाषा जैसी समृद्ध भाषा, अवधी जैसी समृद्ध भाषा, बुंदेली जैसी समृद्ध भाषा अगर आज भी इस सूची से बाहर है, तो मैं समझता हूं कि यह न केवल, उन भाषाओं के और उन क्षेत्रों के सामाजिक लोगों के साथ अन्याय है, बल्कि इस तरह से आप इस देश की जो साहित्यिक समृद्धि है, जो हमारी...

श्री सभापतिः आपका क्वेश्चन क्या है?

श्री सत्यव्रत चतुर्वेदीः उसे आप अवरुद्ध कर रहे हैं, इसलिए मैं आपसे अनुरोध करना चाहता हूं कि क्या इन सभी भाषाओं के बारे में एक समिति बनाने के बारे में आप विचार करेंगे और कोई मानदंड निर्धारित करेंगे, जिससे इन क्षेत्रीय भाषाओं को प्रोत्साहन मिल सके?

MR. CHAIRMAN: I think it is a valid subject for a serious seminar.

श्री किरन रिजिजुः जी सर। आपका तो बहुत बड़ा एकेडेमिक फील्ड रहा है। इसमें अगर सेमिनार वगैरह होगा, तो इस पर बहुत भारी चर्चा हो सकती है और उसका समाधान भी आ सकता है। माननीय सदस्य वरिष्ठ सांसद हैं और राजभाषा के कार्यक्रम में सत्यव्रत जी आते रहते हैं और डा. सत्यनारायण जटिया जी भी आते रहते हैं। हमें अच्छा लगता है कि आप जैसे वरिष्ठ सदस्य राजभाषा के कार्यक्रम में आते हैं और आप लोग सुझाव देते हैं। आज भी सदन में आपने सुझाव दिया है। आपने बुंदेलखंडी का जिक्र किया, वह भी हमारे प्रपोज़ल में है। जो हमारे पास 38 भाषाएं पेंडिंग हैं, उनमें बुंदेलखंडी है और दूसरी भाषा कसोली है, जो ओडिशा से आई है। इस तरह की जो भाषाएं हमारे पास पेंडिंग हैं, हम लोग चाहते हैं कि इनको इज्जत मिले और संरक्षण भी मिले। अगर वे संविधान की आठवीं सूची में आ जाती हैं, तो और भी अच्छी बात है। फिर हमारा एक संवैधानिक दायित्व बनता है।

श्री सत्यव्रत चतुर्वेदीः यह आपके ऊपर है। आप निर्णय ले लीजिए।

श्री किरन रिजिजुः इसीलिए मैंने कहा है कि हमने एक समिति बनाई है और हम चाहते हैं कि तुरंत इस पर कोई कदम उठाया जाए, इतना मैं इश्योरेंस देना चाहता हूं।

*34. [The questioner (SHRI ABDUL WAHAB) was absent]

Raising the strength of BSF and CRPF

*34. SHRI ABDUL WAHAB: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has decided to raise the strength of Border Security Force (BSF) and Central Reserve Police Force (CRPF);

(b) if so, whether the reservation of women, SC/ST/OBC and minorities have been fixed in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) In 2009, the Government had decided to raise the strength of BSF by raising 29 additional battalions and of CRPF by 38 additional battalions in a phased manner. Raising has been completed for BSF Battalions. For CRPF, 22 Battalions have been raised so far.

(b) and (c) Reservation for SC/ST/OBC is applicable as per extant instructions of the Government. No reservation is prescribed for Minorities. With a view to enhance representation of women in CAPFs, it has been decided in January, 2016 to reserve 33% posts at Constable level to be filled up by women in CRPF and CISF to begin with and 14-15% posts at Constable level in border guarding forces *i.e.* BSF, SSB and ITBP.

MR. CHAIRMAN: The questioner is not present. Let the answer by given. Shri D. Raja.

SHRI D. RAJA: Sir, my question is related to the first part of the answer. "In 2009, the Government had decided to raise the strength of BSF by raising 29 additional battalions and of CRPF by 38 additional battalions in a phased manner. Raising has been completed for BSF Battalions. For CRPF, 22 Battalions have been raised so far." This is the answer given to us. Sir, we had the opportunity to visit Indo-Bangladesh border and Indo-Pakistan border. In fact, in the Rajasthan sector of Indo-Pakistan border our jawans are working in extremely difficult weather conditions, extremely difficult social conditions, cut off from civilian life. We should understand their difficulties. The BSF, CRPF and all other paramilitary forces are very important...

MR. CHAIRMAN: What is the question?

SHRI D. RAJA: ...for border management and internal security. As far as our *jawans* are concerned, they have a specific problem of stagnation. Sir, stagnation leads to stress and stress leads to several other complications in their life.

MR. CHAIRMAN: Mr. Raja, you are deviating from the main question.

SHRI D. RAJA: I am asking the question. The question is: They do not have any possibility of promotion.

MR. CHAIRMAN: But the question is about raising the forces!

SHRI D. RAJA: There are vacancies. As far as the Central Paramilitary Forces are concerned, we are told in one of the formal meetings of Home Committee that there are more than 56,000 vacancies and they have not been filled up. So, when there is such a huge backlog, there is stagnation.

MR. CHAIRMAN: All right. So, that is the question; fine.

SHRI D. RAJA: So, I would like to know from the hon. Minister what is the timeframe by which the Home Ministry will fill these vacancies.

MR. CHAIRMAN: Let that be answered.

SHRI D. RAJA: Otherwise, our forces will be demoralized. They do not see any future and stagnation is affecting their work and their living conditions.

MR. CHAIRMAN: No, no. You have raised a point. Let it be answered. Hon. Minister.

SHRI D. RAJA: The hon. Minister should come out with reply.

SHRI KIREN RIJIJU: Sir, as the hon. Member himself mentioned about the Government's decision to raise additional battalions, I would like to inform the House that the decision was taken in 2009 to raise the additional battalions for the BSF. And, all the 29 battalions have been raised. The remaining battalions are only relating to the CRPF. So, 16 CRPF battalions have to be raised and this will be completed by the year 2018-19. It means, target is set and it has been maintained each year. Yesterday only we had a meeting under the Chairmanship of the hon. Home Minister and we have decided to curtail the period to recruit jawans. Now, it takes 16-18 months which is too long. The process is very lengthy. So, we want to bring it to the level of one year, so that the process of recruitment and raising of additional battalions are carried forward and successfully done as per the commitment.

Besides the mention which the hon. Member has made about the border areas, the BSF has sent 21 proposals for additional battalions, because it has been given the mandate to guard new Integrated Check Posts. I can name all the check posts. They are : Attari in Punjab; Akhaura in Tripura; Petrapole, Hili and Chandrabangha

in West Bengal; Dawki in Meghalaya; Sutarkhandi in Assam; and, Kawarpuchiah in Mizoram. So, these are the additional ICPs which the BSF has to man. For that, the BSF has sent the proposal which we are looking into it.

श्री नारायण लाल पंचारियाः माननीय सभापति महोदय, मैं आपके माध्यम से गृह मंत्री जी से यह जानना चाहूंगा कि हमारे देश के BSF के जवान सीमा पर देश की रक्षा करते हुए आतंकवादियों से मुठभेड़ में जब शहीद हो जाते हैं, तो क्या सरकार ने कोई ऐसी योजना बनाई है कि इन जवानों को भी 'शहीद' का दर्जा दिया जाए?

मान्यवर, बड़े ही खेद का विषय है कि आतंकवादियों से लड़ते हुए हमारे जवान जब शहीद हो जाते हैं, तो उनके लिए लिख देते हैं, 'मारे गए कर्मी'। जब आतंकवादी मरते हैं, तो उनके लिए भी 'मारे गए' शब्द लिखे जाते हैं और जब हमारे जवान सीमा की सुरक्षा करते हुए शहीद होते हैं, उनके लिए भी 'मारे गए' शब्द का प्रयोग करते हैं। तो मैं यह चाहूंगा कि मंत्री जी कृपया यह बताएं कि क्या इस प्रकार के शब्द का प्रयोग करना हमने बंद कर दिया है? नम्बर दो...

श्री सभापतिः एक सवाल ही पूछिए।

श्री नारायण लाल पंचारियाः हमारे जवानों को 'शहीद' का दर्जा मिले, इसके लिए क्या सरकार के पास कोई योजना है?

श्री सभापतिः देखिए, आपने जो बात उठाई है, यह बहुत ठीक है, मगर यह इस प्रश्न से जुड़ी हुई नहीं है।

श्री नारायण लाल पंचारियाः सर, यह BSF से संबंधित है।

श्री किरन रिजिजुः सभापति महोदय, आपने सही कहा है कि इसका इससे संबंध नहीं है, लेकिन हम सब भावनाओं से जुड़े हुए हैं। वैसे तो संविधान में या भारत सरकार द्वारा कोई नीतिगत officially 'शहीद' का दर्जा देने का provision नहीं है, लेकिन सेना हमारे जवानों में उत्साह प्रदान करने के लिए यह title देती है। वैसे गृह मंत्री जी ने भी announce किया था कि हम भी अपने तौर पर जो Central Armed Forces या Paramilitary Forces गृह मंत्रालय के अधीन आती है, उनमें देश के प्रति सेवा करते हुए जो शहीद होते हैं, तो हम उनको 'शहीद' ही मानते हैं। यह अपने विचार की बात है। हम उन लोगों को सही तरीके से एक नाम देना चाहते हैं, जिन्होंने देश के लिए अपनी जान गंवाई है।

श्री सतीश चंद्र मिश्राः सभापति जी, प्रश्न का जो दूसरा हिस्सा है, मैं उसके संबंध में प्रश्न पूछना चाहता हूं। मैं अपना प्रश्न खास तौर से हिन्दी में इसलिए पूछ रहा हूं, क्योंकि माननीय किरन रिजिजु जी इतनी मधुर हिन्दी बोलते हैं, इतनी स्वीट टोन में हिन्दी बोलते हैं कि सब को प्रभावित करते हैं। मेरा प्रश्न सिर्फ यह है कि आपने इस जवाब में यह बताया है कि जो reservation of SC/ST है, वह इन इंस्ट्रक्शन्स के हिसाब से एप्लिकेबल है। आपका यह उत्तर ठीक है। आपने इसमें आगे यह भी जवाब दिया है कि जहां तक 33 परसेंट कांस्टेबल लेवल की पोस्ट्स हैं, वे आपने for women in CRPF and CISF के लिए रिजर्व कर दी हैं। मैं आपसे यह पूछना चाहता हूं कि आपने यह जो विमेन के लिए 33 परसेंट का रिजर्वेशन किया है और SC/ST के लिए रिजर्वेशन के जो मानक हैं, क्या आप इसमें उन मानकों को रखेंगे? आप उनको रख रहे हैं या नहीं रख रहे हैं, मेरा आपसे यह प्रश्न है।

श्री किरन रिजिजुः सभापति जी, यह बहुत ही अहम और हम लोगों के लिए बहुत जरूरी सवाल है कि हमारी जितनी भी रिक्रूटमेन्ट्स होती हैं, उनके लिए सरकार का विचार है कि जो पिछड़े वर्गों के लोग हैं, उनको उसमें दर्जा मिलना चाहिए। इसमें महिलाओं का भी मुद्दा है, लेकिन मैं उसका जिक्र नहीं करूंगा। आपने अभी SC/ST और OBC का प्रश्न पूछा है, अभी हमारे पास जितनी भी central forces हैं, मैं आपको अभी उसके पूरे आंकड़े नहीं दे सकता हूं, क्योंकि यह बहुत लम्बी लिस्ट है, लेकिन किसी भी फोर्स में जितना रिजर्वेशन होना चाहिए था, वह उससे कम नहीं है, बल्कि उससे ज्यादा है। यदि आप सारी फार्स की संख्या को देखें, SC/ST के रिजर्वेशन की संख्या देखें तो ST के लिए 7.5 परसेंट का रिजर्वेशन होता है, इसमें इससे कहीं ज्यादा है, इसी प्रकार से SC के लिए 15 परसेंट का रिजर्वेशन होता है, यह भी सभी फोर्स में ज्यादा ही है। यदि आप महिलाओं के आंकड़े जानना चाहेंगे तो मैं वे आंकड़े भी बाद में दे सकता हूं। अभी महिलाओं के लिए एक नया निर्णय लिया गया है, जिसको गृह मंत्री जी ने announce भी किया है। सीआईएसफ में पहली बार 33 परसेंट की घोषणा हो गई है। इसके बाद बाकी फोर्स में भी जो border guarding forces हैं, उनमें भी 14 से 15 परसेंट तक रिक्रूटमेंट का प्रोसेस आरम्भ कर दिया गया है।

श्री सतीश चंद्र मिश्राः सभापति जी, जो प्रश्न पूछा है, उसका आन्सर नहीं आया है। मैंने 33 प्रतिशत वाला प्रश्न पूछा था, आप कह रहे हैं कि उससे ज्यादा मैरिट में आए हैं। यह कहना है कि हम मैरिट में आए हैं, इसलिए ज्यादा हो गया है, वह अलग चीज़ है। आपने महिलाओं के लिए जो 33 प्रतिशत का रिजर्वेशन कर दिया है, क्या आप उसमें रिजर्वेशन फॉलो करेंगे या नहीं? मेरा प्रश्न यह है कि आप महिलाओं के बीच में जो SC/ST/OBC का रिजर्वेशन है, उसको इसमें फॉलो करेंगे या नहीं करेंगे?

श्री किरन रिजिजुः सभापति जी, यह समझने वाली बात है। जब उस पर्टिकुलर कम्युनिटी की percentage है, तो यह विचार, जो आपका दूसरा सवाल है, उसका प्रश्न ही नहीं उठता, क्योंकि जो रिजर्वेशन पॉलिसी है, हमने उसे लागू करके, उससे भी ज्यादा देकर एक कदम आगे बढ़ाया है, इसलिए यह प्रश्न ही नहीं उठता है कि क्या बाकी में होगा या नहीं होगा, वह है। ...(**व्यवधान**)...

*35. [The questioner (SHRI A. W. RABI BERNARD) was absent]

Ranking of States on ease of doing business

*35. SHRI A. W. RABI BERNARD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has asked the World Bank to rank States on the Ease of Doing Business for the next three years;

(b) if so, the details thereof;

(c) whether the role of Department of Industrial Policy and Promotion in this exercise will be limited only to facilitate the interactions between States and the World Bank; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir. Government has asked the World Bank to evaluate State reforms on Ease of Doing Business for the next three years.

(b) The World Bank Group has been requested to support on three areas:

- Conversion of the reform implementation report into an online, dynamic portal where States can upload the reforms undertaken and after validation by DIPP can monitor changes in implementation status real-time.
- To verify reforms reported by States, through survey and feedback mechanisms; and
- Rank States based on reforms implemented.

(c) The Department of Industrial Policy and Promotion (DIPP) besides facilitating interaction between States and the World Bank also monitors progress of implementation of the Action Plan.

(d) A State Level Business Reform Action Plan consisting of 340 points has been prepared by DIPP in consultation with the States/Union Territories and shared with all State Governments/UT Administrations for implementation. DIPP has conducted a number of workshops in States with the help of the World Bank Team. An online portal for 'State Level Business Reform Action Plan' developed by DIPP was launched on 8th April, 2016 to track implementation of reforms on real-time basis.

श्री प्रेम चन्द गुप्ताः आज आपकी यह स्थिति है कि आप बंगलादेश, पाकिस्तान और नेपाल से भी पीछे हैं। मेरा सवाल यह है कि Ease of Doing Business में आपको States चिन्ता है। अपने देश की चिंता, जो basic issue है, उस पर आप अपने देश के लिए क्या कर रहे हैं? आपने पिछले दो साल में Ease of Doing Business में क्या किया? ...**(व्यवधान)**...

MR. CHAIRMAN : No commentary. Please ask the question.

श्री प्रेम चन्द गुप्ताः यूपीए-1 और यूपीए-2 के बाद में जो हमारी रैंकिंग गिरती गई, उसका क्या कारण है, आप लोगों का उसमें क्या कंट्रीब्यूशन है?

MR. CHAIRMAN : Let the answer be given.

SHRIMATI NIRMALA SITHARAMAN: Mr. Chairman, Sir, I wish to inform the hon. Member, through you, that the rank the hon. Member was mentioning, of

[Shrimati Nirmala Sitharaman]

India being placed in 142, refers to the period 2013-2014 when this new Government has come into place. Post that, our ranking has improved and we have reached 130. That is on the general ranking of 189 countries in which India had ranked 142 and now the position is improved to 130. We wish it improves even further. That is after this Government came in. That is the first point.

Secondly, ranking of the States is done not because the Centre does not want to do anything. But the action of Ease of Doing Business happens in the States. So, what we have actually done...

SHRI PREM CHAND GUPTA: Basically, Sir, the Ease of Doing Business...

श्री सभापतिः गुप्ता जी, बैठ जाइए। ...(**व्यवधान**)...

SHRI PREM CHAND GUPTA: Unless the base is strong, the States can't do anything.

MR. CHAIRMAN: This is not a discussion. Please listen to the answer.

SHRIMATI NIRMALA SITHARAMAN: Sir, when countries are ranked, they are ranked on 10 indices which are across the board and are applicable to all the 189 countries. But, when we are now looking as India, we want our States also to join in this Ease of Doing Business. So, in December, 2014, we held a meeting with all the States and identified 98 such criteria on which, if they improved, they would be better ranked among themselves. On the basis of that, a survey was done between January and June of 2015 based on which the States have been ranked. This time, they will be ranked based on what they do on identified and agreed 340 such indices. Therefore, this is not as though the Centre is shifting the blame on the States saying, 'You do your act.' We are also working together with them. But, the criteria of how India is going to be ranked will also depend on how the States are working together with the Centre and the Centre is working together with the States.

SHRI PREM CHAND GUPTA: Is the Centre...

MR. CHAIRMAN: No, please. Your question is over. Give others the chance.

SHRI PRAFUL PATEL: Mr. Chairman, Sir, I think, the ranking by the World Bank, and all that, is a misnomer because, as he rightly said, Nepal is ranked higher than India or other such small countries which are ranked 5, 6, 8, etc., but, if you look at FDI and FII flows into India, it is far higher here than the rank which we have because of the sheer size of India, the opportunities and the market here.

SHRI PREM CHAND GUPTA: It is governed by the market. That is why we are getting that.

श्री सभापतिः आप बैठ जाइए। ...(**व्यवधान**)... Will you please allow him to complete his question?

SHRI PRAFUL PATEL: Sir, I hope, I will get more time because of this!

MR. CHAIRMAN: Please ask your question.

SHRI PRAFUL PATEL: Sir, I am asking, लेकिन प्रश्न पूछने के पहले कुछ तो भूमिका बनानी पड़ेंगी।

श्री सभापतिः नहीं, भूमिका की क्या जरूरत है?

SHRI PRAFUL PATEL: Sir, this is not like typically asking 'give this' or 'give that.' This is a question which has a little wider connotation. The only question I am asking is...

MR. CHAIRMAN: A very senior Member is saying that!

SHRI PRAFUL PATEL: Yes, Sir, I am a senior Member saying the right things. I stand by what I am saying not to disrespect you, Sir, but the fact is that the question can't be framed in a very short manner. The question here is about the ranking of States by the World Bank. I think, ranking of the States by the World Bank should not happen. Who are they to rank our States? Our States are unique. Maharashtra, Karnataka, Tamil Nadu and some other States have a coastline. They have better infrastructure for many years. Take the case of Maharashtra which is very advanced; in that, Vidarbha is very backward, Marathwada is backward. So, within a State also, you will have backwardness and different parameters. How can you judge Nagaland and Assam on Ease of Doing Business having a comparison with Maharashtra? There are geographical and other reasons.

Now, the question is: What is the Government of India doing to help the States not on the indices laid down by the World Bank? Because, those indices are different. The real question is how to change that State's Ease of Doing Business. That lies only with the Government of India to provide air connectivity, road connectivity, rail connectivity, port connectivity and other things. What is the Government of India doing towards that?

SHRIMATI NIRMALA SITHARAMAN: Sir, I am glad to know that there is so much interest on this topic because this is where the States and all of us will have to work together. I wish to first of all assure that the World Bank which is ranking States on doing business — it becomes a part of the Doing Business Report of the World Bank — is only giving us technical assistance. They are not going about inspecting States and saying, 'this State is better than that'. It is just a technical consultation together with an independent organisation,...(*Interruptions*)...

SHRI PRAFUL PATEL: But assistance is being given on that Madam.

SHRIMATI NIRMALA SITHARAMAN: ... a consultant who works together with the Government of India and the States. And, in fact, from early April, 2016, there is a portal in which all the information is put on. They are all put on the portal for everybody to see as to what the States are doing; what is that they are lagging behind. And I take this point which the hon. Member, Shri Praful Patel, said about uniqueness of some States, the factors which go into ranking are all built into as to what is being taken as criteria. So it is not as if we are forgetting the uniqueness of the States, the role that the States play and it is not as if it is cut off from that, and the Centre is not distancing itself. Although, of course, the criteria is laid and it is for the States and also the surveyor who is going to assess. It is not as if the Central Government is influencing the ranking. But the fact remains that this is not the first time that this exercise is being done. Even in 2009, the World Bank had ranked States. So I wish to assure the hon. Members that this process is up in the portal for everybody to see. It is a transparent mechanism that we have adopted. In April that portal was launched. Hon. Members are welcome to have a look at it and give us their suggestions.

SHRI TAPAN KUMAR SEN: Sir, my question is different. I agree with the hon. Minister. In this matter, the States and the Centre are involving together leading to — I am pointing to a negative side of it — a tremendous race to bottom phenomena so far as the people and workers are concerned. I think the Government must be aware of it, should be alive on that reality while arranging ease of doing business that for whom the ease of doing business is meant; the majority of the people who create value in the workplace should not be neglected. Now, you have pointed out in part 'D' of your reply that a State-level Business Reform Action Plan consisting of 340 points has been prepared by DIPP in consultation with, etc. My humble request to hon. Minister is to let us know all these 340 points and whether labour reform is focussed on liberating the labour of all protection which is available to them in a civilized society. I want to know whether that also forms a part of your these 340 ease of doing business points. Your Government's Labour Department's programme, the kind of programme of labour reform they have already tabled, is aimed at liberating labour of all protection which should be available in a civilised society.

SHRIMATI NIRMALA SITHARAMAN: I wish to assure the hon. Member here that each of the 340 criteria that is being used is available in the portal for the hon. Members to see. That portal was launched in April, 2016. But just because a specific point has been raised and I do not want to use the word 'insinuation' but suggestion or a kind of an indication is being made that this Government would want to relieve the obligations towards labour. No, not at all. We are conscious of our rights and the rights of the labour.

SHRI TAPAN KUMAR SEN: Your colleague is sitting by your side. Kindly go through the proposals. ...(*Interruptions*)... The Labour Ministry's Proposals.

MR. CHAIRMAN: Please, please. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: No, no. But I would want to say... (*Interruptions*)...

SHRI TAPAN KUMAR SEN: They will speak.

SHRIMATI NIRMALA SITHARAMAN: I wish to draw the attention of the hon. Member that labour interests are being very well taken and only very quickly, I want to draw the attention of the hon. Member here that point 170, 171, 172 and 173, 174 of the 340 points that we have mentioned, speak about the renewal of license for contractors under the provision of Contract Labour (Regulation and Abolition) Act, 1970. That is one example. But if you go through the 340 points, there are points 157, 158, regarding Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996. So every such criteria and due diligence about following them are part of the ranking. So nothing that is related to labour...(*Interruptions*)...

MR. CHAIRMAN: Please. Please listen to the answer. ...(*Interruptions*)... Please. Mr. Tapan Sen, please. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN: Sir, it is of her liking. ...(*Interruptions*)...

MR. CHAIRMAN: No. It is not a question of liking or not liking.

SHRI TAPAN KUMAR SEN: Your colleague is sitting by your side. The contractors who take contract labour are required to take license, and that threshold limit has been increased from 20 to 50, thereby liberating 90 per cent of the contractors in the country from their obligation to take licenses.

MR. CHAIRMAN: Okay; thank you.

SHRI TAPAN KUMAR SEN: It is at proposal stage. You ask your colleague who is sitting by your side.

SHRIMATI NIRMALA SITHARAMAN: Hon. Chairman, Sir, I am talking about the 340 measures which are important in ranking States, and in them, the existing law on the workers' welfare is not ignored. On the contrary, the compliance of those is very clearly mentioned, and I am quoting the serial number of those which make up for the 340.

SHRI TAPAN KUMAR SEN: I will check up. But your Government is doing the opposite. Your colleague is sitting by your side.

MR. CHAIRMAN: No interjection, please. Now, Q. No. 36.

Suicide by sportspersons in hostels of SAI

*36. SHRIMATI SAROJINI HEMBRAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) how many young sportspersons have committed suicide in the country during the recent past in the hostels of Sports Authority of India (SAI);

(b) whether Government has taken any action for the negligence of the authorities causing loss to the lives of innocent players; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) One girl trainee of Sports Authority of India (SAI) Special Area Games Centre at Alleppey committed suicide in May, 2015.

(b) and (c) No, Sir. The case was investigated by various agencies and as per the magisterial enquiry report, consequences following a conduct by the four Athletes for which they feared that if it was known to the other inmates of the hostel, was the main cause of suicidal attempt. As per the magisterial enquiry, none of the SAI officials was found to be guilty of any act of omission or commission. However, taking note of the situation, a Circular has been issued to all SAI officials to maintain better atmosphere in SAI STC/SAG Centres so that this kind of incident is not repeated in future. The following measures have been taken by SAI:-

(1) All girls hostel must be full time Lady Warden.

(2) Security to be hired for SAI Hostels specially Girls Hostels.

(3) Parent Coach Administrator Meeting (PACM) should be held atleast once in 03 months.

(4) Empanelling Counseling Psychologist to visit SAI Centres once/twice a month or as may be required for the purpose of group counseling as well as one on one counseling.

Further, an Expert Committee under the Chairmanship of Ms. Aswani Nachappa, a noted Athlete, was constituted to look into the functioning of SAI STC/SAG Centres and also to suggest remedial measures in this regard.

श्रीमती सरोजिनी हेम्बमः सभापति जी, मैं आपके माध्यम से मंत्री जी से यह जानना चाहती

हूं कि यह बहुत ही दुख की बात है कि हमारे जो नौजवान खिलाड़ी हैं, वे सुइसाइड कर रहे हैं, इसलिए SAI Sports Hostal की सुरक्षा व्यवस्था सुदृढ़ करनी चाहिए। मैं इनसे पूछना चाहती हूं कि सरकार इस मामले की जांच ठीक से कर रही है या नहीं और जो दोषी हैं, उनको सख्त से सख्त सजा मिल पाएगी या नहीं? मैं यह इसलिए पूछना चाहती हूं, क्योंकि यह जो जवाब दिया गया है, इसमें हमें ठीक तरह से जवाब नहीं मिला है। सरकार इस मामले में क्या कर रही है?

SHRI SARBANANDA SONOWAL: Mr. Chairman, Sir, our respected Member has expressed her confusion regarding the answer. Let me be very honest to my statement that whatever incident took place in Alappuzha in Kerala on 6th May, 2015, and after that incident, there are many agencies which have investigated it in details. There is Magisterial Inquiry and also the inquiry conducted by the National Human Rights Commission and the State Human Rights Commission, and no inquiry report has found the SAI officials guilty in any act of commission and omission. Anyway, as it is a most tragic and shocking incident in the history of SAI, that is why, from our side, we have taken immediate measures in this regard. We have passed on instructions to all the SAI officials throughout the country to take adequate measures so that this kind of tragic incident does not occur anymore. So, whatever instructions we have passed on to the officials have been mentioned in the answer script. So, I believe whatever measures we have taken so far have given confidence to the trainees as well as the officials, the parents concerned and the coaches who have all been working unitedly to develop an environment where every trainee will feel comfortable.

श्रीमती सरोजिनी हेम्बमः सभापति जी, क्या सरकार नौजवानों और उभरते हुए खिलाड़ियों को स्कॉरशिप या stipend की कोई फैसिलिटी दे रही है?

श्री सर्वानंद सोनवालः सर, हमारी कोई व्यवस्था नहीं है। हम लोगों ने अभी तक stipend देने की कोई व्यवस्था नहीं बनाई है। In the near future, if the House feels that this is absolutely necessary, then, definitely, we will look into the matter.

श्री दिलीप कुमार टिर्कीः सर, मैं आपके माध्यम से मंत्री जी से यह जानना चाहूंगा कि Alleppey suicide incident के बाद कई सारी अच्छी चीजें हुई हैं। मैं भी SAI की NSTC Scheme से आया हूं। मेरे ख्याल से बच्चे जो सुइसाइड करते हैं, उसमें पहली बात तो यह है कि उनको पनिशमेंट मिलती है, दूसरी बात, उनका परफॉर्मेंस अप-डाउन होता रहता है, तीसरी बात मुझे यह लगती है कि वे जॉब की चिंता में सुइसाइड करते हैं। SAI में एक स्कीम है, जो SAI में STC और SAG एक स्कीम है, 18 की उम्र में या उसके अंदर जो परफॉर्म कर सकता है। कई सारे स्पोर्टस में बच्चे 19 से 21 की उम्र तक परफॉर्म करते हैं। तो अगर आप 18 से पहले ही निकाल देंगे यह समझ करके कि उनको परफॉर्म करना नहीं आ रहा है, मेरे ख्याल से यह भी कोई कारण हो सकता है। इसलिए जो स्कीम है इसको लाने की कोशिश करेंगे। मैं भी NSTC स्कीम से आया हूं, जिसको हटा लिया गया है। मेरे ख्याल से यह स्कीम बहुत अच्छे तरीके से चल रही थी। इसको दोबारा लाया जाए। क्या इसका भी आप प्रोविजन कर रहे हैं?

SHRI SARBANANDA SONOWAL: Mr. Chairman, Sir, so far as this particular matter is concerned, we have already relaxed the age factor. Now, it is up to 25 years of age, which was earlier 18 years. This relaxation, I believe, will definitely compensate the desire expressed by the hon. Member.

श्री तरुण विजयः सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि यह ठीक है कि ये SAI के माध्यम से जो सुविधाएं दे रहे हैं, उन्होंने एज लिमिट में भी रिलेक्सेशन दिया है, लेकिन आज भी दुर्भाग्यपूर्ण स्थिति है कि जब भी हम अपने खिलाड़ियों की अंतर्राष्ट्रीय स्तर पर तुलना करते हैं, तो किसी भी ओलम्पिक में हमारे खिलाड़ियों का वह स्तर देखने को नहीं मिलता, तो बहुत छोटे-छोटे देश जैसे ओमान है, कतर है, उन देशों के खिलाड़ियों का देखने को मिलता है। जबकि हमारे अपने देश में लद्दाख है, अरूणाचल है, मिजोरम है, असम है और दक्षिण के बच्चे हैं, उनमें इतनी स्वाभाविक खेल प्रतिभा होती है, जिसको SAI अभी तक नहीं देख पाया है। जो रियो ओलम्पिक हो रहा है, उस रियो ओलम्पिक के लिए क्या खेल मंत्रालय ने कोई लक्ष्य निर्धारित किया है कि हम इतने अवार्डस लेने के लिए अपने बच्चों को तैयार करेंगे? यहां-यहां से हम अपने खिलाड़ियों को सलेक्ट करेंगे तथा गांवों से छांटेंगे, जो प्रतिभावान हैं, लेकिन उनको परिष्कृत और परिमार्जित किया जाना है। उन बच्चों को छांटने के लिए what are the goals of the Ministry of Sports for the Rio Olympics? और वे हमारे जो सामान्य ग्रामीण क्षेत्रों के, जनजातीय क्षेत्रों के बच्चे हैं, उनकी जो स्वाभाविक प्रतिभा है, उसको कैसे देख पाएंगे, मैं मंत्री महोदय से उसके बारे में जानना चाहता हूं।

SHRI SARBANANDA SONOWAL: Mr. Chairman, Sir, for the forthcoming Rio Olympics, the Ministry of Sports has set a target of 10 plus medals. You will he happy to know that last year we had constituted a Committee, called, Target Olympic Podium (TOP), under the Chairmanship of Shri Anurag Thakur, with some of the leading sportspersons. ...(*Interruptions*)... They have been asked to select the medal-prospective sportspersons in the country. Accordingly, they have discussed with all the National Sports Federations, the Indian Olympic Association. They have also consulted the veteran sportspersons. Ultimately, they have selected a total number of 110 medal-prospective sportspersons. You will be happy to know that so far, out of 110 athletes, 76 athletes have qualified for the Rio Olympic. And, we are expecting some more. I believe, this will be the largest contingent for the forthcoming Rio Olympics because the London Olympics had a maximum participation of 60 sportspersons. So, I believe whatever initiatives we have taken this has encouraged our sportspersons. And, we are expecting that this will definitely be a matter of our happiness and success. ...(*Interruptions*)...

MR. CHAIRMAN: Silence please. Everybody wants to speak at the same time. ...(*Interruptions*)... One minute, please. ...(*Interruptions*)...

SHRI ANAND SHARMA: What expertise the head of the Committee has? I can understand about cricket, about athletics and about other games in the Olympics. ...(*Interruptions*)...

MR. CHAIRMAN: One minute, please. ...(*Interruptions*)...

SHRI PRAFUL PATEL: We are having the under-seventeen World Cup next year, in India. ...(*Interruptions*)...

MR. CHAIRMAN: But that is not related to the question. ...(*Interruptions*)...

SHRI PRAFUL PATEL: The hon. Minister is hopeful to move away to some other job. ...(*Interruptions*)... Can he assure us that what preparations we will have, at least, in terms of training at the National Training Centre for Football? ...(*Interruptions*)...

WRITTEN ANSWERS TO STARRED QUESTIONS

AFSPA in States

*37. SHRI C. P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) in how many States the Armed Forces (Special Powers) Act (AFSPA) is in force;

(b) whether any State has demanded to rescind it, if so, which are the States;

(c) in how many States it has been withdrawn; and

(d) whether Government has a plan to ensure law and order without resorting to such harsh enactments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) The Armed Forces Special Powers Act (AFSPA), 1958 is operational in the following States:

(i) Assam and Nagaland;

(ii) Manipur excluding Imphal Muncipal Area;

(iii) Tirap, Changlang and Longding districts of Arunachal Pradesh and 16 police stations area bordering Assam;

(iv) 20 km wide belt bordering Assam in Meghalaya;

(v) Districts of Anantnag, Baramula, Badgam, Kupwara, Pulwama, Srinagar, Jammu, Kathua, Udampur, Poonch, Rajouri and Doda in Jammu and Kashmir.

In May, 2015 the State of Nagaland did not support extension of AFSPA to the State. Jammu and Kashmir Government wanted phased withdrawal of the Act from the State in years 2011 and 2013.

AFSPA, 1958 has been withdrawn from the areas falling in the jurisdiction of 30 Police Stations of the Tripura State by the State Government of Tripura *vide* its notification dated 27.05.2015.

The Government of India is committed to deal with law and order and security situation with minimum use of force or special powers.

Project 'Mausam'

*38. SHRI TIRUCHI SIVA: Will the Minister of CULTURE be pleased to state:

(a) the list of countries that India is working with on Project 'Mausam';

(b) what are the different disciplines involved in this Project; and

(c) the year-wise data regarding the funds allocated by the Ministry for this project, since its inception in June, 2014?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Government has identified 39 countries to bring on board for trans-national nomination for World Heritage under Project "Mausam" and the list is given in the Statement (*See* below).

(b) The disciplines involved in the project are those of archaeology, history, sociology, ethnography, marine archaeology, oceanography, geography, economics, satellite imagery technology, numismatics, art and architecture.

(c) An amount of ₹ 150,244,502/- is approved for Project "Mausam" for the period April 2015- March 2017.

Financial Year	ASI	IGNCA	Total
2015-16	₹ 43,130,475/-	₹ 35,095,500/-	₹ 78,225,975/-
2016-17	₹ 39,815,646/-	₹ 32,202,881/-	₹ 72,018,527/-
TOTAL	₹ 82,946,121/-	₹ 67,298,381/-	₹ 150,244,502/-

Statement

List of 39 Indian Ocean countries identified under Project Mausam

1.	Bahrain	6.	Egypt
2.	Bangladesh	7.	Eritrea
3.	Cambodia	8.	Réunion, French Department
4.	China	9.	Indonesia
5.	Comoros	10.	Iraq

11.	Iran (Islamic Republic)	26.	Singapore
12.	Jordan	27.	Sri Lanka
13.	Kuwait	28.	Saudi Arabia
14.	Kenya	29.	Seychelles
15.	Lebanon	30.	Somalia
16.	Madagascar	31.	South Africa
17.	Malaysia	32.	Sudan
18.	Maldives	33.	Syrian Arab Republic
19.	Mauritius	34.	United Republic of Tanzania
20.	Mozambique	35.	Thailand
21.	Myanmar	36.	Turkey
22.	Oman	37.	United Arab Emirates
23.	Pakistan	38.	Viet Nam
24.	Philippines	39.	Yemen
25.	Qatar		

Allocation of funds for exploration of petroleum products/gas

*39. SHRI K. K. RAGESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount allocated and expended for petroleum/gas exploration in India during the last three years;

(b) the project-wise details thereof; and

(c) the findings of each of petroleum/gas exploration projects taken up during the last 3 years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Against a target of ₹ 60369 crore for exploration (survey and exploratory drilling) in India, the various oil and gas companies have spent ₹ 52656 crore during the last three years.

(b) The main projects under petroleum/gas exploration relate to seismic survey (2D and 3D) and exploratory drilling. During the last 3 years, 18373 Line Kilometers of 2D survey and 26542 Square Kilometers of 3D survey were carried out. Also, a total number of 459 exploratory wells were drilled during this period.

(c) A total of 98 discoveries have been made during the last three years, which have accreted till date, 593.89 million metric tonnes of oil equivalent (MMTOE) of In-place volume of hydrocarbons having 207.14 MMTOE of ultimate reserves.

Social security schemes for construction workers

*40. SHRI T. RATHINAVEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is considering to ensure that all construction workers in the country are covered under social security schemes such as the Employees' Provident Fund;

(b) whether Government has written to State Governments to seek their cooperation in this endeavour;

(c) whether the biggest challenge in bringing millions of country's construction workers under various welfare schemes is the seasonal and migrant nature of their job; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. It applies to every establishment which employs ten or more building workers. Under the Building and Other Construction Workers' Welfare Cess Act, 1996, a cess @ 1% of the cost of construction is collected for meeting the expenses on welfare of construction workers.

The Cess Fund is utilized by the State Building and Other Construction Workers Welfare Boards to provide for immediate assistance to a beneficiary in case of accident, payment of pension on completion of sixty years of age, loans and advances for construction of houses, premia for Group Insurance Scheme, financial assistance for education of children, medical expenses for treatment of major ailments, payment of maternity benefit, and other welfare measures and facilities.

Further, the Central Government *vide* order dated 8th October, 2015, issued under Section 60 of the Building and Other Construction Workers (RECS) Act, 1996, has directed the State/UTs to ensure coverage of death and disability due to accident,

natural death, pension during old age, health and maternity benefit, financial support for primary and secondary education and skill training for construction workers and their wards.

In addition to the above, the construction workers working in the establishments employing twenty or more persons avail benefits under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and those workers employed in establishments having ten or more persons get coverage under the Employees' State Insurance Act, 1948.

Moreover, the Unorganized Workers' Social Security Act, 2008 has been enacted to cover unorganised workers, including construction workers and migrant workers. The Unorganized Workers' Social Security Act, 2008, provides for life and disability cover, health and maternity benefits, old age protection and other benefits by way of the following schemes listed in the Schedule I of the Unorganized Workers' Social Security Act, 2008, as under:

1. Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development)
2. National Family Benefit Scheme (Ministry of Rural Development)
3. Janani Suraksha Yojana (Ministry of Health and Family Welfare)
4. Handloom Weavers' Comprehensive Welfare Scheme (Ministry of Textiles)
5. Handicraft Artisans' Comprehensive Welfare Scheme (Ministry of Textiles)
6. Pension to Master Craft Persons (Ministry of Textiles)
7. National Scheme for Welfare of Fishermen and Training and Extension (Ministry of Agriculture)
8. Janashree Bima Yojana (Ministry of Finance)
9. Aam Aadmi Bima Yojana (Ministry of Finance)
10. Rashtriya Swasthya Bima Yojana (Ministry of Health and Family Welfare).

Considering the seasonal and migratory nature of construction workers and other such workmen, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 has been enacted to regulate their employment and to provide for their conditions of service. The Act, *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. to these workers.

Online database of fingerprints of criminals

*41. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government and the National Crime Records Bureau have decided to develop a comprehensive online database of fingerprints of criminals of all States which will be helpful in investigating inter-State crimes in the country;

(b) if so, the details thereof; and

(c) the time by which the process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes, Sir. A National database of ten-digit finger print records of specified categories of criminals is being maintained. Currently, it has over 10 lakh such records. Collection of fingerprints records of criminals and upgradation is an on-going and continuous process.

Theft reported in multi-utility tunnel in Connaught Place, New Delhi

*42. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases of thefts reported in the 1.2 km. long multi-utility tunnel of NDMC in Connaught Place, New Delhi during last five years;

(b) whether Government is aware that poor security of this tunnel is a security threat for common people; and

(c) the concrete steps taken by Government in this regard and to ensure that all the vulnerable areas of the tunnel are sanitized on regular basis?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Delhi Police has informed that 04 cases of theft have been reported from the multi-utility tunnel of NDMC in Connaught Place, New Delhi during the last five years.

Delhi Police have deployed 01 Sub-Inspector, 01 Head Constable, 03 Constables, 01 Quick Reaction Team and 01 PCR Van in the area where this tunnel falls.

Preservation of Mythological Heritage

†*43. SHRI RAM NATH THAKUR: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that Government proposes to preserve Mythological Heritage and convert them into tourist places;

(b) if so, the details thereof; and

(c) the details of amount allocated by Government in the current budget for the maintenance, beautification and development of all the tourist places of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The Ministry of Tourism in consultation with the State Governments and Union Territory Administrations develops and promotes various tourism destinations and products including Mythological Heritage sites as tourist spots in the country. However, the heritage monuments/sites are maintained and preserved by the respective authorities such as Archaeological Survey of India, State Archaeological Departments and Temple Trusts etc.

For development of tourism infrastructure in the country, the Ministry of Tourism has introduced two new schemes in 2014-15 *i.e.* PRASAD-Pilgrimage Rejuvenation and Spiritual Augmentation Drive and Swadesh Darshan-Integrated Development of Theme-Based Tourist Circuits. Under PRASAD thirteen cities have been identified for development initially, namely: Amritsar, Ajmer, Mathura, Varanasi, Gaya, Puri, Amravati, Kanchipuram, Vellankanni, Kedarnath, Patna, Dwarka and Kamakhya. Under Swadesh Darshan scheme thirteen thematic circuits have been identified for development namely North-East India Circuit, Buddhist Circuit, Himalayan Circuit, Coastal Circuit, Krishna Circuit, Desert Circuit, Tribal Circuit, Eco Circuit, Wildlife Circuit, Rural Circuit, Spiritual Circuit, Ramayana Circuit and Heritage Circuit.

Under Budget Estimates of 2016-17, PRASAD scheme has a proposed allocation of ₹ 100 crore and Swadesh Darshan Scheme has a proposed allocation of ₹ 706.35 crore. There is no State-wise allocation of funds for States/Union Territory Administrations under the above schemes. The funds are sanctioned to State Governments/Union Territory Administrations for various tourism projects in consultation with them subject to availability of funds, liquidation of pending utilization certificates, submission of suitable Detailed Project Report and adherence to the scheme guidelines.

---

† Original notice of the question was received in Hindi.

Blast of CRPF vehicle in Dantewada by naxalites

†*44. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of security lapses and negligence have come to light in the case of blasting off of a CRPF vehicle in Dantewada in the month of March by naxalites in which 7 jawans met an untimely death;

(b) the reasons for not getting satisfactory success despite steps having been taken for internal security of the country keeping in view the threat from naxalites; and

(c) the amount spent on curbing naxalism during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Every major incident of LWE violence including blasting off of a CRPF vehicle in Dantewada, Chhattisgarh on 30.03.2016 by Left Wing Extremists in which 7 jawans met an untimely death, is analysed to ascertain the facts of the case and to find out security lapses and negligence, if any. Lessons learnt are implemented to obviate further scope of loss of lives.

(b) The implementation of a multi-prolonged strategy of the Government has yielded results and consequently, the LWE violence levels have been declining since 2011, as given below:

Year	Incidents	Civilians killed	Security Forces killed
2010	2213	720	285
2011	1760	469	142
2012	1415	301	114
2013	1136	282	115
2014	1091	222	88
2015	1088	171	59
2016 (Upto 15th April)	355	73	27

(c) Ministry of Home Affairs has been implementing various schemes to deal with the Left Wing Extremism. They include Security Related Expenditure (SRE) scheme, scheme for Construction/Strengthening of Fortified Police Stations, Assistance to Naxal Management, Special Infrastructure scheme, Civic Action Programme and

† Original notice of the question was received in Hindi.

Media Plan. The details of funds released under these Schemes during last three years are as follows:–

(₹ in crore)

Year	Amount
2013-14	434.83
2014-15	406.73
2015-16	356.41

In addition, different Ministries/Departments and the LWE affected States are also implementing various developmental/flagship schemes pertaining to their respective Ministries in LWE affected areas.

Approval of tourism projects

*45. SHRI BHUPINDER SINGH: Will the Minister of TOURISM be pleased to state:

(a) the State-wise details of tourism projects approved during the last two years in the country including Odisha; and

(b) the State-wise steps taken or being taken to ensure the timely completion of various tourism projects in the country?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) State/UT-wise details of number of projects and amount sanctioned in the country including State of Odisha during last two years is given in the Statement (*See* below).

(b) The development, completion and promotion of tourism infrastructure projects are primarily the responsibility of the State Governments/Union Territory Administrations. The States/UTs have State Level Monitoring Committee (SLMC) which regularly reviews the progress of tourism infrastructure projects.

The Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) to State Governments/Union Territory Administrations for various tourism projects subject to availability of funds, *inter-se* priority, liquidation of pending utilization certificates against the funds released earlier and adherence to the relevant scheme guidelines.

The Ministry of Tourism monitors the physical progress of the projects through field inspections by the officers of the Ministry, and periodical review meetings with the State Government/Union Territory Administration officers.

Statement

State/UT-wise details of number of projects and amount sanctioned in the country including State of Odisha during the last two years

(₹ in lakh)

YEAR 2014-15

Sl. No.	Name of the State	No. of Projects	Amount Sanctioned
1.	Andhra Pradesh	11	9515.53
2.	Arunachal Pradesh	8	8455.35
3.	Assam	3	3568.11
4.	Bihar	3	4220.47
5.	Chhattisgarh	5	990.13
6.	Daman and Diu	1	775.54
7.	Goa	1	879.04
8.	Haryana	3	121.66
9.	Jammu and Kashmir	2	732.50
10.	Karnataka	1	5000.00
11.	Manipur	7	14752.51
12.	Mizoram	3	4879.69
13.	Madhya Pradesh	5	3690.54
14.	Nagaland	10	5980.20
15.	Odisha	3	6488.34
16.	Punjab	3	4831.98
17.	Rajasthan	2	149.93
18.	Sikkim	8	5200.00
19.	Telangana	4	504.36
20.	Uttar Pradesh	4	3368.05
21.	Uttarakhand	1	391.69
	GRAND TOTAL	88	84495.62

Note: Includes Projects relating to Product/Infrastructure Development for Destinations and Circuits (PIDDC), Human Resource Development (HRD), Fairs and Festivals and Rural Tourism.

Swadesh Darshan Scheme

(₹ in crore)

Sl. No.	Name of the Circuit	State	Name of Project	Amount Sanctioned	Amount Released
1.	Coastal Circuit	Andhra Pradesh	Development of Kakinada Hope Island Konaseema as World Class Coastal and Eco Tourism Circuit in Andhra Pradesh	69.83	3.37 (2014-15) 10.59 (2015-16)
2.	North-East India Circuit	Arunachal Pradesh	Bhalukpong-Bomdila-Tawang in Arunachal Pradesh	50.00	10.00
3.	Buddhist Circuit	Bihar	Cultural Centre, Bodhgaya	33.17	6.63
	TOTAL			153.00	30.59

Prasad Scheme

(₹ in crore)

Sl. No.	Name of the State and project	Amount Sanctioned	Amount Released
Bihar			
1.	Development of basic facilities at Vishnupad Temple, Gaya, Bihar	4.29	0.86
Uttar Pradesh			
2.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	14.93	2.98
3.	Construction of Tourist Facilitation Centre at Vrindavan, Distt. Mathura	9.36	1.76
Odisha			
4.	Infrastructure Development at Puri, Shree Jagannath Dham-Ramachandi-Prachi River front at Deuli under Mega Circuit	50.00	10.00
	TOTAL	78.58	15.60

Year 2015-16

Swadesh Darshan Scheme (₹ in crore)

Sl. No.	Name of Theme	State	Name of Project	Amount Sanctioned	Amount Released
1	2	3	4	5	6
1.	North-East India Circuit	Manipur	Development of Tourist Circuit in Manipur: Imphal-Moirang-Khongjom-Moreh	89.66	17.93
2.	North-East India Circuit	Sikkim	Development of Tourist Circuit linking-Rangpo (entry)-Rorathang-Aritar-Phadamchen-Nathang-Sherathang-Tsongmo-Gangtok-Phodong-Mangan-Lachung-Yumthang-Lachen-Thangu-Gurudongmer-Mangan-Gangtok-Tumin Lingee-Singtam (exit) in Sikkim	98.05	19.61
3.	Eco Circuit	Uttarakhand	Integrated Development of Eco-Tourism, Adventure Sports, Associated Tourism related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri, Uttarakhand	80.37	16.07
4.	Coastal Circuit	Andhra Pradesh	Development of Coastal Tourism Circuit in Sri Potti Sriramalu Nellore in Andhra Pradesh	60.38	12.08
5.	North-East India Circuit	Arunachal Pradesh	Integrated Development of Adventure Tourism in Arunachal Pradesh	97.14	19.43
6.	Eco Tourism Circuit	Kerala	Gavi-Patha-Namthitta-Vagamon-Thekkady	99.22	19.84

1	2	3	4	5	6
7.	Desert Circuit	Rajasthan	Development of Sambhar Lake Town and Other Destinations under Desert Circuit in Swadesh Darshan Scheme	63.96	12.79
8.	Tribal Circuit	Nagaland	Development of Tribal Circuit Peren-Kohima-Wokha, Nagaland	97.36	19.47
9.	Eco Circuit	Telangana	Integrated Development of Eco Tourism Circuit in Mahaboobnagar District, Telangana	91.62	18.32
10.	Wildlife Circuit	Madhya Pradesh	Development of Wildlife Circuit at Panna-Mukundpur-Sanjay-Dubri-Bandhavgarh-Kanha-Mukki-Pench in Madhya Pradesh	92.22	18.44
11.	Wildlife Circuit	Assam	Wildlife Circuit of Assam	95.67	19.13
12.	North-East India Circuit	Tripura	Development of North East Circuit: Agartala-Sipahijala-Melaghar-Udaipur-Amarpur-Tirthamukh-Mandirghat–Dumboor-Narikel Kunja-Gandachara-Ambassa	99.59	19.92
13.	Eco Tourism Circuit	Mizoram	Integrated Development of New Eco-Tourism at Thenzawl, Reike and South Zote	94.91	18.98
14.	Coastal Circuit	West Bengal	Development of Beach Circuit-Udaipur-Digha-Shankarpur-Tajpur-Mandarmani-Fraserganj-Bakkhlai-Henry Island	85.39	17.08
15.	Coastal Circuit	Puducherry	Development of Union Territory of Puducherry as Tourist Circuit under "Swadesh Darshan" Scheme	85.28	17.06

1	2	3	4	5	6
16.	Tribal Circuit	Chhattisgarh	Development of Tribal Tourism Circuit Jashpur-Kunkuri-Mainpat Ambikapur-Maheshpur-Ratanpur-Kurdar-Sarodadadar-Gangrel-Kondagaon-Nathyanawagaon-Jagdalpur-Chitrakoot-Tirthgarh in Chhattisgarh	99.94	19.99
17.	Coastal Circuit	Maharashtra	Sindhudurg Circuit	82.76	12.79
	TOTAL			1513.52	298.93

Prasad Scheme (₹ in crore)

Sl. No.	Name of the project	Sanctioned	Released
Rajasthan			
1.	Integrated Development of Pushkar/Ajmer	40.44	8.09
Punjab			
2.	Development of Karuna Sagar Valmikisthal at Amritsar	6.45	1.29
Assam			
3.	Development of Kamakhya Temple and Pilgrimage Destinations in and around Guwahati	33.98	6.80
Andhra Pradesh			
4.	Development of Amaravati Town in Guntur District as a Tourist Destination	28.36	5.67
Bihar			
5.	Development of Patna Sahib	41.54	8.31
6.	Development of basic facilities at Vishnupad Temple, Gaya, Bihar	-	1.29 (2nd instalment)
Uttar Pradesh			
7.	Development of Varanasi	20.04	4.08

Sl. No.	Name of the project	Sanctioned	Released
Uttarakhand			
8.	Developmemt of Kedarnath	34.78	4.47
	TOTAL	205.59	40.00

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Extension of time to developers of SEZs

321. SHRI T. RATHINAVEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government has granted more time to developers of 13 Special Economic Zones (SEZs) including Navi Mumbai to implement their projects;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has approved two proposals for establishing IT/Information Technology enabled Services (ITeS); and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the letter of approval granted to a Special Economic Zone (SEZ) developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved project. The Board of Approval may, on an application by the developer, extend the validity period of the letter of approval. During the last four years and current financial year (upto 25th April, 2016), extension of time have been granted to 138 developers of SEZ across the country to complete their projects including M/s Navi Mumbai SEZ Private Limited at Kalamboli, Navi Mumbai, Maharashtra.

(c) and (d) Recently, the Board of Approval (BoA) for Special Economic Zones (SEZs) in its meetings held on 30.12.2015 and 23.02.2016 has approved six proposals for setting up of SEZs. All the six proposals relate to Information Technology/ Information Technology enabled Services (IT/ITeS) sectors. Details of the proposals are given in the Statement.

Statement

Proposals for setting up of SEZs approved by Board of Approval (BoA) for SEZs in its meetings held on 30.12.2015 and 23.2.2016

Sl. No.	Name of SEZ	Location	Sector	Area (Hectares)
1.	M/s Value Labs Infra LLP	Kokapet Village, Rajender Nagar Mandal, Ranga Reddy District, Telangana	IT/ITES	3.12
2.	M/s GAR Corporation Private Limited	Sy. No. 107, Kokapet Village, Rajender Nagar Mandal, Telangana	IT/ITES	2.22
3.	M/s Cognizant Technologies Services Private Limited	Nanakramguda Village, Serilingampally Mandal, Ranga Reddy District, Telangana	IT/ITES	2.5161
4.	M/s Saltire Developers Private Limited	Rachanahalli Village, Nagavara, Bangalore, Karnataka	IT/ITES	4.05
5.	M/s Amin Properties LLP	Pujanahalli Village, Devanahalli Taluk, Bangalore, Karnataka	IT/ITES	2.76
6.	M/s Infosys Limited	Sector-83, Alpha, SAS Nagar, Mohali	IT/ITES	20.234

Slowdown in SEZs

322. SHRI T. RATHINAVEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is in the process of identifying reasons for the slowdown in the Special Economic Zones;

(b) whether the Export Promotion Council for EOUs and SEZs (EPCES) wants SEZ units to be allowed to sell in the domestic tariff area by shelling out same duty applicable to imports from nations who are free trade agreement partners of India;

(c) whether the imposition of MAT and DDT on SEZs has led to slowdown in terms of growth in exports from these enclaves; and

(d) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a), (c) and (d) The Special Economic Zones (SEZs) located in the country has seen a slowdown in terms of SEZ exports, slower operationalisation of SEZs, increased number of applications for denotification of SEZs, fewer number of application for setting up of new SEZ, etc. The slowdown may be due to a number of reasons including withdrawal of exemption from Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) provisions, uncertain fiscal regime for SEZs, global slowdown in exports etc. Exports from the SEZs during the last four years are as under:

Years	Exports (₹ in crore)	Growth/decline over previous year
2012-2013	4,76,159	31%
2013-2014	4,94,077	4%
2014-2015	4,63,770	-6.13%
2015-2016 (April to December, 2015)	3,41,685	-1.89% (corresponding period of previous financial year 2014-15)

In order to boost SEZs, review meetings with the Development Commissioners of SEZs are held regularly. Further, open house meetings with SEZ stakeholders, road shows have been organised in various places of the country to give wide publicity of SEZs.

(b) The Export Promotion Council for EOUs and SEZs (EPCES) has represented for allowing best Free Trade Agreement rates to SEZ Developers and units for selling their goods in Domestic Tariff Area (DTA).

Discriminatory taxation of non-smoking and smoking variants of Tobacco

323. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the demands of Andhra Pradesh and Karnataka FCV Tobacco Farmers' Associations over discriminatory taxation between non-smoking and smoking variants of the commodity; and

(b) if so, the response of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes.

(b) Smokeless tobacco products *viz*. Chewing Tobacco, Gutkha (Pan Masala containing tobacco), Filter Khaini, Jarda Scented Tobacco, Unmanufactured Tobacco and Smoking Tobacco Products *viz*. Cigars and Cheroots, Cigarillos of Tobacco and Cigarettes, etc. are demerit goods and therefore, chargeable to higher excise duty than other goods. Further, specified tobacco products including cigarettes attract a specific excise duty rate. So, it is essential that the specific duty rates are indexed to inflation and growth so as to achieve tax buoyancy which is otherwise achieved in respect of other goods which are chargeable to excise duty on *ad valorem* basis.

Impact of 'Make in India' programme on FDI

324. SHRI VAYALAR RAVI: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to answer to Unstarred Question 2107 given in the Rajya Sabha on the 17th March, 2016 and state:

(a) whether the 29 per cent increase in FDI after the 'Make in India' programme started is an indication of the success of this programme;

(b) if so, whether Government has noticed the results of a study reported in an English daily dated 22nd October, 2015 which states that the FDI spurts is not aligned with the spirit of 'Make in India' and Government's claim on this matter is not true; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir. In the period October, 2014 to December, 2015 (15 months after 'Make in India'), FDI inflow has increased 29% compared to the 15 month period prior to the launch. However, in the 17 month period upto February, 2016 after the launch of 'Make in India', FDI inflows have increased by 37% while FDI equity inflows have increased by 47% compared to the previous 17 months.

(b) No such study has been brought to the notice of the Government.

(c) In view of the reply above, the question does not arise.

Contraction of industrial production

325. SHRI VAYALAR RAVI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has noticed a study report by Bank of America Merill Lynch reported in an English daily which states that the old GDP has slipped to 4.6 per cent in the December quarter instead of 7-7.5 per cent expected by Government;

(b) whether the above report has also stated that industrial production has contracted during the first three months of 2016 and the industrial outlook is negative in spite of the increased effort under 'Make in India' scheme; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Government is aware of the media report about the study of Bank of America Merill Lynch. However, Central Statistics Office (CSO) under the Government is responsible for estimation of National Accounts in the country. CSO has revised the base year of National Accounts from 2004-05 to 2011-12. Concept of GDP at factor cost used in old series is no longer relevant in the New Series. Hence, it is not correct to compare the new series estimates with the old series estimates.

Also, industrial production is measured in terms of Index of Industrial Production (IIP) released by Central Statistics Office (CSO) at the base 2004-05. The growth rate of IIP in January, 2016 was (-) 1.5% which increased to 2.0% in February, 2016. Estimates for the month of March, 2016 have not yet been released by CSO.

The Government has launched 'Make in India' programme with 25 thrust sectors to provide a major push to industry sector, particularly manufacturing sector, across the country. An Investor Facilitation Cell has been created *viz*. 'Invest India' to assist, guide, handhold and facilitate investors during the various phases of business life cycle. This Cell provides necessary information on vast range of subjects; such as policies of the Ministries and State Governments, various incentive schemes and opportunities available, to make it easy for the investors to make necessary investment decision.

Import of pulses

326. SHRI SUKHENDU SEKHAR ROY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) how much quantity of pulses has been imported for 2013-14, 2014-15 and between April, 2015 to February, 2016 and the respective rates thereof;

(b) what was the domestic price of pulses during the said periods; and

(c) the names of the companies through which Government imported pulses during the said years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Year-wise India's import of pulses along with average import price for the periods 2013-14, 2014-15 and

2015-16 (Apr'15 to Feb'16) is as under:

Year	Qty. (Ton)	Val (Million USD)	Average Price (US $/Ton)
2013-14	3643705	2119.32	581.64
2014-15	4584852	2786.11	607.68
2015-16 (Apr'15 to Feb'16)	5507732	3690.27	670.02

Note: Figures for Apr'15 to Feb'16 are provisional.

(b) The all India monthly average retail prices of major pulses (₹/Kg) during the period 2013-14, 2014-15 and 2015-16 (Apr'15 to Feb'16) are given in the Statement (*See* below).

(c) To augment domestic availability and stabilize prices of pulses, Government of India has imported 5,000 MT of Tur (Malawi) through Metals and Minerals Trading Corporation of India (MMTC) during 2015-16. For the buffer stock of pulses, MMTC has already contracted for import of 13,500 MT of Tur and 12,500 MT of Urad.

Statement

All-India Monthly Average Retail Prices of Major Pulses (₹/kg)

Centre	Gram Dal	Tur Dal	Urad Dal	Moong Dal	Masoor Dal
April-13	68.28	68.28	58.07	73.12	54.74
May-13	68.89	68.89	58.43	73.91	55.72
Jun-13	69.04	69.04	58.47	74.75	57.43
July-13	68.78	68.78	58.33	74.26	58
Aug.-13	68.4	68.4	58.73	73.71	58.3
Sep.-13	69.07	69.07	59.81	73.19	58.54
Oct.-13	69.53	69.53	60.75	74.08	58.38
Nov.-13	70.18	70.18	63	75.71	59.29
Dec.-13	70.41	70.41	63.41	76.64	58.45
Jan.-14	70.02	70.02	64.35	78.78	59.07
Feb.-14	69.95	69.95	65.13	82.24	59.07
March-14	70.14	70.14	65.87	85.13	60.33
April-14	70.25	70.25	67.26	88.31	62.57
May-14	70.41	70.41	69.07	89.08	64.79

Centre	Gram Dal	Tur Dal	Urad Dal	Moong Dal	Masoor Dal
June-14	69.93	69.93	71.2	87.08	65.45
July-14	70.35	70.35	72.75	86.69	66.31
Aug.-14	71.68	71.68	76.01	88.29	67.81
Sep.-14	73.93	73.93	78.61	89.09	69.22
Oct.-14	74.11	74.11	76.32	89.25	69.81
Nov.-14	75.1	75.1	75.71	93.64	71.05
Dec.-14	75.65	75.65	76.27	96.02	71.8
Jan.-15	77.13	77.13	77.97	98.14	74
Feb.-15	79	79	79.15	99.32	74.32
March-15	81.75	81.75	79.62	99.21	73.49
April-15	85.23	85.23	82.99	100.41	74.18
May-15	91.89	91.89	91.33	102.29	77.84
June-15	95.33	95.33	97.34	101.29	80.78
July-15	98.42	98.42	98.86	99.11	82.32
Aug.-15	105.13	105.13	100.88	98.36	84.75
Sep.-15	119.95	119.95	107.54	99.71	88.48
Oct.-15	143.78	143.78	129.42	107.2	90.27
Nov.-15	152.29	152.29	142.15	108.78	89.74
Dec.-15	150.08	150.08	142.64	107.31	87.6
Jan-16	145.74	145.74	139.56	105.31	83.61
Feb-16	140.14	140.14	137.17	102.56	80.33

Source: States/UTs Civil Supplies Deptts.

Setting up of specified pharmaceutical zones

327. DR. PRABHAKAR KORE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government has been considering for setting up of specified pharmaceutical zones to curb dependence of the pharmaceutical industry on Chinese imports;

(b) what is the annual import of Active Pharmaceutical Ingredients (API) required for producing these medicines especially from China;

(c) whether the issues such as delayed environmental clearances are plaguing the manufacturing sector; and

(d) if so, the details of the steps taken by Government to help the manufacturing sector in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir, as per information provided by Department of Industrial Policy and Promotion and Department of Pharmaceuticals there is no such proposal.

(b) India imports US$ 3245.64 mn (2014-15) worth APIs from various countries like China, Germany, USA, Japan, Italy, South Korea etc. Out of total imports, China contributed about 63.6% in 2014-15. Import of Bulk Drugs is as under:-

	India's imports in (USD million)				
	2010-11	2011-12	2012-13	2013-14	2014-15
Bulk Drugs	2997	3357	3189.67	3146.76	3245.64

Source: CMIE/DGCIS

(c) and (d) The Department of Pharmaceuticals in association with Ministry of Environment, Forest and Climate Change and Ministry of Commerce and Industry are sorting out the issue relating to the difficulties being faced by the Bulk Drug Manufacturers relating to Environment issues to give boost to manufacturing.

India's ranking on Forbes list of countries for doing business

328. SHRI A. W. RABI BERNARD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India has been ranked 97 out of 144 nations, behind Kazakhstan and Ghana on Forbes annual list of the best countries for doing business, scoring poorly on trade, monetary freedom and tackling challenges like corruption and violence;

(b) if so, the details thereof;

(c) whether India has not yet fully addressed the challenges including corruption, poverty, violence and discrimination against women and girls, ineffective power generation and distribution, ineffective enforcement of intellectual property rights, transport and agriculture infrastructure, etc.; and

(d) if so, the steps taken to address these issues?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. India has been ranked 97 out of 144 nations, behind Kazakhstan and Ghana on Forbes annual list of the best countries for doing business and other indicators. The indicators on which the ranking is done are: property rights, innovation, taxes, technology, corruption, freedom (personal, trade and monetary), red tape, investor protection and stock market performance. The data is based on reports of the following organizations: Freedom House, Heritage Foundation, Property Rights Alliance, Transparency International, World Bank Group and World Economic Forum.

(c) Government of India, with the cooperation of State Governments/UT Administrations has undertaken a number of reforms to improve India's ranking. However, India's ranking will depend on the reforms undertaken by India as well as other countries and cannot be predicted.

(d) The initiatives undertaken by Government of India on improving ease of doing business are given in the Statement-I and II, respectively.

Statement-I

Initiatives on improving 'Ease of Doing Business' in India.

The Government of India has taken up a series of measures to improve Ease of Doing Business. The emphasis has been on simplification and rationalization of the existing rules and introduction of information technology to make governance more efficient and effective. The measures taken are:

1. India was ranked 142nd in Doing Business Report, 2015. The World Bank has released Doing Business Report, 2016 on 27th October, 2015. India is ranked at 130 (against a recalculated rank of 134th for 2015). India's rank has improved in 'starting a business', 'dealing with construction permit' and 'getting electricity' indicators.
2. A report titled "Assessment of State Implementation of Business Reforms" was released on 14th September 2015. The report captures the findings of an assessment of reform implementation by States, led by DIPP, Ministry of Commerce and Industry, Government of India with support from World Bank Group and KPMG. This assessment has been conducted to take stock of reforms implemented by States from January to June 2015 based on a 98-point action plan for business reforms agreed between DIPP and State/UTs and rank them on the basis of reforms implemented.

The assessment reveals that States are at different levels of implementation on the 98-point action plan. The implementation status of each State has been converted to a percentage, and, on the basis of this the State rankings have been calculated.

Rank	State	Score
1.	Gujarat	71.14%
2.	Andhra Pradesh	70.12%
3.	Jharkhand	63.09%
4.	Chhattisgarh	62.45%
5.	Madhya Pradesh	62.00%
6.	Rajasthan	61.04%
7.	Odisha	52.12%
8.	Maharashtra	49.43%
9.	Karnataka	48.50%
10.	Uttar Pradesh	47.37%
11.	West Bengal	46.90%
12.	Tamil Nadu	44.58%
13.	Telangana	42.45%
14.	Haryana	40.66%
15.	Delhi	37.35%
16.	Punjab	36.73%
17.	Himachal Pradesh	23.95%
18.	Kerala	22.87%
19.	Goa	21.74%
20.	Puducherry	17.72%
21.	Bihar	16.41%
22.	Assam	14.84%
23.	Uttarakhand	13.36%
24.	Chandigarh	10.04%
25.	Andaman and Nicobar Islands	9.73%
26.	Tirpura	9.29%
27.	Sikkim	7.23%
28.	Mizoram	6.37%

Rank	State	Score
29.	Jammu and Kashmir	5.93%
30.	Meghalaya	4.38%
31.	Nagaland	3.41%
32.	Arunachal Pradesh	1.23%

Source: Assessment of State Implementation of Business Reforms, September 2015 published by DIPP

3. Process of applying for Industrial License (IL) and Industrial Entrepreneur Memorandum (IEM) has been made online and this service is now available to entrepreneurs on 24x7 basis at the eBiz website. This had led to ease of filing applications and online payment of service charges.

4. 20 services are integrated with the eBiz portal which will function as a single window portal for obtaining clearances from various Governments and Government agencies. These services are given in Annexure A.

5. Notification has been issued on 12.03.2015 by DGFT to limit number of documents required for export and import to three.

6. Ministry of Corporate Affairs has introduced an integrated process of incorporation of a company, wherein applicants can apply for Director's Identification Number (DIN) and company name availability simultaneous to incorporation application [Form INC-29].

7. The Companies (Amendment) Act, 2015 has been passed to remove requirements of minimum paid-up capital and common seal for companies. It also simplifies a number of other regulatory requirements.

8. A comparative study of practices followed by the States for grant of clearance and ensuring compliances was conducted through M/s Accenture Services (P) Ltd. and six best practices were identified. These were circulated among all the States for peer evaluation and adoption. The study has also identified important bottlenecks faced by industries and important steps required to improve the business environment in States.

9. Application forms for Industrial Licence (IL) and Industrial Entrepreneur Memorandum (IEM) have been simplified.

10. *Vide* Press Note 3 (2014), Defence products' list for industrial licensing has been issued, wherein large number of parts/components, castings/forgings etc. have been excluded from the purview of industrial licensing. Similarly dual use items, having military as well as civilian application (unless classified as defence item) will also not require Industrial License from defence angle.

For these items only an Industrial Entrepreneur Memorandum (IEM) has to be filed.

11. *Vide* Press Note 5 (2014), initial validity period of Industrial License has been increased to three years from two years. This will give enough time to licensees to procure land and obtain the necessary clearances/approvals from authorities.

12. MHA has stipulated that it will grant security clearance on Industrial Licence Applications within 12 weeks. In matters other than Explosives and FIPB cases, security clearances are valid for three years unless there is a change in composition of management or shareholding.

13. Partial commencement of production is being treated as commencement of production of all the items included in the license. This has obviated the hardship of licensees to get their Industrial License extended even though they have started production.

14. To facilitate investors and to reply to their queries, Frequently Asked Questions (FAQs) by applicants for grant of industrial license have been developed and uploaded on DIPP website.

15. *Vide* Press Note 4 (2014), the NIC Code NIC 2008 has been adopted, which is the advanced version of industrial classification. This code will allow Indian businesses to be part of globally recognized and accepted classification that facilitate smooth approvals/registration.

16. *Vide* Press Note 6 (2014), the 'Security Manual for Licensed Defence Industry' has been issued. This has obviated the requirement of affidavit from applicants. Earlier, an affidavit signed before Judicial Magistrate was required from the applicant to confirm that they will comply with the safety and security guidelines/procedures laid down by the Ministry of Defence and Ministry of Home Affairs in Government of India. The applicants were facing difficulties in obtaining such affidavit and this was severely delaying the issue of License even after approval of Licensing Committee.

17. A checklist with specific timelines has been developed for processing all applications filed by foreign investors in cases relating to Retail/NRI/EoU foreign investments. This has been placed on the DIPP website.

18. An Investor Facilitation Cell has been created in 'Invest India' to guide, assist and handhold investors during the entire life-cycle of the business.

19. SEZ Units allowed removing goods for repair, replacement, testing, calibration, quality testing and research and development on self-attestation.

20. Process of applying for Environment and Forests clearances has been made online through Ministry of Environment and Forests and Climate Change's portals *http://environmentclearance.nic.in/ and http://forestsclearance.nic.in/*.

21. Requirement for Environment Assessment Report is required for industrial shed, school, college, hostel for education institution above 20,000 square meters of build-up area up to 150,000 square meters of build-up area.

22. The issue of time taken in registration with Employees Provident Fund Organization (EPFO) and Employees State Insurance Corporation (ESIC) was taken up with the Ministry of Labour and Employment, Director General, ESIC and Central Provident Fund Commissioner. Both the processes have been automated and ESIC registration number is being provided on a real-time basis.

23. An order facilitating revival and rehabilitation of MSMEs through banker's committee has been issued by Ministry of MSME.

24. A unified portal for registration of Units for LIN, reporting of inspection, submission of returns and grievance redressal has been launched by Ministry of Labour and Employment.

25. DIPP has requested all Secretaries of Government of India and Chief Secretaries of the States/UTs to simplify and rationalize the regulatory environment. In order to improve the regulatory business environment they have been requested to take the following measures on priority: (a) All returns should be filed on-line through a unified form; (b) A check-list of required compliances should be placed on Department's web portal; (c) All registers required to be maintained by the business should be replaced with a single electronic register; (d) No inspection should be undertaken without the approval of the Head of the Department; and (e) For all non-risk, non-hazardous businesses a system of self-certification should be introduced.

26. Registration process of VAT and Professional Tax has been merged into a single process with single ID on 1st January, 2015 by the Government of Maharashtra.

27. Registration for VAT in Delhi has been made online. TIN allotment is done real-time and business can start immediately on receipt of TIN number.

28. The time required for giving a new electric connection in Mumbai has been reduced to 21 days from 67 days. The number of procedures involved has been cut down to 3 from existing 7.

29. Simplified procedure for new electric connection in Delhi with reduced procedures and time.

30. Municipal Corporation of Delhi has launched online application process for grant of construction permits for residential and industrial buildings on 16th March, 2015 and commercial buildings in May, 2015.

Statement-II

List of 20 Central Government Services (Integrated)

Sl. No.	Ministry/Dept. Name	Service Name
1.	Ministry of Corporate Affairs	Name Availability
2.	Ministry of Corporate Affairs	Director Identification Number
3.	Ministry of Corporate Affairs	Certificate of Incorporation
4.	Ministry of Corporate Affairs	Commencement of Business
5.	Central Board of Direct Taxes	Issue of Permanent Account Number (PAN)
6.	Central Board of Direct Taxes	Issue of Tax Deduction Account Number (TAN)
7.	Reserve Bank of India	Advanced Foreign Remittance (AFR)
8.	Reserve Bank of India	Foreign Collaboration-General Permission Route (FC-GPR)
9.	Employees' Provident Fund Organization	Employer Registration
10.	Employee's State Insurance Corporation	Employer Registration
11.	Petroleum and Explosives Safety Organization	Issue of Explosive License
12.	Directorate General of Foreign Trade	Importer Exporter Code License
13.	Department of Industrial Policy and Promotion	Industrial License
14.	Department of Industrial Policy and Promotion	Industrial Entrepreneur Memorandum
15.	Department of Heavy Industry (DHI)	Issue of Custom Duty Concession Certificate to Entrepreneurs under Project Import Scheme
16.	Central Board of Direct Taxes (CBDT)	Changes or Correction in PAN Data
17.	Reserve Bank of India	Foreign Currency-Transfer of Shares

Sl. No.	Ministry/Dept. Name	Service Name
18.	Ministry of Labour and Employment (MoL&E)	Registration under the Contract Labour Act, 1970
19.	Ministry of Labour and Employment (MoL&E)	Registration under the Building and Other Construction workers Act, 1996
20.	Ministry of Labour and Employment (MoL&E)	Registration under the Inter-State Migrant Workmen Act, 1979

Allocation of funds for CEZs in Tamil Nadu

329. DR. V. MAITREYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government envisages the Coastal Economic Zones (CEZs) as spatial-economic regions around major and minor ports;

(b) if so, the details thereof and the proposals for the major and minor ports in Tamil Nadu;

(c) the total amount allocated or to be allocated for the CEZs and the employment to be generated in the next three years in Tamil Nadu; and

(d) the various steps taken by the Union Government to develop CEZ infrastructure in Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Sagarmala Programme conceptualized by the Government envisages Coastal Economic Zones (CEZs) as spatial-economic regions around and integrally linked to a group of major and minor ports. Three Coastal Economic Zones have been identified for Tamil Nadu and the details are as under:

CEZ	Major/Minor Ports Covered
CEZ 1	VoCPT (Tuticorin), Enayam (proposed new port)
CEZ 2	Cuddalore/Sirkazhi (proposed new port)
CEZ 3	Chennai, Ennore, Katupalli

(c) The total estimated investment in basic infrastructure and land for all the proposed three CEZs in Tamil Nadu would be approximately ₹ 35,000 crore and expected to generate 8-10 lakh direct jobs in the next 10 years.

(d) Once the perspective plans for the 3 proposed CEZs in Tamil Nadu are finalised and the detailed Master Plans leading to identification of projects and their Detailed Project Reports (DPRs) are prepared, the projects would be implemented preferably through private sector or PPP route, wherever feasible.

Signing of FTAs

330. SHRI AJAY SANCHETI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the countries with whom Government has signed Free Trade Agreements (FTAs) in the past;

(b) the objectives behind these FTAs;

(c) whether Government intends to take a comprehensive review of these FTAs; and

(d) if so, the details thereof along with need for such a review?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The list of Free Trade Agreements (FTAs) India has entered into with other countries/blocs is given in the Statement (*See* below).

(b) The objectives behind these FTAs are to boost trade in goods, services and investment with partner countries/blocs of countries.

(c) and (d) A review/amendment of the FTAs is undertaken on the basis of mutual consent of the trading partners as and when the need for the same arises. However, internal assessment/evaluations of FTAs is a continuous process in consultation with various stakeholders, including industry representatives as well as Administrative Ministries/Departments.

Statement

List of Free Trade Agreements (FTAs) India has entered into with other countries/blocs

Sl. No.	Name of the Agreement	Date of signing of the agreement	Date of implementation of the agreement
1	2	3	4
1.	India-Sri Lanka FTA	28th Dec. 1998	1st March, 2000
2.	Agreement on SAFTA (India, Pakistan, Nepal,	4th January, 2004	1st January, 2006 (Tariff concessions implemented

1	2	3	4
	Sri Lanka, Bangladesh, Bhutan, the Maldives and Afghanistan)		from 1st July, 2006)
3	Revised Agreement of Cooperation between Government of India and Nepal to control unauthorized trade	27th October, 2009	27th October, 2009
4	India-Bhutan Agreement on Trade Commerce and Transit	17th January, 1972	Renewed periodically, with mutually agreed modifications.
5	India-Thailand FTA-Early Harvest Scheme (EHS)	9th October, 2003	1st September, 2004
6	India-Singapore CECA	29th June, 2005	1st August, 2005
7	India-ASEAN Trade in Goods Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)	13th August, 2009	• 1st January 2010 in respect of India and Malaysia, Singapore, Thailand. • 1st June 2010 in respect of India and Vietnam. • 1st September 2010 in respect of India and Myanmar. • 1st October 2010 in respect of India and Indonesia. • 1st November 2010 in respect of India and Brunei. • 24 January 2011 in respect of India and Laos. • 1st June 2011 in respect of India and the Philippines.

1	2	3	4
			• 1st August, 2011 in respect of India and Cambodia.
8	India-South Korea CEPA	7th August 2009	1st January, 2010
9	India-Japan CEPA	16th February, 2011	1st August, 2011
10	India-Malaysia CECA	18th February, 2011	1st July, 2011
11	India-ASEAN Services and Investment Agreement	November, 2014	1 July, 2015

Registration of handicraft artisans under IPR

331. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there are any initiatives to register handicraft artisans under the Intellectual Property Rights (IPR) Regime;

(b) if so, the details thereof; and

(c) if not, whether Government plans to bring about any such reform?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) Handicraft artisans can be registered as Authorized Users for the registered Geographical Indications as provided under Section 7(3) read with Section 17 of the Geographical indications of Goods (Registration and Protection) Act 1999. The Act provides that, any person claiming to be the producer of Registered GI products may apply in writing to the Registrar to register as an authorized user of geographical indications.

(c) Not applicable in view of (a) above.

Allowing 100 per cent FDI in e-commerce entities

332. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has decided to allow 100 per cent FDI in e-commerce entities;

(b) if so, the details thereof; and

(c) what is the impact on the small retailers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government *vide* Press Note 3 (2016) (which is given in the Statement (*See* below). issued on 29.03.2016 introduced Guidelines for Foreign Direct Investment (FDI) on e-commerce, in order to bring clarity to extant FDI policy on the sector.

100% FDI under automatic route is permitted in marketplace model of e-commerce and FDI is not permitted in inventory based model of e-commerce.

(c) FDI in retail sector including e-commerce has been opened in a calibrated manner to maintain level playing field between brick and mortar stores and e-commerce entities.

Statement

Guidelines for Foreign Direct Investment (FDI) on e-commerce

Government of India
Ministry of Commerce and Industry
Department of Industrial Policy and Promotion
(FC Section)

Press Note No 3. (2016 Series)

Subject: Guidelines for Foreign Direct Investment (FDI) on e-commerce

As per the FDI policy, contained in the 'Consolidated FDI Policy Circular 2015' (FDI Policy) as amended from time to time, FDI up to 100% under automatic route is permitted in Business to Business (B2B) e-commerce. No FDI is permitted in Business to Consumer (B2C) e-commerce. However, FDI in B2C e-commerce is permitted in following circumstances:

(i) A manufacturer is permitted to sell its products manufactured in India through e-commerce retail.

(ii) A single brand retail trading entity operating through brick and mortar stores, is permitted to undertake retail trading through e-commerce.

(iii) An Indian manufacturer is permitted to sell its own single brand products through e-commerce retail. Indian manufacturer would be the investee company, which is the owner of the Indian brand and which manufactures in India, in terms of value, at least 70% of its products in house, and sources, at most 30% from Indian manufacturers.

2.0 In order to provide clarity to the extant policy, guidelines for foreign direct investment on e-commerce sector have been formulated and are enumerated below:

2.1 Definitions:

(i) **E-commerce** — E-commerce means buying and selling of goods and services including digital products over digital and electronic network.

(ii) **E-commerce entity** — E-commerce entity means a company incorporated under the Companies Act, 1956 or the Companies Act 2013 or a foreign company covered under section 2 (42) of the Companies Act, 2013 or an office, branch or agency in India as provided in section 2 (v) (iii) of FEMA 1999, owned or controlled by a person resident outside India and conducting the e-commerce business.

(iii) **Inventory based model of e-commerce** — Inventory based model of e-commerce means an e-commerce activity where inventory of goods and services is owned by e-commerce entity and is sold to the consumers directly.

(iv) **Marketplace based model of e-commerce** — Marketplace based model of e-commerce means providing of an information technology platform by an e-commerce entity on a digital and electronic network to act as a facilitator between buyer and seller.

2.2 Guidelines for Foreign Direct Investment on e-commerce sector:

(i) 100% FDI under automatic route is permitted in marketplace model of e-commerce.

(ii) FDI is not permitted in inventory based model of e-commerce.

2.3 Other Conditions:

(i) Digital and electronic network will include network of computers, television channels and any other internet application used in automated manner such as web pages, extranets, mobiles etc.

(ii) Marketplace e-commerce entity will be permitted to enter into transactions with sellers registered on its platform on B2B basis.

(iii) E-commerce marketplace may provide support services to sellers in respect of warehousing, logistics, order fulfillment, call centre, payment collection and other services.

(iv) E-commerce entity providing a marketplace will not exercise ownership over the inventory *i.e.* goods purported to be sold. Such an ownership over the inventory will render the business into inventory based model.

(v) An e-commerce entity will not permit more than 25% of the sales affected through its marketplace from one vendor or their group companies.

(vi) In marketplace model goods/services made available for sale electronically on website should clearly provide name, address and other contact details of the seller. Post sales, delivery of goods to the customers and customer satisfaction will be responsibility of the seller.

(vii) In marketplace model, payments for sale may be facilitated by the e-commerce entity in conformity with the guidelines of the Reserve Bank of India.

(viii) In marketplace model, any warrantee/guarantee of goods and services sold will be responsibility of the seller.

(ix) E-commerce entities providing marketplace will not directly or indirectly influence the sale price of goods or services and shall maintain level playing field.

(x) Guidelines on cash and carry wholesale trading as given in para 6.2.16.1.2 of the FDI Policy will apply on B2B e-commerce.

3.0 Subject to the conditions of FDI policy on services sector and applicable laws/ regulations, security and other conditionalities, sale of services through e-commerce will be under automatic route.

4.0 The above decision will take immediate effect.

(Atul Chaturvedi)
Joint Secretary to the Government of India

D/o IPP File No.: No. 5/3/2015-FC.I dated: 03.2016

Copy forwarded to:

1. **Press Information Officer, Press Information Bureau-** for giving wide publicity to the above Press Note.

2. **Joint Secretary (I&C), Department of Economic Affairs North Block, New Delhi**

3. **Reserve Bank of India, Foreign Exchange Department, Mumbai**

For suitably incorporating the policy changes in Foreign Exchange Management (Transfer or issue of security by a person resident outside India) Regulations, 2000 and the relevant schedules thereof.

4. **NIC Section in the Department of Industrial Policy and Promotion-** for uploading the Press Note on DIPP's website.

5. **Hindi Section, DIPP-** for providing Hindi version.

Ruling of WTO on solar programme

333. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the World Trade Organisation (WTO) has made a ruling that the domestic content requirement imposed under India's national solar programme is inconsistent with its treaty obligations under the global trading regime;

(b) if so, the details thereof and Government's reaction thereto;

(c) whether there has been criticism in the country that this action of WTO amounts to undermining India's efforts towards promoting the use of clean energy; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. The United States has challenged the use of domestic content requirements for solar cells and modules in few schemes of the National Solar Mission in the World Trade Organisation (WTO). United States has claimed that the domestic content requirement clause appears to be inconsistent with certain articles of GATT 1994 and TRIMS Agreement of WTO. India has defended its claims in WTO as per the provisions contained under GATT Article III : 8(a) at Panel Stage in WTO. The Panel's report upheld the US complaint against the domestic content requirement on the ground that these measures violate India's national treatment obligations for domestic and imported products under the WTO Agreement.

(c) and (d) Aggrieved by the ruling of the WTO Panel, the Government of India has decided to appeal against the Panel's ruling at the WTO's Appellate Body. India appeal's focus is on the need for a holistic approach to the issue of Government procurement, keeping in view the public policy objectives of ensuring energy security, while achieving ecologically sustainable growth. This will result in dependence on imported solar cells and modules, as present India manufacturers are not competitive and will impact the entire green energy security of the country.

Seeking cabinet's approval for WTO's trade facilitation agreement

334. SHRI PAUL MANOJ PANDIAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Ministry will soon seek the Cabinet's approval for the WTO's trade facilitation agreement which aims at easing customs, procedures to boost commerce;

(b) whether the Ministry has received comments on the draft Cabinet Note from all the Departments and now the final note would soon be sent for Cabinet's consideration;

(c) whether the agreement aims at simplifying customs rules, increasing transparency and reducing transaction costs for traders; and

(d) whether as part of the agreement, India would take further steps to ease customs procedures to boost trade?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Department of Commerce circulated a draft Cabinet Note to all concerned Ministries on 16.11.2015, seeking Cabinet approval for India's ratification and acceptance of the Instrument of Acceptance of Protocol of TFA to the WTO Secretariat. After receiving inputs/ comments from various Ministries/Departments the final Note was placed before the Cabinet for consideration on 17th February, 2016 and the Cabinet approved the proposal for India's ratification of the Trade Facilitation Agreement to the WTO.

(c) Yes, the Agreement aims at simplifying customs rules, increasing transparency and reducing transaction costs for traders.

(d) Yes, as part of the Agreement India would be taking the requisite steps to ease customs and border procedures which is expected to boost trade.

Depreciating value of Indian rupee

335. SHRI VIJAY GOEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry thinks that a depreciating rupee against the dollar is the right tool to boost exports;

(b) if so, the reasons for the belief and if not, the reasons for such a view;

(c) the details of the impact of the depreciating rupee on the cost of imports especially crude oil;

(d) whether the Ministry plans to take active measures to revive the value of the rupee against the US dollar; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Decline in exports are due to many factors such as slowdown in global economy, sharp fall in global

commodity prices, rebalancing and slowdown in China, relative movements in exchange rate of competitors'currencies and inflation differentials. As India traditionally had a large trade deficit, higher inflation and moderate current account deficit, appreciation of currency value in real terms may affect the competitiveness.

Exchange rate of the rupee is by and large market determined. Government does not target any specific level of exchange rates as policy tool to boost exports. Government and the RBI are closely monitoring emerging external position including rupee exchange rate on continuous basis calibrating policies or regulations to support robust macro-economic outcome.

(c) Imports are influenced by a number of macro and micro factors like demand by trade and industry, trade policies of supplier countries, infrastructural constraints, commodity prices, etc. Given that other factors remain unchanged, depreciation of rupee, is theoretically expected to increase cost of imports for India. However, since the global commodity prices are also falling simultaneously, the value of our imports at present are impacted favorably leading a fall in import value.

(d) and (e) Exchange rate of the rupee is market determined. Reserve Bank of India (RBI), however, intervenes in the domestic foreign exchange market to manage excessive volatility and maintain orderly conditions without having any fixed target or band for the exchange rate.

Serious condition of export sector

†336. SHRI PRABHAT JHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the situation of export sector of the country has consistently become serious and there is a need to take more effective steps soon to increase the exports which are decreasing continuously;

(b) if so, the details thereof;

(c) whether the measures like revival of special export sectors and inclusion of export sector into the priority sector are under consideration to increase export and bail out the export sector from crisis; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) As per Directorate General of Commercial Intelligence and Statistics data, India's Merchandise Exports

† Original notice of the question was received in Hindi.

were US $ 261.14 billion (Provisional) during April 2015-March 2016 compared to US $ 310.34 billion during April 2014-March 2015 and US $ 314.41 billion during April 2013-March 2014. The decline in exports of the country is consistent with the global economic and trade slowdown.

Key reasons for decline in exports include the following:

(i) Fall in global demand and fall in commodity prices, impacting terms of trade for commodity exporters.

(ii) Fall in the prices of petroleum crude resulting in consequent decline in prices as well as export realizations for petroleum products, which are major items of exports for India.

(iii) EU Countries that account for nearly 16% of India's export are facing problems of stagnation and deflation. China is also experiencing a slowdown. The recovery in US has been moderate and uncertain in terms of sustainability.

(iv) Fall in demand of precious goods like pearls, precious and semi-precious stones, especially from oil producing countries.

(v) There is a general slowdown in the world GDP growth and hence, in growth in World Trade. Some increase in trade barriers has also been reported.

The policy initiatives taken by Government to arrest falling exports and enhance merchandise exports are as follows:

(i) The Merchandise Exports from India Scheme (MEIS) was introduced in the Foreign Trade Policy (FTP) 2015-20 on April 1, 2015. MEIS aims to incentivize export of merchandise which are produced/manufactured in India. At the time of introduction of MEIS on April 1, 2015, the scheme covered 4914 tariff lines at 8 digit level. Countries of the globe were grouped into 3 market categories (Country Group A, Country Group B and Country Group C) for grant of incentives under MEIS. Slight changes in lines covered etc. were made on 14.07.2015 and 15.7.2015. Thereafter on 29.10.2015, 110 new Tariff Lines at 8 digit level were added under the scheme. The rates/ country coverage for 2228 lines at 8 digit level were enhanced. As on date, 5012 Tariff Lines at 8 digit level are eligible for rewards under MEIS. The annual resource allocation under MEIS was enhanced from ₹ 18000 crore to ₹ 21000 crore in October 2015.

(ii) The Government has introduced the Interest Equalisation Scheme on Pre and Post Shipment Rupee Export Credit with effect from 1.4.2015. The scheme is available to all exports under 416 tariff lines [at ITC (HS) code of 4 digit] and exports made by Micro, Small and Medium Enterprises (MSMEs) across all ITC (HS) codes. The rate of interest equalisation is 3% per annum.

(iii) In addition the Government continues to provide the facility of access to duty free raw materials and capital goods for exports through Schemes like Advance Authorisation, Duty Free Import Authorisation (DFIA), Export Promotion Capital Goods (EPCG) and Drawback/refund of Duties.

Trade by EOUs

337. SHRI KIRANMAY NANDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the year-wise percentage of trade by export-oriented industrial units in the total import-export trade of the country during the last 22 months;

(b) the foreign exchange earned from this trade during the said period;

(c) whether these units are getting many financial concessions; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Sir, the year-wise percentage of trade by 100% Export Oriented Units (EOUs) in the total import-export trade (excluding services sector) of the country for the years 2014-2015 and 2015-2016 is as under:-

Year	Percentage of Exports	Percentage of Imports
2014-2015	0.055%	0.016%
2015-2016	0.053%	0.016%

(b) The year-wise Net Foreign Exchange earned by these 100% EOUs are as under:-

(₹ in crores)

Year	Net Foreign Exchange Earned
2014-2015	₹ 58,643.
2015-2016	₹ 42,000.

(c) and (d) The 100% Export Oriented Units are eligible for the following financial concessions under Chapter 6 of the Foreign Trade Policy 2015-2020:-

- Duty Free Imports.
- Reimbursement of Central Sales Tax.
- Terminal Excise Duty Refund Benefit.
- Duty Drawback.

- Duty Credit Scrips
- Concessional Duty Payment on DTA Sales.
- CENVAT Credit on Service Tax Paid
- Exemption from VAT on Raw material, Consumables and Packing Material.

Contribution of States under 'Make in India' campaign

†338. SHRI MEGHRAJ JAIN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the serial-wise details of the top 10 States making major contribution regarding production under 'Make in India' campaign;

(b) the production area in which above States have made best contribution and the details of the status of contribution by other States under this campaign;

(c) whether States are holding meetings with investors under this campaign, if so, the names of the States where such meetings have taken place; and

(d) whether Central Government proposes to grant financial package to these States, if so, the details of amount specified for the proposed package?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The 'Make in India' programme aims at promoting India as an important investment destination and a global hub for manufacturing, design and innovation. The initiative is further aimed at creating a conducive environment for investment, modern and efficient infrastructure, opening up new sectors for foreign investments and forging a partnership between Government and industry through positive mindset.

States can be ranked in terms of number of Industrial Entrepreneurship Memorandums (IEMs) implemented in the States. As per data available in this regard for the period from 01.01.2015 to 31.03.2016, details of IEMs implemented in top 10 States (serial-wise) is given in the Statement-I (*See* below) and details of other States is given in the Statement-II (*See* below). The production area in which above States have made best contribution are electrical equipments, chemicals, pharmaceuticals etc.

(c) Yes, the names of some of the States where these meetings have been held are Tamil Nadu, Uttar Pradesh, Himachal Pradesh, Punjab, West Bengal, Andhra Pradesh, Maharashtra, Karnataka, Odisha, Jharkhand, Haryana etc.

(d) No, Sir.

† Original notice of the question was received in Hindi.

Statement-I

Top ten States in terms of implemented IEMs during 01.01.2015 to 31.03.2016

Sl. No.	Name of the States	Investment (₹ in crores)	Number of cases
1.	Maharashtra	53438	82
2.	Madhya Pradesh	17490	35
3.	Karnataka	15581	37
4.	Gujarat	8474	117
5.	Andhra Pradesh	5560	67
6.	Rajasthan	4157	30
7.	Uttarakhand	2037	5
8.	Uttar Pradesh	2041	24
9.	Chhattisgarh	2037	5
10.	West Bengal	1293	34

Statement-II

Other States in terms of implemented IEMs during 01.01.2015 to 31.03.2016

Sl. No.	Name of the States	Investment (₹ in crores)	Number of cases
1	2	3	4
1.	Assam	1112	20
2.	Bihar	645	10
3.	Haryana	994	13
4.	Himachal Pradesh	251	8
5.	Jammu and Kashmir	648	1
6.	Kerala	82	3
7.	Meghalaya	314	3
8.	Odisha	538	2
9.	Punjab	340	4
10.	Tamil Nadu	806	10
11.	Tripura	47	3
12.	Sikkim	518	6

1	2	3	4
13.	Jharkhand	345	1
14.	Telangana	588	11
15.	Dadra and Nagar Haveli	267	5
16.	Goa	14	1
17.	Puducherry	12	1
18.	Daman and Diu	88	3

Foreign investments under 'Make in India' programme

339. DR. V. MAITREYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the proposals and foreign investment received under 'Make in India', 'Start-up India' and 'Stand-up India' schemes;

(b) whether Government has set up Electronics Hardware and Software as well as IT and Information Technology enabled Services (ITeS) in Tamil Nadu to tap its maximum potential and if so, the details thereof;

(c) the complete details of the benefits extended to public/private industries by the Central Government; and

(d) the target fixed for the next three years, in 'Make in India', and 'Start-up India' programmes?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Proposals for foreign investment in the country are not classified scheme-wise. However, with an aim to promote India as an important investment destination and a global hub for manufacturing design and innovation and creating a conducive environment for investment, development of modern and efficient infrastructure, opening up new sectors for foreign investments and forging a partnership between Government and industry through a positive mindset, the Government launched the 'Make in India' initiative on 25.9.2014. Start-up India and Stand-up India were launched subsequently on 16.01.2016 and 05.04.2016 respectively. Number of FDI proposals and foreign investment received in calendar year 2015 and 2016 is as under:

Sl. No.	Year	No. of Proposals received	FDI (in US$ million)
1.	2015	294	39,327.93
2.	2016	64 (till 22.04.2016)	8,092.10 (till Feb, 2016)

(b) and (c) No such details are Centrally maintained.

(d) Under the Make in India initiative, 22 identified sectors, *viz.*, (i) Automobiles and Auto Components, (ii) Aviation, (iii) Aerospace and Defence, (iv) Basic Metals and Cement, (v) Biotechnology, (vi) Chemicals and Petrochemicals, (vii) Food Processing, (viii) Gems and Jewellery, (ix) ICTE Manufacturing, (x) Leather and Leather Products, (xi) Media and Entertainment, (xii) MSME, (xiii) Oil and Gas, (xiv) Pharmaceuticals, (xv) Power, (xvi) Ports and Shipping, (xvii) Railways, (xviii) Renewable Energy, (xix) Roads and Highways, (xx) Skill Development, (xxi) Textiles and Apparel and (xxii) Tourism, have committed to a total of 186 Make In India Action Plans; 85 Short Term Action Plans (1 year) and 101 Medium Term Action Plans (3 years).

Further, an Action Plan has been released by the Prime Minister of India on 16th January, 2016 for 'Start-up India', which includes:-

(a) Simplification and Handholding

- Simple Compliance Regime for startups based on Self-certification
- Launch of Mobile App and Portal for compliance and information exchange
- Startup India Hub to handhold startups during various phases of their development
- Legal support for and fast-tracking patent examination at reduced costs
- Relaxed norms of public procurement for startups
- Faster exit for startups

(b) Funding Support and Incentives

- Providing funding support through a Fund of Funds with a corpus of rupees 10,000 crore
- Credit guarantee fund for startups
- Tax exemption on capital gains invested in Fund of Funds
- Tax exemption to startups for 3 years

(c) Industry-Academia Partnership and Incubation

- Organizing Startup Fests to showcase innovations and providing collaboration platforms
- Launch of Atal Innovation Mission (AIM) with Self-Employment and Talent Utilization (SETU) Program of NITI Aayog
- Harnessing private sector expertise for setting up incubators

- Setting up of 7 new research parks modeled on the Research Park at IIT Madras
- Launching of innovation focused programs for students.

Annual Incubator Grand Challenge to promote good practices among incubators.

Irregularities in STC Bengaluru

340. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Vigilance Division has unearthed large scale irregularities in STC Bengaluru;

(b) if so, the details thereof;

(c) whether Vigilance Division has recommended that the case be referred to CBI;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the details of any action taken against the responsible officers for above irregularities; and

(f) the total loss of money to the exchequer?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) During the vigilance inspection conducted in September, 2015, irregularities in the following areas in STC Bengaluru branch for the period 2014-15 were observed:

(i) STC, Bengaluru flouted the tender guidelines/CVC guidelines while awarding the job to parties for supply and distribution of fertilizers to tobacco farmers in Karnataka.

(ii) Continuation of housekeeping/maintenance contract without finalizing the tenders. Payments were made to the firm exceeding the approved rates, release of certain payments for the services of personnel hired for marketing/finance which were outside the purview of the contract without the approval of Competent Authority.

(c) to (f) The Vigilance Division of STC has recommended that the matter be referred to Anti-Corruption Branch, CBI, and also to place the Branch Manager of Bengaluru under suspension. Accordingly, the then Branch Manager has been placed under suspension by the management, and departmental proceedings for major penalty initiated against him. The Management is collecting further factual details for referring the matter to CBI, if required. The loss to STC, if any, will be determined once the factual details are available.

Trade with neighbouring countries

341. SHRI P. BHATTACHARYA:
SHRI K. C. TYAGI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the main features of India's trade with neighbouring countries;

(b) how the trade relations among these countries moved during the last three years;

(c) what is the scope for strengthening trade relations with neighbouring countries; and

(d) the details of the measures proposed to be taken by Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) On account of its geographical size and population, diversified and mature economy, size of Gross Domestic Product (GDP), faster growth rate and trade surplus with all its neighbours, India occupies a pre-eminent position in the South Asia region. At the Fourteenth SAARC Summit held in New Delhi in April, 2007, India announced that it is ready to accept asymmetrical responsibilities, opening her market to her South Asian neighbours, without insisting on reciprocity.

(b) Trade data for the current year *i.e.*, 2016-17 is not yet available. The value of trade (exports and imports) with neighbouring/SAARC countries from 2012-13 to 2015-16 is given below:

(Values in US $ Millions)

Sl. No.	Country	2012-2013		2013-2014		2014-2015		2015-2016 (April-February) (Provisional)	
		Exports	Imports	Exports	Imports	Exports	Imports	Exports	Imports
South Asia									
1.	Afghanistan	472.63	159.55	474.34	208.77	422.56	261.91	495.00	286.81
2.	Bangladesh	5,144.99	639.33	6,166.97	484.34	6,451.48	621.37	5,146.02	603.29
3.	Bhutan	233.22	164.00	355.60	152.17	333.94	149.87	367.65	301.50
4.	Maldives	122.36	6.29	106.07	3.97	152.38	4.32	162.66	4.14
5.	Nepal	3,088.84	543.10	3,592.30	529.93	4,558.77	639.91	3,204.31	422.50
6.	Pakistan IR	2,064.89	541.87	2,274.30	426.88	1,857.29	497.31	1,925.26	407.75
7.	Sri Lanka DSR	3,983.87	625.81	4,534.35	666.93	6,703.72	756.17	4,948.69	700.12
	TOTAL	15,110.80	2,679.95	17,503.92	2,472.98	20,480.14	2,930.85	16,249.59	2,726.11

Data Source: DGCIS, Kolkata DOC-NIC

The share of India's exports to the South Asian (SAARC) countries *vis-à-vis* total Indian exports to all the countries has increased from 5.03% in 2012-13 to 6.80% in 2015-16 (April-February). Similarly, the share of India's imports from the South Asian (SAARC) countries *vis-à-vis* total Indian imports from all the countries has increased from 0.55% in 2012-13 to 0.77% in 2015-16 (April-February).

(c) and (d) Government has taken various steps to improve the trade infrastructure with neighbouring/SAARC countries which, *inter-alia*, include upgradation/modernization of Land Customs Stations, establishment of Integrated Check Posts/Border Haats etc. SAFTA provisions have also been liberalized by India/SAARC Countries to encourage greater trade.The Government continues to engage pro-actively with SAARC countries to strengthen trade and economic relations. Bilateral and multilateral trade discussions, held with these countries from time to time, also explore mechanisms for enhancement of trade, including trade in services.

Proposal for Coastal Security Scheme

342. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 15 coastal police stations and 7 jetties are proposed in Andhra Pradesh under Phase-II of the Coastal Security Scheme;

(b) if so, whether it is also a fact that only ₹ 10 crores have been released for this purpose;

(c) what is the total money required for 15 stations and 7 jetties;

(d) by when the remaining money would be released; and

(e) by when these are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir.

(b) to (d) Under Phase-II of the Coastal Security Scheme, the State Government of Andhra Pradesh was sanctioned ₹ 10.70 crore for construction of the sanctioned number of 15 Coastal Police Stations (CPSs) and 07 jetties, and the entire sanctioned amount has been released to the State Government.

(e) All the sanctioned 15 CPSs are operational, out of which 11 CPSs have been constructed. The construction work of the remaining 4 CPSs and 7 jetties are at various stages of completion.

Impact of visa fee increase on Indo-US services trade

343. SHRI C. M. RAMESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the letter written to US Commerce Secretary, Penny Pritzker, in connection with huge visa fee increase;

(b) to what extent the huge increase in Visa fee hurts India-US services trade; and

(c) the efforts being made by Government to include the above visa fee hike and other related issues in the Indo-US trade policy forum and also Indo-US strategic and commercial dialogue?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) In connection with the huge visa fee increase, a letter was written to US Commerce Secretary, Penny Pritzker, in December, 2015, wherein it was requested not to incorporate such discriminatory and punitive measures into legislations without due process of Notice and Comment, as it would seriously impede the on-going efforts to take the India-US bilateral trade and investment relationship forward.

(b) Even though it is difficult to assess the adverse impact on trade in precise terms, but as per NASSCOM's estimate, the impact could be around US$ 400 million per year, amounting to a total of about US$ 4 billion over the next 10 years, as the increase in visa fees has been made applicable for 10 years.

(c) Concerns about the above visa fee hike and other related issues were raised during the Indo-US Trade Policy Forum meeting held in Washington DC in October, 2015.

Annual revenue from historical tourist places

†344. SHRI HARIVANSH: Will the Minister of CULTURE be pleased to state:

(a) the annual income Government gets from the sale of tickets to the tourists visiting historical tourist places;

(b) the amount spent by Government for the betterment of facilities available at such places before increasing the fees of tickets; and

(c) the fresh steps taken for improving the transportation and other facilities in order to increase the number of tourists visiting the historical tourist places in the country during the last two years?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The annual revenue through entry fee at Centrally protected ticketed monuments/sites and museums of Archaeological Survey of India during the year 2014-15 is ₹ 9358.93 lakhs.

(b) The Centrally Protected Monuments/sites are conserved, preserved and maintained by way of structural repairs on need basis, as per archaeological norms, subject to availability of resources. In addition to Conservation, preservation, day-to-day maintenance, and development of environs of Centrally protected monuments including providing of tourist related amenities (*e.g.* drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc.) at the Centrally protected monuments/sites are the regular activities which the ASI undertakes as per needs and availability of resources.

The expenditure incurred on monuments/sites of national importance in the country during the last three years is as under:

2013-14	₹ 16963.86 lakhs
2014-15	₹ 23551.95 lakhs
2015-16	₹ 23861.24 lakhs

(c) Tourist facilities are constantly upgraded to make monuments tourist friendly. As regards transportation, all ASI monuments, sites and museums are well connected by public transport and/or road network.

Buddhist circuits

345. SHRIMATI VANDANA CHAVAN: Will the Minister of TOURISM be pleased to state:

(a) the steps taken by Government to develop Buddhist Circuits and to attract more tourists;

(b) if so, the details thereof and the funds allocated towards this purpose;

(c) the action taken by Government to ensure that Buddhist Circuits are well connected to large cities and therefor to increase the footfall to these places; and

(d) the budget allocated in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) The Ministry of Tourism has launched the Swadesh Darshan Scheme in the year 2014-15 with a vision to develop theme based tourist circuits on the principles of high tourist value, competitiveness and sustainability in an integrated

manner by synergizing efforts to focus on needs and concerns of all stakeholders to enrich tourist experience and enhance employment opportunities. The Ministry has identified Buddhist Circuit as one of the thirteen thematic circuits for development under the Swadesh Darshan Scheme.

Ministry of Tourism, Government of India, undertakes several promotional activities in the domestic and international markets for promotion of the varied tourism products and destinations of the country including Buddhist Heritage, Sites and Circuits. The Ministry of Tourism organizes International Buddhist Conclave every alternate year since 2010; publicity material and collaterals in English and foreign languages are produced for domestic and international markets; media campaigns in the print and electronic media are undertaken in the domestic and international markets; familiarisation tours for trade, media and opinion makers are undertaken from overseas to Buddhist Sites and Circuits in the country under the Hospitality Scheme of the Ministry.

There is no State-wise allocation of funds for States/Union Territory Administrations under the above scheme. The funds are sanctioned to State Governments/Union Territory Administrations for various tourism projects in consultation with them subject to availability of funds, liquidation of pending utilization certificates, submission of suitable Detailed Project Report and adherence to the scheme guidelines.

Under Buddhist Circuit theme, Ministry has sanctioned the project "Construction of Cultural Centre at Bodhgaya, Bihar" for ₹ 33.17 crore in 2014-15.

Revised entry ticket prices for monuments

346. DR. T. SUBBARAMI REDDY:
SHRIMATI AMBIKA SONI:

Will the Minister of CULTURE be pleased to state:

(a) whether Government recently revised entry ticket prices sharply for monuments;

(b) if so, the details thereof;

(c) why the increase in the prices of entry ticket was not streamlined over the years, to make it less burden some on the tourists, both domestic and foreign; and

(d) whether a committee would be constituted to look into the whole aspect and come up with a report, if not, what is the mechanism to do periodical review?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The entry fee for Centrally protected ticketed monuments has

been reasonably increased with effect from 1.4.2016. The revised entry fee applicable is given in the Statement (*See* below).

(c) The entry fee has now been revised reasonably in consultation with all stakeholders without putting such burden on the tourist and after giving sufficient notice.

(d) Periodical review of entry ticket prices would be done in consultation with all stakeholders.

Statement

Entry fee Structure at Centrally Protected Ticketed Monuments effective from 1.4.2016

		Previous Entry Fee rates	Entry fee *w.e.f.* 1.4.2016
Category A Monuments (World Heritage Monuments)	(i) Citizen of India and visitors from SAARC and BIMSTEC countries and overseas citizens of India	₹ 10/- per head	₹ 30/- per head
	(ii) Others (All Nationals other than from countries mentioned above)	₹ 250/- per head	₹ 500/- per head
	(iii) Others (as ii above)		*₹ 750/-per head
Category B Monuments (Other Ticketed Monuments)	(i) Citizen of India and visitors from SAARC and BIMSTEC countries and overseas citizens of India	₹ 5/- per head	₹ 15/-per head
	(ii) Others (All Nationals other than from countries mentioned above)	₹ 100/- per head	₹ 200/-per head
	(iii) Others (as ii above)	---	*₹ 300/- per head

*Provided that the ₹ 750/- and ₹ 300/- ticket is optional for Nationals of countries other than mentioned in (i) above. This would entitle the ticket holder to additional facilities as specified by Director General, by order, from time to time.

Protected monuments identified in Puducherry

347. SHRI N. GOKULAKRISHNAN: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that there are seven protected monuments in Puducherry identified by the Archaeological Survey of India (ASI);

(b) if so, the details of each of the monuments;

(c) how ASI is protecting these monuments; and

(d) the year-wise and monument-wise money allocated, released and spent on each of the above seven monuments in the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. The details are given in the Statement (*See* below).

(c) Regular inspection of these monuments/site is undertaken by the Archaeological Survey of India and regular conservation, preservation and maintenance work is carried out as per the requirements and priority. To provide security, Monument Attendants are posted at these monuments/site.

(d) The expenditure incurred by the Archaeological Survey of India for conservation, preservation and maintenance on these monuments/site is given in the Statement.

Statement

List of Centrally protected monuments in Puducherry and expenditure incurred on their conservation and maintenance during the last three years

(Amount in Rupees)

Sl. No.	Name of Monument and Site with location	2013-14	2014-15	2015-16
1.	Moolanathasamy Temple, Bahour	17500	287947	3316678
2.	Tirukandeswara Temple, Madhagadipattu	1065	71165	30000
3.	Suyambunathaswamy Temple, Nedungadu	8943	50892	48426
4.	Varadharaja Perumal Temple, Thirubhuvanai	990	79100	39835
5.	Ekambareswara Temple, Settur	0	72560	10400
6.	Panchanadiswara Temple, Tiruvandarkoil	1065	51019	48000
7.	Excavated Site at Arikamedu	87241	101690	762460

Funds sanctioned for monuments under Swachh Bharat campaign

348. DR. R. LAKSHMANAN: Will the Minister of CULTURE be pleased to state:

(a) whether Government has identified monuments which are centrally protected, under the Swachh Bharat campaign;

(b) if so, the details thereof;

(c) the details of the amount sanctioned to the State of Tamil Nadu for this since the commissioning of Swachh Bharat Abhiyan; and

(d) the details of the amounts released so far?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The Clean India Campaign/Swachh Bharat Abhiyan is followed for all 3686 Centrally Protected Monuments.

(c) and (d) Though no specific funds have been earmarked for the purpose to Chennai Circle of Archaeological Survey of India responsible for conservation, preservation of Centrally Protected Monuments in Tamil Nadu, the expenditure required for cleanliness drive is met out from consolidated budget. The fund allocated and expenditure incurred on conservation, preservation and maintenance including cleaning of monuments of National importance in Tamil Nadu during year 2014-15 and 2015-16 is ₹ 1062.87 lakhs and ₹ 876.54 lakhs respectively.

Project 'Mausam'

349. PROF. M. V. RAJEEV GOWDA: Will the Minister of CULTURE be pleased to state:

(a) the initiatives taken, till date, under project 'Mausam';

(b) the resources allocated to this project and implementation thereof; and

(c) whether a collaboration has been negotiated with other countries, if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Project 'Mausam' was launched in the 38th Session of World Heritage Committee meeting which was held at Doha, Qatar in June, 2014. Archaeological Survey of India (ASI) in collaboration with State Government of Kerela organized a National Conference on Project 'Mausam' in Kochi in November, 2014. Indira Gandhi National Centre for the Arts (IGNCA) has constituted an Academic Committee and is organizing lecture series. An official from the ASI visited three countries Myanmar, Cambodia and Vietnam to have discussions with officials of these countries on Project "Mausam".

(b) An amount of ₹ 150,244,502/- is approved for Project "Mausam" for the period April 2015-March 2017. Preliminary initiatives have been taken and IGNCA has started with a lecture series in this regard.

(c) The Government has identified 39 countries to bring on board for trans-national nomination for World Heritage but so far has not entered into collaboration and the

list is given in the Statement [Refer to the Statement Appended to the Answer to SQ No. 38 Part (a)].

Monuments not handed over to ASI by State Governments

350. SHRI PAUL MANOJ PANDIAN: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that there are over 3,600 Centrally protected monuments in the country and conservationists for long have demanded that many more ancient monuments should be made Archaeological Survey of India (ASI) protected to protect them from vandalism or threats of urbanization;

(b) if so, the details thereof;

(c) whether it is also a fact that some State Governments were not willing to handover some of the monuments to ASI; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) There are 3686 monuments/sites declared as of National importance are under the protection of Archaeological Survey of India. Though no such demand has been received in the recent past from the Conservationists to include more ancient monuments in the list of Archaeological Survey of India protected monuments, a few proposals have been received from State Governments, list thereof is given in the Stateement (*See* below).

(c) and (d) There is no incidence where a State protected monument is taken up for Central protection. Therefore, question of handing over of any monument does not arise.

Statement

List of monuments/sites identified/proposed by State Governments for central protection

Sl. No.	Name of Monument/Site	State
1.	Ancient Buddhist Institute Remains in the Locality of Nyarma Thiksay, District Leh	Jammu and Kashmir
2.	Group of Temples at Ranipur Jhariyal, District Bolangir	Odisha
3.	Proposal for Protection as of National Importance in Respect of Biranchi Nayarana Temple, Buguda, Odisha	Odisha
4.	Vimalesvari Temple, Huma, Distt. Sambhalpur	Odisha

Sl. No.	Name of Monument/Site	State
5.	Nilamadhava Temple, Kantilo, Distt. Nayagarh	Odisha
6.	Ganjam Fort, Ganjam	Odisha
7.	Nrusinghanatha Temple, Paikmal, Distt. Baragarh	Odisha
8.	Suku Sari Deula and Bhabanisankara Temple Complex by the side of Sari Deula in Bhubaneswar	Odisha
9.	Protection Proposal of Jagatjit Palace, Kapurthala, Punjab	Punjab
10.	Birth Place of Madan Mohan Malviya, Lucknow	Uttar Pradesh
11.	Proposal of Jyotisher, Distt. Kurukshetra, Haryana	Haryana
12.	Submerged Temples in Govind Sagar Lake in Bilaspur, Himachal Pradesh	Himachal Pradesh
13.	Unakoti Rock Cut Carvings Near North Tripura District	Tripura
14.	Buddhist Stupa and Other Navograha Temples Excavated at Pilak in South Tripura District	Tripura
15.	Buddhist Stupas at Boxanagar in West Tripura District	Tripura
16.	Rock cut Carvings Across the Bank of Gomti River at Chabimura in South Tripura District	Tripura
17.	Fateh Billas Mahal, Khetri	Rajasthan
18.	Fort of Bajrang Garh	Madhya Pradesh
19.	Protection of Patna College Building and Jackson Hostel	Bihar
20.	Mandar Parvat, Bihar	Bihar
21.	Birth Place of Dr. Dwarikanath Kotnis Memorial, Solapur	Maharashtra
22.	Birth Place of Dr. B. R. Ambedkar at Mhow	Madhya Pradesh

Pending cases of artists from undivided Andhra Pradesh

351. SHRI C. M. RAMESH: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that 672 cases are pending for artists from undivided Andhra Pradesh for financial assistance for being distinguished in letters, arts and such other walks of life;

(b) if so, the district-wise details thereof;

(c) since how long they are pending and reasons for such pendency; and

(d) the efforts being made by the Ministry to provide them financial assistance?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir. 73 cases out of 672 pending cases have been disposed of in the last Meeting of the Expert Committee held on 8th and 9th January, 2015.

(b) In respect of rest of 599 cases, the district-wise details/numbers are given in the Statement (*See* below).

(c) The date of receipt of pending cases starts from November, 2013 onwards. The applications are received throughout the year, and the consideration of application depends upon various factors like completeness of applications, fulfillment of eligibility criteria under the Scheme, recommendation from ZCCs, availability of funds and consideration by the Expert Committee.

(d) As per the provisions of the relevant scheme guidelines, meetings of the concerned Expert Committees are held at regular intervals of time and all the verified proposals/applications/requests received before the commencement of such meetings are placed before the Expert Committees for consideration. Last meeting of the Expert Committee was held on 8th and 9th January 2015. Efforts are made to dispose of these cases expeditiously.

Statement

District-wise number of pending cases from undivided Andhra Pradesh

Sl. No.	District	No.	Sl. No.	District	No.
1.	Karimnagar	71	9.	Guntur	57
2.	Nellore	16	10.	Khammam	56
3.	Prakasam	74	11.	Krishna	54
4.	Warangal	50	12.	Hyderabad	5
5.	East Godavari	16	13.	Kurnool	5
6.	West Godavari	10	14.	Kadapa	20
7.	Vizianagaram	5	15.	Medak	1
8.	Nalgonda	159		TOTAL	599

Reopening of Mazars of Shahjahan and Mumtaz Mahal

352. DR. KANWAR DEEP SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether those reasons are still valid, based on which Mazars of Shahjahan and Mumtaz Mahal situated inside the Taj Mahal had been closed for tourist;

(b) if so, the details thereof; and

(c) whether the Ministry would consider a proposal to reopen these for regular visitors?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Due to limited space and narrow access for the entry/exist of visitors, the Mazars of Shahjahan and Mumtaz Mahal in the Taj Mahal are not opened to the public.

(c) At present there is no such proposal for reopening.

Classical status for Odia language

353. SHRI BAISHNAB PARIDA: Will the Minister of CULTURE be pleased to state:

(a) whether it is proposed to grant classical status to Odia language on account of its in-built heritage features;

(b) if so, the details thereof; and

(c) the action plan of Government to render help both financially and physically to achieve the desired objective by the State Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Classical Status has already been granted to Odia language *vide* Ministry of Culture's Notification No. 8-85/2012-Akademies dated 11/03/2014. This Notification is subject to the outcome of Writ Petition No. 18810 of 2008 (R. Gandhi *Vs* UOI and Ors) in High Court of Judicature at Madras.

(c) The University Grants Commission has agreed for setting up of chairs in the Indian Classical Languages including Odia in Central Universities in its meeting held on 04.02.2016. The Ministry of Human Resource Development has initiated the proposal for Presidential Awards for various Classical Languages including Odia language. Funds are not directly released to State Governments for promotion of Classical Languages.

Awarding prizes to musicians

354. SHRI C. P. NARAYANAN: Will the Minister of CULTURE be pleased to state:

(a) whether Government honours musicians by awarding prizes to them;

(b) if so, what are the norms;

(c) whether Government has cancelled in recent years a panel of musicians to be honoured;

(d) whether Government has prepared a new list of names of musicians to be honoured; and

(e) if so, whether Government would see that these musicians are honoured without much delay?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Sangeet Natak Akademi (SNA), an autonomous organization of Ministry of Culture confers SNA fellowships and Awards and Ustad Bismillah Khan Yuva Puraskar on performing arts on the basis of guidelines of both the Awards which are given in the Statement (*See* below).

(c) No, Sir.

(d) and (e) The Akademi confers Fellowships and Awards every year on the basis of nominations by its members of Executive Board, General Council and also by past Fellows and Awardees, apart from Secretary (Culture) of all States, State Akademies and Vice-Chancellor of Universities. The SNA calls for nominations and recommendations as per norms within a stipulated time period. The award for the year 2015 has been declared on 20th April 2016. The selected artists for the year 2015 will be honoured by the President of India on the date decided by the President's Secretariat. The Akademi is now ready to call nominations for the year 2016.

Statement

Revised guidelines for election of Akademi Ratna (Akademi fellow) and selection of Akademi Puraskar (Akademi Awards) approved by the General Council of Sangeet Natak Akademi on 25 March 2003

Preamble

Sangeet Natak Akademi honours each year eminent practitioners of music, dance and theatre as also those who serve these arts with distinction in other capacities. Akademi honours – Akademi Ratna and Akademi Puraskar – have been conferred from 1952, which not only symbolize the highest standard of excellence and achievements

on a national basis but also recognize the sustained individual work of the highest professional order and contribution to the practice and appreciation of these arts through teaching and scholarship.

- **Description of Akademi Ratna (Akademi Fellows) and Akademi Puraskar (Akademi Awards)**

1. **Akademi Ratna (Akademi Fellows)**

The Akademi Ratna (Fellow) may be conferred, as per the existing constitutional provision under Rule 12(vi) of the Rules and Regulations of the Akademi, which reads as under:

> "To elect, by a majority of at least three – fourth of the members present and voting, artistes of outstanding merit in the field of Music, Dance and Drama or such persons as have rendered outstanding service to the cause of music, dance and drama through their scholarship, research or original contributions as Fellows of the Akademi, provided they have been recommended for the election by the Executive Board and provided further the number of Fellows shall at no time exceed thirty."

Note: The General Council on 25 March 2003 however recommended that the number of Akademi Ratna (Fellow) may be restricted to 40 living persons if not 60 at any given time. This is subject to the approval of the Department of Culture, Government of India.

(The Executive Board of the Sangeet Natak Akademi at its meeting held on 8 October 2009 resolved that the ceiling on number of Akademi Fellows may be increased from 30 to 40. The Board has also decided that additional 10 seats of Fellows created will be filled up in a phased manner over 5 years (2 seats each year).

(The Executive Board at its meeting held on 8 October 2009 also decided to increase the purse money from ₹ 1,00,000/- to ₹ 3,00,000/- for Fellows)

2. **Akademi Puraskar (Akademi Awards)**

Akademi Awards may be conferred on eminent practitioners, gurus and scholars of music, dance and theatre for sustained individual achievement of high professional order.

3. **Number and Categories of Akademi Puraskar (Akademi Awards)**

The Akademi Awards may be conferred annually and the total number of Awards in a year shall not exceed 33.

(The number of Awards is increased from 33 to 36 by the Executive Board of the Sangeet Natak Akademi at its meeting held on 18 January 2011)

The Awards may be given in five Field of activity:

- Music
- Dance
- Theatre
- Other Traditional/Folk/Tribal/Dance/Music/Theatre and Puppetry
- Over all Contribution/Scholarship to Performing Arts.

Awards in each Field may be conferred in accordance with numbers and Categories mentioned in Paras 3(A), 3(B), 3(C), 3(D) and 3(E)

3 (A) **Field of activity: Music** [Number of Puraskar (Awards)–8]

(The number of Awards is increased from 8 to 9 by the Executive Board of the Sangeet Natak Akademi at its meeting held on 18 January 2011)

Categories of Puraskar (Awards):

- Hindustani Vocal
- Hindustani Instrumental
- Carnatic Vocal
- Carnatic Instrumental
- Creative and Experimental Music

(The Executive Board of the Akademi at its meeting held on 23 May 2014 has approved that sub-category 'Creative and Experimental Music' under the main category of Music may be read as 'Contemporary Music').

- Other Major Traditions of Music

3 (B) **Field of activity: Dance** [Number of Puraskar (Awards)–8]

(The number of Awards is increased from 8 to 9 by the Executive Board of the Sangeet Natak Akademi at its meeting held on 18 January 2011)

Categories of Puraskar (Awards):

1. Bharatanatyam
2. Kathak
3. Kathakali
4. Manipuri
5. Kuchipudi
6. Odissi
7. Sattriya
8. Mohiniattam
9. Chhau
10. Creative and Experimental

(The Executive Board of the Akademi at its meeting held on 23 May 2014 has approved that sub-category 'Creative and Experimental Dance' under the main category of Dance may be read as 'Contemporary Dance').

11. Other Major Traditions of Dance and Dance Music for Dance.

3 (C) **Field of activity: Theatre** [Number of Puraskar (Awards)–8]

Categories of Puraskar (Awards):

- Playwriting
- Direction
- Acting
- Allied Theatre Arts- (a) Lighting, (b) Scenic Design, (c) Costumes/ Make-up and (d) Music for theatre.
- Major Traditions of Theatre

3 (D) **Field of activity: Traditional/Folk/Tribal/Dance/Music/Theatre and Puppetry** (Number of Awards–8)

Categories of Puraskar (Awards):

- Other Traditional/Folk/Tribal/Music/Dance and Theatre (not covered under 3A, 3B and 3C) (Number of Awards-6)
- Puppetry/Mime/Allied arts of traditional forms *e.g.* Instrument making and Mask making etc. (Number of Awards–2)

3 (E) **Field of activity: Over all contribution/scholarship in Performing Arts** [Number of Puraskar (Award)–1]

(The number of Awards is increased from 1 to 2 by the Executive Board of the Sangeet Natak Akademi at its meeting held on 18 January 2011)

Awards shall not exceed the specified number in each of the Field of activities and Categories there under. Where the Categories are less than the number of Awards in a given Field, then efforts shall be made to get at least one Award to each category, but in no case should there be more than two Awards in any Category or sub-category (except as earmarked in 3D). Diversion of Awards from one field or category to another would not be permissible.

4. **Purse Money and other facilities for Akademi Ratna (Akademi Fellow) and Akademi Puraskar (Akademi Awards).**

Akademi Ratna (Akademi Fellow)

Each Akademi Ratna will carry monthly honorarium of ₹ 10,000/- (Rupees Ten Thousand only) per month for life with escalation of 10% after every three years. A citation, an Angavastram and a Tamrapatra may also be given under the seal of the Akademi and the signature of its Chairman. Besides, they will also be given medical insurance cover upto Rupees One Lakh per annum.

Note: This is however subject to the approval of the Department of Culture, Government of India. Till such time the Fellows will continue to receive purse money as applicable to the Akademi Awardees. (The proposal of monthly honorarium has not been implemented. Meanwhile the purse money for Akademi Fellows has been enhanced to ₹ 3.00 lac by the Executive Board on 8 October 2009)

Akademi Puraskar (Akademi Awards)

Each Akademi Puraskar (Awards) will carry an amount of ₹ 50,000/- (Rupees Fifty Thousand only) in cash, a Citation, an Angavastram and a Tamrapatra to be issued under the seal of the Akademi and the signature of its Chairman. Besides, they will also be eligible for medical insurance cover upto Rupees One Lakh per annum. (The Executive Board at its meeting held on 8 October 2009 decided to increase the purse money from ₹ 50,000/- to ₹ 1,00,000/-)

5. **Eligibility**

- The Akademi Ratna and Awards are open to all regardless of nationality race, caste, religion, creed or sex.
- An association institution or organization is not eligible for Akademi Ratna or Akademi Puraskar (Akademi Award.).
- No person below the age of 50 will ordinarily be considered for Akademi Ratna, a person considered for an Award will ordinarily be at least 40 years of age.
- A deceased person cannot be considered for Akademi Ratna or Akademi Puraskar (Akademi Award). However, if the death of the person occurs subsequent to the decision of the General Council of the Akademi, the Akademi Ratna/Award will be conferred posthumously.
- A person who has received an Award will not be eligible for the award in any category in subsequent years.
- A recipient of Akademi Ratna will not be eligible for an Akademi Puraskar (Akademi Award) at any stage.

- The members of the General Council will not be eligible for being considered for Akademi Ratna (Fellow) or Akademi Puraskar (Akademi Award) and they may be informed about this provision in writing at the time of their nomination/election to the Executive Board/General Council.
- If two or more persons are jointly engaged in artistic pursuit in any of the categorized area under consideration, the Award may be given to them jointly.
- Akademi Ratna and Akademi Puraskar (Akademi Awards) do not pertain to any single work or achievement but to significant and lasting contribution on a sustained basis over a period of time.
- Canvassing in any form will be treated as disqualification.

6. **Procedure For Nomination and Election**

(A) Akademi Ratna (Akademi Fellow)

(i) Competence to submit proposals for Akademi Ratna shall be enjoyed by:

- Ratna Sadasya (Akademi Fellows)
- Members of the General Council of the Akademi

Note: No new nominations would be considered either by the Executive Board or by the General Council after expiry of the last date. However, Chairman, SNA will have the powers to propose new names for consideration of the Executive Board/General Council even at the time of the meeting.

(B) Akademi Puraskar (Akademi Awards)

- Competence to submit proposals for Akademi Awards shall be enjoyed by:
- Akademi Ratna Sadasya.
- Members of the General Council of the Akademi.
- Chairman/Presidents of State Akademies.
- Secretaries in the States/Union Territories of the Department of Culture.
- Heads of Universities/Deans of the Performing Arts.
- Eminent scholars, experts in the field of performing arts.
- The names recommended by the Executive Board and not accepted by the General Council in previous five year will automatically be

listed for the short listing along with the fresh nominations received.

- Every year the Akademi shall invite nominations for Akademi Puraskar (Akademi Awards) by a specified date and the nominations received in accordance with clause 6(i) will be placed before the Executive Board for short listing of the names for consideration by the General Council. No new nominations would be considered either by the Executive Board or by the General Council after expiry of the last date. However, Chairman, SNA will have the powers to propose new names for consideration of the Executive Board/General Council even at the time of the meeting.

(iii) Efforts should be made to have unanimity in the Executive Board and the General Council but in case unanimity cannot be reached than the opinion of the 3/4th members present shall be called as provided in Clause 12.

(vi) of the Rules and Regulations of the Akademi. The decision of the General Council will be final and no appeal or protest can be made against it.

- Persons recommended by the Executive Board in the preceding five years but not selected by the General Council may be considered in the following years.

(C) Members of the Executive Board, General Council and officers of the Akademi will not reveal or make public the discussions, deliberations, and proceedings of the General Council in connection with the election of Akademi Ratna and selection of the Akademi Award except with the prior approval of the Chairman, SNA.

Presentation Ceremony

- The presentation of Akademi Ratna and Puraskar (Awards) will be made at a Ceremony in New Delhi or any other place as decided by the Chairman of the Akademi.
- The President of India/Vice-President of India/Prime Minister of India or any eminent personality in the field will be invited to confer the honours.
- The Akademi Ratna and Akademi Puraskar (Akademi Awards) shall be invited to receive the honours in person. As far as possible each Akademi Ratna and Awardee will be invited to give public performance at a festival of music, dance and theatre to be organized by the Akademi following the Puraskar (Award) presentation ceremony.

General

The Executive Board of the Akademi will have the right to amend any clause or clauses in the guidelines.

GUIDELINES

Ustad Bismillah Khan Yuva Puraskar

Preamble:

Sangeet Natak Akademi has decided to institute "Ustad Bismillah Khan Yuva Puraskar" from the year 2006 to be awarded to artists who have shown / demonstrated conspicuous talent in the fields of music, dance and drama. Young outstanding practitioners upto the age of 40 years will be eligible to be considered for Yuva Puraskar every year. Age as on the date of nomination received will be reckoned from 1st April of that year.

1. **Number and Fields/Categories of Ustad Bismillah Khan Yuva Puraskar** Yuva Puraskar will be given annually and the total number of Yuva Puraskar in a year shall not exceed 33. The Yuva Puraskar may be given in the following five Fields of activity:
   - Music
   - Dance
   - Theatre
   - Other Traditional/Folk/Tribal/Dance/Music/Theatre and Puppetry
   - Contribution/Scholarship in Performing Arts

Yuva Puraskar may be given in accordance with numbers and categories mentioned below:

2. (A) **Field of activity: Music** (Number of Yuva Puraskar–8)

Categories of Yuva Puraskar:

1. Hindustani Vocal 2. Hindustani Instrumental

3. Carnatic Vocal 4. Carnatic Instrumental

5. Creative and Experimental Music

(The Executive Board of the Akademi at its meeting held on 23 May 2014 has approved that sub-category 'Creative and Experimental Music' under the main category of Music may be read as 'Contemporary Music').

2. (B) **Field of activity: Dance** (Number of Yuva Puraskar–8)

Categories of Yuva Puraskar:

1. Bharatanatyam 2. Kathak

3. Kathakali 4. Manipuri

5. Kuchipudi 6. Odissi

7. Sattriya 8. Mohiniattam

9. Chhau 10. Creative and Experimental*

11. Music for Dance

(The Executive Board of the Akademi at its meeting held on 23 May 2014 has approved that sub-category 'Creative and Experimental Dance' under the main category of Dance may be read as 'Contemporary Dance').

2. (C) **Field of activity: Theatre** (Number of Yuva Puraskar–8)

Categories of Yuva Puraskar:

- Playwriting
- Direction
- Acting
- Allied Theatre Arts – (a) Lighting, (b) Scenic Design, (c) Costumes, (d) Make-up, and (e) Music for Theatre
- Major Traditions of Theatre

2. (D) **Field of activity: Traditional/Folk/Tribal Dance/Music/Theatre and Puppetry** (Number of Yuva Puraskar-8)

Categories of Yuva Puraskar:

- Other Traditional/Folk/Tribal/Music/Dance and Theatre (not covered under 2A, 2B, and 2C) (Number of Yuva Puraskar–6)
- Puppetry/Mime/Allied arts of traditional forms *e.g.* Instrument making and Mask making (Number of Yuva Puraskar–2)

2. (E) **Field of Activity:** Contribution/Scholarship in Performing Arts (Number of Yuva Puraskar–1)

3. Yuva Puraskar shall not exceed the specified number in each of the field of activities and categories there under where the categories are less than the number of Yuva Puraskar in a given field, then efforts shall be made to get at least one puraskar to each category, but in no case should there be more

than two puraskar in any category or sub category (except as earmarked in 2D). Diversion of Yuva Puraskar from one field to another would not be permissible.

4. **Prize Money**: Each Yuva Puraskar will carry a prize money of ₹ 25000/- (Rupees twenty five thousand only) and a tamrapatra to be issued under the seal of Akademi and signature of its Chairman.

5. **Eligibility**

- "Ustad Bismillah Khan Yuva Puraskar" is open to all Indian nationals upto 40 years of age. Puraskar would not be given posthumously.
- A person who has received the Puraskar once will not be eligible for the same Puraskar under any other field/category.
- The members of the General Council will not be eligible for being considered for the Yuva Puraskar.

6. **Procedure For Nomination and Selection:**

- The following shall have the right to nominate names for Yuva Puraskar:
- Akademi Ratna Sadasya and Awardees
- Members of the General Council of the Akademi
- Chairman/Presidents of State Akademies
- Secretaries in the States/Union Territories of the Department of Culture
- Heads of Departments of Performing Arts in recognized universities/ deemed universities
- Eminent scholars, experts in the field of performing arts.

  The nominations by the above authorities may be accompanied with reasoned justification together with full documentation including proof of age etc.

- Every Year the Akademi shall invite nominations for "Ustad Bismillah Khan Yuva Puraskar" by a specified date and the nominations received in accordance with clause 6 (i) will be placed before the Executive Board for short listing of the names for consideration by the General Council. No new nominations would be considered either by the Executive Board or by the General Council after expiry of the last date. However, Chairman of the Akademi may propose or recommend new names should the need arise in any specific field or area where suitable nominations have not been made or recommended within the specified date.

- Efforts should be made to have unanimity in the Executive Board and the General Council but in case unanimity cannot be reached then the opinion of the 3/4th members present shall be called. The decision of the General Council will be final and no appeal or protest can be made against it.
- Members of the Executive Board, General Council and officers of the Akademi will not reveal or make public the discussions, deliberations, and proceedings of the General Council in connection with the selection of "Ustad Bismillah Khan Yuva Puraskar" unless authorized by Chairman, SNA to do so.

7. **Presentation Ceremony**

- The presentation of Yuva Puraskar will be made at a ceremony in New Delhi or any other place as decided by the Chairman of the Akademi.
- The recipients of Yuva Puraskar shall be invited to receive the Puraskar in person. As far as possible each recipient of Yuva Puraskar will be invited to give public performance at the festival of music, dance and theatre to be organized by the Akademi following the Puraskar Presentation Ceremony of at a later date.

8. **General**

- The Executive Board of the Akademi will have the right to amend any clause or clauses in the guidelines.

Return of Kohinoor diamond

355. SHRI DILIP KUMAR TIRKEY: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that under the present Antiques and Art Treasures Act, 1972 provisions the famous Kohinoor diamond can not be transported back to India from England; and

(b) if so, the steps Government is considering to get back the kohinoor diamond?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. However, Antiquities taken out of India are covered by other UN Convention and Inter Government resolution. Archaeological Survey of India has requested Ministry of External Affairs to examine the matter and take up the issue at the highest level with Government of United Kingdom through diplomatic channels to resolve the matters amicably.

Digitization and conservation of manuscripts

356. SHRI VIVEK GUPTA: Will the Minister of CULTURE be pleased to state:

(a) the centre-wise allocation and utilization of grants made by National Mission for Manuscripts (NMM) for Manuscript Conservation Centres (MCCs) in last five years across the country;

(b) whether Ministry is aware that there is an extremely insensitive approach adopted by these centres for conservation of the manuscripts belonging to rich cultural heritage of country;

(c) the centre-wise details of activities conducted by these centre including workshops conducted for imparting training to scholars; and

(d) the complaints received by the Ministry in last five years regarding conservation of manuscripts along with action taken?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The centre-wise allocation and utilization of grants made by National Mission for Manuscripts (NMM) for Manuscripts Conservation Centres (MCCs) in last five years across the country is given in the Statement (*See* below). Total grants released to 39 Manuscripts Conservation Centres (MCCs) in the last five years are ₹ 5,55,36,000/- (Rupees Five crore fifty five lakh thirty six thousands only) and utilization certificates have already been received from these centres for the said amount.

(b) The Ministry is not aware of any complaints in this regard.

(c) The Manuscripts Conservation Centres are engaged in preventive and curative conservation of Manuscripts. However, financial assistance for conducting workshops relating to imparting of training of scholars in conservation is also released. Total fifty five (55) workshops have been organized by MCCs in last five years.

(d) No complaint relating to conservation of manuscripts have been received during the last five years.

Statement

The centre-wise and year-wise allocation and utilization of grants released by NMM to MCCs for conservation of Manuscripts in last five years

Sl. No.	Name of Manuscripts Conservation Centre (MCC)	Grant released for conservation (amount in lakh)					Activities and Workshops
		2010-11	2011-12	2012-13	2013-14	2014-15	
1	2	3	4	5	6	7	8
1.	Aitihya Raghunathpur, P.O. Sisupala Gada, Puri Road), Bhubaneswar-2 Odisha	2.50	5.00	2.50	7.00	2.50	Conservation activities done but no Training-workshop has been carried out by them
2.	Aklank Shodh Sansthan Aklank Vidyalaya Association, Basnt Vihar, Kota		2.50	2.00	5.00	5.00	Conservation activities done and Training-workshop has been carried out by them once in 2011-12
3.	A. P. State Archives and Research Institute, Tarnaka, Hydrabad-7	2.50	2.08	4.50	6.50	5.00	Conservation activities done and Training-workshops have been carried out by them in 2011-12, 2013-14 and 2014-15
4.	Bhandarkar Oriental Research Institute Deccan, Gymkhana, Pune-411037		5.00		2.50		Conservation activities done and Training-workshop has been carried out by them once in 2011-12

1	2	3	4	5	6	7	8
5.	B.L Institute of Indology, Vallab Smarak Complex P.O. Alipur, Delhi-3				2.50		Conservation activities done and Training-workshop has been carried out by them once in 2010-11
6.	Centre for Heritage Studies Hill Palace, Thripunithura, Ernakulam, (Kerala)	2.50	3.50				Conservation activities done but no Training-workshop has been carried out by them
7.	Central Institute of Buddhist Studies Choglamsar, Leh (Ladakh)-194104	2.50	4.80	2.50	5.00		Conservation activities done but no Training-workshop has been carried out by them
8.	Central Library, Banaras Hindu University, Varanasi	3.00	2.00	5.00	5.00	5.00	Conservation activities done and Training-workshop has been carried out by them once in 2010-11
9.	Department of Manuscriptology Kannada University, Hampi Vidyaranya-583276 Distt. Bellary, (Karnataka)	2.50		2.50			Conservation activities done but no Training-workshop has been carried out by them
10.	Digambar Jain Pandulipi Samrakshan Kendra Sawai Ramsing Road, Jaipur-302004, Rajasthan	4.00	4.44	2.50	4.20	5.00	Conservation activities done but no Training-workshop has been carried out by them

11.	Government Museum, Chennai	2.37	2.27				Conservation activities done and Training-workshops have been carried out by them in 2010-11 and 2011-12
12.	Gurucharan College, Silchar	2.50					Conservation activities done and Training-workshop has been carried out by them once in 2010-11
13.	Himalayan Society of Heritage and Art Conservation Centre, Nainital, Uttarakhand	4.71	5.00	5.50	5.00	5.00	Conservation activities done and Training-workshops have been carried out by them in 2012-13 and 2014-15
14.	INTACH ICI Odisha Art Conservation Centre, Bhubaneswar-Odisha-751014	2.44	5.00	5.00	5.00	5.00	Conservation activities done and Training-workshops have been carried out by them in 2011-12, 2012-13, 2013-14 and 2014-15
15.	ICKPAC, INTACH Chitrakala Parishath Art Conservation Centre, Kumara Krupa Road, Bangalore-560001.	5.27	4.71	2.50	6.10	5.00	Conservation activities done but no Training-workshop has been carried out by them

1	2	3	4	5	6	7	8
16.	INTACH, Indian Council of Conservation Institutes HIG-44, Sector-E, Aliganj Scheme Lucknow-226024	0.89	4.75	5.00	5.00	4.70	Conservation activities done and Training-workshops have been carried out by them in 2010-11, 2011-12, 2012-13 and 2013-14
17.	Khuda Baksh Oriental Public Library, Patna		1.30				Conservation activities done but no Training-workshop has been carried out by them
18.	Keladi Museum and Historical Research, P.O. KELADI Sagar Tq, 577401, Simoga Dt,. Karnataka	2.50		2.50	4.30		Conservation activities done and Training-workshop has been carried out by them once in 2012-13
19.	Krishnakant Handiqui, Guwahati	2.23					Conservation activities done and Training-workshop has been carried out by them once in 2011-12
20.	Kund Kund Jananpith Devi Ahilya University, 584, M.G. Road, Tukoganj, Indore-452001	2.50	2.50	4.50	2.50		Conservation activities done and Training-workshop have been carried out by them in 2010-11 and 2013-14

21.	Kurukshetra University, Kurukshetra		2.50	5.00			Conservation activities done and Training-workshop has been carried out by them once in 2012-13
22.	Lalbhai Dalpatbhai Institute of Indology, Ahmedabad	2.50		2.30			Conservation activities done and Training-workshop have been carried out by them in 2011-12 and 2012-13
23.	Language and Culture, Kasumputy, Shimla	1.75	5.00	5.00	6.00	5.00	Conservation activities done and Training-workshop have been carried out by them in 2010-11, 2012-13, 2013-14 and 2014-15
24.	Manipur State Archives WashinglomLikoi, Imphal-795001 Manipur	3.82	2.50	2.50	4.80	5.00	Conservation activities done and Training-workshop have been carried out by them in 2010-11, 2011-12, 2012-13, 2013-14 and 2014-15
25.	Manuscript Library University of Calcutta, Kolkata-700073.	3.40	5.00	2.50	2.50	2.50	Conservation activities done and Training-workshop has been carried out by them once in 2011-12

1	2	3	4	5	6	7	8
26.	Mazahar Memorial Museum Bahariabad, Ghazipur (U.P.)	2.50	2.00	4.50	7.00	6.86	Conservation activities done and Training-workshop has been carried out by them once in 2010-11
27.	Nagarjuna Buddhist Foundation 18, Andhiari Bagh, Gorakhpur-273001	2.50	4.90	5.00	5.00	5.00	Conservation activities done but no Training-workshop has been carried out by them
28.	National Institute of Prakrit Studies and Research Srovanabelagola, Distt. Hassan (Karnataka)	5.00	2.50	2.50	2.50	7.00	Conservation activities done and Training-workshop has been carried out by them once in 2011-12
29.	Oriental Research Institute, Sri Venkateswar University Tirupati-517507	2.50	2.50	2.50	5.00		Conservation activities done and Training-workshop have been carried out by them in 2010-11, 2011-12 and 2012-13
30.	ORI, Manuscripts Library, University of Kerala, Kariavattom, Trivandrum, Kerala		4.72	7.00	7.00	7.00	Conservation activities done and Training-workshop has been carried out by them once in 2012-13

31.	Odisha State Museum, Bhubaneswar, Odisha		2.50	5.00	5.00		Conservation activities done and Training-workshop has been carried out by them once in 2011-12
32.	Patna Museum, Vidyapati Marg, Patna, Bihar		5.00	2.50	4.00	5.00	Conservation activities done and Training-workshop have been carried out by them in 2010-11, 2011-12, 2013-14 and 2014-15
33.	Rampur Raza Library, Hamid Manzil Rampur-244901 U.P.			2.50	5.00	2.50	Conservation activities done but no Training-workshop has been carried out by them
34.	Sambalpur University Library Sambalpur University, Burla-768001	2.51		4.50	2.00	5.00	Conservation activities done but no Training-workshop has been carried out by them
35.	Sri Dev Kumar Jain Oriental Research Institute, Devashram, Mahadeva Road, Arrah, Bihar-802301	1.61	2.00	2.50	5.00	2.50	Conservation activities done but no Training-workshop has been carried out by them
36.	Sri Vadiraja Research Fondation Sri Puthige Matha, Car Street, Udupi		2.50	5.00	5.00	5.00	Conservation activities done and Training-workshop has been carried out by them once in 2010-11

1	2	3	4	5	6	7	8
37.	Tripura University, Suryamaninagar Tripura West	2.50		5.00			Conservation activities done and Training-workshop have been carried out by them in 2010-11, 2011-12 and 2013-14
38.	Thunchan Memorial Trust Thunchan Parambu, Tirur-676101 Kerala	2.50	3.65	4.70	2.20	5.00	Conservation activities done and Training-workshop has been carried out by them once in 2010-11
39.	Vrindavan Research Institute Raman Reti, Vrindavan-281121	5.00	4.08	2.50	2.50	5.00	Conservation activities done and Training-workshop has been carried out by them once in 2012-13
	TOTAL	83.00	106.20	119.50	136.10	110.56	– 555.36

Missing monuments

357. SHRI PAUL MANOJ PANDIAN: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Archaeological Survey of India (ASI) is gearing up to bring more monuments under its purview;

(b) whether the ASI has brought three sites in Agra under the Central Protection Act and is working on some site in Leh as well;

(c) whether it is also a fact that the ASI is pushing hard to finish denotification of monuments that have been listed as missing or untraceable; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir.

(c) and (d) Missing or untraceable monuments have always been a priority for Archaeological Survey of India. Such monuments may not always qualify for denotification if their site location is historically important.

Repair of Jagannath temple

358. SHRI ANIL DESAI: Will the Minister of CULTURE be pleased to state:

(a) whether experts feel that Jagannath temple repairs can not be delayed further;

(b) whether 20-member expert committee headed by Anandapran Gupta has made some suggestions to carry out repair works at the temple; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (c) Conservation work of the protected monuments is a continuous process. Valid suggestions received from Archaeological Survey of India (ASI), IIT, Madras and Core Technical Committee under the Chairmanship of Anandapran Gupta, have been examined. Essential conservation work at Jagannath Temple is attended regularly as per availability of resources and requirements of the site.

Heritage status by UNESCO

359. SHRI BAISHNAB PARIDA: Will the Minister of CULTURE be pleased to state:

(a) what are the details of places in India that have been granted heritage status by the UNESCO;

(b) whether this has been done on the request of Government;

(c) if so, the details thereof; and

(d) what are the basic requirements to be satisfied before asking for the above status?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The list of places in India which have been granted World Heritage status by UNESCO is given in the Statement-I (*See* below).

(b) and (c) The Archaeological Survey of India (ASI) is the nodal agency for forwarding any request for World Heritage status to any Indian site whether cultural or natural. Based on the proposals received from the Central or State Government agencies as well as management Trusts, etc., and after their due scrutiny, the Government forwards the nomination dossiers to the World Heritage Center.

(d) There are 10 enlisted criteria for determining Outstanding Universal Value (OUV) for World Heritage nomination which are given in the Statement-II (*See* below). The proposed nomination must satisfy at least one of these 10 criteria.

Statement-I

World Heritage Sites

Cultural Sites

Sl. No.	Name of Site	State
Under Protection of Archaeological Survey of India		
1.	Ajanta Caves (1983)	Maharashtra
2.	Ellora Caves (1983)	Maharashtra
3.	Agra Fort (1983)	Uttar Pradesh
4.	Taj Mahal (1983)	Uttar Pradesh
5.	Sun Temple, Konarak (1984)	Odisha
6.	Group of Monuments at Mahabalipuram (1984)	Tamil Nadu
7.	Churches and Convents of Goa (1986)	Goa
8.	Group of Temples, Khajuraho (1986)	Madhya Pradesh
9.	Group of Monuments at Hampi (1986)	Karnataka
10.	Group of Monuments, Fatehpur Sikri (1986)	Uttar Pradesh
11.	Group of Temples, Pattadakal (1987)	Karnataka

Sl. No.	Name of Site	State
12.	Elephanta Caves (1987)	Maharashtra
13.	Great Living Chola temples at Thanjavur, Gangaikondacholapuram and Darasuram (1987 and 2004)	Tamil Nadu
14.	Buddhist Monuments at Sanchi (1989)	Madhya Pradesh
15.	Humayun's Tomb, Delhi (1993)	Delhi
16.	Qutab Minar Complex, Delhi (1993)	Delhi
17.	Prehistoric Rock Shelters of Bhimbetka (2003)	Madhya Pradesh
18.	Champaner-Pavagarh Archaeological Park (2004)	Gujarat
19.	Red Fort Complex, Delhi (2007)	Delhi
20.	Hill Forts of Rajasthan (Chittaurgarh, Kumbhalgarh, Jaisalmer and Ranthambhore, Amber and Gagron Forts) (2013) (Amber and Gagron Forts are under Protection of Rajasthan State Archaeology and Museums)	Rajasthan
21.	Rani ki Vav (2014)	Gujarat
Under Protection of Ministry of Railways		
22.	Mountain Railway of India (Darjeeling,1999), Nilgiri (2005), Kalka-Shimla (2008)	West Bengal, Tamil Nadu, Himachal Pradesh
23.	Chhatrapati Shivaji Terminus (formerly Victoria Terminus) (2004)	Maharashtra
Under Protection of Bodhgaya Temple Management Committee		
24.	Mahabodhi Temple, Bodhgaya (2002)	Bihar
Under Protection of Rajasthan State Archaeology and Museums Department		
25.	Jantar Mantar, Jaipur (2010)	Rajasthan
Natural Sites		
Under Protection of Ministry of Environment and Forest		
26.	Kaziranga National Park (1985)	Assam
27.	Manas Wild Life Sanctuary (1985)	Assam
28.	Keoladeo National Park (1985)	Rajasthan

Sl. No.	Name of Site	State
29.	Sunderban National Park (1987)	West Bengal
30.	Nanda Devi and Valley of Flowers National Parks (1988, 2005)	Uttarakhand
31.	Western Ghats (2012)	Karnataka, Kerala, Maharashtra, Tamil Nadu
32.	Great Himalayan National Park (2014)	Himachal Pradesh

Statement-II

Criteria for the assessment of Outstanding Universal Value (OUV) as per UNESCO's Operational Guidelines

(i) to represent a masterpiece of human creative genius;

(ii) to exhibit an important interchange of human values, over a span of time or within a cultural area of the world, on developments in architecture or technology, monumental arts, town-planning or landscape design;

(iii) to bear a unique or at least exceptional testimony to a cultural tradition or to a civilization which is living or which has disappeared;

(iv) to be an outstanding example of a type of building, architectural or technological ensemble or landscape which illustrates (a) significant stage(s) in human history;

(v) to be an outstanding example of a traditional human settlement, land-use, or sea-use which is representative of a culture (or cultures), or human interaction with the environment especially when it has become vulnerable under the impact of irreversible change;

(vi) to be directly or tangibly associated with events or living traditions, with ideas, or with beliefs, with artistic and literary works of outstanding universal significance. The Committee considers that this criterion should preferably be used in conjunction with other criteria.

(vii) to contain superlative natural phenomena or areas of exceptional natural beauty and aesthetic importance;

(viii) to be outstanding examples representing major stages of earth's history, including the record of life, significant on-going geological processes in the development of landforms, or significant geomorphic or physiographic features;

(ix) to be outstanding examples representing significant on-going ecological and biological processes in the evolution and development of terrestrial, fresh water, coastal and marine ecosystems and communities of plants and animals;

(x) to contain the most important and significant natural habitats for *in-situ* conservation of biological diversity, including those containing threatened species of outstanding universal value from the point of view of science or conservation.

Deaths due to heat stroke

†360. SHRI VISHAMBHAR PRASAD NISHAD:
SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of deaths due to heat stroke, reported in the country this year and whether it is a fact that Governments and District administrations have failed to make adequate arrangement to prevent heat stroke in States where more deaths due to heat stroke have been reported;

(b) the details of the steps taken by Centre as well as Disaster Management Authority of States this year to prevent heat stroke; and

(c) the State-wise details of the deaths due to heat stroke in various States in the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Ministry of Home Affairs does not maintain Centrally the information relating to the number of heat related deaths which occur in various States of the country due to heat wave/stroke.

The Government of India (National Disaster Management Authority) has issued guidelines for preparation of Action Plan for prevention and management of heat wave.

The primary responsibility of disaster management rests with States. The concerned State Governments are required to undertake necessary measures to provide assistance to the victims of calamity including heat wave as per their relief codes/manual. The Governments and District Administration are taking all possible measures to prevent mortality due to heat stroke. In order to prevent heat wave/ sun stroke related mortality in the State, the State Governments take various preparatory measures including giving wide publicity on awareness in the matter, on Dos and Don'ts,

† Original notice of the question was received in Hindi.

making provisions for drinking water centers at public places, provision of shelter, rescheduling the working hours of offices, schools/education institutions and ensuring availability of emergency medical services etc.

Nexus between Islamic State and naxal groups

†361. SHRIMATI KANAK LATA SINGH:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a nexus between Islamic State (IS) and various naxal groups of the country has come to notice, as supporters in country have been caught trying to carry out a big attack in the country by taking training and weapons from the naxalites;

(b) the details of IS members apprehended in the country so far and details of various attacks carried out by them in the country; and

(c) whether the incidents of hoisting of IS flag have repeatedly occurred in Kashmir and details of such incidents occurred during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir.

(b) 48 ISIS Cadres have so far been arrested by the different Law Enforcement Agencies in the country. However, no terror attack by ISIS has been reported in the country.

(c) A few incidents of unfurling of flags of ISIS by some misguided youth were noticed on different occasions in Jammu and Kashmir in the recent past. 'Police' and 'Public Order', being State subjects, the State Governments concerned, have been directed to take appropriate action against such elements as per relevant provisions of Law.

Rape and molestation against women in the country

362. SHRI K. C. TYAGI:
SHRIMATI RAJANI PATIL:
SHRI RAMDAS ATHAWALE:
KUMARI SELJA:

Will the Minister of HOME AFFAIRS be pleased to state:

---

† Original notice of the question was received in Hindi.

(a) whether cases of rape and molestation against women in the country have increased recently;

(b) if so, the State-wise details for last two years;

(c) whether it is also a fact that rape cases against minor girls have also increased drastically during the last few months; and

(d) if so, the steps taken to curb the increasing incidents of rape and atrocities/ molestation against women and minor girl children in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total of 33707 and 36735 cases were reported under rape and a total of 70735 and 82235 cases reported under assault on women with intent to outrage her modesty during 2013 and 2014 respectively, showing an increasing trend. A total of 32077 cases under rape and 74734 cases of assault on women with intent to outrage her modesty were reported during 2015. State/UT-wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under rape of women and assault on women with intent to outrage her modesty during 2012-2014 is given in the Statement-I and II respectively. State/UT-wise cases reported under rape of women and assault on women with intent to outrage her modesty during 2015 is given in the Statement-III (*See* below).

(c) Month-wise and State/UT-wise cases reported and persons arrested under rape of girls (below 18 years) during 2015, is given in the Statement-IV (*See* below).

(d) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State Subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. Ministry of Home Affairs has issued Advisories dated 12th May, 2015 on "Comprehensive approach towards crimes against women" and dated 14th July, 2010 on "Crime against children" which are available at *http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf*

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdvCrime-children-280710.pdf

Government of India has enacted Criminal Law (Amendment) Act 2013 which is a comprehensive legislation to combat crimes against women. The legislation provides for stringent punishment for rapists and repeat offenders and also makes provisions for stricter punishment for gender based offences like disrobing, stalking, acid attacks, sexual harassment and voyeurism.

The Ministry of Home Affairs has initiated a project for setting up of National Emergency Response System primarily aimed at providing emergency response to women in distress. M/o Home Affairs has initiated steps to set up specialized units of Investigative Units on Crime Against Women (IUCAW) in States/UTs to assist the local police in investigation of heinous crimes against women.

The Government of India has requested all the States/UTs to increase women police force in State Police Forces by approving reservation of 33% for women in direct recruitment in non-gazetted posts.

The Ministry of Home Affairs has set up an Anti-Trafficking Cell in 2006 to act as a focal point for communicating various decisions and follow-up on action taken by the State Governments to combat the crime of Human Trafficking. 225 Anti-Human Trafficking Units have been set up at District level to increase the responsiveness of the law enforcement machinery.

Ministry of Women and Child Development has set up web portals 'TrackChild' and 'Khoya-Paya' under its Centrally sponsored Integrated Child Protection Scheme (ICPS) to track the missing and found children. The Track Child portal provides facility for searching missing children and matching of missing children with the recovered/ found children. Khoya-Paya, is an enabling platform, where citizens can report missing children as well as sightings of their whereabouts without loosing much time.

Statement-I

State/UT-wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under rape of women during 2012-2014

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	1341	1276	108	1664	1608	178
2.	Arunachal Pradesh	46	24	3	47	24	3
3.	Assam	1716	1110	97	1626	1156	153
4.	Bihar	927	902	119	1327	1398	161
5.	Chhattisgarh	1034	988	223	1214	1201	259
6.	Goa	55	26	1	61	35	1
7.	Gujarat	473	438	31	647	631	56
8.	Haryana	668	635	133	940	997	180
9.	Himachal Pradesh	183	149	29	259	240	41

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
10.	Jammu and Kashmir	303	257	19	388	387	28
11.	Jharkhand	812	602	161	780	706	196
12.	Karnataka	621	587	65	842	795	97
13.	Kerala	1019	961	57	1259	1186	62
14.	Madhya Pradesh	3425	3483	547	4822	4842	758
15.	Maharashtra	1839	1616	164	2591	2479	215
16.	Manipur	63	9	0	46	12	0
17.	Meghalaya	164	93	7	182	100	7
18.	Mizoram	103	95	61	122	96	59
19.	Nagaland	21	15	8	26	21	19
20.	Odisha	1458	1336	154	1666	1631	184
21.	Punjab	680	512	151	895	696	201
22.	Rajasthan	2049	1225	230	1807	1778	408
23.	Sikkim	34	24	1	29	20	18
24.	Tamil Nadu	737	558	60	962	862	104
25.	Telangana						
26.	Tripura	229	206	16	202	215	19
27.	Uttar Pradesh	1963	1513	619	3593	2508	809
28.	Uttarakhand	148	128	75	184	187	93
29.	West Bengal	2046	2165	112	1963	2165	124
	Total States	24157	20933	3251	30144	27976	4433
30.	Andaman and Nicobar Islands	12	7	3	17	15	3
31.	Chandigarh	27	34	9	34	41	11
32.	Dadra and Nagar Haveli	3	6	1	5	8	2
33.	Daman and Diu	5	4	1	10	9	1
34.	Delhi UT	706	568	297	892	862	368
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	13	13	1	15	14	3
	Total UTs	766	632	312	973	949	388
	Total (All India)	24923	21565	3563	31117	28925	4821

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2013							
1.	Andhra Pradesh	1635	1149	105	1960	1679	190
2.	Arunachal Pradesh	75	62	1	106	61	1
3.	Assam	1937	1366	123	1745	1313	123
4.	Bihar	1128	840	180	1156	1039	271
5.	Chhattisgarh	1380	1366	364	1637	1591	485
6.	Goa	86	60	2	103	72	2
7.	Gujarat	732	662	43	1027	998	54
8.	Haryana	971	792	287	1398	1386	420
9.	Himachal Pradesh	250	199	56	299	307	81
10.	Jammu and Kashmir	378	241	22	404	401	36
11.	Jharkhand	1204	884	264	1135	1058	308
12.	Karnataka	1030	856	90	1263	1156	101
13.	Kerala	1221	977	92	1358	1151	103
14.	Madhya Pradesh	4335	4085	1079	5879	5800	1456
15.	Maharashtra	3063	2591	181	4243	3814	249
16.	Manipur	72	15	2	37	16	6
17.	Meghalaya	183	198	7	190	215	7
18.	Mizoram	89	69	39	89	83	47
19.	Nagaland	31	22	18	41	26	10
20.	Odisha	1832	1660	108	2080	2047	131
21.	Punjab	888	812	382	1048	978	464
22.	Rajasthan	3285	1947	270	2783	2771	434
23.	Sikkim	43	48	59	43	44	59
24.	Tamil Nadu	923	1076	133	1193	1247	186
25.	Telangana						
26.	Tripura	233	252	21	356	298	21
27.	Uttar Pradesh	3050	2302	663	5587	3664	939
28.	Uttarakhand	228	179	111	289	291	189
29.	West Bengal	1685	2577	151	2674	2642	181
	TOTAL STATES	31967	27287	4853	40123	36148	6554

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
30.	Andaman and Nicobar Islands	27	35	3	36	44	3
31.	Chandigarh	45	29	18	49	31	21
32.	Dadra and Nagar Haveli	5	3	0	9	7	0
33.	Daman and Diu	8	9	0	10	10	0
34.	Delhi UT	1636	1386	227	1851	1608	314
35.	Lakshadweep	2	0	0	4	0	0
36.	Puducherry	17	6	0	33	8	0
	Total UTs	1740	1468	248	1992	1708	338
	Total (All India)	33707	28755	5101	42115	37856	6892
2014							
1.	Andhra Pradesh	961	650	59	1237	989	70
2.	Arunachal Pradesh	83	74	3	93	86	4
3.	Assam	1980	1368	170	3673	1529	176
4.	Bihar	1127	848	116	1226	987	132
5.	Chhattisgarh	1436	1429	304	1708	1847	342
6.	Goa	95	73	4	105	91	4
7.	Gujarat	841	762	30	1204	1202	35
8.	Haryana	1174	932	205	1456	1369	257
9.	Himachal Pradesh	283	207	36	329	267	47
10.	Jammu and Kashmir	331	225	18	346	339	19
11.	Jharkhand	1050	1015	245	1583	1620	262
12.	Karnataka	1324	1190	72	1950	1720	108
13.	Kerala	1347	1155	103	1442	1332	116
14.	Madhya Pradesh	5076	4960	1231	6719	6719	1830
15.	Maharashtra	3438	3024	202	4567	4141	254
16.	Manipur	75	41	3	75	41	3
17.	Meghalaya	118	139	12	162	144	12
18.	Mizoram	120	106	41	143	124	44
19.	Nagaland	30	26	14	42	33	22

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
20.	Odisha	1978	1661	141	2192	2005	151
21.	Punjab	981	797	276	1248	1052	349
22.	Rajasthan	3759	2079	362	2848	2776	524
23.	Sikkim	47	43	22	107	103	22
24.	Tamil Nadu	455	574	157	764	900	233
25.	Telangana	979	841	49	1247	1057	67
26.	Tripura	239	191	30	258	415	46
27.	Uttar Pradesh	3467	2850	594	6329	4860	843
28.	Uttarakhand	270	195	54	306	281	84
29.	West Bengal	1466	1453	108	2602	1715	125
	Total States	34530	28908	4661	45961	39744	6181
30.	Andaman and Nicobar Islands	32	30	3	37	39	3
31.	Chandigarh	59	47	12	66	62	16
32.	Dadra and Nagar Haveli	5	8	0	6	9	0
33.	Daman and Diu	2	3	1	2	2	1
34.	Delhi UT	2096	1836	267	2105	2047	436
35.	Lakshadweep	1	1	0	1	3	0
36.	Puducherry	10	7	0	15	8	0
	Total UTs	2205	1932	283	2232	2170	456
	Total (All India)	36735	30840	4944	48193	41914	6637

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Statement-II

State/UT-wise Cases Reported(CR), Cases Chargesheeted(CS), Cases Convicted(CV), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under assault on women with intent to outrage her modesty during 2012-2014

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	4816	3372	250	4834	4727	419
2.	Arunachal Pradesh	67	51	12	77	52	12

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
3.	Assam	1840	1063	67	2250	1210	97
4.	Bihar	118	299	49	278	639	59
5.	Chhattisgarh	1601	1587	456	1891	1879	491
6.	Goa	49	21	1	42	24	1
7.	Gujarat	745	714	8	1118	1109	8
8.	Haryana	525	476	118	698	733	147
9.	Himachal Pradesh	250	250	27	317	332	33
10.	Jammu and Kashmir	1322	1233	95	2814	2814	155
11.	Jharkhand	284	242	114	355	355	149
12.	Karnataka	2978	2489	71	3982	3861	174
13.	Kerala	3735	3473	186	4167	4131	285
14.	Madhya Pradesh	6655	6466	1413	8085	8062	1655
15.	Maharashtra	3935	3625	213	4885	4723	256
16.	Manipur	49	7	0	34	7	0
17.	Meghalaya	43	32	2	45	34	2
18.	Mizoram	85	81	45	82	78	47
19.	Nagaland	16	19	10	16	15	12
20.	Odisha	4187	3810	203	6060	5879	246
21.	Punjab	340	182	46	413	284	79
22.	Rajasthan	2352	1700	696	2658	2656	1145
23.	Sikkim	19	15	1	17	9	1
24.	Tamil Nadu	1494	1108	241	2091	1974	387
25.	Telangana						
26.	Tripura	314	291	41	375	367	44
27.	Uttar Pradesh	3247	2886	1137	5143	4411	1506
28.	Uttarakhand	139	129	138	199	197	168
29.	West Bengal	3345	2897	110	2879	2897	138
	Total States	44550	38518	5750	55805	53459	7716
30.	Andaman and Nicobar Islands	17	14	1	20	14	1
31.	Chandigarh	45	30	1	54	28	1

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
32.	Dadra and Nagar Haveli	2	2	1	2	2	1
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	727	671	327	939	886	452
35.	Lakshadweep	1	0	0	0	0	0
36.	Puducherry	9	8	2	7	13	12
	Total UTs	801	725	332	1022	943	467
	Total (All India)	45351	39243	6082	56827	54402	8183
2013							
1.	Andhra Pradesh	6930	4814	285	6806	6274	387
2.	Arunachal Pradesh	93	53	7	81	63	8
3.	Assam	2409	1212	55	2538	1819	58
4.	Bihar	331	268	44	509	525	81
5.	Chhattisgarh	2261	2185	553	2551	2492	811
6.	Goa	162	93	3	170	109	3
7.	Gujarat	1243	1162	32	1756	1685	38
8.	Haryana	1560	1263	213	1785	1764	243
9.	Himachal Pradesh	493	398	38	565	538	60
10.	Jammu and Kashmir	1389	1248	89	2812	2810	150
11.	Jharkhand	524	453	99	552	496	119
12.	Karnataka	3913	3409	75	5909	5502	125
13.	Kerala	4362	3761	238	4406	4368	307
14.	Madhya Pradesh	8252	7948	1619	9699	9673	1894
15.	Maharashtra	8132	6368	303	10084	8306	359
16.	Manipur	59	6	0	51	6	0
17.	Meghalaya	98	66	2	116	71	4
18.	Mizoram	81	76	55	90	73	59
19.	Nagaland	18	14	17	14	1	7
20.	Odisha	4618	4205	108	6117	6119	204
21.	Punjab	1045	502	104	1132	725	173
22.	Rajasthan	4829	3045	877	4786	4782	1328

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
23.	Sikkim	29	28	24	29	29	24
24.	Tamil Nadu	1271	1201	378	1823	1943	536
25.	Telangana						
26.	Tripura	407	357	35	460	439	45
27.	Uttar Pradesh	7303	6152	1336	12214	9641	1660
28.	Uttarakhand	295	243	58	394	391	119
29.	West Bengal	4913	5049	96	5426	5072	98
	Total States	67020	55579	6743	82875	75716	8900
30.	Andaman and Nicobar Islands	45	43	3	48	53	9
31.	Chandigarh	143	96	12	166	150	15
32.	Dadra and Nagar Haveli	1	2	0	1	2	0
33.	Daman and Diu	2	0	0	0	0	0
34.	Delhi UT	3515	2520	306	4129	3341	446
35.	Lakshadweep	1	0	0	1	0	0
36.	Puducherry	12	16	9	9	24	11
	Total UTs	3719	2677	330	4354	3570	481
	Total (All India)	70739	58256	7073	87229	79286	9381
2014							
1.	Andhra Pradesh	4547	3220	166	4915	4342	388
2.	Arunachal Pradesh	121	91	5	164	121	7
3.	Assam	3099	1116	57	3775	1277	67
4.	Bihar	572	389	12	733	523	12
5.	Chhattisgarh	2122	2111	812	3067	3087	949
6.	Goa	202	152	6	188	183	6
7.	Gujarat	1352	1323	10	2016	2037	10
8.	Haryana	1688	1303	164	2080	1989	211
9.	Himachal Pradesh	538	460	23	683	646	46
10.	Jammu and Kashmir	1421	1185	32	2581	2537	47
11.	Jharkhand	440	368	65	603	581	67

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
12.	Karnataka	5263	4558	96	8487	7748	231
13.	Kerala	4367	3834	222	4728	4436	262
14.	Madhya Pradesh	9609	9654	2729	12149	12116	3251
15.	Maharashtra	10001	8464	394	12538	11215	469
16.	Manipur	98	15	0	47	15	0
17.	Meghalaya	105	72	1	99	85	1
18.	Mizoram	97	98	94	102	117	99
19.	Nagaland	16	7	5	15	7	5
20.	Odisha	5543	4623	65	6719	6572	157
21.	Punjab	1113	665	101	1269	836	144
22.	Rajasthan	5999	3497	967	5888	5848	1434
23.	Sikkim	34	35	18	53	47	18
24.	Tamil Nadu	1102	900	310	1617	1503	507
25.	Telangana	3188	2370	100	4039	3112	100
26.	Tripura	492	375	20	440	684	21
27.	Uttar Pradesh	8605	7292	1354	14702	12038	1906
28.	Uttarakhand	343	269	96	395	348	142
29.	West Bengal	5670	5434	89	6106	5605	91
	Total States	77747	63880	8013	100198	89655	10648
30.	Andaman and Nicobar Islands	41	42	9	47	50	10
31.	Chandigarh	87	85	25	119	110	30
32.	Dadra and Nagar Haveli	2	2	0	2	2	0
33.	Daman and Diu	3	2	0	3	3	0
34.	Delhi UT	4322	2422	375	3837	2753	530
35.	Lakshadweep	1	2	0	2	3	0
36.	Puducherry	32	27	0	35	39	0
	Total UTs	4488	2582	409	4045	2960	570
	Total (All India)	82235	66462	8422	104243	92615	11218

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Statement-III

State/UT-wise cases reported under rape (section 376 IPC) and assault on women with intent to outrage her modesty (section 354 IPC) during 2015 (Provisional)

Sl. No.	State/UT	Rape (section 376 IPC)	Assault on women with intent to outrage her modesty (section 354 IPC)	Figures are upto the month of
1	2	3	4	5
1.	Andhra Pradesh	915	4624	December
2.	Arunachal Pradesh	78	103	December
3.	Assam	1238	2022	August
4.	Bihar	1038	1056	December
5.	Chhattisgarh	1466	1849	December
6.	Goa	78	167	December
7.	Gujarat	790	1236	December
8.	Harayana	1026	1922	December
9.	Himachal Pradesh	227	430	December
10.	Jammu and Kashmir	269	1339	December
11.	Jharkhand	1102	402	December
12.	Karnataka	1149	4787	December
13.	Kerala	1237	3993	December
14.	Madhya Pradesh	4138	8916	December
15.	Maharashtra	3681	11696	December
16.	Manipur	43	84	December
17.	Meghalaya	99	97	December
18.	Mizoram	59	68	December
19.	Nagaland	20	0	December
20.	Odisha	1954	5853	December
21.	Punjab	776	1057	December
22.	Rajasthan	3644	4813	December
23.	Sikkim	35	30	December

1	2	3	4	5
24.	Tamil Nadu	406	1100	December
25.	Telangana	991	3742	December
26.	Tripura	213	352	December
27.	Uttar Pradesh	2977	7580	December
28.	Uttarakhand	281	315	December
29.	West Bengal	NA	NA	
	TOTAL	29930	69633	
30.	Andaman and Nicobar Islands	36	58	December
31.	Chandigarh	66	70	December
32.	Dadra and Nagar Haveli	14	5	December
33.	Daman and Diu	7	6	December except August
34.	Delhi	2020	4939	December
35.	Lakshadweep	0	6	December
36.	Puducherry	4	17	December
	TOTAL (UTs)	2147	5101	
	TOTAL (ALL INDIA)	32077	74734	

Source: Monthly Crime Statistics
Data is provisional
NA: implies data not received

Statement-IV

(A) State/UT-wise and month-wise cases reported and persons arrested under rape of girls (below 18 years) during 2015 (Provisional)

Sl. No.	State/UT	January		February		March		April		May	
		CR	PAR	CR	PAR	CR	PAR	CR	PAR	CR	PAR
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	36	32	31	23	47	45	45	34	44	46
2.	Arunachal Pradesh	2	1	3	0	3	0	4	4	8	1
3.	Assam	3	2	2	0	1	0	6	0	9	4
4.	Bihar	2	1	2	0	5	3	6	1	8	3

1	2	3	4	5	6	7	8	9	10	11	12
5.	Chhattisgarh	47	34	45	47	72	54	57	43	59	45
6.	Goa	1	1	2	1	3	3	2	1	1	1
7.	Gujarat	14	15	17	12	34	43	24	28	26	32
8.	Haryana	18	19	22	20	10	7	13	16	25	19
9.	Himachal Pradesh	10	5	9	11	10	12	7	9	10	13
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	5	3	6	8	4	2	9	8	10	8
12.	Karnataka	45	35	34	32	48	32	38	34	31	29
13.	Kerala	62	57	68	63	65	56	46	47	46	52
14.	Madhya Pradesh	85	72	82	61	108	80	125	114	132	93
15.	Maharashtra	151	149	132	158	169	170	173	188	146	151
16.	Manipur	1	3	3	1	0	0	1	0	3	2
17.	Meghalaya	4	3	1	0	4	2	3	3	3	2
18.	Mizoram	4	4	6	6	7	5	5	5	2	1
19.	Nagaland	0	0	0	0	0	0	0	0	0	0
20.	Odisha	57	41	79	46	78	41	78	37	89	57
21.	Punjab	19	24	20	21	35	42	40	48	36	43
22.	Rajasthan	20	4	43	7	42	27	36	35	50	49
23.	Sikkim	2	1	1	1	2	2	2	1	2	1
24.	Tamil Nadu	43	41	63	63	59	60	78	63	76	63
25.	Telangana	41	33	38	33	45	33	67	53	0	0
26.	Tripura	6	5	7	7	3	2	9	6	6	4
27.	Uttar Pradesh	53	45	67	68	70	77	71	74	87	93
28.	Uttarakhand	1	1	2	2	1	1	5	3	3	2
29.	West Bengal	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
	Total States	732	631	785	691	925	799	950	855	912	814
30.	Andaman and Nicobar Islands	4	4	4	4	2	2	3	3	1	1
31.	Chandigarh	0	0	2	1	0	0	2	1	3	2
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12
34.	Delhi UT	56	62	45	35	55	48	47	42	55	54
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0
	Total UTs	60	66	51	40	57	50	52	46	59	57
	Total (All India)	792	697	836	731	982	849	1002	901	971	871

(B) State/UT-wise and month-wise cases reported and persons arrested under rape of girls (below 18 years) during 2015 (Provisional)

Sl. No.	State/UT	June		July		August		September		October	
		CR	PAR	CR	PAR	CR	PAR	CR	PAR	CR	PAR
1	2	13	14	15	16	17	18	19	20	21	22
1.	Andhra Pradesh	35	27	34	32	41	47	27	41	28	22
2.	Arunachal Pradesh	3	3	7	15	9	8	6	6	4	5
3.	Assam	5	2	7	3	12	5	-	-	-	-
4.	Bihar	3	1	1	0	3	2	8	2	6	4
5.	Chhattisgarh	87	71	90	95	71	51	73	64	72	64
6.	Goa	4	5	7	5	2	1	5	5	8	8
7.	Gujarat	29	32	32	40	37	51	35	35	26	25
8.	Haryana	20	14	20	19	23	19	22	14	15	9
9.	Himachal Pradesh	11	10	9	6	9	10	10	9	8	8
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	10	5	5	3	1	0	11	8	7	4
12.	Karnataka	44	43	57	48	40	40	37	26	45	29
13.	Kerala	35	31	75	71	73	85	69	74	55	58
14.	Madhya Pradesh	139	104	110	87	103	87	109	72	125	88
15.	Maharashtra	133	128	149	181	152	152	168	170	186	181
16.	Manipur	0	0	0	0	0	0	1	0	0	1
17.	Meghalaya	4	4	2	1	2	2	8	8	2	2
18.	Mizoram	4	4	2	2	1	1	1	1	1	1
19.	Nagaland	0	0	7	5	0	0	0	0	0	0
20.	Odisha	77	41	77	47	69	36	0	57	57	27
21.	Punjab	35	35	41	37	37	38	40	39	31	33
22.	Rajasthan	43	46	36	34	33	22	43	44	38	33
23.	Sikkim	4	3	0	0	4	4	1	1	5	5

1	2	13	14	15	16	17	18	19	20	21	22
24.	Tamil Nadu	89	97	97	86	86	83	79	69	96	94
25.	Telangana	52	45	36	21	60	39	39	40	39	34
26.	Tripura	8	5	6	4	10	8	14	8	13	10
27.	Uttar Pradesh	92	95	85	77	85	88	83	70	68	53
28.	Uttarakhand	2	2	6	4	13	10	0	0	8	5
29.	West Bengal	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
	Total States	968	853	998	923	976	889	889	863	943	803
30.	Andaman and Nicobar Islands	3	2	0	0	1	1	2	1	1	1
31.	Chandigarh	4	4	9	7	5	5	2	6	2	2
32.	Dadra and Nagar Haveli	0	0	2	3	0	0	1	1	1	1
33.	Daman and Diu	0	0	1	1	-	-	0	0	2	2
34.	Delhi UT	67	61	64	59	82	74	90	62	75	68
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0
	Total UTs	74	67	76	70	88	80	95	70	81	74
	Total (All India)	1042	920	1074	993	1064	969	984	933	1024	877

(C) State/UT-wise and month-wise cases reported and persons arrested under rape of girls (below 18 years) during 2015 (Provisional)

Sl. No.	State/UT	November		December		Total		Figures are upto the month of
		CR	PAR	CR	PAR	CR	PAR	
1	2	23	24	25	26	27	28	29
1.	Andhra Pradesh	39	44	36	27	443	420	December
2.	Arunachal Pradesh	4	3	1	1	54	47	December
3.	Assam	-	-	-	-	45	16	August
4.	Bihar	1	0	4	2	49	19	December
5.	Chhattisgarh	50	44	51	41	774	653	December
6.	Goa	2	2	6	7	43	40	December
7.	Gujarat	15	16	29	32	318	361	December
8.	Haryana	10	8	22	26	220	190	December
9.	Himachal Pradesh	9	12	6	6	108	111	December
10.	Jammu and Kashmir	0	0	0	0	0	0	December

1	2	23	24	25	26	27	28	29
11.	Jharkhand	4	1	5	0	77	50	December
12.	Karnataka	45	50	40	33	504	431	December
13.	Kerala	61	68	56	75	711	737	December
14.	Madhya Pradesh	97	68	80	68	1295	994	December
15.	Maharashtra	135	144	160	162	1854	1934	December
16.	Manipur	2	0	0	1	11	8	December
17.	Meghalaya	2	2	1	0	36	29	December
18.	Mizoram	1	1	0	0	32	29	December
19.	Nagaland	0	0	0	0	7	5	December
20.	Odisha	60	26	76	31	797	487	December
21.	Punjab	27	26	-	-	361	386	December
22.	Rajasthan	27	21	28	36	439	358	December
23.	Sikkim	1	3	4	4	28	26	December
24.	Tamil Nadu	70	61	87	88	923	868	December
25.	Telangana	57	47	45	37	519	415	December
26.	Tripura	7	5	9	7	98	71	December
27.	Uttar Pradesh	58	51	46	46	865	837	December
28.	Uttarakhand	7	2	4	1	52	33	December
29.	West Bengal	NR	NR	NR	NR	NR	NR	
	Total States	791	705	796	731	10663	9555	
30.	Andaman and Nicobar Islands	2	2	1	0	24	21	December
31.	Chandigarh	3	6	1	2	33	36	December
32.	Dadra and Nagar Haveli	0	0	2	1	6	6	December
33.	Daman and Diu	1	1	0	0	4	4	December except August
34.	Delhi UT	46	34	72	70	754	669	December
35.	Lakshadweep	0	0	0	0	0	0	December
36.	Puducherry	0	0	0	0	0	0	December
	Total UTs	52	43	76	73	821	736	
	Total (All India)	843	748	872	804	11484	10291	

Source: Monthly Crime Statistics
Data is provisional.

Note: NR implies data not received.

Increasing incidents of terror attacks in Jammu and Kashmir

363. KUMARI SELJA:
SHRI DARSHAN SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the increasing incidents of terror attacks in Jammu and Kashmir, infiltration and continued shelling from across the border in bordering areas in the recent past in which large number of security people and civilians lost their lives;

(b) if so, the details thereof; and

(c) the details of steps being taken by Government to improve the safety and security in the sensitive locations and to protect the lives of security forces and common man including dialogue with Pakistani authorities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The number of terrorist incidents in Jammu and Kashmir and the number of security personnel/civilians killed in these incidents during the last three years and current year is as under:-

Year	No. of terrorist incidents	Civilians killed	Security personnel killed
2013	170	15	53
2014	222	28	47
2015	208	17	39
2016 (upto 17th April)	55	1	7

The number of ceasefire violations along the International Border in Jammu and Kashmir and no. of civilians and Border Security Force personnel killed in these incidents during last three years and current year is as under:-

Year	No. of ceasefire violation along International Border	Civilians Killed	Border Security Force personnel Killed
2013	148	-	2
2014	430	12	2
2015	253	8	1
2016 (upto March)	-	-	-

The infiltration details during last three years and current year is as under:-

Year	Infiltration Attempted	Militants Killed	Militants Returned	Militants Arrest/Surrendered	Infiltration Successful
2013	277	38	142	-	97
2014	222	52	105	-	65
2015	121	46	41	1	33
2016 (upto March)	24	1	5	-	18

(c) The following steps have been taken in this regard:-

(I) The Government has adopted various counter measures to neutralise these efforts and capabilities of militants to disturb peace in the State. The Government has also encouraged policies to mainstream the youth, including providing employment opportunities to wean them away from militancy. Some of the visible area of focus includes:-

(i) Proactively take suitable measures by all the SFs to safeguard the borders from cross-border terrorism and to contain militancy.

(ii) To ensure that the democratic process is sustained and primacy of civil administration is restored to effectively tackle the socio-economic problems facing the people on account of the effects of prolonged militancy in the State, and

(iii) To ensure sustained peace process and to provide adequate opportunities to all sections of the people in the State who eschew violence to effectively represent their view points and to redress their genuine grievances.

(II) The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, *inter-alia*, include Strengthening of border management and multi-tiered deployment along the International Border/Line of Control, and near the ever changing infiltration routes, construction of border fencing, improved technology, weapons and equipments for SFs, improved intelligence and operational coordination; and synergizing intelligence flow to check infiltration and pro-active action against terrorists within the State. These include a pilot project for 24x7x365 surveillance on two riverine patches of the Indo-Pak border in Jammu region amounting to ₹ 10 crore; a pilot project for construction of 60 bunkers at the cost of ₹ 3 crore along International Border for safeguards of the civilians during cross border firing, and construction of culverts/bridges across the nullahs along the IB.

(III) Government has repeatedly emphasized, including at the highest level, the need for Pakistan to uphold the sanctity of the Line of Control and abide by the ceasefire commitment of 2003 along the International Border and Line of Control in Jammu and Kashmir. Ceasefire violations are taken up with Pakistani authorities through the established mechanism of hotlines, flag meetings as well as talks between the Directorate Generals of Military Operations.

Outcome of probe by JIT on Pathankot

364. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Joint Investigation Team (JIT) of Pakistan along with the officials of Pakistani Intelligence Agency ISI has visited Pathankot and other places of the country to probe the incident of terror attack on Pathankot;

(b) if so, the details thereof along with the details of composition of JIT;

(c) the rationale for allowing JIT along with ISI to investigate Pathankot terror attack;

(d) the outcome of the probe by JIT; and

(e) when NIA will be visiting Pakistan for investigation of the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A Joint Investigation Team (JIT) from Pakistan had visited India between 27th March, 2016 and 31st March, 2016 to collect, review and document physical evidences and to interview key witnesses and victims through the National Investigation Agency, with regard to the Pathankot Airbase terror attack. The Five-Member JIT comprised of an Additional IGP, a DIG, two Lt. Colonels and one Inspector.

(c) and (d) The NIA briefed the JIT on investigations carried out in the Pathankot Airbase terror attack. The Pakistan JIT, in turn, shared with NIA the results of investigations carried out by them in Pakistan so far. The JIT also informed that they were collecting admissible evidence outside Pakistan under the provisions of the Cr.PC of Pakistan, that will legally enable them to use the evidence in prosecution. The interaction with JIT was held in accordance with Terms of Reference mutually agreed on the basis of reciprocity. The Pakistan JIT assured of their full cooperation and promised to execute the LR, which has been received by them. The case is under investigation in both the countries. The Government is in touch with the relevant Pakistani Authorities in the matter.

(e) The Pakistan JIT was informed that a team of NIA officials would like to visit Pakistan to carry forward the investigation in the Pathankot Airbase terror attack. The details of the visit are yet to be finalized.

Failure in arresting persons raising anti-India slogans in JNU

365. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for failure of central intelligence agencies and Delhi Police to identify and arrest the persons with scarf on their face who were raising anti-India slogan in JNU campus in February, 2016, so far; and

(b) the details of FIRs Government has registered so far against the guilty persons who had morphed the video of JNU's anti-India sloganeering?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police has reported that case FIR No.110/2016 u/s 124A/147/149/120B/34 IPC PS Vasant Kunj (North), New Delhi is under investigation with Special Cell of Delhi Police and efforts are made to identify and apprehend the persons with scarf on their faces who were raising anti-national slogans.

(b) As reported by the Delhi Police on 21st April, 2016, no FIR has been registered by Delhi Police as no evidence has come on record in this regard. However, few FSL results are still awaited and investigation is in progress.

Shortage of bullet proof jackets in CRPF

366. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Reserve Police Force (CRPF), India's largest para-military force engaged in anti-naxal and counter terrorism operation is facing a severe shortage of bullet proof jackets and bullet proof helmets; and

(b) if so, the details thereof and response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir. CRPF is presently holding 95,073 bullet proof jackets. CRPF is also holding 1,853 bullet proof helmets/patkas. There is non-availability of bullet proof helmet with desired protection level against 7.62 mm bullet in the market.

Maoists apprehended and surrendered

†367. SHRI HARIVANSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Maoists and security personnel killed in last one year and extent of properties damaged;

(b) the number of Maoists apprehended and surrendered during last one year;

(c) whether Maoists are again trying to strengthen their base; and

(d) the work done for the development of naxal affected areas in last one year and total amount spent on such development works?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The details regarding security forces personnel killed, LWE cadres killed, LWE cadres apprehended, LWE cadres surrendered and incidents of attacks on economic targets by LWE groups are given in the Statement (*See* below). The details of properties damaged are not Centrally maintained.

(c) As per reports, LWE cadres are trying to develop footholds in South India, particularly along the tri-junction of Kerala-Karnataka-Tamil Nadu, Western and Central Odisha, bordering districts of West Bengal and Jharkhand including districts Paschim Medinipur, Purulia and Bankura of West Bengal, Balaghat district of Madhya Pradesh and along the border areas of Andhra-Odisha.

(d) Government has been implementing various flagship developmental schemes/programmes for providing basic infrastructure in LWE affected districts. These schemes are being implemented by different Ministries/Departments in coordination/consultation of the States concerned.

Some of the major schemes are as follows:

(i) **Integrated Action Plan (IAP)/Additional Central Assistance (ACA) for LWE affected districts:** The Planning Commission (now NITI Aayog) had been implementing this Scheme from 2010-11 to 2014-15 in 88 backward districts (76 LWE affected districts) for creating public infrastructure and services by funding ₹ 30 crore per district per year. This scheme has been discontinued by the Government from 2015-16 accepting the recommendations of the 14th Finance Commission.

† Original notice of the question was received in Hindi.

(ii) **Road Requirement Plan–I (RRP-I):** The Ministry of Road Transport and Highways (MoRTH) has been implementing (RRP-I) since February, 2009 for improving the road connectivity in 34 LWE affected districts of 8 LWE States namely, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Telangana and Uttar Pradesh. Under this plan, total 5422 km roads would be constructed of which 3,904 kms roads have been completed.

(iii) **Construction/Strengthening of fortified Police Stations:** MHA has been implementing this scheme for construction/strengthening of 400 Police Stations in 10 LWE affected States @ ₹ 2 crore per police station on funding pattern of 80 (Central share): 20 (State share) basis. So far 301 PSs have been completed with an expenditure of ₹ 623.89 crore.

(iv) **Construction of Mobile Towers:** The Department of Telecom has been implementing this scheme for construction of 2199 mobile towers in 10 LWE affected States of which 1721 mobile towers have been put on air up to 18.04.2016.

Statement

Details regarding security forces killed, LWE cadres killed, LWE cadres arrested, LWE cadres surrendered and incidents of attacks on economic targets in 2015 and 2016

Parameter/Year	2015	2016 (upto 15th April)
Security forces killed	59	27
LWEs killed	89	69
LWEs arrested	1668	596
LWEs surrendered	570	588
Incidents of attacks on economic targets	127	30

Examination of witnesses by JIT on Pathankot

368. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistani JIT including ISI sleuth visited India and Pathankot airbase and examined witnesses in connection with the recent terrorist attack on Pathankot airbase;

(b) if so, the details thereof and what were the reasons behind allowing Pakistani JIT on Indian soil;

(c) whether Pakistan too has allowed Indian NIA to visit Pakistan and interrogate Jaish-e-Mohammed chief Masood Azhar; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A Five member Joint Investigation Team (JIT) from Pakistan had visited India between 27th March, 2016 and 31st March, 2016 to collect, review and document physical evidences and to interview key witnesses and victims through the National Investigation Agency in connection with the Pathankot Airbase terror attack. The NIA briefed the Pakistan JIT on investigations carried out in the Pathankot Airbase terror attack. The Pakistan JIT, in turn, shared with NIA the results of investigations carried out by them in Pakistan so far. The Pakistan JIT also informed that they were collecting admissible evidence outside Pakistan under the provisions of the Cr.PC of Pakistan, that will legally enable them to use the evidence in prosecution. The interaction with JIT was held in accordance with Terms of Reference mutually agreed on the basis of reciprocity. The Pakistan JIT assured of their full cooperation and promised to execute the LR, which has been received by them.

(c) and (d) The Pakistan JIT was informed that a team of NIA officials would like to visit Pakistan to carry forward the investigation in the Pathankot Airbase terror attack.

Online data base on sex offenders

369. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is planning online database on sex offenders;

(b) if so, the details thereof;

(c) the time by which the project is expected to be completed; and

(d) the steps taken by Government to include the juvenile delinquents convicted of sexual offence in the national sex offenders register?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Draft guidelines entitled 'Sex Offenders Registry' has been circulated to Ministries/Department concerned for inter-Ministerial consultations.

Grant of pardons by President

370. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has details regarding the number of grant of pardons by the President of India till date, since Independence;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government has details regarding the number of remission or commutation of a death sentence by the President of India till date, since Independence; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) As per the data readily available, during the period 1981 to 2016, with respect to 32 cases, death sentence was commuted to life imprisonment by the President of India. As regards the data prior to 1981, the same is being ascertained and will be laid on the table of the house.

Steps to fill up vacant IPS posts

371. SHRI D. KUPENDRA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about hundreds of IPS posts are lying vacant in various States;

(b) if so, the details thereof, State-wise;

(c) the reasons for keeping these posts vacant; and

(d) the steps taken/being taken by the Central Government to fill up the vacant IPS posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. The State-wise vacancy position is given in the Statement (*See* below).

(c) and (d) The vacancies in the service are caused due to retirement, resignation, death, removal from service etc. coupled with increase in cadre strength of various States cadres. To fill up the vacancies of IPS officers, the batch-size of IPS (direct recruit) has been increased from 88 to 103 from CSE, 2005, to 130 from CSE, 2008 and to 150 from CSE, 2009. Besides the above, the process of appointments to the Indian Police Service by promotion from State Police Service has been accelerated.

Statement

State-wise strength of IPS officers as on 01.01.2016

Sl. No.	State	Sanctioned strength	In position	Posts vacant
1.	Andhra Pradesh	144	122	22
2.	AGMUT	295	245	50
3.	Assam-Meghalaya	188	149	39
4.	Bihar	231	188	43
5.	Chhattisgarh	103	89	14
6.	Gujarat	195	160	35
7.	Haryana	137	105	32
8.	Himachal Pradesh	89	71	18
9.	Jammu and Kashmir	147	91	56
10.	Jharkhand	149	111	38
11.	Karnataka	215	143	72
12.	Kerala	163	122	41
13.	Madhya Pradesh	305	249	56
14.	Maharashtra	302	239	63
15.	Manipur	89	59	30
16.	Nagaland	70	49	21
17.	Odisha	188	109	79
18.	Punjab	172	144	28
19.	Rajasthan	215	188	27
20.	Sikkim	32	26	06
21.	Tamil Nadu	263	223	40
22.	Telangana	112	96	16
23.	Tripura	65	54	11
24.	Uttar Pradesh	517	403	114
25.	Uttarakhand	69	60	09
26.	West Bengal	347	259	88
	2015 batch of IPS probationers		140	-140
	TOTAL	4802	3894	908

Increase in cyber crimes in the country

372. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is considerable increase in cyber crimes across the country;

(b) if so, the details of the cyber crimes State-wise during last three years;

(c) the steps taken by Government to effectively tackle the cyber crimes;

(d) whether Government held any consultation with State Government including the State of Tamil Nadu in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Details are given in the Statement (*See* below).

(c) to (e) The steps taken by the Government to tackle the cyber crimes are as under:

(i) The Information Technology Act, 2000 provides a comprehensive legal framework to address the issues connected with cyber crime.

(ii) Cyber Crime Cells have been set up in all States and Union Territories for reporting and investigation of Cyber Crime cases.

(iii) Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu and Kashmir for training of Law Enforcement and Judiciary in these States.

(iv) Industry associations such as Data Security Council of India (DSCI), NASSCOM, Cyber Forensic Labs, set up in certain States, have taken up tasks of awareness creation and training programmes on Cyber Crime investigation.

(v) Academia like National Law School, Bangalore and NALSAR University of Law, Hyderabad are also engaged in conducting several awareness and training programmes on Cyber Laws and Cyber Crimes for judicial officers.

(vi) Number of cyber forensics tools for collection, analysis, presentation of the digital evidence have been developed indigenously and such tools are being used by Law Enforcement Agencies.

(vii) Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) are involved in providing basic and advanced training to Law Enforcement Agencies, Forensic labs and judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence.

(viii) Government has formulated a set of investigation manuals with procedures for Search, Seizure Analysis and Presentation of digital evidence in courts. The manuals have been circulated to Law Enforcement Agencies in all States.

(ix) Department of Electronics and Information Technology (DeITY) is conducting programs to generate information security awareness. Specific books, videos and online materials are developed for children, parents and general users about information security which are disseminated through Portals like *"www.infosecawareness.in", "www.secureyourelectronics.in"* and *"www.cert-in.org.in"*.

Statement

State/UT-wise cases registered(CR), cases charge sheeted(CS), cases convicted(CV), persons arrested(PAR), persons charge sheeted(PCS) and persons convicted(PCV) under total cyber crimes during 2012-2014

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	454	-	-	239	-	-
2.	Arunachal Pradesh	12	-	-	6	-	-
3.	Assam	28	-	-	5	-	-
4.	Bihar	30	-	-	51	-	-
5.	Chhattisgarh	59	-	-	36	-	-
6.	Goa	32	-	-	13	-	-
7.	Gujarat	78	-	-	80	-	-
8.	Haryana	182	-	-	162	-	-
9.	Himachal Pradesh	20	-	-	25	-	-
10.	Jammu and Kashmir	35	-	-	17	-	-
11.	Jharkhand	35	-	-	11	-	-
12.	Karnataka	437	-	-	80	-	-
13.	Kerala	312	-	-	175	-	-

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
14.	Madhya Pradesh	197	-	-	197	-	-
15.	Maharashtra	561	-	-	407	-	-
16.	Manipur	0	-	-	0	-	-
17.	Meghalaya	6	-	-	0	-	-
18.	Mizoram	0	-	-	0	-	-
19.	Nagaland	0	-	-	0	-	-
20.	Odisha	27	-	-	6	-	-
21.	Punjab	78	-	-	88	-	-
22.	Rajasthan	154	-	-	94	-	-
23.	Sikkim	0	-	-	0	-	-
24.	Tamil Nadu	41	-	-	33	-	-
25.	Telangana	-	-	-	-	-	-
26.	Tripura	14	-	-	10	-	-
27.	Uttar Pradesh	249	-	-	185	-	-
28.	Uttarakhand	4	-	-	2	-	-
29.	West Bengal	309	-	-	112	-	-
	Total States	3354	-	-	2034	-	-
30.	Andaman and Nicobar Islands	2	-	-	0	-	-
31.	Chandigarh	33	-	-	5	-	-
32.	Dadra and Nagar Haveli	0	-	-	0	-	-
33.	Daman and Diu	0	-	-	0	-	-
34.	Delhi UT	84	-	-	28	-	-
35.	Lakshadweep	0	-	-	0	-	-
36.	Puducherry	4	-	-	4	-	-
	Total UTs	123	-	-	37	-	-
	Total (All India)	3477	-	-	2071	-	-
2013							
1.	Andhra Pradesh	651	-	-	313	-	-
2.	Arunachal Pradesh	10	-	-	5	-	-

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
3.	Assam	154	-	-	2	-	-
4.	Bihar	139	-	-	229	-	-
5.	Chhattisgarh	101	-	-	50	-	-
6.	Goa	58	-	-	11	-	-
7.	Gujarat	77	-	-	65	-	-
8.	Haryana	323	-	-	194	-	-
9.	Himachal Pradesh	28	-	-	13	-	-
10.	Jammu and Kashmir	46	-	-	16	-	-
11.	Jharkhand	26	-	-	20	-	-
12.	Karnataka	533	-	-	104	-	-
13.	Kerala	383	-	-	169	-	-
14.	Madhya Pradesh	342	-	-	177	-	-
15.	Maharashtra	907	-	-	603	-	-
16.	Manipur	1	-	-	0	-	-
17.	Meghalaya	17	-	-	0	-	-
18.	Mizoram	0	-	-	0	-	-
19.	Nagaland	0	-	-	0	-	-
20.	Odisha	104	-	-	62	-	-
21.	Punjab	156	-	-	133	-	-
22.	Rajasthan	297	-	-	151	-	-
23.	Sikkim	0	-	-	0	-	-
24.	Tamil Nadu	90	-	-	97	-	-
25.	Telangana	-	-	-	-	-	-
26.	Tripura	14	-	-	13	-	-
27.	Uttar Pradesh	682	-	-	602	-	-
28.	Uttarakhand	27	-	-	6	-	-
29.	West Bengal	342	-	-	209	-	-
	Total States	5508	-	-	3244	-	-
30.	Andaman and Nicobar Islands	18	-	-	3	-	-
31.	Chandigarh	11	-	-	9	-	-

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
32.	Dadra and Nagar Haveli	0	-	-	0	-	-
33.	Daman and Diu	1	-	-	2	-	-
34.	Delhi UT	150	-	-	41	-	-
35.	Lakshadweep	0	-	-	0	-	-
36.	Puducherry	5	-	-	2	-	-
	TOTAL UTs	185	-	-	57	-	-
	TOTAL (ALL INDIA)	5693	-	-	3301	-	-
2014*							
1.	Andhra Pradesh	282	90	9	236	116	10
2.	Arunachal Pradesh	18	0	0	2	0	0
3.	Assam	379	22	1	351	22	1
4.	Bihar	114	15	1	111	17	1
5.	Chhattisgarh	123	58	0	105	83	0
6.	Goa	62	5	1	14	9	2
7.	Gujarat	227	71	0	174	109	0
8.	Haryana	151	62	3	121	101	4
9.	Himachal Pradesh	38	14	0	16	36	0
10.	Jammu and Kashmir	37	3	0	4	3	0
11.	Jharkhand	93	24	0	57	29	0
12.	Karnataka	1020	118	2	372	177	2
13.	Kerala	450	168	12	283	209	13
14.	Madhya Pradesh	289	237	6	386	386	15
15.	Maharashtra	1879	445	3	942	641	3
16.	Manipur	13	1	0	3	1	0
17.	Meghalaya	60	11	0	12	12	0
18.	Mizoram	22	4	0	4	4	0
19.	Nagaland	0	1	0	0	1	0
20.	Odisha	124	17	0	17	17	0
21.	Punjab	226	62	7	159	73	7
22.	Rajasthan	697	161	7	248	248	8

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
23.	Sikkim	4	0	0	2	0	0
24.	Tamil Nadu	172	23	3	120	28	5
25.	Telangana	703	61	1	429	80	1
26.	Tripura	5	0	0	1	0	0
27.	Uttar Pradesh	1737	267	7	1223	383	8
28.	Uttarakhand	42	21	0	39	37	0
29.	West Bengal	355	79	2	212	90	2
	TOTAL STATES	9322	2040	65	5643	2912	82
30.	Andaman and Nicobar Islands	13	2	0	5	3	0
31.	Chandigarh	55	24	6	45	24	8
32.	Dadra and Nagar Haveli	3	0	0	1	0	0
33.	Daman and Diu	1	1	0	2	2	0
34.	Delhi UT	226	49	5	56	57	5
35.	Lakshadweep	1	0	0	0	0	0
36.	Puducherry	1	0	0	0	0	0
	TOTAL UTs	300	76	11	109	86	13
	TOTAL (ALL INDIA)	9622	2116	76	5752	2998	95

Source: Crime in India.

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: '*' includes SLL offences also along with the IT Act and IPC crimes.

International organisations inducting Indian youth for terrorist activities

†373. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether international organisations are inducting Indian youth and instigating them to take part in terrorist activities;

(b) if so, the number of such cases which have come to light during the last three years and the current year and the action taken thereon; and

† Original notice of the question was received in Hindi.

(c) the effective steps being taken or proposed to be taken by Government to prevent terrorist organisations from misleading the youth of the country and drawing them into the path of terrorism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The Islamic State (IS)/Islamic State of Iraq and Levant (ISIL)/Islamic State of Iraq and Syria (ISIS) led by Abu Bakr Al-Baghdadi, which split from Al-Qaida in February, 2014 is using both positive and negative imagery to attract the youth at a global level, including India. However, it has influenced/attracted very few youth from India.

(b) The National Investigation Agency (NIA) and the State Police in some States have registered cases and arrested some active cadres affiliated to ISIS in the recent past. So far, NIA has arrested-25, Maharashtra Police-04, Delhi Police-04, Karnataka Police-01, Madhya Pradesh Police-05, Tamil Nadu Police-03, Telangana Police-06 and Rajasthan Police-01 persons in the cases being investigated by these agencies.

(c) The ISIS is using various internet based platforms for propaganda and to propagate its ideology. The Intelligence and Security agencies monitor the cyber space closely to identify potential recruits and keep them under surveillance and take further action, if necessary. In order to assess the threat posed by ISIS/ISIL and to devise a national strategy to deal with it, meetings have been held by the Ministry of Home Affairs with all the Central agencies concerned and the State Governments on 01.08.2015 and 16.01.2016 respectively. The Government has taken all necessary measures including sensitisation of the States to counter the incipient threat posed by the ISIS.

False allegations of rape and dowry harassment

374. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the updated status of action taken by the Central Government, in coordination with State Governments, on the rising trend of cases of false allegations of rape and dowry harassment, a fact expressed by several courts from time to time;

(b) whether Government would consult State Governments, National and State Women Commissions and other stakeholders, including public organisations, to bring in suitable amendments in related laws, after due consultations, so as to prevent the misuse of such laws meant to empower and protect genuine affected women; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per the Seventh

Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

However, the Ministry of Home Affairs has been issuing advisories from time to time with a view to help the States/UTs to deal with crimes against women. Ministry of Home Affairs has issued advisory dated 04.09.2009 on Crime against Women – Measures needed to curb – regarding and advisory dated 12.05.2015 on Comprehensive approach to crimes against women which are available at:

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdCrime-Agnst-Women170909.pdf

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

New kind of terrorism in the country

375. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that over the last three years a new kind of terrorism has been spreading across the country;

(b) if so, the details thereof;

(c) whether it is also a fact that over half a dozen major terror attacks have taken place since 2013;

(d) whether it is also a fact that the terrorists now attack targets which are close to the national highways; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir. However, the Islamic State (IS)/Islamic State of Iraq and Levant (ISIL)/Islamic State of Iraq and Syria (ISIS) led by Abu Bakr Al-Baghdadi, which split from Al-Qaida in February, 2014, is using both positive and negative imagery to attract the youth at a global level, including India.

(c) to (e) Since 2013, Nine major terrorist attacks have taken place in the hinterland of the country. However, these attacks do not indicate any trend of attacks on targets near the national highways.

Number of girls missing in the country

376. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a new portal has been developed to track missing girls in the country;

(b) if so, the details thereof;

(c) whether this has since been launched in the country;

(d) if so, what is the latest positive results thereof; and

(e) what is the total number of girls that go missing per annum on an average?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Ministry of Women and Child Development has set up web portals 'Track Child' and 'Khoya-Paya' under its centrally sponsored Integrated Child Protection Scheme (ICPS) to track the missing and found children. This portal provides facility for searching missing children and matching of missing children with the recovered/found children could also be done based on pre-defined parameters such as name, age, parents details of date of missing etc.

There are two modules on Track Child; one is used by the Police to upload the information of a missing child after registering FIR and second module used by Child Welfare Committees (CWCs), Juvenile Justice Boards (JJBs), staff of the Child Care Institutions (CCIs) or entering information of a recovered/found child. A revised and user friendly version *i.e.* 2.0 Track Child was launched for better connectivity and with enhanced features such as Mobile Application during 2015-16. The URL of Track Child is *www.trackthemissingchild.gov.in*

As on 08.02.2016, out of 17069 Police stations, 10194 are making entries of missing/recovered children in Track Child. Out of 617 CWCs, 405 are updating records of children and out of 607 JJBs, 309 are entering data of children on Track Child portal. Out of 5607 CCIs, 4187 are making entries of children in their care.

The Ministry of Women and Child Development launched Khoya-Paya on 2nd June 2015 where citizens can report missing children as well as sightings of their whereabouts without loosing much time. Found children can also be reported. Any citizen can register on Khoya Paya by using an Indian Mobile Number. The objectives of Khoya Paya are speedy reporting of missing and found children, locating missing children through site based interaction, citizens encouraged to provide information of

sightings of abandoned, lost children and those accompanies by suspicious persons and citizens can upload information on found children.

Ministry of Home Affairs has issued an Advisory dated 5th may, 2014 on Web Portal of Anti Human Trafficking titled *www.stophumantrafficking-mha.nic.in* launched on 20th February, 2014 which is available at:

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryAHT_1300514.PDF

This web portal is one stop information repository on issues relating to human trafficking and a vital IT tool for sharing of information across Ministries, States/ UTs, Civil Society Organizations and other stakeholders for effective implementation of Anti-Human Trafficking measures more so relating to its criminal aspect and promoting best practice in this area.

(e) State-wise details of total number of girls reported missing for the year 2013-15 is given in the Statement.

Statement

Total No. of girls missing State-wise for the year 2013-15

Sl. No.	State/UT	2013	2014	2015
1.	Andaman and Nicobar Islands	22	17	33
2.	Andhra Pradesh	1365	1423	1366
3.	Arunachal Pradesh	23	35	80
4.	Assam	929	1006	849
5.	Bihar	859	712	NIL
6.	Chandigarh	131	112	164
7.	Chhattisgarh	2005	1064	1473
8.	Dadra and Nagar Haveli	6	8	1
9.	Daman and Diu	2	9	8
10.	Delhi	3919	4166	3960
11.	Goa	75	36	15
12.	Gujarat	1511	1079	985
13.	Haryana	472	645	821
14.	Himachal Pradesh	112	90	66
15.	Jammu and Kashmir	233	204	77

Sl. No.	State/UT	2013	2014	2015
16.	Jharkhand*	645	581	NR
17.	Karnataka	1671	1208	1018
18.	Kerala	709	702	827
19.	Lakshadweep	NIL	NIL	NIL
20.	Madhya Pradesh	5737	4691	5380
21.	Maharashtra	9460	8286	2164
22.	Manipur	21	19	15
23.	Meghalaya	83	81	78
24.	Mizoram	1	5	4
25.	Nagaland	90	105	88
26.	Odisha	1903	835	1152
27.	Puducherry	47	43	37
28.	Punjab	306	275	319
29.	Rajasthan	1635	1181	1186
30.	Sikkim	76	48	64
31.	Tamil Nadu	2012	2197	2690
32.	Telangana	1969	2008	2200
33.	Tripura	350	327	42
34.	Uttar Pradesh	1492	958	1222
35.	Uttarakhand	101	143	191
36.	West Bengal*	12800	11617	NR
	GRAND TOTAL	52722	45916	28575

* NR stands for data not received.

Note: Data for 2015 is provisional.

Utilising the services of injured personnel

377. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the policy of Government with respect to rehabilitating those personnel who are injured and end up with permanent damage during active operations and are declared unfit for combat duties; and

(b) whether Ministry would consider the fitness of those injured in active operations in other parameters and utilize their services for full length instead of

giving them compensation or voluntary/compulsory retirement and send them home rendering their life absolutely useless?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The CAPF personnel who are boarded out of service on account of disability attributable to or aggravated in service are entitled to get lump sum *ex-gratia* compensation at the rate of ₹ 9 lakh for 100% disability and for cases with less than 100% disability, the amount of *ex-gratia* compensation is reduced in proportion to the degree of disability. Besides, there is provision for skill development training/vocational training on various technical trades to the disabled Jawans at various technical Institutes for their rehabilitation.

(b) As far as possible, services of CAPFs personnel injured in active duty are being utilized for sedentary duties based on their quantum of disability. At present there is no plan to utilize the services of CAPF personnel for full length, who are declared unfit due to permanent damage during active operation.

Infiltration by cadres of Jamaat-ul-mujahideen Bangladesh

378. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that not less than ten Islamic State (IS) terror strikes have taken place in Bangladesh in the past year and Indian security agencies are concerned of a possible fallout in Bengal and Assam;

(b) if so, the details thereof;

(c) whether it is also a fact that cadres of Jamaat-ul-Mujahideen Bangladesh had infiltrated border States;

(d) if so, the details thereof; and

(e) the steps taken by Government to check terror activities of these anti-social elements?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. However, the Bangladesh Government, has refuted the presence of IS in Bangladesh and claimed that radical Islamic and militant groups within the country are actual perpetrators.

(c) to (e) During the course of investigation of Burdwan Blast case by the National Investigation Agency (NIA), investigation has revealed that few operatives of Jamaat-ul-Mujahideen Bangladesh (JMB) had moved across the international border into India. In order to counter terror activities, there exists close and effective coordination

between intelligence and security agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

Further, to counter the problem of cross-border infiltration and to enhance security in the border areas, the Government of India, in coordination with the State Governments concerned, has adopted a multi-pronged approach, which includes, *inter-alia*, strengthening of border management through multi-tiered deployment along international borders/Line of Control and infiltration routes, construction of border fencing, improved use of technology, better intelligence and operational coordination, synergizing intelligence flow to check infiltration and proactive action against terrorists within the country.

Muslim prisoners in jails in the country

379. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Muslim prisoners currently in jails across the country, the State-wise details thereof and give separate details for undertrial and convicted prisoners for every State;

(b) what percentage of the total undertrial prisoners and convicted prisoners across all the jails of the country are Muslims; and

(c) how many Muslims have been lodged in the prisons across country on charges related to terror or for belonging to terrorist organisations under different anti-terror laws?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per data compiled by the National Crime Records Bureau at the end of 2014, there were 82,190 Muslim prisoners (convicts – 21,550, undertrials – 59,550, Detenues – 658 and other prisoners – 432) in the jails of the country. State/UT-wise details of Muslim prisoners are given in the Statement (*See* below).

(b) As per data compiled by National Crime Records Bureau at the end of 2014, the percentage of convicted Muslim prisoners to the total convicted prisoners was 16.38% and the percentage of Muslim undertrial prisoners to the total undertrial prisoners was 21.05%.

(c) Data is not maintained Centrally in this regard.

Statement

State/UT-wise details of Muslim Prisoners

Sl. No.	State/UT	Muslim			
		Convicts	Undertrials	Detenues	Other Prisoners
1	2	3	4	5	6
1.	Andhra Pradesh	215	477	4	2
2.	Arunachal Pradesh	3	8	0	0
3.	Assam	1004	1940	0	0
4.	Bihar	737	4900	3	3
5.	Chhattisgarh	371	455	1	0
6.	Goa	18	52	0	0
7.	Gujarat	846	1724	240	0
8.	Haryana	525	1082	0	0
9.	Himachal Pradesh	51	42	0	0
10.	Jammu and Kashmir	153	1125	35	0
11.	Jharkhand	831	3282	1	0
12.	Karnataka	1003	1286	41	4
13.	Kerala	659	1050	0	0
14.	Madhya Pradesh	1545	2543	18	5
15.	Maharashtra	1779	5252	11	4
16.	Manipur	50	57	1	0
17.	Meghalaya	15	85	0	0
18.	Mizoram	14	35	0	0
19.	Nagaland	15	41	2	1
20.	Odisha	74	886	0	0
21.	Punjab	262	206	0	0
22.	Rajasthan	1083	2687	14	6
23.	Sikkim	4	10	0	0
24.	Tamil Nadu	1074	1867	220	0
25.	Telangana	502	927	18	0
26.	Tripura	43	49	0	0

1	2	3	4	5	6
27.	Uttar Pradesh	5040	17858	45	3
28.	Uttarakhand	627	752	0	0
29.	West Bengal	2283	6547	3	403
30.	Andaman and Nicobar Islands	10	5	0	0
31.	Chandigarh	22	22	0	0
32.	Dadra and Nagar Haveli	0	28	0	0
33.	Daman and Diu	0	11	0	0
34.	Delhi	688	2225	1	1
35.	Lakshadweep	0	28	0	0
36.	Puducherry	4	6	0	0
		21550	59550	658	432

Instruction to register all cases of violence against women

†380. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering issuing instructions to register all the cases of violence against women;

(b) if so, whether Government has taken any step in this direction so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued Advisories dated 12th May, 2015 on "Comprehensive approach towards crimes against women", dated 5th February, 2014 on "Compulsory registration of FIR u/s 154 Cr.P.C. when the information makes out a cognizable offence" and Advisory dated 10th May, 2013 on "Registration of FIR irrespective of territorial jurisdiction and zero FIR" which are available at *http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf*

† Original notice of the question was received in Hindi.

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryFIR_060214.pdf

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryFIR-290513.pdf

These advisories enumerate that as per section 154(1) of the Cr.P.C. a police officer is duty bound to register a case on the basis of information disclosing a cognizable offence, even if the offence has been committed outside the jurisdiction of the police station, zero FIR would still be registered and the FIR would be then transferred to the appropriate police station as per Section 170 of the Cr.P.C.

Shortage of funds in NDRF and SDRF

381. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that National Disaster Response Fund (NDRF) and State Disaster Response Fund (SDRF) are facing shortage of funds in the country; and

(b) if so, the details thereof and reasons therefor along with the funds sanctioned/ spent for each work, State/UT-wise during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) In this context it is mentioned that under the federal financial mechanism of the country, budgetary provision is made at Budget Estimate (BE) stage and additional budget provision is provided at Revised Estimate (RE) stage through supplementary as well as re-appropriation mechanism as and when warranted. Keeping in view of the federal financial mechanism, it is not factually correct that SDRF and NDRF are facing shortage of funds in the country.

Further, it is stated that the successive Finance Commissions (set-up under the Article 280 of constitution from time-to-time), determine the size of annual contribution/ allocation to the SDRF of each State for each of the financial years for entire Award Period. Based on the recommendations of Finance Commission, the Government of India approves the annual allocation to SDRF. For the instant case, the Fourteenth Finance Commission has recommended ₹ 47029.50 crore as Central share in SDRF for all States during its Award Period (*i.e.* 2015-16 to 2019-2020).

The Government of India raised the corpus of National Disaster Response Fund by a cess-backed mechanism through levying the 'National Calamity Contingency Duty' on selected items and additional budgetary provision is augmented as and when necessary.

Details of allocation and releases from SDRF and NDRF during the last three years and the current year are given in the Statement.

Statement

(A) State-wise details of allocation of SDRF during the years 2013-14 to 2016-17

(₹ in crore)

Sl. No.	State	Allocation under SDRF			
		2013-14	2014-15	2015-16	2016-17
1	2	3	4	5	6
1.	Andhra Pradesh	589.04	367.26@	440.00	462.00
2.	Arunachal Pradesh	42.54	44.67	52.00	55.00
3.	Assam	305.35	320.62	460.00	483.00
4.	Bihar	387.21	406.57	469.00	492.00
5.	Chhattisgarh	175.17	183.93	241.00	253.00
6.	Goa	3.43	3.60	4.00	4.00
7.	Gujarat	581.27	610.33	705.00	740.00
8.	Haryana	223.31	234.48	308.00	323.00
9.	Himachal Pradesh	151.38	158.95	236.00	248.00
10.	Jammu and Kashmir	199.64	209.62	255.00	268.00
11.	Jharkhand	300.34	315.36	364.00	382.00
12.	Karnataka	186.33	195.65	276.00	290.00
13.	Kerala	151.74	159.33	185.00	194.00
14.	Madhya Pradesh	454.66	477.39	877.00	921.00
15.	Maharashtra	512.46	538.08	1483.00	1557.00
16.	Manipur	8.36	8.78	19.00	20.00
17.	Meghalaya	16.96	17.81	24.00	25.00
18.	Mizoram	9.90	10.40	17.00	18.00
19.	Nagaland	5.75	6.04	10.00	10.00
20.	Odisha	453.31	475.98	747.00	785.00
21.	Punjab	258.06	270.96	390.00	409.00
22.	Rajasthan	695.33	730.10	1103.00	1158.00
23.	Sikkim	26.33	27.65	31.00	33.00
24.	Tamil Nadu	339.79	356.78	679.00	713.00
25.	Telangana	--	251.23@	274.00	288.00

1	2	3	4	5	6
26.	Tripura	22.35	23.47	31.00	33.00
27.	Uttar Pradesh	446.13	468.44	675.00	709.00
28.	Uttarakhand	136.22	143.02	210.00	220.00
29.	West Bengal	352.87	370.51	516.00	542.00
	TOTAL	7035.23	7387.01	11081.00	11635.00

(B) State-wise details of releases of SDRF during the years 2013-14 to 2016-17

(₹ in crore)

Sl. No.	State	Centre's share of SDRF released			
		2013-14	2014-15	2015-16	2016-17 (as on 18.4.16)
1	2	3	4	5	6
1.	Andhra Pradesh	520.89	230.85	330.00	173.25
2.	Arunachal Pradesh	38.29	40.20	46.80	--
3.	Assam	68.77	425.97#	414.00	--
4.	Bihar	290.41	304.93	351.75	--
5.	Chhattisgarh	128.25#	134.665	249.725#	94.875
6.	Goa	3.735#	3.985	3.00	--
7.	Gujarat	435.95	457.75	528.75	--
8.	Haryana	235.46#	255.41#	203.43#	--
9.	Himachal Pradesh	136.24	143.06	212.40	--
10.	Jammu and Kashmir	423.93#	278.50#	229.50	--
11.	Jharkhand	225.26	236.52	273.00	143.25
12.	Karnataka	139.75	146.74	207.00	108.75
13.	Kerala	121.51	119.50	138.75	--
14.	Madhya Pradesh	341.00	358.04	657.75	345.375
15.	Maharashtra	567.375#	403.56	1112.25	583.875
16.	Manipur	7.52	3.95*	21.05#	--
17.	Meghalaya	22.53#	16.03	21.60	--
18.	Mizoram	13.145#	9.36	15.30	--
19.	Nagaland	5.18	5.44	9.00	--

1	2	3	4	5	6
20.	Odisha	419.99	276.98	560.25	294.375
21.	Punjab	193.55	203.22	292.50	--
22.	Rajasthan	521.50	547.58	827.25	434.25
23.	Sikkim	23.70	24.89	27.90	--
24.	Tamil Nadu	376.19#	133.795	643.045#	--
25.	Telangana	--	153.90	205.50	108.00
26.	Tripura	29.70#	21.12	27.90	--
27.	Uttar Pradesh	334.60	351.33	506.25	265.875
28.	Uttarakhand	145.00#	64.295	253.36#	--
29.	West Bengal	264.65	277.88	387.00	--
	TOTAL	6034.08	5629.45	8756.00	2551.875

(C) State-wise details of releases of NDRF during the years 2013-14 to 2016-17

(₹ in crore)

Sl. No.	State	Released from NDRF				
		2012-13	2013-14	2014-15	2015-16	2016-17 (as on 8.4.16)
1	2	3	4	5	6	7
1.	Andhra Pradesh	0.00	763.53	578.03	356.74	140.84
2.	Arunachal Pradesh	100.44	140.46	125.96	--	--
3.	Assam	0.00	0.00	0.00	--	--
4.	Bihar	0.00	0.00	0.00	--	--
5.	Chhattisgarh	0.00	0.00	0.00	522.31	313.385
6.	Goa	0.00	0.00	0.00	--	--
7.	Gujarat	0.00	0.00	0.00	--	--
8.	Haryana	0.00	0.00	0.00	--	--
9.	Himachal Pradesh	45.98	95.84	65.3	82.215	--
10.	Jammu and Kashmir	0.00	0.00	43.53	--	--
11.	Jharkhand	0.00	0.00	0.00	--	--
12.	Karnataka	679.54	245.68	271.38	1645.53	--
13.	Kerala	34.27	61.74	0.00	--	--

1	2	3	4	5	6	7
14.	Madhya Pradesh	0.00	502.59	83.13	1011.99	863.81
15.	Maharashtra	1824.52	1269.11	1426.95	1592.96	955.77
16.	Manipur	0.00	0.00	0.00	38.71	--
17.	Meghalaya	0.00	0.00	30.56	--	--
18.	Mizoram	0.00	0.00	0.00	--	--
19.	Nagaland	0.00	36.6	19.43	15.11	--
20.	Odisha	6.19	750	0.00	574.6925	276.54
21.	Punjab	0.00	0.00	0.00	--	--
22.	Rajasthan	0.00	0.00	0.00	1378.13	911.64
23.	Sikkim	74.347	1.018	0.00	--	--
24.	Tamil Nadu	0.00	453.87	0.00	1000.00 $	--
25.	Telangana	--	--	18.51	468.2	328.16
26.	Tripura	0.00	0.00	0.00	--	--
27.	Uttar Pradesh	0.00	0.00	581.29	3305.66	430.25
28.	Uttarakhand	0.00	329.5	216.81	--	--
29.	West Bengal	0.00	0.00	0.00	459.71	--
	TOTAL	2810.29	4649.94	3460.88	12451.96	4220.395

* Centre's share of SDRF not released for want of information relating to crediting of earlier released funds, utilisation certificate and annual report.

\# Including arrears of SDRF for the previous year.

$ Released 'on account' basis.

@ ₹ 79.11 Cr. was released on 20.11.13. in advance to undivided State of Andhra Pradesh.

Girl from Manipur attacked and abused in Mumbai

382. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that recently a girl from Manipur was attacked and abused by some people in broad day light in Kalina, Santacruz, Mumbai where even police did not help the girl;

(b) if so, what action has been taken against the policemen who were there on the spot and who refused to file an FIR in this regard;

(c) whether Government is aware that racial abuse has increased over the years in metropolis cities like Mumbai and Delhi; and

(d) if so, how many such cases have come to the notice of Government and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the information provided by the State Government of Maharashtra, on 02.3.2016, on a Compliant of Kum. Laxmi Thangajan Kumar Thangajan aged 26 yrs, Vakola Police Station has registered a case *Vide* CR No 99/16, u/sec. 354, 323, 504 IPC. In this case the accused namely Ravi S. Jadhav has been arrested and the case is being investigated. In this matter default report of concerned officers has been sent and show cause notice has been issued for punishment.

(c) and (d) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. As per the information provided by National Crime Records Bureau (NCRB), State/UT-wise data on cases reported under racial discrimination during 2014–2015 is given in the Statement.

Statement

State/UT-wise cases reported under racial discrimination during 2014-2015 (provisional)

Sl. No.	State/UT	2014	2015	Figures for the year 2015 are upto the month of
1	2	3	4	5
1.	Andhra Pradesh	0	0	December
2.	Arunachal Pradesh	0	0	December
3.	Assam	0	0	August
4.	Bihar	0	0	December
5.	Chhattisgarh	0	0	December
6.	Goa	0	0	December
7.	Gujarat	0	0	December
8.	Haryana	0	0	December
9.	Himachal Pradesh	0	0	December
10.	Jammu and Kashmir	0	0	December
11.	Jharkhand	0	0	December
12.	Karnataka	0	0	December

1	2	3	4	5
13.	Kerala	0	0	December
14.	Madhya Pradesh	19	10	December
15.	Maharashtra	0	0	December
16.	Manipur	0	0	December
17.	Meghalaya	0	0	December
18.	Mizoram	0	0	December
19.	Nagaland	0	0	December
20.	Odisha	0	0	December
21.	Punjab	0	0	December
22.	Rajasthan	0	0	December
23.	Sikkim	0	0	December
24.	Tamil Nadu	0	0	December
25.	Telangana	0	0	December
26.	Tripura	0	0	December
27.	Uttar Pradesh	0	0	December
28.	Uttarakhand	0	0	December
29.	West Bengal	0	0	
	TOTAL	19	10	
30.	Andaman and Nicobar Islands	0	0	December
31.	Chandigarh	0	0	December
32.	Dadra and Nagar Haveli	0	0	December
33.	Daman and Diu	0	0	December except August
34.	Delhi	0	0	December
35.	Lakshadweep	0	0	December
36.	Puducherry	0	0	December
	TOTAL (UTs)	0	0	
	TOTAL (ALL INDIA)	19	10	

Source: Monthly Crime Statistics

Data is Provisional.

NR implies data not received.

Maoist activities in Chhattisgarh

383. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Bastar region of Chhattisgarh continues to be hotbed of Maoist activities with 47 security personnel losing their lives in 2015;

(b) whether it is also a fact that in Bastar alone, more than 140 people have lost their lives in 2015;

(c) whether it is also a fact that the police have claimed that more than 421 Maoists had surrendered before police in 2014 as compared to the meager 39 surrenders in 2013; and

(d) whether it is also a fact that this was the second consecutive year when a large number of Maoist surrenders were reported in Bastar?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Bastar region of Chhattisgarh continues to be the hotbed of Maoist activities. During 2015, 48 security force personnel and 45 civilians were killed in Bastar.

(c) 413 LWE cadres surrendered in 2014 as compared to 28 LWE cadres in 2013.

(d) During 2015, 317 LWE cadres surrendered in Bastar region. In 2016 (upto April 15), 541 LWE cadres surrendered in Bastar region as compared to 65 surrenders in the corresponding period of 2015.

Sealing of Indo-Bangladesh border

384. DR. KANWAR DEEP SINGH:
SHRI LAL SINH VADODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has been decided/proposed to seal Indo-Bangladesh border;

(b) if so, when and how it is going to be implemented;

(c) whether the concerned State Governments were consulted in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) In order to seal the Indo-Bangladesh border,

the Government has adopted multi-pronged approach which include construction of fencing, floodlighting, Border Out Posts (BoPs), induction of latest surveillance equipments like Hand Held Thermal Imagers (HHTI), Long Range Recce Observation System (LORROS), Night Vision Goggle/Devices, etc. The ongoing fence work is targeted to be completed by March, 2019. However, for the stretches, where site is not available, the fence work will be completed in three years from the date of availability of site. Besides, it has been decided to deploy Technology Solutions in the stretches wherever construction of fence in not feasible.

(c) and (d) All the border infrastructure works including barbed wire fencing, flood lighting and BOPs are being done in consultation with the concerned State Governments.

Revocation of National Security Act against people

385. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has asked the State Governments to revoke the National Security Act against people;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has also asked the State Governments to expedite the cases of people languishing in jails even after their term of conviction was over; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir. The Central Government has not asked the State Governments to revoke the National Security Act against people. However, as per section 14(1) of NSA, 1980 the Central Government has power to revoke or modify the detention orders. During current year upto March, 2016 the detention orders passed against 3 persons have been been revoked under section 14(1) of NSA, 1980. Consequently, the decision of the Central Government was conveyed to the State Government for release of detenues.

(c) and (d) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments.

Selling of pre-activated SIM cards to ISI spies

386. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of cases were reported across the country regarding selling of pre-activated SIM cards to ISI spies and others;

(b) if so, the details thereof;

(c) whether Government is considering coming out with any plan to prevent such sale of SIM cards to unauthorized persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Instances of sale of pre-activated SIM cards by the Telecom Service Providers have been reported from different parts of the country. As and when such instances come to the notice of security/intelligence agencies, they initiate action under the relevant provisions of law and also inform the Department of Telecommunications (DoT) for necessary action in the matter.

The Government of India has issued instructions *vide* DoT letter no. 800-09/20010-VAS dated 9th August, 2012, on verification of new mobile subscribers to all the Telecom Service Providers. As per these instructions, pre-activated SIM Card is not to be sold. In case of sale of pre-activated SIM cards, in addition to immediate disconnection of such mobile connection, a penalty of ₹ 50,000/- per such connection is also levied on the Telecom Service Provider.

CISF personnel deployed at Delhi metro stations

387. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total strength of CISF personnel deployed at Delhi Metro Stations;

(b) whether these personnel have been trained in searching and frisking of passengers from security point of view, if so, from where and for what duration; and

(c) whether any foreign training programme has been chalked out for these CISF personnel in order to create amongst them awareness about the functioning of security system in those countries metro/tube railways to improve efficiency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) At present, 6242 CISF personnel are deployed for the security of Delhi Metro Stations, including 1436 personnel deployed on Internal Security duty pattern.

(b) A Training Cell at CISF Unit DMRC Delhi provides training pertaining to searching and frisking of passengers in DMRC system on regular basis. CISF personnel are provided three days induction training before deployment at Delhi Metro Stations. In addition, a Computer Based Training (CBT) of 6 days and training related to X-Ray of baggage are also imparted.

(c) At present there is no foreign training programme for CISF personnel deployed at Delhi Metro.

Doing away with frisking at metro stations

388. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether with the constant increase in the foot fall at the Metro Stations, the queues of passengers at the ticket counters and the checking counters is piling up thereby rendering it extremely tiring for the security personnel to cope up and maintain the security standards required at such places;

(b) whether Centre has suggested that frisking be done away with and instead should be relied on profiling and cameras for security check; and

(c) whether CISF have been provided with efficient profiling equipments and HD digital cameras for perfect images for alternate security measures to secure the Metro Stations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU CHAUDHARY): (a) The problem of increasing footfall in the Metro System and the consequent increase in length of passenger queues at Checking counters is being adequately addressed jointly by Delhi Metro Rail Corporation (DMRC) and Central Industrial Security Force (CISF) by deployment of more X-Ray Baggage Inspection System (X-BIS) machines and more Door Frame Metal Detectors (DFMDs) at various checking counters. As a result, the average checking/frisking time is maintained at the required standards and checking/frisking doesnot get unduly delayed. The review process of this aspect is a continuous process wherein CISF and DMRC constantly review the passenger movement and additional resources are promptly deployed as and when required.

(b) No Sir, 100% frisking and baggage screening is being ensured in the Delhi Metro System.

(c) Yes Sir, more than 6700 CCTV cameras have been installed in the entire Metro System to ensure proper monitoring and surveillance. Additional resources are deployed as and when required.

Cases of human trafficking at airports

†389. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some time ago a case of human trafficking was registered at Indira Gandhi International Airport (IGIA), Delhi;

(b) if so, the number of cases that have come to the knowledge of Government during the last two years;

(c) whether human trafficking is taking place at some other airports as well;

(d) if so, the steps being taken by Government to prevent human trafficking; and

(e) the action taken against the officers/employees found involved in human trafficking?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Delhi Police has reported that a case *vide* FIR No. 318/15 dated 21.07.2015 u/s 370/420/468/471/120B/34 IPC P.S. IGI Airport has been registered, in which 04 accused persons have been arrested and 28 victims (Nepali girls) have been rescued from the traffickers. The case is sub-judice. Further, no such case except the above case has been registered at IGI Airport by Delhi Police during the last two years and the current year (up to 15.04.2016).

(c) to (e) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State Subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Various steps taken by the Government to prevent and combat human trafficking are given in the Statement (*See* below). Delhi Police has reported that no officer/employee of Delhi Police has been found involved in human trafficking.

---

† Original notice of the question was received in Hindi.

Statement

Measures taken by Government of India to Prevent and Combat Human Trafficking

With a view to tackle the menace of human trafficking, Ministry of Home Affairs, Government of India has undertaken a number of measures such as:

1. **Constitutional and Legislative Provisions related to Trafficking in India**

- Trafficking in Human Beings or Persons is prohibited under the Constitution of India under Article 23 (1).
- **The Immoral Traffic (Prevention) Act, 1956 (ITPA)** is the premier legislation for prevention of trafficking for commercial sexual exploitation.
- **Criminal Law (Amendment) Act 2013** has come into force wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A IPC which provide for comprehensive measures to counter the menace of human trafficking including trafficking of children for exploitation in any form including physical exploitation or any form of sexual exploitation, slavery, servitude, or the forced removal of organs.
- **Protection of Children from Sexual Offences (POCSO) Act, 2012,** which has come into effect from 14th November, 2012 is a special law to protect children from sexual abuse and exploitation. It provides precise definitions for different forms of sexual abuse, including penetrative and non-penetrative sexual assault, sexual harassment.
- There are other specific legislations enacted relating to trafficking in women and children Prohibition of Child Marriage Act, 2006, Bonded Labour System (Abolition) Act, 1976, Child Labour (Prohibition and Regulation) Act, 1986, Transplantation of Human Organs Act, 1994, apart from specific Sections in the IPC, *e.g.* Sections 372 and 373 dealing with selling and buying of girls for the purposes of prostitution.

2. **Administrative Measures and Interventions:**

Anti Trafficking Cell (ATC): Anti-Trafficking Nodal Cell was set up in Ministry of Home Affairs (MHA) (CS Division) in 2006 to act as a focal point for communicating various decisions and follow up on action taken by the State Governments to combat the crime of Human Trafficking. MHA conducts coordination meetings with the Nodal Officers of Anti Human Trafficking Units nominated in all States/UTs periodically.

Advisories: To improve the effectiveness in tackling the crime of human trafficking and to increase the responsiveness of the law enforcement machinery, MHA has issued following comprehensive advisories to all States/UTs:

- Advisory for preventing crime of human trafficking dated 9.9.2009.
- Advisory on crime against children dated 14th July, 2010
- Advisory on missing children dated 31st January, 2012.
- Advisory on Preventing and Combating cyber crime against children dated 4.1. 2012.
- Advisory on Human Trafficking as Organised Crime dated 30th April, 2012.
- Advisory on Preventing and Combating Human Trafficking in India-dealing with foreign nationals dt. 1.5.2012
- SOP to handle trafficking of children for child labour dated 12.8.2013
- Advisory on MHA Web Portal on Anti Human Trafficking - dated 5.5.2014
- Advisory dated 23.7.2015 for associating SSB and BSF in crime meetings.

These advisories/SOP are available on MHA's Web Portal on Anti Human Trafficking at *www.stophumantrafficking-mha.nic.in.*

Ministry of Home Affairs' Scheme: Ministry of Home Affairs under a Comprehensive Scheme "Strengthening law enforcement response in India against Trafficking in Persons through Training and Capacity Building, has released fund for establishment of Anti Human Trafficking Units for 270 districts of the country.

Strengthening the Capacity Building: To enhance the capacity building of law enforcement agencies and generate awareness among them, various Training of Trainers (TOT) workshops on "Combating Trafficking in Human Beings for Police Officers and for Prosecutors at Regional level, State level and District level were held throughout the country.

Judicial Colloquium: In order to train and sensitize the trial court judicial officers, Judicial Colloquium on human trafficking are held at the High Court level. The aim is to sensitize the judicial officers about the various issues concerning human trafficking and to ensure speedy court process. So far, eleven Judicial Colloquiums have been held at Chandigarh, Delhi, Himachal Pradesh, Maharashtra, Chhattisgarh, Tamil Nadu, Andhra Pradesh, Bihar, Uttar Pradesh, Jharkhand and Odisha.

3. **Implementation of International Conventions on Trafficking**

UN Convention

- India has ratified the United Nations Convention on Transnational Organised Crime (UNCTOC) which has as one of its Protocols Prevention, Suppression

and Punishment of Trafficking in Persons, particularly Women and Children. Various actions have been taken to implement the convention and as per Protocol, "Criminal Law Amendment Act, 2013" has been enacted wherein human trafficking has specifically been defined.

SAARC Convention

- India has ratified the SAARC Convention on Preventing and Combating Trafficking in Women and Children for Prostitution. A Regional Task Force was constituted to implement the SAARC Convention. Five meetings of Regional Task Force have been held so far. Fifth meeting was held at Paro, Bhutan from 11-12th April, 2013. As offered in Fifth Meeting, a study tour for SAARC Member countries was conducted from 18-22nd November, 2013 to learn from the experiences of the Anti Human Trafficking Units (AHTUs) established in various districts of the country. Representatives of Sri Lanka, Bhutan and Afghanistan participated in the study tour.

Bilateral Mechanism

For dealing with cross border trafficking and to address the various issues relating to prevention of Trafficking, victim identification and repatriation and make the process speedy and victim-friendly between India and Bangladesh, a Task Force of India and Bangladesh was constituted. So far five meetings of Task Force between India and Bangladesh have been held. Fifth meeting was held on 17-18 August, 2015 at Dhaka, Bangladesh.

A Memorandum of Understanding (MoU) between India and Bangladesh on Bi-lateral Cooperation for Prevention of Human Trafficking in Women and Children, Rescue, Recovery, Repatriation and Re-integration of Victims of Trafficking was signed in June, 2015.

National Conference on Anti Human Trafficking: Ministry of Home Affairs organized a National Conference on Anti Human Trafficking on 7th October, 2015 which was inaugurated by Hon'ble Union Home Minister. State Nodal Officers for Anti Human Trafficking and Women and Child Development and other key stakeholders and representatives of civil society attended the Conference. During the conference, Hon'ble Home Minister distributed the certificates to the 44 Police Officers, the best performers of the 'Operation Smile' conducted throughout the country in the month of January, 2015 to rescue the missing children and launched a web portal "mysecurity.gov.in", which provides for security apps/for safety of women.

Proposal to facilitate training of private security guards

390. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to facilitate the training of the private security guards who keep a vigil on various establishments such as corporate offices, housing societies and malls;

(b) if so, the details thereof;

(c) whether the private companies will be liable to pay for the said training;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps so far taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) The recruitment and training of private security guards are regulated in terms of Private Security Agency Rules framed by the respective States in terms of Section 25 of Private Security Agencies (Regulation) Act, 2005. The Controlling Authorities in the States are empowered under Section 7(2) of the Act to ensure training for private security guards. Instructions have also been issued to State Governments/Controlling Authorities by the Ministry of Home Affairs to strictly ensure that the private security guards are mandatorily imparted training by registered training institutes before their appointment as security guards as prescribed in the Private Security Agencies (Regulation) Act, 2005 and related Rules.

Security audit of vulnerable paramilitary and police installations

391. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the Pathankot terrorist attack on airbase, Government has undertaken/proposes to undertake a time-bound security audit of all the vulnerable paramilitary and police installations;

(b) if so, the details thereof;

(c) the details of programme chalked out in this regard;

(d) the time by which the security audit is likely to be completed; and

(e) the other steps Government proposes to take to minimise the possible damage to the paramilitary and police installations in the event of a terrorist attack?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) The Security Audit of all security related establishments/infrastructure is a continuous process which is being carried out by the organizations/agencies concerned on a regular basis to assess physical security measures. The security is upgraded wherever felt necessary. The overall security of camps, morchas, access control have been reinforced and contingency plan for each location has been prepared for quick counter action in case of such happening.

Discontinuation of ACA and SIS scheme

392. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the district affected by Left Wing Extremism, State-wise;

(b) the details of allocations under Integrated Action Plan (IAP), Additional Central Assistance (ACA), Special Infrastructure Scheme (SIS), Security Related Expenditure (SRE) scheme and Road Requirement Plan-I for these districts, State-wise and year-wise during last three years;

(c) the utilisation of amount allocated and assets constructed, State-wise and year-wise during the said period; and

(d) why were ACA and SIS discontinued in 2015?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) At present 106 districts in 10 States have been identified by the Government of India which are affected by the Left Wing Extremism (LWE). State-wise list of these districts is given in the Statement-I (*See* below).

(b) State-wise and year-wise details of the fund allocations under IAP/ACA, SIS, SRE and RRP-I during last three years (2013-14 to 2015-16) are given in the Statement-II (*See* below).

(c) State-wise and year-wise details of the utilized of amount under IAP/ACA, SIS, SRE and RRP-I during last three years (2013-14 to 2015-16) are given in the Statement-III (*See* below).

SRE is a Security Related Expenditure reimbursement Scheme. Under IAP/ACA funds are utilized for providing public infrastructure and services such as school buildings, Anganwadi Centers, Primary Health Centres, drinking water supply, cillage roads, furniture in schools, etc. Under SIS, funds are utilized for providing training

infrastructure, residential infrastructure, weaponry, vehicles, etc. for strengthening the special forces of LWE affected States. However, under RRP-I roads/bridges are constructed in LWE affected States. Year-wise and State-wise details of roads constructed during last three years is given below:

States	Construction of roads (in Kms.)		
	2013-14	2014-15	2015-16
Andhra Pradesh	31	-	-
Bihar	53	27	0
Chhattisgarh	138	201	199
Jharkhand	148	104	61
Madhya Pradesh	2	68	17
Maharashtra	51	44	33
Odisha	105	167	46
Telangana	0	37	37
Uttar Pradesh	16	7	0
TOTAL	544	655	393

(d) The ACA and SIS have been discontinued for central assistance from the financial year 2015-16, accepting the recommendations of Fourteenth Finance Commission for enhancing the share of States in the net proceeds of Union Taxes from 32% to 42%. Both the schemes have been transferred to the States giving them sufficient flexibility to conceive and implement schemes/programmes suited to their local needs/aspirations and to bridge the developmental deficit gaps in backward regions within the States.

Statement-I

List of 106 districts covered under the SRE scheme

Andhra Pradesh

1. Anantapur
2. East Godavari
3. Guntur
4. Kurnool
5. Prakasam
6. Srikakulam
7. Visakhapatnam
8. Vizianagaram

Telengana

9. Adilabad
10. Karimnagar
11. Khammam
12. Medak

13. Mehboobnagar
14. Nalgonda
15. Warangal
16. Nizamabad

Bihar

17. Arwal
18. Aurangabad
19. Bhojpur
20. East Champaran
21. Gaya
22. Jamui
23. Jehanabad
24. Kaimur
25. Munger
26. Nalanda
27. Nawada
28. Patna
29. Rohtas
30. Sitamarhi
31. West Champaran
32. Muzaffarpur
33. Sheohar
34. Vaishali
35. Banka
36. Lakhisarai
37. Begusarai
38. Khagaria

Chhattisgarh

39. Bastar
40. Bijapur
41. Dantewada
42. Jashpur
43. Kanker
44. Korea (Baikunthpur)
45. Narayanpur
46. Rajnandgaon
47. Sarguja
48. Dhamtari
49. Mahasamund
50. Gariyaband
51. Balod
52. Sukma
53. Kondagaon
54. Balrampur

Jharkhand

55. Bokaro
56. Chatra
57. Dhanbad
58. East Singhbhum
59. Garhwa
60. Giridih
61. Gumla
62. Hazaribagh
63. Koderma
64. Latehar
65. Lohardagga
66. Palamu
67. Ranchi
68. Simdega
69. Saraikela-Kharaswan
70. West Singhbhum
71. Khunti
72. Ramgarh
73. Dumka

74. Deoghar
75. Pakur

Madhya Pradesh

76. Balaghat

Maharashtra

77. Chandrapur
78. Gadchiroli
79. Gondia
80. Aheri

Odisha

81. Gajapati
82. Ganjam
83. Keonjhar
84. Koraput
85. Malkangiri
86. Mayurbhanj
87. Navrangpur
88. Rayagada
89. Sambhalpur
90. Sundargarh
91. Nayagarh
92. Kandhamal
93. Deogarh
94. Jajpur
95. Dhenkanal
96. Kalahandi
97. Nuapada
98. Bargarh
99. Bolangir

Uttar Pradesh

100. Chandauli
101. Mirzapur
102. Sonebhadra

West Bengal

103. Bankura
104. West Midnapore
105. Purulia
106. Birbhumi

Statement-II

Funds allocations under IAP/ACA, SIS, SRE and RRP-I during last three years (2013-14 to 2015-16)

(₹ in crore)

Sl. No.	States	2013-14				2014-15				2015-16			
		ACA	SIS	SRE	RRP-I	ACA	SIS	SRE	RRP-I	ACA	SIS	SRE	RRP-I
1.	Andhra Pradesh	120.00	9.99	17.98	364.00	120.00	7.00	12.02	-	00	00	12.55	-
2.	Bihar	330.00	15.06	17.11	48.00	330.00	4.04	18.99	55.00	00	00	17.99	12.00
3.	Chhattisgarh	420.00	16.34	42.14	450.00	420.00	16.56	41.79	290.00	00	00	73.11	350.00
4.	Jharkhand	510.00	16.52	47.79	350.00	510.00	0.00	48.01	110.00	00	00	59.33	155.00
5.	Madhya Pradesh	300.00	0.00	0.56	96.00	300.00	0.00	1.40	74.00	00	00	1.51	25.00
6.	Maharashtra	120.00	0.00	7.39	198.00	120.00	0.00	17.58	238.00	00	00	18.86	114.00
7.	Odisha	540.00	16.22	48.13	246.00	540.00	17.40	46.25	202.00	00	00	50.35	115.00
8.	Telangana	120.00	0.00	-	-	120.00	3.00	5.10	180.00	00	00	7.43	135.00
9.	Uttar Pradesh	90.00	0.00	5.33	48.00	90.00	0.00	3.16	51.00	00	00	3.96	0.00
10.	West Bengal	90.00	0.00	20.65	-	90.00	0.00	12.78	-	00	00	13.56	-
	TOTAL	2640.00	74.13	207.08	1800.00	2640.00	48.00	207.08	1200.00	Nil	Nil	258.65	906.00

Statement-III

Funds utilized under IAP/ACA, SIS, SRE and RRP-I during last three years (2013-14 to 2015-16)

(₹ in crore)

Sl. No.	States	2013-14				2014-15				2015-16			
		*ACA	SIS	SRE	RRP-I	*ACA	SIS	SRE	RRP-I	*ACA	SIS	SRE	RRP-I
1.	Andhra Pradesh	-	9.99	17.98	165.00	-	-	12.02	-	-	00	12.55	-
2.	Bihar	-	15.06	17.11	36.00	-	-	18.99	17.00	-	00	17.99	7.00
3.	Chhattisgarh	-	0.34	42.14	146.00	-	0.62	41.79	245.00	-	00	73.11	343.00
4.	Jharkhand	-	15.24	47.79	188.00	-	-	48.01	151.00	-	00	59.33	170.00
5.	Madhya Pradesh	-	-	0.56	25.00	-	-	1.40	63.00	-	00	1.51	17.00
6.	Maharashtra	-	-	7.39	145.00	-	-	17.58	159.00	-	00	18.86	112.00
7.	Odisha	-	16.22	48.13	160.00	-	13.47	46.25	191.00	-	00	50.35	97.00
8.	Telangana	-	-	00	-	-	3.00	5.10	184.00	-	00	7.43	98.00
9.	Uttar Pradesh	-	-	5.33	7.00	-	-	3.16	00	-	00	3.96	00
10.	West Bengal	-	-	20.65	-	-	-	12.78	-	-	00	13.56	-
	TOTAL	-	56.85	207.08	872.00	-	17.09	207.08	1010.00		-	258.65	844.00

**Note:* As per the information received, IAP/ACA was commenced in November, 2010 and continued upto 2014-15. Cumulative expenditure made so far (since inception) are Andhra Pradesh (₹ 347.97 cr.), Bihar (₹ 959.77 cr.), Chhattisgarh (₹ 1355.15 cr.), Jharkhand (₹ 1837.01 cr.), Madhya Pradesh (₹ 986.39 cr.), Maharashtra (₹ 248.65 cr.) Odisha (₹ 2112.35 cr.), Telangana (₹ 402.41 cr.), Uttar Pradesh (₹ 284.51 cr.) and West Bengal (₹ 268.94 cr.).

Forensic labs operational in the country

393. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of forensic labs currently operational in the country which are used for testing forensic evidence for criminal trials, the State-wise details thereof;

(b) the pendency of tests across these labs for evidence in rape cases, the State-wise details thereof;

(c) the budget allocation for running of these forensic labs, give break up under various heads; and

(d) the steps taken by Government to improve the functioning of these labs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) There are 6 Central Forensic Science Laboratories (CFSLs) in the country located at Chandigarh, Hyderabad, Kolkata, Bhopal, Guwahati and Pune under Directorate of Forensic Science Services. The 7th CFSL (CBI) is under control of Central Bureau of Investigation (CBI) located at New Delhi. Besides these, there are 30 State Forensic Laboratories, 65 Regional Forensic Laboratories and 385 District Mobile Forensic Laboratories presently functioning in the country.

(b) and (c) 'Police' and 'Public Order' are State subjects enlisted in List II of 7th Schedule of the Constitution. Ministry of Home Affairs does not maintain any data regarding State Forensic Science Laboratories and their units.

(d) Directorate of Forensic Science Services (DFSS) under the administrative control of Ministry of Home Affairs is continuously providing all types of technical assistances to the State Forensic Science Laboratories by arranging trainings; seminars; workshops; hands on training etc. Besides this, Ministry of Home Affairs provides financial assistance for upgrading forensic facilities in State Forensic Laboratories under Modernization of Police Forces scheme (MPF) through respective State Home Departments.

Crimes committed in every fifteen seconds in the country

†394. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some or the other crime, including rape, dowry killing and domestic violence, is committed in the country every fifteen seconds as reported in the media;

† Original notice of the question was received in Hindi.

(b) whether it is also a fact that the crimes against women have increased most in the last two years; and

(c) the details of necessary steps taken by Government to check all these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the information received from National Crime Records Bureau (NCRB), a total of 3,09,546 and 3,37,922 cases were reported under crime against women during 2013 and 2014 respectively, showing an increase of 9.1% during 2014 over 2013. Furthermore, as per provisional Monthly Crime Statistics a total of 2,66,950 cases were reported under crime against women during 2015. State/UT-wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under crime against women during 2012-2015 are given in the Statement-I and II, respectively (*See* below).

(c) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Union Government attaches the highest importance to matters of prevention and control of crime against women, children and vulnerable sections of society. Government of India has enacted Criminal Law (Amendment) Act 2013 which is a comprehensive legislation to combat crimes against women. The legislation provides for stringent punishment for rapists and repeat offenders and also makes provisions for stricter punishment for gender based offences like disrobing, stalking, acid attacks, sexual harassment and voyeurism.

The Ministry of Home Affairs has initiated a project for setting up of National Emergency Response System primarily aimed at providing emergency response to women in distress. M/o Home Affairs has initiated steps to set up specialized units of Investigative Units on Crime Against Women (IUCAW) in States/UTs to assist the local police in investigation of heinous crimes against women.

The Government of India has requested all the States/UTs to increase women police force in State Police Forces by approving reservation of 33% for women in direct recruitment in non-gazetted posts.

The Ministry of Home Affairs has set up an Anti-Trafficking Cell in 2006 to act as a focal point for communicating various decisions and follow-up on action taken by the State Governments to combat the crime of Human Trafficking. 225 Anti-Human Trafficking Units have been set up at district level to increase the responsiveness of the law enforcement machinery.

The Ministry of Home Affairs has been issuing advisories from time to time with a view to help the States/UTs to deal with crimes against women. Ministry of Home Affairs has issued advisory dated 04.09.2009 on the subject "Crime against Women-Measures needed to curb-regarding" and advisory dated 12.05.2015 on Comprehensive approach to crimes against women which are available at:

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdCrime-Agnst-Women170909.pdf

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

Statement-I

Crime head-wise Cases Registered(CR), Cases Charge Sheeted(CS), Cases Convicted(CV), Persons Arrested(PAR), Persons Charge Sheeted(PCS) and Persons Convicted(PCV) under crime against women during 2012-2014

Crime Heads	CR	CS	CV	PAR	PCS	PCV
2012						
Rape	24923	21565	3563	31117	28925	4821
Attempt to commit Rape@	-	-	-	-	-	-
Kidnapping and Abduction of Women	38262	20754	2317	49083	34936	4273
Dowry Deaths	8233	7537	1684	24418	20600	4296
Assault on Women with intent to outrage her Modesty	45351	39243	6082	56827	54402	8183
Insult to the Modesty of Women	9173	7937	2566	11109	10247	3136
Cruelty by Husband or his Relatives	106527	87633	6916	197762	176030	16402
Importation of Girls from Foreign Country	59	27	10	46	45	14
Abetment of Suicides of Women@	-	-	-	-	-	-
Dowry Prohibition Act, 1961	9038	6993	677	15786	13954	1541

Crime Heads	CR	CS	CV	PAR	PCS	PCV
Indecent Representation of Women (Prohibition) Act, 1986	141	122	79	175	174	108
Commission of Sati (Prevention) Act, 1987	0	0	0	0	0	0
Protection of Women from Domestic Violence Act, 2005@	-	-	-	-	-	-
Immoral Traffic (Prevention) Act (Women Cases only)@	2563	2210	746	8052	7056	1556
TOTAL	244270	194021	24640	394375	346369	44330
2013						
Rape	33707	28755	5101	42115	37856	6892
Attempt to commit Rape@	-	-	-	-	-	-
Kidnapping and Abduction of Women	51881	24240	2646	56764	40369	4608
Dowry Deaths	8083	7013	1708	23864	19882	4182
Assault on Women with intent to outrage her Modesty	70739	58256	7073	87229	79286	9381
Insult to the Modesty of Women	12589	10946	2112	14739	14020	2778
Cruelty by Husband or his Relatives	118866	93386	7258	222091	195283	17542
Importation of Girls from Foreign Country	31	26	5	58	60	10
Abetment of Suicides of Women@	-	-	-	-	-	-

Crime Heads	CR	CS	CV	PAR	PCS	PCV
Dowry Prohibition Act, 1961	10709	8352	620	22151	18987	1322
Indecent Representation of Women (Prohibition) Act, 1986	362	351	280	396	392	300
Commission of Sati (Prevention) Act, 1987	0	0	0	0	0	0
Protection of Women from Domestic Violence Act, 2005@	-	-	-	-	-	-
Immoral Traffic (Prevention) Act (Women Cases only)	2579	2446	673	7602	7096	1636
TOTAL	309546	233771	27476	477009	413231	48651
2014						
Rape	36735	30840	4944	48191	41912	6636
Attempt to commit Rape@	4234	2781	149	4465	3144	213
Kidnapping and Abduction of Women	57311	26044	2655	63334	40814	4824
Dowry Deaths	8455	7653	1672	23587	19470	4058
Assault on Women with intent to outrage her Modesty	82235	66462	8422	104240	92612	11218
Insult to the Modesty of Women	9735	8144	1212	11017	10074	1463
Cruelty by Husband or his Relatives	122877	97081	6425	225648	196892	16360
Importation of Girls from Foreign Country	13	20	6	42	31	12

Crime Heads	CR	CS	CV	PAR	PCS	PCV
Abetment of Suicides of Women*	3734	2403	154	5179	4134	211
Dowry Prohibition Act, 1961	10050	9007	472	21548	18525	997
Indecent Representation of Women (Prohibition) Act, 1986	47	54	79	68	96	84
Commission of Sati (Prevention) Act, 1987	0	0	0	0	0	0
Protection of Women from Domestic Violence Act, 2005@	426	312	9	693	639	13
Immoral Traffic (Prevention) Act (Women Cases only)	2070	1881	461	4963	4668	1055
TOTAL	337922	252682	26660	512975	433011	47144

@ Implies Crime Heads collecting since 2014.

*Disposal of cases/persons by police/courts may include cases/persons of previous year also.

Source: Crime in India.

Statement-II

State/UT-wise and crime head-wise cases reported under crime against women during 2015 (Provisional)

Sl. No.	State/UT	Rape	Attempt to Commit Rape	Kidnapping and Abduction Women	Dowry Deaths	Assault on Women with intent to outrage her Modestry	Insult to the Modesty of Women	Cruelty by Husband or his Relatives	Importation of Girls from Foreign Country	Dowry Prohibition Act	Indecent Representation of Women (Prohibition) Act	Protection of Women from Domestic Violence Act	Immoral Traffic (P) Act	The Commission of Sati (Prevention) Act	Total	Figures are upto the month of
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	915	205	465	174	4624	2020	5621	0	712	14	0	166	0	14916	December
2.	Arunachal Pradesh	78	13	82	0	103	7	71	0	0	0	0	0	0	354	December
3.	Assam	1238	173	2579	102	2022	42	5421	5	29	3	0	40	0	11654	August
4.	Bihar	1038	222	2219	1043	1056	25	3136	7	1536	78	41	24	0	10425	December
5.	Chhattisgarh	1466	21	1472	88	1849	74	618	0	8	2	2	2	0	5602	December
6.	Goa	78	0	67	0	167	41	24	0	0	0	0	19	0	396	December
7.	Gujarat	790	3	1571	10	1236	39	4009	16	0	0	0	27	0	7701	December
8.	Haryana	1026	115	1157	232	1922	72	3530	32	11	0	11	49	0	8157	December
9.	Himachal Pradesh	227	3	252	1	430	54	227	0	0	0	15	4	0	1213	December

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
10.	Jammu and Kashmir	269	0	1038	4	1339	215	396	0	0	0	0	0	0	3261	December
11.	Jharkhand	1102	178	277	262	402	17	1779	54	1313	6	6	53	0	5449	December
12.	Karnataka	1149	19	687	311	4787	153	2816	23	1516	1	0	361	0	11823	December
13.	Kerala	1237	32	177	7	3993	265	3665	0	4	4	133	138	0	9655	December
14.	Madhya Pradesh	4138	47	4987	671	8916	318	5113	15	47	3	86	14	0	24355	December
15.	Maharashtra	3681	12	4864	262	11696	998	7435	22	39	1	1	351	0	29362	December
16.	Manipur	43	4	94	0	84	2	39	0	0	0	0	0	0	266	December
17.	Meghalaya	99	25	17	1	97	21	43	0	0	0	0	2	0	305	December
18.	Mizoram	59	3	3	0	68	5	9	0	0	0	0	0	0	147	December
19.	Nagaland	20	3	0	0	0	0	0	0	0	0	0	0	0	23	December
20.	Odisha	1954	136	2094	570	5853	389	1698	4	3567	1	10	26	0	16302	December
21.	Punjab	776	113	1039	72	1057	30	1408	0	7	0	2	73	0	4577	December
22.	Rajasthan	3644	497	4167	461	4813	16	14383	0	7	7	10*	86	0	28091	December
23.	Sikkim	35	1	3	1	30	1	2	0	0	0	0	1	0	74	December
24.	Tamil Nadu	406	26	1064	58	1100	179	1885	0	336	7	4	508	0	5573	December
25.	Telangana	991	52	376	246	3742	1388	7413	2	153	1	3	190	0	14557	December
26.	Tripura	213	38	120	28	352	6	501	0	0	0	0	2	0	1260	December
27.	Uttar Pradesh	2977	130	9269	2250	7580	65	9558	12	1273	7	16	26	0	33163	December

28.	Uttarakhand	281	4	358	54	315	12	407	2	4	0	0	13	0	1450	December
29.	West Bengal	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	
	TOTAL (STATE)	29930	2075	40498	6908	69633	6454	81207	194	10562	135	340	2175	0	250111	
30.	Andaman and Nicobar Islands	36	0	20	0	58	6	13	0	0	0	0	0	0	133	December
31.	Chandigarh	66	7	170	11	70	28	108	0	0	0	0	0	0	460	December
32.	Dadra and Nagar Haveli	14	0	0	1	5	0	2	0	0	0	0	0	0	22	December
33.	Daman and Diu	7	0	2	0	6	1	2	0	0	0	0	0	0	18	December except August
34.	Delhi	2020	41	4424	110	4939	1360	3216	4	19	0	1	3	0	16137	December
35.	Lakshadweep	0	0	0	0	6	1	2	0	0	0	0	0	0	9	December
36.	Puducherry	4	4	4	1	17	11	3	0	9	7	0	0	0	60	December
	TOTAL (UTs)	2147	52	4620	123	5101	1407	3346	4	28	7	1	3	0	16839	
	TOTAL (ALL INDIA)	32077	2127	45118	7031	74734	7861	84553	198	10590	142	341	2178	0	266950	

*Data is Provisional.

NR implies data not received.

Source: Monthly Crime Statistics.

Theft of vehicles in Delhi

†395. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of vehicle theft are on the rise in Delhi in the last one year, the details thereof during last one year;

(b) the details of theft and other criminal activities during last three years; and

(c) the details of total number of cases of vehicle thefts solved by the Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Details of vehicle theft cases registered by Delhi Police during the year 2015 and 2016 upto 31.3.2016 are as under:

Year	No. of theft cases
2015	32729
2016 (upto 31.03.16)	9714

(b) The details of theft and other criminal activities reported to Delhi Police during the last three years and the current year (upto 31.3.16) are given in the Statement (*See* below).

(c) The details of total number of cases of vehicle thefts solved by the Delhi Police during the last three years and the current year (upto 31.3.16) are as under:

Year	Cases reported	Cases worked out	Persons arrested
2013	14916	2274	2978
2014	23384	2658	3029
2015	32729	1302	1570
2016 (upto 31.3.16)	9714	216	250

† Original notice of the question was received in Hindi.

Statement

The details of theft and other criminal activities reported to Delhi Police during the last three years and the current year (upto 31.3.16)

Crime Head	2013	2014	2015	2016 (upto 31.3.2016)
Docoity	33	82	75	9
Murder	517	586	570	125
Attempt to Murder	585	770	770	152
Robbery	1245	6464	7407	1483
Riot	113	160	130	26
Kidnapping for Ransom	30	38	36	6
Rape	1636	2166	2199	480
Total (Heinous)	4159	10266	11187	2281
Snatching	3638	7350	9896	2570
Hurt	1768	2077	1898	346
Burglary	2835	10309	12848	2610
Motor Vehicle Theft	14916	23384	32729	9714
House Theft	3216	12735	15318	2244
Other Theft	11992	42634	56385	16441
Molestation of Women	3515	4322	5367	1064
Other Kidnapping/Abduction	6294	7105	7694	1608
Fatal Accident	1778	1629	1582	384
Simple Accident	5788	6994	6503	1550
Other IPC	20285	26849	29970	6992
Total (Non-Heinous)	76025	145388	180190	45523
Total IPC	80184	155654	191377	47804

Cases of false implication of men and women

396. SHRI GULAM RASOOL BALYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of false implication of men and women are increasing in the country; and

(b) if so, the action proposed to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided by the National Crime Records Bureau (NCRB), a total of 1833, 2375 and 768 cases of rape (Section 376 IPC) were found false or mistake of fact or of law during 2012-2014. NCRB started collecting data on final report false cases under rape from 2014 onwards. A total of 2536 cases were registered as final report false under rape (Section 376 IPC) during the year 2014. Similarly, a total of 10235, 10864 and 4125 cases of cruelty by husband or his relatives (Section 498A IPC) were found false or mistake of false or law during 2012-2014 and a total of 8144 cases were registered as final report false under cruelty by husband or his relatives (Section 498A IPC) during 2014.

(b) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments.

Persons arrested in connection with terrorist activities

397. SHRI GULAM RASOOL BALYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested in connection with terrorist activities in different States during the last two years and the current year so far, State-wise;

(b) how many of them have been found innocent and have been released;

(c) whether there is any time-limit to decide such cases; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The details of the number of persons arrested in connection with terror attack in the Hinterland of the country and Jammu and Kashmir during the last two years and the current year are given in the Statement (*See* below).

(b) So far as the cases registered by NIA during the last two years and the current year are concerned, all the cases are still under investigation/trial and none of the accused have so far been released.

(c) and (d) There is no time-limit to decide terror related cases. However, for speedy trial of the terror related cases investigated by the National Investigation Agency (NIA), Special Courts are constituted by the Government, where such cases

get precedence over other cases. Accordingly, the Central Government has so far constituted 40 Courts all over India as Special NIA Courts.

Statement

Details of persons arrested in connection with terror attacks

(A) Terror incidents in the Hinterland of the country

Incident	Date	State	Accused arrested
2014			
IEDs explosion, at Chennai Central Railway Station, in a stationary train	01.05.2014	Tamil Nadu	-
Bomb blast in Burdwan	03.10.2014	West Bengal	07
IED blast in Bengaluru	28.12.2014	Karnataka	01
2015			
Terror attack in Gurudaspur District of Punjab	27.7.2015	Punjab	All the terrorists were neutralized by the security forces
2016			
Terror attack in the Pathankot District of Punjab	2.01.2016	Punjab	All the terrorists were neutralized by the security forces

(B) Details of Terror incidents in Jammu and Kashmir

Year	Number of incidents	Terrorists arrested
2014	222	70
2015	208	67
2016 (upto 17th April)	32	55

(C) Details of ISIS cadres arrested

Name of the State	No. of ISIS cadres arrested
Maharashtra	10
Delhi	05
Karnataka	08

Name of the State	No. of ISIS cadres arrested
Madhya Pradesh	06
Rajasthan	03
Telangana	09
Tamil Nadu	04
Uttar Pradesh	01
West Bengal	01
Jammu and Kashmir	01
TOTAL	48

Report of special secretary on ongoing problems in Manipur

398. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Special Secretary, Internal Security, Ministry of Home Affairs, visited Churachandpur District of Manipur during the month of September, 2015;

(b) if so, the details thereof and the reasons therefor;

(c) the details of report given by the Special Secretary along with the action taken thereon by the Union Government; and

(d) the reaction of Government on the ongoing problems in Manipur in the aftermath of passing of the three bills in Manipur Assembly on 31 August, 2015 in Manipur?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) Special Secretary (Internal Security), Ministry of Home Affairs had visited Churachandpur District, Manipur on 21-22 September, 2015 to review the law and order situation arising out of the killing of nine persons during the protests over the three Bills passed by Manipur Legislative Assembly on August 31, 2015.

State Government of Manipur has been advised to take immediate measures to resolve the issue in consultation with all the stakeholders and ensure maintenance of law and order in the State.

The Governor of Manipur has referred three bills passed by the State Legislature namely, "The Protection of Manipur People Bill, 2015", "The Manipur Land Revenue and Land Reforms (Seventh Amendment Bill), 2015" and "The Manipur Shops and Establishments (Second Amendment Bill), 2015" to the Government of India for Presidential assent. Government of India is examining the proposed State legislations in consultation with the concerned Union Ministries/Departments.

Linking of police stations in the country

399. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any proposal to inter-link 15000 police stations in the country by 2017; and

(b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. The inter-linking of the police stations is being undertaken under the Crime and Criminal Tracking Network System (CCTNS) project.

(b) 76 per cent of the total sites have been inter-linked under the CCTNS project so far.

Impounding of licences of traffic violations by Delhi Traffic Police

400. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court Committee on Road Safety had empowered the traffic department to seize licences for certain violations and if so, the details thereof;

(b) whether it is also a fact that due to such decision, the Delhi Traffic Police started impounding licences of traffic violators and if so, the details thereof; and

(c) whether the license suspension period would not be less than three months and the violations would include those considered relatively more dangerous and if so, the details thereof and its implementation status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Supreme Court Committee on Road Safety *vide* its letter dated 18.08.2015 has directed all States/UTs and their concerned departments for suspension of licences of violators for a period of not less than three months for committing the following traffic violations:

(i) Over-speeding including red light jumping.

(ii) Overloading and carrying persons in goods carriages.

(iii) Driving vehicles under influence of drink and drugs.

(iv) Using mobile phone while driving.

The Committee *vide* its letter dated 17.11.2015 has further directed Traffic Police to take possession of the driving licenses of the violators and forward it to the Transport Department of the concerned State/UT, who would suspend the driving licence for a period of not less than three months.

As per the directions of Supreme Court Committee on Road Safety, Delhi Traffic Police has started seizing the driving licenses of traffic violators for specified traffic violations *w.e.f.* 15.12.2015 and a total number of 80,223 driving licenses have been seized for the specified traffic violations by Delhi Traffic Police from 15.12.2015 to 18.04.2016.

Lathicharge on students in NIT campus in Srinagar

401. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that police lathicharged students in NIT campus in Srinagar and many students including girls suffered injuries due to police action;

(b) if so, whether inquiry has been conducted in this regard;

(c) the outcome of the inquiry;

(d) whether Government is aware that due to threats, students are leaving campus and going their homes risking their career; and

(e) if so, how Government will ensure safety and security to campus students?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) In National Institute of Technology (NIT) Srinagar two groups of students, one comprising Kashmiri students and another comprising non-locals, had a scuffle on 1st April, 2016 after the T-20 Cricket World Cup match on 31.3.2016. With intervention of local police and civil authorities normalcy was restored. However, on April 5 some non-local students marched towards the exit gate and were stopped from going out of the campus by police personnel, resulting in a scuffle and police resorted to lathicharge and fired few tear gas shells in which 6/7 students were injured.

State Government has ordered a Magisterial Enquiry to enquire into the incident and NIT, Srinagar constituted a fact finding committee to look into the matter.

NIT authorities facilitated the travel of 1450 non-local students who wanted to leave the campus for their native places.

State Government has established a 24x7 helpline at P/S Nageen, Srinagar to address security concerns of the students. Adequate security has been provided to the campus.

Help under Nirbhaya Fund for rape victims

402. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that in 2015, 2072 rape cases have been reported including 130 gang rape cases;

(b) if so, the details of statistics of crimes against women, State-wise and UT-wise;

(c) how many victims have been rehabilitated and provided help by the State; and

(d) what help has been rendered through Nirbhaya Fund for rape victims since inception of fund?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by National Crime Records Bureau (NCRB), a total of 32,077 cases of rape reported out of which 1,706 were gang rapes during 2015. State/UT-wise data on cases reported under rape (including gang rapes and other than gang rapes) during 2015 is given in the Statement (*See* below). State/UT-wise and crime head-wise case reported under crime against women during 2015 is given in the Statement [Refer to the Statement-II appended to the Answer to Unstarred Question No. 394 Part (a) and (b)].

(c) and (d) Government of India has set up a Central Victim Compensation Fund under the Ministry of Home Affairs for assisting and supporting Victim Compensation Schemes of States/Union Territories with an initial corpus of ₹ 200.00 crore under the "Nirbhaya Fund". The Scheme shall give matching support to States/UTs for victims compensated on various grounds such as loss and death with respect to acid attack, rape, human trafficking, physical abuse of children, women victims of cross border firing suffering permanent or partial disability or death etc. The key features including aims and objectives of Central Victim Compensation Fund (CVCF) are given below:

(i) to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations,

(ii) to reduce disparity in quantum of compensation amount notified by different States/UTs for victims of similar crimes; and

(iii) to encourage States/UTs to effectively implement the Victim Compensation Scheme (VCS) notified by them under the provisions of Section 357A of Cr.P.C. and continue financial support to victims of various crime especially

sexual offences including rape, acid attacks, crime against children, human trafficking etc. including women victims of cross border firing.

The guidelines of the Central Victim Compensation Fund (CVCF) Scheme have been circulated among all the States/UTs and are available at the website of Ministry of Home Affairs *viz http://mha.nic.in*

Government of India has set up a dedicated fund called Nirbhaya Fund for implementation of initiatives aimed at enhancing the safety and security of women in the country. As per the guidelines of Ministry of Finance dated 25.3.2015, Ministry of Women and Child Development is the nodal authority for appraisal of the schemes/ proposals received under Nirbhaya Fund.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

Statement

State/UT-wise cases reported under rape under custodial rape and other than custodial rape during 2015 (Provisional)

Sl. No.	States/UTs	Total Rape	Custodial Rape			Other than custodial rape			Figures are upto the month of
			Total	Gang Rape	Other rape	Total	Gang Rape	Other rape	
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	915	0	0	0	915	15	900	December
2.	Arunachal Pradesh	78	0	0	0	78	3	75	December
3.	Assam	1238	0	0	0	1238	27	1211	August
4.	Bihar	1038	0	0	0	1038	9	1029	December
5.	Chhattisgarh	1466	0	0	0	1466	37	1429	December
6.	Goa	78	0	0	0	78	2	76	December
7.	Gujarat	790	0	0	0	790	7	783	December
8.	Haryana	1026	1	1	0	1025	198	827	December
9.	Himachal Pradesh	227	2	0	2	225	7	218	December
10.	Jammu and Kashmir	269	0	0	0	269	0	269	December
11.	Jharkhand	1102	1	0	1	1101	57	1044	December
12.	Karnataka	1149	13	1	12	1136	21	1115	December

1	2	3	4	5	6	7	8	9	10
13.	Kerala	1237	0	0	0	1237	16	1221	December
14.	Madhya Pradesh	4138	3	0	3	4135	156	3979	December
15.	Maharashtra	3681	0	0	0	3681	139	3542	December
16.	Manipur	43	0	0	0	43	0	43	December
17.	Meghalaya	99	0	0	0	99	4	95	December
18.	Mizoram	59	5	0	5	54	4	50	December
19.	Nagaland	20	2	0	2	18	2	16	December
20.	Odisha	1954	0	0	0	1954	93	1861	December
21.	Punjab	776	0	0	0	776	22	754	December
22.	Rajasthan	3644	9	0	9	3635	400	3235	December
23.	Sikkim	35	2	0	2	33	0	33	December
24.	Tamil Nadu	406	0	0	0	406	3	403	December
25.	Telangana	991	56	0	56	935	16	919	December
26.	Tripura	213	0	0	0	213	10	203	December
27.	Uttar Pradesh	2977	215	18	197	2762	347	2415	December
28.	Uttarakhand	281	0	0	0	281	9	272	December
29.	West Bengal	NR	NR	NR	NR	NR	NR	NR	
	Total States	29930	309	20	289	29621	1604	28017	
30.	Andaman and Nicobar Islands	36	0	0	0	36	0	36	December
31.	Chandigarh	66	0	0	0	66	4	62	December
32.	Dadra and Nagar Haveli	14	0	0	0	14	0	14	December
33.	Daman and Diu	7	0	0	0	7	0	7	December except August
34.	Delhi UT	2020	0	0	0	2020	78	1942	December
35.	Lakshadweep	0	0	0	0	0	0	0	December
36.	Puducherry	4	0	0	0	4	0	4	December
	Total UTs	2147	0	0	0	2147	82	2065	
	Total (All India)	32077	309	20	289	31768	1686	30082	

Note: NR implies data not received.

Data is provisional.

These are provisional figures under compilations.

Source: Monthly Crime Statistics.

Crimes committed against SCs, STs and OBCs

403. SHRI P. L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total crimes committed against persons belonging to SCs, STs, OBCs and others, State-wise in the year 2014 and 2015;

(b) the crime rate against persons belonging to SCs, STs, OBCs and others, State-wise in the year 2014 and 2015;

(c) whether it is a fact that crime rate against SC and ST communities has increased in the last two years, if so, the details thereof; and

(d) the steps taken by Government to ensure protection of Scheduled Castes and Scheduled Tribes in last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided by the National Crime Records Bureau (NCRB), a total of 47,064 and 54,355 cases were reported under crime committed against persons belonging to Scheduled Castes (SCs) and a total of 11,451 and 13,161 cases were reported under crime committed against persons belonging to Scheduled Tribes (STs) during 2014 and 2015 respectively, showing a rising trend. The latest available annual data pertains to the year 2014. State/UT-wise cases reported and crime rate under crime committed against persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2014-2015 is given in the Statement-I (*See* below). NCRB does not maintain data on crimes against persons belonging to OBC separately.

(b) Crime rate of 23.4 and 11.0 were reported under crime committed against Persons belonging to Scheduled Castes (SCs) and scheduled tribes (STs) during 2014 respectively. The details are given in the Statement-II (*See* below).

(c) Crime rate of 19.6 and 23.4 under crime against persons belonging to SCs and crime rate of 6.5 and 11.0 under crime against persons belong to STs were reported during 2013 and 2014 respectively showing a rising trend. State/UT-wise crime rate under crimes committed against persons belonging to SCs and STs during 2013 and 2014 is given in the Statement-III (*See* below).

(d) As per the Seventh Schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction including crimes against members of Scheduled Castes, Scheduled Tribes, and OBCs lies with the State Governments/Union Territory Administrations. In this regard, Ministry of Home Affairs has issued Advisories dated 1st April, 2010 on

"Measures needed to curb crime against Scheduled Castes/ Scheduled Tribes" and dated 3rd February, 2005 on "Need for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989" which are available at *http://www.mha.nic.in/sites/upload_files/mha/files/pdf/Advisory-SCST_010610.pdf*

http://www.mha.nic.in/apcr

Ministry of Social Justice and Empowerment address States/UTs from time to time to implement provisions of the PCR and PoA Acts in letter and spirit and they are also provided Central Assistance for effective implementation of the Acts, under a Centrally Sponsored Scheme for implementation of the PCR and PoA Acts which is mainly for strengthening of enforcement and judicial machinery, relief and rehabilitation of victims of atrocities, incentive for inter-caste marriages where one of the spouses is a member of a Scheduled Castes and awareness generation. A Committee under the Chairpersonship of Union Minister for Social Justice and Empowerment which was constituted in the year 2006 also reviews from time to time implementation status of the PCR and PoA Acts in States/UTs. The Committee has so far held 22 meetings wherein the implementation of the two Acts in 24 States and 4 UTs has been reviewed.

Statement-I

State/UT-wise Cases Reported (CR) and Crime Rate (CRT) under crime against persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2014-2015

Sl. No.	States/UTs	2014		2015	
		CR	CRT	CR	Figures for the year 2015 are upto the month of
1	2	3	4	5	6
1.	Andhra Pradesh	4114	48.7	4065	December
2.	Arunachal Pradesh	0	-	1	December
3.	Assam	2	0.1	2	August
4.	Bihar	7893	47.6	7121	December
5.	Chhattisgarh	1066	32.6	3008	December
6.	Goa	17	66.8	15	December
7.	Gujarat	1130	27.7	6655	December
8.	Haryana	830	16.2	831	December

1	2	3	4	5	6
9.	Himachal Pradesh	122	7.1	80	December
10.	Jammu and Kashmir	0	0.0	0	December
11.	Jharkhand	903	22.7	851	December
12.	Karnataka	2138	20.4	2300	December
13.	Kerala	816	26.8	745	December
14.	Madhya Pradesh	4151	36.6	3939	December
15.	Maharashtra	1768	13.3	1820	December
16.	Manipur	1	1.0	0	December
17.	Meghalaya	0	0.0	0	December
18.	Mizoram	0	0.0	2	December
19.	Nagaland	0	-	0	December
20.	Odisha	2266	31.5	1648	December
21.	Punjab	123	1.4	120	December
22.	Rajasthan	8028	65.7	7144	December
23.	Sikkim	10	35.4	19	December
24.	Tamil Nadu	1546	10.7	1764	December
25.	Telangana	1694	31.2	3120	December
26.	Tripura	49	7.5	3	December
27.	Uttar Pradesh	8075	19.5	8946	December
28.	Uttarakhand	61	3.2	94	December
29.	West Bengal	159	0.7	0	
	Total States	46962	23.7	54293	
30.	Andaman and Nicobar Islands	0	-	0	December
31.	Chandigarh	1	0.5	1	December
32.	Dadra and Nagar Haveli	0	0.0	1	December
33.	Daman and Diu	0	0.0	1	December except August
34.	Delhi UT	87	3.1	56	December
35.	Lakshadweep	0	-	0	December
36.	Puducherry	14	7.1	3	December
	Total UTs	102	3.2	62	
	Total (All India)	47064	23.4	54355	

Source: Crime in India

Statement-II

State/UT-wise cases reported (CR) and crime rate (CRT) under crime against persons belonging to Scheduled Tribes (SCs) and Scheduled Tribes (STs) during 2014

Sl. No.	States/UTs	2014		2015	
		CR	CRT	CR	Figures for the year 2015 are upto the month of
1	2	3	4	5	6
1.	Andhra Pradesh	627	23.8	571	December
2.	Arunachal Pradesh	1	0.1	18	December
3.	Assam	1	0.0	1	August
4.	Bihar	77	5.8	361	December
5.	Chhattisgarh	721	9.2	3400	December
6.	Goa	6	4.0	8	December
7.	Gujarat	229	2.6	219	December
8.	Haryana	0	-	55	December
9.	Himachal Pradesh	3	0.8	2	December
10.	Jammu and Kashmir	0	0.0	0	December
11.	Jharkhand	432	5.0	378	December
12.	Karnataka	487	11.5	724	December
13.	Kerala	135	27.8	168	December
14.	Madhya Pradesh	2279	14.9	1530	December
15.	Maharashtra	443	4.2	436	December
16.	Manipur	2	0.2	0	December
17.	Meghalaya	1	0.0	0	December
18.	Mizoram	1	0.1	162	December
19.	Nagaland	0	0.0	0	December
20.	Odisha	1259	13.1	723	December
21.	Punjab	0	-	2	December
22.	Rajasthan	3952	42.8	2720	December
23.	Sikkim	10	4.8	33	December
24.	Tamil Nadu	18	2.3	33	December

1	2	3	4	5	6
25.	Telangana	569	17.3	1189	December
26.	Tripura	18	1.5	7	December
27.	Uttar Pradesh	24	2.1	412	December
28.	Uttarakhand	1	0.3	3	December
29.	West Bengal	141	2.7	0	
	TOTAL STATES	11437	11.0	13155	
30.	Andaman and Nicobar Islands	7	24.5	3	December
31.	Chandigarh	0	-	0	December
32.	Dadra and Nagar Haveli	3	1.7	3	December
33.	Daman and Diu	0	0.0	0	December except August
34.	Delhi UT	2	-	0	December
35.	Lakshadweep	0	0.0	0	December
36.	Puducherry	2	-	0	December
	TOTAL UTs	14	4.9	6	
	TOTAL (ALL INDIA)	11451	11.0	13161	

Source : Crime in India.

Statement-III

State/UT-wise cases reported (CR) and crime rate (CRT) under crime against persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2013

Sl. No.	States/UTs	SC		ST	
		CR	CRT	CR	CRT
1	2	3	4	5	6
1.	Andhra Pradesh	3270.0	23.56	672	11.4
2.	Arunachal Pradesh	0.0	-	1	0.1
3.	Assam	8.0	0.36	0	0.0
4.	Bihar	6721.0	40.57	91	6.8
5.	Chhattisgarh	242.0	7.39	331	4.2
6.	Goa	12.0	47.15	10	6.7
7.	Gujarat	1190.0	29.21	224	2.5
8.	Haryana	493.0	9.64	0	-

1	2	3	4	5	6
9.	Himachal Pradesh	148.0	8.56	2	0.5
10.	Jammu and Kashmir	0.0	0	0	0.0
11.	Jharkhand	978.0	24.54	396	4.6
12.	Karnataka	2566.0	24.5	535	12.6
13.	Kerala	756.0	24.87	135	27.8
14.	Madhya Pradesh	2945.0	25.96	1296	8.5
15.	Maharashtra	1678.0	12.64	415	4.0
16.	Manipur	1.0	1.03	2	0.2
17.	Meghalaya	0.0	0	0	0.0
18.	Mizoram	0.0	0	0	0.0
19.	Nagaland	0.0	-	18	1.1
20.	Odisha	2592.0	36.06	791	8.3
21.	Punjab	126.0	1.42	0	-
22.	Rajasthan	6475.0	52.98	1651	17.9
23.	Sikkim	6.0	21.22	17	8.2
24.	Tamil Nadu	1845.0	12.78	23	2.9
25.	Tripura	48.0	7.33	24	2.1
26.	Uttar Pradesh	7078.0	17.11	25	2.2
27.	Uttarakhand	34.0	1.8	2	0.7
28.	West Bengal	115.0	0.54	122	2.3
	Total (States)	39327	19.85	6783	6.5
29.	Andaman and Nicobar Islands	0	-	2	7.0
30.	Chandigarh	4	2.01	0	-
31.	Dadra and Nagar Haveli	0	0	7	3.9
32.	Daman and Diu	1	16.33	1	6.5
33.	Delhi	55	1.96	0	-
34.	Lakshadweep	0	-	0	0.0
35.	Puducherry	21	10.7	0	-
	Total (UTs)	81	2.52	10	3.5
	Total (All-India)	39408	19.57	6793	6.5

Source: Crime in India.

Changes in FCRA

404. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that recent changes to the Foreign Contribution Regulation Act (FCRA) empower Government to get details instantly about the accounts of Non-Governmental Organisations whenever they receive foreign contributions or utilize the money;

(b) whether it is also a fact that all FCRA designated bank accounts and utilization accounts will have to be brought on the online platforms of public finance management service of Government;

(c) whether it is also a fact that the banks shall report to Centre within 48 hours any transaction in respect of receipt of any foreign contribution; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) As per Foreign Contribution (Regulation) Amendment Rules, 2015 notified in Gazette of India on 14.12.2015, the Bank shall report to the Central Government within forty-eight hours any transaction in respect of receipt and utilization of any foreign contribution by any person whether or not such person is registered or granted prior permission under the Foreign Contribution (Regulation) Act, 2010. Consequently, it has been decided to bring all FCRA designated bank accounts and utilization accounts held by the associations granted registration or prior permission on the online platform of Public Finance Management Service for accessing these accounts for random scrutiny.

Guidelines to prevent selfie deaths

405. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India leads in number of selfie deaths;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to come out with any specific guidelines to prevent such deaths in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) No such information

is maintained Centrally and there is no proposal under consideration of the Government of India to come out with any specific guidelines to prevent such deaths in the country.

Funds to West Bengal under second phase of modernisation of prisons

406. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that despite the implementation of modernisation of prisons scheme, the jails in India are overcrowded compared to their sanctioned capacity;

(b) if so, the details thereof;

(c) whether Government is considering to conduct second phase of modernisation of prisons scheme;

(d) if not, the steps being taken by Government in conjunction with States to tackle overcrowding of prisons; and

(e) the funds allocated for the State of West Bengal under second phase of modernisation of prisons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per data compiled by the National Crime Records Bureau at the end of 2014, there were 4,18,536 inmates in the jails of the country out of authorized capacity of 3,53,561 inmates which constitutes an overcrowding of 17.4%.

(c) to (e) 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. As no funds have been earmarked for the scheme, the second phase of Prison Modernisation Scheme has not been launched. However, the following measures have been taken by the Government to reduce the overcrowding in jails:

(i) A letter has been sent to all States/UTs on 14.8.2015 for taking necessary action for including the Secretary of the District Legal Services Authority as one of the members of the Under Trial Review Committee.

(ii) An Advisory has been issued by the Government of India on 17.1.2013 to States/UTs regarding use of Section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha1.nic.in/PrisonReforms/pdf/AdvSec436APrisons-060213_0.pdf

(iii) The Union Home Minister has written to Chief Ministers/LG of States/UTs on 3.9.2014 regarding use of Section 436A of Cr. P.C. to reduce overcrowding in jails of the country.

(iv) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005–Bhim Singh *Vs* Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.

(v) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr.P.C. The same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha1.nic.in/PrisonReforms/pdf/GuidelinesForRreckoningHalfLife_161014.pdf

Rise in cyber crimes

407. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cyber crimes in the country are on the rise particularly in Maharashtra, Telangana and Andhra Pradesh and other States;

(b) if so, details thereof, State-wise;

(c) whether Whatsapp, Facebook, Twitter and other have come in handy for the miscreants; and

(d) if so, to crack the crimes, what steps the Ministry is taking to keep police personnel abreast with technology?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Details are given in the Statement. [Refer to the Statement appended to the Answer to Unstarred Question 372 Part (a) and (b)].

(c) Any user with any email address is allowed to register with social networking sites including, Facebook, Twitter, etc. with any name including fake name. No background information check is performed by the social networking sites, which leads to creation of fake account by miscreants for committing crimes.

(d) Government has taken various steps to keep police personnel abreast with technology to prevent occurrence of cyber crimes. Such steps include:

(i) Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu and Kashmir for training of Law Enforcement and Judiciary in these States.

(ii) Industry associations such as Data Security Council of India (DSCI), NASSCOM, Cyber Forensic Labs, set up in certain States, have taken up tasks of awareness creation and training programmes on Cyber Crime investigation.

(iii) Number of Cyber forensics tools for collection, analysis, presentation of the digital evidence have been developed indigenously and such tools are being used by Law Enforcement Agencies.

(iv) Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) are involved in providing basic and advanced training to Law Enforcement Agencies, Forensic labs and judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence.

(v) Department of Electronics and Information Technology (DEITY) is conducting programs to generate information security awareness. Specific books, videos and online materials are developed for children, parents and general users about information security which are disseminated through Portals like *"www.infosecawareness.in", "www.secureyourelectronics.in"* and *"www.cert-in.org.in"*.

Projects of strategic importance in Pithoragarh

†408. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the boundaries of Pithoragarh district in Uttarakhand touch international borders;

(b) if so, whether Government also recognises that it is the need of the hour to work on projects of strategic importance here, keeping in view the activities of China on this border;

(c) the projects of strategic importance the possibilities of which have been explored here; and

† Original notice of the question was received in Hindi.

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir.

(b) to (d) Government of India is giving careful and specific attention to the development of infrastructure in all the border areas, including those bordering China, in order to meet our strategic and security requirements. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Government of India has entrusted construction of nine roads of strategic importance measuring 441.17 kilometers in the district Pithoragarh, Uttarakahand along Indo-China border.

Special schools run by NGOs

409. SHRIMATI RAJANI PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether some special schools are being run by NGOs for the welfare of child labourers in the country;

(b) if so, the NGO-wise and State-wise details of such schools being run;

(c) the details of the funds released to such NGOs during the said period; and

(d) whether there are any monitoring mechanism to check utilization of funds and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Ministry of Labour and Employment is implementing National Child Labour Project (NCLP) Scheme wherein the Special Training Centres (STCs) are run by the District Project Societies for rehabilitation of children withdrawn from work. Under the NCLP Scheme, funds are directly provided to the District Project Societies who in turn may allocate the funds to NGOs/Voluntary Agencies, etc. for running of Special Training Centres.

For rehabilitation of child labour, Ministry is also implementing Grant-in-Aid (GIA) Scheme by giving financial assistance to Non-Governmental Organizations (NGOs). GIA Scheme is implemented in those districts where National Child Labour Project (NCLP) is not sanctioned. The names of NGOs and funds released to NGOs under the GIA Scheme during the last five years are given in the Statement (*See* below).

(d) To be eligible for the grant of funds under GIA Scheme, recommendation from the concerned State Labour Department alongwith the detailed survey report on child labour, financial strength and working experience of the NGO with other Departments or similar field are the essential criteria. The implementation of scheme by NGOs is monitored by way of inspection and scrutiny of Utilization Certificate, Audited Accounts and Quarterly Progress Reports.

Statement

Funds released under GIA Scheme during last five years

Sl. No.	Grant released to NGOs in 2011-12 under GIA Scheme	Amount (₹)
1.	Sardar Hameedi Taleemi, Amroha UP	88,989
2.	Sarjubai Goswami Memorial, Gwalior	6,10,200
3.	URDA, Manipur	4,95,789
4.	Azad Navyuvak Mandal, Rajasthan	4,57,650
5.	HUDA, Hangul, Manipur	2,79,775
6.	Manav Sewa Samiti, Rajasthan	4,50,000
7.	CEDO, Manipur	5,33,925
8.	Ravindra Smriti Samaj Kalyan Avam Sodh Sansthan, Mandi, Vijaypur, Distt. Sheopur, Madhya Pradesh	3,43,337
9.	Mahila Samaj Shiksha Samiti	5,33,925
10.	CEDO, Manipur	4,95,787
11.	RESDA, Manipur	3,12,674
12.	People Development Society Manipur	4,06,800
13.	Sarjubai Goswami Memorial, Gwalior	3,00,000
14.	Hitesh Grammudyog Sewa Sansthan, Uattar Pardesh	79,284
15.	Vaishali Jan Jagran Samiti, Vaishali Bihar	2,49,913
16.	All Manipur Womens Voluntary Services, Manipur	9,53,438
17.	Jan Hitkari Sansthan, Kushinagar, Uattar Pardesh	6,10,200
18.	Tera Khong, Manipur	1,71,712
	TOTAL	73,73,398

Sl. No.	Grant released to NGOs in 2012-13 under GIA Scheme	Amount (₹)
1.	Azad Navyuvak mandal Santhan, Dausa, Rajasthan	5,72,062
2.	Nawada Gramudyog Vikas Samiti, Amroha, Uattar Pardesh	3,43,238
3.	Centre for Development Activities, Manipur	2,28,825
4.	Rural Education Awareness Training Institute, Dausa	3,43,238
5.	Islamic Social Educational and Cultural Dev. Organisation	4,57,650
	TOTAL	19,45,013

Sl. No.	Grant released to NGOs in 2013-14 under GIA Scheme	Amount (₹)
1.	"Secretary, Gajendra Shiksha Prachar Samiti, Radheshyam Shivhareka Makan, Gormi, District-Bhind, M.P."	₹ 3,43,238/-
2.	Women Organisation for Rural Development (WORD), Hangul, P.O. Mayang, Imphal, Thoubal District, Manipur	₹ 3,43,238/-
3.	Tidim People's Foundation, Kwakta Sabal Leikai, P.O. Moirang, District-Bishnupur, Manipur.	₹ 3,43,238/-
4.	Women Income Development Association (WIDA) Distt. Bishnupur, Manipur-795133.	₹ 3,43,238/-
5.	Action for Women and Rural Development (AWARD) Eden Home Hebron Venglangol, Lamphel, Imphal West-795004.	₹ 3,43,238/-
6.	Community Development Organisation (CDO) Imphal West-795004.	₹ 4,57,650/-
7.	Kanakpur Gram Vikas Seva Sansthan, Allahabad, Uattar Pardesh	₹ 6,86,475/-
8.	Secretary, Social Development and Rehabilitation Council (SRDC), Phouden, P.O. Thoubal, Manipur-795138	₹ 3,43,238/-
	TOTAL	₹ 32,03,553/-

Note: No funds have been released under GIA Scheme during 2014-15 and 2015-16.

Insurance scheme for plantation workers

410. DR. CHANDAN MITRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government plans to launch an insurance scheme for plantation sector;

(b) if so, the details thereof along with salient features of the scheme; and

(c) the fresh steps taken by Government to provide social security safety net for the small holders and plantation workers in order to protect them against price and other risks?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Employees' State Insurance Act does not apply to plantation workers.

ESIC coverage in States

411. SHRI K. K. RAGESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has fixed a time line to bring unorganized sector workers under Employees' State Insurance Corporation (ESIC) coverage; and

(b) whether any measures have been taken to set up State level operations of the proposed ESIC coverage to unorganized workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Employees' State Insurance Corporation (ESIC) under its 2nd Generation Reforms ESIC-2.0 has decided to open health scheme for selected group of unorganized workers like rickshaw-puller/auto-rickshaw drivers in selected urban/metropolitan areas by 30th November, 2015.

(b) The Central Government has approved inclusion of the self-employed workers like Auto Rickshaw Drivers etc. in the "Other Beneficiaries and Members of their Families Medical Scheme, 2010" framed under Section 73-B of the ESI Act, 1948. The order has been issued for registration process in Delhi.

Inoperative accounts in EPF

412. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether out of a total of over 15 crore Employees Provident Fund (EPF) accounts, about 9 crore accounts worth ₹ 32,000 crores are inoperative as on March 31, 2015 with only about 4 crore accounts making contributions;

(b) whether Government has restored payment of interest to only those accounts that have become idle due to cessation of employment; and

(c) whether to assuage the feelings of discrimination among EPF workforce numbering around 20,000 Government has set up an Anomalies Committee to look into their grievances in regard to career advancement and promotion?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) As per Annual Accounts of Employees' Provident Fund Organisation (EPFO) as on 31.03.2015, an amount of ₹ 35,531.39 crore has been classified as inoperative accounts in Employees' Provident Fund (EPF). The number of accounts for which this amount pertains is not collected and compiled separately as part of the Annual Accounts compilation process of EPFO.

(b) No, Sir.

(c) Yes, Sir. The Central Board of Trustees (CBT), Employees' Provident Fund (EPF) in its 212th meeting held on 29.03.2016 constituted an Anomaly Redressal-cum-Implementation Committee consisting of Central Provident Fund Commissioner, Joint Secretary (Social Security), Ministry of Labour and Employment and Financial Advisor and Chief Accounts Officer, EPFO to complete the gaps.

Cheating of unemployed youth by fake agencies

413. SHRI RAJ KUMAR DHOOT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that of late incidents of cheating of unemployed youth by fake agencies by advertising Government jobs in the print media have increased manifold;

(b) if so, the details thereof the last three years, year-wise: and;

(c) what action Government has taken on such incidents and what action Government proposes to take to prevent such incidents in future?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Ministry of Labour and Employment had issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. Subsequently, the Ministry requested State and UTs in October 2010, to register placement agencies providing domestic workers specifically under Shops and Establishments Act. The State Governments were also requested to ensure compliance of these guidelines. According to information received from States around 257 complaints of fraudulent activities by private placement agencies were reported from 2010-2013.

Calculation and deposition of PF dues by employers

414. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Employees' Provident Fund Organization (EPFO) has removed the grace period of five days given to employers to deposit provident fund contribution with effect from February, 2016;

(b) if so, the details thereof;

(c) whether it is also a fact that employers compute wages and EPF liabilities electronically and file electronic Challan-cum-return;

(d) whether the remittance is also being deposited through internet banking; and

(e) whether it is also a fact that this has reduced the process and time taken in calculation of PF dues and its remittance in the bank?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The grace period of 5 days given to employers to deposit the provident fund contribution has been withdrawn from February, 2016.

(c) Yes, Sir.

(d) The employers are now required to deposit statutory dues through Internet Banking. However, in case of difficulties in operating internet based bank accounts, employers can remit dues through cheques.

(e) Yes, Sir.

Number of ESIC hospitals

415. SHRIMATI AMBIKA SONI:
DR. T. SUBBARAMI REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise total number of hospitals set up and proposed to be set up by Employees' State Insurance Corporation (ESIC) in the country;

(b) the total number of insured persons in the country as on 29th February, 2016;

(c) whether the hospitals under ESIC are adequate to attend to medical needs of the beneficiaries, if not, steps taken to augment the hospital facilities for the workers and their families, with details; and

(d) the details of steps proposed to be taken to expand ESIC dispensaries and hospitals in the country in view of more workers being enrolled under ESIC?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The State-wise total number of ESIC hospitals set-up and proposed to be setup in the country is given in the Statement-I and II (*See* below).

(b) Total number of insured persons in the country under ESI Scheme as on 31.03.2015 is 2.03 crores. Compilation of data as on 29.02.2016 has not been finalized.

(c) and (d) Yes, Sir. Medical needs of ESI beneficiaries are adequately addressed at all ESIC hospitals. Further, under ESIC 2.0 ESI Corporation has taken a number of reform initiatives to augment and expand ESIC dispensaries and hospitals in the country for the workers and their families, as under:-

- To make available electronic health records of patients.
- Daily change of hospitals bed sheets.
- 24x7 medical helpline
- Evening OPD for Senior Citizen and differently abled patients.
- Cancer detection/treatment facilities.
- Cardiology treatment facilities.
- Dialysis facilities.
- Complete immunization facilities.
- Facility of Yoga.
- Telemedicine facilities.
- Ayush facilities.

Further, ESI Corporation in its 167th meeting has also taken following decisions:

- Establishing ESI hospitals and dispensaries based on geographical necessity.
- Setting up of In-house super specialty services.
- Increasing hospital bed strength by 50%.
- Norms for setting up of one doctor dispensary and upgradation of dispensaries to 6/30 bedded hospitals.

Increasing sanctioned strength of ESIC hospitals.

Statement-I

The State-wise details of number of hospitals

Sl. No.	Name of States/UTs	Hospital
1.	Andhra Pradesh	5
2.	Assam	1
3.	Bihar	3
4.	Chandigarh	1
5.	Chhattisgarh	0
6.	Delhi	4
7.	Goa	1
8.	Gujarat	12
9.	Himachal Pradesh	2
10.	Haryana	7
11.	Jammu and Kashmir	1
12.	Jharkand	3
13.	Karnataka	10
14.	Kerala	13
15.	Madhya Pradesh	7
16.	Meghalaya	0
17.	Maharashtra	13
18.	Nagaland	0
19.	Odisha	6
20.	Puducherry	1
21.	Punjab	8
22.	Rajasthan	6
23.	Sikkim	0
24.	Tamil Nadu	10
25.	Tripura	0
26.	Uttar Pradesh	16
27.	Uttarakhand	0
28.	Telangana	7
29.	West Bengal	14
	TOTAL	151

Statement-II

New hosptials approved by ESI Corporation

Name of States	Place of Hospital
Andhra Pradesh	Vizianagaram
Chhattisgarh	Korba
	Raipur
	Bhilai
Gujarat	Ankleshwar
Karnataka	Bommsandra
	Doddaballapur
Odisha	Dubri, Jajpur
	Angul
Punjab	Lalru, SAS Nagar
Rajasthan	Udaipur
Tamil Nadu	Sriperumbudur
	Turicorin
	Tirupur
	Kanyakumari
Uttarakhand	Dehradun
	Sidkul area Haridwar
	Sidkul area Udham Singh Nagar
	Kashipur
West Bengal	Siliguri
	Haldia
Kerala	Perumbaboor
Maharashtra	Buti Bori

Monthly wages for contract workers

416. SHRI D. KUPENDRA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government plans ₹ 10,000 minimum monthly wage for contract workers of the country;

(b) if so, the details thereof and by when it will be implemented;

(c) whether it is a fact that only lakhs of contract workers are covered under the Contract Labour (Regulation and Abolition) Act, 1970, out of crores of contract workers;

(d) if so, the details thereof and the reasons therefor; and

(e) steps taken/being taken to cover all the contract workers in the country under the Act?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Central Government has proposed to amend Rule 25(2) (iv) of the Contract Labour (Regulation and Abolition) Central Rules, 1971 to ensure minimum monthly wage of ₹ 10,000 to contract workers of the country. The proposed draft rules have been published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) *vide* Notification Number G.S.R. 368 (E), dated the 30th March, 2016.

(c) and (d) The Contract Labour (Regulation and Abolition) Act, 1970 covers only those establishments and contractors that employ twenty or more workmen on any day of the preceding twelve months. The number of contract workers engaged in the Central sphere is 1903170 upto 31.03.2015. The figure in respect of contract workers working in the State sphere is not Centrally maintained.

(e) There is no proposal to bring into the ambit of the Contract Labour (Regulation and Abolition) Act, 1970 those establishments and contractors that employ less than twenty workmen.

Labour reforms

417. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that all central trade unions have decided to go on a strike in protest against the amendments in labour laws and Government's indifference towards their 12 point charter of demands, if so, the details thereof and the reasons therefor; and

(b) the measures being taken by Government to address their demands?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) There is no such strike notice received from Central Trade Unions in protest against the amendments in labour laws.

(b) With approval of Hon'ble Prime Minister, an Inter- Ministerial Committee has been constituted by the Government to hold discussions with Central Trade Unions.

Social security schemes for unorganised workers

418. SHRI A. U. SINGH DEO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number and percentage of workers in the unorganised sector who are covered under social security schemes of the Unorganised Workers Social Security Act, 2008;

(b) whether there has been an increase in the number of unorganised workers in social security schemes in the last year, if so, the details thereof and if not, the reasons therefor; and

(c) whether Government plans on introducing measures for greater coverage of unorganised workers under social security schemes, if so, the details thereof and time-line for the same, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) According to the survey conducted by the National Sample Survey Organisation (NSSO) during 2011-12, the total employment in both organised and unorganised sector in the country was of the order of 47 crores. Out of this, about 8 crores were in the organised sector and the balance 39 crores (which is about 83% of the total work force) in the unorganised sector. Number of beneficiaries covered under each of the schemes formulated by the Government to provide social security cover to the unorganised workers given in the Statement (*See* below).

(b) and (c) As compared to F.Y. 2013-14, the total number of unorganised workers in the F.Y. 2014-15 has decreased from 7,98,16,935 to 7,58,07,910. As per provisions of the Unorganised Workers' Social Security Act, 2008, the State Governments are mandated to register the Unorganised Workers and to provide benefits of welfare schemes other than the three basic social security schemes of the Central Government. It has been the constant endeavour of the Central Government to extend coverage of the social security schemes to all the unorganised workers as per their eligibility. This Ministry has been pursuing with State Governments for formulation of such schemes to achieve greater coverage.

Statement

Number of beneficiaries covered under various schemes

Sl. No.	Name of the Scheme	Number of Beneficiaries (2014-15)
1.	Indira Gandhi National Old Age Pension Scheme	2,08,33,673
2.	National Family Benefit Scheme	1,75,592
3.	Janani Suraksha Yojana	1,04,38,901
4.	Handloom Weavers' Comprehensive Welfare Scheme	
	(a) Health Insurance Scheme	16,90,062
	(b) Mahatma Gandhi Bunkar Bima Yojana	5,73,763
5.	Handicraft Artisans' Comprehensive Welfare Scheme	
	(a) Rajiv Gandhi Shilpi Swasthya Bima Yojana	8,05,391
6.	Pension to Master Craft Persons	—
7.	National Scheme for Welfare of Fishermen and Training and Extension	52,34,799
8.	Aam Admi Bima Yojana	1,27,681
9.	Rashtriya Swasthya Bima Yojana	3,59,28,048
	TOTAL	7,58,07,910

Amendment to PF Act

419. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to expand the Provident Fund (PF) coverage benefit to employees of small business houses also, if so, the details thereof; and

(b) the details of the changes being introduced in the PF Act?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) A proposal for comprehensive amendment to the Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 is under consideration of the Government which, *inter-alia*, includes reducing threshold limit for coverage from 20 to 10 employees under the Act.

(b) The amendment proposal, *inter-alia*, includes reducing threshold limit from 20 to 10 employees for coverage under the Act, removal of Schedule for coverage under the Act, simplification of definition of wages, etc., multi-member EPF Appellate Tribunal, a new category of "Small Establishments" (employing upto 40 persons), option for employees to opt for National Pension System (NPS), etc.

Employment opportunities

†420. DR. SANJAY SINH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of employment opportunities generated in Assam during last five years;

(b) whether the employment generation in the State of Assam per annum is less than that of other States in the country;

(c) if so, whether any effort is being made/scheme is being implemented by Government to maintain a balance in the employment generation; and

(d) if so, the detail thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) As per results of two most recent labour force surveys on employment and unemployment conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, estimated worker population ratio on usual status basis during 2009-10 and 2011-12 for Assam and All India is given below:

Worker Population Ratio	2009-10	2011-12
Assam (in%)	36.3	34.1
All India (in %)	39.2	38.6
Total workforce (in crore)	46.55	47.41

The State-wise details of worker population ratio for the year 2004-05, 2009-10 and 2011-12 is given in the Statement (*See* below).

(c) and (d) Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National

† Original notice of the question was received in Hindi.

Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) Scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), about 28.85 lakh persons were given skill development training in the year 2015-16 (till Oct, 2015) under these schemes.

In addition, Labour Bureau, Ministry of Labour and Employment conducted quarterly Quick Employment Surveys on the change in employment in India. The surveys covered selected sectors of the economy encompassing labor-intensive and export-oriented units. The sectors covered under the survey were textiles including apparels, leather, metals, automobiles, gems and jewellery, transport, IT/BPO and Handloom/Powerloom. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 38.81 lakh jobs starting from the first survey (October, 2008 to December, 2008) till the 28th Survey (September, 2015 to December, 2015).

Statement

State-wise details of worker population ratio for the year 2004-05, 2009-10 and 2011-12

Sl. No.	State/UTs	2004-05		2009-10		2011-12	
		Rural	Urban	Rural	Urban	Rural	Urban
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	54.4	39.2	52.1	36.4	52.2	36.4
2.	Arunachal Pradesh	45.8	31.9	40.4	30.2	38.3	30.3
3.	Assam	39.1	33.6	36.8	32.2	34.3	32.9
4.	Bihar	31.6	27.2	28.3	25.2	27.5	25.3
5.	Chhattisgarh	50.9	36.4	44.2	31.3	48.6	37.6
6.	Delhi	31.1	33.4	30.1	33.3	34.2	33.7
7.	Goa	34.2	36.3	33.9	33.2	37.8	33.7
8.	Gujarat	51.3	37.7	45.9	37.0	44.7	38.4
9.	Haryana	42.4	33.9	39.6	36.1	35.6	31.8
10.	Himachal Pradesh	53.0	45.6	51.2	35.9	53.3	41.6

1	2	3	4	5	6	7	8
11.	Jammu and Kashmir	41.6	33.1	43.1	34.7	40.5	33.7
12.	Jharkhand	42.7	31.1	33.3	29.4	37.0	28.4
13.	Karnataka	54.2	38.6	49.7	38.2	45.0	37.6
14.	Kerala	40.0	37.1	38.3	36.3	38.2	36.3
15.	Madhya Pradesh	45.9	34.7	42.6	32.6	40.5	32.5
16.	Maharashtra	52.1	38.4	48.8	38,0	48.6	36.5
17.	Manipur	44.0	33.8	36.1	31.5	38.9	32.2
18.	Meghalaya	52.5	37.3	48.0	33.3	45.9	34.0
19.	Mizoram	52.1	38.3	50.6	40.3	49.6	36.7
20.	Nagaland	52.7	36.4	41.1	29.3	41.0	28.7
21.	Odisha	45.2	33.4	41.0	35.0	41.7	38.1
22.	Punjab	44.0	36.5	39.1	36.5	40.6	36.8
23.	Rajasthan	45.9	34.9	43.6	32.3	42.4	32.6
24.	Sikkim	44.3	36.9	44.2	39.8	53.4	45.2
25.	Tamil Nadu	52.8	41.8	50.1	38.3	48.5	39.2
26.	Tripura	32.3	29.8	39.0	32.7	40.2	31.9
27.	Uttarakhand	47.4	33.2	43.1	33.6	38.1	30.5
28.	Uttar Pradesh	37.1	33.1	34.4	30.0	33.8	31.7
29.	West Bengal	37.9	38.4	39.2	37.0	39.0	40.0
30.	Andaman and Nicobar Islands	44.2	37.9	40.4	39.2	43.2	39.9
31.	Chandigarh	38.8	34.3	30.1	35.2	34.9	35.4
32.	Dadra and Nagar Haveli	51.6	45.2	31.1	33.9	32.5	36.7
33.	Daman and Diu	40.2	41.5	41.6	34.4	42.5	35.5
34.	Lakshadweep	37.9	27.4	45.6	37.8	32.2	34.7
35.	Puducherry	46.1	34.3	48.1	38.1	36.3	35.0
	All India	43.9	36.5	40.8	35.0	39.9	35.5

Source: NSSO Reports, 2004-05, 2009-10 and 2011-12.

Rehabilitation of bonded labourers in Uttar Pradesh

421. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has formulated any plan for the rehabilitation of freed bonded labourers belonging to Uttar Pradesh in order to augment the packages formulated at State level;

(b) if so, the details thereof;

(c) the details of funds earmarked for such plans for rehabilitation; and

(d) if no such funds are earmarked, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Bonded Labour System has been abolished by law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by the Bonded Labour System (Abolition) Act, 1976. Under the Act, identification, release and rehabilitation of freed bonded labour is the direct responsibility of the concerned States/Union Territories.

In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the scheme, rehabilitation assistance @ ₹ 20,000 per bonded labour is provided which is equally borne by the Central and State Governments.

Under the scheme, Central assistance amounting to ₹ 221.60 lakh has been released on 24th September, 2015 for rehabilitation of 2216 bonded labour in various districts in the State of Uttar Pradesh during the year 2015-16.

Release of further grants is subject to furnishing of proper utilization certificate by the State Government for the amounts released earlier. State Government has not submitted any further proposals for release of Central Assistance under the scheme for the year 2016-17.

Introduction of employability skill test in Telangana

422. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the findings of Weebox Survey conducted with three other organizations to determine employability chances and ranking in different States, with special reference to Telangana; and

(b) what measures have been taken to introduce Weebox Employability Skill Tests in Telangana and the nature of financial assistance given to Telangana in this respect?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Wheebox is an on-line talent assessment company which tied up with CII, People Strong and Linked In to come out with the India Skill Report. As per India Skill Report, 2016 under Wheebox Employability Skill Test (WEST) 29 States and 7 Union Territories of the country have been surveyed/ covered and 5.2 lakh students assessed. All candidates were evaluated in the sections of knowledge, skill aptitude, behavioural components, numerical and logical abilities, communication skills and domain knowledge, alongwith four behavioural parameters *viz.,* learning, agility, adaptability, and interpersonal skills. Candidates who scored more than 60% in the overall score were considered employable.

Out of about 5.2 lakh candidates who appeared for the WEST across domains, 38.12% were found employable. The employability index shows a minor improvement from last year, rising to 38.12 per cent from 37.22 per cent according to the Report. The hiring sentiment also looked positive with employers across sectors expecting an average increase of about 14% from last year hiring numbers. States where maximum students participated in WEST are Uttar Pradesh, Tamil Nadu, Rajasthan, Haryana, Andhra Pradesh, Kerala, Gujarat, Delhi, Karnataka and Bihar.

The Ministry of Labour and Employment does not have any scheme to introduce WEST in States or provide States with financial assistance for the same.

Number of skilled and unskilled work force

†423. SHRI P. L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of skilled, semi-skilled and unskilled work force required in the country; and

(b) whether it is a fact that despite the need of work force, employment is not being generated, if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b): As per the report on Human Resource and Skill Requirement across 24 sectors in India by M/o Skill Development and Entrepreneurship, the incremental human resource requirement across sectors is nearly 10.97 crore till 2022.

† Original notice of the question was received in Hindi.

Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on Schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation. In order to improve the employability of youth, around 20 Ministries run Skill Development Schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), Ministry of Skill Development and Entrepreneurship, number of persons skilled across various sectors are given below:

Year	Persons skilled (in lakh)
2012-13	51.88
2013-14	76.37
2014-15	76.12
2015-16 (till Oct, 2015)	28.85

As per the results of last 3 labour force survey on employment and unemployment conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, the workforce grew from 45.91 crore persons in 2004-05 to 46.55 crore persons in 2009-10 and to 47.41 crore persons in 2011-12.

In addition, Labour Bureau, Ministry of Labour and Employment conducted quarterly Quick Employment Surveys on the change in employment in India. The surveys covered selected sectors of the economy encompassing labor-intensive and export-oriented units. The sectors covered under the survey were textiles including apparels, leather, metals, automobiles, gems and jewellery, transport, IT/BPO and Handloom/Powerloom. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 38.81 lakh jobs starting from the first survey (October, 2008 to December, 2008) till the 28th Survey (September, 2015 to December, 2015).

Migrant labourers

424. SHRI K. C. TYAGI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a large number of workers shift from their native States to the neighbouring metropolitan cities every year in search of employment;

(b) whether any survey has been made by Government to assess migrant labourers moving to the major metropolitan cities; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Every citizen has a right to migrate to any part of the country. However, Government's effort has been to prevent distress migration. As per Census 2001, 314.54 million persons moved for various reasons within the country. Out of these, 29.90 million migrated for reasons of employment.

(b) and (c) The Government has not conducted any survey regarding the migrant labourers moving to major metropolitan cities. In order to safeguard the interest of the migrant workers, the Government has enacted Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which, *inter-alia* provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

Reduction in the interest rate on EPF and PF

†425. SHRI RAM KUMAR KASHYAP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has reduced the interest rates on EPF and PF, etc.;

(b) if so, the details thereof;

(c) what are the facts considered by Government while deciding the interest rates on EPF and PF and whether any definite formula has been prescribed for it; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Ministry of Finance has ratified the Employees' Provident Fund (EPF) interest rates at 8.70 per cent for the financial year 2015-16 against 8.75 per cent for the financial year 2014-15. There is no change in the interest rate on General Provident Fund (GPF) for the financial year 2014-15 and 2015-16, *i.e.,* 8.70 per cent.

(c) and (d) The interest rates on EPF is decided on the basis of recommendations of Central Board of Trustees, Employees' Provident Fund (EPF), prevailing investment environment and financial sustainability. The interest rate on GPF is fixed at par with Public Provident Fund (PPF) interest rates.

---

† Original notice of the question was received in Hindi.

Creation of employment

426. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether 12 million people are added to the work force every year in the country;

(b) whether it is a fact that Government is assessing every project for employment potential;

(c) what additional steps Government will take to create employment to meet the demand of the big pool of unemployed youth in the country; and

(d) the steps proposed to enhance skilling programmes in different States?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Reliable estimates of employment and unemployment are obtained through labour force surveys on employment and unemployment conducted by National Sample Survey Office (NSS), Ministry of Statistics and Programme Implementation. As per the results of the recent surveys conducted during 2009-10 and 2011-12 total employment increased from 46.55 crore to 47.41 crore persons registering a growth of 86 lakh workers in 3 years. The sector-wise estimates of growth of employment are given below:

(in crore)

Workforce by Major Sector	2009-10		2011-12	
	Percentage	Persons in crore	Percentage	Persons in crore
Primary	53.15	24.74	48.90	23.18
Secondary	21.48	10.00	24.25	11.50
Tertiary	25.37	11.81	26.85	12.73
TOTAL	100.00	46.55	100.00	47.41

Source: NSSO

Employment generation is both a cause and consequence of economic growth and is impacted by demographic shifts and technological transformations. Employment generation has also been one of the most important priorities of the Government.

(b) For employment generation for youth of the country, Government has decided to reflect the employment generation potential alongwith the financial implication of the proposal in every note for the Cabinet and its Committees.

(c) The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers with 1 crore earmarked for each year including the current year. The National Manufacturing Policy of the Government targets to create 10 crore jobs by the year 2022. Make in India is a new national programme designed to facilitate investment, foster innovation, enhance skill development, etc.

Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) Scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation.

Government has also decided to strategically promote labour-intensive manufacturing and expand employment opportunities by promoting tourism and agro-based industries.

A new Scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been announced in the Budget for 2016-17 with the objective of promoting employment generation and an allocation of ₹ 1000 crores has been made. The scheme is being implemented by the Ministry of Labour and Employment in 2016-17. Under the scheme employers would be provided an incentive for enhancing employment by reimbursement of the EPS contribution made by the employer in respect of new employment.

(d) To enhance skilling programmes, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors.

To encourage apprenticeship and on the job training, the Government has launched Apprenticeship Protsahan Yojana. The National Policy for Skill Development and Entrepreneurship, 2015 also provides for Recognition of Prior Learning (RPL) which can help in mapping the existing skills in the unorganised sectors including casual workers.

To complement the skill initiatives, Ministry of Labour and Employment is implementing National Career Service Project (NCSP) for transforming the employment services in the country. National Career Service Project aims to address the gaps in the employment market by strategic interventions and partnership.

Increasing employment in the country

†427. SHRI LAL SINH VADODIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is fact that the Government is seriously contemplating to increase employment in the country;

(b) if so, whether Government has taken any step in this direction so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Reliable estimates of employment and unemployment are obtained through labour force surveys on employment and unemployment conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. As per the results of the recent surveys conducted during 2009-10 and 2011-12 total employment increased from 46.55 crore to 47.41 crore persons and the sector-wise estimates of growth of employment are given below:

(in crore)

Workforce by Major Sector	2009-10		2011-12	
	Percentage	Persons in crore	Percentage	Persons in crore
Primary	53.15	24.74	48.90	23.18
Secondary	21.48	10.00	24.25	11.50
Tertiary	25.37	11.81	26.85	12.73
TOTAL	100.00	46.55	100.00	47.41

Source: NSSO

Employment generation is both a cause and consequence of economic growth and is impacted by demographic shifts and technological transformations. Employment generation has also been one of the most important priorities of the Government. The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers with 1 crore earmarked for each year including the current year. The National Manufacturing Policy of the Government targets to create 10 crore jobs by the year 2022. Make in India is a new national programme designed to facilitate investment, foster innovation, enhance skill development, etc.

† Original notice of the question was received in Hindi.

Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) Scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation.

Government has also decided to strategically promote labour-intensive manufacturing and expand employment opportunities by promoting tourism and agro-based industries.

For skilling to provide employment, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors.

A new Scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been announced in the Budget for 2016-17 with the objective of promoting employment generation and an allocation of ₹ 1000 crores has been made. The scheme is being implemented by the Ministry of Labour and Employment in 2016-17. Under the scheme employers would be provided an incentive for enhancing employment by reimbursement of the EPS contribution made by the employer in respect of new employment.

Flying squad for human trafficking

428. SHRI K. R. ARJUNAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that "human trafficking" still exists in our country;

(b) if so, what steps have been taken by the Ministry to completely do away with such a menace: and

(c) whether the Ministry will consider creating a flying squad to apprehend those involved in such acts in addition to the steps already being taken?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) With a view to tackling the menace of human trafficking, Ministry of Home Affairs, has undertaken a number of measures such as Constitutional and Legislative Provisions related to

trafficking in India like the Immoral Traffic (Prevention) Act, 1956, Criminal Law (Amendment) Act, 2013, Protection of Children from Sexual offences (POCSO) Act, 2012 etc. Ministry of Home Affairs has also set up Anti-Trafficking Cell to act as focal point for communicating various decision or follow up on action taken by the State Government to combat the crime of human trafficking. Ministry of Home Affairs under a comprehensive scheme of strengthening law enforcement response in India against trafficking through training and capacity building has released funds for establishment of anti-trafficking units for 270 districts in the country.

Expenditure by Welfare Boards

429. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the State-wise details of actual expenditure incurred by Construction Workers Welfare Board, Transport Welfare Board and Beedi Workers Welfare Board to provide benefits to the beneficiaries on different heads during the years 2011 to 2015?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): The State-wise details of cumulative expenditure incurred by the State Building and Other Construction Workers Welfare Boards as on 31.03.2016 is given in the Statement (*See* below).

As regards Transport Welfare Board it is stated that the Motor Transport Workers Act, 1961 is enforced by State Governments and therefore, this Ministry does not have any information in this regard.

In respect of Beedi Workers Welfare Board it is stated that no such Board is constituted at the Central level under the Beedi Workers Welfare Fund Act, 1976. The information regarding expenditure incurred under Beedi Workers Welfare Fund constituted under the Beedi Workers' Welfare Fund Act, 1976 is furnished as under:

Beedi Workers Welfare Fund

Year	Expenditure (₹ in crores)
2011-12	209.67
2012-13	204.26
2013-14	173.44
2014-15	181.77

Statement

State-wise details of cumulative expenditure incured by the State Building and other Construction Workers Welfare Boards

Sl. No.	Name of the States/UTs.	Amount spent (₹ in crore) As on 31.03.2016 (Provisional)
1	2	3
1.	Andhra Pradesh	205.46
2.	Arunachal Pradesh	4.56
3.	Assam	9.28
4.	Bihar	71.46
5.	Chhattisgarh	355.19
6.	Goa	0
7.	Gujarat	21.24
8.	Haryana	115.87
9.	Himachal Pradesh	25.4
10.	Jammu and Kashmir	154.83
11.	Jharkhand	98.5
12.	Karnataka	205
13.	Kerala	1195.88
14.	Madhya Pradesh	552.04
15.	Maharashtra	213.9
16.	Manipur	10.99
17.	Meghalaya	0.93
18.	Mizoram	20.8
19.	Nagaland	3.34
20.	Odisha	120.06
21.	Punjab	285.75
22.	Rajasthan	242.11
23.	Sikkim	10.77
24.	Tamil Nadu	506.78
25.	Telangana	39.31
26.	Tripura	8.72

1	2	3
27.	Uttar Pradesh	346.81
28.	Uttarakhand	14.09
29.	West Bengal	557.68
30.	Delhi	174.71
31.	Andaman and Nicobar Islands	1.17
32.	Chandigarh	3.1
33.	Dadra and Nagar Haveli	0
34.	Daman and Diu	0.54
35.	Lakshadweep	0
36.	Puducherry	45.86
	TOTAL	5622.13

Changes in NPS

430. SHRI A. W. RABI BERNARD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has proposed to bring changes to make National Pension Scheme (NPS) attractive after rolling back the proposed tax on Employees' Provident Fund (EPF) withdrawals;

(b) if so, the details thereof;

(c) whether the roll back makes EPF more attractive as withdrawals are not taxable while all withdrawals from NPS are taxable; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has proposed the following in the Finance Bill, 2016 with regard to the National Pension System (NPS):

(i) Allowing 40 per cent of the NPS corpus tax exempt on lump sum withdrawal.

(ii) Waiving service tax on the NPS corpus utilized for purchase of annuity.

(iii) The amount receivable by the nominee in case of death of the subscriber covered under NPS has been made tax exempt.

(iv) One-time portability without any tax implication has been allowed to the subscriber for shifting from recognized provident fund to NPS.

(v) One-time portability without any tax implication has been allowed to the subscriber for shifting from superannuation fund to NPS.

(c) and (d) As per the provisions of the Finance Bill, 2016, 40 per cent of the pension corpus under NPS is proposed to be tax exempt on lump sum withdrawal. Also, the proposal in the Union Budget, 2016-17 for taxation of 60 per cent of provident fund corpus under the Income Tax Act, 1961 has been withdrawn by the Government. Employees' Provident Fund (EPF) remains an Exempt Scheme.

However, EPF and NPS are different schemes available to separate categories of subscribers and they are not comparable on one-to-one basis.

Casual labour in the country

431. SHRI P. L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that a large share of workforce is engaged in casual labour in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the State-wise total number of casual labourers in the country, category-wise *e.g.* rural and urban, SC, ST and others; and

(d) the steps taken by Government to bring this labour force in the organised sector and any umbrella project for these labourers in the last two years including current year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The data in respect of casual labourers in the country is not centrally maintained.

Deduction of PF in companies with 10 employees

†432. SHRI LAL SINH VADODIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is contemplating to formulate a law providing for deduction of provident fund even by the companies having 10 employees;

(b) if so, whether Government has taken any steps in this direction till now; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) A proposal for comprehensive amendment

† Original notice of the question was received in Hindi.

to the Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 is under consideration of the Government which, *inter-alia*, includes reducing the threshold limit for coverage under the Act from 20 to 10 employees.

Delay in construction of green house building of ONGC

†433. SHRIMATI KANAK LATA SINGH:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the date on which the construction of under construction green house building of ONGC in Vasant Kunj, New Delhi was started and by when it was supposed to be constructed and the period of delay thereof;

(b) whether it is a fact that the cost of the above building has been approximately doubled due to the delay in its construction;

(c) if so, the reasons of delay thereof and the persons responsible for the above and whether any action has been taken against them; and

(d) the status of the above building thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The construction of green house building of ONGC in Vasant Kunj was started on 01.04.2010 and was expected to be completed by 30.03.2012. The project is delayed by more than four years.

(b) No, Sir. The contract was awarded at fixed cost without any provision of escalation of cost.

(c) While the construction was in progress, the contractor, M/s Consolidated Construction Consortium Limited (CCCL) came under severe financial crises and subsequently became a Corporate Debt Restructuring case. The contractor was not able to maintain required cash flow to the project resulting in delay in its completion.

The penalty as per Liquidating damage clause of agreement (10% of the cost of contract) has been imposed on the contractor.

(d) The building is complete and application for occupancy certificate has been submitted to Municipal Corporation of Delhi on 15.12.2015. Required Statutory clearances are being obtained.

---

† Original notice of the question was received in Hindi.

Recovery of petrol/diesel vapour during unloading at petrol pumps

434. DR. CHANDAN MITRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is mandatory for petrol pumps to install a system to recover petrol/diesel vapour emitted during unloading into underground storage tank;

(b) if so, the details thereof;

(c) the company-wise total number of petrol pumps in the country *vis-à-vis* the number of petrol pumps which have already installed the said system; and

(d) the corrective steps taken by Government to check the release of volatile organic compound from fuel tankers during unloading of petrol, diesel which is harmful for humans?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) No, Sir.

(c) and (d) Public Sector Oil Marketing Companies (OMCs) have reported that they have not installed any Vapour Recovery System for collecting vapours during unloading of tanker at any of the ROs in the country. However, the Government has directed OMCs to install Vapour Recovery System for collecting vapours during fueling of vehicles at:

(i) All the ROs in Delhi

(ii) All high selling ROs, *i.e.* selling more than 300 KL per month in the country.

Accordingly, OMCs have initiated the process of tendering and getting approvals of Legal Metrology Department for installation of Stage II Vapour Recovery System at ROs.

Appointment of dealers by oil companies in Jammu and Kashmir

†435. SHRI NAZIR AHMED LAWAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has any plans to appoint new distributors of oil distribution companies in Jammu and Kashmir in the near future;

(b) if so, the details thereof; and

(c) if not, whether Government will contemplate upon it keeping in view of the shortage of it?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Appointment of LPG distributorships and Retail Outlets (ROs) is a continuous process. OMCs are regularly appointing LPG distributors/ROs in the country including Jammu and Kashmir. At present, there are 231 LPG distributors and 485 ROs in the State of Jammu and Kashmir. Currently, selection process for setting up of 33 new LPG distributorships and 37 ROs in Jammu and Kashmir is at different stages of selection.

Shifting of subsidy into State run fuel retailers

436. SHRI S. THANGAVELU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Corporation (ONGC) and Oil India have demanded that cooking gas and kerosene subsidy borne by upstream companies so far be shifted into State run fuel retailers amid the continuing oil slump that is squeezing producers' profit but boosting retailers;

(b) if so, the details thereof; and

(c) whether it is also a fact that the ONGC and Oil India have written to Government demanding relief from shouldering the burden of subsidy?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) The Public Sector Upstream Oil Companies, namely Oil and Natural Gas Corporation (ONGC) and Oil India Limited (OIL) have requested the Government to review the subsidy sharing mechanism and exempt them from sharing of subsidy.

In view of the request of Public Sector Upstream Oil Companies for relief from sharing the under-recovery of OMCs; they have been exempted from sharing of under-recoveries of OMCs in Q3 of the last financial year and the remaining under-recovery on sale of PDS Kerosene for Q3 was borne by Public Sector OMCs.

Funds spent by GAIL on welfare of locals in Auraiya, Uttar Pradesh

437. SHRI DARSHAN SINGH YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what was the annual income of Gas Authority of India Limited (GAIL) plant situated at Pata in Auraiya district, Uttar Pradesh for last two years; and

(b) whether two per cent of this annual income was spent on welfare work of the local people surrounding that areas particularly on health and treatment, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Profit Before Tax for GAIL (India) Limited's (GAIL) plant at Pata (Petrochem. and LPG) in Dist. Auraiya, U.P. for last two years is as follows:

(₹ in crores)

Financial year	Profit before Tax
2013-14	1586.24
2014-15	640.13

(b) As per statute, GAIL spends 2% of the average net profit of the preceding three financial years on Corporate Social Responsibility (CSR) activities across its various work centres and other locations in the country. The percentage of funds spent on CSR are not segregated/prescribed work-centre-wise. The details of welfare works undertaken by GAIL in and around Pata Plant under its CSR initiatives over the last three years is given in the Statement.

Statement

Details of welfare works undertaken by GAIL in and around Pata Plant under its CSR initiatives over the last three years

Sl. No.	Thrust Area	Approved CSR Programme	Name of the executing agency	Funds spent till March, 2016 (₹ in lacs)
1	2	3	4	5
CSR Projects for FY 2013-14 at Pata				
1.	Healthcare/ Medical	Mobile 1000 - Mobile Health Care Facility to various Villages Around Pata Plant, Auraiya (UP)	Wockhardt Foundation	117.58
2.	Healthcare/ Medical	To organize 2-3 Family Planning and Health Awareness Camps for Villages Surrounding Pata Plant	NGO/Trusts	9.00
3.	Education/ Literacy Enhancement	UP Block Excellence Programme Covering 100 Primary Schools in Bhagyanagar Block and Achhalda Block (Pata, Mamrejpur, Sahnagra-Bankapurva)	Pratham, Lucknow Unit	13.55

1	2	3	4	5
4.	Education/ Literacy Enhancement	An Integrated Education and Health Programme in Mamrejpur, Kanho and Vaisundhara	Smile Foundation, Delhi	40.00
5.	Community Development	D3 AADERSH GAON: Demand Driven Development (Model Village Development Program)-Village Lahokar	SCSR, Bhopal	29.63
6.	Healthcare/ Medical	HIV Care and Prevention through Mass Awareness and by setting up HIV Testing/STI Treatment Centre for the Truckers	TCI Foundation	13.72
7.	Environment Protection/ Horticulture	Installation of Bio-Gas Plants for Individual Households in Parwaha, Munshipur, Bankapurva	Shramik Bharti, Kanpur	15.00
8.	Infrastructure	Providing Clean Lighting Services through Solar Home Lighting Systems	TERI, New Delhi	42.00
9.	Drinking Water/ Sanitation	Construction of Individual Household Toilets-Village Dulha Rai Ka Purva	Sulabh Sanitation Mission Foundation	5.00
10.	Drinking Water/ Sanitation	Construction of Individual Household Toilets-Village Lahokar	-do-	25.00
11.	Drinking Water/ Sanitation	Construction of Individual Household Toilets-Village Bankapurva	-do-	11.93
12.	Infrastructure	Construction of CC Roads and Drainage Development-Village Chota Khanpur, Taiyabpur	Rural Engg. Deptt., Auraiya	25.00
13.	Infrastructure	Construction of CC Road-Village Vaisundhara		15.00

1	2	3	4	5
14.	Community Development	Construction of 3.8 Kms. long water drain alongwith culvert at village's crossings to facilitate the drainage of excess rain water	Irrigation Department, Auraiya	20.00
15.	Skill Development/ Empowerment	Small Scale Unit for blanket weaving and production at chota khanpur for the sustainaibility of blanket weaving centres set up earlier under CSR Projects undertaken during 2011-12 and 2012-13	Chakriya Vikas Pranali Sanstha, Sahibabad	40.00
16.	Infrastructure	Construction of Road in an extent of 8.5 Kms. outside Pata Plant-Cost Sharing of 50% between Government of UP and GAIL, Pata	PWD, Auraiya	595.14
17.	Infrastructure	Construction of CC Road and K C Drain at Village Chhachhund, Block Achalda, Dist. Auraiya	RED/BDO (Achalda)	18.35
		TOTAL		1035.89
CSR Projects for FY 2014-15				
1.	Infrastructure	Construction of CC Road along the outer boundary of GAIL Pata, Khanpur	Rural Engineering Department, Auraiya, U.P.	42.75
2.	Infrastructure	Construction of Road (3.5 Km.) from Banka Purva to Pata Station *via* Pata Village	Public Works Department, Auraiya, U.P.	108.27

1	2	3	4	5
3.	Education/ Literacy Enhancement	UP Block Excellence Programme covering 100 Government Primary Schools in Bhagyanagar Block and Pata, Mamrejpur, Sahnagra-Bankapurva and Mamrejpur	Pratham Education Foundation, Delhi	37.80
4	Healthcare/ Medical	Establishment of a comprehensive Eye Care Unit in Auraiya	Khairabad Eye Hospital, Kanpur	17.10
5	Healthcare/ Medical	Providing Blankets to Poors through Public Representatives	Chakriya Vikas Pranali Sanstha	2.20
6	Healthcare/ Medical	HIV Prevention through Mass Awareness, STI Treatment and HIV Testing through STI Clinic for Truckers	TCI Foundation	10.55
7	Healthcare/ Medical	Flagship Co-CSR Project-Mobile Health Care Facility through 05 Nos. MMUs to Various Villages around Pata Plant, Auraiya (UP)	Wockhardt Foundation, Mumbai	149.51
		TOTAL		368.18
CSR Projects for FY 2015-16				
1.	Drinking Water/ Sanitation	Laying Pipe Network and Electrical Work for the Water Tank to provide Piped Water to Households in Mamrejpur Village	U.P. Jal Nigam and UPSEB, Auraiya Division	15.77
2.	Community Development	Distribution of blankets in extreme winter in villages surrounding Plant, Bhagyanagar Block and Achhalda Block	Chakriya Vikas Pranali Sansthan	5.00

1	2	3	4	5
3.	Education/ Literacy Enhancement	An Integrated Education and Health Programme in Pata, Khanpur, Kanho and Vaisundhara	Smile Foundation, New Delhi	24.50
4.	Drinking Water/ Sanitation	Installation of 200 Hand Pumps in all 04 Blocks of Auraiya District	UP Small Industries Corporation Limited	67.32
5.	Education/ Literacy Enhancement	Project Avant-to Improve the Standards of Basic Education in 30 Schools of Auraiya and Bhagyanagar Block in Auraiya	Avant	31.50
6.	Community Development	Providing Individual Solar Lighting System in 1000 Houses of Village Bhagyanagar, Ajitmal and Achalda Block of Auraiya Distt.	TERI New Delhi	44.45
7.	Community Development	Development of Tankers Parking Facilities at Khanpur and Truck Parking at Saraiya, Pata	UP Rural Engineering Dept., U.P. Government	83.69
8.	Community Development	Activities under Swachh Bharat Abhiyan at Village Vaisundhara. (i) Soft Skills Cost of Pata ₹ 11.86 lacs. (ii) Construction of Household Toilets (250) Nos. ₹ 45.01 lacs (iii) Construction of Cement dust bins (10 Nos.) and Dumping pits (05 Nos.) ₹ 1.30 lacs	NGO-SCSR	62.27

1	2	3	4	5
		(iv) Regular cleaning and waste management ₹ 3.60 lacs		
		(v) Construction of Bio Gas Plants (50) Nos. ₹ 14.00 lacs	NGO-GMF	
		(vi) Desilting of Ponds in Villages Dev Rai Ka Purva ₹ 25.00 lacs	Irrigation Deptt., Dibiyapur, Auraiya	
9.	Drinking Water/ Sanitation	Installation of 300 hand pumps in Etawah Constituency, Uttar Pradesh	U. P. State Agro Industrial Corp. Ltd., Kanpur Divison	11.98
10.	Community Development	Providing blankets to public representatives (MP, MLA's) for distribution to poor people in extreme winter	Procurement of blankets from Government Khadi Bhandar/ Ashrams, Auraiya/ Kanpur	2.83
11.	Healthcare/ Medical	Flagship Co-CSR Project-Mobile Health Care Facility through 05 Nos. MMUs to various villages around Pata Plant, Auraiya (UP)	Wockhardt Foundation, Mumbai	144.14
		TOTAL		493.45

Steps to maintain approved weight of LPG cylinders

438. SHRI MANSUKH L. MANDAVIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to Unstarred Question 3837 given in the Rajya Sabha on the 30th April, 2013 and state:

(a) the updated status of action taken by Government to maintain the approved weight of LPG cylinders in view of widespread irregularities found in weight of LPG cylinders in the country; and

(b) the company-wise, State-wise and year-wise number of cases registered on this count during the last three years and till date, along with the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) All LPG distributors are under instructions to check the weight of the cylinder at their godowns through 100% checks before delivery to customers. Further all the distributors are under instructions to provide portable weighing scales to all their delivery boys for checking weight of the cylinder at the time of delivery. Whenever customers receive underweight cylinder, the distributors are under instructions to replace the same with correct weight cylinders.

Further, various steps have been taken to prevent pilferage/supply of underweight cylinders by LPG distributors as under :

- OMCs officials carry out random checks at distributors' godowns, delivery points, as well as en-route to ensure that correct weight cylinders are delivered by distributors.
- The distributors have also been instructed to ensure that the seals are verified and shown to the customers at the time of delivery.
- Joint inspections/raids are conducted álongwith State Civil Supplies Deptt. to arrest the menace of pilferage of LPG and cases are filed by the District Administration against the culprits under various provisions of Essential Commodities Act and other relevant acts.
- In order to have a more convenient, easy and effective way to enable the customer to air their complaints, Unique Toll Free Number 18002333555 in operation for complaint registration through call centres on industry basis.
- LPG Marketing Discipline Guidelines (MDG) have been revised to include quality/quantity control measures, clearly defining the penalties for various quality/quantity shortages as punitive measures and deter these kind of future irregularities.
- OMCs have introduced Tamper Evident Seals on Pan India basis from 01.04.2016 to prevent pilferage/supply of underweight cylinders.

(b) Company/State-wise details of number of established cases of partially used cylinders/pilferage product from cylinders for the last three years and April 15-Jan. 16 is given in the Statement (*See* below).

In all established cases of supply of underweight cylinders/pilferage by distributors, action is initiated as per provisions of Marketing Discipline Guidelines/Distributorship Agreement.

Statement

State/OMCs-wise details of established cases of pilferage during last three years and current year (till Jan.,'16)

State/UT	Apr., 15-Jan., 16			2014-15			2013-14			2012-13		
	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL
1	2	3	4	5	6	7	8	9	10	11	12	13
Chandigarh	0	0	0	1	0	0	0	0	0	0	0	0
Delhi	1	1	0	6	1	3	0	4	1	4	0	0
Haryana	1	2	0	0	1	1	3	0	0	3	0	1
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0
Punjab	9	0	1	4	0	1	0	0	2	1	1	1
Rajasthan	1	0	0	0	0	0	0	0	0	0	0	0
Uttar Pradesh	8	0	0	5	2	1	4	1	0	11	0	3
Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0
Sub Total North	20	3	1	16	4	6	7	5	3	19	1	5
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0

Assam	0	0	0	0	0	0	0	0	0	0	0	0
Bihar	0	0	0	0	0	0	0	0	0	0	0	0
Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0
Manipur	0	0	0	0	0	0	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
Odisha	0	0	0	0	0	0	0	0	0	1	0	0
Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
Tripura	0	0	0	0	0	0	0	0	0	0	0	0
West Bengal	0	0	2	1	0	0	0	0	0	0	0	0
Sub Total East	0	0	2	1	0	0	0	0	0	1	0	0
Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
Goa	0	0	0	0	0	0	0	0	0	0	0	0
Gujarat	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13
Madhya Pradesh	0	0	0	3	0	0	0	0	0	0	0	0
Maharashtra	0	0	0	1	0	0	0	1	0	0	0	0
Sub Total West	0	0	0	4	0	0	0	1	0	0	0	0
Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
Karnataka	0	0	0	0	0	0	0	0	0	0	0	0
Kerala	0	0	0	1	0	0	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0
Telangana	1	0	0	0	0	0	0	0	0	0	0	0
Sub Total South	1	0	0	1	0	0	0	0	0	0	0	0
All India	21	3	3	22	4	6	7	6	3	20	0	5

One time grant to BPL families for release of new LPG connection

439. DR. R. LAKSHMANAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has launched a scheme for providing one time grant to BPL families for release of new LPG connection; and

(b) if so, the details of the BPL families which have been identified and provided LPG connection under this scheme including the State of Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Government has launched "Pradhan Mantri Ujjwala Yojana" through which deposit free LPG connections to 5 crore women belonging to the Below Poverty Line (BPL) families over a period of 3 years starting from FY 2016-17 will be given.

(b) Eligible families will be identified through the Socio-Economic Caste Census 2011 data. Under this Scheme, LPG connection will be given to the BPL households across the country including the State of Tamil Nadu. However, priority will be given to those States where LPG coverage is lower than the national coverage.

Notification for fuel quality standards

440. SHRI A. U. SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has issued a draft notification for fuel quality standards, if so, the details thereof and suggestions and recommendations received, if not, the reasons therefor;

(b) whether State run oil refineries have undertaken measures to switch over to BS-VI auto fuels, if so, the details thereof and if not, the reasons therefor; and

(c) whether the BS-VI fuel as per Euro-VI standards prevalent in Europe is recommended for introduction in India, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Ministry of Road Transport and Highways (MoRT&H) has issued a draft notification dated 19.02.2016 to introduce BS-VI emission norms for all vehicles to be applicable all over the country by 01.04.2020. MoRT&H has received a number of suggestions and comments on the draft notification.

(b) This Ministry has directed Oil Refineries to initiate action to switch over to BS-VI fuels in line with Government decision. The total estimated investment by PSU Refineries to switch over from BS-IV to BS-VI fuels is ₹ 28,750 crore.

(c) The specification norms for BS-VI fuels proposed in draft notification are based on Euro-VI standards with some modifications considering Indian conditions and specific needs.

Shifting to hydrocarbon exploration licensing policy

441. SHRI VIJAY GOEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the reasons for the Ministry in shifting from the New Exploration Licensing Policy (NELP) to the Hydrocarbon Exploration Licensing Policy (HELP);

(b) the reasons for not having separate policies and licensing regimes for different hydrocarbons such as oil, gas shale oil and shale gas etc;

(c) the expected revenue increase that the Ministry seeks to achieve from the shift in policy; and

(d) how will the output be priced in the new policy and how would this be different from pricing policy previously implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) New Exploration Licensing Policy (NELP) has been operational since 1997. During the last two decades, various operational issues emerged while administering the contracts under NELP regime leading to many disputes with the operators, which *inter-alia* include—cost recovery limit, micromanagement by the Management Committee, procurement issues, methodology adopted for calculation of investment multiple, no incentive for the operator to keep costs low adversely affecting profit petroleum. Observations were also made by the Chawla Committee on "Allocation of Natural Resources" and Rangarajan Committee on "Production Sharing Contract Mechanism in Petroleum Industry" bringing out various deficiencies in the existing Production Sharing Contract under NELP. Based on the experience of administering NELP and deficiencies and shortcomings observed in its implementation Government brought out the new Policy keeping in view the principles of 'ease of doing business' and 'minimum Government, maximum Governance'.

(b) Petroleum and Natural Gas Rules (PNG Rules) 1959, define Petroleum as "naturally occurring hydrocarbons in a free State, whether in the form of natural gas or in a liquid, viscous or solid form". There is no differentiation between conventional oil and gas and unconventional oil and gas such as CBM, shale oil and

gas, tight gas and gas hydrates as all these are hydrocarbons in free state obtained from different geological formations. Therefore, single license for exploration of all types of hydrocarbon is considered under HELP.

(c) The investment and subsequent increase in Government revenue will depend on the response of the investors to the bidding to be undertaken under HELP.

(d) Under HELP, contractor will have freedom for pricing and marketing of oil and gas produced from these blocks. However, under NELP, pricing of oil and gas was subject to the relevant provisions of production sharing contract.

Transparent gas cylinders to curb gas pilferage

†442. SHRI MEGHRAJ JAIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is making any special plan to introduce transparent cylinders for domestic LPG so that theft of gas from cylinders could be checked, if so, the details thereof;

(b) whether the price of transparent cylinders will be approximately double in comparison to the regular cylinders made of steel, if so, whether Government is making any policy to reduce the price of the transparent cylinders in the interest of consumers; and

(c) if so, the details of above said plan/scheme and the details of the target set for bringing these transparent cylinders in practice?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) In order to undertake a feasibility study on marketing of LPG in composite cylinders by Public Sector Oil Marketing Companies (OMCs), a public tender has been invited for procurement of composite cylinders by Hindustan Petroleum Corporation Ltd. (HPCL). This pilot study is proposed in two select markets of Ahmedabad and Pune.

(b) and (c) Public Sector Oil Marketing Companies (OMCs) have reported that the approximate cost of a composite cylinder is more than double that of a steel made cylinder. OMCs will be procuring these cylinders through competitive bids by floating Public Tender.

Efforts are being made to expedite launch of the pilot project, which is subject to successful supply of composite cylinders by the manufacturers and getting statutory approvals.

---

† Original notice of the question was received in Hindi.

Cheating and forgery by ROs against OMCs

443. SHRI MD. NADIMUL HAQUE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there have been cases of dealers of the Retail Outlets (ROs) indulging in cheating and forgery against the Oil Marketing Companies (OMCs);

(b) if so, the details thereof;

(c) the details of action taken by the OMCs against its dealers in this regard;

(d) whether it is mandatory for OMCs to lodge FIR against its dealers for indulging in cheating and forgery against them; and

(e) if so, the State-wise details of last three years of termination of ROs and FIRs lodged by OMCs relating to cheating and forgery by its dealers against them?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Retail Outlet (RO) dealers of Public Sector Oil Marketing Companies (OMCs) are governed by the terms and conditions of the Dealership Agreement entered into between OMC and respective RO dealer. In case of cheating and forgery, OMCs take action against the RO dealer for violation of the terms and conditions of the Dealership Agreement.

(d) and (e) OMCs have reported that there have been no established cases of RO dealers found indulging in cheating and forgery during the last three years, except a case of cheque bounce against the dealer of Indian Oil Corporation Limited (IOCL), namely, M/s Rajendra Service Station, Nasrullaganj, Sehore, M.P. IOCL have filed a case under Section 138 of the Negotiable Instrument Act against the dealer. At present, the matter is *sub-judice*.

Identification of pipelines for national gas grid

†444. SHRI RAM KUMAR KASHYAP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has identified pipelines for creating of National Gas Grid;

(b) if so, the details thereof, and the time-limit fixed to complete the same;

(c) whether Government is running behind schedule in completing these pipelines;

† Original notice of the question was received in Hindi.

(d) if so, the reasons therefor; and

(e) the manner in which Government hopes to be successful in achieving its goal of energy security in the event of the projects not getting completed in time?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Government has envisaged about 15000 Kilometers additional gas pipelines for creating of national gas grid. Out of this, Government/Petroleum and Natural Gas Regulatory Board has approved about 13658 kms. pipelines for implementation. The details of identified pipelines are given in the Statement (*See* below).

(c) to (e) Gas pipelines are being developed in synchronization with the existing/ upcoming gas sources and gas consuming markets. The absence of anchor gas demand centres and litigations regarding acquisition of Right of Use (RoU) in some parts of the country has affected some of the pipeline projects. The Government is making all out efforts for completion of national gas grid including resolution of Right of Use (RoU) issues in concerned parts of the country and through linkages with anchor load customers.

Statement

Details of the approved gas pipelines which are under implementation

Sl. No.	Name of Pipeline	Name of Entity	Length (Kms.)	Capacity (MMSCMD)	Scheduled Completion
1.	Jagdishpur-Haldia	GAIL (India) Limited	1847	16	Dec., 2018 (Ph-1)
2.	Bokaro-Ranchi-Talcher-Paradip	GAIL (India) Limited	550	4	-
3.	Kochi-Koottanad-Bangalore-Mangalore (Ph-II)	GAIL (India) Limited	1063	16	-
4.	Surat Paradip	GAIL (India) Limited	2112	74.81	-
5.	Shahdol-Phulpur	Reliance Gas Pipelines Limited	312	3.5	Jun-2016
6.	Kakinada-Vizag-Srikakulam	AP Gas Distribution Corporation	391	90	Jul-2017
7.	Mallavaram-Bhopal-Bhilwara *via* Vijaipur	GSPL India Transco Limited	2042	76.25	Dec-2017
8.	Mehsana-Bhatinda	GSPL India Gasnet Limited	2052	77.11	Dec-2017
9.	Bhatinda-Jammu-Srinagar	GSPL India Gasnet Limited	725	42.42	Dec-2017

10.	Ennore-Nellore	Gas Transmission India Pvt. Ltd.	430	36	Dec-2017
11.	Tie-in connectivity to the proposed Jaigarh LNG Terminal	H-Energy Gateway Pvt. Ltd.	60	29	2018
12.	Ennore-Thiruvallur-Bengluru-Puducherry-Nagapatinam-Madurai-Tuticorin	Indian Oil Corporation Ltd.	1385	84.67	Dec-2018
13.	Spur lines of Dadri-Bawana-Nangal	GAIL (India) Ltd.	86	-	main trunk lines has been commissioned. These spur lines will be developed with the readiness of gas customers.
14.	Spur lines of Chhainsa-Gurgaon-Jhajjar-Hisar	GAIL (India) Ltd.	193	-	
15.	Spur lines of Dabhol-Bangalore	GAIL (India) Ltd.	410	-	
	TOTAL		13658	549.76	

Exploration/utilisation of CBM reserves

445. SHRI VIVEK GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Ministry is aware that despite having a total of 92 Trillion Cubic Feet (TCF) Coal Bed Methane reserves in the country only 9.9 TCF has been established;

(b) the State-wise steps taken for boosting exploration of Coal Bed Methane including the allocation and utilization of funds during last three years;

(c) the State-wise details of existing Coal Bed Methane reserves along with details of its production during last three years; and

(d) the State-wise details of ongoing projects for exploration of Coal Bed Methane and the expected period of completion?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The prognosticated Coal Bed Methane (CBM) resources in the country are about 91.8 Trillion Cubic Feet (TCF). Out of these 9.9 TCF reserve as Gas in Place (GIP) has been established in 8 CBM blocks.

(b) PSU/Private/JV companies to whom the CBM Blocks were awarded by Government of India, are carrying out CBM exploration and exploitation. Details of Statewise Investment in CBM Block by the contractors as per their audited accounts during the last three years are as under:

Investment made by CBM Contractors in last 3 years in US$ Million

Sl. No.	States	FY 2012-13	FY 2013-14	FY 2014-15
1.	Jharkhand	15.58	16.62	9.32
2.	Madhya Pradesh	22.53	22.54	86.93
3.	West Bengal	162.84	115.4	131.16

(c) The State-wise details of established CBM reserves and its production in last three years are given in the Statement-I (*See* below).

(d) The State-wise details of ongoing projects for exploration of Coal Bed Methane and the expected period of completion are given in the Statement-II (*See* below).

Statement-I

State-wise distribution of CBM resources in India

Sl. No.	State	Prognosticated CBM Resources (in TCF)	Established CBM Reserves
1.	Jharkhand	25.5	1.916
2.	Rajasthan	12.7	0
3.	Gujarat	12.4	0
4.	Odisha	8.6	0
5.	Chhattisgarh	8.5	0
6.	Madhya Pradesh	7.7	3.65
7.	West Bengal	7.7	4.33
8.	Tamil Nadu	3.7	0
9.	Telangana	3.5	0
10.	Andhra Pradesh		
11.	Maharashtra	1.2	0
12.	North East	0.3	0
	TOTAL CBM RESOURCE	91.8	9.9

Statement-II

State-wise details of ongoing projects for exploration of CBM

Sl. No.	CBM Block	Operator	Current Status	Expected period of completion
1	2	3	4	5
Jharkhand: 4 Active CBM Blocks in the State				
1.	BK-CBM-2001/I	ONGC	Development phase	ML (Mining Lease) granted for 20 years on 04.09.2015
2.	NK-CBM-2001/I	ONGC	Development phase	ML granted for 20 years on 31.07.2015
3.	Jharia	ONGC	Development phase. Incidental CBM production @ 7839 SCMD	ML granted for 20 years on 30.07.2015

1	2	3	4	5
4.	RM(E)-CBM-2008/IV	EOL	Exploration phase	PEL (Petroleum Exploration License) granted on 11.06.2014 for a period of 4 years
Madhya Pradesh: 5 Active CBM Blocks in the State				
1.	SP(East)-CBM-2001/I	RIL	Development phase	ML granted for 20 years on 02.12.2009
2.	SP(West)-CBM-2001/I	RIL	Production phase	ML granted for 20 years on 26.10.2009
3.	SP(NE)-CBM-2008/IV (located in states of Chhattisgarh and Madhya Pradesh)	EOL	Exploration phase	PEL granted on 22.05.2015 for a period of 4 years by both Chhattisgarh and MP Government
4.	SP(N)-CBM-2005/III	Geopetrol	Exploration phase	PEL granted on 18.08.2010 for a period of 4 years. PEL extension applied by operator.
5.	SR-CBM-2005/III	DIL	Exploration phase	PEL granted on 19.05.2008. PEL extension applied by operator
West Bengal: 3 Active CBM Blocks in the State				
1.	RG(East)-CBM-2001/I	EOL	Development phase. Incidental CBM production @0.74 MMSCMD	ML granted for 20 years on 26.10.2009
2.	Raniganj (South)	GEECL	Production phase. Current production @0.42 MMSCMD	ML granted on 04.09.2008 for 20 years
3.	Raniganj (North)	ONGC	Development phase	Contract active. ML yet to be granted by State Government

Gas facility to every citizen of the country

†446. SHRI RAM NATH THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that it is resolved to provide gas facility to every citizen of the country through gas pipeline;

(b) if so, the details thereof; and

(c) whether any time-limit has been set to provide every citizen of the country with this facility through gas pipeline and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) In year 2007, Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) under the PNGRB Act 2006. Under the Act, PNGRB grant authorization to the entities for developing a City Gas Distribution (CGD) network in the specified Geographical Area (GA) of the country through a bidding process. PNGRB has envisaged a phased roll out plan for development of CGD networks in several Geographical Areas (GAs) in various States. The GAs are included in bidding rounds in a phased manner depending on the natural gas pipeline connectivity/natural gas availability and feasibility for grant of authorization to develop CGD networks in the country.

Black-marketing of petroleum products in Indo-Nepal border

447. PROF M. V. RAJEEV GOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it acknowledges that black-marketing of petroleum products is being carried out on the India-Nepal border.;

(b) if so, whether any actions are being taken to curb the illegal supply of petroleum products on the India-Nepal border; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) During the year 2015-16, the Public Sector Oil Marketing Companies (OMCs) have reported the following two cases of alleged black marketing of petroleum products on Indo-Nepal Border:

---

† Original notice of the question was received in Hindi.

(i) FIR has been lodged against the dealer of Indian Oil Corporation Limited (IOCL), M/s D.S. Fuel Center, Nathpur, District Araria, Bihar by SDO, Narpatganj, Araria on 16.12.2015 for illegal supply of petroleum products to Nepal.

(ii) FIR has been lodged against the dealer of Hindustan Petroleum Corporation Limited (HPCL), M/s Ragho Lal Palasia, District Araria, Bihar by SDO, Narpatganj, Araria on 16.12.2015 for illegal supply of petroleum products to Nepal.

In all cases of unauthorized supply of petroleum products, action is taken by the OMCs in coordination with the State level agencies and the district administration.

New policy for purchase of crude oil by PSU oil companies

†448. SHRI PRABHAT JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether public sector oil companies in the country are still following the age old policy to purchase crude oil from international market;

(b) if so, the details thereof;

(c) whether the Central Government has recently taken a decision under which public sector petroleum companies would be free to purchase oil from foreign market and companies at their own will; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The policy for import of crude oil was approved by the Government in the year 1979. In 2001, the Government approved some amendments to the policy. Under this policy Oil PSUs import crude oil on Term and Spot basis. Around 80% of the crude oil import of Oil PSUs is on term basis and the balance 20% requirement is met through spot tenders. This policy ensured that collective energy needs of Oil PSUs are met over the years.

(c) and (d) The Government has decided that Oil PSUs may formulate policies for import of crude oil in their best commercial interest and in accordance with the extant guidelines of the Central Vigilance Commission etc.

---

† Original notice of the question was received in Hindi.

Target for ethanol blending with petrol

449. SHRI DEVENDER GOUD T.: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the year-wise details of percentage of ethanol blended in petrol during the last three years and the current year;

(b) whether there is any concrete plan before the Ministry to achieve 10 per cent target of ethanol blended with petrol;

(c) if so, the details thereof;

(d) what are the reasons that Government could blend just three per cent of ethanol with petrol in 2013-14; and

(e) to what extent some of the States are not permitting production of fuel ethanol or delaying in permissions for the same is impacting the goal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The details of percentage of ethanol blended by Public Sector Oil Marketing Companies (OMCs) during the last three sugar years and current sugar year (till 18th April, 2016) is given in the Statement (*See* below).

(b) and (c) In order to scale up blending target upto 10 per cent, the Government has taken following steps:

(i) The Government has fixed the delivered price of ethanol in the range of ₹ 48.50 per litre to ₹ 49.50 per litre.

(ii) Ethanol produced from other non-food feedstocks besides molasses, like cellulosic and ligno cellulosic materials including petrochemical route, have been allowed to be procured.

(iii) Ministry of Petroleum and Natural Gas, on 1st September, 2015, has *inter-alia* asked OMCs to target ten per cent blending of ethanol in Petrol in as many States as possible.

(iv) The procedure of procurement of ethanol under the EBP has been simplified to streamline the entire ethanol supply chain.

(v) Excise Duty has been waived on ethanol supplies to OMCs for EBP by sugar mills during 2015-16.

(d) and (e) As per present Policy, only ethanol produced from molasses route is procured for the EBP Programme.

Further, ethanol production, storage and its movement is controlled by State Excise Departments.

The challenges in achieving the targets are:

(i) Limited molasses availability for ethanol production.

(ii) Limited ethanol making capacities with the sugar industry/distilleries,

(iii) Production of ethanol in only few Sugar producing States.

(iv) Difficulties in inter and intra State movement of ethanol due to State specific issues like delay in excise permissions, imposition of import/export duties and taxes.

(v) Limited ethanol storage capacity with distilleries and OMCs.

Statement

The details of percentage of ethanol blended by Public Sector Oil Marketing Companies (OMCs) during the last three sugar years and current sugar year

Sugar Year	Blend percentage
2012-13	0.67%
2013-14	1.53%
2014-15	2.33%
2015-16 (as on 18.4.2016)	3.50%

Allocation of adequate iron ore mines to Visakhapatnam steel plant

450. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of STEEL be pleased to state:

(a) whether Government has received any request from Andhra Pradesh Government to allocate adequate iron ore mines to the Visakhapatnam Steel Plant;

(b) if so, the response of Government thereto; and

(c) if not, whether the Centre will consider *suo-moto* allocation of iron ore mines to Vizag plant to meet its demand?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) As informed by Ministry of Mines no proposal has been received from Andhra Pradesh Government to allocate adequate iron ore mines to the Visakhapatnam Steel Plant.

(b) Does not arise in view of (a) above.

(c) As per Mines and Minerals (Development and Regulation) Act, 1957, as amended by the Mines and Minerals (Development and Regulation) Amendment Act, 2015, the State Governments have been empowered to grant mining leases through the method of auction under Section 10A or through the reservation route under section 17A (2A) of the Act. Therefore, allocation of new mining lease is to be regulated as per the provisions laid down in the amendment Act.

Plants commissioned for utilisation of iron ore fines

451. SHRI AVINASH PANDE: Will the Minister of STEEL be pleased to state:

(a) the number of plants commissioned for utilisation of low grade and finer iron ore fines since 2000; and

(b) the details of these plants thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) The number of units, capacity and production for pellet plants, sponge iron plants and plants having Blast Furnace (BF/BOF) in the country and in operation since 2000 are given below:-

Segment	No. of Units	Capacity (million tonnes)	Production (million tonnes)	Ref Year
Pellet	33	66.30	27.64	2013-14
Sponge Iron	330	42.00	22.40	2015-16 (provisional)
BF/BOF*	14	46.92	37.08	2015-16 (provisional)

*represents the Oxygen route.
Source: JPC.

Incentivising international players to invest in domestic steel companies

452. SHRI VIJAY GOEL: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that Government is preparing a bail-out for the steel sector;

(b) if so, the details of the value of the bail-out package and if not, the reasons therefor;

(c) whether the Ministry is planning to incentivise international players to invest in domestic steel companies; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) No, Sir. Government is not preparing a bail-out for the steel sector. However, representations received from Indian Chamber of Commerce and Indian Steel Association to consider working out a suitable comprehension package to support steel industry, have been sent to Department of Financial Services.

(c) and (d) Currently, Indian steel industry is going through a severe downturn. Globally, demand slowdown and overcapacity have resulted in historically low international steel prices and surge in cheap imports in India which has resulted in decline of domestic steel prices. Lower prices have led to the erosion of profit margins and lower sales realization. In order to alleviate the problems faced by the domestic steel industry and to incentivise international player to invest in domestic steel companies, the Government of India has taken various measures. These include:-

(i) For reducing the stress in the steel sector, RBI has extended 5:25 scheme in July, 2015, whereby longer amortization period for loans to projects in infrastructure and core industries sectors, say 25 years, based on the economic life or concession period of the project, with periodic re-financing, say every 5 years, is allowed.

(ii) Increased the peak rate of basic customs duty on both flat and non-flat steel to 15% from 10% in the Union Budget 2015-16.

(iii) Amended the Steel and Steel Products (Quality Control) Order, 2012, in December, 2015 to ensure that only quality steel is produced/imported in India.

(iv) Increased the import duty on ingots and billets, alloy steel (flat and long), stainless steel (long) and non-alloy long products to 7.5% (from 5%) and non-alloy and other alloy flat products to 10% (from 7.5%). This has been further revised in August, 2015. Currently, import duty on flat steel is applicable at 12.5%, on long steel products at 10% and on semi-finished steel products at 10%.

(v) Levied the Anti-Dumping Duty for five years on imports of certain variety of hot-rolled flat products of stainless steel from China ($ 309 per tonne), Korea ($ 180 per tonne) and Malaysia ($ 316 per tonne).

(vi) Imposed the Safeguard Duty of 20% in March, 2016 on hot-rolled flat products of non-alloy and other alloy steel, in coils of width of 600 mm or more.

(vii) Imposed Minimum Import Price (MIP) on 173 steel products in order to provide a level playing field to domestic producers against the injury caused as evident from the decline in margins of the producers.

Protection to domestic steel manufacturers

453. SHRI DEVENDER GOUD T.: Will the Minister of STEEL be pleased to state:

(a) to what extent the recent increase in import duty on long and flat steel products help domestic steel sector;

(b) the expected reduction of dumping by China due to increase in import duty;

(c) whether it is a fact that in view of sluggish demand in the world market and over-capacity in China, there is every possibility that China may further reduce its price; and

(d) in such a scenario, how Ministry is planning to protect the domestic steel manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) Increase in import duty is a basic tool for controlling the flow of imports into the country. As per information available, the prices of various steel items have recovered to some extent in recent months and this is expected to improve the financial health of domestic steel sector. It is expected that big Integrated Steel Plants will now get some respite from inflow of cheaper steel products being dumped in India at predatory prices.

(b) It is difficult to predict future actions by China.

(c) Such possibility cannot be ruled out.

(d) A number of measures like raising of peak rate of basic customs duty, stringent quality check on imported steel items under Steel Products Quality Control Orders 2012 and 2015, imposition of Minimum Import Price (MIP), Safeguard/ Anti-dumping duties etc. have already been taken by the Government to protect the domestic steel industry suffering from injury. Further action on this front, if required, would be decided by the Government based on future assessments.

Package for the steel sector

454. SHRI A. W. RABI BERNARD: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that Indian Steel makers have been struggling in the face of rising imports of cheap steel and slowing global demand, if so, the details thereof;

(b) whether nine out of top indebted steel firms have defaulted on one or more of their debt instruments and the total debt of these firms is ₹ 1.54 trillion or 41 per cent of the total debt;

(c) if so, the details thereof; and

(d) whether the Ministries of Steel and Finance are working on a package for the steel sector, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) Yes, Sir. The global steel industry is going through a severe downturn. Demand slow down and global over capacity have resulted in very low international steel prices. Major steel producing countries are adopting a predatory pricing strategy and exporting at prices, apparently lower than its cost of production, in a bid to capture markets like India. This has resulted in declining profitability of Indian steel companies.

(b) and (c) Steel being a deregulated sector, no such information is maintained in the Ministry.

(d) Some domestic steel manufacturers associations and other stake holders have represented for working out a suitable comprehensive package to support steel sector. The representations have been forwarded to Department of Financial Services for consideration.

Higher domestic price of steel than international price

†455. SHRI MEGHRAJ JAIN: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that despite India being the major producer of iron ore and coal, the price of steel in our country is higher than the international prices;

(b) if so, the reasons therefor;

(c) whether the prices of steel have increased during the last three years, if so, the percentage of increase in the prices; and

(d) its impact on domestic industry, specially on forging industry?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) Price of steel products is compared to the domestic price of similar products in various countries and not export prices, since export prices donot include duties, taxes etc. The comparison of Indian and international domestic prices of various steel products during April, 2016 is given below. This will show that steel

† Original notice of the question was received in Hindi.

prices (in $ terms) in India are amongst the lowest in the compared sample and hence it is incorrect to say that steel prices in India are on a higher side.

(Value: US $/Mt)

Sl. No.	Item	India Domestic				International Domestic				
		Mumbai	Delhi	Kolkata	Chennai	Turkey	USA	EU	Japan	Korea
1.	Rebars	416	404	399	441	498	546	429	502	434
2.	Hot Rolled Coils	418	409	429	427	460	510	410	537	456
3.	Cold Rolled	470	461	526	515	480	686	519	651	697

(c) No, Sir. The domestic steel prices had maintained a sharp downward trend during since January, 2014. In between January, 2014 and March, 2016, prices of TMT Re-bars have declined by 27%. Similarly, prices of HR Coils and CR Coils has declined by 30% and 29% respectively from the price level of January, 2014.

FOB prices of Re-bars have also decreased by 32% while that of HR Coils and CR Coils have decreased by 35% during January, 2014 and March, 2016.

(d) As per the reply mentioned in above question, the domestic steel prices had maintained a sharp downward trend since January, 2014. Hence, in terms of input prices, there would not have been any adverse impact on the forging industry.

New tourism projects

456. SHRI AAYANUR MANJUNATHA: Will the Minister of TOURISM be pleased to state:

(a) whether Government has approved certain new tourism infrastructure development projects including pilgrim tourism in various States of the country during the Twelfth Five Year Plan period;

(b) if so, the details of tourism projects announced/approved during the said period for infrastructure development along with their present status and criteria fixed for approving each of these projects, State/UT-wise; and

(c) the year-wise and project-wise funds allocated and expenditure incurred thereon during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) Yes, Sir.

(b) and (c) The Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) to State Governments/Union Territory Administrations for various tourism projects

subject to availability of funds, inter-se priority, liquidation of pending utilization certificates against the funds released earlier, submission of suitable Detailed Project Report (DPR) and adherence to the relevant scheme guidelines.

Under the existing Tourism Infrastructure Development Schemes of SWADESH DARSHN and PRASAD, the Tourist Circuits/Destinations would be identified by the MoT in consultations with the stakeholders and States on the basis of a pre-dominant tourism theme, considering factors such as current tourist traffic, connectivity, potential and significance attached to the sites, holistic tourist experience, etc.

State/UT-wise details of projects sanctioned during the Twelfth Five Year Plan are given in the Statement.

Statement

State/UT wise details of projects sanctioned during the Twelfth Five Year Plan

(₹ in lakh)

Sl. No.	Name of the States	No. of Projects	Amt. Sanctioned	Amt. Utilised
1	2	3	4	5
Year 2012-2013:				
1.	Andhra Pradesh	4	6278.73	2269.68
2.	Arunachal Pradesh	16	6612.50	2277.71
3.	Bihar	1	500.00	100.00
4.	Delhi	2	2461.91	935.98
5.	Goa	2	50.00	50.00
6.	Gujarat	1	486.75	0.00
7.	Himachal Pradesh	11	3029.88	2433.81
8.	Jammu and Kashmir	25	11260.00	2846.40
9.	Jharkhand	2	4885.71	555.70
10.	Kerala	6	7826.53	2243.96
11.	Maharashtra	5	7914.79	1129.23
12.	Manipur	7	3595.62	360.86
13.	Meghalaya	1	17.94	17.94
14.	Mizoram	3	49.15	49.15
15.	Madhya Pradesh	20	20989.75	10579.90

1	2	3	4	5
16.	Nagaland	11	4556.66	1544.33
17.	Odisha	2	61.30	61.30
18.	Punjab	2	50.00	50.00
19.	Sikkim	13	7020.18	1856.85
20.	Tamil Nadu	2	2041.97	243.84
21.	Telangana	5	4191.34	2690.41
22.	Uttar Pradesh	12	3486.15	1768.78
23.	Uttarakhand	2	1297.47	1057.97
24.	West Bengal	3	4694.46	0.00
	TOTAL	158	103358.79	35123.80
Year 2013-2014:				
1.	Andhra Pradesh	14	4532.02	0.00
	Combined Projects for Andhra Pradesh and Telangana	1	4588.80	0.00
2.	Arunachal Pradesh	11	7473.64	0.00
3.	Bihar	14	11109.85	1585.83
4.	Delhi	2	5768.98	0.00
5.	Haryana	8	1487.25	75.00
6.	Himachal Pradesh	1	3371.52	0.00
7.	Jammu and Kashmir	15	7618.54	263.65
8.	Jharkhand	1	500.00	0.00
9.	Kerala	10	4065.63	0.00
10.	Karnataka	8	3228.71	0.00
11.	Maharashtra	6	6795.18	372.50
12.	Manipur	8	7234.84	436.71
13.	Meghalaya	3	46.90	0.00
14.	Mizoram	10	4711.16	40.00
15.	Madhya Pradesh	9	10021.29	2629.17
16.	Nagaland	11	5222.01	667.83
17.	Odisha	12	6543.08	0.00

1	2	3	4	5
18.	Puducherry	1	4848.16	0.00
19.	Punjab	2	1038.86	0.00
20.	Rajasthan	10	5174.71	90.63
21.	Sikkim	14	10485.00	35.00
22.	Telangana	8	3370.07	0.00
23.	Uttar Pradesh	26	13071.32	1038.55
24.	Uttarakhand	29	21772.67	1275.24
	TOTAL	234	154080.19	8510.11
Year 2014-2015:				
1.	Andhra Pradesh	11	9515.53	0.00
2.	Arunachal Pradesh	8	8455.35	0.00
3.	Assam	3	3568.11	0.00
4.	Bihar	3	4220.47	0.00
5.	Chhattisgarh	5	990.13	50.00
6.	Daman and Diu	1	775.54	0.00
7.	Goa	1	879.04	0.00
8.	Haryana	3	121.66	0.00
9.	Jammu and Kashmir	2	732.50	0.00
10.	Karnataka	1	5000.00	0.00
11.	Manipur	7	14752.51	0.00
12.	Mizoram	3	4879.69	25.00
13.	Madhya Pradesh	5	3690.54	0.00
14.	Nagaland	10	5980.20	0.00
15.	Odisha	3	6488.34	0.00
16.	Punjab	3	4831.98	30.00
17.	Rajasthan	2	149.93	0.00
18.	Sikkim	8	5200.00	0.00
19.	Telangana	4	504.36	0.00
20.	Uttar Pradesh	4	3368.05	0.00
21.	Uttarakhand	1	391.69	0.00
	GRAND TOTAL	88	84495.62	105.00

Note: Includes Projects relating to Product/Infrastructure Development for Destinations and Circuits (PIDDC), Human Resource Development (HRD), Fairs and Festivals and Rural Tourism.

Swadesh Darshan Scheme (₹ in crore)

Sl. No.	Name of the Circuit	State	Name of Project	Amount Sanctioned	Amount Released
1.	Coastal Circuit	Andhra Pradesh	Development of Kakinada Hope Island Konaseema as World Class Coastal and Eco Tourism Circuit in Andhra Pradesh	69.83	3.37 (2014-15) 10.59 (2015-16)
2.	North-East India Circuit	Arunachal Pradesh	Bhalukpong-Bomdila-Tawang in Arunachal Pradesh	50.00	10.00
3.	Buddhist Circuit	Bihar	Cultural Centre, Bodhgaya	33.17	6.63
			TOTAL	153.00	30.59

Prasad Scheme (₹ in crore)

Sl. No.	Name of the State	Name of project	Amount Sanctioned	Amount Released
1.	Bihar	Development of Basic Facilities at Vishnupad Temple, Gaya, Bihar	4.29	0.86
2.	Uttar Pradesh	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	14.93	2.98
3.	- do -	Construction of Tourist Facilitation Centre at Vrindavan, Distt. Mathura	9.36	1.76
4.	Odisha	Infrastructure Development at Puri, Shree Jagannath Dham-Ramachandi-Prachi River Front at Deuli under Mega Circuit	50.00	10.00
		TOTAL	78.58	15.60

Year 2015-16

Swadesh Darshan Scheme (₹ in crore)

Sl. No.	Name of Theme	State	Name of Project	Amount Sanctioned	Amount Released
1	2	3	4	5	6
1.	North-East India Circuit	Manipur	Development of Tourist Circuit in Manipur: Imphal-Moirang-Khongjom-Moreh	89.66	17.93
2.	North-East India Circuit	Sikkim	Development of Tourist Circuit linking-Rangpo (entry)-Rorathang-Aritar-Phadamchen-Nathang-Sherathang-Tsongmo-Gangtok-Phodong-Mangan-Lachung-Yumthang-Lachen-Thangu-Gurudongmer-Mangan-Gangtok-Tumin Lingee-Singtam (exit) in Sikkim	98.05	19.61
3.	Eco Circuit	Uttarakhand	Integrated Development of Eco-Tourism, Adventure Sports, Associated Tourism related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri, Uttarakhand.	80.37	16.07
4.	Coastal Circuit	Andhra Pradesh	Development of Coastal Tourism Circuit in Sri Potti Sriramalu Nellore in Andhra Pradesh	60.38	12.08
5.	North-East India Circuit	Arunachal Pradesh	Integrated Development of Adventure Tourism in Arunachal Pradesh	97.14	19.43

1	2	3	4	5	6
6.	Eco Tourism Circuit	Kerala	Gavi-Patha-Namthitta-Vagamon-Thekkady	99.22	19.84
7.	Desert Circuit	Rajasthan	Development of Sambhar Lake Town and Other Destinations under Desert Circuit in Swadesh Darshan Scheme	63.96	12.79
8.	Tribal Circuit	Nagaland	Development of Tribal Circuit Peren-Kohima-Wokha, Nagaland	97.36	19.47
9.	Eco Circuit	Telangana	Integrated Development of Eco Tourism Circuit in Mahaboobnagar District, Telangana.	91.62	18.32
10.	Wildlife Circuit	Madhya Pradesh	Development of Wildlife Circuit at Panna-Mukundpur-Sanjay-Dubri-Bandhavgarh-Kanha-Mukki-Pench in Madhya Pradesh	92.22	18.44
11.	Wildlife Circuit	Assam	Wildlife Circuit of Assam	95.67	19.13
12.	North-East India Circuit	Tripura	Development of North East Circuit: Agartala-Sipahijala-Melaghar-Udaipur-Amarpur-Tirthamukh-Mandirghat-Dumboor-Narikel Kunja-Gandachara-Ambassa	99.59	19.92
13.	Eco Tourism Circuit	Mizoram	Integrated Development of New Eco-Tourism at Thenzawl, Reike and South Zote	94.91	18.98

1	2	3	4	5	6
14.	Coastal Circuit	West Bengal	Development of Beach Circuit-Udaipur-Digha-Shankarpur-Tajpur-Mandarmani-Fraserganj-Bakkhlai-Henry Island	85.39	17.08
15.	Coastal Circuit	Puducherry	Development of Union Territory of Puducherry as Tourist Circuit under "Swadesh Darshan" Scheme	85.28	17.06
16.	Tribal Circuit	Chhattisgarh	Development of Tribal Tourism Circuit Jashpur-Kunkuri-Mainpat-Ambikapur-Maheshpur-ratanpur-Kurdar-Sarodadadar-Gangrel-Kondagaon-Nathyanawagaon-Jagdalpur-Chitrakoot-Tirthgarh in Chattisgarh	99.94	19.99
17.	Coastal Circuit	Maharashtra	Sindhudurg Circuit	82.76	12.79
			TOTAL	1513.52	298.93

Prasad Scheme (₹ in crore)

Sl. No.	Name of the Project	Sanctioned	Released
	Rajasthan		
1.	Integrated Development of Pushkar/Ajmer	40.44	8.09
	Punjab		
2.	Development of Karuna Sagar Valmiki Sthal at Amritsar	6.45	1.29
	Assam		
3.	Development of Kamakhya Temple and Pilgrimage Destinations in and around Guwahati	33.98	6.80

Sl. No.	Name of the Project	Sanctioned	Released
	Andhra Pradesh		
4.	Development of Amaravati Town in Guntur District as a Tourist Destination	28.36	5.67
	Bihar		
5.	Development of Patna Sahib	41.54	8.31
6.	Development of Basic Facilities at Vishnupad Temple, Gaya, Bihar	-	1.29 (2nd instalment)
	Uttar Pradesh		
7.	Development of Varanasi	20.04	4.08
	Uttarakhand		
8.	Developmemt of Kedarnath	34.78	4.47
	TOTAL	205.59	40.00

Tourism development programmes in collaboration with UNWTO

457. SHRI TIRUCHI SIVA: Will the Minister of TOURISM be pleased to state:

(a) the tourism development programmes that are presently in place in collaboration with the United Nations World Tourism Organisation (UNWTO);

(b) where there are any other international organisations with which India is cooperating with regard to any programmes in the country; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The Ministry of Tourism is not collaborating with UNWTO for any tourism development programmes at present.

(b) and (c) The Ministry of Tourism, Government of India, the Departments of Tourism of the Governments of Bihar and Uttar Pradesh and International Finance Corporation (World Bank Group) had entered into an agreement in October 2013 to cooperate in upgrading the quality of services and goods provided for tourists along the "Buddhist Circuit" in India. The project has been completed and the strategy for integrated tourism development of the Buddhist Circuit in Bihar and Uttar Pradesh "INVESTING IN BUDDHIST CIRCUIT" was launched on 17th July 2014.

The details of financial assistance received from the Asian Development Bank for development of the tourism sector in the country may be seen in the Statement.

Statement

Details of Asian Development Bank financed tourism projects in India

South Asia Tourism Infrastructure Development Project (SATIDP)-India: SATIDP-India with an ADB loan of $ 20 million was approved by ADB on 16 November 2009, signed on 4 October 2010 and made effective on 25 January 2011, focuses on the State of Sikkim. The project components included (i) connectivity enhancement (ii) nature and culture based tourism destination improvements, and (iii) support to community participation, capacity building and project management. The closing date for the project is 15 September 2016.

Infrastructure Development Investment Program for Tourism (IDIPT): IDIPT was approved by ADB on 4 October 2010 as a Multitranche Financing Facility (MFF) for $ 250 Million. The loan allocations are $ 66.61 million to the State of Himachal Pradesh, $ 61.98 million to State of Punjab, $ 55.79 million to State of Tamil Nadu and $ 61.62 million to State of Uttarakhand. The Investment Program is an integral part of the road map covering the four States. The Program targets enhanced economic growth and provision of livelihood opportunities for local communities through tourism infrastructure development with a focus on preservation and development of built, natural and cultural heritage and incidental services. The Program consists of five components *viz.* (i) urban infrastructure and service improvement; (ii) connectivity improvement; (iii) quality enhancement of natural and cultural attractions: (iv) community–based activities and (v) capacity development, community participation and project management.

The closing date for the Program is 30 June 2020. As of now under the MFF, three projects (Loan 2676–IND, loan 2833 and Loan 3223) amounting to $ 210.77 million have been approved by ADB and are under implementation. Details of the projects are below:

Loan No.	Loan Name	State(s)	Loan Amount (in $ million)	Completion date
1	2	3	4	5
2676 IND	Infrastructure Development Investment Program for Tourism, Project-1	Punjab and Himachal Pradesh	Total-43.42 Punjab-20.32 Himachal Pradesh-23.10	30 June 2017

1	2	3	4	5
2833-IND	Infrastructure Development Investment Program for Tourism, Project-2	Tamil Nadu and Uttarakhand	Total-43.84* Tamil Nadu-20.56 Uttarakhand-23.28	31 December 2017
3223-IND	Infrastructure Development Investment Program for Tourism, Project-3	Punjab, Himachal Pradesh and Uttarakhand	Total-123.51 Punjab-41.66 Himachal Pradesh-43.51 Uttarakhand-38.34	30 June 2020
2578-IND	South Asia Tourism infrastructure Development Project-India	Sikkim	Total-20.00**	15 September 2016

*Net loan amount is $42.54 after partial loan cancellation of $1.3 million from Tamil Nadu component. The net loan amount for Tamil Nadu upon cancellation is $19.26 million.

**Net loan amount is $12.0 after two partial loan cancellations of $6.0 million and $2.0 million.

Development of eco-tourism in Jharkhand

458. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of TOURISM be pleased to state:

(a) whether Government is committed to promote eco-tourism in the State of Jharkhand, if so, the details thereof;

(b) the details of the schemes formulated for this purpose;

(c) the district-wise places identified for promotion of eco-tourism; and

(d) the details of the funds earmarked for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) Development and promotion of tourist destinations and products including Eco-tourism and implementation of tourism projects is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism provides Central Financial Assistance (CFA) under relevant schemes to State Governments/Union Territory Administrations for various tourism projects including Eco–Tourism, subject to availability of funds, submission of Utilization Certificates for funds released earlier and adherence to the scheme guidelines.

The Ministry of Tourism has launched the Swadesh Darshan scheme in the year 2014-15 with a vision to develop Theme based tourist circuits on the principles of high tourist value, competitiveness and sustainability in an integrated manner by synergizing efforts to focus on needs and concerns of all stakeholders to enrich tourist experience and enhance employment opportunities. One of the Circuits identified under the Scheme also includes Eco Circuit, however no proposal has been received from the Government of Jharkhand under the said Circuit.

Survey conducted by the quality council of India

459. SHRI SALIM ANSARI: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that Varanasi has been ranked among the least clean cities in India, according to survey conducted by the Quality Council of India; and

(b) if so, what steps Government proposes to take to make Varanasi the cleanest city in India due to its oldest culture and heritage status in the world?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The 'Swachh Survekshan', is a survey commissioned by the Ministry of Urban Development through Quality Council of India (QCI) to review the sanitation and hygiene conditions in 73 major cities (comprising 40% of India's total urban population)–including 52 cities with a population of more than one million and all State capitals. As per the results of the survey, Varanasi has been awarded 65th rank with the score of 839 out of maximum of 2000, among the 73 cities.

(b) Ministry of Urban Development is implementing Swachh Bharat Mission (SBM) since 2nd October, 2014 with the target to clean the country by 2nd October, 2019. Urban sanitation including solid waste management is admissible under SBM. The 14 wards of Varanasi along the Ghats will be experiencing state-of-the-art sweeping, collection and transportation of solid waste, for which the job has been awarded to IL&FS and the same, will be functional by 1st June, 2016. Subsequently, this waste will be processed and converted to compost, initially by NTPC, and later by some other agency to be engaged by the Nagar Nigam on a long-term basis. Additionally, 10 decentralized solid waste management plants of 5 Tonne Per Day (TPD) each are currently being set up and likely to be commissioned by July 2016. Under SBM, 3300 individual household toilets and under Japan International Cooperation Agency (JICA) project of Namami Gange, 205 community and public toilet complexes are being constructed. Once functional and being used, these toilet infrastructure will help to eradicate the menace of open defecation in the Varanasi City.

Also, Government of India is implementing "Atal Mission for Rejuvenation and Urban Transformation (AMRUT)" and "Smart City Mission" since 25th June,

2015. Five hundred cities including Varanasi has been taken up under AMRUT and 100 cities including Varanasi can be covered under Smart City Mission. Sewage Management is one of the admissible components under these Missions. Further, under "Smart City Mission" solid waste management is also one of the admissible components. Recently under the AMRUT, the individual households in Varanasi are being connected to the sewerage network at a cost of ₹ 105 crores, which will ensure proper disposal of liquid waste.

Further, Ministry of Urban Development had launched the National Heritage City Development and Augmentation Yojana (HRIDAY) Scheme on 21st January, 2015, with a focus on holistic development of heritage cities. The Scheme is being implemented in 12 identified Cities including Varanasi with a total outlay of ₹ 500 crores. Sanitation and Waste Management are admissible components under HRIDAY.

In addition to the above, a Sewage Treatment Plant (STP) costing ₹ 407.31 crore along with sewer network is under construction in Varanasi with GoI support and is scheduled to become functional by March 2017.

National medical and wellness tourism board

460. SHRI DEVENDER GOUD T.: Will the Minister of TOURISM be pleased to state:

(a) the aims and objectives of the proposed National Medical and Wellness Tourism Board;

(b) whether Government tried to understand the problems being faced by foreigners who come to India for treatment;

(c) to what extent the NMWTB helps to boost medical tourism in the country; and

(d) how the board promotes alternative treatment available in the country such as Yoga, Ayurveda, Unani, Naturopathy etc.?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) In order to provide dedicated institutional framework to take forward the cause of promotion of Medical Tourism, Wellness Tourism and Yoga, Ayurveda Tourism and any other format of Indian system of medicine covered by Ayurveda, Yoga, Unani, Siddha and Homeopathy (AYUSH), a National Medical and Wellness Tourism Board has been constituted. The Board shall work as an umbrella organization that governs and promotes this segment of tourism in an organized manner. The Ministry would drive the promotion of Medical and Wellness Tourism and will act as a facilitator and support the medical/wellness segment in promoting

tourism and promoting India as a medical and wellness destination. The Board held its first meeting on 13th January 2016 and will look into the issues relating to visa issues, accreditation of hospitals and allied services as well as marketing and promotion of Medical and Wellness Tourism.

PRASAD scheme in Tamil Nadu

461. SHRI K. R. ARJUNAN: Will the Minister of TOURISM be pleased to state how many places have been covered under PRASAD scheme in Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): Out of the 13 sites currently identified under the PRASAD Scheme, two sites, namely, Kanchipuram and Vellankanni are in the State of Tamil Nadu.

Organisation of road show in Delhi

†462. SHRI MAHENDRA SINGH MAHRA: Will the Minister of TOURISM be pleased to state:

(a) whether a road show was organised in Delhi jointly by Tourism Department, State Government of Uttarakhand, the Ministry of Tourism and the Ministry of Railways two years back;

(b) if so, whether some suggestions were given by the distinguished persons attending the show;

(c) if so, the details thereof; and

(d) whether any action was taken on those suggestions, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The State Government of Uttarakhand has informed that they did not organise any road show in Delhi. The Ministry of Tourism also did not organize any road show in this regard.

(b) to (d) Do not arise.

Action taken on petitions against eviction of tribals from Polavaram dam

463. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether direction given to NCST to avoid any action on petitions relating to tribals displaced, attacked and evicted for land acquisition for Polavaram dam in A.P.;

† Original notice of the question was received in Hindi.

(b) whether Vice Chairman of NCST was to visit Polavaram in November, 2013 but the visit was cancelled and downgraded and the petition by the Forum of Social and Human Rights was ignored;

(c) what are the reasons for orders issued to the NCST to avoid entire issue of Polavaram dam and tribals; and

(d) whether compensation will be given to tribals in Devaragondhi, Ramiahpeta in Polavaram Mandal and Anguluru for harm done to them?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) National Commission for Scheduled Tribes (NCST) is a Constitutional body. No such directions have been given to NCST by the Ministry.

(b) As informed by the NCST, Chairperson had deputed the Vice-Chairperson to visit the Polavaram project site and submit a report on the subject. However, the Vice-Chairperson informed the Chairperson that due to exigent circumstances he would not be in a position to visit the place. Consequently, considering the urgency, the Chairperson deputed Mrs. K. Kamla Kumar, then Member, NCST on 01.01.2014 to visit the site.

(c) In view of (a) above, the question does not arise.

(d) Details of compensation paid to tribals in Anguluru and Devaragondhi as provided by the State Government of Andhra Pradesh is as follows:

	Total PDFs	ST PDFs	Amount Paid (Rupees in Lakh)	ST PDFs shifted
(i) Anguluru	251	101	79.63	101
(ii) Devaragondhi	114	114	259.76	114

Increase in malnutrition among tribal children

464. SHRIMATI VANDANA CHAVAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there has been an increase in malnutrition among tribal children in the country in the past three years, if so, the State-wise details thereof;

(b) whether any steps have been taken in this regard by Government so as to reduce malnutrition among children, especially girl child, if so, the details thereof; and

(c) the details of funds allocated and utilized in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (c) As per National Family Health Survey-3 (2005-06), 54.5% under five children belonging to Scheduled Tribes are underweight, 53.9% are stunted and 27.6% are wasted. However, as per the Rapid Survey on Children (RSoC), 2013-14, commissioned by Ministry of Women and Child Development, 36.7% under five children belonging to Scheduled Tribes are underweight, 42.3% are stunted and 18.7% are wasted, which is a reduction from the previous NFHS-3 levels.

The Government has accorded high priority to the issue of malnutrition and is implementing several schemes/programmes through State Governments/UT Administrations to address one or other aspect related to nutrition. Ministry of Women and Child Development is implementing Integrated Child Development Services (ICDS) Scheme, 'Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG)–'Sabla', and Indira Gandhi Matritva Sahyog Yojana (IGMSY) as direct targeted interventions to address the problem of malnutrition among women and children. Additionally, the Food and Nutrition Board of the Ministry of Women and Child Developmentis engaged in conducting training programmes in nutrition. The Board also generates awareness through nutrition education programmes on the importance of healthy balanced diets especially through the use of locally available foods, mass awareness campaigns and use of electronic and print media. The main aim of all these activities is to improve nutritional outcomes and bring down the level of malnutrition in the country especially amongst women and children.

The Ministry of Tribal Affairs has been focusing on universal access to basic health facilities for tribal population including improving their nutritional status with special focus on children. The Ministry has been coordinating with the Ministry of Health and Family Welfare and Ministry of Women and Child Development in this regard. Besides, Ministry of Tribal Affairs also supplements the interventions of other Ministries though critical gap filling. The funds allocated by the Ministry to the States/ UTs, *inter-alia*, address the issues covering health of tribal population in general. The Ministry of Tribal Affairs have emphasized capacity building, IEC material (use of traditional food, minor millet in the food basket through intervention in schools, inclusion in curriculum personal hygiene, habit of clean toilets etc.) for dissemination by Tribal Research Institutes as well. During the year 2015-16, an amount of ₹ 8153.83 lakhs has been approved by this Ministry for specific intervention in the health sector in respect of a number of States.

Grant of community forest right titles

465. SHRI A. U. SINGH DEO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) State-wise number of community forest right titles granted with total land area granted till date against projected targets;

(b) whether Government is cognizant of the refusal of grant of rights over Minor Forest Products due to the overlap of the Forest Rights Act and Panchayat (Extension to Scheduled Areas) Act, if so, the details thereof and steps taken by Government to rectify the issue, if not, the reasons therefore; and

(c) whether Central Government has cancelled forest rights of local villages in Sarguja District, Chhattisgarh, if so, the details thereof, reasons for the same and proposed cancellation in other States?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) The State-wise number of community forest right titles granted with total areas is given in the Statement (*See* below).

(b) No, Sir. The Ministry is not aware of any refusal of grant of rights over Minor Forest produce due to the overlap of the Forest Rights Act and Panchayat (Extension to Scheduled Areas) Act. There is no conflict between Forest Rights Act and Panchayat (Extension to Scheduled Areas) Act with regards to right over Minor Forest produce.

(c) No, Sir. The process of recognition of rights starts with the Gram Sabha and is completed at the level of District Level Committee. The Central Government cannot and has not cancelled forest rights of local villages in Sarguja District, Chhattisgarh.

Statement

State-wise number of community forest right titles granted with total areas

Sl. No.	States	Number of community forest right titles distributed till 29.02.2016	Extent of Forest land for which titles distributed (in lakh acres)
1	2	3	4
1.	Andhra Pradesh	2,107	Not available
2.	Assam	860	Not available
3.	Gujarat	3,875	10.82
4.	Himachal Pradesh	108	Not available

1	2	3	4
5.	Jharkhand	1,434	Not available
6.	Karnataka	144	0.26
7.	Madhya Pradesh	21,909	Not available
8.	Maharashtra	3,436	8.63
9.	Odisha	5,138	1.90
10.	Rajasthan	69	0.00482
11.	Telangana	744	5.03
12.	Tripura	55	0.00091
13.	Uttar Pradesh	843	Not available
14.	West Bengal	747	Not available
	TOTAL	41,469	26.65

Inclusion of communities of Puducherry in ST list

466. SHRI N. GOKULAKRISHNAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Puducherry has sent proposal for inclusion of seven communities in 2012 for inclusion in the Scheduled Tribe (ST) list;

(b) if so, the details of the proposal; and

(c) what action the Ministry has taken on the above proposal so far?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) UT Administration of Puducherry has submitted the proposal for declaration of communities namely (i) Irular (including Villi and Vettaikaran); (ii) Kattunayakan; (iii) Malalikuravan; (iv) Yerukkula; and (v) Kuruman as Scheduled Tribe.

(c) Government of India on 15.6.1999 (as further amended on 25.6.2002), has approved modalities for deciding claims for inclusion in and other modifications in lists of Scheduled Tribes (STs). According to these, proposals recommended and justified by State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation.

Proposals received from Puducherry have been processed as per modalities. Proposal for identification of Irular (including Villi and Vettaikaran), had been agreed by RGI and NCST.

Allocation of funds to promote entrepreneurship among tribals

467. SHRI VIVEK GUPTA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the State-wise details of funds allocated, released and utilized under various schemes and programs to promote entrepreneurship among tribals during last three years;

(b) the State-wise details of beneficiaries reached and financial assistance given by Institutions and programs run by Ministry for promoting entrepreneurship including National Scheduled Tribes Finance and Development Corporation (NSTFDC), Bharat Rural Livelihood Foundation (BRLF) and Tribal Co-operative Marketing Developing Federation of India Limited (TRIFED) along with district-wise details of West Bengal; and

(c) the steps taken under 'Skill India' and 'Start-up India' for specially promoting entrepreneurship among tribal population?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) State-wise details of funds allocated, released and utilized in respect of National Scheduled Tribes Finance and Development Corporation (NSTFDC), which is a Central Public Sector Enterprise (CPSE) under the administrative control of Ministry of Tribal Affairs, during the last three years is given in the Statement (*See* below). The details of amount sanctioned by NSTFDC and number of beneficiaries covered for promotion of skill and entrepreneurial development programmes in the last three years is as under:

(₹ in lakh)

Financial Year	Sanction	No. of Beneficiaries
2013-14	30.00	4060
2014-15	96.70	10000
2015-16	37.56	2225

As per information received from Tribal Co-operative Marketing Developing Federation of India Limited (TRIFED) and Bharat Rural Livelihood Foundation (BRLF), they do not provide any financial assistance for promoting entrepreneurship.

(c) While the objective of 'Skill India' under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) is to enable and mobilise a large number of Indian youth to take up outcome based skill training and become employable and earn their livelihood, 'Start-up-India' aims at schemes being undertaken to address various aspects relating

to developing a conducive Start-up ecosystem in the country. Skill training under PMKVY essentially targets drop out students after class 10 and class 12. Since there is a fairly high drop out among the tribals, this scheme will be very useful. Under 'Skill India' tribal people are being imparted training in skill development and capacity building.

Statement

(A) State-wise Funds Allocated, Released and Utilised by NSTFDC during the Financial Year 2013-14

(₹ in lakh)

Sl. No.	State	Funds Allocated	Sanction	Disburse-ment	No. of Benef.	Utilisation
1	2	3	4	5	6	7
1.	Andhra Pradesh	1056.00				
2.	Andaman and Nicobar Islands	50.00				
3.	Arunachal Pradesh	148.00		8.84	3	8.84
4.	Assam	696.00	203.24	203.24	1087	203.24
5.	Bihar	160.00				
6.	Chhattisgarh	1390.00	1415.16	1558.97	1157	734.04
7.	Dadra and Nagar Haveli	50.00				
8.	Goa	50.00				
9.	Gujarat	1573.00	4813.56	3372.87	26850	3372.87
10.	Himachal Pradesh	50.00	264.37	201.05	2219	186.73
11.	Jammu and Kashmir	233.00	839.79	0.54	1	0.31
12.	Jharkhand	1490.00	616.32	616.32	3018	616.32
13.	Karnataka	728.00	5391.59	5391.59	3267	658.87
14.	Kerala	100.00	187.65	76.24	88	71.23
15.	Lakshadweep	50.00				
16.	Manipur	205.00				
17.	Maharashtra	1803.00	1973.11	1027.23	1564	462.06
18.	Meghalaya	420.00	217.26	398.19	1252	398.19
19.	Madhya Pradesh	2572.00	874.56	874.56	204348	874.56

1	2	3	4	5	6	7
20.	Mizoram	176.00	378.15	378.15	1182	378.15
21.	Nagaland	373.00	171.53	584.01	311	584.01
22.	Odisha	1712.00	68.83	19.33	37	19.33
23.	Rajasthan	1492.00	1820.06	1106.38	1650	946.94
24.	Sikkim	50.00	5.00			
25.	Tamil Nadu	137.00				
26.	Telangana					
27.	Tripura	210.00	1045.32	716.31	666	538.36
28.	Uttarakhand	50.00	45.30	31.90	9	31.90
29.	Uttar Pradesh	50.00				
30.	West Bengal	926.00	493.98	460.87	4427	437.76
31.	Trifed-New Delhi					
	TOTAL	18000.00	20824.78	14135.00	253136	10523.71

(B) State-wise Funds Allocated, Released and Utilised by NSTFDC during the Financial Year 2014-15

(₹ in lakhs)

Sl. No.	State	Funds Allocated	Sanction	Disburse-ment	No. of Benef.	Utilisation
1	2	3	4	5	6	7
1.	Andhra Pradesh	1070.00				
2.	Andaman and Nicobar Islands	50.00				
3.	Arunachal Pradesh	172.00	4653.00	4653.00	2350	
4.	Assam	702.00	46.00	46.00	170	46.00
5.	Bihar	242.00				
6.	Chhattisgarh	1415.00	1433.60	20.53	8	9.30
7.	Dadra and Nagar Haveli	50.00				
8.	Goa	50.00				
9.	Gujarat	1612.00	81.58	2343.19	11885	2343.19
10.	Himachal Pradesh	71.00	99.00	154.94	2866	138.09

1	2	3	4	5	6	7
11.	Jammu and Kashmir	270.00	388.82	0.69		0.69
12.	Jharkhand	1563.00	45.09	41.67	35	41.67
13.	Karnataka	768.00	3410.00	2500.00	1010	448.13
14.	Kerala	100.00	90.00	95.18	109	82.83
15.	Lakshadweep	50.00				
16.	Manipur	163.00	200.00	200.00	1050	200.00
17.	Maharashtra	1900.00	1666.68			
18.	Meghalaya	462.00	378.83	517.57	1973	517.57
19.	Madhya Pradesh	2769.00	692.99	692.99	626	692.99
20.	Mizoram	187.00	122.73	72.00	2977	72.00
21.	Nagaland	309.00	333.34	210.40	46	173.30
22.	Odisha	1734.00	97.36	97.36	82	97.36
23.	Rajasthan	1670.00	1758.40	1043.54	1482	441.40
24.	Sikkim	50.00				
25.	Tamil Nadu	144.00				
26.	Telangana		5000.00			
27.	Tripura	211.00	2240.76	2581.96	1228	744.05
28.	Uttarakhand	53.00	53.58	39.20	13	39.20
29.	Uttar Pradesh	205.00				
30.	West Bengal	958.00	183.24	186.84	1745	95.92
31.	Trifed-New Delhi					
	TOTAL	19000.00	22975.00	15497.06	29655	6183.69

(C) State-wise Funds Allocated, Released and Utilised by NSTFDC during the Financial Year 2015-16

(₹ in lakhs)

Sl. No.	State	Funds Allocated	Sanction	Disburse-ment	No. of Benef.	Utilisation (upto 31.08.2015)	Amount not due for utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1130.00	4004.43	3313.14	1010		3313.14
2.	Andaman and Nicobar Islands	50.00					

1	2	3	4	5	6	7	8
3.	Arunachal Pradesh	180.00	3556.70	1863.60	36546	1863.60	
4.	Assam	740.00	10.00	10.00	57	10.00	
5.	Bihar	255.00					
6.	Chhattisgarh	1490.00	1431.18	933.53	344	389.56	10.19
7.	Dadra and Nagar Haveli	50.00					
8.	Goa	50.00					
9.	Gujarat	1700.00	4216.67	2137.84	12192	1087.84	1050.00
10.	Himachal Pradesh	75.00		11.32	23	11.32	
11.	Jammu and Kashmir	285.00	604.50	271.00	169	16.65	
12.	Jharkhand	1650.00	420.38	204.50	606	12.00	192.50
13.	Karnataka	810.00					
14.	Kerala	100.00	67.50	83.92	96	22.67	37.26
15.	Lakshadweep	50.00					
16.	Manipur	170.00					
17.	Maharashtra	2000.00	2050.95				
18.	Meghalaya	485.00	272.38	311.75	1287	72.58	114.30
19.	Madhya Pradesh	2920.00	687.82	687.82	537	687.82	
20.	Mizoram	200.00	3428.80	984.72	13330	984.72	
21.	Nagaland	325.00	433.37	563.81	114	112.14	394.97
22.	Odisha	1825.00	10.43	8.51	9	8.51	
23.	Rajasthan	1760.00	1334.42	321.63	485	0.48	320.39
24.	Sikkim	50.00					
25.	Tamil Nadu	150.00					
26.	Telangana			5000.00	21168	5000.00	
27.	Tripura	220.00		73.24		1.62	45.50
28.	Uttarakhand	55.00	288.82	338.80	137	330.50	3.40
29.	Uttar Pradesh	215.00					
30.	West Bengal	1010.00	561.24	540.87	4714	13.57	262.11
31.	Trifed-New Delhi						
	TOTAL	20000.00	23379.59	17660.00	92824	10625.58	5743.76

Increase in allocation under TSP

†468. SHRI PRABHAT JHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the allocation of funds for the Tribal Sub Plan (TSP) has been increased significantly in the general budget of year 2016-17;

(b) if so, the details thereof;

(c) whether special provision had been made to promote entrepreneurship among tribals under the 'Stand-up India' scheme; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) The allocation of funds for the Tribal Sub Plan (TSP) under Central Plan administered by 28 Ministries for the year 2016-17 *vis-à-vis* for the year 2015-16 has been increased by 14.50%. During the year 2015-16 allocation of TSP fund was ₹ 20963.17 crore whereas for the year 2016-17 it stands at ₹ 24005.39 crore.

(c) and (d) The scheme 'Stand-up-India' is to promote entrepreneurship among SC/ST and Woman Entrepreneurs. The Scheme is intended to facilitate at least two such projects per bank branch, on an average one for each category of entrepreneur. It is expected to benefit atleast 2.5 lakh borrowers. The Stand UP India Scheme, *inter-alia*, provides for:

- Refinance window through Small Industries Development Bank of India (SIDBI) with an initial amount of ₹ 10,000 crore.
- Creation of a credit guarantee mechanism through the National Credit Guarantee Trustee Company (NCGTC).
- Handholding support for borrowers both at the pre loan stage and during operations. This would include increasing their familiarity with factoring services, registration with online platforms and e-market places as well as sessions on best practices and problem solving.
- Focus is on handholding support for both SC/ST and Women borrowers.
- The overall intent of the approval is to leverage the institutional credit structure to reach out to these under-served sectors of the population by facilitating bank loans repayable up to 7 years and between ₹ 10 lakh to ₹ 100 lakh for greenfield enterprises in the non farm sector set up by such SC, ST and Women borrowers.

† Original notice of the question was received in Hindi.

- Margin money of the composite loan would be up to 25%. Convergence with State schemes is expected to reduce the actual requirement of margin money for a number of borrowers.

Census of tribes in Tamil Nadu

469. SHRI K. R. ARJUNAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any census of the tribes in Tamil Nadu have been undertaken; and

(b) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Yes, Sir. Office of the Registrar General, India conducts population census in the year ending with '1', wherein data on all persons including those belonging to Scheduled Tribes living in the country at the time of Census are collected.

(b) Details of Scheduled Tribes in Tamil Nadu, as per Census 2011 are given in the Statement.

Statement

Scheduled Tribe (ST) Population in Tamil Nadu as per Census 2011

ST Name	T/R/U	ST Population		
		Person	Male	Female
1	2	3	4	5
All Scheduled Tribes	Total	794,697	401,068	393,629
All Scheduled Tribes	Rural	660,280	333,178	327,102
All Scheduled Tribes	Urban	134,417	67,890	66,527
Adiyan	Total	4,426	2,247	2,179
Adiyan	Rural	2,653	1,364	1,289
Adiyan	Urban	1,773	883	890
Aranadan	Total	138	72	66
Aranadan	Rural	85	46	39
Aranadan	Urban	53	26	27
Eravallan	Total	2,871	1,438	1,433
Eravallan	Rural	1,934	956	978
Eravallan	Urban	937	482	455

1	2	3	4	5
Irular	Total	189,661	94,521	95,140
Irular	Rural	161,315	80,429	80,886
Irular	Urban	28,346	14,092	14,254
Kadar	Total	650	325	325
Kadar	Rural	42	24	18
Kadar	Urban	608	301	307
Kammara (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Total	1,052	537	515
Kammara (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Rural	385	199	186
Kammara (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Urban	667	338	329
Kanikaran, Kanikkar (in Kanyakumari District and Shenkottah and Ambasamudram taluks of Tirunelveli District)	Total	3,837	1,879	1,958
Kanikaran, Kanikkar (in Kanyakumari District and Shenkottah and Ambasamudram taluks of Tirunelveli District)	Rural	2,206	1,061	1,145
Kanikaran, Kanikkar (in Kanyakumari District and Shenkottah and Ambasamudram taluks of Tirunelveli District)	Urban	1,631	818	813
Kaniyan, Kanyan	Total	2,137	1,042	1,095
Kaniyan, Kanyan	Rural	448	229	219
Kaniyan, Kanyan	Urban	1,689	813	876
Kattunayakan	Total	46,672	23,360	23,312
Kattunayakan	Rural	15,091	7,630	7,461
Kattunayakan	Urban	31,581	15,730	15,851

1	2	3	4	5
Kochu Velan	Total	7	4	3
Kochu Velan	Rural	0	0	0
Kochu Velan	Urban	7	4	3
Konda Kapus	Total	521	265	256
Konda Kapus	Rural	49	26	23
Konda Kapus	Urban	472	239	233
Kondareddis	Total	9,847	5,028	4,819
Kondareddis	Rural	5,481	2,780	2,701
Kondareddis	Urban	4,366	2,248	2,118
Koraga	Total	101	61	40
Koraga	Rural	28	19	9
Koraga	Urban	73	42	31
Kota (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Total	308	155	153
Kota (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Rural	60	28	32
Kota (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Urban	248	127	121
Kudiya, Melakudi	Total	66	36	30
Kudiya, Melakudi	Rural	31	20	11
Kudiya, Melakudi	Urban	35	16	19
Kurichchan	Total	6,100	3,181	2,919
Kurichchan	Rural	5,514	2,859	2,655
Kurichchan	Urban	586	322	264
Kurumbas (in the Nilgiris District)	Total	6,823	3,380	3,443
Kurumbas (in the Nilgiris District)	Rural	4,285	2,132	2,153
Kurumbas (in the Nilgiris District)	Urban	2,538	1,248	1,290
Kurumans	Total	30,965	15,949	15,016

1	2	3	4	5
Kurumans	Rural	24,410	12,636	11,774
Kurumans	Urban	6,555	3,313	3,242
Maha Malasar	Total	77	43	34
Maha Malasar	Rural	1	1	0
Maha Malasar	Urban	76	42	34
Malai Arayan	Total	172	75	97
Malai Arayan	Rural	64	18	46
Malai Arayan	Urban	108	57	51
Malai Pandaram	Total	1,439	710	729
Malai Pandaram	Rural	528	253	275
Malai Pandaram	Urban	911	457	454
Malai Vedan	Total	7,215	3,701	3,514
Malai Vedan	Rural	5,534	2,832	2,702
Malai Vedan	Urban	1,681	869	812
Malakkuravan	Total	19,645	10,013	9,632
Malakkuravan	Rural	10,080	5,120	4,960
Malakkuravan	Urban	9,565	4,893	4,672
Malasar	Total	6,431	3,259	3,172
Malasar	Rural	4,073	2,051	2,022
Malasar	Urban	2,358	1,208	1,150
Malayali (in Dharmapuri, North Arcot, Pudukottai, Salem, South Arcot and Tiruchirapalli Districts)	Total	357,980	181,704	176,276
Malayali (in Dharmapuri, North Arcot, Pudukottai, Salem, South Arcot and Tiruchirapalli Districts)	Rural	346,774	175,830	170,944
Malayali (in Dharmapuri, North Arcot, Pudukottai, Salem, South Arcot and Tiruchirapalli Districts)	Urban	11,206	5,874	5,332
Malayekandi	Total	210	107	103
Malayekandi	Rural	188	98	90
Malayekandi	Urban	22	9	13

1	2	3	4	5
Mannan	Total	211	99	112
Mannan	Rural	23	13	10
Mannan	Urban	188	86	102
Mudugar, Muduvan	Total	1,250	661	589
Mudugar, Muduvan	Rural	613	306	307
Mudugar, Muduvan	Urban	637	355	282
Muthuvan	Total	390	200	190
Muthuvan	Rural	315	154	161
Muthuvan	Urban	75	46	29
Palleyan	Total	231	114	117
Palleyan	Rural	106	52	54
Palleyan	Urban	125	62	63
Palliyan	Total	2,252	1,146	1,106
Palliyan	Rural	1,739	889	850
Palliyan	Urban	513	257	256
Palliyar	Total	5,288	2,643	2,645
Palliyar	Rural	4,195	2,112	2,083
Palliyar	Urban	1,093	531	562
Paniyan	Total	10,134	4,898	5,236
Paniyan	Rural	6,275	3,033	3,242
Paniyan	Urban	3,859	1,865	1,994
Sholaga	Total	5,965	3,066	2,899
Sholaga	Rural	5,558	2,844	2,714
Sholaga	Urban	407	222	185
Toda (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Total	2,002	957	1,045
Toda (excluding Kanyakumari District and Shenkottah taluk of Tirunelveli District)	Rural	1,144	555	589

1	2	3	4	5
Toda (excluding Kanyakumari District and Shenkottahtaluk of Tirunelveli District)	Urban	858	402	456
Uraly	Total	12,986	6,491	6,495
Uraly	Rural	12,526	6,244	6,282
Uraly	Urban	460	247	213

Distribution of land among tribals

470. SHRI C. P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has earmarked forest land for distribution among tribals under acts concerning forests rights of tribals;

(b) how much of the land so earmarked has actually been given for their use;

(c) how much is in the process of being given;

(d) how many legal pattas have been given to them;

(e) how much of such land is in the process of being used for other purposes; and

(f) what is the percentage of tribals in the country who do not own land?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Forest Rights Act is not an Act to distribute land amongst the STs. Forest Rights Act, 2006, is an Act to recognize and vest pre-existing forest rights and occupation in forest land in forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers who have been residing in such forests for generations but whose rights could not be recorded.

(b) to (d) Till 29.02.2016 a total of 44.15 lakh claims have been filed. Out of this, 20,73,717 claims have been rejected and 17.20 lakh titles have been accepted and distributed over 89.90 lakh acres of forest land.

(e) The forest land recognised under Forest Rights Act, 2006 is for the use of individual and community rights as defined under Section 3(1) of the Forest Rights Act.

(f) As per available National Sample Survey Office (NSSO) data (2013), 9.41% of ST households belong to the landless category (<=0.002 hectare).

Difficulties in implementation of Forest Rights Act

471. SHRI AMBETH RAJAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government is facing lots of difficulties in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, particularly in returning land to tribals;

(b) if so, the details thereof; and

(c) whether any comprehensive plan is being formulated by Government so that provisions of the Act are implemented in true letter and spirit?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) No, Sir. The Forest Rights Act is being implemented across the country. Forest Rights Act is an act to recognize and vest pre-existing rights to forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers.

(b) Till 29.02.206, out of 44.15 lakh claims that have been filed, 17.20 lakh titles have been distributed over 89.90 lakh acres of forest land.

(c) The Government of India has framed comprehensive rules and has issued detailed guidelines for effective implementation of the Act. It has also issued clarifications on points of doubt from time to time. The implementation is also being regularly monitored through monthly progress report that is received from the States.

Prevalence of Sickle Cell Anaemia among tribals

472. SHRI DILIP KUMAR TIRKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the prevalence of Sickle Cell Anaemia among tribals is more than any other community in the country;

(b) if so, the details thereof; and

(c) the steps being taken by Government to address this problem?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (c) The prevalence of Sickle Cell Anemia is higher in the tribal belt of Central, Western and Southern India; not so much in the tribes of North-East India. It is chiefly confined to dravidians and pre-dravidians tribes inhabiting malaria endemic regions. There is a little worthwhile treatment for the disease as of now but with management of disease, severity and complications can be curtailed to improve the quality of life and life span. The sickle cell gene is passed from generation to generation in a pattern

of inheritance. Government has decided to screen three crore tribal children across the country to find the incidences of Sickle Cell Anemia among them. The children with Sickle Cell trait or disease are counselled through their parents not to marry the other carrying trait or disease in order to control spread of the disease to next generation. The Ministry organised regional training workshops in collaboration with Indian Council of Medical Research (ICMR) to facilitate State/UTs to train adequate manpower to undertake the screening exercise using a simple and cost effective screening test developed by ICMR. In addition, Department of Biotechnology is involved in research to find cure of the disease.

Projects for improving infrastructure for sports and athletics potential

473. SHRI RAMDAS ATHAWALE:
SHRI K. C. TYAGI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the projects under implementation and/or proposed for improvement of facilities and infrastructure for harnessing the sports and athletics potential amongst the youths of the country;

(b) the details of facilities provided by Sports Authority of India (SAI) for helping the sportspersons in the fields of Athletics, Archery, Hockey and Football especially in terms of providing coaching of international standards, ensuring nutritious diet and employment to the poor boys/girls; and

(c) the details of funds allocated for the SAI activities in various parts of the country since last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The details of projects under implementation by Sports Authority of India (SAI) for improvement of facilities and infrastructure for harnessing the sports potential is given in the Statement-I (*See* below). Ministry of Youth Affairs and Sports has also been implementing the Rajiv Gandhi Khel Abhiyan (RGKA) Scheme and Urban Sports Infrastructure Scheme (USIS) for creation of infrastructure for harnessing the sports and athletics potential among the youths of the country. The State-wise details of funds released to USIS during last three years is given in the Statement-II (*See* below). These scheme alongwith another schemes, namely, National Sports Talent Search Scheme (NSTSS) have since been merged into a new Central Sector Scheme known as "Khelo India-National Programme for Development of Sports".

(b) Athletics, Archery and Hockey have been kept by the Government under the High Priority category of sports and Football under priority category. Under the scheme

of assistance to National Sports Federations, identified promising sportspersons/teams are provided with all the requisite facilities for their preparations, such as wholesome nutritious diet, food supplements, equipments, state-of-the-art infrastructure, lodging and travelling facilities, services of reputed Indian and foreign coaches/supporting staff, scientific and medical support, sports kit, etc. besides financial assistance for their training and participation in international competitions in India and abroad.

Sports Authority of India (SAI) is implementing the following Sports Promotional Schemes in the country to scout and nurture talented sportspersons in the age group of 8-25 years in 27 sports disciplines under residential and non-residential scheme:

1. National Sports Talent Contest
2. Army Boys Sports Company
3. SAI Training Centres
4. Special Area Games
5. Centre of Excellence
6. Extension Centres of SAG/STC
7. National Sports Academies

Under the above Sports Promotional Schemes presently 5477 trainees (3731 Boys and 1746 Girls) in the discipline of Athletics, Archery, Hockey and Football are being trained at various SAI centres.

The selected trainees are provided with coaching of international standards with sports facilities in the form of expert coaches, indoor and outdoor playing facilities, sports equipment (consumable and non consumable), boarding/lodging, sports kit, competition exposure, education expenses, medical/insurance and stipend as per the approved norms.

The selected trainees are also provided adequate standard of nutrition during the training. The sportspersons from SAI Schemes, who win medals at international levels, secure jobs in private/public/Government departments.

(c) Ministry of Youth Affairs and Sports has released funds to SAI during last three years as under:

(₹ in crore)

Year	Plan	Non-Plan
2013-14	327.00	44.45
2014-15	335.30	51.55
2015-16	345.78	62.18

Statement-I

Details of projects under implementation by Sports Authority of India (SAI) for improvement of facilities and infrastructure for harnessing the sports potential

Sl.No.	Name of work
Delhi	
1.	Construction of (C/o) 100 Bedded Hostel at JN Stadium.
LNCPE Thiruvanathapuram	
2.	Providing of Wooden Flooring in MP, Hall.
3.	Construction of 100 Bedded Hostel at LNCPE.
SAG Alleppey	
4.	C/o. New Boat House maintenance yard and Floating Jeeting at Pummanaad at Alleppey.
5.	C/o. Infrastructure at SAG Centre at Alleppey (Phase-I): C/o 63 Bedded Girls Hostel, Dining Hall and Kitchen.
6.	C/o. Infrastructure at SAG Centre at Alleppey (Phase-II): C/o 63 Bedded Boys Hostel, Extn. of Fitness Centre for Office Accn etc.
7.	Re-Laying of Synthetic Athletic Track at Bangalore.
8.	Replacement of Synthetic Hockey Surface at SAI Southern Centre Bangalore.
9.	Laying of Synthetic Blue Hockey Surface i/c Change Room and Flood Lights at SAI Campus Bangalore.
10.	Renovation of Swimming Pool Complex at SAI Campus Bangalore.
11.	Upgradation/Renovation of 80 Bedded Womens Hostel.
12.	Upgradation/Renovation of 200 Bedded Hostel Ph-I and Ph-II for COE.
13.	Upgradation/Renovation of 200 Bedded Boys Hostel.
14.	C/o Wrestling Hall at SAI NRC Sonepat.
NIS Patiala	
15.	Replacement of Synthetic Athletic Track at NS NIS Patiala.
16.	Renovation of 240 Bedded Yaduvendra Hostel at NS NIS Patiala.
17.	C/o Indoor Swimming Pool 25x25 Mt size at NIS Patiala.
18.	Renovation of Old Motibag Palace.
19.	Shilaroo Laying of 200 meters 6 lane and 400 meters 1 lane Athletic Track at Shilaroo.

Sl.No.	Name of work
UDM (Bhaiji) Centre Bhopal	
20.	Laying of Synthetic Hockey surface at CRC Bhopal.
21.	Laying of Synthetic Athletic Track SAI Lucknow.
22.	Replacement of Synthetic Hockey Surface SAI Lucknow.
23.	C/o Boundary Wall in Sector 25 RC Gandhinagar.
Regional-Centre Kandivale	
24.	C/o of Boundary Wall at Kandivale.
25.	Renovation of Boys Hostel at Kandivale.
26.	C/o Swimming Pool 50x25 meters size at STC Aurangabad.
27.	Replacement of Synthetic Hockey Surface at STC Aurangabad.
NSEC, Kolkata	
28.	Renovation work at STC Padma Hazaribagh.
29.	Upgradation of Indoor Training Hall.
II.	**North-East Region**
	NER SAI Centre Guwahati
	SAG Centre NEHU Shillong
1.	Development of site for play fields for Archery Ground.
2.	Development of site for play field for Hockey field.
3.	C/o Roads, ret walls, roads culverts etc.
4.	Archery Ground.
5.	Development of site and Bulk Services (Civil).
6.	Development of site for Playfields for Football Ground and Athletic Track.
7.	Football Ground and Synthetic Athletic Track.
8.	C/o 100 Bedded Hostel for Boys.
9.	C/o 100 Bedded Hostel for Girls.
10.	C/o MP Indoor Hall.
11.	Development of site and Bulk Services elect. and mech.
12.	Synthetic Surface for Hockey.
13.	Staff Quarters (T-II 2 nos., T-III-2 nos,, T-IV-4nos., T-V-1 nos.).
14.	C/o Bdy Wall and Guard Room.

Sl.No.	Name of work
Regional Centre Gauhati	
15.	Relaying of Wooden Flooring of Multi-purpose Hall at SAI Sub-centre Guwahati.
16.	Renovation and upgradation of Infrastructure and New Projects at SAI SAG Centre in Tinsukhia Assam.
17.	Renovation and upgradation of infrastructure and new projects at SAI SAG Centre in Kokrajhar Assam.
18.	Establishment of SAG Centre Lakhimpur Assam (C/o boundary wall in Phase-I).
19.	Establishment of SAG Centre Lakhimpur Assam (C/o boundary wall in Phase-II).
NERC, Imphal	
20.	Laying of Syn. Hockey surface at Takyel, Imphal.
21.	Laying of Syn. Athletic Track Imphal, Manipur.
22.	C/o of MP Hall at SAG Centre Ultou.
23.	C/o 100 bedded Hostel at SAG Centre, Utlou.
24.	C/o 3 Nos. of Tennis Courts with Syn. Surface at Takyel Imphal.
25.	C/o MP Hall at Takyel Imphal.
26.	C/o 100 bedded Hostel at SAG Centre, Imphal.
27.	SAG Aizwal (Mizoram).
28.	C/o 100 Bedded Hostel for 60 boys + 40 girls for SAI SAG at Aizwal, Mizoram.
29.	C/o. Synthetic Hockey surface at SAG Extn. Centre Thenzual.

Statement-II

State-wise details of funds released to USIS during last three years

(₹ in crore)

Sl. No.	State	Project	Grant approved (Date)	Grant released (Date)
1	2	3	4	5
2013-14				
1.	Kerala	Laying of Synthetic Athletic Track in University of Calicut, Kerala	5.50 (27.06.2013)	3.00 (27.06.2013)

1	2	3	4	5
2.	Uttarakhand	Construction of Multi-purpose Indoor Hall at Kashipur, District Udham Singh Nagar, Uttarakhand	6.00 (04.07.2013)	1.80 (04.07.2013)
3.	Mizoram	Laying of Synthetic Football Turf at Chhangphut Playground, Champhai, Mizoram	4.50 (16.07.2013)	3.00 (16.07.2013)
4.	Mizoram	Construction of Multi-purpose Indoor Hall at Sazaikawn, Lunglei Town, Mizoram	6.00 (16.07.2013)	1.80 (16.07.2013)
5.	Punjab	Laying of Synthetic Athletic Track at War Heroes Stadium, Sangrur, Punjab	5.50 (27.09.2013)	3.00 (27.09.2013)
6.	Uttar Pradesh	Laying of Synthetic Hockey Turf at Sri Meghbaran Singh Stadium, Karampur, Saidpur, Gazipur, Uttar Pradesh	5.00 (04.10.2013)	3.00 (04.10.2013)
7.	Jammu and Kashmir	Construction of a Multi-purpose Indoor Hall at Leh, Ladakh, Jammu and Kashmir	6.00 (05.11.2013)	1.80 (05.11.2013)
8.	Andhra Pradesh	Construction of Multi-purpose Indoor Hall at Agricultural College, Bapatla, Guntur District, Andhra Pradesh	6.00 (05.11.2013)	1.80 (05.11.2013)
9.	Uttarakhand	Laying of Synthetic Turf Hockey Field at Maharana Pratap Sports College, Raipur, Dehradun, Uttarakhand	5.00 (07.11.2013)	1.80 (07.11.2013)
10.	Rajasthan	Construction of a Multi-purpose Indoor Hall at Mohan Lal Sukhadia (MLS) University, Udaipur, Rajasthan	6.00 (13.12.2013)	1.80 (13.12.2013)
11.	Nagaland	Construction of Multi-purpose Indoor Hall at Dimapur, Nagaland	6.00 (16.12.2013)	1.80 (16.12.2013)
12.	Arunachal Pradesh	Laying of Football Turf at SLSA Complex, Chimpu, Itanagar, Arunachal Pradesh	4.50 (27.12.2013)	2.25 (27.12.2013)

1	2	3	4	5
13.	Nagaland	Laying of Synthetic Football Turf at Jalukie, Peren District, Nagaland	4.50 (31.12.2013)	3.00 (31.12.2013)
14.	Mizoram	Construction of Multi-purpose Indoor Hall at Mualpui, District Aizawl. (Balance Installment of the Project Sanctioned on 19.10.2011)	1.50 (16.01.2014)	1.50 (16.01.2014)
15.	Haryana	Laying of Synthetic Athletic Track at Bhim Stadium, Bhiwani	5.50 (20.01.2014)	3.00 (20.01.2014)
16.	Nagaland	Laying of Synthetic Athletic Track at Indira Gandhi Stadium, Kohima. (Balance Installment of the Project Sanctioned on 29.08.2011).	2.00 (20.01.2014)	2.00 (20.01.2014)
	TOTAL		79.50	36.35
2014-15				
1.	Maharashtra	Laying of Synthetic Athletic Track at Armed Forces Medical College (AFMC), Pune	5.00 (23.07.2014)	3.00 (23.07.2014)
2.	Assam	Construction of Multi-purpose Indoor Hall at Gauhati University, Guwahati	6.00 (13.11.2014)	1.80 (13.11.2014)
3.	Karnataka	Construction of Multi-purpose Indoor Hall at Belgaum	6.00 (03.12.2014)	1.80 (03.12.2014)
4.	Andhra Pradesh	Laying of Synthetic Athletic Track at Acharya Nagarjuna University, Nagarjunanagr, District Guntur, Andhra Pradesh	5.50 (05.12.2014)	1.00 (05.12.2014)
5.	Madhya Pradesh	Laying of Synthetic Athletic Track at Devi Ahilya Vishwavidyalaya, Takshshila Campus, Khandwa Road, Indore, Madhya Pradesh	5.50 (08.12.2014)	1.00 (08.12.2014)
6.	Himachal Pradesh	Laying of Synthetic Hockey Field at Indira Stadium, Una. (Balance installment of the Project Sanctioned on 17.03.2011)	-	1.50 (29.04.2014)

1	2	3	4	5
7.	Meghalaya	Laying of Synthetic Athletic Track at Jawaharlal Nehru Complex, Shillong (Balance Installment of Project sanctioned on 1st March, 2012)	-	1.20 (06.06.2014)
8.	Tamil Nadu	Construction of Multi-purpose Indoor Hall at Vaduvur Higher Secondary School, Thiruvarur District. (2nd Instalment of the Project Sanctioned on 3rd January, 2013)	-	2.40 (21.08.2014)
9.	Mizoram	Laying of Synthetic Football Turf at Chhangphut Playground, Champhai, Mizoram (Balance Installment of Project Sanctioned on 16th July, 2013)	-	1.50 (21.10.2014)
10.	Arunachal Pradesh	Laying of Astro-turf Hockey Field at Sports Complex, Chimpu, Itanagar (Balance Installment of Project Sanctioned on 14th February, 2013)	-	3.74 (17.11.2014)
11.	Haryana	Laying of Synthetic Athletic Track at Maharishi Dayanand University, Rohtak	5.50 (05.12.2014)	1.00 (05.12.2014)
12.	Uttar Pradesh	Laying of Astro-turf Hockey field at Banaras Hindu University, Varanasi	5.00 (08.12.2014)	1.00 (08.12.2014)
13.	West Bengal	Construction of Multi-purpose Indoor Hall at University of Calcutta	6.00 (08.12.2014)	0.58 (08.12.2014)
14.	Maharashtra	Construction of Multi-purpose Indoor Hall at University of Mumbai	6.00 (19.12.2014)	1.00 (19.12.2014)
15.	Jharkhand	Laying of Astro-turf Hockey Field at Ranchi University	4.49 (14.01.2015)	0.62 (14.01.2015)
16.	Karnataka	Laying of Synthetic Athletic Track at Chamarajanagar, Chamarajanagar District, Karnataka	5.50 (26.02.2015)	0.75 (26.02.2015)

1	2	3	4	5
17.	Punjab	Construction of Multi-purpose Indoor Hall at Tarn Taran, Punjab. (Second Installment of the Project Sanctioned on 17th March, 2011)	-	1.00 (26.03.2015)
	TOTAL		60.49	24.89
2015-16 (as on 22.04.2016)				
1.	Manipur	Construction of Multi-purpose Indoor Hall in Senapati Distt. HQs, Manipur (Second Installment for the Project Sanctioned on 22.06.2012)	-	2.40 (05.06.2015)
2.	Kerala	Laying of Synthetic Athletic Track in University of Calicut, Kerala. (Balance Installment for the Project Sanctioned on 27.06.2013)	-	2.50 (24.06.2015)
3.	Assam	Laying of Synthetic Athletic Track (08 Lanes) at North Lakhimpur College, Lakhimpur, Assam	5.50 (29.06.2015)	3.00 (29.06.2015)
4.	Assam	Construction of Multi-Purpose Indoor Hall at Government Boys H.S. School, Dibrugarh under Dibrugarh Municipality Board, Assam	6.00 (29.06.2015)	1.80 (29.06.2015)
5.	Andhra Pradesh	Construction of Multi-purpose Indoor Hall at Agricultural College, Bapatla, Guntur District, Andhra Pradesh (Balance installment for the Project Sanctioned on 5.11.2013)	-	2.40 (22.07.2015)
6.	Mizoram	Construction of Multi-purpose Indoor Hall (60Mx40M) at Sazaikawn, Lunglei Town, Mizoram (Balance installment for the Project Sanctioned on 07.08.2015)	-	2.40 (06.08.2015)
7.	Tamil Nadu	Laying of Six Lane Synthetic Athletic Track in Udhagamandalam, Tamil Nadu	5.00 (13.08.2015)	3.00 (13.08.2015)

1	2	3	4	5
8.	Kerala	Construction of Multi-purpose Indoor Hall at Kottayam, Kerala (Balance Installment for the Project sanctioned on 26.08.2015)	-	2.125 (26.08.2015)
9.	Tamil Nadu	Construction of a Multi-purpose Indoor Hall at Vaduvur Higher Secondary School, Thiruvarur District, Tamil Nadu (Balance Installment for the Project Sanctioned on 26.08.2015)	-	1.80 (26.08.2015)
10.	Punjab	Construction of Multi-purpose Indoor Hall at Tarn Taran, Punjab. (Second Installment of the Project Sanctioned on 17th March, 2011)	-	0.98 (23.09.2015)
11.	Uttarakhand	Construction of a Multi-purpose Indoor Hall at Kashipur, District Udham Singh Nagar, Uttarakhand. (Second Installment of the Project Sanctioned on 4th July, 2013)	-	2.40 (06.10.2015)
12.	Uttarakhand	Laying of Synthetic Turf Hockey Field at Maharana Pratap Sports College, Raipur, Dehradun. (Balance Installment of the Project Sanctioned on 07th November, 2013)	-	3.20 (06.10.2015)
13.	Odisha	Construction of Multi-purpose Indoor Hall at Ravenshaw University, Cuttack, Odisha	6.00 (07.10.2015)	1.80 (07.10.2015)
14.	Assam	Construction of Multi-purpose Indoor Hall at SAI-SAG Centre Tinsukia. (Second Installment of the Project Sanctioned on 27th March, 2012)	-	2.60 (03.12.2015)
15.	Uttar Pradesh	Laying of Synthetic Turf Hockey Field at Sri Meghbaran Singh Stadium, Karampur, Saidpur, Gazipur. (Balance Installment of the Project Sanctioned on 4th October, 2013)	-	2.00 (03.12.2015)

1	2	3	4	5
16.	Himachal Pradesh	Laying of Synthetic Athletic Track at Luhnoo Ground, Bilaspur	5.50 (03.12.2015)	3.00 (03.12.2015)
17.	Meghalaya	Construction of Multi-purpose Indoor Hall at Tura, West Garo Hills District	6.00 (07.12.2015)	1.80 (07.12.2015)
18.	Maharashtra	Construction of a Multi-purpose Indoor Hall at Nashik Municipal Corporation	6.00 (18.01.2016)	0.695 (18.01.2016)
19.	Tamil Nadu	Laying of Synthetic Athletic Track at Tiruvannamlai, Tamil Nadu	6.00 (01.03.2016)	1.50 (01.03.2016)
20.	Maharashtra	Construction of Multi-purpose Indoor Hall at Rashtrasant Tukdoji Maharaj (RTM) Nagpur University, Maharashtra	6.00 (01.03.2016)	1.80 (01.03.2016)
21.	West Bengal	Laying of Synthetic Athletic Track at Vivekananda Yuba Bharati Krirangan (Salt Lake Stadium), Kolkata, West Bengal	5.50 (01.03.2016)	2.50 (01.03.2016)
22.	Rajasthan	Construction of Multi-purpose Indoor hall at Ummed Stadium, Jodhpur, Rajasthan (Balance installment for the Project Sanctioned on 20.10.2011)	-	1.50 (01.03.2016)
23.	Rajasthan	Construction of Multi-purpose Indoor Hall at Karauli, Rajasthan (Second Installment for the Project Sanctioned on 16.10.2011)	-	2.40 (01.03.2016)
24.	Rajasthan	Construction of Multi-purpose Indoor Hall at Indira Gandhi Stadium, Alwar, Rajasthan (Second Installment for the Project Sanctioned on 22.03.2013)	-	1.50 (01.03.2016)
25.	Kerala	Construction of Multi-purpose Indoor Hall at Pathanamthitta, Kerala	6.00 (02.03.2016	1.80 (02.03.2016)

1	2	3	4	5
26.	Andhra Pradesh	Laying of Synthetic Athletic Track at Acharya Nagarjuna University, Nagarjunanagar, Andhra Pradesh (Second Installment for the Project Sanctioned on 5.12.2014)	-	1.50 (02.03.2016)
27.	Andhra Pradesh	Construction of Multi-purpose Indoor Hall at Agricultural College, Bapatala, Andhra Pradesh (Last Installment for the Project Sanctioned on 5.11.2013)	-	1.80 (23.03.2016)
28.	Andhra Pradesh	Construction of Multi-purpose Indoor Hall at Vidyadharapuram, Vijayawada, Krishna District, Andhra Pradesh	6.00 (31.03.2016)	1.20 (31.03.2016)
29.	Odisha	Laying of Synthetic Athletic Track at Kalinga Stadium Sports Complex, Bhubaneswar, Odisha	5.50 (31.03.2016)	2.50 (31.03.2016)
	TOTAL		75.00	59.90

Funds to NGOs for sports and youth affairs activities

474. SHRI AAYANUR MANJUNATHA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has provided funds to Non-Governmental Organisations (NGOs) working in the field of sports and youth affairs activities under the various schemes and programmes sponsored by Government;

(b) if so, the scheme/NGO and State/UT-wise details of funds allocated/released for the purpose during each of the last three years and the current year; and

(c) the State/UT-wise details of work done by the said NGOs, including Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Yes, Sir. Funds are provided to Non-governmental Organizations for working in the field of youth and adolescents development and promotion of sports activities under the following schemes of the Ministry:

(1) National Programme for Youth and Adolescent Development (NPYAD)

(2) Sports and Games for the Disabled

The details of the funds/grants allocated/released to the NGOs for promoting youth and sports activities during each of the last three years State-wise/NGO-wise including the State of Karnataka, are given in Statement (*See* below). No grants have been released/sanctioned to NGOs during the current year (2016-17) so far.

Statement

Funds allocated to NGOs for promoting sports and youth affairs activities

(A) Funds released to NGOs under NPYAD Scheme during 2013-14

Sl. No.	Name of the grantee	Amount Released (in ₹)	Purpose
1	2	3	4
Assam			
1.	P.V.I. Pathari Vocational Institute	228000	Second Chance Camp
2.	Janasathi	86500	Out reach prog.
3.	Karimganj Saptha Barna Welfare Organisation	228000	Second Chance Camp
4.	Global Health Immunisation and Population Control Organisation (GHIPCO)	191250	NIC (Other Places)
5.	Dristi Foundation	228000	Second Chance Camp
6.	Al-Amin Library Foundation	128000	Rural Counselling Centre
7.	Adarsha Samaj Kalyan Samity	176875	NIC (Other Places)
8.	De-Novo, Nagaon	176875	NIC (Other Places)
9.	Cosmos Mission	228000	Second Chance Camp
10.	Global Health and Education Centre (GHEC)	128000	Rural Counselling Centre
11.	Jaluguti Agragami Mahila Samity	196475	NIC (Other Places)
12.	Rupahi Kohinoor Club	176875	NIC (Other Places)
13.	Village Council, A Social Mission	117000	Career Guidance cum Counselling Centre
14.	Pratikshya	117000	Career Guidance cum Counselling Centre

1	2	3	4
15.	Mahila Mandal, Nagaon	117000	Career Guidance cum Counselling Centre
16.	Bahumukhi Krishi Aru Samaj Kalyan Samity	228000	Second Chance Camp
Bihar			
17.	Sigma Development Society	228000	Second Chance Camp
Chandigarh			
18.	National Adventure Club	1000000	Adventure Activities
Delhi			
19.	Spic Macay	3000000	Multi-cultural Activities
20.	The Energy and Resources Institute	3268500	Multi-cultural Activities
21.	National Adventure Foundation	6000000	Adventure Activities
22.	Association of Indian Universities	11500000	NIC
23.	Indian Mountaineering Foundation	8650000	Adventure Activities
Maharashtra			
24.	MIT School of Government Bhartiya Chhatra Sansad	375000	Youth Parliament
25.	Aishwariya Bhauuddeshiya Sanstha	105300	Career Guidance Centre
26.	Matoshri Janabai Sevabhavi Sanstha	105300	Career Guidance Centre
27.	Rashtramata Rajmata Jijau Bahuuddeshiya Sevabhavi Sanstha	105300	Career Guidance Centre
28.	Vatsalya Sindhu Mahila Bahuuddeshiya Sevabhavi Sanstha	117000	Career Guidance Centre
29.	Shram Bahuuddheshiya Sanstha	105300	Career Guidance Centre
30.	Sarswati Mahila Mandal	105300	Career Guidance Centre
31.	Ekta Yuva Mandal	205200	Second Chance Camp
32.	Janseva Education Society	155700	Second Chance Camp
33.	Lok Vikas Pratishthan	176828	National Integration Camp
34.	Adarsh Jivan Bahuuddheshiya Sanstha	105300	Career Guidance Centre
35.	Shree Vaishnavi Mahila wa Adiwasi Vikas Sanstha	150000	Multi Cultural Activities

1	2	3	4
Manipur			
36.	Manipur Mountaineering and Trekking Association	1000000	Adventure Activities
37.	Manipur Scheduled Caste Welfare Association (MASCWA)	228000	Second Chance Camps
38.	Sangai Foundation	228000	Second Chance Camps
39.	Society for Young Generation Upliftment	225000	Second Chance Camps
40.	Mayai Lambi Integrated Development Organisation	228000	Second Chance Camps
41.	The Women Welfare and Development Organisation (WOWEDO)	228000	Second Chance Camps
42.	Centre for Development Activities (CDAC)	228000	Second Chance Camps
43.	The Lamjing Thawan Association	117000	Career Guidance Centre-1st Year
44.	Council for Development of Poor and Labourers	228000	Second Chance Camps
45.	Kasturba Gandhi Seva Ashram	228000	Second Chance Camps
46.	Auxiliary Service for Human Affairs (ASHA)	228000	Second Chance Camps
Nagaland			
47.	Goodwill Society	117000	Career Guidance Centre
48.	Vikehie Welfare Society	228000	Second Chance Camp
49.	Hills of the Backward People	117000	Career Guidance Centre
50.	East Zone Sports and Games Development Association	228000	Second Chance Camp
51.	Vimhazo Multipurpose Society	196475	NIC
52.	Women Welfare Society	228000	Second Chance Camp
53.	Enyathung Women Society	228000	Second Chance Camp
54.	Charity Welfare Society	228000	Second Chance Camp
Odisha			
55.	Sahayoga India	228000	Second Chance Camp

1	2	3	4
56.	Pragati Yuba Chakra	228000	Second Chance Camp
57.	Soputra	228000	Second Chance Camp
58.	Siva, Kathagada	228000	Second Chance Camp
59.	Mother	117000	Career Guidance Scheme (1st year)
60.	Society for Tribal and Youth Action (Satya)	176875	National Integration Camp
61.	Basumata	97500	One-week Residential Prog. (Three)
62.	Aakash	228000	Second Chance Camp
63.	Youth Council for Rural Mutual Action and Aids	176875	National Integration Camp
64.	Nari Mangal Mahila Samity	228000	Second Chance Camp
65.	Sadhana	146000	Multi Cultural Activities
66.	Gopinath Club	228000	Second Chance Camp
67.	Swapneswar Sangita Kalapitha	205200	Second Chance Camp
68.	Utkalmani Gramaseva Jubak Sangha	228000	Second Chance Camp
69.	Biswaas	176875	National Integration Camp
70.	Bikalpa Bikash	177125	National Integration Camp
71.	Thermal Youth Club (TYC)	228000	Second Chance Camp
72.	Voluntary Institute of Rural Development (VIRD)	228000	Second Chance Camp
73.	Sri Sri Jadimahal Youth Club	228000	Second Chance Camp
74.	Ramakrishna Sevashram	100000	Rural Counselling Centres (Two)
75.	Aruna Jubak Sangha	228000	Second Chance Camp
76.	Radha	228000	Second Chance Camp
77.	National Organisation for Welfare Services	176875	National Integration Camp
78.	Social Awareness Institution	128000	Rural Counselling Centres (Two)
79.	Council of Cultural Growth and Cultural Relations	196475	National Integration Camp

1	2	3	4
80.	Adibasi Harijana Institute and National Social Action (AHINSA)	176875	National Integration Camp
81.	The Chetna	196475	National Integration Camp
82.	Janajagaran Kendra	117000	Career Guidance Scheme
83.	Social Organisation for Voluntary Action (SOVA)	228000	Second Chance Camp
84.	Brothers Institute of Rural Affairs	228000	Second Chance Camp
85.	Adivasi Harijan Meditative Institute for Social Action Management (AHIMSA)	159188	National Integration Camp
86.	Social Welfare Development Organization (SWDO)	228000	Second Chance Camp
87.	Govinda Pradhan Smruti Sansad	205200	Second Chance Camp
88.	Krushi Adivasi Self Help Society (KASS)	205200	Second Chance Camp
89.	Social Welfare Association for Poor and Nible Activities (SWAPNA)	159188	National Integration Camp
90.	Akhandalmani Jubak Sangha	228000	Second Chance Camp
91.	SHARE (Society for Human Advancement and Rural Education)	159188	National Integration Camp
92.	Society for Humanitarian Action Rehabilitation and Empowerment, (SHARE)	176875	National Integration Camp
93.	United Rural Development Organization, (URDO)	228000	Second Chance Camp
94.	Women's Welfare Institute	131125	Inter State Youth Exchange Programme
95.	The Lifeline Mission	115200	Rural Counselling Centres (two)
96.	Udyogika	176875	National Integration Camp
97.	Gangotree	228000	Second Chance Camp
98.	Indian Management and Technical Society (IMTS)	228000	Second Chance Camp
99.	Gandhiji Seva Parisad	228000	Second Chance Camp

1	2	3	4
100.	Anupama	228000	Second Chance Camp
101.	Welcome	117000	Career Guidance Scheme (1st year)
102.	Mukti	228000	Second Chance Camp
103.	Sankalp	228000	Second Chance Camp
104.	Sidharta	228000	Second Chance Camp
105.	Institute of Social Work and Action Research (ISWAR)	115200	Rural Counselling Centres (two)
106.	Arun Institute of Rural Affairs	228000	Second Chance Camp
Sikkim			
107.	Youth Development Society of Sikkim (YODESS)	117000	Career Guidance cum Counselling Centre
Uttar Pradesh			
108.	Unique Vikas Sansthan	205200	Second Chance Camp
109.	Nehru Yuva Club	205200	Second Chance Camp
110.	Bharti Gramotthan Samajik Vikas Sansthan	205200	Second Chance Camp
111.	Daraganj Gramodyog Vikas Sansthan	111150	Career Guidance Scheme
112.	Surya Vikas Samiti	227250	NIC (State Capital)
113.	Nehru Yuva Mandal	205200	Second Chance Camp
114.	Nehru Yuva Mahila Samiti	205200	Second Chance Camp
115.	Arzoo Prashikshan Kendra	205200	Second Chance Camp
116.	Manav Kalyan Siksha Samiti	131625	Inter State Youth Exchange Programme
117.	Mahila Utthan Sansthan	228000	Second Chance Camp
Uttarakhand			
118.	Ujala Sewa Sansthan	196475	NIC
West Bengal			
119.	Sea Explorer's Institute	1877850	Adventure Activities
120.	Bhavishya Educational and Charitable Society	228000	Second Chance Camp

1	2	3	4
121.	Motherchak Naboday Kishalay Sangha	111150	Career Guidance Centre
122.	People's Participation	151875	Career Guidance Centre
123.	Mahammadpur Development Mahila Samity	228000	Second Chance Camp
124.	Howrah Central Supravat	162500	National Integration Camp
125.	Lina Unnayan Kendra	105300	Career Guidance Centre
126.	Ichapur Brahmanpara Silpa Niketan	105300	Second Chance Camp
127.	Khardah Public Cultural and Welfare Association (KPCWA)	196475	National Integration Camp
128.	Narayantala Mass Communication Society	196475	National Integration Camp
129.	Gorainagar Agnibina Sangha	146250	Inter State Youth Exchange Programme
130.	Vishwa Bharati Seva Kendra (VBSK)	216600	Second Chance Camp
131.	Bhadri Purba Para Anandamayee Sangha (BPPAS)	228000	Second Chance Camp
132.	Bitan Institute for Training, Awareness and Networking	113500	Career Guidance Centre
133.	Mallabpur People Rural Development Society	196475	National Integration Camp
134.	Trilochanpur Association for Development in Social Welfare	176828	National Integration Camp

(B) Funds released to NGOs under NPYAD Scheme during 2014-15

Andhra Pradesh			
1.	Navajyothi Harijana Yuvajana Sangham	228000	One Second Chance Camp
2.	Youth Club of Bejjipuram	117000	One Career Guidance cum Counseling Centre
3.	Akshay	117000	One Career Guidance cum Counseling Centre
4.	Humane Voluntary Welfare Association	228000	One Second Chance Camp

1	2	3	4
Assam			
5.	Trend MMS, Guwahati	900000	North East Festival at Delhi
6.	Manas Robin's Production	1500000	National Youth Festival
7.	Dikrong Valley Environment Rural Development Society (D-VERDS)	228000	Second Chance Camp
8.	Sur Sadhana	177125	NIC (Other Places)
9.	Gram Vikas Parishad	382500	NIC (Other Places)
10.	Nature and Undeveloped-People Reformatory Society (NUR SOCIETY)	117000	Career Guidance cum Counselling Centre
11.	Prerona	353750	NIC (Other Places)
12.	Sun View Trust	228000	Second Chance Camp
13.	Vivekananda Yuva Kendra Sangathan, Assam	215000	NIC (State Capital)
14.	Solmari Hindi Vidhyapeeth and Welfare Society	177125	NIC (Other Places)
15.	Karagari Anchalik Gramya Unnayan Parishad	185250	NIC (Other Places)
16.	Ata-Bhowkamari Society Development Association	228000	Second Chance Camp
17.	Rural Women Upliftment Association of Assam	228000	Second Chance Camp
18.	Udayan Samity	117000	Career Guidance Centre
19.	Social Development Society	378750	NIC (Other Places)
20.	Sarbangin Unnayan Samittee	189375	NIC (Other Places)
21.	Manab Sewa and Vikash Samittee	150000	Multi-Cultural Activities
22.	Eight Brothers' Social Welfare Society	115000	Non-residential Prog. X 10
23.	Seventh Heaven	176875	NIC (State Capital)
24.	North East Rural Welfare Society	300000	Multi-Cultural Activities
25.	Bharasha	117000	Career Guidance Centre
26.	Natural Calamity Restoration Team	228000	Second Chance Camp

1	2	3	4
27.	New Prerona	215000	NIC (State Capital)
28.	Village Development Team	117000	Career Guidance Centre
29.	Yuvatirtha	117000	Career Guidance Centre
30.	Global Association for Rural Development (GARD)	146250	Inter State Youth Exchange Programme
31.	P.V.I. Pathari Vocational Institute	228000	Second Chance Camp
32.	Rupahi Kohinoor Club	176875	NIC (Other Places)
33.	Dristi Foundation	228000	Second Chance Camp
34.	Jaluguti Agragami Mahila Samity	196475	NIC (Other Places)
35.	De-Novo, Nagaon	176875	NIC (Other Places)
36.	Pratikshya	117000	Career Guidance cum Counselling Centre
37.	Adarsha Samaj Kalyan Samity	176875	NIC (Other Places)
38.	Sarbangin Unnayan Samittee	189375	NIC (Other Places)
39.	Global Health Immunisation and Population Control Organisation (GHIPCO)	191250	NIC (Other Places)
40.	Bahumukhi Krishi Aru Samaj Kalyan Samity	228000	Second Chance Camps
41.	Assam Mountaineering Association	2200000	Asom Everest Expedition 2015
Chandigarh			
42.	National Adventure Club	1000000	Adventure Activities
Delhi			
43.	Spic Macay	6000000	Multi cultural Activities
44.	The Energy and Resoruces Institute, New Delhi	2159000	Multi cultural Activities
45.	National Adventure Foundation	6000000	Adventure Activities
46.	Association of Indian Universities, New Delhi	5000000	NIC
47.	Indian Mountaineering Foundation	9513000	Adventure Activities
48.	Rajyoga Education and Research Foundation	4698625	NIC

1	2	3	4
49.	National Youth Project	2301100	NIC
50.	Urivi Vikram Charitable Trust	1492000	Multi Cultural Activities
51.	NE Cell Hindu College	450000	North East Festival
52.	Confederation of Indian Industry	290500	Young India Summit
53.	Olympian Dharamveer Kalyan Sewa Samiti	205528	One NIC
54.	Kirandeep Society for Women and Child Right	105300	One Career Guidance cum Counseling Centre
55.	Ch. Baljeet Singh Memorial Education Society	105300	One Career Guidance cum Counseling Centre
56.	Urban and Rural Welfare and Development Society	294840	One NIC
Gujarat			
57.	Success Foundation	456000	One Second Chance Camp
58.	Ramakrishna Mission Vivekananda Memorial	1000000	Youth Leadership Programme
Haryana			
59.	Universal Education Foundation	176828	One NIC
60.	Lok Seva Bharti	116250	One Career Guidance Centre
61.	Gramin Yuva Vikas Mandal Serdha	228000	One Second Chance Camp
62.	Samaj Sudhar Yuva Sangharsh Samiti	104625	One Career Guidance Centre
63.	Society for Education and Welfare Activities (SEWA)	117000	One Career Guidance Centre
Karnataka			
64.	Samaja Seva Samithi	311220	One NIC (State Capital)
65.	Chinmaya Seva Samsthe	392950	One NIC (Other Places)
Maharashtra			
66.	MIT School of Government for Bhartiya Chhatra Sansad Foundation	375000	Youth Parliament

1	2	3	4
67.	Rasikashraya Sanskrutik Kala va Bahuuddeshiya Sanstha	105300	Career Guidance Centre
68.	Shri Vajreshwar Vyayam Shala and Krida Mandal	117000	Career Guidance Centre
69.	Hanuman Krida Samajik va Sanskrutik Mandal	117000	Career Guidance Centre
70.	Yash Bahuuddheshiya Gramin Vikas Sanstha	117000	Career Guidance Centre
71.	Mahatma Shikshan Sanstha	117000	Career Guidance Centre
72.	Mahalaxmi Bahuddeshiya Shikshan Sanstha	117000	Career Guidance Centre
73.	Snehdeep Education Society	117000	Career Guidance Centre
74.	Narayana Vyayamshala and Krida Mandal	140625	3 Basic Adventure Camps
75.	Padmavati Bahuudeshiya Mahila Mandal	117000	Career Guidance Centre
76.	Ekta Yuva Mandal	205200	One Second Chance Camp
77.	Janseva Education Society	155700	One Second Chance Camp
78.	Aishwariya Bhauuddeshiya Sanstha	105300	One Career Guidance Centre
79.	Lok Vikas Pratishthan	176827	One National Integration Camp
80.	Shree Vaishnavi Mahila wa Adiwasi Vikas Sanstha	150000	Multi Cultural Activities
81.	Shram Bahuuddheshiya Sanstha	105300	One Career Guidance Centre
Manipur			
82.	Revival Foundation (REFOUND)	456000	Second Chance Camp
83.	Ramanjit Educational Foundation (REF)	228000	Second Chance Camp
84.	Eastern Social Welfare Association (ESWA)	228000	Second Chance Camp

1	2	3	4
85.	Women and Children Care Centre and Rural Development	228000	Second Chance Camp
86.	Hangul United Development Association (HUDA)	228000	Second Chance Camp
87.	Backward Development Services	228000	Second Chance Camp
88.	Pioneer Income Generating and Rural Development Organization	228000	Second Chance Camp
89.	Urban and Rural Development Agency (URDA)	228000	Second Chance Camp
90.	Women Social Development Organisation (WSDO)	228000	Second Chance Camp
91.	Rural Educational and Socio-Economic Development Organisation (RESEDO)	456000	Second Chance Camp
92.	Volunteers' for Cultural and Rural Enhancement (V-CARE)	228000	Second Chance Camp
93.	Rural Backward Development Organisation	117000	Career Guidance cum Counselling Centre
94.	Bright Ways	228000	Second Chance Camp
95.	Kangla Foundation (KF)	228000	Second Chance Camp
96.	Integrated Rural Development and Educational Organisation (IRDEO)	228000	Second Chance Camp
97.	The Integrated Rural Development Centre (IRDC)	228000	Second Chance Camp
98.	Foundation of Rural Development (FORD)	228000	Second Chance Camp
99.	Rural Development Association	228000	Second Chance Camp
100.	The Human Resource Development Association	215000	NIC (State Capital)
101.	Society for Human Welfare and Education (SHWE)	228000	Second Chance Camp
102.	Oiname Women Association	430000	NIC (State Capital)
103.	The Rural Women Society	228000	Second Chance Camp
104.	Social Development Organisation	228000	Second Chance Camp

1	2	3	4
105.	Greenland Development Organisation	228000	Second Chance Camp
106.	Integrated Rural Reconstruction and Education Organisation (IRREO)	228000	Second Chance Camp
107.	Centre for Development Activities (CDAC)	228000	Second Chance Camps
108.	Council for Development of Poor and Labourers	228000	Second Chance Camps
109.	Society for Young Generation Upliftment	225000	Second Chance Camps
110.	The Women Welfare and Development Organisation (WOWEDO)	228000	Second Chance Camps
111.	Backward Development Services	228000	Second Chance Camps
112.	Mayai Lambi Integrated Development Organisation	228000	Second Chance Camps
113.	Manipur Scheduled Caste Welfare Association (MASCWA)	228000	Second Chance Camps
Nagaland			
114.	Kada Welfare Society	456000	Second Chance Camp
115.	Lephori Organisation	196475	NIC (Other Places)
116.	Needy People Society	117000	Career Guidance Centre
117.	Sholho Multipurpose Welfare Society	456000	Second Chance Camp
118.	Tender Mission Society	392950	NIC (Other Places)
119.	V. Kikhi Welfare Society (VKWS)	392950	NIC (Other Places)
120.	Ahon Welfare Society	456000	Second Chance Camp
121.	Tenak Society	456000	Second Chance Camp
122.	Ayolta Human Resources Society	456000	Second Chance Camp
123.	Vimhazo Multipurpose Society	196475	NIC
124.	Charity Welfare Society	228000	Second Chance Camp
125.	Vikehie Welfare Society	228000	Second Chance Camp
126.	East Zone Sports and Games Development Association	228000	Second Chance Camp
127.	Women Welfare Society	228000	Second Chance Camp
128.	Enyathung Women Society	228000	Second Chance Camp

1	2	3	4
Odisha			
129.	Palli Bikash Samiti	228000	Second Chance Camp
130.	Women Organization for Social Welfare (WOSW)	228000	Second Chance Camp
131.	Yuga Murti Seva Ashram	130000	4 Life Skill Education
132.	Jiban Bikash	456000	Second Chance Camp
133.	Khandual Shelter	456000	Second Chance Camp
134.	Maa Hinjalakhya Mahila Samiti, MAHIMAS	117000	Career Guidance Centre
135.	Vasudha Institute for Development Works, Training and Rehabilitation	125000	10 Career Melas
136.	Development Action Society Foundation	117000	Career Guidance Centre
137.	Aradhana	117000	Career Guidance Centre
138.	People's Welfare Voluntary Organization	456000	Second Chance Camp
139.	Nikhila Utkal Harijan Adivasi Seva Sangha	256000	2 Rural Counseling
140.	Vikash (Rural and Urban Development Association)	228000	Second Chance Camp
141.	Holy Lord Education Society (HLES)	367000	NIC
142.	Social Development Service (SDS)	348000	NIC
143.	BISWAAS	176875	National Integration Camp
144.	Social Organisation for Voluntary Action (SOVA)	228000	One Second Chance Camp
145.	Adibasi Harijana Institute and National Social Action (AHINSA)	176875	One National Integration Camp
146.	Mukti	228000	One Second Chance Camp
147.	Radha	228000	One Second Chance Camp
148.	Aakash	228000	One Second Chance Camp
149.	Udyogika	176875	One National Integration Camp

1	2	3	4
150.	Council of Cultural Growth and Cultural Relations	196475	One National Integration Camp
151.	Thermal Youth Club (TYC)	228000	One Second Chance Camp
152.	Arun Institute of Rural Affairs	228000	One Second Chance Camp
153.	Nari Mangal Mahila Samity	228000	One Second Chance Camp
154.	Aruna Jubak Sangha	228000	One Second Chance Camp
155.	Gopinath Club	228000	One Second Chance Camp
156.	Sri Sri Jadimahal Youth Club	228000	One Second Chance Camp
157.	Utkalmani Gramaseva Jubak Sangha	228000	One Second Chance Camp
158.	Pragati Yuba Chakra	228000	One Second Chance Camp
159.	Voluntary Institute of Rural Development	228000	One Second Chance Camp
160.	Women's Welfare Institute	131125	One Inter State Youth Exchange Programme
161.	United Rural Development Organization, (URDO)	228000	One Second Chance Camp
162.	Gangotree	228000	One Second Chance Camp
163.	Society for Humanitarian Action Rehabilitation and Empowerment, (SHARE)	176875	One National Integration Camp
164.	Palli Bikash Samiti	228000	One Second Chance Camp
165.	Women Organization for Social Welfare (WOSW)	228000	One Second Chance Camp
166.	The Chetna	196475	One National Integration Camp
167.	Akhandalmani Jubak Sangha	228000	One Second Chance Camp

1	2	3	4
168.	Brothers Institute of Rural Affairs	228000	One Second Chance Camp
169.	Sankalp	228000	One Second Chance Camp
170.	Sahayoga India	228000	One Second Chance Camp
171.	Swapneswar Sangita Kalapitha	205200	One Second Chance Camp
172.	Social Welfare Development Organization (SWDO)	228000	One Second Chance Camp
173.	Sidharta	228000	One Second Chance Camp
174.	Social Welfare Association for Poor and Nible Activities (SWAPNA)	159187	One National Integration Camp
175.	Society for Tribal and Youth Action (SATYA)	176875	One National Integration Camp
176.	Adivasi Harijan Meditative Institute for Social Action Management (AHIMSA)	159187	One National Integration Camp
177.	Siva	228000	One Second Chance Camp
178.	Soputra	228000	One Second Chance Camp
179.	Gandhiji Seva Parisad	228000	One Second Chance Camp
180.	Anupama	228000	One Second Chance Camp
181.	Indian Management and Technical Society (IMTS)	228000	One Second Chance Camp
182.	Krushi Adivasi Self help Society (KASS)	205200	One Second Chance Camp
183.	Sadhana	146000	Multi Cultural Activities
Punjab			
184.	Punjab Folk Art Centre Gurdaspur	146250	One Inter State Youth Exchange Programme
Rajasthan			
185.	Foundation for Education and Development	228000	One Second Chance Camp
186.	Nehru Navyuvak Mandal, Kashmir	105300	One Career Guidance Centre
187.	Lucky Bal Shikshan Sansthan	238442	One Second Chance Camp
188.	Mahaveer Bal Shikshan Sansthan	238442	One Second Chance Camp
189.	Jyoti Vikas Shikshan Sansthan	238442	One Second Chance Camp

1	2	3	4
190.	Anjuman Sansthan, Jaipur	228000	One Second Chance Camp
191.	Gram Vikas Seva Sansthan	238442	One Second Chance Camp
192.	Unnati Nehru Yuva Mandal	205200	One Second Chance Camp
193.	Sardar Patel Yuva Gramin Vikas Sansthan	264936	One Second Chance Camp
Telangana			
194.	Vignan Educational Society	117000	One Career Guidance cum Counseling Centre
195.	Indian Social Service	205200	One Second Chance Camp
196.	Rural Organisation for Social Empowerment	105300	One Career Guidance cum Counseling Centre
197.	Dharma Teja Welfare Society	131625	One Inter State Youth Exchange Programme
198.	Nehru Youth Club	205819	One NIC
199.	Gnana Sudha Educational Society	105300	One Career Guidance cum Counseling Centre
Uttar Pradesh			
200.	Bharti Gramotthan Samajik Vikas Sansthan	410400	One Second Chance Camp
201.	Arzoo Prashikshan Kendra	205200	One Second Chance Camp
202.	Nehru Yuva Mahila Samiti	205200	One Second Chance Camp
203.	Nehru Yuva Club	205200	One Second Chance Camp
204.	Surya Vikas Samiti	227250	NIC (State Capital)
205.	Nehru Yuva Mandal	205200	One Second Chance Camp
206.	Mahila Utthan Sansthan	228000	One Second Chance Camp
207.	Unique Vikas Sansthan	205200	One Second Chance Camp
208.	Manav Kalyan Siksha Samiti	131625	One Inter State Youth Exchange Programme
Uttarakhand			
209.	Ujala Sewa Sansthan	196475	One National Integration Camp
West Bengal			
210.	Sea Explorer Institute	1876425	Career Guidance Centre

1	2	3	4
211.	Piali Janakalyan Seva Sangha	210600	Career Guidance Centre
212.	Vibeknagar Initiative for Development and Emancipation	228000	Second Chance Camp
213.	Deepalaya	456000	Second Chance Camp
214.	Ramnagar Lane Forum of Revolution for Communities' Education (RNLFORCE)	115000	One week Non-Residential Prog. X 10
215.	Rajabazar Education and Awareness Development Society (READS)	196475	NIC
216.	Gorainagar Agnibina Sangha	146250	One Inter State Youth Exchange Programme
217.	Khardah Public Cultural and Welfare Association (KPCWA)	196475	One National Integration Camp
218.	Howrah Central Supravat	162500	One National Integration Camp
219.	Mahammadpur Development Mahila Samity	228000	One Second Chance Camp
220.	People's Participation	151875	One Career Guidance Centre
221.	Trilochanpur Association for Development in Social Welfare	176827	One National Integration Camp
222.	Vishwa Bharati Seva Kendra (VBSK)	216600	One Second Chance Camp
223.	Bhavishya Educational and Charitable Society	228000	One Second Chance Camp
(C) Funds Released to NGOs Under NPYAD Scheme during 2015-16			
Andhra Pradesh			
1.	Navajyothi Harijana Yuvajana Sangham	228000	One Second Chance Camp
2.	Humane Voluntary Welfare Association	228000	One Second Chance Camp
Assam			
3.	Mahila Mandal, Nagaon	117000	Career Guidance cum Counselling Centre
4.	Global Association for Rural Development (GARD)	146250	Inter State Youth Exchange Programme

1	2	3	4
5.	Natural Calamity Restoration Team	228000	One Second Chance Camp
6.	Sun View Trust	227400	One Second Chance Camp
7.	Village Development Team	117000	Career Guidance Centre
8.	Village Council, A Social Mission	117000	Career Guidance cum Counselling Centre Programme
9.	Seventh Heaven	164825	NIC (State Capital)
10.	Karimganj Saptha Barna Welfare Organisation	228000	One Second Chance Camp
11.	Solmari Hindi Vidhyapeeth and Welfare Society	176575	NIC (Other Places)
12.	New Prerona	189200	NIC (State Capital)
13.	Karagari Anchalik Gramya Unnayan Parishad	166450	NIC (Other Places)
14.	Rural Women Upliftment Association of Assam	185000	One Second Chance Camp
15.	Bharasha	117000	Career Guidance Centre
16.	Trend MMS	1000000	Organizing Rongali to Promote Tourism, Sports and Investment
17.	Vivekananda Yuva Kendra Sangathan, Assam	215000	NIC (State Capital)
18.	Al-Amin Library Foundation	128000	Rural Counselling Centre
19.	Eight Brothers Social Welfare Society	115000	Ten (10) Non Residential Camp
20.	Cosmos Mission	228000	One Second Chance Camp
21.	Global Health and Education Centre (GHEC)	128000	2 (Two) Rural Counselling Centre
22.	Dikrong Valley Environment Rural Development Society (D-VERDS)	228000	One Second Chance Camp
23.	Udayan Samity	117000	One Career Guidance Centre

1	2	3	4
24.	Manab Sewa and Vikash Samittee	150000	Multi Cultural Activities
25.	North East Institute of Fashion Technology	500000	North East Festival
26.	Assam Mountaineering Association	2200000	Asom Everest Expedition 2015
27.	ATA-Bhowkamari Society Development Association	224000	Second Chance Camp
Chandigarh			
28.	National Adventure Club	500000	22nd National Adventure Festival
Delhi			
29.	Association of Indian Universities	5000000	1 National Youth Festival and 5 Zonal Youth Festival
30.	The Energy and Resource Institute (TERI)	1079500	Youth Unite for Voluntary Action (YUVA) Meet 2015
31.	Olympian Dharamveer Kalyan Sewa Samiti	176875	One NIC
32.	National Adventure Foundation	3000000	Adventure Programmes
33.	Confederation of Indian Industry	250000	Organizing 10th Young Indians National Summit
34.	Indian Mountaineering Foundation	17295000	Promotion of Adventure
35.	National Youth Project	2871025	6 NICs: 2 State Capital and 4 Other Places
36.	PHD Chamber of Commerce and Industry	100000	International Youth Day
37.	Spic Macay	5250000	Multi-cultural Activities
38.	Association of Indian Universities	2812500	1 National Youth Festival and 1 Zonal Youth Festival
39.	The Energy and Resource Institute (TERI)	809625	Youth Unite for Voluntary Action (YUVA) Meet 2015

1	2	3	4
40.	Rajyoga Education and Research Foundation	4352756	8 NICs and 8 Life Skill Education Camps
41.	Spic Macay	2250000	Multi-cultural Activities
42.	Student's Experience in Inter State Living	3500000	Youth Parliament
43.	National Adventure Foundation	5877000	Adventure Activities
Haryana			
44.	Gramin Yuva Vikas Mandal Serdha	228000	One Second Chance Camp
45.	Samaj Sudhar Yuva Sangharsh Samiti	104625	One Career Guidance Centre
46.	Lok Seva Bharti	89250	One Career Guidance Centre
47.	Society for Education and Welfare Activities (SEWA)	98473	One Career Guidance Centre
Maharashtra			
48.	Narayana Vyayamshala and Krida Mandal	140625	3 Basic Adventure Camps
49.	Sarswati Mahila Mandal	105300	One Career Guidance Centre
50.	Vatsalya Sindhu Mahila Bahuuddeshiya Sevabhavi Sanstha	117000	One Career Guidance Centre
51.	Adarsh Jivan Bahuuddesiya Sanstha	105300	One Career Guidance Centre
52.	Rashtramata Rajmata Jijau Bahuudeshiya Sevabhavi Sanstha	105300	One Career Guidance Centre
53.	Yash Bahuudeshiy Gramin Vikas Sanstha	117000	One Career Guidance Centre
54.	Hanuman Krida Samajik Va Sanskrutik Mandal	117000	One Career Guidance Centre
55.	Mahalaxmi Bahuddeshiya Shikshan Sanstha	117000	One Career Guidance Centre

1	2	3	4
56.	Snehdeep Education Society	117000	One Career Guidance Centre
57.	MIT School of Government for Bhartiya Chhatra Sansad Foundation	500000	National Integration Programme
58.	Matoshri Janabai Sevabhavi Sanstha	105300	One Career Guidance Centre
59.	Shri Vajreshwar Vyayam Shala and Kridamandal	109500	One Career Guidance Centre
60.	Padmavati Bahuuddeshiya Mahila Mandal	109500	One Career Guidance Centre
61.	Rasikashraya Sanskrutik Kala Va Bahuuddeshiya Sansthan	105300	One Career Guidance Centre
Manipur			
62.	Bright Ways, Terakhong	228000	One Second Chance Camp
63.	Auxiliary Service for Human Affairs (ASHA)	228000	One Second Chance Camp
64.	The Lamjing Thawan Association	117000	Career Guidance Centre-1st Year
65.	Pioneer Income Generating and Rural Development Organization	228000	One Second Chance Camp
66.	Urban and Rural Development Agency (URDA)	228000	One Second Chance Camp
67.	Integrated Rural Development and Educational Organisation (IRDEO)	228000	One Second Chance Camp
68.	Kasturba Gandhi Seva Ashram	228000	One Second Chance Camp
69.	Volunteers' for Cultural and Rural Enhancement (V-CARE)	228000	One Second Chance Camp
70.	Integrated Rural Reconstruction and Education Organisation (IRREO)	228000	One Second Chance Camp
71.	Foundation of Rural Development (FORD)	228000	One Second Chance Camp

1	2	3	4
72.	Hangul United Development Association (HUDA)	228000	One Second Chance Camp
73.	Eastern Social Welfare Association (ESWA)	226520	One Second Chance Camp
74.	The Integrated Rural Development Centre (IRDC)	228000	One Second Chance Camp
75.	Women and Children Care Centre and Rural Development	228000	One Second chance camp
76.	Social Development Organisation	228000	Second chance camp
77.	Rural Women Society	228000	Second chance camp
78.	Greenland Development Organisation	228000	One Second Chance Camp
79.	Kangla Foundation (KF)	228000	One Second Chance Camp
80.	Rural Development Association	228000	One Second Chance Camp
81.	Society for Human Welfare and Education (SHWE)	228000	One Second Chance Camp
82.	The Human Resource Development Association	189200	One NIC (State Capital)
83.	Women Social Development Organisation	222000	One Second Chance Camp
84.	Sangai Foundation	228000	One Second Chance Camp
85.	Rural Backward Development Organisation	117000	One Career Guidance cum Counselling Centre Programme
86.	The Manipur Rural Service Association	228000	One Second Chance Camp
87.	Manipur Women Coordinating Council,	327600	One National Integration Camp
Meghalaya			
88.	Nongkrem Youth Development Association	46875	One Week Adventure Trekking/Camp
Nagaland			
89.	Goodwill Society	115070	Career Guidance cum Counselling Centre

1	2	3	4
90.	Hills of the Backward People	117000	Career Guidance Centre
91.	Lephori Organisation	196475	NIC (Other Places)
92.	Needy People Society	117000	One Career Guidance Centre
93.	Generation Promoter	228000	One Second Chance Camp
94.	Association for Development of Society	228000	One Second Chance Camp
Odisha			
95.	Yuga Murti Seva Ashram	130000	4 Life Skill Education
96.	Welcome	117000	One Career Guidance Scheme
97.	Bikalpa Bikash	177125	One National Integration Camp
98.	National Organisation for Welfare Services	176875	One National Integration Camp
99.	Mother	117000	Career Guidance Scheme (1st year)
100.	Institute of Social Work and Action Research (ISWAR)	115200	Rural Counselling Centres (two)
101.	SHARE (Society for Human Advancement and Rural Education)	159187	One National Integration Camp
102.	Govinda Pradhan Smruti Sansad	205200	One Second Chance Camp
103.	The Lifeline Mission	115200	Two Rural Counselling Centres Programme
104.	Maa Hinjalakhya Mahila Samiti, (MAHIMAS)	117000	One Career Guidance Centre
105.	Aradhana	117000	One Career Guidance Cum-Counselling Centre
106.	Social Awareness Institution	128000	Two Rural Counselling Centre

1	2	3	4
Punjab			
107.	Punjab Folk Art Centre Gurdaspur	146250	One Inter State Youth Exchange Programme
108.	National Adventure Club (India)	500000	21st National Adventure Festival at Chandigarh
Rajasthan			
109.	Mahaveer Bal Shikshan Sansthan	205200	One Second Chance Camp
110.	Gram Vikas Seva Sansthan	205200	One Second Chance Camp
111.	Sardar Patel Yuva Gramin Vikas Sansthan	228000	One Second Chance Camp
112.	Unnati Nehru Yuva Mandal	205200	One Second Chance Camp
113.	Foundation for Education and Development	226106	One Second Chance Camp
Sikkim			
114.	Youth Development Society of Sikkim (YODESS)	117000	Career Guidance cum Counselling Centre
Telangana			
115.	Dharma Teja Welfare Society	131625	One Inter State Youth Exchange Programme
116.	Indian Social Service	205200	One Second Chance Camp
117.	Nehru Youth Club	177125	One NIC
118.	Rural Organization for Social Empowerment (ROSE)	105299	One Career Guidance cum Counseling Centre
Uttar Pradesh			
119.	Daraganj Gramodyog Vikas Sansthan	111150	Career Guidance Scheme
West Bengal			
120.	Trilochanpur Association for Development in Social Welfare	176827	One National Integration Camp
121.	Sea Explorers' Institute	1687500	20 Adventure Programmes
122.	Rajabazar Education and Awareness Development Society (READS)	196475	One National Integration Camp

1	2	3	4
123.	Vibeknagar Initiative for Development and Emancipation	2,28,000	One Second Chance Camp
124.	Ramnagar Lane Forum of Revolution for Communities' Education (RNLFORCE)	115000	One Week Non-Residential Prog. X 10
125.	Motherchak Naboday Kishalay Sangha	111150	One Career Guidance Centre
126.	Narayantala Mass Communication Society	174225	One National Integration Camp
127.	Mallabpur People Rural Development Society	171475	One National Integration Camp

(D) Grants released under the Scheme of Sports and Games for the Disabled during the years from 2013-14 to 2015-16

Sl. No.	Name of State/UT	Name of Organization	Year		
			2013-14	2014-15	2015-16
1	2	3	4	5	6
1.	Andhra Pradesh	Nirman Association for the Mentally Handicapped, Hyderabad.	194250	181284	181000
2.	-do-	Government Girls Residential School for Visually Challenged, Yended, Beach Road, Vishakapatnam, AP-530045	214000	240000	Nil
3.	-do-	Government Residential School for Deaf, Avanthipuram, (V), Post-Amruth Nagar, Miryalguda, Distt.-Nalgonda, AP-508207	175886	174820	179480
4.	-do-	Government Residential School for Hearing Handicaped, House No. 16-2-738/C/16 to 18, Asman Garh, Malaket, Hyderabad-500036	160000	160000	280000
5.	Assam	Kachajuli Physically Handicapped (Deaf and Dump) School and Training Centre, Lakhimpur	200950	Nil	270000

1	2	3	4	5	6
6.	Assam	Bikalanga Kalyan Kendra, Lakhimpur.	315000	Nil	307400
7.	-do-	Ashadeep School for the Mentally Disabled, Guwahati.	260260	Nil	245975
8.	Bihar	Child Concern (Institute for Child Development, Patna).	Nil	315000	Nil
9.	-do-	Bihar Disabled Sports Academy, Patna.	Nil	315000	Nil
10.	-do-	Buddham Sharnam, Gaya	Nil		Nil
11.	-do-	Viklang Samman Sansthan, Koshi, Roh, Nawada (Bihar)-805107.	Nil	315000	Nil
12.	-do-	Umag Bal Vikas, Patna	Nil	293083	Nil
13.	Chandigarh	Society for the Blind, Sector-26 Chandigarh.	180000	300237	Nil
14.	-do-	Government Model Senior Secondary School, Raipur, Khurd, Chandigarh-160003.		291884	
15.	-do-	Government Model Senior Secondary School, Sector 37-B, Chandigarh			179400 30000
16.	Delhi	J.P.M Sr. Secondary School for the Blind, Lalbahadur Shastri Marg.	Nil		
17.	-do-	School for the Handicapped, Rohini.	Nil		
18.	-do-	School for the Mentally Retarded Children, Mayur Vihar Phase-I.	Nil	313777	
19.	Goa	Gujarati Samaj Educational Trust for the Handicapped, Aquem, Margao.	168956		148105
20.	-do-	Peoples Education Trust, School for Appropriate Learning, Mala, Panaji, Goa.	Nil		

1	2	3	4	5	6
21.	Chandigarh	Caritas-Goa for St. Xavier's Academy, Kadamba Road, Old Goa.	18750	121250	
22.	Gujarat	Khodiyar Education Trust, Mehsana	305000	315000	315000
23.	Haryana	State Institute for Rehabilitation, Training and Research (SIRTAR) Deptt. of Social Justice and Empowerment, Government of Haryana, Gandhi Nagar, Rohtak, Haryana-124001			236250
24.	Himachal Pradesh	Sahyog Bal Shravan Sahyog Bal Shravan Vikalang Kalyan Samiti. Nagchala, NH- 21, Distt.- Mandi, (HP).	313424	293825	296248
25.	-do-	Nav-Chetna Parents Association for the Mentally Challenged, Kullu, HP.	274390	247270	286110
26.	-do-	Chinmaya Organisation for Rural Development (CORD), Distt. Kangra	285447	268970	300068
27.	-do-	Chander Abha Memorial School for Blind, Kullu.	Nil	306460 239910	284959
28.	-do-	Prem Ashram, Institute of Sisters of Charity, UNA.	231583	229010	229600
29.	-do-	Himachal Pradesh State Council for Child Welfare (for School/Home for Speech and Hearing Imparted Children, Dhalli), Shimla.	231583	235241	240000
30.	Jammu and Kashmir	Prerna Institute of Rehabilitation and Research, R. S. Pura Jammu.	Nil	Nil	Nil
31.	-do-	Humanity Welfare Organisation Help Line, Anantnag, Jammu and Kashmir.	Nil	287120	306750 309779

1	2	3	4	5	6
32.	Jharkhand	Zila Vikalang Residential School, Jailhata, Palamau.	276517	244301	187099
33.	-do-	Madhur Muskan, Main Road Ranchi.	Nil	375000	
34.	-do-	Jharkhand Disabled Sports, Briyatu, Ranchi.	310500		
35.	-do-	Jharkhand Disabled Sports, Art, Craft, Culture and Youth Affairs Association.	Nil		
36	Kerala	Karuna Speech and Hearing School for the Deaf, Eranhipalam, Calicut.	Nil		
37.	-do-	Ta'leemul Islam Trust, Kannur, Vilayancode, Kannur.	Nil		
38.	-do-	Wayanad Orphanage, Muttil, Wayanad.	Nil		
39.	Madhya Pradesh	Sahyog Vishesh Aawasiya Vidyalaya (Drastibandhitarth), Hoshangabad.	296500		286830 308500
40.	-do-	Chingari Trust, Bhopal	253110	236374	
41.	-do-	Sneh Shikha and Manav Seva Sansthan, Reva.	240000	240000	
42.	-do-	Vikalang Seva Bharti M.P, Jabalpur.	261450		315000 289745
43.	-do-	Amar Jyothi School, Gwalior.	Nil	227068	197335
44.	Maharashtra	Sahyadri Adivasi Gramin Vikas Pratishthan Manchar, Pune.	123440		
45.	Manipur	Bliss Island School, Churachandpur.	303500	268800	
46.	-do-	Regional Institute of Handicapped Persons (RIHP), Yairipok.	315000	281340	271920
47.	-do-	Achievement of Rising Maiden (ARM), Imphal.	315000	313500	315000

1	2	3	4	5	6
48.	Manipur	Society for Empowerment of the Disabled, Phiwangbam, Moirang.	315000	308500	315000
49.	-do-	Spastic Society of Manipur, Ghari, Imphal	315000	289810	315000
50.	Meghalaya	Dwar Jingkyrmen, School for Children in need of Special Education, Shillong.	254881		157291
51.	-do-	Bethani Society, (For Jyoti Sroat School), Lady Veronica Len, Laitumkhrah, Shillong (Meghalaya).	290775	293580	315000
52.	-do-	Lynti Jingkyrmen, School for Children in need of Special Education, West Khasi Hills	Nil		
53.	-do-	Ferrando Speech and Hearing Centre, Umniuh-Khwan, Distt. Ri-Bhoi, Meghalaya-79312	Nil		
54.	Mizoram	Spastics Society of Mizoram, Aizawl.	305920		
55.	-do-	Special Blind School (Samaritans Association for the blind), Durtlang Venglai.	Nil	195000	120000
56.	Odisha	Open Learning Systems, Khurda.	315000		315000
57.	-do-	Open Learning Systems, Puri,	302915		315000
58.	-do-	Bhima Bhoi School or the Blind Unit IX, Bhubaneswar.	136250		
59.	-do-	Kabi Narasingha Matha Blind and Deaf School, at-Bakilikana, PO: Dengapadara *Via* Burupada, Distt. Ganjam, Odisha-761146	Nil		
60.	Punjab	Umang School, Faridkot (Mentally retarded).	154632		82501

1	2	3	4	5	6
61.	Punjab	Ujala School, Faridkot (Visually Handicapped).	363717		9727
62.	-do-	Umeed Red Cross School, Faridkot (Deaf and Dumb).	168558		34084
63.	-do-	Sant Educational and Welfare Society, 10, Pacca Bagh, Ropad.	289367		
64.	Puducherry	Satya Special School, Muthialpet,	315000	236250	295769
65.	-do-	Carunnai Society for Education, Reddiyarpalayam.	315000	240000	310000
66.	-do-	(SADAY School for Special Needs) Lions Complex Centre for Special Attention Deserving Adaptable Youngsters, Lions Club Street, Behind Yatri Niwas, Kennedy Nagar, Puducherry-6050001.	Nil		315000
67.	Rajasthan	Society for the Welfare of Mentally Handicapped, Jaipur.	287690		179659
68.	-do-	Netraheen Vikas Sansthan, Jodhpur,	294090		313456
69.	-do-	Asha Ka Jharna (Institute for Special Education), Nawalgarh, Rajasthan.	314218	315000	313070
70.	-do-	Topovan Manovikas Vidyalaya NH-15, Sriganganagar.	Nil	285321	
71.	-do-	Rajasthan Mahila Kalyan Mandal, (RMKM), Ajmer (Rajasthan).	261450	315000	315000
72.	Tamil Nadu	CSI HS and Vocational Training Centre for Deaf, Satchiyapuram,	236187	236250	236250
73.	-do-	Sivabakkiam Special School for the Mentally Challenged and Rehabilitation Centre, Elanagar.	224851		
74.	Tamil Nadu	Helen Keller School for the Hearing Impaired, Ariyalur.	Nil		

1	2	3	4	5	6
75.	Uttar Pradesh	Sanchit Vikas Sansthan (Mansik Mand Vidyalaya) Gonda.	283890	264180	
76.	-do-	Amethi Gram Vikas Sansthan, Chatrapathi Sahuji Maharaj Nagar.	221250		383710 315000
77.	-do-	Asha Vidyalaya for the Deaf, Gaziabad run by Ingraham Institute, 252, GT Road, Hapur Road, UP-201001	Nil	126546	
78.	-do-	Margdarshan, D-Manaki, Distt. Hospital Campus, Jagdishpur, Ballia (UP)-277001.	Nil		
79.	Uttarakhand	Samarth Sewa Samiti, Kankal Hardwar.	119508	128295	
80.	West Bengal	Jnandwip Handicapped School and Training Centre, Kadamtala, Patlakhawa, Distt-Cooch Behar (WB)-736101.	246582	226583	234850
81.	-do-	Kenduadihi Bikash Society, Bankura.	310848	166112	173750
82.	-do-	Noble Mission of South Kolkata, Kolkata	Nil	248500 240000	296250
83.		Nimtouri Tamluk Unnayan Samity, Medinipur.	216062	229062	240000
84.	M.P.	Lakshmibai National Institute of Physical Education, Gwalior. (MP)	5690719	4043090	4178991
85.	Delhi	Special Olympic Bharat, New Delhi	37221823	6968887	3809214

'Marks for Sports' in schools

475. SHRI DILIP KUMAR TIRKEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that the Ministry has received suggestions to introduce 'Marks for Sports' scheme in schools in order to foster a sporting culture in the country; and

(b) if so, whether Government is considering to implement this suggestion throughout the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Regarding suggestions for introducing 'Marks for Sports' in schools in order to foster a sporting culture in the country, the Central Board of Secondary Education (CBSE) has already informed/directed all its affiliated schools about the policy of upscaling of grades in Scholastic Areas on the basis of grades obtained in Co-scholastic Areas/Activities.

Further, CBSE grants exemption in attendance making it 60% in respect of students participating in sports at National level organised by recognised Federation/ CBSE/SGFI from the beginning to the end of session instead of the mandate 75%, as a grace.

Programmes for urban and rural youth

†476. SHRI MAHENDRA SINGH MAHRA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the programmes being run for urban and rural youth of the country;

(b) whether separate programmes are being run for urban and rural youth;

(c) if so, the quantum of amount and the head under which it was allocated to the States in the year 2013, 2014 and 2015 for the development of rural youth; and

(d) whether the Ministry would allocate additional funds to the new, hilly and backward States for the development of youth?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Ministry is implementing various programmes/schemes for promotion of youth development in the country as under:-

1. Rashtriya Yuva Sashaktikaran (RaYS) Karyakram

   The Scheme has following components:-

   (i) Nehru Yuva Kendra Sangathan (NYKS)

   (ii) National Youth Corps (NYC)

† Original notice of the question was received in Hindi.

(iii) National Programme for Youth and Adolescent Development (NPYAD)

(iv) International Cooperation (IC)

(v) Youth Hostel (YH)

(vi) Assistance to Scouting and Guiding Organisations

(vii) National Young Leaders Programme (NYLP)

(viii) National Discipline Scheme Instructors (NDSI)

2. National Service Scheme (NSS)

3. Rajiv Gandhi National Institute of Youth Development (RGNIYD)

The above programmes/schemes are being implemented for encouragement and development of youth in the country as a whole.

(b) No, Sir.

(c) Does not arise.

(d) Funds are being provided for implementation of the above programmes all over the country. The programmes for encouragement and development of youth are open for youth across the country including new, hilly and backward States.

Construction of sports complex under RGKA

†477. DR. SANJAY SINH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is any plan to construct sports complex for outdoor and indoor sports in every block of the country under RGKA;

(b) if so, the details thereof;

(c) names of villages in Assam and Uttar Pradesh wherein sports complexes have been constructed/being constructed so far and amount of funds released for construction of each sports complex, district-wise, block-wise; and

(d) the names of villages of different blocks of Assam and Uttar Pradesh where sports complexes are proposed to be constructed in financial year 2016-17, district-wise and the criteria for selection of such villages/blocks?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (d) No, Sir. No proposal has

† Original notice of the question was received in Hindi.

been received in financial year 2016-17 so far under RGKA as the Scheme has been merged into a new Central Sector Scheme "National Programme for Development of Sports-Khelo India".

Production of cost-effective sports equipment

478. SHRI AMBETH RAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government feels any need for introducing technology to produce cost-effective sports equipment within the country so that they are available to sports aspirants at any affordable rate; and

(b) if so, the details thereof and steps taken by Government in this regard under 'Make in India' programme?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Sports Goods Export Promotion Council (SGEPC) has informed that most of the manufacturers of sports equipment are in the Micro, Small and Medium Enterprises (MSME) sector and operate with minimum technology. There are no big factories in India for manufacturing of sports equipment. Most of manufacturing process depends on the manual labour. Major sports equipment made in India are inflatable balls, cricket equipment, boxing equipment, track and field equipment, table tennis, badminton, carom board etc. Most of sports equipment, which require technology like composite rackets, golf clubs, hiking equipment, water sports equipment etc. are not made in India. The demand in India for these equipments is met through imports. There is definitely a need to introduce technology to produce cost effective sports equipment especially for above mentioned items.

(b) As informed by SGEPC, Sports equipment sector is not included in 'Make in India' programme presently.

Development of programmes to attract youth towards sports

†479. SHRI RAM NATH THAKUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government has developed many programmes to attract youth towards sports and has resolved to promote sports and build new stadiums;

---

† Original notice of the question was received in Hindi.

(b) if so, the details thereof; and

(c) the details of the funds allocated to the State Government of Bihar to build new stadium in the State and attract youth towards sports?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Sports is a State subject and, therefore, it is primarily the responsibility of the State Governments to promote sports and create adequate sports infrastructure. The Central Government complements/ supplements the efforts of the State Governments. For promotion of sports, the Ministry of Youth Affairs and Sports was implementing Rajiv Gandhi Khel Abhiyan (RGKA) Scheme, Urban Sports Infrastructure Scheme (USIS) and National Sports Talent Search Scheme (NSTSS) which have since been merged into a Central Sector Scheme known as "Khelo India-National Programme for Development of Sports" which is being launched during 2016-17.

Development of SAI

480. DR. V. MAITREYAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has taken adequate measures to develop the Sports Authority of India (SAI) and its allied organizations in the country;

(b) if so, the details thereof;

(c) whether Government provides funds and facilities for various States/UTs to develop sports infrastructures and other facilities to promote sports and games;

(d) if so, the State-wise details thereof and the funds allocated in the last three years; and

(e) the efforts taken by Government to develop and modernize the integrated sports infrastructure and stadia in Tamil Nadu and the funds allocated in the last three years, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Yes, Sir. Government has been taking measures to develop Sports Authority of India (SAI) and its allied organizations on a continuing basis. Funds are released to SAI under both Plan and Non-plan categories for creation and upkeep of sports facilities, meeting its establishment expenditure and for running its sports promotional schemes, etc. Appropriate advice and directions on various issues including creation of sports facilities, welfare of athletes

and increasing effectiveness of its Coaches and Staff etc. are issued from time to time. Regular monitoring is done through meetings, site visits, etc.

(c) The Ministry of Youth Affairs and Sports is/was providing funds to various States/UTs to develop sports infrastructure and other facilities to promote sports and games under the following schemes:

Panchayat Yuva Krida aur Khel Abhiyan (PYKKA) Scheme was in operation from 2008-09 to 2013-14 for development of basic sports infrastructure in village and block panchayats and for holding annual sports competitions.

The Rajiv Gandhi Khel Abhiyan (RGKA) Scheme, which replaced PYKKA, aimed at construction of an integrated sports complex in each block of the country both for outdoor and indoor sports disciplines and also for holding sports competitions from block to National levels. The RGKA Scheme was implemented during 2014-15 and 2015-16.

The Urban Sports Infrastructure Scheme (USIS), introduced in 2010-11, envisaged creation of infrastructure including laying of artificial turfs for hockey, football and athletics, and construction of multi-purpose hall.

(d) The State-wise details of funds released during 2013-14 under PYKKA are given in the Statement-I (*See* below). The State-wise details of funds released during 2014-15 and 2015-16 under RGKA are given in the Statement-II (*See* below). The State-wise details of funds released during 2013-14 to 2015-16 under USIS are given in the Statement. [Refer to Statement-III appended to the Answer to Unstarred Question 473 (Part 'a')].

(e) The Ministry of YA&S released funds to the tune of ₹ 6.58 crore to Tamil Nadu during 2013-14 under PYKKA Scheme and ₹ 0.40 crore during 2015-16 under RGKA Scheme for development of infrastructure. Funds of ₹ 2.40 crore during 2014-15 and ₹ 6.30 crore during 2016-17 were also released under USIS for development of infrastructure in Tamil Nadu.

Statement-I

State-wise details of funds released during 2013-14 under PYKKA Scheme

(₹ in crore)

Sl. No	Name of the State/UT	Infrastructure	Competitions	Total
1.	Andhra Pradesh	7.27		7.27
2.	Arunachal Pradesh	0		0

Sl. No	Name of the State/UT	Infrastructure	Competitions	Total
3.	Assam	0		0
4.	Bihar	0		0
5.	Chhattisgarh	0		0
6.	Goa	0		0
7.	Gujarat	0		0
8.	Haryana	3.34	1.81	5.15
9.	Himachal Pradesh	2.99	0.83	3.82
10.	Jammu and Kashmir	0		0
11.	Jharkhand	0		0
12.	Karnataka	10.2	2.86	13.06
13.	Kerala	0		0
14.	Madhya Pradesh	32.55	4.65	37.2
15.	Maharashtra	0		0
16.	Manipur	0		0
17.	Meghalaya	0.44	0.11	0.55
18.	Mizoram	4.1	0.81	4.91
19.	Nagaland	6		6
20.	Odisha	7.53	0.27	7.8
21.	Punjab	0	1.58	1.58
22.	Rajasthan	0		0
23.	Sikkim	0.79		0.79
24.	Tamil Nadu	6.58	8.89	15.47
25.	Tripura	4.3	0.91	5.21
26.	Uttar Pradesh	4.92	1.15	6.07
27.	Uttarakhand	22.84	1.2	24.04
28.	West Bengal	0		0
29.	Andaman and Nicobar Islands	0		0
30.	Chndigarh	0		0
31.	Daman and Diu	0		0

Sl. No	Name of the State/UT	Infrastructure	Competitions	Total
32.	Lakshadweep	0		0
33.	Puducherry	0		0
	NSDF PYKKA	0		0
	TOTAL	113.85	25.07	138.92
	National Level Competitions released to SAI	0	2.5	2.5
	Grant to NYKS to hold Rural and Inter-School competitions	0	0	0
	TOTAL	113.85	27.57	141.42

Statement-II

State-wise details of funds released during 2014-15 and 2015-16 under RGKA

(₹ in crore)

Sl. No.	Name of the State/ UT	2014-15		2015-16	
		Infrastructure	Competition	Infrastructure	Competition
1	2	3	4	5	6
1.	Andhra Pradesh		3.05	0.80	3.21
2.	Arunachal Pradesh		0.68		
3.	Assam		1.27		
4.	Bihar				
5.	Chhattisgarh				
6.	Goa				
7.	Gujarat		5.84		
8.	Haryana		3.05		
9.	Himachal Pradesh		1.8		0.72
10.	Jammu and Kashmir		1.13		0.37
11.	Jharkhand		0.25		
12.	Karnataka		5.91		1.72
13.	Kerala		4.17		
14.	Madhya Pradesh		8.85		0.42
15.	Maharashtra		5.18		

1	2	3	4	5	6
16.	Manipur		1.42		1.43
17.	Meghalaya		0.99		
18.	Mizoram		1.33		0.31
19.	Nagaland				
20.	Odisha		4.7		3.9
21.	Punjab		3.49	0.40	1.12
22.	Rajasthan				3.17
23.	Sikkim		0.6		
24.	Telangana		7.6		0.59
25.	Tamil Nadu			0.40	0.35
26.	Tripura		1.45		1.78
27.	Uttarakhand		1.7		1.21
28.	Uttar Pradesh		13.25		
29.	West Bengal		5.1		
30.	Andaman and Nicobar Islands				
31.	Chandigarh				
32.	Daman and Diu				
33.	Lakshadweep				
34.	Puducherry				
35.	National Level Competitions released to SAI		0.82		0.72
36.	Advt. and Pub.		0.21		
	TOTAL		83.84	1.60	21.02

Note: No funds released under RGKA for Infrastructure during 2014-15.

MR. CHAIRMAN: I am afraid, the Question Hour is over. ...*(Interruptions)*... The House is adjourned till 2.00 p.m.

The House then adjourned for the lunch at one of the Clock.

The House re-assembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: Message from Lok Sabha, Secretary-General.

MESSAGE FROM LOK SABHA

The Appropriation (Railways) No. 2 Bill, 2016

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 2 Bill, 2016, as passed by Lok Sabha at its sitting held on the 26th April, 2016.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN: Okay. Now, we will take up the Short Duration Discussion on the serious situation arising out of the prevailing drought situation in the country. The total time allotted to this is two-and-a-half hours. Since we also have a number of other items to be discussed during this Session, I would request all Members to adhere to their Party time. Now, Shri A.U. Singh Deo to initiate. Mr. Singh Deo, being the initiator, you are not bound by your… ...(*Interruptions*)...

श्री राम नाथ ठाकुर (बिहार): सर, कृषि मंत्री जी कहां हैं? **...(व्यवधान)...**

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, after that, will it be Party-wise? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Just a second. The initiator would be the one who has given the first notice. After that, it would be Party-wise.

SHRI SATISH CHANDRA MISRA: Sir, we have given the names from our Party.

MR. DEPUTY CHAIRMAN: Yes, yes. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY (Gujarat): But, Sir, where is the Agriculture Minister? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Misra, names from your Party are here. Your name is here. The only thing is that.. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: But, Sir, this is not the procedure. ...(*Interruptions*)...

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, the Minister concerned is not here. ...(*Interruptions*)... The Minister concerned is not here. ...(*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, he is on the way. He is coming. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, we cannot have this debate without the Minister concerned. ...(*Interruptions*)... No, no. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, how can we discuss without the… ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, without the Minister concerned… ...(*Interruptions*)... Sir, you adjourn the House. ...(*Interruptions*)... Sir, adjourn the House. ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: Sir, three Cabinet Ministers are here, and the Minister concerned is on the way. He is coming. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: No, Sir. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, the House may be adjourned. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Leave that to me. ...(*Interruptions*)... Leave it to me. ...(*Interruptions*)... You leave it to me. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वीः सर, अगर ये अभी डिस्कशन नहीं करना चाहते, तो एससी बिल ले लीजिए, यह डिस्कशन बाद में होता रहेगा। The Appropriation Bill has already been moved. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, please leave it to me. ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: If they are not ready for this discussion, then…...(*Interruptions*)... Sir, three Cabinet Ministers are here. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please leave it to me. ...(*Interruptions*)...

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, the Agriculture Minister has to be present. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, adjourn the House for 15 minutes. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please leave it to me. ...(*Interruptions*)...

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): We must legislate. We must take up Bills too. ...(*Interruptions*)... We are legislators. We must take up legislations too. ...(*Interruptions*)...

SHRI JESUDASU SEELAM: You need not tell us what is to be done. ...(*Interruptions*)... Let the Minister be present. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Javadekar… ...(*Interruptions*)... Mr. Seelam, please. ...(*Interruptions*)... Jairamji, please bear with me. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वीः जयराम जी, मिनिस्टर आ गई हैं। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Now, please. ...(*Interruptions*)... Jairamji, let me deal with that. ...(*Interruptions*)... Now, Mr. Minister, let me deal with that. Now, please. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वीः ज़रा अपनी आँखों से देख लीजिए, the Minister is here. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(*Interruptions*)... आप बैठिए। ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Let me deal with that; please sit down. ...(*Interruptions*)... Mr. Seelam, sit down. ...(*Interruptions*)... This is a discussion on the drought situation. It is necessary that the concerned Minister should be here. However,… ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: Sir, she is here. ...(*Interruptions*)...

SHRI PRAKASH JAVADEKAR: Sir, she is here. ...(*Interruptions*)...

श्री नीरज शेखर (उत्तर प्रदेश)**:** सर, क्या एग्रीकल्चर मिनिस्टर बदल गए? **...(व्यवधान)...**

श्री मुख्तार अब्बास नक़वीः आपको डिस्कशन करना है या नहीं? **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Now, let me complete. ...(*Interruptions*)... Let me complete. ...(*Interruptions*)... What I said is that it is a Short Duration Discussion. Yes, it is necessary that the concerned Minister should be here. ...(*Interruptions*)... However, the Government works on collective responsibility. Since three Cabinet Ministers are here, even if the concerned Minister is not here, we can start the discussion. If Madam Uma Bharati is the concerned Minister, that is okay. Otherwise, get the Minister. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: I have been a Member of this House ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Sharad Yadavji ...(*Interruptions*)...

श्री शरद यादव (बिहार): सर, मैं आपके माध्यम से कहना चाहता हूं कि देश भर में आधी आबादी पानी के लिए तरस रही है और मैं विनती करूंगा कि जो लोग भी यहां पर इस बात को उठा रहे हैं ...(**व्यवधान**)... आपकी बात सही है। यह वाजिब बात है कि अगर सरकार गंभीर होती, तो मंत्री को यहां होना चाहिए था। ...(**व्यवधान**)...

SHRI MUKHTAR ABBAS NAQVI: Sir, see the notice. ...(*Interruptions*)... The issue is on water crisis. ...(*Interruptions*)... The Minister of Water Resources is here.

श्री शरद यादव: पूरा देश इंतजार कर रहा है। ...(**व्यवधान**)... पूरा देश इंतजार कर रहा है कि इस मामले पर बहस होनी चाहिए, मेरा आपसे यही अनुरोध है। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वी: आप शुरू तो करिए। आप इंतजार क्यों कर रहे हैं? ...(**व्यवधान**)...

The issue is on water crisis. ...(*Interruptions*)... The Minister of Water Resources is here. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is the subject concerned with two Ministries — Water Resources and Agriculture. Now, the Minister of Water Resources is here. So, we can start the discussion. ...(*Interruptions*)...

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती): उपसभापति महोदय, मुझे अपनी बात तो कहने दीजिए। ...(**व्यवधान**)...

श्री उपसभापति: आप बोलिए। ...(**व्यवधान**)...

सुश्री उमा भारती: सर, जब माननीय वरिष्ठ सदस्य बैठ जाएंगे, तब मैं बोलूंगी, क्योंकि मैं उनका बहुत सम्मान करती हूं अन्यथा मैं बैठ जाऊंगी। ...(**व्यवधान**)...

श्री उपसभापति: आप बोलिए। ...(**व्यवधान**)...

सुश्री उमा भारती: उपसभापति महोदय, मुझे यह कहना है कि नोटिस मुझे आया है और मैं आ ही गई हूं, बहुत से प्रेस वाले लोग खड़े थे, मैंने उनसे कहा भी, बल्कि मैं उन लोगों से टकराते हुए आई हूं। मैंने उनसे कहा कि मेरा टाइम हो गया है, आप मुझे अंदर जाने दीजिए। ...(**व्यवधान**)... मेरे लिए ही नोटिस आया हुआ है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I will read the notice. ...(*Interruptions*)... Let me read the notice. ...(*Interruptions*)... Listen to me; I am reading the notice: "Short Duration Discussion, Shri A.U. Singh Deo and others are to raise a discussion on the serious situation arising out of prevailing drought and heat wave conditions and resultant water crisis in the country and the remedial measures taken by the Government in regard thereto." So, it is okay; she is enough. ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: Sir, both Ministers are available.

श्री उपसभापतिः दोनों मिनिस्टर्स आए हुए हैं। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... Both are here. ...(*Interruptions*)... Now, Mr. A.U. Singh Deo, you can start. ...(*Interruptions*)...

SHRI JESUDASU SEELAM: Please direct the Minister not to say 'you sit down'. That is not the responsibility of the Minister. We have a right to say things. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Agreed; now, Shri A.U. Singh Deo to start the Short Duration Discussion.

सुश्री उमा भारतीः सर, मेरा आपके माध्यम से...

श्री उपसभापतिः हो गया, हो गया। ...(**व्यवधान**)...

सुश्री उमा भारतीः उपसभापति महोदय, मेरा आपके माध्यम से हाउस से एक निवेदन है कि हमको कहा गया, मुझे भी और राधा मोहन जी को भी कि हम उपस्थित रहें। मुझे भी कहा गया कि आप जवाब देने के लिए उपस्थित रहें। मेरा मानना है कि ...(**व्यवधान**)...

श्री नीरज शेखरः उपसभापति जी, इस चर्चा का जवाब कौन देगा? ...(**व्यवधान**)...

सुश्री उमा भारतीः मैं आपको बता रही हूं। सर, मेरा आपके माध्यम से हाउस से कहना है, यह तो वरिष्ठ जनों की सभा है। मेरा इनसे निवेदन है कि मैं यहां मौजूद हूं और कृषि मंत्री जी भी मौजूद हैं। आप बता दीजिए कि आपको किससे उत्तर चाहिए? ...(**व्यवधान**)...

श्री उपसभापतिः आप दोनों बैठ जाइए। ...(**व्यवधान**)... मंत्री जी, आप बैठ जाइए। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः सर, इनको राधा मोहन सिंह जी का जवाब पूरा सुनना पड़ेगा। ...(**व्यवधान**)...

SHORT DURATION DISCUSSION

Serious situation arising out of prevailing drought and heat wave conditions and resultant water crisis in country

SHRI A. U. SINGH DEO (Odisha): Thank you Mr. Deputy Chairman, Sir. I beg to move a grave matter prevailing in the country today in terms of agricultural problems, farmers' problems and water shortages in our country today. Sir, before I proceed, I would like to know how much time you have allotted me.

MR. DEPUTY CHAIRMAN: Your party's time is only four minutes. Being the initiator, you will get maximum 15 minutes. But all others will stick to their party's time.

SHRI A. U. SINGH DEO: Sir, as per the data consolidated by the Central Government, around 33 crore people, or 25 per cent of the total population living in 2.55 lakh villages in 254 districts of 10 States, are affected due to drought. This is the information with me. The number will possibly increase. Perhaps, Bihar and Haryana have not yet declared drought despite shortages of rainfall.

Sir, India has been a victim of two consecutive droughts. In 2015, rainfall was deficient by 14 per cent. In 2014, the rainfall was deficient by 12 per cent. The drought caused severe damages to Rabi and Kharif crops. Estimated crop loss of Rabi in 2015 alone is around ₹ 20,453 crores. Sir, this is, perhaps, the third time in the last century that the country has experienced consecutive droughts. Thirty-nine per cent of the land area was affected in 2015, that is, approximately 1.9 crore hectares of land. Scant and deficient rainfall continued even after the monsoons.

सर, मानसून के बाद 2014-2015 में rainfall scanty रहा, groundwater कम हो गया। Water availability जो Indian reservoirs में थी, वह 29 per cent पर आ गई, the lowest in the decade. Meteorological Department ने last year predict किया था कि September में rain कम होगी । सरकार ने इसमें नोटिस नहीं लिया। मैं तो समझता हूं कि अब यह कुम्भ का मेला नहीं रहा, जो 12 साल में एक बार आता है। यह लगातार साल-दर-साल आ रहा है। मैं तो ऐसे मौके पर यह कहूंगा कि सरकार को एक नया Department बनाना चाहिए। वह drought, flood, national disasters, earthquakes, climate change इत्यादि को एक Department में consolidate करे और उसमें अध्ययन किया जाए और यह कोशिश की जाए कि इसको कैसे सुधारें।

सर, आपकी कृपा से और सदन की कृपा से एक National Platform for Disaster Risk Reduction में मुझे मेम्बर बनाया गया है। सर, मुझे खेद है कि डेढ़ साल में इसकी एक भी मीटिंग नहीं हुई। सर, मैं आपके through सरकार को remind कराना चाहूंगा कि कम से कम ऐसे मौके पर तो मीटिंग बुलाई जाए, जिसमें हम सभी लोग अपनी राय दे सकें। सर, relief क्या है? हम जो relief देते हैं, वह stopgap measures पर सरकार देती है। They are not compensation packages. हम अगली crop कैसे बनाएं, उस पर relief मिल जाती है, but payback of loans, drinking water, buying fodder for animal इसमें कुछ नहीं है। सर, मैं आपको ओडिशा सरकार का एक example देता हूं। 2015 में ओडिशा ने डिमांड की थी for ₹ 2,344.99 crores from the Central Government from the National Disaster Relief Fund. ये finances मांगे थे crop loan के लिए, revival of minor irrigation के लिए, projects के लिए, food assistance के लिए, fodder for cattle के लिए, तो उसमें हमको 815 करोड़ दिया गया input subsidy के लिए। बाकी जो हमारे हैड्स थे, हमें उसमें कुछ नहीं मिला, जैसे conversion of crop loan, revival of minor irrigation projects, provision of fodder for cattle, food assistance, drinking water इत्यादि। सर, long-term planning होनी चाहिए। हमें यह Short-term planning दिखती है। हम relief determine कैसे करते हैं relief determine करने के लिए हर स्टेट का अपना हिसाब-किताब है और सेन्ट्रल गवर्नमेंट का यह है कि दो हेक्टेयर से ज्यादा relief नहीं देंगे, चाहे आपके पास 3 हेक्टेयर, 4 हेक्टेयर, 5 हेक्टेयर जमीन क्यों न हो। हमें इसे ओर broad-base करके देखना चाहिए। हमें स्टेट गवर्नमेंट से मिलकर relief examine करने का

[Shri A. U. Singh Deo]
हिसाब-किताब लगाना चाहिए। सर, हम अपनी स्टेट्स में जो farmer's loss measure करते हैं, कोई स्टेट ब्लॉक्स को यूनिट बनाता है, कोई सब डिविजन को यूनिट बनाता है।

कोई eye estimation में जाता है, कोई पटवारी को भेजता है। इसमें एक disparity आती है। गवर्नमेंट ऑफ इंडिया का असेसमेंट दूसरा होता है, स्टेट गवर्नमेंट का असेसमेंट दूसरा होता है। Lack of standardization for declaring drought relief creates space for the Centre and the States to blame each other for poor relief. सर, फिलीपीन्स वगैरह में drought assess करने के लिए unmanned vehicles, aerial vehicles, drones technology लगायी जाती है, जिसमें सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट में कोई भेदभाव होने की संभावना नहीं रहती।

To increase the relief, सेंट्रल गवर्नमेंट ने कुछ स्टेप्स लिए हैं। Earlier, the farmers were not eligible for relief. पहले 50 परसेंट डैमेज पर उनको रिलीफ मिलती थी, आजकल 33 परसेंट पर मिलती है। Compensation for crops in areas with assured irrigation has increased by fifty per cent. 1982 में 2,200 रुपए per bigha रिलीफ मिलती थी, आज उसे 3,300 रुपए per bigha कर दिया गया है। सर, आप inflation value देखिए। Accounting for inflation shows that ₹ 2,200 in 1982 would be equivalent to ₹ 20,209 now - an increase of 9.2 times or 820 per cent. इसे सेंट्रल गवर्नमेंट को rationalize करना होगा। सर, फंड्स को रिलीज़ करने में बहुत delay होता है। Accelerated Irrigation Benefit Programme में ओडिशा गवर्नमेंट ने 2015-16 में 1,889 करोड़ रुपए मांगे थे। इसमें से सेंट्रल गवर्नमेंट को 743.40 करोड़ रुपए उनके शेयर के लिए सब्मिट किए गए, लेकिन हमें अभी तक केवल 286.50 करोड़ रुपए ही दिए गए हैं। इसमें हमने यह anticipate करके कि गवर्नमेंट ऑफ इंडिया कुछ देगी, अपने पैसे खर्च करने शुरू कर दिए। हम खर्च करते चले गए, लेकिन सेंट्रल गवर्नमेंट से कुछ नहीं मिलता है — यह बड़े दुख की बात है। KBK (Koraput-Bolangir-Kalahandi) District in Odisha is treated at par with North-Eastern Region Districts as a special category District and avails ninety per cent grant under Centrally-Sponsored Schemes. How is that under the Pradhan Mantri Krishi Sinchai Yojana, the funding pattern for KBK has been reduced to sixty per cent? हमें क्यों मार्क किया जा रहा है? वह इस कंट्री का सबसे गरीब एरिया है। We should be treated at par with the North-Eastern States. हमें इसमें unnecessarily मार्क किया जा रहा है। It is a matter of concern. I would request the hon. Minister and the Government to look into the matter.

सर, 1985 में क्रॉप इंश्योरेंस आया था। तीस साल बाद आज भी ये statistics हैं कि only twenty per cent of the farmers have access to the crop insurance. इसकी क्या वजह है? ऐसा क्यों हो रहा है? सरकार इस पर अध्ययन करे और एक रास्ता निकाले।

ओडिशा में एक के बाद एक natural calamities आती रहती हैं। In 2013, Odisha was devastated by cyclone Phailin. The Government of Odisha sought assistance of ₹ 5,832.50 crores. However, assistance of only ₹ 750 crores was received. The Government of Odisha then lodged a protest with the Central Government for more funding. फिर इन्होंने हमें 399.33 करोड़ रुपए दिए। इसमें से 149.11 करोड़ रुपए अभी भी बाकी हैं।

हमने अपने resources में से 216 करोड़ रुपए खर्च किए। इस प्रकार ये जो ओडिशा की समस्याएं हैं, इन्हें कौन संभालेगा? ऐसी और भी स्टेट्स होंगी। In 2014, Odisha suffered due to cyclone Hudhud. Both the cyclones were followed by heavy and incessant rainfall causing flash floods. In 2015, the Odisha State Government declared 123 blocks spread over 14 Districts to be affected by drought. गवर्नमेंट ऑफ ओडिशा ने 2,344 करोड़ रुपए की डिमांड की है, लेकिन अभी तक हमें केवल 815 करोड़ रुपए ही मिले हैं। Further, the Central Government unilaterally amended the provision to deduct fifty per cent of SDRF balance as on date of approval of scheme from the SDRF balance on 31st March of the preceding financial year without consulting the State Government. इससे हमारी स्टेट ओडिशा को 202.77 करोड़ का लॉस हुआ है। इसे देखा जाए। आज, 2016 में हमने 29,176 villages of 3,832 Gram Panchayats under 235 blocks डिक्लेयर किए हैं, इसे देखा जाए।

हमने एमरजेंसी वाटर सप्लाई के लिए पैसे मांगे हैं, इसे देखने की जरूरत है। Sir, State Governments have lack of funds. The first responder in the case of any disaster is the State Government. The State Governments do not have active funds. As mandated by the Finance Commission, States are required to deal with drought and such other disasters through State Disaster Relief Fund (SDRF). The total funding allocated to SDRF for all States for five years is about ₹ 61,000 crores. Therefore, it comes to ₹ 12,000 crores per year for all States. The estimated crop loss to the Rabi crop alone in 2015 was ₹ 20,000 crores. ये पैसे कहां से आएंगे, क्या होगा?

सर, हमें क्रॉपिंग पैटर्न चेंज करने की जरूरत है। Drought-resilient crops like jowar, bajra, oilseeds like groundnut and sunflower have replaced water- guzzling crops like cotton, sugarcane, soyabean, etc. जब हम इसे चेंज करेंगे, बदलेंगे तथा जो और क्रॉप्स लाएंगे, उसमें ज्यादा पानी खर्च नहीं होता, वह हमारे लिए लाभदायक होगा। Government should not allow farmers to grow sugarcane in drought-affected areas. Farmers should be encouraged to shift from mono-cropping to intercropping. This will minimize risk of farmers and drastically reduce water consumption.

सर, क्लाइमेट चेंज एक बड़ा मुद्दा है। क्लाइमेट चेंज का जो मुद्दा है, उसमें हम अपने देश में देख रहे हैं कि आज फ्लड्स, ड्राउट्स, साइक्लोन्स इत्यादि बहुत जोर से आते हैं। यह हमारे ऊपर क्लाइमेट चेंज की निशानी है। इसके लिए हम लोग क्या कर रहे हैं? मेरे ख्याल से आज तक कोई एलोकेशन नहीं मिला for the National Adaptation Fund on Climate Change for the year 2015-16 and 2016-17. यह एक बड़ा मुद्दा है। यह मुद्दा खाली भारत में ही नहीं है, बल्कि इस मुद्दे पर प्रधान मंत्री और हमारे कंसन्ड्र मंत्री भी देश-विदेश जा चुके हैं। हम इसको सीरियसली, academically ले रहे हैं। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: You have two more minutes.

SHRI A. U. SINGH DEO: Yes, Sir. I am finishing. हम उसको बिल्कुल एक्शन में नहीं ला रहे हैं। The Government must develop a long-term action plan. The Central

[Shri A. U. Singh Deo]

Government must consider creating a separate Ministry to address the problems like climate change.

Sir, in 2013-14, person days of employment offered under MGNREGA went down from 220 crore person days to 166 crore person days in 2014-15. इस पर भी इफेक्ट आ रहा है। In drought-affected States, employment generation came down from 96 crores person days in 2013-14 to 67 crore person days in 2014-15. सर, हमारे पास जो करेंट तथ्य है, इसमें Central Government owes about ₹ 7,983 crores to rural workers in wages for the last year और फंड्स काम करने के बाद रिलीज़ होते हैं। तब स्टेट्स के पास फंड्स होते नहीं हैं, इसलिए हर चीज़ में डिले होता चला जाता है। ...(**समय की घंटी**)...

सर, आपने दो बार घंटी बजा दी है, I won't take more of your time as I had enough time. I really feel, हमें एक नया मंत्रालय बनाना चाहिए। डिज़ास्टर मैनेजमेंट, डिज़ास्टर क्लाइमेट चेंज़, फूड्स, फ्लड्स और ड्राउट इत्यादि विषय एक मंत्रालय में रहें, जिसमें फंडिग हो, अध्ययन हो और टेक्नोलॉजी लगे। उसमें सभी स्टेट्स भाग लेने की कोशिश करें, उन्हें चांस मिले, जिसमें वे अपने सजेशन्स दे सकें और हम इस मुद्दे को आगे बढ़ाएं। सर, आपने बोलने का मौका दिया, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, hon. Members, Shri Sharad Pawar has to go early. So, with your consent, I am calling his name. Shri Sharad Pawar.

श्री शरद पवार (महाराष्ट्र) : उपसभापति महोदय, आज देश के सामने सूखे का एक बहुत बड़ा संकट आया है। मैंने अपने सार्वजनिक जीवन में कई साल सूखे की परिस्थिति सँभालने के लिए कुछ न कुछ कोशिश की है। जब मैं राज्य में जिम्मेदारी सँभालता था, तब भी ऐसी स्थिति मेरे सामने पैदा हुई थी और पिछले 10 साल जब मैंने भारत सरकार में काम किया, तब भी ऐसी परिस्थिति आई थी, मगर आज जो स्थिति पैदा हुई है, उस स्थिति को देखने के बाद और खास तौर से देश का इलेक्ट्रॉनिक मीडिया/प्रिंट मीडिया जिस तरह से इस स्थिति के बारे में लोगों को बताने की कोशिश करता है, मुझे लगता है कि यह वास्तविकता से बहुत दूर है। आप कोई भी टेलीविजन चैनल देखिए, तो महाराष्ट्र के सूखे की परिस्थिति सामने आती है। लातूर नाम का एक डिस्ट्रिक्ट है, जिसका नाम कई जगह बार-बार आता है। यह बात सच है कि वहां की स्थिति गम्भीर है, मगर पूरे देश के सूखे के बारे में स्थिति जानने की कोशिश करने के बाद और राज्यों से सम्पर्क साधने के बाद उन्होंने जो information दी, उससे एक पक्की बात सामने आती है कि इस साल का सूखा कुछ दो-तीन-चार राज्यों तक सीमित नहीं है। यह सूखे की परिस्थिति इस समय देश के 11 स्टेट्स में पैदा हुई है। जैसा मैंने कहा कि इससे पहले कई बार हमने इस स्थिति पर ध्यान दिया था, मगर तब स्थिति ऐसी थी कि यह स्थिति कभी झारखंड में थी, कभी महाराष्ट्र में थी, तो कभी गुजरात के सौराष्ट्र या कुछ एरिया में थी, मगर अभी देश के 11 राज्यों में यह परिस्थिति पैदा हुई है और सबसे भीषण परिस्थिति उत्तर प्रदेश में है। आज उत्तर प्रदेश में 75 डिस्ट्रिक्ट्स में 50 डिस्ट्रिक्ट्स affected हैं। यह Government of India का official statement

है, जिसमें 72,014 villages are affected and 9 करोड़ 80 लाख की आबादी इसमें फँसी है। जब एक ही राज्य में 9 करोड़ 80 लाख की आबादी इसमें फँसती है, तो यह संकट की स्थिति कहां तक गम्भीर है, यह बात हम लोगों के सामने आती है।

दूसरा राज्य मध्य प्रदेश है। हम हमेशा सोचते थे कि नर्मदा के पानी का सवाल खत्म होने के बाद गुजरात और मध्य प्रदेश की परिस्थिति में बहुत बदलाव आ गया है। हमें दो-तीन बार अखबार में कुछ स्टेटमेंट्स भी मिलीं कि मध्य प्रदेश और गुजरात में agricultural growth देश की growth से दोगुनी हो गई है, मगर वहां जो आज की स्थिति है, उस स्थिति में 51 डिस्ट्रिक्ट्स में से 46 डिस्ट्रिक्ट्स में आज drought की परिस्थिति पैदा हुई है, जिसमें 42,829 villages have been affected and 4 crore population आज इस संकट में फँसी हुई है।

तीसरा राज्य है महाराष्ट्र। वहां 36 डिस्ट्रिक्ट्स में से 21 डिस्ट्रिक्ट्स ऐसे हैं, जहां सूखे की स्थिति है, जिसमें 15,700 villages affect हुए हैं और 3 करोड़ 70 लाख आबादी इस परिस्थिति का सामना कर रही है।

इसके बाद कर्णाटक है, जहां 3 करोड़ 11 लाख लोग इस परिस्थिति का सामना कर रहे हैं। कर्णाटक के 30 डिस्ट्रिक्ट्स में से 27 डिस्ट्रिक्ट्स affected हैं। आंध्र प्रदेश के 13 डिस्ट्रिक्ट्स में 10 डिस्ट्रिक्ट्स सूखे से अफेक्टेड हैं, जहां 2 करोड़ 35 लाख की आबादी इस संकट का सामना कर रही है। इसके बाद, छत्तीसगढ़ में हमें सूखे की स्थिति देखने को मिलती है, जहां 27 डिस्ट्रिक्ट्स में से 25 डिस्ट्रिक्ट्स सूखे से ग्रस्त हैं। वहां पर 16,900 गांवों में, 1 करोड़ 99 लाख 44 हजार की आबादी सूखे की परिस्थिति का सामना कर रही है। ऐसी ही स्थिति झारखंड में भी है, जहां 24 में से 22 डिस्ट्रिक्ट्स सूखे से ग्रस्त हैं। वहां 3 करोड़ 17 लाख की आबादी सूखे की चपेट में फंसी है। तेलंगाना की स्थिति भी ऐसी ही है, जहां 10 डिस्ट्रिक्ट्स में से 7 डिस्ट्रिक्ट्स सूखे की स्थिति से गुजर रहे हैं। वहां पर 1 करोड़ 80 लाख की आबादी सूखे से प्रभावित है। राजस्थान की स्थिति भी ऐसी ही है और राजस्थान से कुछ ही कम सूखे की स्थिति गुजरात में है। इस तरह आज 11 राज्यों में सूखे की स्थिति पैदा हो गई है। मुझे लगता है कि चाहे भारत सरकार हो, राज्य सरकार हो अथवा अलग-अलग राजनैतिक दल हों, हम सभी के सामने बहुत बड़े संकट की स्थिति पैदा हो गई है। आज हम सब लोगों को राजनीति छोड़कर, राजनीति से ऊपर उठकर इस परिस्थिति का सामना करने की आवश्यकता है। हमारे कई साथी सूखे के संकट से ग्रस्त हैं, इसलिए हम लोगों को सिर्फ उनके बारे में सोचने की जरूरत है कि उनको हम किस तरह से मदद दे सकते हैं।

हमने देखा, तीन साल पहले हिन्दुस्तान के किसानों ने हमें इतनी पैदावार दी, जितनी इससे पहले कभी नहीं दी थी। आज हिन्दुस्तान में अनाज की स्थिति अच्छी है, देश में अनाज की कमी नहीं है, क्योंकि इससे पहले जिस तरह के कदम उठाए गए थे, उनके नतीजे हम आज देख रहे हैं। हमारे अनाज के भंडार आज भी भरे हुए हैं।

मुझे याद है, 1972 में भी हमारे यहां सूखा पड़ा था, उस समय मैं राज्य में काम करता था, लेकिन तब अनाज की परिस्थिति बहुत गंभीर थी। उस समय हमारा पूरा ध्यान कनाडा, अमरीका या विदेशों से आने वाले अनाज पर रहता था। जब मुम्बई के पोर्ट पर जहाज लगता था, तो हम लोगों का ज्यादा ध्यान इसी चीज़ पर रहता था कि कैसे वहां से जल्दी से जल्दी हम अनाज को

[श्री शरद पवार]

बाहर निकालें और कैसे उस अनाज को जल्दी से जल्दी गांवों तक पहुंचाएं। उस समय अनाज का भंडार कम था, लेकिन पीने के पानी की स्थिति उतनी गंभीर नहीं थी। इस साल पहली बार हम यह देख रहे हैं कि सभी राज्यों में पीने के पानी की समस्या बहुत गंभीर रूप ले चुकी है। कई सदस्यों ने अपने-अपने राज्यों में देखा होगा और कई लोगों ने टेलिविज़न पर देखा होगा कि अगर कहीं से पानी का कोई टैंकर आ गया, तो लोग उस टैंकर का घेराव कर लेते हैं। मैंने अपने राज्य महाराष्ट्र में देखा कि जहां टैंकर आते हैं, जहां टैंकरों में पानी भरने की जगह है, वहां महाराष्ट्र सरकार ने धारा 144 लागू कर दी है, क्योंकि पानी के कारण वहां पर एक तरह के संघर्ष की स्थिति पैदा हो गई है। इसलिए पानी की समस्या पर हमें पूरा-पूरा ध्यान देना पड़ेगा।

जैसा मैंने बताया कि इतने सारे राज्यों में सूखे की स्थिति है, उन राज्यों में पीने के पानी की स्थिति और भी अधिक खराब है। हम लोगों को सूखे की समस्या से उबरने के लिए long term and short term measures अपनाने की आवश्यकता है, लेकिन सबसे पहले पानी की समस्या के समाधान के लिए immediate measures अपनाने की आवश्यकता है। टैंकर के बिना पानी नहीं दिया जा सकता है। अकेले मेरे स्टेट में 4,000 से ज्यादा टैंकर हैं, जिनमें एक-एक टैंकर हर दिन तीन-तीन, चार-चार ट्रिप देता है और वहां के लोगों तक पानी पहुंचाने का प्रबंध करता है। कई डिस्ट्रिक्ट्स में तो ऐसी परिस्थिति पैदा हो गई है, जिसका वर्णन नहीं किया जा सकता। हमारे यहां नासिक और मनमाड़ डिस्ट्रिक्ट्स हैं, जहां रेलवे का बड़ा जंक्शन है। वहां की आबादी 1.5 लाख से ज्यादा है, लेकिन वहां पर 30 दिन में सिर्फ एक बार पानी मिलता है। Only once in 30 days! इसी तरह दूसरे कई डिस्ट्रिक्ट्स भी हैं, जैसे लातूर है। मैं भारत के रेल मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने सूखे के क्षेत्र में पानी पहुंचाने के लिए कृष्णा रिवर से वहां तक के लिए रेलगाड़ी का प्रबंध कर दिया है। मैं आपको बताना चाहूंगा कि वहां पर हर दिन पानी की जितनी जरूरत है और वहां पर जितना पानी सप्लाई होता है, वह सिर्फ 33 प्रतिशत के आसपास है। उनके लिए वह पानी पूरा नहीं पड़ता है और वहां के नागरिकों को एक बार पानी मिलने के बाद अगली बार पानी लेने के लिए कम से कम 20 दिन तक राह देखनी पड़ती है।

कई ऐसे शहर हैं, जहां इसके लिए 5 दिन, 10 दिन, 15 दिन, 20 दिन या 30 दिनों तक रुकना पड़ता है। आज उन सब लोगों का पूरा ध्यान इस बात पर रहता है कि मैं पानी कैसे लाऊँगा, कैसे सम्भालूँगा और अगले दिन ठीक तरह से पानी सम्भाल कर मैं कैसे इस्तेमाल कराऊँगा। ऐसे में हम ड्रिंकिंग वॉटर के बारे में क्या-क्या कर सकते हैं, यह देखने की बहुत आवश्यकता है। कई जगहों पर हम जमीन से ज्यादा पानी निकालते हैं। आज हमें वॉटर कंजर्वेशन के लिए सबसे ज्यादा बड़ा प्रोग्राम बनाने की आवश्यकता है कि बारिश में जो पानी आता है, इसकी हरेक बूँद को हम कैसे रोक सकते हैं। छोटे-छोटे तालाब बनाकर, सर्फेस वाटर लेवल बढ़ा कर वहां के पीने के पानी की परमानेंट समस्या कैसे हम दूर कर सकते हैं, इस पर ध्यान देने की आवश्यकता है। आज इस देश में इरिगेशन के प्रोजेक्ट्स बहुत लिए गए हैं। इरिगेशन के प्रोजेक्ट्स में आज दो किस्म की परिस्थितियां सामने आती हैं। कई राज्य ऐसे हैं कि वहां इरिगेशन के प्रोजेक्ट्स पूरे तो हुए हैं, मगर वहां बारिश नहीं हुई, जिसके कारण वहां डैम्स में पानी नहीं है और कई राज्य ऐसे हैं कि वहां पिछले 25 सालों से इरिगेशन के प्रोजेक्ट्स का काम चालू ही है, लेकिन अभी तक पूरा नहीं हो रहा है। अभी जो इरिगेशन के प्रोजेक्ट्स हैं, उनकी अवधि अगर देखें, तो यह जो नेशनल रजिस्टर ऑफ लार्ज डैम्स है, इस नेशनल रिजस्टर में there are 312 projects which

are incomplete for the last 25 years. तो मुझे लगता है कि हम लोगों को बाकी सब कार्यक्रमों को रोक कर ये जो incomplete इरिगेशन प्रोजेक्ट्स हैं, इनको हम जल्दी से जल्दी कैसे पूरा कर सकते हैं, इस पर सोचना चाहिए। मैंने जो 312 की यह फिगर आपको बताई, इनमें से 240 प्रोजेक्ट्स ऐसे हैं, जो सिर्फ 5 राज्यों में हैं। ये झारखंड, आंध्र प्रदेश, तेलंगाना, उत्तर प्रदेश और महाराष्ट्र हैं। इन 5 राज्यों में 240 प्रोजेक्ट्स पिछले 25 सालों से आज तक अधूरे हैं। वहां ज्यादा मदद करने की आवश्यकता है। बाकी प्रोजेक्ट्स इस देश में बड़े पैमाने पर हुए हैं, मगर इसमें एक ऐसा इंप्रेशन है कि कई राज्यों में इसका इस्तेमाल ठीक तरह से नहीं होता है। मैं देखता हूँ कि कहीं-कहीं पर पानी का इस्तेमाल करने के बारे में किसानों का ध्यान बड़ा अच्छा होता है। वे पानी के इधर-उधर जाने का कभी मौका ही नहीं देते और पानी की हर बूँद वे किस तरह से सम्भाल सकते हैं, सम्भालते हैं और इस पर उनका ध्यान हमेशा रहता है।

आज महाराष्ट्र जैसे राज्य में एक इंप्रेशन बना है, जैसा अभी जब मेरे एक साथी बोले तो उन्होंने कहा कि कौन सी फसल लेने की आवश्यकता है, इस पर भी ध्यान देने की जरूरत है। देश में अलग-अलग किस्म की फसलों की आवश्यकता होती है। अनाज पैदा करना हो, तो चाहे गेहूँ की आवश्यकता होती है या चावल की आवश्यकता होती है और हॉर्टिकल्चर है, फॉरेस्ट्री है, गन्ने की भी आवश्यकता होती है। मगर अभी हम लोगों को सोचना होगा कि यह पानी हम किस तरह से और कौन सी फसल के लिए लेते हैं और कुछ फसलों के ऊपर जो एक तरह का क्रिटिसिज्म होता है, वहां की भी स्थिति क्या है, यह समझना चाहिए। देश के कृषि मंत्री जी ने कल कहीं बयान दे दिया और आज के अखबार में आया कि महाराष्ट्र जैसे राज्य में इरिगेशन के कुछ जो प्रोजेक्ट्स बने हैं, वे प्रोजेक्ट्स सिर्फ चीनी मिल्स के लिए हो गए हैं, लेकिन इरिगेशन के प्रोजेक्ट्स चीनी मिल्स को पानी नहीं देते हैं। इरिगेशन के प्रोजेक्ट्स का इस्तेमाल अलग-अलग तरह से होता है। इनका इस्तेमाल या तो ड्रिंकिंग वॉटर के लिए करते हैं या अलग-अलग फसलों के लिए करते हैं। इसमें गन्ने की फसल भी है, यह बात सच है, मगर मुझे मालम नहीं कि देश के एग्रीकल्चर मिनिस्टर ने यह तय किया है कि इस देश में इसके बाद गन्ने की फसल नहीं लेनी है। गन्ने की फसल हम लेते हैं, तो इसमें एक इंप्रेशन यह है कि इसमें सबसे ज्यादा पानी लगता है। परन्तु महाराष्ट्र जैसे क्षेत्र में इसमें ज्यादा पानी लगता है, यह सच्चाई नहीं है। इस देश में कोयम्बटूर में एक एग्रीकल्चर रिसर्च इंस्टीट्यूट है, जिसका पूरा डिवोशन सिर्फ शुगरकेन के लिए है। उसने जो इन्फॉमेशन दी है, तो उसकी इन्फॉमेशन और उसकी रिसर्च यह बताती है कि ट्रॉपिकल एंड सब-ट्रॉपिकल एरिया में, जहां गन्ना उगाते हैं, साउथ के सभी क्षेत्रों में गन्ने के लिए कम से कम पानी का इस्तेमाल करके वहां एक किलो चीनी बनाने के लिए या एक किलो गन्ना बनाने के लिए कितना पानी लगता है। यानी पानी कम लगता है। इसलिए गन्ने के लिए पानी का इस्तेमाल कर दिया, यह कोई बहुत गलत काम किया, ऐसा मुझे लगता नहीं है। मालूम नहीं, शायद सरकार की नीति बदली होगी। एग्रीकल्चर मिनिस्टर साहब को यह लगता है कि इससे बड़ा नुकसान होगा, मुझे मालूम नहीं। कल उन्होंने लोक सभा के एक सदस्य को फोन किया या मैसेज भेजा। मैसेज कितने बजे भेजा? मुझे बड़ी खुशी है कि रात-दिन वे काम करते हैं। महिला सदस्य को 11 बजे मैसेज भेजा। बहुत अच्छी बात है। महिला के बारे में आप इतना सम्मान करते हैं तथा उनके बारे में इतना ध्यान देते हैं तथा 11 बजे उनको संदेशा देते हैं। उनको आपने संदेशा दिया कि "It is quite natural that you will not agree with me." इसके साथ उन्होंने यह भी कहा कि in the interest of sugar industry, not for farmers. शुगर इण्डस्ट्री जो गन्ना

[श्री शरद पवार]
लगाता है, मुझे मालूम नहीं कि टाटा, बिड़ला का गन्ना होता है, ऐसा मुझे लगता नहीं। तो किसान नहीं मरना चाहिए। फिर उन्होंने यह भी कहा ...(**व्यवधान**)...

कृषि एवं किसान कल्याण मंत्री (श्री राधा मोहन सिंह): 10.40 बजे कोई मैसेज देता है और 11 बजे जवाब में मैं मैसेज देता हूं, और माननीय सदस्य महिला हैं या पुरुष, सवाल इसका नहीं है। सवाल है कि 10.40 बजे पर भी मैसेज आता है और 11 बजे हम जवाब में मैसेज देते हैं। तो मैं सिर्फ इतना ही कहूंगा, बाकी जब मुझे बोलने का अवसर मिलेगा, तो बताऊंगा।

श्री शरद पवार: मैसेज यह देते हैं कि ड्राउट के बारे में डिस्कशन होना चाहिए, ऐसी सिफारिश कर रहा हूं। जरूर करिए। ध्यान दे रहे हैं इस बारे में, जिसकी मुझे खुशी है। जब हम डिस्कशन करेंगे तो पूरे देश का नक्शा आपके सामने रखने का मौका मिलेगा। महोदय, मुझे यह लगता है कि जब हम इस सदन में बैठते हैं तो इस सदन में कोई इस सूबे का है, कोई तालुके का है, कोई गांव का है, कोई जिले का है, हम पूरे देश के लिए यहां बैठे हैं। समझदारी से इन सभी इश्यूज के बारे में देखने की आवश्यकता है। मुझे मालम नहीं कि यह कहां तक देखा गया।

दूसरी बात है कि आज इसका सामना करने के लिए हर राज्य की ओर से कहा गया कि इसमें भारत सरकार को मदद करनी चाहिए। हम फाइनेंशियल असिस्टेंस देते हैं, राज्य सरकार भी इसमें कुछ न कुछ ध्यान देती है। 2015-16 के बारे में जितनी डिमांड राज्यों से आई, और इस डिमांड के बारे में भारत सरकार ने स्टडी करके जो डिसीजन दिया, वह देखने के बाद कुछ अच्छा काम किया है। मगर कई जगहों पर मुझे लगता है कि राज्यों की जो डिमांड है तथा एक्च्युअली उनको सहायता देने के लिए जो कदम उठाए, वे अधूरे थे। कर्णाटक ने 3,830 करोड़ रुपए की सहायता मांगी थी और उनको एक्च्युअली जो पैसा रिलीज़ किया गया वह 1,540 करोड़ रुपए था। छत्तीसगढ़ में 6,093 करोड़ रुपए की डिमांड थी और उनको रिलीज़ किया गया 8,35 करोड़ रुपया। मध्य प्रदेश में 4,881 करोड़ रुपए की मांग थी, मगर 1,875 करोड़ रुपए मिले। महाराष्ट्र ने 4,002 करोड़ की डिमांड की थी, लेकिन उनको 2,500 करोड़ रुपए मिले। इस तरह से चाहे ओडिशा हो, तेलंगाना हो, उत्तर प्रदेश हो, आंध्र प्रदेश हो, झारखंड हो या राजस्थान हो, सभी राज्यों की यह स्थिति है कि राज्य सरकारों ने एक डिमांड की है और इसमें एक्च्युअली यहां से जो राशि दी गई, वह उनको 50 परसेंट भी नहीं दी गई। मुझे लगता है कि इसमें कुछ न कुछ सुधार करने की आवश्यकता है। इसे आप दीजिए और एक तरह से उनको डॉयरेक्शन दीजिए कि इस पैसे का इस्तेमाल सही तरीके से करना चाहिए, पशुधन बचाने के लिए करना चाहिए, और लोगों को हम कितनी ज्यादा रोज़ी दे सकते हैं, इसमें करना चाहिए। मुझे लगता है कि एक लांग-टर्म पॉलिसी तैयार करके सूखे का सामना करना हम सब लोगों का फर्ज़ है। मैं इतना ही कहना चाहता हूँ और मुझे विश्वास है कि इस पर एक लांग-टर्म पॉलिसी तैयार करके और उस पर अमल करने के लिए कोई प्रस्ताव आएगा, तो इस सदन के सभी सदस्य भारत सरकार को पूरी तरह से सहयोग देगा। यहां राजनीति लाने की स्थिति नहीं है, बल्कि यह संकट की स्थिति है, देश भर में यह संकट है, इसलिए हम सब लोगों को मिल कर इसका सामना करने की आवश्यकता है। यही कह कर मैं आपसे इजाज़त लेता हूँ।

MR. DEPUTY CHAIRMAN: Thank you, Sharad Pawarji, for your valuable suggestions. Shrimati Rajani Patil.

श्रीमती रजनी पाटिल (महाराष्ट्र): सर, सदन में अकाल और पानी के संकट के विषय पर चर्चा करवा कर एक बहुत ही गंभीर विषय के ऊपर हमने बात करनी चाही है। इस बार पूरे देश में बहुत ही अभूतपूर्व स्थिति का निर्माण हुआ है। इस देश की आधी आबादी यानी 50 परसेंट पॉपुलेशन सूखे से प्रभावित है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Rajaniji, sorry to interrupt you. Your party's time is 40 minutes. There are six speakers. So, take only seven minutes.

श्रीमती रजनी पाटिल: ठीक है। सर, हाल ही में सुप्रीम कोर्ट ने भी फटकार लगाई है। उन्होंने केंद्र के लगातार ढीले रवैए को लेकर सवाल उठाया है और यहां तक पूछा है कि सूखे की हालत को आप गंभीरता से लेंगे या नहीं लेंगे? यह सुप्रीम कोर्ट का फैसला है।

[**उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय)** *पीठासीन हुए*]

सर, इस सदन में आए हुए मुझे तीन साल हुए हैं और इन तीन सालों में मुझे तीन-चार बार बोलने का मौका मिला। मुझे हर समय सूखाग्रस्त एरिया, किसानों की समस्या जैसे विषयों पर ही बात करने का मौका मिला। मैं राधा मोहन सिंह जी से यह दरख्वास्त करना चाहूंगी कि यही सीन हमेशा होता है कि हम यहां से भाषण करते हैं, आप सुनते हैं, नोट्स लेते हैं, फिर आप सवाल का जवाब देते हैं। मैं यह जानना चाहती हूँ कि यह सीन कितने दिनों तक चलता रहेगा? आप इसमें कुछ बदलाव करेंगे या नहीं करेंगे? यह भी हमारे लिए बहुत ही महत्वपूर्ण सवाल है।

सर, मैं उस अकाल पीड़ित और पेयजल से जूझने वाले एरिया से आती हूँ, जिसको 'मराठवाड़ा' कहा जाता है। आजकल हमने उसको 'मराठवाड़ा' बोलना छोड़ दिया है। अब हम उसको 'मराठवाड़ा' नहीं बोलते हैं, बल्कि हम उसको 'टैंकरवाड़ा' बोलते हैं। चूंकि मेरे क्षेत्र के हर गांव में टैंकर से ही पानी दिया जाता है, इसलिए 'मराठवाड़ा' को हम 'टैंकरवाड़ा' बोलते हैं। इस संकट के कारण वहां से हजारों लोग माइग्रेट हो रहे हैं, स्थानांतरित हो रहे हैं। अभी जो एक महीने का अवकाश काल था, हमारी छुट्टियां थीं, उस दौरान मैं खुद अपने क्षेत्र में टूर के लिए बाहर निकली, तो मैंने वहां पर दो चीजों को देखा, जिनको मैं भूल नहीं सकती हूँ। हमारे अम्बेजोगई तालुका में एक गांव है, उस गांव में किसान प्रकाश जगताप नाम का एक आदमी रहता था, मैं उसके घर गई। यह चार दिन पहले की बात है। जब उसके घर गई, तो पता चला कि जगताप ने विष पान करके यानी जहर पीकर आत्महत्या कर ली है। जब मैं उसके घर गई, तो उसकी लड़की ने बताया कि मेरी शादी तय हुई थी और शादी में दो लाख रुपए का खर्चा होना था। दो लाख रुपए के लिए मेरे पिताजी सब जगह गए, लेकिन पैसे का कोई इंतजाम नहीं हुआ, इसलिए बेइज्ज़ती से बचने से उन्होंने आत्महत्या कर ली। सर, 27 तारीख यानी आज ही उसकी शादी हो रही है। हम सबने मिल कर चन्दा इकट्ठा करके उस फैमिली को दे दिया और उनको कह दिया कि आज ही शादी हो जाएगी, हम उसकी शादी रुकने नहीं देंगे।

सर, दूसरी घटना मेरे खुद के गांव की है। बीड जिले के केज तालुका में मेरा गांव है, वहां वीडा करके एक गांव है। वहां पर एक दस साल का बच्चा कुएं से पानी लेने के लिए गया था, पानी लेते समय वह कुएं में गिर गया। उसके माता और पिता, दोनों ही शुगरकेन लेबरर्स हैं। जब हम ऐसी परिस्थिति देखते हैं, तो मुझे लगता है कि कहीं न कहीं सरकार को संवेदनशील होने की आवश्यकता है और हमें वह संवेदनशीलता इस सरकार में कहीं पर भी दिखाई नहीं देती है। न राज्य में दिखाई देती है और न केंद्र में दिखाई देती है। दोनों जगह बुरी हालत है।

[श्रीमती रजनी पाटिल]

सर, पूरे देश में इस तरह की घटनाएं होती हैं। अभी दो महीने में यानी जनवरी और फरवरी में सिर्फ महाराष्ट्र में ही 57 आत्महत्याएं हुई हैं, जबकि पूरे देश में कुल 116 आत्महत्याएं हुई हैं। आज के पेपर में ही ये आंकड़े आए हैं। वर्ष 2015 में पूरे देश में 2,997 आत्महत्याएँ हुई थीं, जिनमें से 1,841 आत्महत्याएँ महाराष्ट्र में हुई थीं। वर्ष 2014 में 2,115 आत्महत्याएँ हुई थीं, जिनमें से 1,207 आत्महत्याएँ महाराष्ट्र में हुई थीं।

सर, हमारे राधा मोहन सिंह जी ने कल ही एक बहुत बड़ा बयान दिया, जिसका जिक्र अभी शरद पवार जी ने भी किया है। किसान होने के नाते उस बयान को देखकर हमें बहुत बुरा लगा। उन्होंने बोला कि खास तौर से महाराष्ट्र में जो पानी का दुर्भिक्ष है, उसकी जिम्मेदारी पिछली सरकार की है। क्यों? क्योंकि महाराष्ट्र में जो शुगर फैक्ट्रीज़ सहकारिता के अंदर हैं, उनके ऊपर उन्होंने यह जिम्मेदारी डाल दी कि उन्हीं शुगर फैक्ट्रीज़ की वजह से गन्ने को ज्यादा पानी देना पड़ा है। सर, राजनीति में accountability बहुत जरूरी है। आपको सत्ता में आए दो साल हो गए, लेकिन आप अभी भी पिछली सरकार के ऊपर जिम्मेदारी डाल देते हैं। जब भी कोई सवाल उठता है, तो पहले वाली सरकार ने किया, पहले वाली सरकार ने किया, ऐसा आप कहते हैं। ऐसा कहकर आप अपनी जिम्मेदारी को टाल नहीं सकते। अगर आपको को-ऑपरेटिव शुगर फैक्ट्रीज़ की स्टडी करनी है तो आप महाराष्ट्र में आइए। पवार साहब यहां बैठे हैं। सहकारिता के क्षेत्र में हमारा महाराष्ट्र एक नम्बर पर जाना जाने वाला स्टेट था, यह मैं बहुत गर्व से कहना चाहती हूँ। इसमें कोई संदेह नहीं है कि को-ऑपरेटिव और सहकारिता में महाराष्ट्र ने इतनी बड़ी प्रगति की है, लेकिन हर बात की दूसरे पर जिम्मेदारी डालना आप छोड़ दीजिए।

सर, जब अकाल का नाम आता है तो लातूर का नाम भी आता ही है। जब लातूर का नाम आता है तो जिस प्रकार एक समय में लातूर भूचाल के लिए बड़ा फेमस हुआ था, उसी तरह से अब जब हम यह कहते हैं कि हम लातूर के नजदीक से आए हैं, तो लोग पूछते हैं कि जहां 40-40 और 50-50 दिन तक पानी नहीं मिलता है, जहां रेल से पानी लाया जाता है, आप उस क्षेत्र से आए हैं? हम उसी लातूर के नजदीक के क्षेत्र से आते हैं। वहां पानी का जो प्रश्न है, वह चरम सीमा पर है। रेल मंत्री जी अभी मिरज से लातूर पीने का पानी लाने का प्रयास कर रहे हैं। लेकिन जैसा अभी कहा गया कि राजनीति इतनी दूर-दराज तक गई है कि वहां जो पानी की पहली ट्रेन गई, उसके डिब्बे पर कमल के फूल और "भारतीय जनता पार्टी को धन्यवाद" लिखा था। मुझे कहना है कि जब आप गरीबों को पानी पिला रहे हैं, तो उसमें भी आप राजनीति कर रहे हैं, इससे बड़ी बुरी बात और क्या हो सकती है? वहां धारा 144 लगानी पड़ती है। अगर वहां ज्यादा लोग जमा हो गए, तो पुलिस जाकर उनको मना कर देती है, ताकि वहां पानी की वजह से कोई मारा-मारी न हो, कोई झगड़ा न हो। ...(**समय की घंटी**)...

सर, इससे निपटने के लिए मुझे एक ही उपाय नजर आता है कि डीसिल्टेशन होना बहुत आवश्यक है। हमारे तालूक में जो मांजरा प्रोजेक्ट है, उसमें बहुत बड़ा सिल्टेशन हुआ है, जिसकी वजह से वहां पर 40 परसेंट से ज्यादा पानी रुकता नहीं है, इसलिए वहां डीसिल्टेशन होना आवश्यक है। जब यूपीए गवर्नमेंट पावर में थी, तब उसने डीसिल्टेशन के लिए डेढ़ लाख करोड़ रुपये अलग रखे थे और उस पैसे को अभी निकालना जरूरी है। उसे नियमों में बाँधकर नहीं रखना चाहिए, क्योंकि मैंने जब वहां के कलैक्टर साहब से बात की तो उन्होंने बताया कि पैसा

तो है, लेकिन उसे देने की जो प्रक्रिया है, उसे हम पूरा नहीं कर पाएँगे। उसके लिए आपको नियम में थोड़ी ढील देकर मदद करनी पड़ेगी। वहां डीसिल्टेशन से दो चीज़ें होंगी। डीसिल्टेशन से निकली मिट्टी जब खेतों में जाएगी, तो वह इतनी अच्छी होगी कि उससे हमारे खेत सोना उगलेंगे। उससे 10-15 साल तक हमारे किसानों के लिए अच्छे दिन आएँगे। उससे पानी भी बढ़ेगा। अगर किसी तालाब या मीडियम प्रोजेक्ट में 40 प्रतिशत पानी भी बढ़ता है, तो इसका मतलब यह है कि एक नये तालाब का निर्माण हुआ है। इसलिए वहां डीसिल्टेशन करना बहुत आवश्यक है। इसके अलावा, जो नदियां और छोटे-छोटे नाले होते हैं, उनको deepen करने की आवश्यकता है। उसके लिए वहां काम शुरू हुआ है। हमारे यहां कुछ एनजीओज़ ने भी यह काम शुरू कर दिया है। मैंने वहां खुद जाकर श्रमदान में हाथ बँटाया है और अपने एमपीलैड्ज़ फंड से वहां पैसे दिए हैं। लेकिन यह सब करने के लिए सरकार को आगे आने की बहुत आवश्यकता है और मुझे लगता है कि इस गवर्नमेंट का जो रुख है, वह मदद करने का नहीं, बल्कि सिर्फ एक कान से सुनकर दूसरे कान से निकालने का है।

सर, अब मैं दो मिनट में देश के संबंध में बात करना चाहती हूँ। जैसा कि मैंने बताया कि 40 फीसदी लोग इस crucial समस्या से जूझ रहे हैं, लेकिन मोदी सरकार ने "महात्मा गांधी नरेगा योजना" को कमजोर करने की कोशिश की है, उसके पैसे को कम करने की कोशिश की है। मुझे लगता है कि "मनरेगा" में कवर किए गए 10 सूखा प्रभावित राज्यों में सिर्फ 1.8 फीसदी घरों को ही 150 दिन का काम मिला है। मुझे लगता है कि नरेगा के अंतर्गत काम देना आवश्यक है क्योंकि लोगों की मांग ज्यादा है, किन्तु लोगों को उसके तहत काम नहीं मिल रहा है। मुझे लगता है कि नरेगा के तहत इसका तत्काल प्रबंध किया जाना चाहिए। राष्ट्रीय खाद्य सुरक्षा अधिनियम तत्काल सभी डिस्ट्रिक्ट्स में लागू करना चाहिए। इसी प्रकार यूपीए गवर्नमेंट ने मिड-डे मील योजना बनायी थी। उसके अंतर्गत बच्चों को खाना देना जरूरी है, जब स्कूल खुल जाएंगे तो मिड-डे मील के तहत उन्हें खाना देना चाहिए।

सर, मैं लास्ट में दो ही चीज़ें कहना चाहूंगी। बहुत ही परेशान होकर हम यहां आए हैं। जब एक महीने की छुट्टियां हुई थीं, तब सब किसान मुझे बोल रहे थे कि आप जब जाएंगी, राज्य सभा शुरू हो जाएगी, तो हमें उम्मीद है कि आप हमारी बात वहां पर रखेंगी। इसलिए मैंने आज़ाद साहब से यह रिक्वेस्ट की कि मैं उस क्षेत्र से आती हूं, जो सबसे ज्यादा प्रभावित क्षेत्र है, worst affected area in the country is Beed. इसलिए मैंने सोचा कि मैं खुद जाऊंगी और हमारे लोगों की बात यहां पर बताऊंगी, लेकिन यहां आने के बाद मुझे यह महसूस होता है कि हम नीरो राजा की जो कहानी सुनते थे...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude now.

श्रीमती रजनी पाटिलः जब नीरो राजा का राज्य जलता था तो वह खुद violin बजाता रहता था। इसी प्रकार मोदी राजा बैठे हैं, जो violin बजाते हैं, लेकिन वहां पर कुछ भी काम नहीं करते। ...(**व्यवधान**)... इसलिए मैं कहना चाहूंगी कि उन्हीं के नेता श्री अटल बिहारी वाजपेयी ने उन्हें बताया था कि उन्हें राजधर्म का पालन करना चाहिए। मुझे लगता है कि आज किसान कह रहा है कि आज सही मायने में मोदी सरकार को राजनीति से ऊपर उठकर राजधर्म का पालन करना चाहिए। यही कहकर मैं अपनी बात समाप्त करती हूं, जय हिन्द।

3.00 P.M.

श्री अजय संचेती (महाराष्ट्र): सर, आज एक बहुत गंभीर विषय पर, सूखे पर जो चर्चा हो रही है, सूखे की इस परिस्थिति से पूरे देश में एक संकट का वातावरण बना हुआ है। ज्यादा बारिश, सूखा, अकाल – इस तरह की जो स्थितियां उत्पन्न होती हैं, ये एक तरह से मानवता पर कहर बनकर टूट पड़ती हैं। तमिलनाडु, केरल और आंध्र प्रदेश में पिछले कुछ समय में excessive monsoon के कारण जो तकलीफ हुई, उन सबकी उस तकलीफ को हम लोगों ने देखा है, वहां के लोगों ने उसको झेला है। सर, पिछले तीन वर्षों से सूखे की स्थिति को पूरा देश, specially कुछ राज्य बहुत ज्यादा भुगत रहे हैं। कहीं बारिश बिल्कुल नहीं है तो कहीं बहुत थोड़ी है। मैं इस विषय में नहीं जाऊंगा कि कौन सी सरकार ने क्या किया। सूखा कोई पोलिटिकल पार्टी का विषय नहीं है, सूखा देश की समस्या है। जो भी सरकार है, उसने उस समय जो भी उचित समझा, वह किया और पूरी ताकत से अपनी सारी मशीनरी इस स्थिति से निपटने के लिए लगा दी। सर, सम्माननीय प्रधान मंत्री जी के डायरेक्शन पर एग्रीकल्चर मिनिस्टर, वॉटर रिसोसेंज़ मिनिस्टर सारी स्थिति पर नज़र रखे हुए हैं और जो-जो मुमकिन सहायता उपलब्ध करानी है, वह करायी जा रही है। सर, देश के कई हिस्सों में बहुत विचित्र स्थिति है। खेती तो दूर, पीने के पानी की भी बहुत बड़ी समस्या हो गयी है, जैसा अभी रजनी ताई ने बताया। हम दोनों महाराष्ट्र से आते हैं। रजनी ताई का गुस्सा एक अलग बात पर हो सकता है क्योंकि वे डायरेक्ट लातूर से आती हैं, उस स्थिति को उन्हें डायरेक्टली सुबह-शाम लातूर और बीड जिले में देखना पड़ता है। पवार साहब किसी भी पोलिटिकल पार्टी से हों, लेकिन जब वे कुछ भी कहते हैं, तो हर सदस्य गंभीर रूप से उनकी बात को सुनता है, उनकी हर बात को सलाह के रूप में लिया जाता है। महाराष्ट्र में लातूर में इतनी गंभीर स्थिति थी कि ट्रेन से पानी भेजना पड़ा। सब लोगों ने कहा कि हम रेल मंत्री को बधाई देते हैं। सूखे से निपटने के लिए वहां जो पानी भेजा जा रहा है, उसके लिए बधाई देने के बजाय मैं समयबद्ध तरीके से immediate action लेने के लिए सरकार की, रेल मंत्री की तथा महाराष्ट्र की सरकार की बहुत सराहना करता हूं। सर, जरूरत में अगर सरकार काम आती है तो लोगों के लिए इससे बड़ा कोई और काम नहीं हो सकता। सर, इस प्रकार की स्थितियां उत्पन्न क्यों होती हैं, यह देखना होगा। जब-जब भी मुझे मौका मिला, मैं इस सदन में पहली बार आया हूं, जब-जब भी, जितने समय के लिए मुझे बोलने का मौका मिला, मैंने हमेशा एक बात कहने का प्रयास किया कि समस्या आने पर निपटना एक चीज़ है, लेकिन why is this happening, जब तक हम लोग इस चीज़ को address नहीं करेंगे, तब तक हम लोगों के बोलने की और समस्याएं आने की यह प्रक्रिया चलती रहेगी। इसका long-term solution बहुत जरूरी है। इसकी ये main problems हैं और environment को protect करना, urbanization को रोकना, river linking कराना, ये इसके long-term solutions हैं। अगर ये चीजें रुकती हैं, तो फिर हम नेचर पर डिपेंडेंट रह सकते हैं। कई मैन-मेड प्रॉब्लल्स हैं, जिनके कारण भी सूखे और ज्यादा बारिश की समस्या उत्पन्न हो जाती है।

उपसभाध्यक्ष महोदय, हम कितना भी प्रयास करें, अगर इन चीजों को नहीं रोकेंगे, तो कोई भी सरकार हो, उसके प्रयत्न कम ही पड़ेंगे। देश के अनेक राज्य सूखे की स्थिति से जूझ रहे हैं। उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र में स्थिति बहुत ही भयावह है। मैं महाराष्ट्र का उदाहरण इसलिए दे सकता हूं क्योंकि मैंने वहां पर आंखों से देखा है, विदर्भ और मराठवाड़ा में देखा है। मैं विदर्भ से आता हूं, लेकिन मुझे मराठवाड़ा का नाम आज विदर्भ से पहले लेना पड़ेगा। उसकी स्थिति बहुत भयानक है। वहां पर 45 डिग्री टेम्परेचर है। वहां पर पानी की एक बूंद न जमीन में

है, न कुएं में है, न खेतों में है। लोगों ने पक्षियों को उड़ते हुए नीचे गिरते देखा है। ऐसी स्थिति में सरकार ने क्या किया, उसके आंकड़ों में मैं नहीं जाऊंगा, क्योंकि माननीय कृषि मंत्री जी यहां पर बैठे हुए हैं। उन्होंने क्या-क्या प्रयास किए हैं, कितना पैसा भेजा है, क्या-क्या टाइमली सपोर्ट किया है, यह सब उनके उत्तर में आ जाएगा। उसको रिपीट करने की या उससे पहले कुछ कहने की मुझे आवश्यकता नहीं है।

उपसभाध्यक्ष महोदय, न पीने का पानी है, न सिंचाई के लिए पानी है, ऐसी स्थिति से कैसे निपटा जाए, यह गंभीर समस्या बनी हुई है। केंद्र की सरकार, राज्य की सरकार लोगों को पीने का पानी, सिंचाई का पानी उपलब्ध कराने के लिए जो-जो व्यवस्था कर सकती है, उसे वह पूरी ताकत से कर रही है।

उपसभाध्यक्ष महोदय, प्रधान मंत्री जी के नेतृत्व में इस सरकार ने क्रॉप इंश्योरेंस, इंटरलिंकिंग ऑफ रिवर्स, हॉर्वेस्टिंग ऑफ वाटर, प्रोटेक्शन ऑफ एनवायर्नमेंट आदि विषयों पर स्पेशल अटेंशन देना शुरू किया है।

उपसभाध्यक्ष महोदय, मैं इस बहस में नहीं जाऊंगा कि ये प्रयास आज से हो रहे हैं या पहले से हो रहे हैं, लेकिन किस गति से हो रहे हैं, किस स्पीड से हो रहे हैं, यह ज्यादा इम्पॉर्टेंट है। इस गवर्नमेंट ने इरिगेशन का बजट multifold बढ़ा दिया है। इसका उद्देश्य यही है कि वे अपने मंत्रालय के माध्यम से ज्यादा से ज्यादा राज्यों को सहायता प्रदान कर सकें, ताकि पानी स्टोर करने में मदद मिल सके। रिवर लिंकिंग का विषय कई वर्षों से पेंडिग पड़ा था, उसको भी बहुत तेजी से मोमेंटम मिल चुका है।

उपसभाध्यक्ष महोदय, मैं बहुत कुछ न कहते हुए इतना ही कहूंगा कि हम सब ईश्वर से प्रार्थना करें कि इस साल वर्षा अच्छी हो। सारे प्रयास करने के बाद भी ईश्वर से प्रार्थना करना तो हम लोगों का काम ही है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बोलने दीजिए। आप बोलने दीजिए। ...(**व्यवधान**)...

श्री अजय संचेती: पिछले तीन-चार सालों से देश सूखे की समस्या से परेशान है। मैं इस सरकार को, माननीय प्रधान मंत्री जी को इस चीज़ के लिए बधाई देता हूं कि उन्होंने कृषि मंत्री, वॉटर रिसोर्सेस मिनिस्टर, रूरल डेवलपमेंट मिनिस्टर, इन सब को एक साथ बैठाकर कहा है कि यह एक मिनिस्ट्री का काम नहीं है, नोडल मिनिस्ट्री एक हो सकती है। अगर हम लोगों को इसमें काम करना है, इस समस्या से निपटना है, तो environment मिनिस्ट्री सहित इन चारों मिनिस्ट्रीज़ को एक साथ मिलकर काम करना होगा। नीरज भाई, आप मेरी बात से सहमत होंगे कि इन चारों मिनिस्ट्रीज़ को एक साथ मिलकर काम करना होगा। यह मैं long-term solution के लिए कह रहा हूं। जो समस्या आती है, उससे हर सरकार निपटती आई है, आज भी सरकार निपट रही है, पूरी ताकत से निपट रही है, लेकिन long-term solution के लिए इन चारों-पांचों मिनिस्ट्रियों को एक साथ बैठकर काम करना होगा, तभी इस समस्या का परमानेंट सॉल्यूशन हो सकेगा, जो हमारे हाथ में है। मैं ईश्वर की बात इसलिए करता हूं, पहले हम अपना काम कर लें, उसके बाद वह क्या करे, उसकी अपेक्षा करें। हमारी सरकार जो भी प्रयास कर रही है, उसके लिए मैं सभी साथियों से अनुरोध करता हूं कि इस गंभीर विषय पर सरकार के प्रयासों की सराहना करके, उसका समर्थन करके, नैतिक रूप से हम सरकार के साथ हैं, ऐसा विश्वास लोगों को दिलाएं, ताकि लोगों में यह मैसेज जाए कि इस समस्या में हम सब एक साथ हैं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): नरेश अग्रवाल जी, आपके बोलने से पहले मेरा आपसे एक निवेदन है।

श्री नरेश अग्रवाल (उत्तर प्रदेश): मैं आपसे खुद कह देता हूं कि मैं आपको कष्ट नहीं दूंगा, क्योंकि हमारी पार्टी के दो सदस्य बुंदेलखंड से हैं, उनको ज्यादा बोलना है, इसलिए मैं अपनी बात थोड़ी ही देर कहूंगा।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप सुन लीजिए। आपकी पार्टी को 9 मिनट का समय एलॉट किया गया है और आपकी पार्टी के तीन speakers हैं। हमने अपनी पार्टी का टाइम sacrifice कर दिया, अगर वह समय भी इसमें जोड़ दिया जाता है, फिर भी आपको पांच मिनट से ज्यादा का समय नहीं मिलेगा। मैं आपको समझा रहा हूं, ताकि हमें घंटी न बजानी पड़े।

श्री नरेश अग्रवाल: मैं इतना कह दूं कि अभी तक जितने वक्ता बोले हैं, सब टाइम लिमिट से आगे बोले हैं। यह सूखा कोई राजनीतिक मुद्दा नहीं है।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बोलिए, बोलिए।

श्री नरेश अग्रवाल: यह राष्ट्रीय मुद्दा है और हम इसको राजनैतिक मुद्दा नहीं बनाना चाहते हैं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बोलिए, बोलिए। समय की पाबंदी है, इसलिए मैंने आपसे कहा है।

श्री नरेश अग्रवाल: माननीय कृषि मंत्री जी, माननीय शरद पवार जी ने बहुत विस्तृत से चीजों को कहा है और शायद उनसे ज्यादा तजुर्बा हममें से किसी को नहीं होगा। यह सही है कि केवल उत्तर प्रदेश ही नहीं, देश के करीब 22 राज्य सूखे से प्रभावित हुए हैं। आज जब युग इतना advance हो गया, हमको आज मालूम है कि अगले पांच साल तक बरसात कितनी होगी, किस साल बरसात होगी या नहीं होगी, तब यह दुर्भाग्य है कि हमारे देश में कोई भी long-term planning किसी चीज के लिए नहीं होती है। हम हर साल अखबारों में पढ़ लेते हैं कि देश के इस हिस्से में सूखा पड़ा, इस हिस्से में बाढ़ आई, राज्य सरकार ने केंद्र से सहायता मांगी, केंद्र की टीम सहायता के लिए सर्वे करने एक महीने बाद गई, एक महीने बाद रिपोर्ट भेजी और जब आपने मदद की तब तक सूखे का समय खत्म हो गया और बाढ़ का समय आ गया। यह ऐसा तरीका है, जो बहुत लम्बा है। हमें तो immediate राहत देनी है। सबसे ज्यादा उत्तर प्रदेश प्रभावित है। उत्तर प्रदेश के 50 जिले प्रभावित हैं। हमारे प्रदेश की दस करोड़ आबादी प्रभावित है। हमारे मंत्री उत्तर प्रदेश में बहुत बयान देते हैं। उमा जी ने उत्तर प्रदेश में कोई बयान नहीं दिया, लेकिन कलराज जी भी बहुत तेजी से बयान दे आते हैं। वे कहते हैं कि साहब, हम उत्तर प्रदेश की मदद कर रहे हैं, लेकिन उत्तर प्रदेश सरकार केंद्र से मांगती नहीं है। वर्ष 2014-15 में हमने आपसे सूखे के लिए 4,819 करोड़ रुपएं मांगे थे। आपने हमें सिर्फ 490 करोड़ रुपए ही दिए, बाकी रुपया आज तक रिलीज़ नहीं हुआ है। हमने 2015-16 में आपसे 2,057 करोड़ रुपए मांगे, आपने हमें सिर्फ 934 करोड़ रुपए दिए। बाकी रुपया अभी भी पेंडिंग है। आप कहते हैं कि हमारा NDRF का पैसा राज्य सरकारों के पास है, आप राज्य सरकारों से क्यों नहीं ले लेते? हमने NDRF से भी पैसा लिया, लेकिन उसके बाद भी कमी पड़ गई। हमने आपसे 2015 में ओला वृष्टि के लिए 7,543 करोड़ रुपया मांगा और आपने हमें 2,801 करोड़ रुपया दिया। हम सारे संसाधन

तो राज्य सरकार के ही इस्तेमाल कर रहे हैं। राजनैतिक बयान तो खूब हो जाते हैं, कभी गृह मंत्री जी लखनऊ में बयान दे देते हैं, कभी कलराज जी कहीं बयान दे देते हैं। चलिए, बयान तो राजनैतिक होते हैं, लेकिन हम सबकी जिम्मेदारी है या नहीं है। आज सूखे से चार-पांच प्रॉब्लम्स खड़ी हो गई हैं। जैसा कि शरद जी बोल रहे थे कि पीने के पानी का संकट खड़ा हो गया है, आज वॉटर लेवल कितना नीचे चला गया है। उत्तर प्रदेश के तमाम जिले तो डार्क जोन जिले हो गए हैं, जहां पर बोंरिग करने के लिए मना कर दिया गया। अगर यह स्थिति है, तो जो कहा गया है विश्व में अगर महायुद्ध होगा तो पानी के लिए होगा, तो यह सत्यता प्रतीत होती दिख रही है। हमारे पास खाद्यान हैं, लेकिन हम खाद्यान कहां पहुंचा रहे हैं? उत्तर प्रदेश सरकार ने बुंदेलखंड के लिए तमाम चीजों को लागू किया है, जिसमें वहां 24 घंटे बिजली, 'मनरेगा' को 100 से बढ़ाकर डेढ़ सौ दिन कर दिया गया है, चावल 2 रुपए किलो और गेहूं 3 रुपए किलो दे रहे हैं। हम वहां पर चारे की व्यवस्था भी कर रहे हैं और पानी की व्यवस्था कर रहे हैं, लेकिन मैं आपसे चाहूंगा कि मंत्री जी, इसको राजनीतिक मुद्दा न बनाकर, जो कमियां हैं, उनको स्वीकार करिए। इसमें क्या दिक्कत है? हम भी मंत्री थे और हम सदन में स्वीकार कर लेते थे कि यह कमी है। जब तक पांच मिनिस्ट्रीज़ की नोडल मिनिस्ट्री नहीं बनेगी, तब तक इस समस्या का समाधान नहीं होगा।

आखिर हमें किसी चीज़ को तो स्वीकार करना चाहिए। हमने जो कमियां बताईं, हमारी जो कमियां हैं, उन्हें देखना होगा। खाली यह कहना कि नहीं साहब, केंद्र की कोई कमजोरी नहीं है, इसलिए कि कहीं प्रधान मंत्री जी हमसे नाराज न हो जाएं, उनकी नाराजगी हमारे लिए बहुत कठिन होगी, तो प्रधान मंत्री की नाराजगी को देखने की जरूरत नहीं है, देश की नाराजगी देखने की जरूरत है। हम चाहेंगे कि आप यहां पर एक बड़ा दिल रखें। आप और हम उत्तर भारतीय हैं, पूर्ण रूप से राजनीतिक हैं, आप बिहार से हैं, मैं उत्तर प्रदेश से हूं। आप यहां पर बड़ा दिल करके ऐसी घोषणा करें, ऐसी योजना बनाएं, कोई ऐसा संकल्प लें कि यदि हिन्दुस्तान के सामने ये सब चीज़ें आएं, तो हम इनसे निपटने में सक्षम हों और देश यह महसूस कर सके कि हम जो सरकारें चुनते हैं, वे हमारे हित में निर्णय लेती हैं। महोदय, मुझे बस इतना ही कहना है, धन्यवाद।

श्री शरद यादव (बिहार): उपसभाध्यक्ष जी, मैं केवल इतना ही निवेदन करना चाहता हूं कि आपका वायदा था कि खेत से पानी जोड़ेंगे। यह जान लीजिए कि जहां खेत से पानी जुड़ा है, जोड़ा गया है, वहीं इस देश के सबसे अंतिम आदमी की ज़िदगी बदली है। आप तो कृषि मंत्री हैं, आप देश भर में घूमते हैं, लेकिन जहां नहर है, जहां पानी का इंतज़ाम है, जहां पानी को खेत से जोड़ने का काम हुआ है या किसी भी तरह की अन्य चीज़ हुई है, वहीं देश बदला है। आपने यह वायदा किया है। अभी जिस तरह से आपने पानी पर बजट का आवंटन किया है, वह ऊंट के मुँह में जीरा है। एक बात, जो शरद पवार जी बोल रहे थे, वह बात छूट गई है, मैं कहना चाहता हूं कि हमने पानी का इंतजाम किया। एक जमाना अंग्रेजों का था, उन्होंने भी इंतजाम किया था एक जमाना हमारा था, हमने भी इंतजाम किया। जहां हमने पानी का इंतजाम किया, वहां सबसे पहली जरूरत थी कि उस बड़े बांध से पानी मिले। मेरी राय है कि चाहे छोटा बांध, बड़ा बांध हो — देश के हर हिस्से में लगभग 13 लाख कुएँ थे, इस देश में लगभग 9 लाख तालाब थे, लेकिन आज कुएँ सूख गए, तालाब सूख गए। ये सब हमने सुखाए। हम कुएँ का पानी ट्रेनों से ढोकर ले जा रहे हैं, तब कहीं पर डाल रहे हैं। मेरा आपसे निवेदन है, सर, मैं आपसे

[श्री शरद यादव]

यह निवेदन करना चाहता हूं — क्योंकि मेरी पार्टी के एक और साथी बोलेंगे, इसलिए मैं ज्यादा नहीं बोलना चाहता हूं, मैं केवल इतना ही निवेदन करना चाहता हूं कि आपने "नमामि गंगे" नाम देकर गंगा का नाम तक बदल दिया। यद्यपि आप मना करेंगे, लेकिन मैं कहना चाहता हूं कि गंगा को उसके भ्रूण में, जहां वह पैदा होती है, आप उसकी हत्या करने का काम कर रहे हैं। आने वाला कल और इतिहास आपको माफ़ नहीं करेगा। उमा भारती जी, गंगा की जितनी भी ट्रिब्यूटरीज़ हैं, जिस तरह से आप और आपकी सरकार अदालतों में बार-बार उनको बदलने का काम कर रही है, मैं कहना चाहता हूं कि यह एक बड़ा संकट गंगा पर है। आज गंगा पर पचास करोड़ लोग ही आश्रित नहीं हैं, लगभग आधी आबादी है। ये 11 सूबे की बात कह रहे हैं, ऐसा नहीं है। मैं मानता हूं कि आज देश में लगभग आधी आबादी की बात है। भूख से तो आदमी कुछ दिन, पांच दिन, दस दिन तक जिंदा रह सकता है, लेकिन पानी के बिना आदमी जिंदा नहीं रह सकता है। घंटे भर में, डेढ़ घंटे भर में और गरमी के दिनों में तो और जल्दी पानी चाहिए। इस सरकार ने कई तरह के नारे लगाए। मैंने आपसे फिर कहा कि आपका एक वायदा बहुत बड़ा वायदा है। हिन्दुस्तान की तक़दीर, हिन्दुस्तान की सब चीज़ें बदलेंगी, लेकिन यह जो—"मेक इन इंडिया", "स्टार्ट-अप", "सिट डाउन" और "हेड डाउन" है, इससे देश नहीं बनेगा। देश बनेगा जब हिन्दुस्तान के गांव का जो खेत है, उसमें पानी ले जाएंगे। हिन्दुस्तान उसी दिन से बनना शुरू होगा, जिस दिन से आप पानी ले जाने का काम करेंगे। यह वेस्टर्न यू.पी. है। हमारे साथी के. सी. त्यागी जी वहां से हैं, वे अभी इस पर बोलेंगे कि कौन सी जगहें हैं। मैं जहां रहता हूं, वहां मैंने अपने बचपन में भूखे मरते लोग देखे हैं, लेकिन जैसे ही वहां पर तवा नदी पर एक डैम बन गया, वहां पर पंजाब से ज्यादा उपज हो रही है। हिन्दुस्तान के उत्तर भारत का क्षेत्र हो, चाहे दक्षिण भारत का क्षेत्र हो, जहां पानी चला गया, वहां हिन्दुस्तान का जो अंतिम आदमी है, जो सबसे ज्यादा लाचार और बेबस है, दिहाड़ी मजदूर है, यदि उस दिहाड़ी मजदूर की कहीं ज़िदगी बदली है, तो हरियाणा के खेत में बदली है।

जहां सिंचाई हुई है, वहां उसकी जिन्दगी बदली है। पंजाब में जिंदगी बदली है। जहां पानी गया है, वहां जिंदगी बदली है। मैं नहीं मानता कि हमारे पास दुनिया का चार फीसदी पानी है। हमारी जो नदियां हैं, हमने उनका गला घोंट दिया, नाला बना दिया। आपने नर्मदा नदी पर सरदार सरोवर डैम बनाया, मुझे इस पर कोई एतराज नहीं है, लेकिन 'नर्मदा बचाओ आन्दोलन' के जो लोग हैं, वे बिल्कुल सही हैं। मेरे जबलपुर में डैम बना है, कोसी के इलाके में डैम बना है। मैं हिन्दुस्तान के तीन सूबों से जीता हूँ और तीनों जगह नहर है। आपने बड़ा डैम बनाने के पहले जो उजड़ने वाले हैं, उनको बसाने का काम नहीं किया। उसमें आपका भी बहुत बड़ा दोष है। यह आपकी तरफ से भी हुआ है और इनकी तरफ से भी हो रहा है। यदि आप डैम बनाना चाहते हैं, बड़ा या छोटा, मैं तो मानता हूँ कि किसी तरह का barrier नहीं होना चाहिए। तालाब हो, कुआँ हो, बावड़ी हो, चेकडैम हो, किसी तरह का भी काम हो, वह पानी किस तरह से preserve किया जाए और किस तरह से water level को maintain किया जाए, हमें इस पर ध्यान देना चाहिए, पर यह तबाही और बरबादी के कगार पर चला जा रहा है। जमीन से इतना पानी निकल रहा है। मैं इतना ही निवेदन करना चाहता हूँ कि देश में 'Make in India' बेकार है, जब आप पानी खेत में ले जाएँगे, तो हिन्दुस्तान जरूर बनेगा। आपने यह काम नहीं किया है, आप यह

काम करिए। आपने सिंचाई का जो वादा किया, वह वादा पूरा करिए। यह नदी अभी आपसे नहीं जुड़ने वाली है। कुआँ है, चेकडैम है, बावड़ी है, जिन तालाबों पर कब्जा हो गया है, आप डंडा मारिए। पानी आज Concurrent List में है। मैं आज इसीलिए बोलना चाहता था कि पानी, जो Concurrent List में है, आप इसके बारे में तत्काल इस सदन में तय करिए कि इसको Central List में आना चाहिए, नहीं तो देश की तबाही हो जाएगी, बरबादी हो जाएगी। मैं इसीलिए आज खड़ा होकर बोलना चाहता हूँ कि इसको Concurrent List में नहीं होना चाहिए। हमारे पुरखों ने गलत काम किया है। हमारे पुरखों ने ठीक काम नहीं किया। आज हर सूबे में लड़ाई हो रही है। हर सूबे का केस अदालत में फँसा हुआ है। यह लड़ाई चारों तरफ से जिस दिन ऐसे कगार पर पहुँचेगी, तो सूबे के लोग आपस में लड़ेंगे। इसलिए इस सदन में इस संकट के समय मैं निवेदन करना चाहता हूँ। मैं ज्यादा नहीं बोलूँगा, मेरे साथी को इस विषय पर बोलना है, क्योंकि उन्होंने नोटिस दिया था। मुझे इस विषय पर बोलना था कि इसको Concurrent List से निकालिए। इस सदन के सारे लोग इस पर एक राय हैं, नहीं तो गृह युद्ध दुनिया में बाद में होगा, जो नरेश अग्रवाल जी ने कहा, हिन्दुस्तान में गृह युद्ध पहले हो जाएगा, यदि हमने इसको Concurrent List से निकाल कर Central List में नहीं डाला। मैं इतना ही निवेदन करना चाहता हूँ, मैं इसी बात के लिए खड़ा हुआ था। आपका बहुत-बहुत शुक्रिया।

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती): उपसभाध्यक्ष जी, एक मिनट, I am on a point of clarification.

सर, मैं आपके माध्यम से सदन के अपने वरिष्ठ सदस्य, श्री शरद यादव जी से कहना चाहती हूँ कि वे मेरे लिए राजनीति के प्रेरणा बिंदु भी रहे हैं और गंगा, हिमालय, पर्यावरण के लिए जिन लोगों ने मेरे लिए गुरुतुल्य मार्गदर्शन किया है, उनमें से एक जयराम रमेश जी भी यहां पर विद्यमान हैं। मैं एक clarification देना चाहती हूँ कि मेरे मंत्रालय की तरफ से, जिसमें गंगा है, कोई भी इस प्रकार का affidavit कोर्ट में नहीं गया है। एक affidavit पर्यावरण मंत्रालय की तरफ से गया, जिस पर हमारी तरफ से एक additional subject साथ में गया, जिसमें हमने स्पष्ट कहा है कि हिमालय में कोई भी नदी, जिस पर पावर प्रोजेक्ट बनेगा, उस पर एक हजार क्यूसेक से ज्यादा पानी जहां छोड़ा जाएगा, वहीं पर हम उसको सहमति देंगे, अन्यथा उसको सहमति नहीं मिलेगी। इस प्रकार से इसको सुनिश्चित किया गया है कि गंगा तो क्या, अन्य नदियों की भी भ्रूणहत्या वहां पर न हो।

दूसरा, माननीय सदस्य ने एक बहुत अच्छी जानकारी यहां दे दी है कि पानी को Central List में लाया जाए। मैं डर रही थी और अपने मंत्रालय में इसकी समिति भी नहीं बना रही थी कि कहीं यह बात विवाद का विषय न बने। आज उनसे मुझे बहुत बड़ा संबल प्राप्त हो गया है और अब हम इस विषय पर अपनी कार्रवाई शुरू करेंगे।

श्री शरद यादव: सर, प्लीज, मैं एक बात कहना चाहता हूँ।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): हम इस पर दूसरे दिन चर्चा करेंगे।

श्री शरद यादव: सर, मैं उनसे एक ही बात कह रहा हूँ।

[श्री शरद यादव]

उमा भारती जी, गंगा अकेले आपके हाथ में नहीं है। इसमें Environment Minister भी शामिल हैं। यह मान लीजिए, मेरे पास पक्की खबर है। हिमालय में कच्चा पहाड़ है। आप चाहे जिस तरह का barrier लगाइए, वहां डैम बनाना ठीक नहीं है। आप उत्तराखंड को भले compensate कर दीजिए, लेकिन हिमालय के कच्चे पहाड़ में जिन नदियों से गंगा बनती है, उनके ऊपर डैम नहीं बनना चाहिए, यह पूरी तरह समाप्त होना चाहिए। यही एक रास्ता हो सकता है, और कोई दूसरा रास्ता नहीं हो सकता है।

श्री राजपाल सिंह सैनी (उत्तर प्रदेश): महोदय, आपने मुझे इस ज्वलंत विषय पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। साथ ही मैं अपनी नेता, बहुजन समाज पार्टी की राष्ट्रीय अध्यक्षा, बहन कुमारी मायावती जी का भी आभारी हूं, जिन्होंने मुझ जैसे एक छोटे से किसान के बेटे को इस लायक बनाया कि आज मैं इस सदन में किसानों की समस्याओं पर अपनी बात रखने के लिए खड़ा हो सका हूं।

महोदय, आज भारत में 11 राज्य भीषण सूखे की समस्या से जूझ रहे है। उत्तर प्रदेश, मध्य प्रदेश, झारखंड, महाराष्ट्र, बिहार, छत्तीसगढ़, कर्णाटक, तेलंगाना, ओडिशा और पश्चिमी बंगाल को सूखाग्रस्त राज्य घोषित कर दिया गया है। इनमें उत्तर प्रदेश और मध्य प्रदेश के बुंदेलखंड क्षेत्र की स्थिति बहुत ही भयावह और दयनीय है। बुंदेलखंड उत्तर प्रदेश व मध्य प्रदेश में विभाजित है। आज यह क्षेत्र पूर्ण रूप से सूखे की चपेट में है, जिसके कारण किसान आत्महत्याएं कर रहे हैं और बड़ी संख्या में वहां से पलायन कर रहे हैं। अपने परिवारों को बचाने के लिए अब तक वहां से लगभग 62 लाख मजदूर पलायन कर चुके हैं। राज्य सरकार एवं केंद्र सरकार ने बुंदेलखंड के लिए जो किया है, वह ऊँट के मुंह में जीरे के समान है। मध्य प्रदेश के 5 जिले व उत्तर प्रदेश के झांसी संभाग के सभी जिले बुंदेलखड में आते हैं। 1.60 लाख वर्ग किलोमीटर क्षेत्रफल के इस इलाके की आबादी लगभग 3 करोड़ से अधिक है। इस इलाके की 86 प्रतिशत आबादी खेती के सहारे ही जीवन-यापन करती है। बुंदेलखंड में आज जिस तरह के हालात हैं, वैसे इससे पहले कभी भी नहीं थे। यहां औसत वर्षा होती थी, जो उन लोगों की खेती के लिए पर्याप्त थी, लेकिन पिछले कुछ दशकों में जिस तरह से जंगलों की अंधाधुंध कटाई हुई है, उसने यहां के पर्यावरण को पूरी तरह नष्ट कर दिया है।

जल संरक्षण के उपायों के अभाव एवं जल संरक्षण के परम्परागत तरीकों के प्रति उदासीनता ने इस संकट को और बढ़ावा दिया है। कम बारिश होने के कारण बुंदेलखंड के कुएं, तालाब इत्यादि तो सूख ही गए हैं, फसलों के लिए जीवनदायिनी नदियों एवं बांधों में भी पानी की बेहद कमी है। सिंचाई के लिए पानी की कमी, जल का गिरता स्तर और सूखे की मार की वजह से बुंदेलखंड में कृषि संकट बढ़ता जा रहा है। किसानों की खेती बिगड़ने से उसके परिवार के अर्थशास्त्र पर भी प्रभाव पड़ रहा है। लागत के अनुपात में फसल की उपज न के बराबर होने के कारण किसान आत्महत्या करने के लिए मजबूर हो रहे हैं। बीते सालों में यहां के 3,223 किसान आत्महत्या कर चुके हैं।

महोदय, देश के कई राज्यों में सूखे की भीषण स्थिति को देखते हुए माननीय सुप्रीम कोर्ट ने केंद्र सरकार को जमकर फटकार लगाई है। कोर्ट ने केंद्र पर सवाल उठाए और कहा कि जब कई राज्यों में सूखे के गंभीर हालात हैं, तो ऐसे में सरकार लोगों की दिक्कतों पर आंख मूंदकर

नहीं बैठ सकती है। इतना ही नहीं, सरकार की उदासीनता को देखते हुए शीर्ष कोर्ट ने कहा कि इस गंभीर समस्या की अनदेखी नहीं की जा सकती। सुप्रीम कोर्ट ने बुंदेलखंड व मराठवाड़ा के हालात पर कड़ी चिंता जाहिर की है।

महोदय, बुंदेलखंड के साथ-साथ देश के अन्य राज्यों जैसे महाराष्ट्र, आंध्र प्रदेश, तेलंगाना इत्यादि में पानी को लेकर खून-खराबे तक की नौबत आ गई है। अभी रजनी जी बता रही थीं कि लातूर में पानी को लेकर जो हिंसक घटना हुई, उसे देखते हुए वहां धारा 144 लगानी पड़ी।

महोदय, मैंने अखबारों में एक बात पढ़ी है, हालांकि पूरी बात तो वहां के लोग ही जानते होंगे, रजनी जी भी महाराष्ट्र से ही हैं। मैंने पढ़ा है कि महाराष्ट्र के सूखाग्रस्त इलाकों में पानी की कमी की वजह से लोग एक से ज्यादा शादियां कर रहे हैं। जब एक पत्नी घर व बच्चों को संभालती है, तो दूसरी पत्नी सिर्फ पानी लाने का काम करती है, क्योंकि महिलाओं को कई मील पैदल चलकर पानी लाना पड़ता है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): इन्हें बोलने दीजिए। ...(**व्यवधान**)...

श्री राजपाल सिंह सैनी: मान्यवर, विडम्बना देखिए, एक तरफ तो हमारे देश के अंदर कई राज्य सूखे के कारण पानी की समस्या से जूझ रहे हैं, वहीं मुम्बई में आईपीएल मैच के आयोजन को लेकर मैदान में लाखों लीटर पानी की बरबादी की गई है। मुम्बई हाई कोर्ट ने महाराष्ट्र सरकार को आईपीएल मैच के आयोजन के लिए आड़े हाथों लेते हुए कहा कि मैच वहां करवाइए, जहां पर ज्यादा पानी है। हमारे सामने सबसे बड़ा सवाल यह है कि हमारे लिए सूखा ज्यादा बड़ी समस्या है या आईपीएल? मैं पूछना चाहता हूं कि लोगों को पीने के लिए, मवेशियों को खिलाने-पिलाने के लिए, खेतों को सींचने के लिए और बिजली घरों को चलाने के लिए पानी दिया जाना जरूरी है या आईपीएल के मैचों के लिए स्टेडियम तैयार किए जाने के लिए पानी देना ज्यादा जरूरी है? दरअसल आईपीएल इंडिया में, इंडियंस के मनोरंजन के लिए होता है, जबकि सूखा भारत में पड़ता है। इंडिया बड़े-बड़े स्मार्ट शहरों का देश बनने जा रहा है, जबकि भारत छोटे-छोटे गांवों का देश है। इंडिया विकास के इस छोर पर है, तो भारत दूर, बहुत दूर, उस छोर पर है। इसलिए देश का 40 प्रतिशत भू-भाग, 10 राज्य और 250 से अधिक जिले अगर सूखे की भयंकर चपेट में हैं और देश में इस पर कोई चिन्ता नहीं हो रही है, तो मान्यवर, हैरानी कैसी? ...(**समय की घंटी**)...

महोदय, अगर मौजूदा जल-संकट की बात करें, तो देश के 91 बड़े जलाशयों में कुल क्षमता का 29 प्रतिशत पानी है। देश में करीब 50 प्रतिशत ग्राउंड वॉटर प्रदूषित है। देश के 91 बड़े जलाशयों में पानी 10 साल के निचले स्तर पर पहुँच गया है।

महोदय, नयी सरकार से लोगों ने हालात सुधारने की उम्मीद लगा रखी थी, लेकिन इस सरकार से भी कोई बदलाव नहीं आया है। अभी यहां हमारे दो मिनिस्टर्स, वॉटर रिसोर्सेज़ और कृषि मंत्री जी बैठे हैं। विचारणीय है कि जब सूखा हमारे देश में एक स्थायी त्रासदी बन गई है, तो क्या उसका स्थायी समाधान निकालना हमारी राष्ट्रीय प्राथमिकता में शामिल नहीं होना चाहिए? महोदय, अफसोस की बात है कि इस दिशा में सरकारी प्रयास महज 'पानी की बूँद-बूँद कीमती है', 'जल ही जीवन है', 'जल है, तो कल है', जैसे नारे दीवारों पर लिखने या अखबारों में छपवाने तक सीमित रह गए हैं, जबकि सूखे से निपटने के लिए जल संरक्षण के साथ-साथ जल प्रबंधन की भी समग्र रणनीति बनाकर उस पर सख्ती से अमल करने की आवश्यकता है।

[श्री राजपाल सिंह सैनी]

महोदय, बुन्देलखंड के मौजूदा हालात को देखते हुए सबसे पहले वहां ग्राम और कृषि आधारित आजीविका की आवश्यकता है, ताकि पलायन को तुरन्त रोका जा सके। सरकार को बुन्देलखंड के लिए अलग से ऐसी कृषि नीति घोषित करनी चाहिए, जो इस क्षेत्र के पर्यावरण और पारिस्थितिकी को नुकसान न पहुँचाए। जो भी नीति बने, उससे पशुपालन और वानिकी के साथ जोड़ा जाए। सरकार राष्ट्रीय बैंकों को सिंचाई के परम्परागत साधनों के विकास के लिए ग्राम पंचायतों को वित्तीय सहायता प्रदान करने का निर्देश दे।

अंत में महोदय, मैं यह कहना चाहूँगा कि बुन्देलखंड व अन्य राज्यों को सूखे से उबारने के लिए जरूरी है कि किसानों का कर्ज माफ कर दिया जाए...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): ठीक है।

श्री राजपाल सिंह सैनी: और भू-जल संकट का समाधान किस प्रकार हो सकता है, समय रहते इस पर कोई बड़ा निर्णय लिया जाए। आपने मुझे इस विषय पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): श्री तपन कुमार सेन।

श्री हुसैन दलवई (महाराष्ट्र): सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)... माननीय राजपाल सिंह सैनी जी ने अभी अपनी बात रखते वक्त कहा कि ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Under which Rule?

श्री हुसैन दलवई: सर, रूल तो ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप रूल बताइए। ...(**व्यवधान**)... आप रूल बताइए। ...(**व्यवधान**)...

श्री हुसैन दलवई: सर, यह बिल्कुल गलत बात है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बैठिए, बैठिए। ...(**व्यवधान**)...

श्री हुसैन दलवई: यह मराठवाड़ा के लोगों की बेइज्जती है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप प्लीज़ बैठिए। ...(**व्यवधान**)...

श्री हुसैन दलवई: इसलिए उसको प्रोसीडिंग्स में से निकाल दीजिए। ...(**व्यवधान**)... यह मराठवाड़ा के लोगों की बेइज्जती है। ...(**व्यवधान**)... सर, यह बिल्कुल गलत बात है।

श्री राजपाल सिंह सैनी: सर, मैंने जो कहा है, वह अखबार में छपा है। ...(**व्यवधान**)...

श्री हुसैन दलवई: वह अखबार में छपा है, इसलिए आप यहां कहेंगे? ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप मेरी बात सुनिए। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... आप भी बैठ जाइए। ...(**व्यवधान**)...

श्री हुसैन दलवई: यह बिल्कुल अच्छी बात नहीं है। ...(**व्यवधान**)... बिल्कुल गलत बात है। ...(**व्यवधान**)...

श्री राजपाल सिंह सैनीः वह अखबार में छपा है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय)ः राजपाल जी, बैठिए। ...(**व्यवधान**)... ठीक है, ठीक है। ...(**व्यवधान**)... हम रिकॉर्ड वेरिफाई करेंगे। अगर कुछ भी ...(**व्यवधान**)... राजपाल जी, प्लीज़। ...(**व्यवधान**)... राजपाल जी, प्लीज़। ...(**व्यवधान**)... अगर किसी ने कोई अनपार्लियामेंटरी शब्द का इस्तेमाल किया है, तो उसे रिकॉर्ड से निकाल दिया जाएगा। श्री तपन कुमार सेन।

SHRI TAPAN KUMAR SEN (West Bengal): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. I will try to restrict myself within the time available to me.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Your time is only five minutes.

SHRI TAPAN KUMAR SEN: Sir, I will try to restrict myself within that. But, at the same time, I seek your indulgence. This is number one. Number two, I think, a number of speakers have already spoken that the country has fallen into a very deep crisis due to drought. I think, it need not be further explained. So many data, etc., have been quoted, and it is also very clear by the very fact that 33 crores of people are affected in more than eleven States covering more than 300 districts. The figure, by itself, is quite alarming, though by Nature's cruelty, such a situation has taken place, particularly, in our agrarian areas. But the fact remains that it is not just the Nature's cruelty. It is the Nature's cruelty plus successive *ad hocism* by the successive Governments in addressing the recurrence of Nature's cruelty in a cyclical manner, sometimes drought, sometimes flood. That is going on, and if you kindly consider, if you really go through our agrarian economy, so far as the State of the people depending on the agriculture is concerned, depending on the rural occupations is concerned, they are in real distress, at least, since more than a decade. Almost every year in this House we have discussed this question of agrarian distress a number of times for this reason or that reason.

This time, the drought has also brought forth a grim reality. Firstly, instead of going into details such as the real impact of the drought, which the previous speakers have spoken about, actually the situation demands immediate action. The first step is immediate relief and the next is a long-term approach in addressing the issue at the root. Now, what could be an immediate relief measure? Nareshji rightly said that by the time this Committee studies the situation and sends its Report, rains would come. That has been happening through successive years! That approach must go. Let me tell you, at this time when people are losing not just their lands but also their crops, if we consider that population which is losing its crops alone to be affected by drought, it will be wrong because a bigger number is dependent on land as agricultural labour. Also, the entire rural economy depends on various

[Shri Tapan Kumar Sen]

occupations. When drought kills the crops, the whole rural society is affected. People flock to the towns for work and join the vast army of the unemployed. This makes the condition of informal labour in the urban areas acute too. So, there is a very wide social impact, which is not just limited to agriculturists alone. When they think about relief, I urge upon the Government, do take into account the problem in its entirety. One of the important and immediate instruments available is the utilization of MNREGA. But, Sir, what is the state of affairs right now? I had the occasion to personally visit some of the districts in the State of Maharashtra which are very badly affected. One such district is Beed. There, the Collector and the *Kisan* Organizations told us that the MNREGA workdays had increased to 55,000 from 10,000. But, what is the reality? We had the occasion to meet some of the villagers. They said, no work is available. In some of the villages where work is available, wages have not been paid for more than two months. Is that the approach to providing relief? Does it carry any relief to them? This is the reality.

When you are talking in terms of relief, this is the reality. And this is creating a serious crisis even in the availability of drinking water, particularly in those areas. This has even extended to some of the urban areas. Some days back, I had the occasion to meet the concerned authority in SAIL. The Rourkela Steel Plant township is completely dried up because the Koel river water, which supplies water to that steel township, has completely dried up. The dam is not operational and the township is suffering. I am not just talking about the rural areas. This crisis has extended to towns as well. So, you must go to the root in all these areas and address the issues. The reality is that most of the dams in the drought-affected areas, wherever they are, at this moment, are operating at three per cent of their capacity. Of the total storage capacity, just three per cent water is there in most of the dams in the drought-affected areas. So, in these areas, some immediate arrangement must be made to give them employment, keeping in view not only the agriculturists but the entire population, the entire society, affected by that as well. An aggressive programme of MNREGA and also supply of water must be taken up on a war-footing. At least, the availability of drinking water must be taken care of urgently. Secondly, in terms of long-term projects, we are suffering from extreme *ad hocism*. It was shocking when Shri Sharad Pawar said that more than 240 irrigation projects were lying incomplete for two-and-a-half decades. At the top level, we decide about irrigation projects with a long-term approach.

But when it goes down, which contractor is playing where is not known. Some of the contractors are also here in this House. Who is playing in what line and how market forces are playing in between? How could it happen that irrigation projects

which were conceived are lying incomplete for two-and-a-half decades? Does this discussion in this House make any sense? Who are involved? We all are involved in the system, from top to bottom. Who will address this? At least, we will urge the Government, better late than never, to address the issue seriously. Only sound bite cannot help unless these basic issues are addressed.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude.

SHRI TAPAN KUMAR SEN: Rush in immediate relief and also seriously address the question of these issues. It is a recurrent natural crisis such as flood and drought which is creating a crisis in our economy. Address this at the root through proper scientifically-conceived projects and lead them to their completion within a time-frame. On these, I think, we have to work on a war footing simultaneously. I may urge the Government to rush immediate relief, respond to the needs and the urgent demands made by different State Governments. Respond in a positive manner. Instead of calculating on Finance Commission's recommendation, please rush. And also let us collectively try to address this issue on a long-term basis. Fix the responsibility for the projects which are lying incomplete for more than two-and-a-half decades. This is an unpardonable offence. And, I think, this House must collectively address this issue. Thank you.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, thank you for permitting me to speak on this grave humanitarian crisis that is affecting over 33 crore Indians in over 13 States, almost one-quarter of our population. Sir, I have been in Parliament for ten years now and I have heard almost every year a discussion discussing the drought condition and the serious sufferings of our farmers in rural communities around the country. With great respect, I say, Sir, that I have heard very similar speeches being made every year and I have referred to many years of speeches on drought and it is not unsurprising that again this year we are making points that have been made many many times over the last several years. I say this with all seriousness, Sir, that it seems to me that we are all sitting and being mute spectators to this annual spectacle and annual tragedy that is playing out every year. We believe that we have three seasons, that is, summer, monsoon, and winter. But most of India sees this as summer, drought, monsoon and winter. And I say this as somebody who is not an expert in the subject, but I believe that it is my responsibility to speak. I think, Sir, we must move beyond the rhetoric and the politics of drought. There is an interesting book, as I was going through the research, that says 'Everybody loves a good drought'. I think, Sir, we must move beyond the governance of politics to governance of solutions. And, Sir, it is in that

[Shri Rajeev Chandrasekhar]
context I will make two broad points. One is that we must address the current crisis and we must address this proactively and completely. And the second point, and I think some of my colleagues have alluded to this, is that we must develop a long-term strategy and a medium-term strategy to the issue of water to ensure, at some point, that we don't sit around and remain mute spectators to the sufferings year on year. So, one is an immediate short-term plan and the second is a medium to long-term strategy to address this with solutions.

Sir, I come from Karnataka and I would like to draw the attention of the House, as part of my point number one, to the crisis unfolding in my State as well. Districts of North Karnataka, Kalaburagi, Yadgir, Belgaum Bidar, Raichur, Vijayapura, Bagalkot and Uttara Kannada are amongst districts that are reeling under harsh drought conditions. In Uttara Kannada alone, Sir, 197 villages are facing water scarcity. Staples including major crop paddy have been damaged due to scarcity of water. More importantly, people are selling the cattle and property at throw away prices and are migrating.

The farmers are leaving homes for long periods and are not returning even at the risk of losing the farm land, and these have very medium-term cascading effects on the overall economy of the region and to the problem in terms of going forward. Sir, the drought and water situation has only worsened in Karnataka in the last eight weeks after the Central Team survey and I would make a request to the Government to consider immediate financial assistance of providing water and fodder to the drought-hit districts not only in my State but in all 13 affected States.

Sir, I will just briefly touch upon the issue of medium to long-term strategy. I think the Government must address this and we must create a national water strategy or a national water management strategy. A comprehensive strategy for improved management of drought in India should be our priority. While train loads of water could be immediate relief, better investment in rural infrastructure, a Central water management policy, focus on climate change and extensive use of technology — now, with satellite imaging and other technological tools, we can predict drought, we can plan for this in advance — innovative water conservation methods such as those adopted in Israel like desalination of sea water for coastal areas should be studied and implemented to meet such crisis in future.

I will just end by urging upon the Centre to look upon the current crisis as a national calamity, create a special task force to initiate urgent and viable steps which can be enforced in collaboration with the State Governments to support an anguished one-fourth of India that looks to the rest of us in this time of need. Thank you, Sir. Jai Hind.

श्री मोहम्मद अली खान (आंध्र प्रदेश): महोदय, आज आपने मुझे हिन्दुस्तान के अंदर जो क़ेहेत का मामला है, उस पर बोलने का मौका दिया है, इसके लिए मैं अपनी पार्टी की सदर मोहतरमा सोनिया जी को और अपने लीडर का बहुत-बहुत धन्यवाद करता हूँ। शायद आज़ादी के बाद यह पहला मौका है जब हिन्दुस्तान के अंदर इतना भयानक क़ेहेत आया। मैं जिस तेलंगाना रियासत से ताल्लुक रखता हूँ, वहां पर भी तकरीबन 450 मंडलों में से 370 मंडल क़ेहेत से भयानक रूप से मुतास्सिर हुए हैं। लेकिन अफसोस के साथ यह कहना पड़ता है कि रियासती सरकार ने इस क़ेहेत से निपटने के लिए मरकज़ से जो इमदाद मांगी थी, उसके जवाब में मरकज़ ने रियासती सरकार को मदद देने में कोताही की। मैं यही उम्मीद कर सकता हूँ कि मैं सियासी वाबस्तगी से बालातर होकर, क्योंकि मैं कांग्रेस पार्टी का रुक्न हूँ, हमने अवाम की खिदमत के लिए कभी भी सियासी दावँ-पेंच का इस्तेमाल नहीं किया। चाहे वह यूपीए सरकार हो या किसी भी सरकार में हमने काम किया हो, लेकिन जब अवाम की मदद की जरूरत आई, तो हमने सियासत से बालातर होकर हर सियासी जमात की रियासतों को मदद की। लेकिन आज देश में जो हालात हैं, वह मुझे यह बोलने को मजबूर करते हैं कि मरकज़ी सरकार सिर्फ कागज़ों तक ही अपने बजट को मख़सूस रखती है। अवाम की मजबूरी को देखते हुए और आज जो क़ेहेत का हाल है, उसको देखते हुए ग्रांट की मंजूरी के लिए यह प्लान बनाती है। आपने जो प्लान बनाया, मुझे उसमें कोई शक नहीं है। आपने अपना प्लान बनाया होगा, लेकिन मैं एक दफा वज़ीर-ए-मौसूफे-ज़रात से जानने की कोशिश करूँगा कि आप यह देखिए कि हिन्दुस्तान के अंदर क़ेहेत से मुताल्लिक जितने स्टेट्स हैं, उनको आपने जिस चीज़ की मदद की है, वह गरीब अवाम जो सफेगुर्बत से नीचे हैं, क्या उन तक वह मदद पहुँची है? अगर उन तक वह मदद पहुँचती तो आज चाहे महाराष्ट्र हो, तेलंगाना हो या इस मुल्क का कोई भी हिस्सा हो, वह आज जिस हालत में क़ेहेत से मुतास्सिर है, उस अवाम को किसी तरह की भी मदद पहुँचने की उम्मीद नहीं हो रही है। लेकिन इसके बावजूद मैं आपसे अपील करूँगा कि अभी भी मौका है। आज किसान बेहाल हो रहा है और वह सुइसाइड करने के लिए मजबूर हो रहा है। आज किसान मजबूरी से आपकी तरफ देख रहा है। मैं अभी इक्तिदार पार्टी के एक रुक्न को बात करते हुए सुन रहा था। जब यह सरकार इक्तिदार में आई थी, तो अवाम से कहती थी कि हम आपके वायदे और फलाहो बहबूद के लिए काम करेंगे।

लेकिन अभी मैं ट्रेज़री बेंचेज़ से एक रुक्न-मौसूफ को बात करते सुन रहा था। जब अवाम की मदद की बात आयी तो आप खुदा को याद करके खुदा से मांगने की बात कर रहे हैं, भगवान को याद कर रहे हैं, लेकिन मैं आपको याद दिलाता चलूं, मैं भी खुदा को मानने वाला हूं, खुदा भी यह कहता है कि मुझे मानने से काम नहीं होगा, आपको अपनी मेहनत से काम करके, दो कदम आगे बढ़कर अवाम की खिदमत करने के लिए आगे आना पड़ेगा। मैं आपसे कहना चाहता हूं कि मरकज़ी सरकार ने जो स्कीम बनायी है, आज हालत बहुत बुरी है। तेलंगाना के अंदर रियासती सरकार जो मुतालबा कर रही है, मैं चाहता हूं कि Telangana, हर रियासत को आपने केहेत से निपटने के लिए जो प्रोग्राम दिया है, आप दिल खोलकर उन्हें पैसा दीजिए और देखिए कि अवाम की खिदमत के लिए आप कहां तक जा सकते हैं, लेकिन ऐसा नहीं हो रहा है। आज सिर्फ अखबार के बयानों की हद तक, पेपर की हद तक एनडीए सरकार महदूद होकर रह गयी है। चूंकि मैं एग्रीकल्चर कमेटी में हूं, मुझे किसानों से मिलने का मौका मिलता है, मैं उनसे भी

[श्री मोहम्मद अली खान]

मिलते रहता हूं। किसानों के पास ज़मीन के साथ जो alternative होता है, उसकी जानवर को पालने की भी जिम्मेदारी होती है। इस देश का किसान अपने बीवी-बच्चों को जिस क़दर, जिस इज़्ज़त से, जिस नफ्स के साथ, इज़्ज़त के साथ पालता है, अपने जानवर को भी उसी हिफाज़त के साथ रखता है, लेकिन हिन्दुस्तान के अंदर उसकी एक बदकिस्मती है। मैं खुदा से दुआ करता हूं, जुस्तजू करता हूं और मेरी पार्टी ऐहद करेगी कि इस अवाम की खिदमत को पार लगाने के लिए, इस मुसीबत से बाहर आएं। दुआ से काम नहीं होता है। दुआ के साथ-साथ आपको मेहनत करनी पड़ती है। दुआ के साथ सच्चे दिल से आपको गरीबों की मदद करने के लिए हिम्मत करनी पड़ती है। जब वोट मांगने का वक्त आया था तो आपने अवाम से वोट मांगा, लेकिन जब अवाम को मदद की जरूरत पड़ी तो अफसोस के साथ कहना पड़ता है कि आप खुदा और भगवान को याद करने की बात करते हैं। यह बात अच्छी नहीं है। मैं आपका ज्यादा समय न लेते हुए, अपने आपको तेलंगाना की हद तक महदूद करते हुए आपसे एक बात की अपील करना चाहता हूं कि तेलंगाना के अंदर चाहे करीम नगर हो, चाहे महबूब नगर हो, चाहे वरंगल हो, चाहे निज़ामाबाद हो, चाहे हैदराबाद सिटी हो – हैदराबाद में भी पीने के पानी का बहुत क़ेहेत है, आदिलबाद में भी बहुत क़ेहेत है। वहां पर जानवरों का बुरा हाल है। किसान के घर में जब एक मय्यत होती है, उस समय वह जितना रोता है, मैं आपको यकीन दिलाता हूं, उसके घर में अगर एक जानवर भी मरता है तो उसकी पूरी ज़िंदगी की आमदनी खत्म हो जाती है। प्रधान मंत्री ने बीमा योजना का एलान किया। मैं सरकार से अपील करता हूं कि बीमा योजना को आप इस तरीके से करने की कोशिश मत कीजिए। जिस तरह से यूपीए गवर्नमेंट में डा. मनमोहन सिंह जी ने अपनी वज़ारत के अंदर एलान किया था कि किसानों के लोन को हम माफ करेंगे, आज हिन्दुस्तान में यह समय है, किसानों का लोन माफ करने का। मैं आपसे अपील करूंगा कि आप खुदा को, भगवान को देखने की बात अवाम से मत कीजिए। आप खुद आगे आइए, प्रधान मंत्री जी को आगे आना चाहिए, इस सरकार को आगे आना चाहिए और उनकी मदद करनी चाहिए। मेरी आपसे अपील है कि तेलंगाना के मुख्यमंत्री ने आपसे मदद की अपील की थी, मुझे ऐसी उम्मीद है कि आप सियासी इक़दार से आगे हटकर — चाहे किसी जमात का आदमी हो, जमात को नहीं, सियासत को नहीं, पार्टी को नहीं, इंसानियत को देखते हुए मदद करेंगे, तभी आप मुल्क की खिदमत के लिए आगे आ पाएंगे। आपने मुझे समय दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूं, जय हिन्द, जय भारत।

†جناب محمد علی خان (تلنگانہ) : مہودے، آج آپ نے مجھے ہندوستان کے اندر جو قحط کا معاملہ ہے، اس پر بولنے کا موقع دیا ہے، اس کے لئے میں اپنی پارٹی کی صدر محترمہ سونیا جی کو اور اپنے لیڈر کا بہت بہت دھنیواد کرتا ہوں۔ شاید آزادی کے بعد یہ پہلا موقع ہے جب ہندوستان کے اندر اتنا بھیانک قحط آیا۔ میں جس تلنگانہ ریاست سے تعلّق رکھتا ہوں، وہاں پر بھی تقریبا 450 منڈلوں میں سے

† Transliteration in Urdu script.

370 منڈل، قحط سے بھیانک روپ سے متاثر ہوئے ہیں۔ لیکن افسوس کے ساتھ یہ کہنا پڑتا ہے کہ ریاستی سرکار نے اس قحط سے نپٹنے کے لئے مرکز سے جو امداد مانگی تھی، اس کے جواب میں مرکز نے ریاستی سرکار کو مدد دینے میں کوتاہی کی۔ میں یہی امید کرسکتا ہوں کہ میں سیاسی وابستگی سے بالاتر ہوکر، کیوں کہ میں کانگریس پارٹی کا رکن ہوں، ہم نے عوام کی خدمت کے لئے کبھی بھی سیاسی داؤ-پیچ کا استعمال نہیں کیا۔ چاہے وہ یوپی-اے۔ سرکار ہو یا کسی بھی سرکار میں ہم نے کام کیا ہو، لیکن جب عوام کی مدد کی ضرورت آئی، تو ہم نے سیاست سے بالاتر ہو کر ہر سیاسی جماعت کی ریاستوں کو مدد دی۔ لیکن آج دیش میں جو حالات ہیں، وہ مجھے یہ بولنے کو مجبور کرتے ہیں کہ مرکزی سرکار صرف کاغذوں تک ہی اپنے بجٹ کو مخصوص رکھتی ہے۔ عوام کی مجبوری کو دیکھتے ہوئے اور آج جو قحط کا حال ہے، اس کو دیکھتے ہوئے گرانٹ کی منظوری کے لئے یہ پلان بناتی ہے۔ آپ نے جو پلان بنایا، مجھے اس میں کوئی شک نہیں ہے۔ آپ نے اپنا پلان بنایا ہوگا، لیکن میں ایک دفعہ وزیر موصوف زراعت سے جاننے کی کوشش کروں گا کہ آپ یہ دیکھئے کہ ہندوستان کے اندر قحط سے متعلّق جتنے اسٹیٹس ہیں، ان کو آپ نے جس چیز کی مدد کی ہے، وہ غریب عوام، جو صف غربت سے نیچے ہیں، کیا ان تک وہ مدد پہنچی ہے؟ اگر ان تک وہ مدد پہنچتی تو آج چاہے مہاراشٹر ہو، تلنگانہ ہو یا اس ملک کا کوئی بھی حصہ ہو، وہ آج جس حالت میں قحط سے متاثر ہے، اس عوام کو کسی طرح کی بھی مدد پہنچنے کی امید نہیں ہو رہی ہے۔ لیکن اس کے باوجود میں آپ سے اپیل کروں گا کہ ابھی بھی موقع ہے۔ آج کسان بےحال ہو رہا ہے اور وہ سوسائڈ کرنے کے لئے مجبور ہو رہا ہے۔ آج کسان مجبوری سے آپ کی طرف دیکھ رہا ہے۔ میں ابھی اقتدار پارٹی کے ایک رکن کو بات کرتے ہوئے سن رہا تھا۔ جب یہ سرکار

اقتدار میں آئی تھی، تو عوام سے کہتی تھی کہ ہم آپ کے وعدے اور فلاح و بہبود کے لئے کام کریں گے۔

لیکن ابھی میں ٹریزری بنچوں سے ایک رکن موصوف کو بات کرتے سن رہا تھا۔ جب عوام کی مدد کی بات آئی تو آپ خدا کو یاد کرکے خدا سے مانگنے کی بات کررہے ہیں، بھگوان کو یاد کررہے ہیں، لیکن میں آپ کو یاد دلاتا چلوں، میں بھی خدا کو ماننے والا ہوں، خدا بھی یہ کہتا ہے کہ مجھے ماننے سے کام نہیں ہوگا، آپ کو اپنی محنت سے کام کرکے، دو قدم آگے بڑھکر عوام کی خدمت کرنے کے لیے آگے آنا پڑے گا۔ میں آپ سے کہنا چاہتا ہوں کہ مرکزی سرکار نے جو اسکیم بنائی ہے، آج حالت بہت بری ہے۔ تلنگانہ کے اندر ریاستی سرکار جو مطالبہ کررہی ہے، میں چاہتا ہوں، کہ ناٹ تلنگانہ، ہر ریاست کو آپ نے قحط سے نپٹنے کے لیے جو پروگرام دیا ہے، آپ دل کھولکر انہیں پیسہ دیجئیے اور دیکھیئے کہ عوام کی خدمت کے لیے آپ کہاں تک جاسکتے ہیں، لیکن ایسا نہیں ہورہا ہے۔ آج صرف اخبار کے بیانوں کی حد تک، پیپر کی حد تک این ڈی اے سرکار محدود ہوکر رہ گئی ہے۔ چونکہ میں ایگریکلچر کمیٹی میں ہوں، مجھے کسانوں سے ملنے کا تجربہ ہے، میں ان سے بھی مل رہا ہوں، کسانوں کے پاس زمین کے ساتھ جو متبادل ہوتا ہے، اس کی جانور کو پالنے کی بھی ذمہ داری ہوتی ہے۔ اس دیش کا کسان اپنے بیوی بچوں کو جس قدر، جس عزت سے، جس نفس کے ساتھ، عزت کے ساتھ پالتا ہے، اپنے جانور کو بھی اسی حفاظت کے ساتھ رکھتا ہے، لیکن ہندستان کے اندر اس کی ایک بدقسمتی ہے۔ میں خدا سے دعا کرتا ہوں، جستجو کرتا ہوں اور میری پارٹی عہد کریگی کہ اس عوامی خدمت کو پار لگانے کے لیے، اس مصیبت سے باہر آئیں۔ دعا سے کام نہیں ہوتا ہے۔ دعا کے ساتھ ساتھ آپ کو محنت کرنی پڑتی ہے۔ دعا کے ساتھ سچے دل سے آپ کو غریبوں کی مدد کرنے

کے لیے ہمت کرنی پڑتی ہے۔ جب ووٹ مانگنے کا وقت آیا تھا تو آپ نے عوام سے ووٹ مانگا، لیکن جب عوام کو مدد کی ضرورت پڑی تو افسوس کے ساتھ کہنا پڑتا ہے کہ آپ خدا اور بھگوان کو یاد کرنے کی بات کرتے ہیں۔ یہ بات اچھی نہیں ہے۔ میں آپ کا زیادہ وقت نہ لیتے ہوئے اپنے آپ کو تلنگانہ کی حد تک محدود کرتے ہوئے آپ سے ایک بات کی اپیل کرنا چاہتا ہوں کہ تلنگانہ کے اندر چاہے کریم نگر ہو، چاہے محبوب نگر ہو، چاہے وارنگال ہو، چاہے نظام باغ ہو، چاہے حیدرآباد سٹی ہو۔ حیدرآباد میں بھی پینے کے پانی کا بہت قحط ہونے والا ہے، عادل آباد میں بھی بہت قحط ہونے والا ہے۔ وہاں پر جانوروں کا برا حال ہے۔ کسان کے گھر میں جب ایک میّت ہوتی ہے، اس وقت وہ جتنا روتا ہے، میں آپ کو یقین دلاتا ہوں، اس کے گھر میں اگر ایک جانور بھی مرتا ہے تو اس کی پوری زندگی کی آمدنی ختم ہوجاتی ہے۔ پردھان منتری نے بیما یوجنا کا اعلان کیا۔ میں سرکار سے اپیل کرتا ہوں کہ بیمہ یوجنا کو آپ اس طریقے سے کرنے کی کوشش مت کیجئیے۔ جس طرح سے یوپی اے گورنمنٹ میں ڈاکٹر منموہن سنگھ جی نے اپنی وزارت کے اندر اعلان کیا تھا کہ کسانوں کے لون کو ہم معاف کریں گے۔ آج ہندستان میں یہ وقت ہے، کسانوں کا لون معاف کرنے کا۔ میں آپ سے اپیل کرونگا کہ آپ خدا کو، بھگوان کو دیکھنے کی بات عوام سے مت کیجئے۔ آپ خود آگے آئیے۔ پردھان منتری جی کو آگے آنا چاہئے، اس سرکار کو آگے آنا چاہئے اور ان کی مدد کرنی چاہئے۔ میری آپ سے اپیل ہے کہ تلنگانہ کے مکھیہ منتری نے آپ سے مدد کی اپیل کی تھی، مجھے ایسی مید ہے کہ آپ سیاسی اقدار سے آگے بڑھ کر - چاہے کسی جماعت کا آدمی ہو، جماعت کو نہیں، سیاست کو نہیں، پارٹی کو نہیں، انسانیت کو دیکھتے ہوئے مدد کریں گے، تبھی آپ ملک کی خدمت کے لئے آگے آ پائیں گے۔ آپ نے مجھے وقت دیا، اس کے لئے میں آپ کا بہت بہت دھنیواد کرتا ہوں، جے ہند، جے بھارت۔

श्री बसावाराज पाटिल (कर्णाटक): माननीय उपसभापति जी, आज अकाल और पानी का अभाव विषय पर चर्चा हो रही है। मैं दो बातें आपके समक्ष रखना चाहता हूं। अकाल और पानी के अभाव के साथ-साथ जैसे अधिक धूप से ओडिशा और उसके आसपास के इलाके में अभी तक लगभग 100 के करीब लोग मर गए हैं, मुझे डर लगता है कि उत्तर प्रदेश, राजस्थान और उत्तर भारत में आने वाले मई और जून माह में कई राज्यों में बहुत गंभीर स्थिति आ सकती है और मरने वालों की संख्या हजारों तक जा सकती है। इसको रोकने के लिए सार्वजनिक रूप से लोगों में जागृति लाने की दृष्टि से क्या करना चाहिए, इसके बारे में सरकार और थोड़ा सीरियसली सोचे। अभी तो लोगों की राहत के लिए सरकार मदद कर रही है, उसके साथ-साथ आने वाले महीने में लू की गर्मी के कारण जब लोग मरते हैं, उनको कैसे बचाया जाए, इसके बारे में सीरियसली सरकार सोचे, यह मेरी विनती है।

साथ ही साथ जितने भी काम चल रहे हैं, लेकिन for the time being जितनी पानी की आवश्यकता है, सरकार उसकी पूर्ति करने का काम करे और जानवरों को चारा देने का काम करे। जो बात चर्चा में आई है, वह यह है कि इस प्रकार के संकट को दूर करने के लिए एक combined effort होना चाहिए, जैसा कि आदरणीय शरद यादव जी ने कहा कि इसको Concurrent List से बाहर लेकर आइए। अगर नहीं, तो पानी के लिए सारे राज्यों के बीच में झगड़ा होगा। जैसे माधायी का पानी गोवा से समुद्र में चला जाता है, बाजू में कर्णाटक से पानी लेने में हम असफल हैं, वैसे ही सहयाद्री घाट से लगभग दो हजार क्यूसिक वॉटर बड़ी मात्रा में समुद्र में चला जाता है, उसको रोकने की कोई नई खोज हम नहीं कर पाते हैं। हमने अभी कुछ दिन पहले इनलैंड वॉटर बिल को पास किया है, जिसमें नितिन जयराम गडकरी जी ने भारत की नदियों को जहाजी मार्ग से जोड़कर पानी की सतह को बढ़ाने का जो काम किया है, मैं समझता हूं कि जल संसाधन मंत्री और कृषि मंत्री साथ मिलकर उसको और गति देंगे, तो भारत के अंदर हम पानी का स्तर बढ़ा सकते हैं। इस दिशा में गंभीरता से सोचना चाहिए और पानी का स्तर ऊंचा करने के लिए कोशिश करनी चाहिए।

हमारे देश में और भी समस्याएं हैं। हमारा समाज कुछ गलत रास्ते पर जा रहा है। एक तरफ लातूर में पीने के लिए पानी नहीं है, ऐसा कहते हैं। मैं उस लातूर जिले में होकर आया हूं। उसी लातूर के अंदर राजशेखर पाटिल नाम का एक व्यक्ति है। उसने अपने पुरुषार्थ से, अपनी 10 एकड़ जमीन के अंदर हरियाली पैदा की हुई है। उसने काफी पानी इकट्ठा करके रखा है। मैं समझता हूं कि ऐसा क्यों नहीं किया जा सकता है? मैं उसी लातूर से प्रेरणा पाकर आया हूं कि कम से कम अगर 100 मिलीलीटर पानी भी होता है, तो एक एकड़ जमीन के अंदर दो करोड़ लीटर पानी पड़ता है, अगर उसमें हम 50 लाख लीटर पानी भी बचा सकेंगे, तो अलग-अलग प्रकार के खेती के माध्यम से, कॉटन क्रॉप के माध्यम से कम से कम किसान इज्जत से जी सकता है। ऐसी कोई लम्बी सोच नहीं है। टाइम आया, तो बोरवैल मारो और कुछ करो, उधर से लाओ, ऐसे शॉर्ट टर्म प्रोग्राम बन रहे हैं। जैसा कि शरद यादव जी ने कहा कि 13 लाख कुएं कहां पर हैं, पता नहीं है, 9 लाख तालाब कहां पर हैं, पता नहीं है? जिस बेंगलुरु सिटी के अंदर लगभग 70 तालाब थे, आज चार तालाब नहीं बचे हैं। जब बोरवैल से नीचे का पानी खींचेंगे, तो ऊपर कहां से पानी आएगा? इसीलिए एक समग्र सोच होनी चाहिए। तात्कालिक समस्याओं के निराकरण के साथ-साथ इस दिशा में पार्टी से भी ऊपर उठकर हम राजनीति के कारण time being किसी

के लिए taunt कर सकते हैं, लेकिन यह जिंदगी को लम्बे समय तक खुश नहीं रख सकता है। इस बात को ध्यान में रखते हुए हम कुछ और बात सोचें। जैसे अभी आईपीएल की बात आई, आईपीएल के मैदान के लिए पानी जाता है, लेकिन पीने के लिए पानी नहीं मिलता है। नरेश जी, हमारे देश के अंदर यह जो आईपीएल आ गया है, यह बात बड़े दुख के साथ मैं कह रहा हूं कि कम से कम इसके जुए के अंदर 20 हजार करोड़ से ज्यादा पैसा गांव वाले डाल रहे हैं, जवान बच्चे डाल रहे हैं, उनकी जिदगी बरबाद हो रही है, इसके बारे में गंभीरता से सोचना होगा। एक तरफ लोग भूखे हैं, पीने के लिए पानी नहीं है, लातूर में पीने के लिए पानी नहीं है, वहां पर भी लाख लीटर पानी की बोतलें बिकती हैं। कहीं न कहीं हमारे मानवीय संबंध का प्यार में अभाव निर्माण हुआ है। इसके बारे में हमें सोचना होगा। एक तरफ आदमी टैंकर से पानी के लिए लालायित हैं, तो दूसरी तरफ लोग 15-20 रुपये देकर बोतल का पानी पी रहे हैं।

इसीलिए हमारे कृषि के पैटर्न में बदलाव लाना चाहिए और उस सम्पत्ति को बढ़ाना चाहिए। अगर हम यह नहीं करेंगे, तो गांव मरेगा, तो देश मरेगा। आज बचे हुए गांवों की दयनीय स्थिति अनेक प्रकार की बुरी आदतों के कारण गांवों में निर्मित हुई है। इसलिए यहां उपस्थित माननीय कृषि मंत्री जी और उमा भारती जी, साथ ही साथ नितिन जयराम गडकरी जी और पर्यावरण के सभी मंत्री, आपस में मिलकर कुछ टाइम बाउंड करना है, करिए। हमारी कर्णाटक सरकार ने केंद्र से 1,400 करोड़ रुपए की मांग की थी, तो केंद्र सरकार ने लगभग साढ़े सात सौ करोड़ रुपए दिए हैं। यदि और भी जरूरत पड़ी, तो केंद्र सरकार जरूर देगी, लेकिन इसके साथ-साथ दूरगामी योजना बननी चाहिए। जो कर्णाटक के जिले हैं, इनमें बेलगाम, गुलबर्गा, बीदर, रायचूर, कोप्पल, उत्तर कर्णाटक, धारवाड़ और हुबली है, ये सभी जिले इसकी चपेट में आ रहे हैं। इसलिए वहां पर इन सभी परिस्थितियों से निपटने का काम होना चाहिए। मुझे शरद पवार जी की एक बात याद आती है कि कई बार मीडिया हमें आवश्यकता से अधिक भड़का देता है। मुझे मालूम है कि एक जगह इतना ज्यादा चारा जमा करके रखा गया है कि उसको ले जाने वाला कोई किसान ही नहीं है। कई बार पेपर में आने के बाद सरकार घबराकर सब सामान ले जाकर रख देती है, लेकिन वहां अकाल ही नहीं पड़ता है, तो लोग उसको लेकर क्या करेंगे? इसलिए मीडिया को भी अपनी जिम्मेदारी निभानी चाहिए। मैं यह नहीं कहता हूं कि यदि कहीं कोई घटना घटती है, तो उसे छिपाकर रखे, लेकिन उसको बढ़ा-चढ़ाकर नहीं बोलना चाहिए। मीडिया को इसके बारे में भी सोचना चाहिए, ताकि पैसा अनावश्यक जगह पर जाकर बरबाद न हो जाए। एक बार कर्णाटक में फ्लड आया तो मेरे एक मित्र ने तहसील में बताया, चारों तरफ से लोग सहायता देने के लिए आए। उस तीन महीने में सबसे ज्यादा बिजनेस कहां हुआ? आपको जानकार आश्चर्य होगा कि सबसे ज्यादा बिजनेस शराब की दुकान पर हुआ। ऐसी कई सामाजिक विकृतियां हैं, यदि हम इनको समाज से बाहर नहीं निकालेंगे, तो इसका दुरुपयोग करने वाले ही लाभ लेंगे। इसको रोकने के लिए सरकार एक दूरगामी योजना बनाए और साथ ही साथ उसका समयबद्ध होना अत्यंत आवश्यक है। जिन-जिन प्रदेशों में इसका अभाव दिख रहा है, माननीय सदस्यों ने जो राय दी है, चाहे भारत सरकार हो या राज्य सरकार हो, वे आपस में मिलकर समस्या का निराकरण करे। इसके साथ ही ये कोई दूरगामी योजना भी बनाएं। इसी प्रार्थना के साथ मैं अपनी बात समाप्त करता हूं।

डा. चंद्रपाल सिंह यादव (उत्तर प्रदेश): मान्यवर, मैं आपको धन्यवाद देना चाहूंगा कि आज देश के सामने जो बहुत बड़ी आपदा है, मुझे उस पर बोलने का आपने अवसर दिया। चूंकि हम

[डा. चंद्रपाल सिंह यादव]

4.00 P.M.

इस समस्या से लगातार जूझ रहे हैं, इसलिए हमने निवेदन किया है। हमारे पूर्वज़ कहा करते थे,

'बुंदेलों की सुनो कहानी,
बुंदेलों की बानी में,
पानीदार यहां का पानी,
आग यहां के पानी में।'

आज भले ही पानी हमारे पास नहीं है, आज हम पानी के लिए तरस रहे हैं, लेकिन वहां के लोग स्वाभिमानी हैं, वहां के लोग वीर हैं, वहां के लोग अच्छे तरीके से संघर्ष करना जानते हैं।

मान्यवर, आज पूरे देश में 11 राज्य सूखे से प्रभावित हैं, लेकिन मैं ज्यादा बात न करके अपने उत्तर प्रदेश और बुंदेलखंड तक ही सीमित रहना चाहता हूं। आज बुंदेलखंड की जो समस्या है, वह किसी से छिपी नहीं है। बुंदेलखंड में आज तालाबों में पूरे तरीके से पानी सूख गया है। बांध पूरे तरीके से सूख गए हैं, हैंडपम्प में पानी नहीं आता है, कुएं में पानी नहीं है। मान्यवर, उत्तर प्रदेश और मध्य प्रदेश से मिलकर वहां सबसे बड़ा बांध राजघाट बांध बना है, जिसकी क्षमता 70TMC पानी की है, लेकिन आज उसमें मात्र 6TMC पानी उपलब्ध है। माताटीला बांध में भी आज मात्र 2 TMC पानी उपलब्ध है। मैं समझता हूं कि उत्तर प्रदेश में लगभग 100 बांध हैं। उन सौ बाँधों में से चौंतीस बांध केवल बुंदेलखंड क्षेत्र में हैं, लेकिन उसके बावजूद भी आज सारे के सारे बांध सूखे पड़े हुए हैं। इसी तरीके से मध्य प्रदेश का जो हिस्सा है, उस मध्य प्रदेश के हिस्से में जो सबसे ज्यादा बांध हैं, वे बुंदेलखंड वाले क्षेत्र में हैं, लेकिन वहां भी स्थिति अच्छी नहीं है। हमारी बहिन उमा भारती जी बैठी हैं, ये बुंदेलखंड क्षेत्र से ही आती हैं, वहां इनका गृह जनपद भी है, मैं बताना चाहता हूं कि टीकमगढ़ को पांच दिन में एक बार पानी मिलता है, शिवपुरी का पानी लेने का नंबर आठ दिन में आता है, दमोह का सात दिन में पानी मिलने का नंबर आता है। आज ऐसी परिस्थितियां लगातार बनी हुई हैं। मान्यवर, एक तरफ बुंदेलखंड में पानी नहीं है और दूसरी तरफ जो सबसे बड़ी समस्या है, वह जानवरों की समस्या है। वहां पर जानवरों के खाने के लिए चारा नहीं है, उनके पीने के लिए पानी नहीं है, यहां तक कि जो जंगली जानवर हैं, वे भी पानी पीने के लिए गांव की तरफ भागते हैं। वे जहां भी थोड़ा-बहुत हरा-भरा क्षेत्र देखते हैं, उसको उजाड़कर चले जाते हैं। वे आज घरों में घुसकर पानी पीने के लिए मजबूर हो रहे हैं।

श्रीमान् जी, मैं इस भीषण समस्या के मौके पर अपनी उत्तर प्रदेश की सरकार को धन्यवाद देना चाहूंगा कि माननीय मुख्यमंत्री श्री अखिलेश यादव जी ने इस गंभीर समस्या से निपटने के लिए जो प्रयास किए हैं, वे सराहनीय हैं। हमारे आदरणीय अग्रवाल जी ने भी अपनी बात रखी है, लेकिन आपको पता है कि माननीय मुख्यमंत्री जी ने एक पैकेट गरीबों को बांटा है, जिसमें 15 किलो आटा है, 2 किलो चावल हैं, दाल है, घी है, तेल है, हल्दी है, मिर्च और दूध का पैकेट भी है। माननीय मुख्यमंत्री जी ने गरीब लोगों को इतना सारा सामान फ्री में बाँटने का काम किया है। उत्तर प्रदेश की सरकार ने अपने संसाधनों से उनको यह लगातार चार महीने तक देने की व्यवस्था की है। मान्यवर, उत्तर प्रदेश की सरकार ने बुंदेलखंड क्षेत्र के 2.5 लाख लोगों को "समाजवादी पेंशन योजना" के तहत कम से कम पांच सौ रुपये प्रतिमाह पेंशन देने की व्यवस्था की है। मैं उत्तर प्रदेश की सरकार को धन्यवाद देना चाहूंगा कि उन्होंने, हमारे युवा मुख्यमंत्री

जी ने गांव-गांव जाकर बुंदेलखंड का दौरा किया। क्योंकि एक दिन अखबार में एक खबर छपी थी, किसी मीडिया के साथी ने यह खबर छापी थी कि लोग घास की रोटियां खा रहे हैं। हमारे उत्तर प्रदेश के माननीय मुख्यमंत्री जी उस गांव में, उस घर में गए। उन्होंने उस घर में जाकर परिवार के लोगों से मिलने का काम किया, उनकी समस्याओं को जानने का काम किया। उन्होंने जहां लोगों की समस्या को जाना, वहीं प्रशासन को भी निर्देश दिया कि बुंदेलखंड का कोई भी व्यक्ति भुखा न सोए, कोई भी व्यक्ति भुख के कारण अपनी जान न गँवाए। यह जिम्मेदारी ज़िले के प्रशासन की होगी, इसको सुनिश्चित किया। इसलिए मान्यवर, हम कहना चाहते हैं कि केंद्र की सरकार को उत्तर प्रदेश की सरकार की मदद करनी चाहिए। पिछले वर्ष उत्तर प्रदेश की सरकार ने 4,800 करोड़ रुपये मांगे थे, लेकिन केंद्र सरकार ने मात्र 777 करोड़ रुपये दिए, इस बार भी लगभग 2,100 करोड़ रुपये मांगे थे, लेकिन मात्र 934 करोड़ रुपये ही उत्तर प्रदेश की सरकार को उपलब्ध हो पाए हैं। माननीय मंत्री जी मैं आपसे निवेदन करना चाहूंगा कि बुंदेलखंड का सूखा आपके लिए ख़बर हो सकती है, किसानों की बदहाली आपके लिए ख़बर हो सकती है, लेकिन उत्तर प्रदेश के हमारे युवा मुख्यमंत्री काम करना चाहते हैं, उनकी मदद करना चाहते हैं, इसलिए हम आपसे कहना चाहते हैं कि आप उनके हाथ मत बांधिए, उनको स्वच्छंद कीजिए और आप देखिए कि बुंदेलखंड में किसी के सामने समस्या न आए, किसी के सामने पीने के पानी की दिक्कत न आए, इसके लिए व्यवस्था कीजिए। मान्यवर, आप जितने ज्यादा से ज्यादा संसाधन उपलब्ध करा सकते हैं, आपको कराने चाहिए। मैं आज इस मौके पर आपसे यह निवेदन करना चाहता हूं। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): धन्यवाद।

डा. चंद्रपाल सिंह यादवः आपने जो संसाधन दिए हैं, वे ऊँट के मुँह में जीरे के बराबर हैं, इसलिए आपको इसके लिए मदद देनी चाहिए। मैं आज के अवसर पर ज्यादा लंबी बात नहीं कहना चाहता हूं, लेकिन कुछ सुझाव जरूर देना चाहता हूं कि इसका एक स्थायी हल निकालने की आवश्यकता है। यह समस्या कोई रातों-रात की समस्या नहीं है, एक लंबी अवधि की समस्या है। यह समस्या देश की आज़ादी के अवसर से लगातार चली आ रही है, क्योंकि बुंदेलखंड की लगातार उपेक्षा की गई है। जो लोग सत्ता में रहे हैं, उन्होंने बुंदेलखंड को विकास की मुख्य धारा से जुड़ने नहीं दिया। मैं धन्यवाद देना चाहूंगा कि हमारे नेता माननीय मुलायम सिंह यादव जी जब 1989 में उत्तर प्रदेश के मुख्यमंत्री बने थे, तो उन्होंने "बुंदेलखंड विकास निधि" की स्थापना करके बुंदेलखंड के लोगों की मदद करने और बुंदेलखंड को मुख्यधारा से जोड़ने का काम किया। मान्यवर, मैं आज के मौके पर निवेदन करना चाहता हूं, यहां बहिन जी मौजूद हैं, हमारी उस दिन इनसे मीटिंग में भी बात हुई थी कि बुंदेलखंड में एक चंदेलकालीन तालाब है, वहां पर थोड़े-बहुत तालाब नहीं हैं, बल्कि हज़ारों की तादाद में तालाब हैं, जिनका एरिया एक हज़ार एकड़ तक का है। अगर उनकी डीसिल्टिंग करा दी जाए, खुदाई करा दी जाए और उनको पानी से भरने के लिए एक लिंक बना दिया जाए, तो मैं विश्वास के साथ कह सकता हूं कि बुंदेलखंड की एक-एक इंच जमीन को सिंचित किया जा सकता है। इससे बुंदेलखंड में वह हरियाली आ सकती है कि हम बुंदेलखंड की पैदावार के माध्यम से पूरे उत्तर प्रदेश और मध्य प्रदेश को खिलाने का काम कर सकते हैं।

मान्यवर, मैं आपसे एक निवेदन और करना चाहता हूँ कि वैकल्पिक रोजगार की व्यवस्था

[डा. चंद्रपाल सिंह यादव]

होनी चाहिए, जैसे पशुपालन है, वाणिकी है, क्योंकि अगर जलवायु परिवर्तन के कारण खेती खराब हो जाए, तो कम से कम उनके पास ऐसी आमदनी रहे, जिससे वे अपने बच्चों और परिवार का पेट भर सकें।

मान्यवर, अगले वर्षों में बुवाई होगी, लेकिन बुवाई के लिए बीज नहीं होगा। हम आपसे निवेदन करना चाहते हैं कि अगले वर्षों में बीज की बुवाई के लिए किसानों को अच्छा बीज उपलब्ध कराने के लिए सरकार को व्यवस्था करनी चाहिए और गरीब किसानों के लिए बिना ब्याज के ऋण उपलब्ध कराना चाहिए। श्रीमान जी, वैकल्पिक व्यवस्था के रूप में मैं आज केंद्र सरकार से एक निवेदन करना चाहता हूँ कि बुंदेलखंड जैसे उपेक्षित और गरीब क्षेत्र में अगर SEZ बना कर वहां उद्योग-धंधे लगाए जाएँ, तमाम पैसे का निवेश करने वाले लोग बुंदेलखंड पहुँचें और केंद्र की सरकार उनको सुविधाएँ प्रदान करे, तो निश्चित रूप से बुंदेलखंड के लोगों को रोजगार मिल सकता है और लोग खुशहाल हो सकते हैं। ...(**समय की घंटी**)...

मान्यवर, पीने के पानी की व्यवस्था के लिए मैं सदन के माध्यम से निवेदन करना चाहता हूँ कि आज पीने के पानी की समस्या है। पीने के पानी के लिए आप इसे भगवान के ऊपर छोड़ कर जिम्मेदारी से भाग नहीं सकते। यह आपकी जिम्मेदारी है, आपको यह जिम्मेदारी लेनी पड़ेगी कि हिन्दुस्तान के एक-एक व्यक्ति को पीने का पानी उपलब्ध हो। श्रीमान जी, मैं कहना चाहता हूँ...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): यादव जी, आप एक मिनट मेरी बात सुनिए। देखिए, चूँकि आप प्रभावित क्षेत्र से हैं, इसलिए मैंने आपको 8 मिनट बोलने दिया, हालांकि आपकी पार्टी का टाइम 9 मिनट का है।

डा. चंद्रपाल सिंह यादव: सर, आप मुझे आधा मिनट दे दीजिए।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): ठीक है, आप एक मिनट और ले लीजिए।

डा. चंद्रपाल सिंह यादव: माननीय मंत्री जी, मैं आपसे यह कहना चाहता हूँ कि जब लोक सभा का चुनाव हो रहा था, तो देश की जनता ने सोचा था कि—

"कहां तो तय था कि चिराग हरेक घर के लिए,
लेकिन आज स्थिति यह है कि
मयस्सर नहीं चिराग एक शहर के लिए।"

आज लोग सोच रहे हैं कि—

"यहां दरख्तों के साये में धूप लगती है,
चलो कहीं और चलें उम्र भर के लिए।"

धन्यवाद।

SHRI D. RAJA (Tamil Nadu): Thank you, Sir. The drought situation has shown how vulnerable our country is to weather and climatic changes. Maharashtra, Karnataka,

Telangana and Andhra Pradesh have excellent rivers and advanced irrigation system, yet, the reality is that they are suffering from the most serious consequences of drought today. The media has pointed out that all reservoirs have dried up. Even the drinking water is not available.

Sir, there is the story of transporting drinking water to drought hit State of Maharashtra by Railway wagons. I congratulate the Railway Minister, Shri Suresh Prabhu for his effort. But it is a sorry story that we have to transport drinking water by Railway wagons.

Sir, in the short term, I address the Minister and the Government that they must meet the drinking water needs of both the people and the animals today. The Government also has to provide food, work and fodder for the entire rural population, both people and cattle.

Sir, we need very long term and short term plans. We should not suffer from drought of ideas. We should not suffer from drought of action. We should have long term and short term plans. Sir, the attitude should not be that you would wait and watch how monsoons are going to be. That would be disastrous for the rural people. The damage is so severe that the Government must act and there must be urgent economic relief for the people living in the rural areas and also partly for the urban areas.

Sir, we talk about natural disasters. But the entire machinery of the Government does not have a plan how to counter this kind of a massive drought which spread almost across 12 States.

Where is the disaster response from the Government? Frequently, the Government issues advertisements, but is that enough? It was, again, the Supreme Court which took up the issue and commanded the Government to respond immediately. The Government, in fact — I will use the word — 'failed' to anticipate the serious drought situation and it had absolutely no plans to mitigate the sufferings of the people.

Sir, the Ministry of Agriculture, the Department of Rural Development and the other Ministries seem to have ignored the consequences of the natural disaster. Sir, I might add, at this point, that drought is sending the rural people into the hands of moneylenders. The Government banks are not meeting the needs of poorer Indians who are farmers, small and marginal farmers, and the landless farmers. Using the RBI's present attitude, the public sector banks have distanced themselves from lending to the rural poor. Therefore, they have no alternative but to go to a private moneylender. Sir, just now, Sharad Pawarji called me and said farmers' suicides was a matter of serious concern. He gave me certain figures. In 2013, in Maharashtra, the number of suicides reported was 1,296; in 2014, 1981, in 2015, 3,228. These are the

[Shri D. Raja]
figures given by Shri Sharad Pawar. He called me and told me, this is the situation in Maharashtra. Sir, we recently observed the 125th Anniversary of Dr. Ambedkar. It is interesting to note here that, in 1938, Dr. Ambedkar was MLC in the Bombay Legislative Council. He had sensed the sufferings of the farmers and rural people at that point of time; they were at the mercy of moneylenders. Sir, it was Dr. Ambedkar who had introduced the Bombay Moneylenders Act. Sharad Pawarji agrees with me that it was Dr. Ambedkar who did it. Now, the same situation prevails today. There are reports that rural people, poor people, are committing suicides because they are in the clutches of private moneylenders. Their indebtedness is the primary or the root cause for their suicides. The Government should evolve certain schemes to provide debt relief to the rural poor, farmers and agricultural workers.

Sir, coming to certain immediate steps, I would quote what today's *The Hindu* had carried as an article written by a very known and reputed economist, Jean Dreze.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Sorry, your time is over.

SHRI D. RAJA: He suggests that MNREGA must be strengthened and expanded. The money earmarked from the Budget is not adequate. It should be increased. In the same way, the Public Distribution System must be strengthened. National Food Security Schemes must be strengthened in order to mitigate the effect of the drought.

Sir, lastly, I would like to draw the attention of the Government to one serious issue. Everybody talked of protecting the water bodies. Everybody talked about rainwater harvesting. It is now accepted that India does not follow an agro-climatic suitability in growing of crops. We grow crops which are totally unsuitable to our weather, soil and monsoon compatibility. Sir, I would quote this and end. To grow one kilogram of sugar, we need 6,000 litres of water; to grow one kilogram of rice, we need 7,000 litres of water. This needs to be examined by the Government. Can we grow water-guzzling crops in such a fashion? And do we need to move towards conservation of water, preservation of our water bodies, change of crop patterns and technology in agriculture? All these will have to be addressed by the Government. Finally, Sir, agricultural workers are the most vulnerable sections. They happen to be the Dalits and the Adivasis, and the Government should give them attention...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): You may give your suggestions to the hon. Minister separately.

SHRI D. RAJA: I am asking the Minister to take note of this. The plight of agricultural workers is miserable and the Minister should take up their issues on a war-footing basis. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Dr. Sanjay Sinh. Not present. Shri Bhupender Yadav.

श्री भुपेंद्र यादव (राजस्थान): सम्माननीय उपसभाध्यक्ष महोदय, हर वर्ष हम लोग सूखे की चर्चा करते हैं, लेकिन जो सूखे का संकट है, वह लगातार बढ़ता ही जा रहा है। देश का जो जल संसाधन मंत्रालय है, उसके एक आंकड़े के अनुसार भारत में 21 अप्रैल, 2016 तक जलाशयों की जो कुल क्षमता है, उसका 22 प्रतिशत जल ही उपलब्ध है, जबकि पिछले वर्ष यह कुल संग्रहण का 65 प्रतिशत और पिछले 10 वर्षों में यह 76 प्रतिशत था। इस समय सूखे के संकट का जो ज्यादा समाचार आ रहा है, वह महाराष्ट्र से ज्यादा आ रहा है, लेकिन पिछले 67 सालों में महाराष्ट्र में जो जल प्रबंधन का कार्य हुआ है और जो आंकड़े हैं, उनके हिसाब से तो महाराष्ट्र में जो बड़े जल प्रबंधन के बांध बने हैं, वे 1,845 बने हैं। इसलिए एक प्रश्न उठना स्वाभाविक है कि इतनी बड़ी संख्या में बांध बनने के बाद भी, जो 15 मीटर ऊँचे हैं और लगभग 600 लाख क्यूबिक मीटर के बांध बने हैं, उसके बाद भी हम सूखे के संकट का सामना क्यों नहीं कर पा रहे हैं?

मुझे ध्यान है कि एक बार शरद पवार जी ने जब कृषि पर भाषण दिया था, तो उन्होंने कहा था कि मैंने जब शुरुआत की थी, जब नया-नया सदस्य बना था, तो बारामती में स्थायी रूप से पानी और सूखे के संकट का स्थायी समाधान करने की बात की। लेकिन इसके बावजूद भी आज मराठवाड़ा में, महाराष्ट्र में, राजस्थान में और बुन्देलखंड में हम पूरे तरीके से समस्या का समाधान क्यों नहीं कर पा रहे हैं?

सर, जब आज़ादी मिली थी, तब देश में लगभग 50 के करीब नगर निगम थे, जबकि आज हमारे यहां 156 नगर निगम हैं। मुम्बई के आसपास जितने भी बड़े जलाशय बने हैं, उनके पानी की जो ज्यादातर आपूर्ति है, वह शहरी क्षेत्र में पानी की आपूर्ति के लिए होती है। तो जिस प्रकार से नगर बढ़ रहे हैं और शहरों को लगातार जलापूर्ति करनी पड़ती है, सरकार को उनमें और ग्रामीण क्षेत्रों में संतुलन बनाने के लिए एक कोई सर्वे कराना चाहिए, जिसमें यह देखा जाए कि हम जो पानी को इकट्ठा करते हैं, उसकी मांग और आपूर्ति का क्या सम्बन्ध रहना चाहिए। जलाशयों में हम जितना पानी इकट्ठा करते हैं, देश के बड़े जलाशयों में, उनमें अगर 60 प्रतिशत पानी रहेगा, तभी हम वहां बिजली का उत्पादन कर पाएँगे। तो हमें जलाशयों में बिजली का उत्पादन भी जारी रखना है, ताकि सब लोगों को बिजली भी मिलती रहे। हमें शहरों के लिए भी पानी की लगातार आपूर्ति को बनाए रखना है और खेती तथा पशुओं के लिए भी आपूर्ति को बनाए रखना है। हमारे देश में पानी के संकट को...

अभी माननीय मंत्री जी कह रही थीं कि उनके मन में भी यह संशय था कि इसको केंद्रीय विषय बनाया जाए या यह राज्यों का विषय रखा जाए। एक जो सबसे बड़ा विषय है कि हमने वॉटर पंचाट बनाकर देश के न्यायालयों को यह कहा कि आप इस समस्या का समाधान करें। परन्तु जितने भी अंतर्राज्यीय जल विवाद हैं, वे एक लम्बे समय से, पिछले 30, 35, 40 सालों से, सर्वोच्च न्यायालय में पेंडिग पड़े हैं और अभी उन पर एविडेंस की शुरुआत भी नहीं हुई है। आखिर संसद को इस पर विचार करना चाहिए कि इस सम्बन्ध में एक सकारात्मक और सक्रिय कार्रवाई करके हमने सारे अंतर्राज्यीय जल विवादों को निपटाने का यह जो एक मैकेनिज्म दिया है, यह मैकेनिज्म 30-40 सालों से अपनी मूल गति पर भी नहीं आ पा रहा है, तो इसके संकट का समाधान हम किस प्रकार से कर पाएँगे?

[श्री भुपेंद्र यादव]

इसलिए अगर हम राष्ट्रीय स्तर पर जल के संकट का और सूखे के संकट का सामना करने के लिए अगर कोई नीति बना सकते हैं तो देश में जितना पानी हम लोगों के पास रहता है, दोनों तरह का पानी है, सतह पर बहने वाला नदी का जल भी है और भूगर्भ का भी जल है, जो जमीन के अंदर है। लेकिन उसका जो उपयोग करने वाली क्षमता है, क्योंकि जमीन की टॉपोग्राफी ऐसी है, जमीन में पानी संशोषित भी होता है, पानी का और भी उपयोग करना होता है, केवल 60-70 प्रतिशत ही हम उपयोग कर पाते हैं। तो देश में वर्षा के जल का संचयन करने के लिए और पानी की जो यह रीचार्जिंग है, इसके लिए कोई एक पॉलिसी का निर्माण करना चाहिए और इसके लिए संसद के द्वारा भी कोई अध्ययन किया जाना चाहिए, क्योंकि यह समस्या ऐसी नहीं है कि जो एक बार में या दो बार में शुरू हो सके। इस बार सरकार ने एक अच्छा काम शुरू किया है कि मनरेगा के माध्यम से देश के जो ग्रामीण क्षेत्र हैं, उन ग्रामीण क्षेत्रों में स्थाई जल परिसम्पत्तियों का निर्माण हो, उसके लिए सरकार ने मनरेगा जैसे जो कार्यक्रम हैं, उसको पूरा करने का बीड़ा हाथ में उठाया है। आजादी के बाद 67 सालों में जितनी भी देश की सिंचाई परियोजनाएं बनी हैं, लगभग 89 सिंचाई परियोजनाएं ऐसी हैं, जो 40-40, 50-50 साल से पेंडिग पड़ी हुई हैं, उनका काम पूरा नहीं हुआ है। इस बार के बजट में भी सरकार ने एक विशेष योजना का प्रावधान करके वे जो 89 परियोजनाएं हैं, उनको पहले पूरा करने के कार्य को हाथ में उठाया है। यह तो हमारी स्थायी रूप से जल के विषयों को पूरा करने की जो कार्यवाहियां हैं, वे हैं, लेकिन इसके परिणाम के संबंध में मैं एक बात विशेष रूप से कहना चाहता हूं कि मैं राजस्थान प्रदेश से आता हूं जहां हमारे देश की 10 प्रतिशत आबादी रहती है, लेकिन राजस्थान में पानी पूरे देश के जल का केवल एक प्रतिशत है। पश्चिमी राजस्थान का जो क्षेत्र है, जहां पर मुख्य रूप से जो आजीविका है, वह पशुपालन के ऊपर आधारित है। देश में इस समय जो SDRF के नॉर्म्स और NDRF के नॉर्म्स हमने बनाए हैं, उसमें 90 दिन तक अगर बारिश नहीं होती है तभी वह सूखा डिक्लेयर किया जाता है। उसको कम से कम देश की जो कुछ हमारी आवश्यकताएं हैं, जिस प्रकार पश्चिमी राजस्थान में लगातार 90 दिन या छः-छः महीने तक बारिश नहीं होती, औसत से बहुत कम बारिश होती है, वहां पर NDRF के सूखे के जो नॉर्म्स हैं, सारे देश में सूखे के नॉर्म्स एक जैसे नहीं रखे जाते। सूखे के नॉर्म्स के लिए आवश्यक है कि जो विशेष क्षेत्र हैं, जहां वर्षा का काफी ज्यादा संकट है, उसके लिए सूखे के नॉमर्स में हमें कुछ रियायत करनी चाहिए और इस प्रकार के जो राज्य हैं, विशेष रूप से राजस्थान में जो वॉटर ग्रिड बनाने की आवश्यकता है, भूगर्भ में जो पानी है उसको इकट्ठा करके जो वॉटर ग्रिड बनाने की आवश्यकता है, उसके संबंध में जो विशेष प्रयास किए जा रहे हैं, उन पर भी मंत्री जी, मैं आपका ध्यान आकर्षित करना चाहूंगा कि उनको विशेष सहायता देने की भी आवश्यकता है। लेकिन नदियों के जो हमारे अंतर्राज्यीय जल विवाद के विषय हैं, उसके संबंध में कोई एक समाधानकारक नीति बने, उसको न्यायालय के वाद से बाहर निकाल कर हम कोई परस्पर सहमति के आधार पर एक प्रकार की नीति विकसित करें, जिससे देश में पानी का संकट जैसे-जैसे शहर बढ़ेंगे तो पानी की मांग और आपूर्ति भी ज्यादा बढ़ने वाली है। इस सबके बीच में संबंध और समन्वय बने, इसके लिए कोई वॉटर ट्रिब्यूनल और एक नए कानून की और एक समन्वय की पॉलिसी, नीति को बनाने आवश्यकता है। सरकार ने पिछले दिनों देश के सारे जल प्रबंध के विषयों की नीतियों के लिए पॉलिसी पर काफी कार्य किया है, लेकिन उनका क्रियान्वयन करने के लिए एक व्यापक सहमति पत्र और एक जल आंदोलन बनाने

की आवश्यकता है तभी हम सूखे का संकट, जो लगातार बार-बार आने वाला है उससे निपट सकेंगे। मानसून की बारिश एक बार सुलझा देती है लेकिन मानसून हमेशा एक जैसा आए, हमारे देश में इसकी गारंटी नहीं रहती। अगर मानसून नहीं भी आता है तो जो अपनी मांग और आपूर्ति है, उसका स्थायी रूप से समाधान करने के लिए जल संग्रह की नीति को हम एक राष्ट्रीय स्तर पर इसकी आवश्यकता मानते हुए इसके संबंध में कोई सर्वानुमति की नीति तैयार करें, तभी हम जल संकट का स्थाई रूप से समाधान कर पाएंगे, धन्यवाद।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, सूखे पर चर्चा के लिए आपने समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। महोदय, मैं दो-तीन बातें रखूंगा। चूंकि मैं बुंदेलखंड से आता हूं, वहां लगातार तीन वर्षों से सूखा पड़ रहा है। सूखे की स्थिति के कारण वहां का जन-जीवन अस्त-व्यस्त हो गया है। किसान परेशान है। खास तौर से जो जिले हैं, उनमें 11 राज्यों में सूखा पड़ा है। झांसी, जार्लोन, ललितपुर, महोबा, हमीरपुर, बांदा, चित्रकूट और मध्य प्रदेश के सागर, छतरपुर, पन्ना, टीकमगढ़, दमोह, दतिया, ये एरियाज़ विशेष रूप से सूखे की चपेट में हैं। वहां पर रबी की फसल बोई नहीं गई और खरीफ की फसल अपने आप नष्ट हो गई। मान्यवर, भारत सरकार ने खाद्यान्न गारंटी योजना लागू की है, जिसके तहत दो रुपए किलो गेहूं और तीन रुपए किलो चावल मिलता है। इसके तहत लोगों को दो किलो या तीन किलो प्रति यूनिट करके अनाज मिलता है। इस संबंध में गांव में अक्सर लोग कहते हैं कि क्या पांच किलो अनाज में मेरा पूरा महीना चल जाएगा? इस संबंध में मेरा यह सुझाव है, मांग है कि इसको बढ़ा कर प्रति यूनिट दस किलो गेहूं और दस किलो चावल कर दिया जाए, जिससे किसान अपने बच्चों को महीने भर खाना खिला सके। किसान के खेत में तो कुछ उपजा नहीं और अगर उनको इतना नहीं मिलेगा, तो इससे उनको कोई लाभ नहीं मिलेगा।

दूसरी बात यह है कि माननीय कृषि मंत्री जी ने खेत-तालाब योजना के अंतर्गत जो योजना चलाई है, इसके तहत 50 प्रतिशत अनुदान सरकार की तरफ देने की बात कही गई है और 50 प्रतिशत राशि किसान को देनी है। चूंकि किसान के पास पैसा नहीं है, वह लगातार तीन साल से सूखे की चपेट में है, इसलिए हम आपसे अनुरोध करना चाहते हैं कि इसको शत-प्रतिशत अनुदानित कर दिया जाए, जिससे किसान को इसका फायदा मिल सके ।

महोदय, एक सोलर पम्प योजना चलाई गई है, जिसके तहत आपने पांच एचपी के लिए अलाऊ किया है। चूंकि वहां पर जल स्तर बहुत नीचे है, इसलिए मेरी यह मांग है कि आप इसको बढ़ा कर साढ़े सात एचपी या दस एचपी कर दीजिए ताकि किसान पम्प के माध्यम से पानी निकाल सके, क्योंकि पांच एचपी में वहां पर सोलर पम्प काम ही नहीं करेगा और पानी नहीं निकलेगा।

मान्यवर, वहां पर पशुओं के पानी के पीने की समस्या है। इस समय वहां पशु मर रहे हैं। अन्नाप्रथा में खास करके गायें ज्यादा हैं, हमारी माननीय मंत्री मेनका संजय गांधी जी बैठी हैं, हम आपसे अनुरोध करना चाहते हैं कि आप वहां तमाम एजेंसियों को भेजिए, क्योंकि वहां पर खास तौर से गायें मर रही हैं। अगर देश में कहीं गाय से भरा ट्रक पकड़ा जाता है, तो उस पर हल्ला होता है। वहां पर पानी और चारे के अभाव में ज्यादातर गायें मर रही हैं। इसके लिए कोई योजना बनाई जाए। देश में तमाम एनजीओज़ हैं, उद्योगपति हैं, उनके द्वारा रिसर्च करवाई जाए। वहां पर पशुओं को बचाने के लिए पीने का पानी और चारे की व्यवस्था करना बहुत आवश्यक है।

[श्री विशम्भर प्रसाद निषाद]

सर, हमारे उत्तर प्रदेश के माननीय मुख्यमंत्री, श्री अखिलेश यादव जी ने अंत्योदय कार्ड धारक यानी जो कि बहुत गरीब हैं, उनको 25 किलो आलू, 10 किलो आटा, 5 किलो दाल, 5 किलो तेल, 1 किलो देशी घी, 1 किलो दूध पाउडर देने का काम कर रहे हैं। यह बहुत सराहनीय योजना है। हम यह चाहते हैं कि इसी तरह से भारत सरकार की तरफ से भी कोई पहल होनी चाहिए, जिससे कि अत्यंत गरीब लोगों को लाभ मिल सके।

हमारे देश में गरीबी और रोजगार गारंटी सबसे बड़ी समस्या है। बुंदेलखंड क्षेत्र में रोजगार नहीं है, वहां गांव के लोग रोजगार के लिए कहां जाएंगे, वे क्या करेंगे? इसी कारण से नक्सलवाद पैदा होता है। मेरा यह सुझाव है कि जो मिनिमम वेजेज़ एक्ट है, इसमें सुधार करने की आवश्यकता है। आप विश्व स्तर पर इसका अध्ययन कराइए। जब पेट्रोलियम पदार्थ को विश्व स्तर पर जोड़ दिया गया है, तो मिनिमम वेजेज़ एक्ट को भी विश्व स्तर पर जोड़ना चाहिए। पूरे विश्व में मौजूद वेजेज़ एक्ट का अध्ययन करके विश्व स्तर पर मिनिमम वेजेज़ एक्ट में सुधार कर दीजिए ताकि अगर कोई व्यक्ति महीने भर काम करे, तो उसको इतना वेजेज़ मिल सके, जिससे वे महीने भर अपने बच्चे का पालन-पोषण कर सके, अपना मकान बना सके, अपने लड़के और लड़की की शादी कर सके। मान्यवर, यही मेरा सुझाव है। आपने मुझे बोलने का समय दिया, इसके लिए हम आपको धन्यवाद देते हैं। चूंकि हमारा क्षेत्र सूखे की चपेट में है, वहां पर तालाब पूरी तरह से सूख गए हैं। माननीय मंत्री जी को मेरा एक सुझाव यह है कि वर्षा का पानी समुद्र में चला जाता है, आप तालाब योजना बना रहे हैं, अगर आप इसी योजना में इस तरह की योजना भी डाल देंगे कि अगर किसी के पास दो एकड़ खेत है, तो वह अपने खेत में एक पक्का टैंक बना ले और उसमें वह वर्षा का पानी इकट्ठा कर ले। ऐसा करने से उस टैंक में साल भर पानी रहेगा ...(**समय की घंटी**)... जिससे वह अपने खेत की सिंचाई कर लेगा। इस तरह से हम सूखे की स्थिति से निपट सकते हैं। यही हमारा सुझाव है। बहुत-बहुत धन्यवाद।

श्री संजय राउत (महाराष्ट्र): सर, देश की आबादी का एक-चौथाई हिस्सा यानी 33 करोड़ लोग सूखे का कहर झेल रहे हैं। ...(**व्यवधान**)... मैं महाराष्ट्र पर आ जाऊं ? ...(**व्यवधान**)... नहीं तो आप वहां बैठे हैं न? आज महाराष्ट्र में जो सूखा है, वह आपकी ही देन है, इसलिए आप जरा चुप बैठिए। ...(**व्यवधान**)...

सर, यह जो संकट है, वह एक या दो राज्यों तक सीमित नहीं है, बल्कि यह 10 राज्यों का संकट है, 256 जिले भयंकर सूखे की चपेट में हैं। हर सत्र में हम सूखे में किसानों की जो अवस्था है, पानी का जो संकट है, उस पर लम्बी चर्चा करते आए हैं और सभी सम्माननीय सदस्य अपने-अपने गृह राज्य के संकट के ऊपर यहां चर्चा करते हैं। जब बजट सत्र शुरू हुआ था, तब भी हमने यह बात सुनी थी। खासकर बुंदेलखंड के बारे में के. सी. त्यागी जी ने जो बात उस वक्त कही थी, वही स्थिति आज महाराष्ट्र के मराठवाड़ा की है। उस वक्त हमने सुना था, आज भी पढ़ रहे हैं कि वहां के लोग घास की रोटी खाकर जी रहे हैं, लेकिन आज स्थिति बदल गई है, जैसा कि आप बोल रहे थे। वहां के करीब 50 परसेंट परिवार के लोग छः-छः महीने तक दाल-चावल नहीं खाते। अगर ऐसा है तो हमारा जो "खाद्य सुरक्षा कानून" बना था, उसका क्या हुआ? वह क़ानून कहां है? वहां बच्चों ने स्कूल छोड़ दिया है, वहां का हर पांचवा परिवार एक दिन भूखा सोता है। यह आज के अखबार की मीडिया रिपोर्ट है। लेकिन यह केवल बुंदेलखंड का दर्द नहीं है, बल्कि 10 राज्यों के लगभग 200 से ज्यादा जिलों का यही दर्द है। यह बुंदेलखंड

का दर्द है, यह मराठवाड़ा का दर्द है।

जब चुनाव आते हैं, तो राजनीति में हम हमेशा घोषणाएँ करते हैं और हमारे लोगों ने भी घोषणा की थी। हमने कांग्रेस-मुक्त भारत बनाने की घोषणा की थी। यह अच्छी घोषणा है, लेकिन सबसे पहले हमको सूखा-मुक्त भारत बनाना होगा, गरीबी-मुक्त भारत बनाना होगा। जब सूखा-मुक्त भारत होगा, तो देश अपने आप कांग्रेस-मुक्त हो जाएगा, यह हमारी जिम्मेदारी है। चूंकि सूखा एक गरीबी है, यह उनकी देन है। यह 50 साल की बीमारी है, दो साल की बीमारी नहीं है। मैं पूरे देश की बात करता हूँ। चाहे उत्तर प्रदेश हो, मध्य प्रदेश हो, महाराष्ट्र हो, झारखंड हो, कर्णाटक हो, गुजरात हो, वे आज पीने के पानी की समस्या से जूझ रहे हैं। लोग प्यासे हैं, भूखे हैं और वे अपना घर-बार छोड़कर, पशुधन छोड़कर पलायन कर रहे हैं। ये सभी हमारी भारत-माता के सपूत हैं। उनके मन में, उनके दिल में भारत माता है, लेकिन पेट में भूख हैं, प्यास है। उनको "भारत माता की जय" बोलना है, लेकिन मैं इसको धर्म से नहीं जोड़ना चाहता हूँ, मैं इसको भूख से जोड़ना चाहता हूँ। जिनके पेट में भूख है, जो भूखे हैं, कंगाल हो गए हैं, आप उनसे "भारत माता की जय" की उम्मीद कैसे कर सकते हैं, यह हम सबको सोचना पड़ेगा। इसलिए भारत माता के हमारे जो 33 करोड़ भूखे लोग हैं, उनके बारे में हमको सोचना पड़ेगा। हम यह हमेशा मानते हैं कि पाकिस्तान हमारा सबसे बड़ा दुश्मन है। वह हमारा दुश्मन है, लेकिन उससे भी बड़ा दुश्मन आज यहां का सूखा है, गरीबी है, अकाल है, भूख है। उनके बारे में हमको सोचना पड़ेगा। हम पाकिस्तान से चर्चा करते आए हैं और करेंगे, लेकिन जो गरीब लोग आज घर-बार छोड़कर भाग रहे हैं, उनसे चर्चा कीजिए। उनसे खुद जाकर चर्चा कीजिए, मंत्री को चर्चा करनी चाहिए।

हमारे प्रधान मंत्री जी ने "पंचायती राज दिवस" पर अच्छा संदेश दिया कि हमारा देश सिर्फ दिल्ली में नहीं है, बल्कि हमारा भारत गांवों में बसता है। हम भी यह मानते हैं कि भारत गांवों में बसता है। भारत मुम्बई, चेन्नई, भोपाल या रांची में नहीं बसता है, लेकिन यह जो पूरा भारत गांवों में बसा है, वह भारत आज भूख से मर रहा है। आज लोगों में किसानों को मार्गदर्शन न करने की होड़ लगी है। मैं कल पढ़ रहा था, एसबीआई की चेयरमैन ने एक अच्छी स्टेटमेंट दी है। कोई मैडम भट्टाचार्य जी हैं, उन्होंने कहा है, 'Farmers cannot live by farming alone. There is a need to create other activities that give a farmer a regular income source. Only farming is not enough.' यह विचार अच्छा है, लेकिन यह कोई नया विचार नहीं है। आप यह जो नया इनकम सोर्स देना चाहते हैं, ये जो बड़े-बड़े लोग बात करते हैं, वह सिर्फ बोलने की बात है। आप काम करो। आज "मनरेगा" भी जब ठीक से नहीं चल रही है, तो आप क्या इनकम सोर्स देंगे? अगर आप इनकम सोर्स बनाने की बात करते हैं, तो उसके लिए आपको कुछ एक्शंस भी लेने पड़ेंगे। स्टेट बैंक के 850 करोड़ रुपये लेकर माल्या भाग गया, उसको आप नहीं रोक पाए, लेकिन जो किसान 5,000 रुपये या 10,000 रुपये का कर्जा लेता है, उसके घर की आप जब्ती लाते हैं और उसका घर-बार आप छीन लेते हैं। आप यह 2000-5000 रुपये के लिए करते हैं, यह कोई नीति नहीं है। अब मैं महाराष्ट्र पर आता हूँ।

अगर आप महाराष्ट्र की हालत देखेंगे तो सबसे बुरी हालत आज महाराष्ट्र की है। 17,000 गांव आज बूंद-बूंद पानी को तरस रहे हैं। लातूर जैसे जिले में आज एक-एक महीने के बाद पानी आ रहा है। वहां नहाने के लिए पानी नहीं है, कपड़े धोने के लिए पानी नहीं है। यह ज़िन्दगी है या नरक है, इस बारे में हमको सोचना होगा। हम 'अच्छे दिन' की बात करते हैं, लोगों को पानी देने की ज़िम्मेदारी भी आज हम सबकी है। ...(**व्यवधान**)... जब लोग आत्महत्या करते हैं तो एक

[श्री संजय राउत]

लाख रुपये का मुआवजा मिलता है। क्या लोग एक लाख रुपये के लिए आत्महत्या करते हैं? आप उसको आत्महत्या करने से रोकिए। आप एक लाख रुपये मुआवजा देते हैं, वह ठीक है, परन्तु कोई भी व्यक्ति एक लाख रुपये के लिए आत्महत्या नहीं करता। ...(**समय की घंटी**)... मैं यहां कोई महाराष्ट्र राज्य के पैकेज के लिए नहीं खड़ा हूँ — पैकेज तो आप देते रहेंगे, पैकेज मिलता है या नहीं मिलता है, यह सब बाद की बात है, लेकिन मराठवाड़ा में सैकड़ों परिवार हैं, जिनकी बेटियों की शादी नहीं हो रही है। ऐसे सैकड़ों लोग हैं, हमने उनकी शादियां कराई हैं। आपको यह बात मालूम होगी, उद्धव ठाकरे साहब ने बीड में 500 बेटियों की शादियां कराई हैं, जालना में कराई हैं। औरंगाबाद में उद्धव ठाकरे साहब के नेतृत्व में हजारों बेटियों की शादियां धूमधाम से कराई हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Sanjayji, please conclude. …(*Interruptions*)…

श्री संजय राउतः शादियां नहीं रुकनी चाहिए नहीं तो किसान फिर आत्महत्या करता है। सर, मैं इतना ही कहूंगा कि हमारे आदरणीय प्रधान मंत्री जी देश के नेता हैं, विश्व के नेता हैं, वे पूरे देश में घूमते हैं, पूरे विश्व में घूमते हैं, लेकिन मैं उनसे विनती करता हूँ कि आप एक दिन के लिए बुंदेलखंड जाइए, आप एक दिन के लिए मराठवाड़ा जाइए, सिर्फ एक-एक दिन के लिए जाइए। ...(**व्यवधान**)...

एक माननीय सदस्यः वे नहीं जाएंगे।

श्री संजय राउतः वे जाएंगे, हमें मालूम है। ...(**समय की घंटी**)... आप वहां की परिस्थिति देखिए।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Shri Ahmed Patelji. ...(*Interruptions*)...

श्री संजय राउतः मुझे विश्वास है कि वहां के लोगों के हालात देखने के बाद आप हमारे सूखाग्रस्त लोगों के लिए दिल्ली की सरकार से ज्यादा देंगे। ...(**व्यवधान**)... हमारे प्रधान मंत्री से मैं आह्वान करता हूँ कि आप बुर्देलखंड और मराठवाड़ा जरूर जाइए, वहां जाकर देखिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Shri Ahmed Patelji, I have called your name.

श्री संजय राउतः तभी आप हमारे दर्द को मिटाने के लिए कदम उठाएंगे, जय हिन्द।

श्री अहमद पटेल (गुजरात)ः उपसभापति महोदय, सूखे के महत्वपूर्ण विषय पर बोलने के लिए आपने मुझे समय दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। सूखा एक अजीबो-गरीब कुदरती आपदा है। मैं इसकी कैंसर के साथ तुलना करना चाहूंगा, क्योंकि सूखा कोई एक या दो दिन में नहीं आ जाता, यह आहिस्ता-आहिस्ता बढ़ता है। धीरे-धीरे स्थिति इतनी गम्भीर हो जाती है कि वह कैंसर की तरह जानलेवा बन जाता है और बहुत ही भयानक स्वरूप धारण कर लेता है।

हमारे पूर्व-वक्ताओं ने कहा कि करीबन 33 करोड़ लोग आज सूखे से प्रभावित हैं और कम-से-कम 90 से ज्यादा ऐसे बड़े reservoirs हैं, जिनकी पानी की क्षमता घटती जा रही है। इतनी

गम्भीर स्थिति होते हुए, मैं सरकार से जानना चाहता हूँ कि सरकार ने ऐसे कौन से कदम उठाए, जिनसे हम यह कह सकते हैं कि हम लोग सूखे से निपटने के लिए तैयार हैं? कांग्रेस से पूछा जाता है कि साठ साल में आप लोगों ने क्या किया? बहुत कुछ किया, लेकिन सबसे बड़ी बात कांग्रेस ने यह की कि जो उपग्रह तकनीक है और मौसम विज्ञान है, उसमें इतना निवेश किया कि आज हम कई महीनों पहले यह पता लगा सकते हैं कि कब सूखा पड़ने वाला है, कब कितनी बारिश होगी — ज्यादा होगी या कम होगी — यह सबसे बड़ी उपलब्धि है। 2015 में सरकार को पता था कि सूखा आने वाला है। पिछले कई महीनों से देश की जनता सूखे से प्रभावित है, लोग परेशान हैं। यह सूखे की स्थिति सिर्फ गांवों तक सीमित नहीं रह गई है, बल्कि शहरों की स्थिति तो और भी अधिक ख़राब होती जा रही है। आज शहरों में पानी की व्यवस्था नहीं है। हम स्मार्ट सिटी की तो बात कर रहे हैं, लेकिन स्मार्ट सिटी के लिए पानी कहां से आएगा, जब पीने के लिये भी पानी उपलब्ध नहीं है? हम स्वच्छता अभियान की तो बात कर रहे हैं, लेकिन स्वच्छता के लिए, सफाई के लिए पानी कहां से लाएंगे? मेरे ख्याल से सरकार को खास तौर से जिस तरह से चिंता करनी चाहिए, उस तरह से नहीं हो रही है। देश की स्थिति बहुत गम्भीर है, सूखे की स्थिति भयावह है, लेकिन मैं समझता हूँ कि सरकार जिस तरह से काम कर रही है, वह स्थिति भी उतनी ही चिंताजनक है। जब यूपीए की सरकार थी, आप अच्छी तरह से जानते हैं कि जब भी सूखे की स्थिति होती थी और प्रदेश के मुख्यमंत्री अगर यहां पर खबर करते थे तो तुरंत कृषि मंत्री शरद जी या जो भी कोई मंत्री होते थे, यहां से टीम जाती थी तथा राज्यों के साथ, प्रदेशों के साथ परामर्श होता था, बातचीत होती थी कि कितने गावों में स्थिति ख़राब है।

उसके बाद जिस तरह से मदद करनी चाहिए, उस तरह से मदद होती थी। मुझे नहीं मालूम कि कितने प्रदेशों में आपने विजिट की या प्रदेशों के मुख्यमंत्रियों से बात की, उनसे परामर्श किया। यहां पर जब सुप्रीम कोर्ट फटकार लगाता है या सुप्रीम कोर्ट स्टेट गवर्नमेंट को कहता है कि आपने जो भी तैयारी की है, वह सही नहीं है, जब सुप्रीम कोर्ट फटकार लगाता है, तब जाकर स्टेट गवर्नमेंट, प्रदेश सरकार जाग्रत होती है और चिंता में लग जाती है। खास तौर से महाराष्ट्र की बात हुई, वहां की स्थिति गंभीर है। आईसीयू वार्ड में भी जिस तरह से पानी होना चाहिए, वहां भी पानी नहीं है। लोगों के पास पीने के लिए पानी नहीं है। चाहे गुजरात हो, चाहे महाराष्ट्र हो, चाहे मध्य प्रदेश हो, चाहे हरियाणा हो, पानी के लिए हर जगह पर झगड़े हो रहे हैं, लड़ाई हो रही है। महिलाएं अपनी सुरक्षा की चिंता किए बिना कुछ बूंद पानी के लिए दूर तक जाती हैं। मैंने टी.वी. चैनलों पर यह भी देखा है कि बेचारी महिलाएं पानी लाने के लिए कुएं में नीचे उतरती हैं। यह सच में चिंताजनक स्थिति है। केंद्र की सरकार को इसके बारे में बहुत ही गंभीरता से सोचना चाहिए।

"मनरेगा" की बात होती है। उन्होंने सही बात कही। "मनरेगा" सूखे से निपटने के लिए उचित माध्यम है। इससे लोगों को रोजगार मिलता है, इससे तालाब बनाए जाते हैं, रिज़र्वायर्स बनते हैं, लेकिन आज स्थिति क्या है? "मनरेगा" के बारे में कहा यह जाता है कि इसकी राशि बहुत बढ़ाई है, जो भी राशि है, वह प्रदान की गई है। आप अच्छी तरह से जानते हैं कि जो संकट है, जिस तरह से "मनरेगा" में लोगों को रोजगार मिलना चाहिए, वह रोजगार मिल नहीं रहा है। वर्ष 2016-17 में "मनरेगा" के तहत दिया गया काम 3.15 बिलियन व्यक्ति-दिवस के बराबर था, लेकिन इसे घटाकर 980 मिलियन व्यक्ति-दिवस कर दिया गया। आज भी बहुत सारी राशि बाकी

[श्री अहमद पटेल]
है, जिसका भुगतान करना बाकी है। "मनरेगा" सूखे से निपटने के लिए एक उचित माध्यम है। इसके बारे में भी सरकार को खास तौर से चिंता करने की जरूरत है।

केंद्र में भाजपा की सरकार है। वह समस्या को मानने के लिए भी तैयार नहीं है कि सूखा पड़ रहा है। जैसा कि मैंने कहा कि जब कहा जाता है, तो थोड़े से चिंतित हो जाते हैं। जहां तक मेरे गृह प्रदेश गुजरात का सवाल है, वह जल संकट के कगार पर खड़ा हुआ है। पानी न होने की वजह से बच्चे स्कूल नहीं जा रहे हैं। करीब 200 जलाशयों में पानी केवल 26 प्रतिशत की क्षमता तक रह गया है, 2,500 से ज्यादा गांवों में जल संकट है। जलाशयों में पानी एक पखवाड़े के लिए बाकी है। केंद्र के पास कांग्रेस की राज्य सरकारों को destabilise करने के लिए तो टाइम है, लेकिन बाकी प्रदेशों में क्या हो रहा है, उसकी चिंता नहीं कर रहे हैं, लेकिन सूखे का जो असर है, वह काफी विस्तृत है। दुनिया की जितनी पॉपुलेशन है, उसका 16 प्रतिशत हमारे यहां है, लेकिन धरती के जल संसाधनों का केवल 4 प्रतिशत ही हमारे पास है। मैं यह कहना चाहूंगा कि इन सारी चीजों के बारे में गंभीरता से सोचना चाहिए। यह बहुत ही डरावनी स्थिति है, यह बहुत ही गंभीर स्थिति है। अगर हम सही कदम नहीं उठाएंगे, तो इस समस्या से निपट नहीं पाएंगे। कहते हैं कि बारिश इस बार अच्छी होगी, लेकिन अभी बारिश आने में काफी टाइम बाकी है। ऐसे समय में सरकार को जागरूक होने की बहुत ही जरूरत है। पहले इसके बारे में प्लांनिग कमीशन चिंता करता था। उसको भी अब भंग कर दिया गया है। मुझे नहीं मालूम कि कितनी बार चीफ मिनिस्टरों की या मुख्यमंत्रियों की बैठक बुलाई गई, कितनी बार कितनी टीमों ने वहां विजिट की या मुख्यमंत्रियों के साथ मीटिंग्स हो रही हैं, इसके बारे में खास तौर से सोचने की जरूरत है।

दूसरी बात है जिस पर मैं सरकार का ध्यान दिलाना चाहूंगा। मेरे ख्याल से जिस चीज़ पर ध्यान देना चाहिए उसके उलट ही काम हो रहा है। केंद्रीय जल आयोग ने बताया था कि 91 बड़े जलाशयों में पानी तेजी से घट रहा है। आर्थिक सर्वे में भी बताया गया था कि कृषि की विकास दर घट रही है, लेकिन उन सूचनाओं पर कोई अमल नहीं किया गया। इसके उलट सरकार ने क्या किया, एक तरफ कृषि विकास घट रहा था और दूसरी तरफ न्यूनतम समर्थन मूल्य में कमी कर दी। पेयजल और जल संसाधन मंत्रालय के बजट में 40 प्रतिशत की कमी कर दी गई। सुश्री उमा भारती जी यहां पर बैठी हैं। मुझे नहीं मालम कि जो कमी की गई है, उससे वे संतुष्ट हैं या नहीं हैं। आपकी कथनी और करनी में बहुत ही अंतर है। मैंने "मनरेगा" की बात आपसे कही है मैं खासतौर से एक बात यह कहना चाहूंगा कि प्रधान मंत्री जी हमेशा कहते हैं कि जनता को ज्यादा ही जाग्रत होने की जरुरत है और ज्यादा जिम्मेदारी सरकार के साथ-साथ जनता पर डालते हैं। उन्होंने यह भी कहा है कि जब वे 2012 में गुजरात के मुख्यमंत्री थे, कई बार उन्होंने कहा था कि कई बार लगता है कि भगवान हमें पानी का मोल भुलने नहीं देना चाहते, लेकिन सरकार और जनता मिलकर इस परीक्षा में खरे उतरेंगे। कोई वजह नहीं है, हम हालात का उपयोग जल संरक्षण के संसाधन के लिए न करें, लोगों को जल के मोल और हरियाली की रक्षा के प्रति सचेत करने के लिए न करें। पशुओं के लिए करुणा जगाने और अपनी सारी ताकत को गरीब किसान की भलाई में लगाने के लिए न करें। गुजरात राष्ट्र के सामने सूखे से निपटने का मॉडल पेश करेगा। मुझे नहीं मालूम प्रधान मंत्री, वे देश के सामने जो गुजरात का मॉडल पेश करने वाले थे, उस मॉडल का क्या हुआ? मैं समझता हूं कि प्रधान मंत्री जी हमेशा अपने मन की बात तो करते हैं और हमें सुनाते रहते हैं, लेकिन आज उनको लोगों के मन की

पीड़ा को सुनने की जरूरत है। मैं सरकार को याद दिलाना चाहता हूं कि यूपीए सरकार कैसे सूखे का सामना करती थी। इस सरकार ने 2009 में किसानों का लगभग 72,000 करोड़ रुपए का कर्ज माफ किया। हमारे कृषि मंत्री और अन्य मंत्री सूखाग्रस्त क्षेत्रों की रेगुलर विजिट करते रहते थे। वहां की प्रदेश सरकारों से परामर्श करके राशियां बढ़ाई और 12वें योजना आयोग ने जल आवंटन और भजल के प्रयोग के बारे में नीति का ढांचा तैयार किया। आज राष्ट्र के लोग परेशान हैं। यह समय राजनीति का नहीं है, मेरे ख्याल से काजनीति का भी समय है, यह तो कार्य करने का समय है। ऐसे वक्त में मेरे ख्याल से जहां-जहां सूखे की स्थिति है, उन प्रदेशों से सरकार को कंसल्ट करने की जरूरत है, परामर्श करने की जरूरत है। हम भविष्य में ख्याल रखें कि अगर जब हमारी तकनीकी पहले से हमें सूचना दे देती है कि सूखा आने वाला है, तो हमें उसकी तैयारी पहले से करनी चाहिए। मेरे ख्याल से एडवांस प्लानिंग जिस तरीके से होनी चाहिए, सरकार ने नहीं की है। उसी की वजह से आज लोग परेशान हैं। हिन्दुस्तान की जो भी महिलाएं हैं, वे खासतौर पर काफी परेशान हैं। मैं समझता हूं कि अभी भी कुछ समय बाकी है, परामर्श करने के बाद सरकार इस तरह की व्यवस्था करे, ताकि जो भी लोग परेशान हैं, उनकी परेशानी हल हो, समस्याएं हल हों और उनको राहत मिले। धन्यवाद, जय हिन्द।

श्री राम कुमार कश्यप (हरियाणा): सर, आज सदन में सूखे की बहुत ही गंभीर समस्या पर एक साथर्क चर्चा हो रही है। ऐसा भी नहीं है कि भारत में पहली बार सूखा पड़ा है। पिछले दो सौ वर्षों में यहां 44 बार सूखा पड़ा है, एक अंतर्राष्ट्रीय डाटा बेस के अनुसार पिछली शताब्दी में भारत में प्राकृतिक रूप से दस आपदाओं में सूखा पड़ा है। जिनमें अभी तक साढ़े 42 लाख व्यक्तियों की मौत हो चुकी है। आज देश में पानी की गंभीर समस्या है। इसका अंदाजा इस बात से लगाया जा सकता है कि पानी की कमी के कारण महाराष्ट्र के सूखाग्रस्त इलाकों में लोग एक से ज्यादा शादी करने पर मजबूर हो रहे हैं। एक पत्नी घर और बच्चे संभालने का काम करती है और दूसरी पत्नी पानी लाने का काम करती है। क्योंकि इन महिलाओं को कई-कई किलोमीटर पैदल चलकर पानी लाना पड़ता है। ...(**व्यवधान**)... सर, मैंने यह अखबार में पढ़ा है। सर, विचारणीय मुद्दा यह है कि आखिर यह सूखा क्यों पड़ता है और पानी का संकट क्यों गहराया है? इसके पीछे कई कारण हो सकते हैं। इनमें से मुख्य कारण समय पर मानसून का न आना है। हम आज से पचास साल पहले देखते थे कि लगातार 15-15 दिनों तक बरसात होती थी और इतनी ज्यादा बरसात होती थी कि मकानों के ऊपर भी वनस्पति पैदा हो जाती थी। आज तो बरसात ही नहीं होती है। आज मकानों की छतों पर क्या वनस्पति पैदा होगा, खेतों में ही वनस्पति पैदा नहीं होती। इसका मुख्य कारण यह है कि आज हमने वृक्षों को भारी मात्रा में काट दिया है। आज देश के विकास के लिए शहरों का शहरीकरण हो रहा है और सड़कें बन रही हैं, जिसके कारण जंगलों के पेड़ काटे जा रहे हैं। मैं मंत्री जी से इसके लिए एक निवेदन करना चाहूंगा कि हमें ज्यादा से ज्यादा पेड़ लगाने चाहिए। मैं रेल मंत्री जी को भी बधाई देना चाहूंगा कि उन्होंने पिछले रेल बजट में रेलवे की खाली जमीन पर पेड़ लगाने का जो प्रावधान किया था, वे उसको इम्पलीमेंट करना चाह रहे हैं।

हरियाणा में जो सोनीपत-गुहाना-जींद रेलमार्ग है, यह 79 किलोमीटर का क्षेत्र है। यहां मंत्री जी ने जो पेड़-पौधे लगाने का एक निर्णय लिया है, उसको मैं मंत्री जी का एक बहुत ही सराहनीय कदम कहना चाहूंगा।

[श्री राम कुमार कश्यप]

मंत्री जी, मैं एक और बात आपसे कहना चाहता हूं कि अभी गेहूं का सीज़न है। कई बार हमारे किसान भाई खेतों में ख़रपतवार जलाने के लिए आग लगा देते हैं। जब खेतों में आग लगती है, तो वह आग लगते-लगते सड़कों तक आ जाती है। जब आग सड़कों पर आ जाती है तो सड़कों पर खड़ी हुई जो वनस्पति है, पेड़-पौधे हैं, इस आग से वजह से कितने ही कीड़े-मकोड़े और जीव-जंतु मर जाते हैं, इसलिए मैं आपसे निवेदन करना चाहूंगा कि आप इस आग के ऊपर भी एक जागरूकता अभियान जरूर चलाएं, ताकि किसान जागरूक हो। क्योंकि जब किसान खेतों में आग लगाते हैं, तो उससे खेतों की उपजाऊ शक्ति तो नष्ट होती ही है, साथ ही हमारा पर्यावरण भी दूषित होता है।

इसके बाद मंत्री जी, मैं एक बात और कहना चाहूंगा कि हमारा जो एनएच-1 हाइवे है, इस पर करनाल से लेकर सोनीपत के बीच में हज़ारों की संख्या में ट्री गाडर्स पेड़ों के बिना खड़े हैं। उनमें पेड़ होने चाहिए थे, लेकिन उनमें पेड़ नहीं हैं। यह जो देश की संपत्ति है, जो हज़ारों की संख्या में ट्री गाडर्स हैं, इन पर भी विचार किया जाए कि ये जो ट्री गाडर्स हैं, ये खाली क्यों हैं?

मंत्री जी, मैं इसके बाद यह बात कहना चाहूंगा कि आज पीने के पानी का बहुत ज्यादा मिसयूज़ हो रहा है। यदि आज मैं हरियाणा की बात करूं, तो हरियाणा के कई ज़िलों में पानी की कमी है और कई ज़िलों में पानी पर्याप्त मात्रा में है। जहां पानी पर्याप्त मात्रा में है, वहां पर घर-घर में टूंटी लगी है। लोगों ने टूंटी के साथ-साथ सबमर्सिबल पम्प भी लगा लिए हैं। यद्यपि सबमर्सिबल पम्प लगवाना कोई बुरी बात नहीं है, लेकिन जब सबमर्सिबल पम्प चलता है, तो खुला चलता रहता है और नाली में पानी जाता रहता है, ओवरप्लो हो जाता है, जिसकी वजह से तालाब ओवरप्लो हो रहे हैं। यह एक बड़ी भारी समस्या सरकार के सामने आ रही है। पीने के पानी का भी हमें संरक्षण करना है, हमें इसके बारे में भी जागरूकता अभियान चलाना है ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): समाप्त कीजिए। ...(**व्यवधान**)...

श्री राम कुमार कश्यपः दूसरा, खेती में भी पानी का बहुत उपयोग होने लगा है। जब से हरित क्रांति आई है, तब से ऐसे-ऐसे बीज आ गए हैं, जिनमें पानी की ज्यादा जरूरत होती है। इसलिए मंत्री जी, मैं आपके माध्यम से निवेदन करना चाहूंगा कि आज साइंटिस्ट्स को ऐसे बीज पैदा करने चाहिए जो कम पानी लें। मैं आपसे एक और निवेदन करूंगा कि जितनी भी एग्रीकल्चरल यूनिवर्सिटीज़ हैं, उनमें आज डॉक्टरों की बड़ी भारी कमी है, इसलिए आप डॉक्टरों की कमी को दूर करने का काम करें। जब हमारी यूनिवर्सिटीज़ में डॉक्टर्स होंगे, तो वे रिसर्च करेंगे और अच्छे बीज पैदा करने का काम करेंगे। आपने मुझे बोलने का मौका दिया, धन्यवाद, जय हिंद।

डा. संजय सिंह (असम): माननीय महोदय, मैं आपका आभारी हूं कि आपने इतने महत्वपूर्ण विषय पर जो चर्चा हो रही है, उसमें मुझे भागीदार बनाया। अभी संसद के अंदर भी और संसद के बाहर भी इस गंभीर दैवी आपदा पर बहुत चिंता है। हर जगह यह बोला जा रहा है कि देश में जनता सबसे ज्यादा इस सूखे से प्रभावित है। जो प्राकृतिक आपदा है, उस प्राकृतिक आपदा का सरकार, चाहे वह केंद्र सरकार हो, चाहे राज्य सरकार हो, मिलकर मुकाबला करती है और जो भी व्यवस्था होती है, उसको उस समय पर उपलब्ध कराती है। जहां पानी की कमी हो, वहां

पानी की व्यवस्था करती है, जहां जैसी भी आवश्यकता हो, उस पर लोग मिलकर, बड़े सहयोग के साथ काम करते हैं। भारत सरकार की नेकनीयती पर कोर्टस ने भी, सुप्रीम कोर्ट ने भी कमेंट किया है कि इस समस्या को किस तरह से नेग्लेक्ट किया जा रहा है, इसको ध्यान से नहीं देखा जा रहा है, इस पर जो व्यवस्था होनी चाहिए, वह व्यवस्था नहीं हो रही है।

माननीय महोदय, पूरे देश में 12 राज्य इस समस्या से प्रभावित हैं। इन 12 राज्यों में लगभग 50 करोड़ से ज्यादा आबादी इस सूखे से प्रभावित है। अभी माननीय शरद पवार जी कहीं पर बोल रहे थे कि महाराष्ट्र में कुछ इलाकों में पानी की भी समस्या है और यह समस्या इतनी ज्यादा है कि पंद्रह-पंद्रह, बीस-बीस दिनों में केवल एक दिन ही पीने के पानी की व्यवस्था हो पा रही है। वहां पर आईपीएल की भी चर्चा हुई, उसको हटाने की बात भी आई, देश में सूखे की इस गंभीरता के बारे में हर तरह से, हर स्टेप पर चर्चाएं हुई हैं। माननीय महोदय इसके लिए "मनरेगा" जो यूपीए सरकार की देन थी, जिसमें करोड़ों लोगों को काम मिला था, उस पर भी भारत सरकार की तरफ से कमेंट किया गया कि यह कांग्रेस पार्टी का स्मारक बनने वाला है। यह कहकर उस स्कीम की तमाम गंभीरता को कम करने की बात हुई है। जब तालाब खुदते थे तो किसान मजदूर तमाम तरह से काम करते थे। प्राकृतिक पानी जो डिस्चार्ज नहीं होता है, वह उसको पूरा करने का काम करता था। माननीय महोदय, मैं आपसे निवेदन करना चाहता हूं कि आज जो सबसे बड़ी समस्या है कि प्रकृति का नीचे का पानी, जो बोरिंग से हैंड पंप से या तमाम तरीकों से बाहर निकल रहा है, वह पानी बहता हुआ नदी में और नदी से समुद्र में चला जाता है। उसके recharge की कोई व्यवस्था नहीं है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि बहुत सारा construction चल रहा है, मकान बन रहे हैं, इस देश में निर्माण कार्य चल रहे हैं, उनमें यह compulsory किया जाए कि जो भी घर बनते हैं, उनको permission तभी मिलेगी, जब वहां water recharging की व्यवस्था हो। आज इस पर गम्भीरता से विचार होना चाहिए। आज इस बात की आवश्यकता है।

पहले यूपीए सरकार में किसानों की ऋण माफी हुई थी। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि कम से कम उन 12 राज्यों में, जहां तमाम लोग सूखे से प्रभावित हैं, वहां के किसानों की ऋण माफी compulsory हो, वहां पर पशुओं के चारे की व्यवस्था हो, वहां पर बच्चों की फीस माफी हो, वहां पर जिन लोगों को पानी की दिक्कत हो रही है, पानी की व्यवस्था तो हो ही रही है, वहां पर मुफ्त भोजन की भी व्यवस्था हो, जब तक वे लोग सूखे के प्रभाव से बाहर नहीं निकल आते।

मेरा आपसे निवेदन है कि यह global warming का प्रभाव है, जिससे हमारा climate disturb हो रहा है। मैं आपसे निवेदन करना चाहता हूँ कि इसका एक विशेष मंत्रालय बने, ताकि आने वाले समय में इसकी study हो, इसकी research हो कि हमारे climate change की वजह से जैसे सूखा पड़ा है, वैसे हो सकता है कि कल बाढ़ आए, तीसरी और कोई समस्या आ सकती है। इसकी study के लिए सरकार गम्भीरता से एक मंत्रालय बनाए, जिसमें रिसर्च विभाग हो और भविष्य के लिए, 10-15-20 साल के लिए planning हो। अगर planning के आधार पर काम होगा, तो मैं समझता हूँ कि आपदा का मुकाबला किया जा सकता है तथा आपदा को tackle करने का और अच्छा तरीका सोचा जा सकता है।

[डा. संजय सिंह]

5.00 P.M.

माननीय महोदय, हमारे प्रदेश में बुंदेलखंड है। जब ऐसी आपदा नहीं भी होती है, तब भी बुंदेलखंड में पानी की कमी है। हमारे यहां पलायन भी होता है। भारत सरकार में भी और प्रदेश सरकार में भी बहुत तरह की स्कीमें और योजनाएँ बनती हैं, लेकिन उनका implementation कितना होता है, हमें इस पर ध्यान देना चाहिए। कैसे वहां पर इसकी व्यवस्था बनाई जा सके, इस पर ध्यान देने की आवश्यकता है। आज बुंदेलखंड भी उसी तरह से प्रभावित है, जैसे हमारे तमाम राज्य प्रभावित हैं।

माननीय महोदय, मैं चाहूँगा कि प्रदेश सरकार से विशेष तौर से इसके लिए आग्रह किया जाए, ताकि वहां के लिए ऐसा प्रोजेक्ट बने कि वहां गम्भीरता से पानी की व्यवस्था के लिए प्रयास किया जाए और वहां पर भी ऋण माफी के लिए सरकार विशेष तौर से कोई ऐसा पैकेज तैयार करे, जिससे इन सूखाग्रस्त राज्यों में इसकी व्यवस्था हो सके।

माननीय महोदय, मैं समझता हूँ कि आज इस गम्भीर समस्या के ऊपर संसद में सभी लोग, सभी राज्यों के लोग, हमारे सभी जन-प्रतिनिधि उतने चिंतित हैं, जितना देश में इसके प्रकोप से सारी जनता चिंतित है। मैं चाहता हूँ कि सदन जिस गम्भीरता के साथ आज चर्चा कर रहा है, सरकार भी उतनी गम्भीर हो कर इसके लिए विशेष पैकेज तैयार करे। वहां पर लोगों की ऋण माफी के लिए मैं दोबारा जोर देता हूँ कि आप उनका ऋण माफ करें और उनको जो भी सुविधा पहुँचाई जा सके, वे पहुँचाएँ, ऐसा मेरा आपसे निवेदन है। बहुत-बहुत धन्यवाद।

श्री के. सी. त्यागी (बिहार): उपसभाध्यक्ष महोदय, चूँकि मेरा समय पहले हमारे नेता ले चुके हैं, इसलिए मैं संक्षेप में कुछ आवश्यक बातें आपके जरिए मंत्री महोदय के संज्ञान में लाना चाहता हूँ। शरद पवार जी ने बिल्कुल ठीक कहा कि आज राजनीति करने का दिन नहीं है, यह आपदा है और इससे हम सबको मिल कर निपटना है। बहुत अच्छा होता, अगर यहां वित्त मंत्री भी होते, गृह मंत्री भी होते, Food and Consumer Affairs Minister भी होते, कृषि मंत्री जी बैठे हुए हैं, Commerce Minister भी होते और मुझे प्रसन्नता है कि Rural Development Minister भी यहां बैठे हैं, क्योंकि यह किसी एक विभाग से जुड़ा हुआ मामला नहीं है। कृषि मंत्री की सीमाएँ हैं, Rural Development Minister के जिम्मे भी बड़ा भारी काम है। वित्त मंत्री होते, जिनको धन मुहैया कराना है, Disaster Management के लिए गृह मंत्री होते, जिनको इसे देखना है और जिस तरह से वहां पर PDS का सिस्टम effective होना चाहिए था, उसके लिए Food and Consumer Affairs Minister होते, तो अच्छा होता। खैर वे यहां नहीं हैं।

सर, मैं तकलीफ के साथ एक बात कहना चाहता हूँ कि सुप्रीम कोर्ट ने एक आदेश दिया है। जो काम हम नहीं कर रहे हैं, वह हम अदालतों से करा रहे हैं। कल सुप्रीम कोर्ट ने आदेश दिया कि वहां IPL नहीं होगा। मेरे दोस्त, राजीव शुक्ल जी शायद यहां पर नहीं हैं। उनकी और पवार साहब की चिंताएँ मुझे कष्ट देती रहती हैं। कल यह आदेश हुआ है कि वहां पर पहली मई के बाद मैच नहीं होंगे।

सर, मुझे नीरो की याद आ गई, जो रोम में बांसुरी बजाया करता था। एक बार जब रोम में बहुत ज्यादा सूखा पड़ा, तो उसने एक भोज आमंत्रित किया। उसने, सूखे की वजह से जो लोग मर गए थे, उनको निकाल कर, रात में उनकी हड्डियों को जलाया और उस भोज में उजाला

किया गया। उस भोज में राजनेता, पत्रकार और सिविल सोसाइटी के लोग आमंत्रित थे। आज आईपीएल देखने का हमारा जो नज़रिया और हमारे जो इरादे हैं, उन्हें देखकर मुझे लगता है कि रोम के नीरो के जो बाराती थे, हम लोग भी उन्हीं में शामिल हो गए हैं। हमारी संवेदनाएं इतनी मर गई हैं, इतनी कमजोर हो गई हैं।

सर, मैं अन्य किसी विषय पर जाऊं, इसके बजाए मैं मंत्री जी को चार-पांच सुझाव देना चाहता हूं। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): हमारी एक समस्या है कि आपकी पार्टी का समय खत्म हो गया है। ...(**व्यवधान**)...

श्री के. सी. त्यागी: मैंने इसके लिए पहले ही आपसे माफी मांग ली है। यदि आप कहेंगे, तो मैं कुछ कहे बगैर ही बैठ जाऊंगा। ...(**व्यवधान**)... I am a very obedient Member.

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आपके पास पांच-छः सुझाव हैं। मेरा निवेदन यह है कि आप उनमें से केवल एक-दो बता दीजिए, बाकी मंत्री जी को लिखित में सौंप दीजिएगा। ...(**व्यवधान**)...

श्री के. सी. त्यागी: मैं बोलता ही नहीं हूं, लिखकर ही भिजवा दूंगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बोलिए, बोलिए।

श्री के. सी. त्यागी: सर, यह इतना महत्वपूर्ण मसला है। इस तरह आप इस पर समय की सीमा क्यों लगा रहे हैं?

श्री भूंपिदर सिंह: सर, सूखे के बारे में त्यागी जी को बोलने दीजिए।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): ठीक है, आप बोलिए।

श्री के. सी. त्यागी: सर, इस मुल्क में 30-40 सालों में कोई काम अच्छा हुआ है, लेकिन दिक्कत क्या हो रही है कि हम पार्टियों के दायरों में इतने अधिक बंध गए हैं कि हमारी यह धारणा बन गई है कि अगर उमा जी कोई अच्छा काम करेंगी, तो हम उन्हें सपोर्ट नहीं करेंगे, क्योंकि ये बीजेपी की हैं।

महोदय, अगर आज मनरेगा नहीं होता तो क्या होता! मैं एनएसी की चेयरमैन का धन्यवाद करना चाहता हूं, जिनकी वजह से मनरेगा आया। आज हिन्दुस्तान के उस इलाके में भी रोजगार मिला है, जिससे लोगों के पलायन का काम रुका है। मैं मनरेगा का एक उदाहरण आपको देना चाहता हूं।

(MR. DEPUTY CHAIRMAN *in the Chair*)

मनरेगा के अंदर केवल पांच प्रतिशत परिवारों को 50 दिन का काम मिला है। सूखाग्रसित वर्ष में मनरेगा में 50 दिन से भी कम दिन का रोजगार मुहैया करवाया गया है। मनरेगा के तहत सरकार ने इस वर्ष 3,800 करोड़ रुपये आवंटित किए हैं। उमा जी जहां से आप आती हैं, उससे ज्यादा तकलीफ में आज कोई राज्य नहीं है। अभी लातूर का जिक्र हो रहा है। On record, बुंदेलखंड से 66 लाख लोग पलायन कर चुके हैं। मैंने घास की रोटी खाते हुए वहां के किसानों और मज़दूरों

[श्री के. सी. त्यागी]

के फोटो देखे हैं। घास की रोटी खाने के बाद दिन भर भूख नहीं लगती है। किसान दिन भर जमीन की तरफ देखता रहता है और खेत में आई हुई दरारों उसके चेहरे की झुर्रियों जैसी हो गई हैं। लेकिन मानवीय संवेदनाओं का यह हाल है कि देश के अंदर कोई काम नहीं रुकता है।

मंत्री महोदया जी, मैंने आपके लिए कुछ सुझाव दिए हैं, लेकिन ये सुझाव आलोचनात्मक नहीं हैं। राज्यों में जाकर आप हेडमास्टर की तरह जो सबको डांटते हैं, वह बंद कीजिए। यह संकट का समय है। राज्य भी आपकी मदद करें, दूसरे मंत्रालय भी आपकी मदद करें और हम सभी लोग भी कंधे से कंधा मिलाकर राष्ट्र के और आपके साथ खड़े हैं, तभी इन समस्याओं के समाधान होंगे।

सबसे पहले मेरा कहना यह है कि किसानों के कर्जे माफ किए जाएं। ये जो पीले अखबारों वाले हैं, जैसे Business World, Business Standard, Economic Times, जिन्हें आजकल हम लोग पढ़ रहे हैं, वे हमारे कर्जे के खिलाफ बहुत लिखते रहते हैं। 1 लाख करोड़ रुपये से ज्यादा के कर्जे आपने माफ किए हैं। यूपीए की सरकार ने भी 3-4 लाख करोड़ रुपये की कीमत के कई राहत पैकेज दिए। आज किसानों पर 1 लाख करोड़ रुपये से ऊपर के कर्जे हैं। आप उन्हें माफ करने के लिए अपना मन बनाइए। इसमें ये भी मदद करेंगे और हम भी मदद करेंगे।

महोदय, आज वहां हर जगह मवेशी मरे हुए दिखाई दे रहे हैं, क्योंकि उनको खिलाने के लिए उनके पास चारा नहीं है। Rural Affairs Editor of the Hindu के एक पत्रकार, श्री पी. साईनाथ की एक किताब मैंने देखी है कि जब सूखा पड़ता है, तो किस तरह कुछ लोग उसका फायदा उठाने लगते हैं और उन लोगों के मजे आ जाते हैं। मुम्बई के बाजार में चीनी 40 रुपये किलो से भी ज्यादा दाम पर बिक रही है। वहां पल्सेज़ के दाम दोगुने हो गए हैं। इसमें दो-चार hoarders के नाम भी आए हैं। जब इन्दिरा गांधी जी व्यापारियों पर अंकुश लगाती थीं, तो कुछ लोग उनके खिलाफ बोलते थे कि व्यापारियों पर क्यों अंकुश लगा रही हैं। अंकुश व्यापारियों पर नहीं, भ्रष्ट व्यापारियों पर लगाए जाते हैं, जो hoarders होते हैं, marketeers होते हैं, profiteers होते हैं और जो खाने के सामान के ब्लैक पर बेचते हैं। यह सूखा हम लोगों के लिए तो नरक है, लेकिन कुछ इस प्रकार के लोगों के लिए यह वरदान न बने, इसका इंतजाम भी आपकी सरकार को करना होगा।

सर, अब वक्त आ गया है— मोदी जी की सरकार कई नूतन और अच्छे प्रयोग करती है मैं उसका विरोधी नहीं हूँ लेकिन वे साहस दिखाएँ। जैसे उन्होंने गंगा के लिए किया है, वैसे ही disaster management का एक अलग मंत्रालय बनना चाहिए। यह किसी के अन्डर में न रहे। कभी यह कृषि मंत्रालय में चला जाता है और जब यहां से कोई ताकतवर मंत्री गृह मंत्री बनता है, तो यह गृह मंत्रालय में शिफ्ट हो जाता है। तो जो shuttle cock की तरह यह इतना बड़ा महत्वपूर्ण मंत्रालय घूम रहा है, इसके लिए फाइनेंस मिनिस्ट्री से बाकायदा ऊँचे पैमाने पर फंड्स का एलोकेशन होना चाहिए। मनरेगा के अंदर, जो लाइफलाइन है— जब हम जनता पार्टी में थे, तब मोरारजी भाई ने 'काम के बदले अनाज योजना' शुरू की थी। मेरे मित्र श्री रवि शंकर जी मुस्कुरा रहे हैं। ये उस समय एक युवा नेता थे। ...(**समय की घंटी**)... इसलिए 'काम के बदले अनाज' की तर्ज पर कम से कम 150 दिनों का काम मनरेगा के तहत उपलब्ध कराया जाना चाहिए। किसानों के बच्चे, जो पढ़ाई के लिए कर्जा लें ...(**व्यवधान**)... उनका कर्जा माफ होना चाहिए।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री के. सी. त्यागीः सूखे से पीड़ित किसानों को मुफ्त में बीज, खाद और खेती से जुड़ी अन्य सुविधाएँ ...(**समय की घंटी**)... बस, दो चीज़ें और हैं, सर। किसानों को मुआवजे की राशि का एकमुश्त भुगतान सुनिश्चित कराया जाए। अभी कंज्यूमर अफेयर्स मिनिस्टर नहीं हैं। National Food Security Act के तहत सूखा पीड़ितों को PDS से राशन उपलब्ध कराया जाए। ...(**समय की घंटी**)... सर, मैं एक सबसे महत्वपूर्ण बात कहना चाहता हूँ। प्रधान मंत्री जी ने एक बहुत अच्छी योजना चलाई है। मैं उसका स्वागत करता हूँ, लेकिन रवि शंकर जी, 20 प्रतिशत से भी कम किसान बीमा कराते हैं। आपकी योजना अच्छी होगी, लेकिन आपकी बीमा योजना उस तक नहीं पहुँची है। राजस्थान के किसानों को बीमा का पैसा मिला है, राहत कोष के रूप में, किश्त के रूप में, उससे 6 गुणा ज्यादा जो प्राइवेट प्लेयर्स बीमा कम्पनीज़ हैं, वे खा गई हैं, वे ले गई हैं। तो जो बीमा योजना है, उसका इस्तेमाल गरीब किसानों के लिए हो, बजाए जो प्राइवेट प्लेयर्स हैं, आपने FDI में भी 49 परसेंट कर दिए हैं, उसके भी नतीजे आ रहे हैं, उनके लिए न हो।

सर, मैं अपनी बात को समाप्त करते हुए दो बातों पर फिर स्ट्रेस देना चाहता हूँ। डिजास्टर मैनेजमेंट का अलग मंत्रालय बने। मोदी जी नूतन प्रयोग करने के आदी हैं, तो एक प्रयोग यह भी करें। दूसरा, किसानों के सारे कर्जे माफ हों। वरना, जैसे महलों की रोशनी तब तक सलामत है, जब तक झुग्गी में चिराग जलता है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: That's all.

श्री के. सी. त्यागीः झुग्गी का चिराग जलना बन्द हुआ, तो महलों की रोशनी सलामत नहीं रह पाएगी। उपसभापति महोदय, इसी के साथ मैं अपनी बात समाप्त करता हूँ।

MR. DEPUTY CHAIRMAN: Thank you. Shri Balvinder Singh Bhunder.

श्री हुसैन दलवईः सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री हुसैन दलवईः सर, मैंने भी इस पर बोलने के लिए नोटिस दिया था।

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री हुसैन दलवईः सर, मैंने भी सूखे पर बोलने के लिए नोटिस दिया था। मेरा नाम लिस्ट में है, लेकिन मेरा नाम आपने नहीं लिया। ...(**व्यवधान**)... मुझे थोड़ा तो टाइम दीजिए।

MR. DEPUTY CHAIRMAN: That is correct that you have given notice, but your party has not forwarded it.

श्री हुसैन दलवईः ठीक है, सर। लेकिन मैंने नोटिस तो दिया है। ...(**व्यवधान**)...

श्री उपसभापतिः मैं क्या करूँ?

श्री हुसैन दलवईः आप मुझे थोड़ा टाइम दे सकते हैं।

MR. DEPUTY CHAIRMAN: You sit down. After disposing all the names, let me see.

श्री बलविंदर सिंह भुंडर (पंजाब): सर, यह जो सूखे की प्रॉब्लम है, यह ग्लोबल वार्मिंग का नतीजा है और यह प्रॉब्लम इंडिया की ही नहीं, बल्कि यह वर्ल्ड की प्रॉब्लम है। मैं पिछले दिनों अमेरिका-कनाडा गया था। वहां हफ्ते में एक दिन पार्कों को पानी अलाऊ किया गया था। कैलिफोर्निया में चार सालों से बारिश नहीं हुई है। मैंने देखा है कि वहां सूखा पड़ा हुआ है। इंडिया में यह जो प्रॉब्लम है, सदियों से है। हमारा यह देश किसानों का देश है। यहां कभी 80 परसेंट लोग खेती करते थे, अब वे 60 परसेंट के करीब आ गए हैं। सूखे की जो प्रॉब्लम है, बार-बार इसके फिगर देना, किसी से कहना कि ऐसा हो गया, तो मैं फिगर में नहीं जाऊँगा। मैं इतनी ही बात कहना चाहता हूँ कि यह जो सूखा बार-बार आता है। इसके लिए हम पहले से ही इंतजाम करें। एक तो कुदरत की बात है, जिसका हमारे पास तो कोई इंतजाम नहीं है। नेचर का तो कोई इंतजाम नहीं है, लेकिन हमारे पास जो साधन हैं, जैसे रेन वॉटर है, ग्राउंड वॉटर है, उसको कैसे सेव करना है और जब ज्यादा बारिश हो जाती है, तब बाढ़ आ जाती है, उससे कैसे सेव करना है?

ताकि जो बुरे दिन हैं, जब ड्राउट आता है, तब उसके लिए वह काम आ सके। इसके लिए मैं दो-तीन सुझाव देना चाहता हूं, क्योंकि टाइम कम है, सिर्फ दो-तीन मिनट ही हैं। पहले तो मैं यह बात कहूंगा कि जो सब्सिडी है, वह उसको देनी चाहिए कि हमारे पास जो वाटर अवेलेबल है, तो कैसे कम से कम पानी से ज्यादा पैदावार ली जाए। सिंप्रकल सिस्टम, ड्रिप सिस्टम, इस पर ज्यादा से ज्यादा 80 परसेंट तक सब्सिडी देनी चाहिए। सेकंड, जो हमारे तालाब वगैरह हैं, जिसके बारे में सभी ने कहा है, उनके लिए मैक्सिमम सब्सिडी देनी चाहिए। यह पूरे कन्ट्री में, हर स्टेट में हो। तीसरा, डाइवर्सिफिकेशन पर जोर देना चाहिए, क्योंकि मुझे पता है कि कुछ स्टेट वाले कहते हैं कि पंजाब और हरियाणा ज्यादा पानी यूज़ करता है। हमारी प्रॉब्लम है कि हम जो राइस और व्हीट पैदा करते हैं, कभी तो हमारे लिए कहा जाता है ये बहुत अच्छे स्टेट हैं, लेकिन अब यह हमारी प्रॉब्लम बन गई है और कन्ट्री भी कहता है कि आप क्या बीजते हैं? हमारे शास्त्री जी ने कहा था कि सोमवार को एक दिन का व्रत रखिए। तब हमने जब लाल पैदा किया तब तो हमारा "जय जवान" था, "जय किसान" था। अब हमारा किसान जब मुश्किल में आ गया और सुसाइड कर रहा है, तो कोई हैल्प करने के लिए नहीं आ रहा है। इसलिए एक तो सिंप्रकल सिस्टम, ड्रिप सिस्टम पर ज्यादा सब्सिडी देनी चाहिए। दूसरा, डाइवर्सिफिकेशन पर जोर देना चाहता हूं। हमारी जो क्रॉप्स हैं, वह राइस और व्हीट के बजाए ऑयल सीड और पल्सेज भी हैं। हर साल हम इतना इम्पोर्ट करते हैं, इसलिए हमारे किसानों को सब्सिडी दी जाए और कोशिश की जाए कि डाइवर्सिफिकेशन हो, ताकि हमारा पानी भी बचे। तीसरा, जो हमारा ग्राउंड वाटर है, वह बहुत ज्यादा नीचे चला गया है, रिवर वाटर पहले ही हमारी स्टेट से 76 परसेंट बाहर चला गया है। इसलिए जो मनरेगा स्कीम है, उसको इसके साथ लिंक करना चाहिए, ताकि जो मनरेगा का पैसा है, कैसे उसको इरिगेशन सिस्टम के साथ जोड़ें, ताकि हम उसको सेव कर सकें। चौथा, जो त्यागी जी ने कहा है, हम वह कहना चाहते हैं कि जो कर्जा है, मल्टीनेशनल कम्पनियां तो हमारे बैंकों के खरबों रुपए लूटकर ले गईं। लेकिन किसानों के पास तो तकरीबन सौ करोड़ का कर्जा होगा। एक मल्टीनेशनल कम्पनी के कर्जे के बराबर भी नहीं होगा। इसलिए अब समय आ गया है और अगर किसान को बचाना है तो उनके कर्जे को माफ करना चाहिए। मैं माननीय मंत्री जी से यह कहना चाहता हूं कि जितना बड़ा यह सूखा पड़ा है, अगर किसानों

का कर्जा माफ नहीं करेंगे तो उनकी स्थिति और खराब हो जाएगी। एक सूखे से वह किसान दो-तीन साल तक खड़ा नहीं हो सकता, इसलिए उसका कर्जा भी माफ करें तथा नेक्सट क्रॉप के लिए, सीड के लिए और वस्तुओं के लिए किसानों को लोन बगैर इंटरेस्ट के दिए जाएं। मेरे ये तीन-चार प्वाइंट्स हैं, जिनके बारे में मैं कहना चाहता था। हमारे पंजाब की तो कहीं गिनती नहीं है। हम अपना ग्राउड वाटर यूज़ करते हैं, अपना कैनाल वाटर यूज़ करते हैं और देश को हम पैदा करके देते हैं, लेकिन हमारे यहां बारिश 40 परसेंट ही हुई है। इसलिए हमने बिजली ज्यादा दी, पानी ज्यादा दिया, देश के लिए हमने अनाज पैदा कर दिया। लेकिन हमें उसका बहुत ज्यादा नुकसान होता है, उसके लिए ड्रिप सिस्टम में और सिंप्रकल सिस्टम में सब्सिडी देनी चाहिए, जैसे देश के बाकी हिस्से में ड्राउट के लिए देते हैं, ताकि उसकी भरपाई हो सके। सेकंड, क्रॉप डाइवर्सिफिकेशन के लिए हम चाहते हैं, हमारे लिए बीजों वगैरह के लिए सब्सिडी दी जाए, ताकि हम और क्रॉप डेवलप कर सकें। इसलिए ये हमारे सजेशंस हैं, माननीय मंत्री जी इनका ध्यान रखेंगे।

MR. DEPUTY CHAIRMAN: Mr. Darda, are you speaking?

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): Yes, Sir, but why are you asking me whether I am speaking or not?

MR. DEPUTY CHAIRMAN: I asked you because there is no time left with your party.

SHRI VIJAY JAWAHARLAL DARDA: But I have already given notice and my name is there.

MR. DEPUTY CHAIRMAN: That is there, but some Members from your party have taken more time. But you can take four-five minutes.

श्री विजय जवाहरलाल दर्डाः सर, आज हम लोग एक अत्यंत गंभीर विषय पर गंभीरता से चर्चा कर रहे हैं। हम लोग कभी मानूसन पर चर्चा करते हैं, कभी सूखे पर चर्चा करते हैं, कभी बारिश पर चर्चा करते हैं, कभी ओलावृष्टि पर चर्चा करते हैं। हम लोग समय-समय पर अलग-अलग विषयों पर चर्चा करते हैं। क्या सचमुच हम लोग इस विषय पर इतने गंभीर हैं कि इसके लिए एक ऐसा समग्र प्लान बनाया जाए, जिससे हम पूरे देश के अंदर आने वाली जो स्थितियां हैं, उनसे लड़ सकें? पहली बार तो ऐसा नहीं हुआ है कि कहीं सूखा पड़ा है या कहीं पीने के पानी की किल्लत हो रही है, मगर आज एक ऐसी परिस्थिति निर्माण हो गई है। देश के अंदर करीब-करीब दस राज्य ऐसे हैं, जो पीने के पानी के संकट से जूझ रहे हैं। कई ऐसे भी राज्य हैं, जिस राज्य में काफी बारिश होती है, जैसे नॉर्थ-ईस्ट में ऐसे राज्य हैं, इसके बावजूद भी वहां पर पानी का बहुत अकाल है। देश में मानसून की स्थिति तीन साल में बहुत खराब हो गई है और इसके कारण महाराष्ट्र में सबसे ज्यादा भयावह स्थिति निर्मित हो गई है। विदर्भ, मराठवाड़ा, पश्चिम महाराष्ट्र की हालत बहुत खराब है। हम लोग कई वर्षों से किसानों की समस्या को लेकर यहां पर चर्चा कर रहे हैं, पर इस साल करीब-करीब 3,500 किसानों ने आत्महत्या की है। इस संदर्भ में सबसे गंभीर बात यह है कि लातूर के अंदर ऐसे विद्यार्थी थे, जो पानी लाने गए और वहां पर वे डूब गए। एक परिवार के दो बच्चे थे, वे डूब गए। यहां तक हुआ है कि वहां पर एक एमएलए

[श्री विजय जवाहरलाल दर्डा]

का भाई कुएं से पानी लेने के क्रम में डूब गया और उसकी मृत्यु हो गई। विदर्भ के अंदर एक हसबैंड एण्ड वाइफ के साथ भी इसी तरह की घटना हुई। यहां तक हो रहा है कि पानी के लिए रात-रात भर लाइनें लगी रहती हैं। वहां पर धारा 144 लगाई गई। वहां पर मांद्रा सूख जाने के कारण हर रोज 25 लाख लीटर पानी नीरस से ट्रेनों से आ रहा है। वहां पर परिस्थितियां इतनी गंभीर हो चुकी हैं कि वहां पर लॉ एण्ड ऑर्डर की situation निर्मित हो गई है। ऐसी परिस्थिति से निपटने के लिए एक लांग-टर्म प्लानिंग की आवश्यकता है। आज हम लोग देखते हैं कि एक तरफ तो बीयर की फैक्ट्री, शराब की फैक्ट्री, पेप्सी, कोक, कोका कोला की फैक्ट्री को पानी दिया जा रहा है और दूसरी तरफ किसान सिंचाई तथा पीने के पानी की समस्या से जूझ रहे हैं। क्या यह संभव नहीं है कि जब तक हम लोग इस समस्या से उबर न जाएं, तब तक इनको पानी नहीं दिया जाए? आज वहां पर करीब-करीब 80 प्रतिशत उद्योग-धंधे बंद पड़े हुए हैं, हॉस्पिटल्स बंद पड़े हुए हैं, हॉस्पिटल्स में आईसीयू बंद पड़े हुए हैं। ऐसी परिस्थिति में वहां के जो चार लाख मजदूर थे, वे वहां से बाहर जा चुके हैं। करीब-करीब 34 हजार मजदूर ऐसे हैं, जिनका कोई अता-पता नहीं है। वे लौट कर भी नहीं आए हैं। इन सारी चीजें को ध्यान में रखते हुए मुझे लगता है कि सरकार को बहुत गंभीर होना चाहिए। पानी के संकट से निपटने के लिए देश के अंदर धीमी सिंचाई की जो परियोजनाएं चली हैं, मैं उसकी तरफ भी सरकार का ध्यान दिलाया था। पूरे महाराष्ट्र के अंदर सूखे के कारण त्राहि-त्राहि मची हुई है, विदर्भ और मराठवाड़ा में अकाल पड़ा हुआ है। पूरे देश के अंदर करीब-करीब 3,50,000 किसानों ने आत्महत्या की। वह आत्महत्या की बात और थी। किसानों के लिए जो पैकेज की बात हुई थी, वह अभी तक नहीं दिया गया है। पिछले सत्र में भी मैंने माननीय कृषि मंत्री जी से विनती की थी कि वे विदर्भ और मराठवाड़ा में आएं, वहां का दौरा करें और वहां की स्थिति को देखें। पर, हमें अभी तक कोई खबर नहीं है कि वहां पर कौन-सी टीम आई, वहां पर कौन गए। सरकार ने पिछले बजट में 86,500 करोड़ की राशि पूरे देश में सिंचाई परियोजना के लिए मंजूर की थी, लेकिन अब तक सिंचाई परियोजना के टारगेट का सिर्फ 28 फीसदी ही कंप्लीट हुआ है और Accelerated Irrigation Benefit Scheme का किसी भी प्रकार का फायदा महाराष्ट्र को नहीं मिला है। इस परिस्थिति के कारण वहां पर किसान अपना पशु धन बेचने के लिए विवश हो गए हैं। वे अपने पशु धन को कौड़ियों के भाव में बेच रहे हैं। वहां पर पशु धन बेचने के लिए कैम्प लगे हैं।

ऐसी परिस्थिति के अंदर मेरी सरकार से विनती है कि वह उसके लिए कुछ करे। शरद यादव जी ने जो बात उठाई, वही बात मैंने इससे पहले भी उठाई थी और अब मैं फिर उसको उठाना चाहता हूँ कि देश की नदियों को एक साथ जोड़ा जाना चाहिए। दूसरी बात मैं यह कहना चाहता हूँ कि पानी राष्ट्रीय विषय होना चाहिए, न कि यह राज्यों का विषय हो। आज हम देख रहे हैं कि एक राज्य दूसरे राज्य से पानी के लिए इस ढंग से लड़ रहा है, जैसे दो दुश्मन और उसके सिपाही आपस में लड़ते हैं। ...(**समय की घंटी**)... सर, मैं एक-दो मिनट और लेना चाहूँगा। मैं आपको सचेत करना चाहता हूँ और वॉर्न करना चाहता हूँ कि आप देखेंगे कि इस पर गृह युद्ध हो जाएगा और उसकी जिम्मेदारी आप सबकी होगी। महोदय, इसके साथ मैं आपको यह भी बताना चाहूँगा कि इस स्थिति से निपटने के लिए— सर, मैं एक उदाहरण देना चाहता हूँ। नासिक जिले में एक लड़की दुल्हन के कपड़ों में पानी लेने के लिए घड़े लेकर कुएँ में उतरी, क्योंकि उसके यहां बारात में ज्यादा लोग आने वाले थे। आज हमारे देश के अंदर यह परिस्थिति निर्मित हो गई है। हम एक तरफ मार्स पर पहुँचने की बात कर रहे हैं और दूसरी ओर हमारी

यह स्थिति है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Okay.

श्री विजय जवाहरलाल दर्डाः सर, आप जब तक नहीं थे, तब तक ...(**व्यवधान**)... यानी, लोगों को बोलने का मौका मिल रहा था, मगर अब ...(**व्यवधान**)... सर, मैं अपनी बात का अंत भी करना चाहता हूँ। मैं सरकार से इतना ही निवेदन करना चाहता हूँ ...(**व्यवधान**)... सर, मैं क्षमा चाहता हूँ। ...(**व्यवधान**)...

श्री उपसभापतिः श्री संजीव कुमार ...(**व्यवधान**)...

श्री विजय जवाहरलाल दर्डाः सर, मैं गन्ने के बारे में एक बात बताना चाहता हूँ। ...(**व्यवधान**)...

श्री संजीव कुमार (झारखंड)ः सर, मैं झारखंड से हूँ और झारखंड इस आपदा से worst affected है। ...(**व्यवधान**)... सर, झारखंड पर आपकी कृपा दृष्टि बराबर रही है। ...(**व्यवधान**)...

श्री उपसभापतिः आप पांच मिनट लीजिए। ...(**व्यवधान**)...

श्री संजीव कुमारः आप सात मिनट कर दीजिए, सर। ...(**व्यवधान**)...

श्री विजय जवाहरलाल दर्डाः सर, मुझे एक मिनट और दे दीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no; you have taken more time. ..(*Interruptions*).. I have called him.

श्री विजय जवाहरलाल दर्डाः सर, प्लीज़ ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I have called him.

श्री विजय जवाहरलाल दर्डाः महाराष्ट्र के बारे में माधव चिताले की अध्यक्षता में बनी एक कमिटी ने यह रिपोर्ट दी थी कि जहां-जहां पर गन्ने की क्रॉप होती है, उसके नीचे वह ज्यादा पानी खींचता है, उसके लिए क्रॉप पैटर्न बदलना चाहिए। आप कृपा करके उस पर ध्यान दें। किसानों के ऊपर जो कर्ज है, आपने उद्योगों की जिस प्रकार से restructuring की है, उसी प्रकार उनकी भी restructuring की जानी चाहिए, ऐसी मेरी विनती है। धन्यवाद, सर।

श्री संजीव कुमारः सर, देश में लोहा, कॉपर, कोल और अन्य माइंस का जितना रिज़र्व है, उसमें झारखंड सबसे ज्यादा देता है, लेकिन आज झारखंड की स्थिति ऐसी है कि वहां लोग बूँद-बूँद पीने के पानी के लिए तरस रहे हैं।

मैं आज सुबह शरद पवार जी से बात कर रहा था। उन्होंने बताया कि झारखंड में इस सूखे से जितने लोग affected हैं, उनकी संख्या 3 करोड़ 17 लाख है, जबकि झारखंड की टोटल आबादी करीब 3 करोड़ 30 लाख है। इसका मतलब यह है कि झारखंड में लगभग सभी लोग पानी के लिए परेशान हैं और वहां की स्थिति देश में सबसे ज्यादा भयावह है।

महोदय, मैं बताना चाहता हूँ कि मैंने इस ओर पिछली बार भी मंत्री जी का ध्यान आकर्षित किया था और उन्होंने सदन में जवाब भी दिया था। मैंने बताया था कि वहां पिछले साल खरीफ, रबी और दूसरी फसल बिल्कुल बरबाद हो गई है। वहां नदी, डैम, झील, तालाब, कुएँ आदि सब

[श्री संजीव कुमार]

सूख गए हैं। तब मंत्री जी ने बहुत कृपा की थी और उन्होंने झारखंड में एक टीम भेजी थी, जो यह assess करने गई थी कि वहां क्या सिचुएशन है और कितना डैमेज हुआ है। लेकिन बहुत दुःख के साथ यह बताना पड़ रहा है कि हमें किसी भी किसान से ऐसी कोई सूचना नहीं मिली है कि वहां पर आज तक किसी को कोई मदद मिली हो।

महोदय, दूसरी बात मैं यह बताना चाहता हूँ कि अभी झारखंड की स्थिति ऐसी है कि वहां के टोटल 24 जिलों में से 22 जिलों को सूखा क्षेत्र घोषित कर दिया गया है। वहां से लोग पलायन कर रहे हैं, वहां लोगों के जानवर मर रहे हैं और मैं यह पूरे सदन को दिखाना चाहता हूँ कि यह आज का फोटो है। यह बोकारो स्टील सिटी के नजदीक बसे एक गांव का फोटो है, जहां पर एक ट्रक बालू लेकर जा रहा था और उस ट्रक के बालू में से जो पानी की बूँद टपक रही थी, उसको लोग बाल्टी और गिलास में लेकर पी रहे थे। जो राज्य सबसे ज्यादा लोहा देता है, जो राज्य सबसे ज्यादा तांबा देता है, जो राज्य सबसे ज्यादा अल्युमीनियम देता है और जो राज्य सबसे ज्यादा खनिज देता है, वहां की आज यह स्थिति है।

महोदय, कोयलांचल, जहां से कोयला निकाला जाता है, वहां की स्थिति बहुत भयावह है और मैंने इस सदन को बार-बार यह बताया था कि open-cast mines में या कोयला खनन के दौरान जो पानी निकलता है, उसको दामोदर नदी में बहा दिया जाता है। लेकिन आज तक ऐसी कोई व्यवस्था नहीं की गयी कि कोयला खनन के दौरान जो पानी निकलता है, उसके लिए वॉटर फिल्ट्रेशन या कोई और संयंत्र वहां पर लगाया जाए, ताकि इस तरह की स्थिति में उस पानी को संचित करके लोगों तक पहुंचाया जाए।

महोदय, आज कोयला मंत्री यहां मौजूद नहीं हैं, मैंने बार-बार यह आग्रह किया था कि Corporate Social Responsibility Fund से कोयलांचल क्षेत्र में जो काम होना चाहिए, वह किसी नेता के स्कूल-कॉलेज खोलने के लिए या किसी दूसरे काम के लिए नहीं, बल्कि तालाब बनाने के लिए या नदी में पानी संचित करने के लिए या कोई water reservoir बनाने के लिए खर्च करना चाहिए, लेकिन मैं इस सदन को बहुत दुख के साथ बताना चाहता हूं कि मैंने बार-बार गांवों के सरकारी तालाबों को रिकमंड किया कि उन्हें Corporate Social Responsibility Fund से बनाया जाए, लेकिन तीन साल हो गए हैं, आज तक सिर्फ चार या पांच तालाब ही बने हैं। महोदय, कोयलांचल के अलावा कोलहान, जहां पर हमारी जादूगोड़ा माइन्स हैं, यूरेनियम माइन्स हैं, वहां की स्थिति यह है कि एक तो वहां पर पानी की कमी है और जो पानी है भी, जब यूरेनियम लीक करता है तो वहां से जो pollutant radioactive substances निकलते हैं, वे हमारे जल, जंगल और जमीन को खराब करते हैं। बहुत दुख के साथ कहना पड़ रहा है कि यह बात हमारी किसी agency ने नहीं बतायी है, हमारे Atomic Energy Commission ने नहीं बतायी है, बल्कि अमेरिका के एक पेपर में छपी है। मैंने यह बात सदन में उठायी थी। एक तो वहां पानी की कमी होती है और जो पानी है भी, उसको इस टाइप के खनन से नुकसान पहुंचता है।

[**उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर)** *पीठासीन हुए*]

मैंने इस बाबत प्रधान मंत्री जी को भी चिट्ठी लिखी थी। मैंने सदन में ज़ीरो ऑवर में भी यह सवाल उठाया था, लेकिन न तो उसका कोई जवाब आया है और न ही उस क्षेत्र में कोई कदम उठाया गया है।

महोदय, मैं यह बात बताना चाहता हूं कि हमारा जो संथाल परगना क्षेत्र है, वहां भी स्थिति बहुत भयावह है। वहां पर जो कोल कम्पनियां हैं, चाहे सीसीएल हो या ईसीएल हो, Corporate Social Responsibility Fund से उनको चाहिए था कि गांवों में, जहां पर पानी की कमी है, क्योंकि खनन के दौरान पानी बहुत अधिक बरबाद होता है, इसलिए मैंने बार-बार इस सदन को यह बात बतायी थी और मंत्री जी का ध्यान आकर्षित किया था कि Corporate Social Responsibility Fund से गांवों में तालाब, डैम, झील आदि के रख-रखाव की व्यवस्था होनी चाहिए, कुएं खोदे जाने चाहिए, लेकिन स्थिति यह है कि कोयलांचल या दूसरे क्षेत्रों में, जहां पर कोयला निकाला जाता है या खनन किया जाता है, वहां पर 900 फुट तक गहरा खोदा जाता है, लेकिन बोंरिग से या दूसरे किसी कारण से वहां पर पानी निकालना बहुत मुश्किल हो जाता है। ...(**समय की घंटी**)... सर, मैंने दो-तीन मिनट के लिए परमिशन ली थी।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): इसीलिए मैं आपको सिर्फ याद दिला रहा हूं।

श्री संजीव कुमार: मैं इस सदन को यह बताना चाहता हूं कि पहले तो कृषि मंत्री जी ने वहां पर जो टीम भेजी थी, मैंने उनका ध्यान भी आकर्षित किया था, उस टीम की रिपोर्ट के बाद भी, पिछले साल जो सूखा पड़ा था, आपने आश्वासन दिया था और जो टीम झारखंड गयी थी, उसके बाद भी मुझे नहीं लगता कि किसी किसान को कोई फायदा हुआ हो। मैं इस सदन को बताना चाहता हूं कि झारखंड worst-affected है, वहां पर लगभग सभी लोग affected हैं, इसलिए झारखंड के सभी किसानों का ऋण माफ कीजिए। हम लोगों को यहां पर इस technicality में नहीं पड़ना चाहिए कि कौन सा State subject है और कौन सा Central subject है? वहां शराब की बिक्री तो धड़ल्ले से चल रही है। मैं यह चाहता हूं कि हर आदमी को इस technicality से ऊपर उठना चाहिए कि यह State subject है या Central subject है। झारखंड में अविलम्ब पानी पहुंचाया जाए क्योंकि हम पूरे देश को सबसे ज्यादा कोल और मिनरल से compensate करते हैं, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Thank you very much. Now, Natchiappanji. You are not speaking. ...(*Interruptions*)... You would not speak. Okay. Now, Mr. A.V. Swamy.

SHRI A. V. SWAMY (Odisha): Thank you, Sir, for giving me this opportunity. I come from Odisha and live in a place which has supplied rice and food during Bengal famine. Everybody may have known this that the area, from which I come, is now nationally known as the worst place from where about three lakh people migrated. An area, from where food was being supplied to a famine-affected area, is now subjected to migration of three lakh people and that area is very well-known as Kalahandi. I have lived there for forty years now. I am an engineer by profession. I am not talking nonsense about local issues and social responsibility.

Sir, in 1949, 50 per cent of the supplementary irrigation was in Kalahandi area was through the indigenous technology that they were making. They had the technology to conserve water. And the manner in which water was stored was supplementing the effort whenever there was a drought situation or something like

[Shri A. V. Swamy]

that. Today, what has happened to that? As of now, twelve districts are affected by drought and scarcity of water. Previously, it was a drought prone area. I am a Member of the Committee on Water Resources. I have warned about it more than once. We have forgotten one thing. The traditional knowledge, which the people were using to manage their affairs, is ignored. It is sad. Even in this severe drought throughout the country, if you go to the interior villages, you will find that water is being stored for drinking purposes through indigenous technology. Friends, I wanted to say that water conservation is not merely structural; it is ecological. It is only the local people who know how to maintain the balance and what type of structures you need. Friends, I have got some specific suggestions to make out of my own experience with the tribals who know how to store water and how to use it. I was an engineer fifty years ago. I used it as a small background to understand whatever was happening. Whenever you plan a project with modern technology and knowledge, please also assess the local and indigenous technology that is there. You undertake an investigation into what damage you are doing to that technology plus the confidence that the people have. You suggest a technology which is beyond their competence and comprehension. You take modern technology there and ask them to solve the problem. This will not work.

Another dangerous thing which I want our hon. Minister to know about is this. The Government of India has assessed our water resources. Sir, I want two more minutes. Everybody must know about this danger. Because there is water scarcity, out of desperation, people are going in for deep tubewells and the rate at which the Government is asking ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): I request for silence in the House, please.

SHRI A. V. SWAMY: Sir, I need half a minute more. I am concluding it. I would suggest to the MPs to go through the *Dying Wisdom* written by the Centre for Science and Environment (CSE). You should read that book. It will give you new ideas as to how to use the local knowledge and how to make it adjustable to the present day needs. If we forget this, we are going to face a danger. I am inspired by my friends in the Ministry of Water Resources. Even now desperately the Odisha Government is also doing it. There is no water for somebody to dig tubewells. There is only little water left below the surface of the earth. Thank you.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Thank you very much. Dr. T. Subbarami Reddy. Only two minutes for you. Please put your questions.

श्री नीरज शेखर (उत्तर प्रदेश): सर, इसके बाद बिल लिया जाएगा?

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): वह बाद में होगा। पहले रेप्लाई हो जाए, इसके बाद में क्या होगा, हाउस जो चाहेगा, वही होगा। रेड्डी जी, आपके पास दो मिनट हैं।

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I know that all of us are very much tired. I only want to bring to the notice of the Government two points. Today, on the one side we are suffering from heavy floods, and on the other side, we are suffering from drought. Of course, this year we are suffering from unprecedented drought in States like Karnataka, Maharashtra, Andhra Pradesh and Telangana. Even in important river flowing States there is drought. Now, the hon. Minister, Sushri Uma Bharati, is here. She is a very dynamic Minister. She has taken up the issue of connecting rivers with a challenge. What she must do is this. When floods come, the water is going into the sea. The Government must make an effort to see that water doesn't go into the sea and it must be preserved. The Government of India should make efforts to preserve water in the rainy season. Nobody has brought this point to your notice. It is very important. In other words, if you really want to solve the drought situation, on the one side the Water Resources Minister, on the other side the Rural Development Minister, both the Ministers in coordination with the Home Minister should be able to do it.

Therefore, in conclusion, I would like to say that every district in Telangana, Andhra Pradesh, Karnataka, Maharashtra and Bundelkhand in U.P., is suffering from drought. I want to know from the hon. Minister what is the future plan to tackle the drought situation? How are you going to solve it in the long run and short run? That is all. Thank you.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Thank you. Now, the hon. Minister.

सुश्री उमा भारती: माननीय उपसभाध्यक्ष महोदय, आज इस सदन में एक बहुत ही महत्वपूर्ण विषय पर चर्चा हुई है। हम लोग यहां बैठे हैं, हमें यहां AC की सुविधा है और पीने का पानी भी आराम से मिल रहा है। हम सब संवेदनशील लोग हैं और अच्छी तरह से अवगत हैं कि देश की लगभग 30 करोड़ से ज्यादा आबादी गर्मी की मार झेल रही है और उसके सामने पीने के पानी का भी संकट खड़ा हो गया है। हम इस संकट से बहुत पहले से अवगत थे। ...(**व्यवधान**)...

एक माननीय सदस्य: सर, डा. नजमा ए. हेपतुल्ला जी का नाम आ रहा है।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): We will change it. इसको बदला जाएगा। छोटी-मोटी गलतियां तो आप माफ कर दीजिए।

सुश्री उमा भारती: सर, इसको चेंज़ करा दीजिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): प्लीज़, आप सुनिए।

सुश्री उमा भारतीः सर, इस पर कृषि मंत्री जी को सम्पूर्ण जवाब देना है और उन्होंने जवाब की पूरी तैयारी की हुई है। मेरा भी माननीय सदस्यों से अनुरोध है कि आप भी सुनने की तैयारी में रहिएगा। मुझे केंद्रीय जल आयोग ने आज जल उपलब्धता की जो रिपोर्ट दी है, वह यह है कि एक बार सूखा 2004 में आया, दूसरी बार सूखा 2009 में आया और अब 2014 से इसकी निरंतरता बनी हुई है। इस साल 2016 में 91 जलाशयों में 34.8 बिलियन क्यूबिक मीटर जल उपलब्ध है। हमारे जो केंद्रीय जल आयोग द्वारा 91 मॉनिटर्ड वाटर बॉडीज़ हैं, बड़े reservoirs हैं, उनमें 45.1 बिलियन क्यूबिक मीटर औसत मात्रा थी। इस हिसाब से इस साल 2016 में इन जलाशयों में जो अभी जल उपलब्ध है, 11 बिलियन क्यूबिक मीटर कम है। यह केंद्रीय जल आयोग की रिपोर्ट है। अभी सदन में जो बहस चली, उसी दरम्यान एक बहुत महत्वपूर्ण बात आई है, मैं उसको पहले contradict कर दूं, मतलब उसका जवाब दे दूं।

विजय जी बोल रहे थे, उन्होंने कहा कि हमने एआईबीपी में महाराष्ट्र को पैसा ही नहीं दिया, जबकि महाराष्ट्र की स्टोरी यह है कि हमने महाराष्ट्र को एआईबीपी स्कीम में अभी तक जो पैसा दिया है, 1996 से, जब से एआईबीपी स्कीम शुरू हुई है, हम तब से 10,364 करोड़ रुपये महाराष्ट्र को एआईबीपी स्कीम के अंतर्गत दे चुके हैं। ये सारे प्रोजेक्ट्स, जो उन्होंने हमें पूरे करने के लिए दिए थे, अगर ये 66 प्रोजेक्ट्स पूरे हो गए होते तो हम वहां पर 6 लाख हेक्टेयर तक के एरिया का इरिगेशन कर चुके होते। सर, असल में मुझे पढ़ने और बोलने में दिक्कत आती है और मैं फिगर पढ़े बिना बोल नहीं सकती हूं। मैं बताना चाहूंगी जो घोषीखुर्द की कहानी है, वह यह कह रही है कि इतनी बड़ी मात्रा में पैसा खर्च होने के बाद भी वहां के बहुत सारे प्रोजेक्ट्स समय पर कम्पलीट नहीं हो सके। इस कारण से प्रोजेक्ट्स की कॉस्ट डबल हो गई, टाइम भी बढ़ गया और जितना पोटेंशियल यूटेलाइज़ होना था, वह नहीं हो पाया। महाराष्ट्र को हम एआईबीपी योजना में 10,000 करोड़ रुपए से ज्यादा पैसा दे चुके हैं। अब यह जो सूखे की चुनौती सामने आई है, इसके लिए पूरे देश में तीन उदाहरण हैं। एक उदाहरण वह है, जहां पर सूखा स्वाभाविक था और उस राज्य ने उसको पार कर लिया। दूसरा है, जहां सूखा पड़ता था, लेकिन उस राज्य ने अपने आपको इस लायक बना लिया कि अब वह उसका मुकाबला कर लेगा। तीसरा है, वह राज्य मुकाबले की तैयारी कर रहा है। यद्यपि दस से ज्यादा राज्य सूखे से प्रभावित हो गए हैं, लेकिन मैं यहां इन तीन राज्यों का उदाहरण दूंगी। एक गुजरात है, जिसका एक बहुत बड़ा इलाका हमेशा सूखा रहता था। जब हमारे प्रधान मंत्री वहां मुख्यमंत्री थे, तो उन्होंने एक प्रॉपर वॉटर मैनेज़मेंट के जरिए पानी की कमी का मुकाबला कर लिया था। दूसरा राज्य मध्य प्रदेश था, जो सूखे की मार झेलता था, लेकिन बेहतर कुशल जल प्रबधन से ही उनकी कृषि की ग्रोथ हुई है। कुछ दिनों पहले, जब मैंने मध्य प्रदेश के मुख्यमंत्री महोदय को फोन करके पूछा कि मध्य प्रदेश में जो सूखे की स्थिति है, आप उसका कैसे मुकाबला कर रहे हैं, तब उन्होंने कहा कि हमारी वॉटर बॉडीज़ में इतना पानी है कि हम इसका मुकाबला कर लेंगे, यदि हमें केंद्र से भी सहयोग की आवश्यकता लगेगी, तो हम आपसे मांगेंगे। तीसरी स्टोरी तेलंगाना की है। उन्होंने काकतिया डायनेस्टी के टाइम के हज़ारों तालाबों की एक सूची बनाई है। वे अपनी अधिकतम धनराशि उन तालाबों पर खर्च कर रहे हैं और हमसे भी सहयोग मांग रहे हैं। वे छोटी-बड़ी वाटर बॉडीज़ को तैयार कर रहे हैं, जिसमें इतना पानी एकत्रित हो जाए कि जब भी पानी का संकट आए, इरिगेशन के लिए हो, ड्रिंकिंग वॉटर के लिए हो, जब भी कोई संकट हो, उसका मुकाबला कर सकें।

मैं माननीय प्रधान मंत्री जी के बारे में भी बताना चाहूंगी, मैंने कैबिनेट की सीक्रेसी की ओथ

ली हुई है, लेकिन मैं जिस प्रसंग का जिक्र कर रही हूं, वह कैबिनेट में नहीं होता। एक प्रेजेन्टेशन हुआ था, उन्होंने हमें, वॉटर रिसोर्स मिनिस्ट्री को सितम्बर, 2014 में बुलाया था। उन्होंने कहा कि इसका प्रेजेन्टेशन दो। मुझे मंत्री बने हुए तीन-चार महीने ही हुए थे। उन्होंने हमारे मंत्रालय को पानी के विज़न के लिए प्रेजेन्टेशन देने के लिए कहा। जब हमने उनके सामने उसका प्रेजेन्टेशन दिया तो 2004 और 2009 के बाद वर्ष 2014 सूखे का तीसरा वर्ष था, जिसका प्रारंभ था। उन्होंने हमसे जो बातें कहीं, हमने उनका आज तक पालन किया। हमारे मंत्रालय ने उसी पर अपनी कार्य योजना बनाई। इसमें उन्होंने हमसे मुख्य बात यह कही कि जितनी भी वाटर बॉडीज़ हैं, अगर उनके रास्ते चूक रहे हैं, तो उनके रास्ते खोल लो, यदि नई वाटर बॉडीज़ का निर्माण हो सकता है, तो उसको कर लो, जो वाटर बॉडीज़ ठीक से काम कर रही हैं, उनकी और उपयोगिता बढ़ाई जा सकती है, तो उसको भी बढ़ा लो। नरेंद्र मोदी जी के नेतृत्व में 2014 का जो चुनाव हुआ है, वह डेवलपमेंट के कांसेप्ट पर हुआ है। इसके पहले कांग्रेस पार्टी हमेशा विभाजन के कांसेप्ट पर चुनाव लड़ती थी। ...(**व्यवधान**)... यह चुनाव पूरी तरह से डेवलपमेंट के कांसेप्ट पर हुआ है। ...(**व्यवधान**)...

श्री के. सी. त्यागीः आप ये सब चीजें मत कहिए ...(**व्यवधान**)... हम उनका नाम सुनने के लिए नहीं बठे हैं। ...(**व्यवधान**)...

एक माननीय सदस्यः यह गलत बात है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Silence, please. ...(*Interruptions*)... Silence please. ...(*Interruptions*)....

सुश्री उमा भारतीः उनका जो डेवलपमेंट का कांसेप्ट था ...(**व्यवधान**)... Development का उनका जो concept था, वह गुजरात का मॉडल था। गुजरात का जो मॉडल था ...(**व्यवधान**)... गुजरात का जो मॉडल था, उसकी success story की जो baseline थी, वह पानी था। किस प्रकार से थोड़े-बहुत बरसे हुए पानी को रोकना, रोके हुए पानी का किस-किस प्रकार से उपयोग करना, rain water harvesting करना, ground water recharge करना, surface water को साफ रखना और एक प्रकार से गुजरात के development ...(**व्यवधान**)... सर, असल में बात यह है कि दो साल हो गए, लेकिन इनके दिल से हार का दर्द नहीं जाता, जो हार का दर्द है ...(**व्यवधान**)...

श्री शरद यादवः उमा जी, ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): She is not yielding. ...(*Interruptions*)... She is not yielding. ...(*Interruptions*)... मंत्री जी, क्या आपका जवाब पूरा हो गया? ...(**व्यवधान**)...

सुश्री उमा भारतीः नहीं, सर, वे बोलना चाहते हैं। ...(**व्यवधान**)...

श्री शरद यादवः सर, यह बात ठीक नहीं है, आप यहां चेयर पर बठे हैं। मैं आपसे यह विनती करना चाहूँगा कि मंत्री जी के yield करने के बाद आप उनको कह रहे हैं कि फिर खड़े होइए।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): क्या आप कुछ कहना चाह रहे हैं? ...(**व्यवधान**)...

श्री शरद यादव: मैं नहीं बोलूंगा। ...(**व्यवधान**)... मैं नहीं बोलूंगा, लेकिन आप चेयर पर बैठे हैं, मैं आपसे विनती करूँगा, निवेदन करूँगा कि ऐसा कभी मत करिए, यह ठीक बात नहीं है। यह संसद बोली से चलती है, यह बहस से चलती है। मैं जो बात कहने वाला था, वह देश के हित की बात थी, लेकिन आपने जो बात कही ...(**व्यवधान**)...

सुश्री उमा भारती: सर, मैं yield करने को तैयार हूँ।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): क्या आप yield करने के लिए तैयार हैं?

सुश्री उमा भारती: मैं yield कर रही हूँ, आप बोलिए। मैं बैठ गई हूँ।

श्री शरद यादव: मैं यह निवेदन कर रहा था कि गुजरात के मामले का जो समाधान हुआ है, वह नर्मदा के सरदार सरोवर डैम से हुआ है, लेकिन उमा जी, जो सबसे बड़ी समस्या है, वह यह है कि हम बड़े डैम बनाते हैं, लेकिन उसके चलते जो विस्थापन होता है, वे विस्थापित होने वाले लोग इतनी तबाही और बरबादी में चले जाते हैं कि अब बड़े डैम बनाने के पहले बहुत बड़े आन्दोलन होने लगे हैं। मेरा सरकार से यह कहना है कि आप पानी के मामले में जो विकास के काम आगे बढ़ाने वाले हैं, उनसे जो विस्थापित होने वाले लोग हैं, उनकी जिन्दगी जहां बसेगी, अगर उसे बेहतर नहीं बनाएँगे, तो बात नहीं बनेगी। मैं आपसे यह निवेदन कर रहा था।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): आप relocation की बात कर रहे हैं।

सुश्री उमा भारती: सर, माननीय सदस्य इतने वरिष्ठ हैं कि मैं उनके सम्मान में बैठ ही गई, तो आपको शायद यह लगा होगा कि मैंने बोलना बंद कर दिया। मैं समझ गई थी।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): मैं आपसे पूछ रहा था कि आप yield करना चाहती हैं या नहीं?

सुश्री उमा भारती: अब आगे की तैयारी करने के लिए हमें कहा गया कि प्रधान मंत्री कृषि सिंचाई योजना के अंतर्गत हमें 46 प्रोजेक्ट्स पूरे करने हैं। 2017 में 23 और 2020 में 23, ऐसे वे 46 प्रोजेक्ट्स पूरे करने हैं, जिनसे 8 मिलियन हेक्टेयर जमीन सिंचित होगी। उनसे पीने के लिए भी पानी निकलेगा, सिंचाई के लिए भी पानी निकलेगा और कहीं-कहीं power generation भी होगा और हम इस टारगेट को पूरा करेंगे। इसके लिए राज्यों के साथ हमारी बैठक हुई और उस बैठक में हमने कुछ फैसले लिए। हमने राज्यों से कहा कि जो Government funding होगी, वह तो होगी ही, innovative funding में हम भी इस्तेमाल करेंगे, आप भी इस्तेमाल करिए और हम इन लक्ष्यों को पूरा करें।

सर, इसके साथ ही साथ हकीकत तो यह है कि आज आपके माध्यम से मैं माननीय सदस्यगणों से एक अपील कर सकती हूँ। पिछले दो-तीन दिनों के अंदर एक खबर आई है कि असम में बाढ़ आ गई। एक तरफ लातूर की कहानी है, एक तरफ बुंदेलखंड की कहानी है और एक तरफ असम में बाढ़ आ जाने की कहानी है। इसलिए अटल बिहारी वाजपेयी जी का नदियों को जोड़ने का जो सपना था, वह बाढ़ और सुखाड़ के बीच संतुलन बनाने का सपना था। जो पानी बाढ़ में आता है, वह विनाशकारी हो जाता है। अगर interlinking of rivers की योजना के

माध्यम से हम उस पानी को सूखे इलाकों में भेजेंगे, जिसकी हमने तैयारी की है, तो यह एक अच्छा काम होगा। मैं आपके माध्यम से माननीय सदन को यह सूचना दे रही हूँ कि केन-बेतवा पहला लिंक होगा और शायद इसी वर्ष हम उसकी launching कर देंगे, उसका प्रारम्भ कर देंगे। इससे दोनों तरफ के बुंदेलखंड की सिंचाई की, पीने के पानी की और power generation की समस्या का निदान हो जाएगा। इसी प्रकार से जो गोदावरी-महानदी लिंक होगा, वह ओडिशा में जो सूखे का संकट है, जिन KBK जिलों की चर्चा हो रही थी, जिनमें मैं कई बार गई हूँ, वह वहां की समस्या का निदान करेगा। ओडिशा एक ऐसा राज्य है, जिसमें एक तरफ बाढ़ और दूसरी तरफ सुखाड़ होता है। मैंने ओडिशा के चीफ मिनिस्टर से खुद जाकर इसके लिए मुलाकात की थी। मैंने उनके कई इल्यूज़ंस को, भ्रमों को दूर किया है और उनसे रिक्वेस्ट की कि वे महानदी-गोदावरी लिंक के लिए तैयार हो जाएं।

सर, यह जो 80,000 करोड़ रुपये के बड़े प्रोजेक्ट की बात मैंने अभी बताई है, आपके माध्यम से मैं सदन के सामने और सदन के माध्यम से पूरे देश के सामने घोषणा करके यह बता देना चाहती हूं कि माननीय प्रधान मंत्री जी ने यह तय किया है कि वे आने वाली परिस्थितियों में सूखे का मुकाबला करेंगे। हम इस देश के लोगों को सूखे से प्रभावित नहीं होने देंगे और इसकी तैयारी हमने 80,000 करोड़ रुपये से की है। इसमें हम AIBP को लेंगे, PMKSY को लेंगे, Surface Minor Irrigation Schemes को लेंगे, RRR को लेंगे, जिसके तहत तेलंगाना में Kakatiya Dynasty का प्रोजेक्ट चल रहा है।

(**श्री उपसभापति महोदय** *पीठासीन हुए*)

कुल मिलाकर हम उस स्थिति को ले आएंगे, जहां हर खेत के लिए पानी और हर प्यासे के लिए पानी होगा। इस लक्ष्य को हम अवश्य पूरा करेंगे, लेकिन आपके माध्यम से मैं माननीय सदन से एक अपील करना चाहती हूं। एक स्टोरी आ रही है। जहां लातूर की स्टोरी आ रही है, उसके साथ एक स्टोरी और भी आ रही है, हेवड़े बाजार की स्टोरी। हेवड़े बाजार की स्टोरी यह है कि किस प्रकार से पानी को बचाने के लिए जन-आंदोलन हुआ और उस जन-आंदोलन में किस-किस प्रकार के प्रयोग हुए हैं।

हमारे आदरणीय भाई साहब, शरद पवार जी बहुत लम्बे समय तक कृषि मंत्री रहे हैं। ये हमारे बड़े भाई हैं, हमारे गुरु हैं और हमारे आदर्श हैं, लेकिन मुझे आज तक यह समझ में नहीं आया कि वे महाराष्ट्र के लातूर जिले में फसलों के उस पैटर्न को क्यों एलाऊ कर रहे थे, जो पानी को सोख रही थीं। उनको अच्छी तरह से यह पता था कि यह वह इलाका है, जो water deficit zone के अंतर्गत आता है। यहां की धरती में हमेशा से पानी की कमी रही है और ऊपर से भी यहां कम पानी ही आता है। यह पैटर्न क्यों नहीं बदला गया? हमें इस पैटर्न को बदलने के बारे में विचार करना ही पड़ेगा। हेवड़े बाजार के लोगों ने जो प्रयोग किया, उसमें एक प्रयोग यह भी हुआ है कि कौन सी जमीन में किस प्रकार की फसल होनी चाहिए। सूखा तो ऊपर से आएगा, लेकिन नीचे धरती पर मिलजुल कर हम उस सूखे का मुकाबला कैसे करेंगे, हेवड़े बाजार इसका एक बहुत बड़ा उदाहरण है।

सर, इस देश में इस प्रकार के और भी कई उदाहरण हैं। आप आश्चर्य करेंगे, अभी 5-7 दिन पहले मैं गंगोत्री गई थी और उस दिन हिमालय के पहाड़ों को देखकर मुझे विश्वास ही

[सुश्री उमा भारती]

नही हुआ। आज वे ऐसे लगने लगे हैं, जैसे राजस्थान के पहाड़ हैं, यानी हिमालय पर भी संकट खड़ा हो गया है। प्रधान मंत्री जी ने पार्लियामेंट में अपनी पहली स्पीच में, जो उनकी मेडन स्पीच थी, यह कहा था कि इस देश में कुछ चीज़ें ऐसी हैं, जो जन-आंदोलन बने बगैर सफल नहीं हो सकती हैं। उन्होंने कहा था कि आजादी की लड़ाई तभी सफल हुई, जब वह जन-आंदोलन में बदल गई। इसी प्रकार विकास की लड़ाई भी तभी सफल होगी, जब वह जन-आंदोलन में बदलेगी।

महोदय, मैं यहां उपस्थित सभी माननीय सदस्यगणों से यह अनुरोध करूंगी कि राज्य सभा का जो फंड है, उसे वे इस कार्य में लगाएं। मैंने स्वयं मेरी लोक सभा की जो सांसद स्थानीय क्षेत्र विकास निधि है, वह पूरी की पूरी इस कार्य के लिए दे दी है। मैंने अपने दोनों कलेक्टर्स से कह दिया है कि कि सबसे पहले आप पीने के पानी के संकट के लिए इस पैसे को लगाइए और जहां आप इसे लगाएं, वहां पशु-पक्षियों तक का ध्यान भी रखें, ताकि उनके लिए भी पीने के पानी की व्यवस्था हो सके। इसमें मनरेगा के द्वारा तो मदद मिलेगी ही, साथ ही सूखा पीड़ित लोगों को फसल बीमा योजना योजना का जो लाभ मिल सकेगा, वह भी दिया जाएगा और PMKSY के द्वारा भी हम उनकी मदद करेंगे।

हमें प्रधान मंत्री जी ने यह कहा है कि तुम लोग अपना पसीना बहाओ, इसके लिए वहां जाकर चाहे अपने आप को सुखा दो, लेकिन लोगों को सूखे की दिक्कत नहीं आनी चाहिए, पीने के पानी की परेशानी नहीं होनी चाहिए। हमने यह तैयारी की हुई है और इसके लिए प्रधान मंत्री जी ने हमें पूरी छूट दे दी है।

माननीय उपसभापति महोदय, मैं आपके माध्यम से, जल संसाधन मंत्री होने के नाते पूरे सदन से यह अनुरोध करूंगी कि हमारे दो प्रोजेक्ट ऐसे हैं, जिसमें आप सब हमारा साथ दीजिए। एक तो नदियों को जोड़ने की हमारी जो योजना है, वह मूलतः सूखे के समाधान के लिए ही है। बाढ़ का पानी जब तक सूखे के इलाकों में नहीं पहुंचेगा, तब तक सूखे का पूर्णतया समाधान नहीं हो सकेगा, जैसा हम करना चाहते हैं।

दूसरा, भले ही हम PMKSY, AIBP, RRR, Surface Minor Irrigation Schemes के माध्यम से निदान निकालेंगे, लेकिन जब तक पानी को बचाना एक जन-आंदोलन में परिवर्तित नहीं होगा, तब तक यह कार्य संभव नहीं सकेगा। इसके लिए मैंने देश की सभी मैम्सर्ब ऑफ पार्लियामेंट को चिट्ठी लिखी थी और उनसे पूछा था कि कौन-कौन से प्रदेशों के कौन-कौन से जिले और इलाके ऐसे हैं, जो डार्क ज़ोन में बदल गए हैं। दुःखद कहानी तो यह है कि जहां केवल राजस्थान इत्यादि राज्य परम्परागत रूप से सूखे की मार झेलते थे, वहां अब उनमें नये राज्य भी शामिल हो गए हैं, जैसे पंजाब, हरियाणा इत्यादि। यह विपदा बहुत बड़ी है, जो हम सभी के सामने मुंह बाए खड़ी है। सिर्फ इस साल के लिए ही नहीं, आगे के लिए भी प्रधान मंत्री जी ने जल संसाधन मंत्रालय को जैसी तैयारी के लिए कहा है, मुझे यकीन है कि उससे हम सूखे का मुकाबला कर सकेंगे।

महोदय, अम्बेडकर साहब सबसे पहले ऐसे व्यक्ति थे, जिन्होंने पानी को सहेजने का सपना देखा था और उसके लिए एक पूरी की पूरी कार्य योजना बनाई थी। आज मैं उनको याद करूंगी, क्योंकि उनकी ही बनाई हुई कार्य योजना पर कार्य किया गया और बाद में वही हमारा केंद्रीय जल

आयोग कहलाया। पहले यह बाबा साहेब अम्बेडकर के द्वारा ही स्थापित हुआ था। इसका नाम बाद में बदल कर CWC (Central Water Commission) किया गया, लेकिन इसके जो मूल संस्थापक थे, वे बाबा साहेब अम्बेडकर थे। मेरे पास एक कागज है, जो अभी नीचे रखा है, लेकिन उसे मैं ढूंढ नहीं पा रही हूँ, जिस पर उसका नाम लिखा हुआ है। ...(**व्यवधान**)... नहीं-नहीं, मेरे पास लिख कर रखा हुआ है। मुझे उसे ढूँढ़ने में थोड़ी दिक्कत आ रही है। उसकी स्थापना अम्बेडकर साहब ने की थी। ...(**व्यवधान**)... मैं उसका नाम बता देती हूँ। सर, मेरा यह कहना है कि बाबा साहेब अम्बेडकर का एक सपना था। उन्होंने 1942 और 1946 के बीच में जिस Commission की स्थापना की थी, उसका नाम Central Waterways, Irrigation and Navigation Commission था। वे इसके अध्यक्ष थे। इसके द्वारा उन्होंने पूरे देश के जल संसाधनों का उपयोग किस प्रकार से समन्वय करके किया जाए और हर आदमी को पानी किस प्रकार मिले, गरीब वर्गों को भी पानी मिले, खेतों को भी पानी मिले, गरीब वर्गों के खेतों को भी पानी मिले, इसकी व्यवस्था की थी। तो मूलतः भारत को सूखा-मुक्त बनाने का जो सपना था, वह बाबा साहेब अम्बेडकर का था। भारत को सूखा-मुक्त भारत बनाने का सपना जो अम्बेडकर साहब ने देखा था, वह मोदी जी पूरा करेंगे। भारत को कांग्रेस-मुक्त बनाने का सपना भी मोदी जी ने पूरा किया है। तो ये दोनों ही सपने मोदी जी ने पूरे किए हैं। इसको हम सूखा-मुक्त बनाने का भी सपना पूरा करेंगे। इसी के साथ मैं धन्यवाद करती हूँ।

श्री नरेंद्र बुढानिया (राजस्थान): सर, ...(**व्यवधान**)... मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

श्री विजय जवाहरलाल दर्डा: माननीय मंत्री जी, मैंने जो प्रश्न आपके सामने उपस्थित किए थे कि नदी जोड़ने का जो कार्यक्रम है, इसे आप ...(**व्यवधान**)...

श्री उपसभापति: आपका point of order क्या है? ...(**व्यवधान**)...

श्री विजय जवाहरलाल दर्डा: जो प्रभु जी ने पहले इस बात को कहा था ...(**व्यवधान**)...

श्री नरेंद्र बुढानिया: सर, ...(**व्यवधान**)... मेरा प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What is the point of order?

श्री विजय जवाहरलाल दर्डा: दूसरा मैंने आपसे यह पूछा था कि यह जो राज्यों का पानी है, उसको केंद्र में लाने की दृष्टि से आप क्या करेंगे? ...(**व्यवधान**)... आपने दोनों का जवाब नहीं दिया। ...(**व्यवधान**)...

श्री नरेंद्र बुढानिया: सर, ...(**व्यवधान**)... मैं यह कहना चाहता हूँ कि ...(**व्यवधान**)... उसके बारे में क्या व्यवस्था हो रही है, कितना पैसा दिया गया, यह ग्रामीण विकास मंत्री जी बताएँगे। यह डिपार्टमेंट उनके पास है। ...(**व्यवधान**)... पीने के काम में आने वाला पानी ...(**व्यवधान**)... इन्होंने यहां पर बड़ा भाषण दिया। ...(**व्यवधान**)... गुजरात मॉडल, प्रधान मंत्री मॉडल ...(**व्यवधान**)... यह मॉडल, वह मॉडल ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, No.

6.00 P.M.

श्री नरेंद्र बुढानियाः इससे काम नहीं चलता। ...(**व्यवधान**)... वहां पानी पहुँचाना है। ...(**व्यवधान**)... तब गला ठीक होगा। ...(**व्यवधान**)...

डा. चंद्रपाल सिंह यादव (उत्तर प्रदेश)ः सर, माननीय मंत्री जी ...(**व्यवधान**)... उत्तराखंड के बारे में बताइए। ...(**व्यवधान**)... अपने क्षेत्र के बारे में बताइए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no. There is no need. ...(*Interruptions*)... I will reply to the point of order.

श्री विजय जवाहरलाल दर्डाः सर, उन्होंने मेरा नाम लिया था, इसलिए वे मेरी बातों का जवाब दें।

श्री उपसभापतिः उन्होंने किसलिए आपका नाम लिया?

श्री विजय जवाहरलाल दर्डाः मैंने पूछा है, उसका वे जवाब दे रही हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What do you want to know?

श्री विजय जवाहरलाल दर्डाः सर, मैंने यह पूछा था कि नदियों को जोड़ने का काम कब शुरू करेंगे और दूसरा, राज्यों का जो विषय पानी का है, उसे ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः डिप्टी चेयरमैन सर, ...(**व्यवधान**)... उसे आने दीजिए, उसके बाद बात करनी है, तो वे कह सकते हैं।

डा. चंद्रपाल सिंह यादवः सर, ...(**व्यवधान**)... अपने क्षेत्र के बारे में तो बताइए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What do you want to know? ...(*Interruptions*)... Now, the Agriculture Minister.

श्री राधा मोहन सिंहः महोदय, मैं राष्ट्रीय महत्व के इस महत्वपूर्ण मुद्दे को उठाने के लिए सदन के सभी सम्माननीय सदस्यों के प्रति आभार प्रकट करता हूँ। मैं सदस्यों द्वारा लोगों और विशेष रूप से किसान समुदाय के प्रति दशार्यी गई चिन्ता के लिए भी उनकी प्रशंसा करता हूँ। मैं सबसे ज्यादा इस बात के लिए आभारी हूँ कि हम सब लोगों ने अपने राजनीतिक मैसेज को लाने के साथ-साथ बड़े निर्दोषपूर्ण तरीके से किसानों की समस्या को रखने की कोशिश की। आदरणीय पवार साहब ने तो बिल्कुल इस मामले में निर्दोषपूर्ण मागदर्शन इस सदन को दिया है। हमारे एक माननीय सदस्य ने कहा है कि विषय राज्य का हो या केंद्र का हो, इस चक्कर में नहीं पड़ कर हम सबको मुस्तैदी से काम करना चाहिए। इसमें कहीं दो राय नहीं है। इससे किसी का मतभेद नहीं हो सकता, लेकिन केंद्र और राज्यों की जो भूमिका है और जिम्मेवारी है, वह हमारे सूखा प्रंबधन के लिए जो मन्युअल बना है, उसमें स्पष्ट रूप से परिभाषित है। अब तत्काल आज तो हम और आप उसको नहीं बदल सकते हैं। उसमें राज्य सरकार की भूमिका और जिम्मेदारी स्पष्ट रूप से है और केंद्र सरकार की भी भूमिका उसमें स्पष्ट रूप से परिभाषित है। राज्य और जिला प्रशासन सूखा राहत और प्रशमन उपायों के कार्यान्वयन के लिए उत्तरदायी हैं। सूखा घोषित

करना संबंधित राज्य सरकार की जिम्मेवारी है। सूखा प्रबंधन हेतु जो मैन्युअल है, उसमें यह स्पष्ट है। महोदय, मौसम की जो स्थिति है ...(**व्यवधान**)...

श्री शरद पवारः सर, हाउस का समय बढ़ाया जाए।

MR. DEPUTY CHAIRMAN: Let us extend the time. The House agrees.

श्री राधा मोहन सिंहः सर, भारत मानसून विज्ञान ने 12 अप्रैल, 2016 को दक्षिण-पश्चिम मानसून वर्षा के लिए एक पूवार्नुमान जारी किया है। जिसमें यह बताया है कि सर्व भारतीय स्तर पर दक्षिण-पश्चिम मानसून वर्षा इस वर्ष साधारण वृष्टिपात की 106 प्रतिशत होगी। भारत मौसम विभाग के इस पूवार्नुमान के मॉडल की त्रुटि माइनस-प्लस फाइव परसेंट है। मानसून 2016 के पहले चरण का यह पूवार्नुमान है। मानसून के दूसरे चरण का पूर्वानुमान मई के अंत में जारी होगा। 15 मई के आस-पास केरल में कब मानसून पहुंचेगा, इसके बारे में पूर्वानुमान किया जाएगा।

महोदय, तिवारी जी अभी नहीं हैं, पिछली बार जब उन्होंने चर्चा शुरू की थी, तब उन्होंने कहा था कि लगातार सूखे पड़ रहे हैं, किसी ज्योतिषी के पास जाना चाहिए, तो मुझे ध्यान में आ गया कि जब सम्मानीय सुब्रमण्यम जी कृषि मंत्री थे, तब सूखे का भारी संकट आया था। अगर उस समय तिवारी जी होते, तो वे उनको सुझाव देते, तो वे वहां चले जाते, लेकिन उस समय भी जब सूखा आया था, तब वे भी किसी ज्योतिषी के पास नहीं गए थे। वे आईसीएआर के पास गए थे और उस समय स्वामीनाथन एक युवा वैज्ञानिक थे। वे उनके पास गए थे, ज्योतिषी के पास नहीं गए थे। यदि शायद इस प्रकार की सलाह का कुछ लोगों ने पालन किया हो, कहीं उसके पाप का प्रायश्चित तो हम नहीं भोग रहे हैं? हमें यह सोचने के लिए मजबूर होना पड़ रहा है, लेकिन जो सूखे की स्थिति है, वह हम सबको पता है। देश में 2015-16 में रबी और खरीफ की जो खेती थी, सूखे के कारण उसमें कम बुआई हुई, लेकिन 2015-16 की खरीफ के समय या इस सरकार के आते यानी 2014-15 में, उस समय भी सूखा था, उस समय माइनस 10 या 12 था और इस वर्ष माइनस 12 है। पिछला जो सूखा पड़ा था, उसके पहले भी तैयारी थी और माननीय शरद पवार जी मंत्री थे और हर साल खरीफ और रबी की तैयारी के लिए उसके पहले बैंठकें होती हैं, योजना बनती है। इसके लिए हम लोगों ने जो योजना बनाई, 2015-16 के लिए जो योजना बनाई, उसमें बुआई कम हुई, लेकिन अभी जो आंकड़े आए हैं, जो द्वितीय अग्रिम अनुमान आया है, 15.02.2016 के अनुमान के अनुसार 2015-16 में खाद्यान्न का उत्पादन 253.16 मिलियन टन होगा। यह उत्पादन 2014-15 की तुलना में 1.14 मिलियन टन अधिक होने का अनुमान है। यह अनुमान है, जबकि बुआई कम हुई है, लेकिन उसमें मौसम ने भी साथ दिया। इस बार रबी की फसल के समय उतनी भारी ओलावृष्टि नहीं हुई, जितनी भारी ओलावृष्टि पिछली रबी की फसल के समय हुई थी। यह जो द्वितीय अनुमान है, उसके अनुसार पिछले वर्ष की तुलना में इस वर्ष उत्पादन ज्यादा होगा। अभी तीसरा और चौथा अनुमान आएगा।

महोदय, 600 जिलों के लिए contingency plan बना कर राज्यों को उपलब्ध कराया गया था। यह शुरू में ही उपलब्ध कराया गया था। यह जो आईसीएआर द्वारा contingency plan बनाया जाता है, उसको केंद्रीय शुष्क भूमि कृषि अनुसंधान संस्थान विकसित करता है। यह हैदराबाद में स्थित है। राज्यों के अंदर जो विश्वविद्यालय हैं, जो राज्य सरकारें हैं और जो आईसीएआर के संस्थान हैं, उनके सहयोग से contingency plan बनता है और इसको वे हमेशा डेवलप करते रहते हैं। यह कंटिजेंसी प्लान 600 जिलों को उपलब्ध कराया गया है और इससे भी लाभ मिला

[श्री राधा मोहन सिंह]

है। इसमें फसल चक्र की स्थिति बताई गई है कि कौन-सी फसल कब लगानी है और उसकी बुआई की क्या विधि है, यह भी बताया गया है। जितने दिन सूखा आता है, यानी यदि 15 दिन सूखा है तो उसके बाद कौन सी फसल किस विधि से लगानी है, इसमें यह भी बताया गया है। ये सारी precautions सभी राज्यों को मुहैया कराई जाती हैं और उनकी मॉनिटरिंग होती रहती है। अभी अगर वर्षा भी ज्यादा आती है तो उसके लिए भी इस कंटिजेंसी प्लान के माध्यम से मागदर्शन राज्यों को मिलता है।

हमारी सरकार के सत्ता में आने के बाद, सूखा प्रभावित क्षेत्रों के लिए चल रहे "चारा विकास कार्यक्रम" के तहत केंद्रीय मंत्रिमंडल ने 50 करोड़ रुपये स्वीकृत किए हैं। राज्य सरकार से प्राप्त प्रस्ताव के आधार पर योजना के तहत आंध्र प्रदेश को 2.41 करोड़ रुपये, मध्य प्रदेश को 7.97 करोड़ रुपये, राजस्थान को 4.84 करोड़ रुपये, तेलंगाना को 12 करोड़, कर्णाटक को 12.5 करोड़, उत्तर प्रदेश को 1.92 करोड़, छत्तीसगढ़ को 0.96 करोड़, ओडिशा को 14.40 करोड़...

श्री नीरज शेखरः मंत्री जी, आप यह क्या बता रहे हैं? यह समझ में नहीं आ रहा है। क्या केवल 50 करोड़ रुपये पूरे देश के लिए हैं? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः यह "चारा विकास कार्यक्रम" की बात है। मैं एक-एक राज्य का नाम बोल रहा हूँ। ...(**व्यवधान**)... चारे के लिए सभी राज्यों को जो राशि दी गई, वह मैं बता रहा हूँ। ...(**व्यवधान**)...

चौधरी मुनव्वर सलीम (उत्तर प्रदेश)ः उत्तर प्रदेश के साथ हुई नाइंसाफी को आप खुद ही बयां कर रहे हैं। ...(**व्यवधान**)...

†**چودھری منوّر سلیم:** اتّر پردیش کے ساتھہ ہوئی ناانصافی کو آپ خود ہی بیاں کر رہے ہیں ---(**مداخلت**)---

श्री राधा मोहन सिंहः भाई, राज्यों के प्रस्ताव आते हैं, जिसके आधार पर उनको रुपए दिए जाते हैं। ...(**व्यवधान**)...

विपक्ष के नेता (श्री गुलाम नबी आज़ाद)ः मंत्री जी, प्रस्ताव कितना आया था और कितना सेंक्शन हुआ? आप जो यह 50 करोड़ के बारे में फरमा रहे हैं, तो 50 करोड़ का चारा तो एक डिस्ट्रिक्ट के लिए भी कम है। ...(**व्यवधान**)...

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** منتری جی، پرستاؤ کتنا آیا تھا اور کتنا سینکشن ہوا؟ آپ جو یہ 50 کروڑ کے بارے میں فرما رہے ہیں، تو 50 کروڑ کا چارا تو ایک ڈسٹرکٹ کے لئے بھی کم ہے ---(**مداخلت**)----

श्री राधा मोहन सिंहः हमारा "चारा विकास कार्यक्रम" चलता है और इन राज्यों के प्रस्ताव आने के बाद उनको इतने पैसे जारी किए गए। ...(**व्यवधान**)...

---

† Transliteration in Urdu script.

श्री गुलाम नबी आज़ादः जो स्टेट चारे के लिए लोन मांगती है, वह स्टेट एक रुपया भी डिज़र्व नहीं करती है। इसका मतलब यह है कि दो करोड़ रुपये में क्या चारा आएगा?

†**جناب غلام نبی آزاد :** جو اسٹیٹ چارے کے لئے لون مانگتی ہے، وہ اسٹیٹ ایک روپیہ بھی ڈزرو نہیں کرتی ہے۔ اس کا مطلب یہ ہے کہ دو کروڑ روپے میں کیا چارا آئے گا؟

श्री राधा मोहन सिंहः यह "चारा विकास कार्यक्रम" ...(**व्यवधान**)...

श्री गुलाम नबी आज़ादः चारे से क्या विकास होगा?

†**جناب غلام نبی آزاد:** چارے سے کیا وکاس ہوگا؟

श्री राधा मोहन सिंहः यह योजना तो आपको बनानी ही नहीं चाहिए थी। यह आपके समय की बनी हुई योजना है। यह "चारा विकास योजना" आपको बनानी ही नहीं चाहिए थी। ...(**व्यवधान**)... लेकिन इस योजना की जरूरत है। यह एक अच्छी योजना बनी है और इससे लाभ होता है। ...(**व्यवधान**)... मैं यह बता रहा हूँ कि क्या किया गया है, आप पहले इसको सुनिए। जब आप इसी को नहीं सुनिएगा तो बाकी बातों को सुनना और कठिन होगा।

जो लैंडलेस किसान हैं, उनके लिए भी एक योजना तब शुरू की गई थी, जब आपकी ही सरकार थी। यानी, वर्ष 2006-07 से एक योजना शुरू की गई थी, जो भूमिहीन किसानों का एक समूह बनाकर उनको खेती के लिए कर्ज देने के लिए बनाई गई थी। इसको भी आप कहिएगा कि यह ठीक नहीं है, जबकि यह आपके समय की ही है। लेकिन आपको इतना जरूर सुनना पड़ेगा कि वर्ष 2006-07 से 2013-14 तक करीब सात साल के अंदर जो लैंडलेस किसान थे, उनके छः लाख ग्रुप्स बनाए गए। इधर दो वर्ष के अंदर उनके सात लाख से ज्यादा ग्रुप्स बनाए गए हैं और उनको 7,000 करोड़ रुपये दिए गए हैं। सामान्यतया पांच किसानों का एक ग्रुप बनता है, जिसे 20,000 रुपये तक दिये जाते हैं। सात वर्ष में ऐसे 6 लाख ग्रुप्स बनाए गए, जबकि दो वर्ष के अंदर 7 लाख ग्रुप्स बनाए गए हैं और उनको 7,000 करोड़ रुपये दिए गए हैं। यह तो आपको सुनना ही पड़ेगा।

कृषि उत्पादक संगठनों को बढ़ावा देना— हम कोई नई बात नहीं बता रहे हैं। ये चीज़ें पहले से हो रही हैं। हम स्पीड बता रहे हैं कि आप जैसा बोल रहे थे कि आपने बहुत कुछ किया। हमने तो कुछ कहा नहीं, आपने बहुत अच्छा किया, देश देख रहा है, लेकिन कृषि उत्पादक संगठनों को बढ़ावा देने के लिए भी 29 राज्यों में अभी तक पांच लाख किसानों के लगभग 428 एफपीओज़ बने हैं और दो लाख किसानों के 266 एफपीओज़ के पंजीकरण की प्रक्रिया जारी है। अब आप इस पर जरूर कमेंट करेंगे कि यह एफपीओ क्या है? इसके द्वारा किसानों का इनपुट मूल्य संवर्धन और मार्केटिग संबंधी सुविधा मुहैया करायी जाती है इसलिए FPO (Farmer Producer Organisation) का निर्माण होता है और इस काम में भी सरकार बड़ी तेजी से लगी हुई है।

श्री जावेद अली खान (उत्तर प्रदेश)**:** सर, landless क्या होता है? What is landless kisan?

†**جناب جاوید علی خان:** سر، لینڈ- لیس کیا ہوتا ہے؟ واٹ از لینڈ-لیس کسان؟

† Transliteration in Urdu script.

श्री राधा मोहन सिंहः डी. राजा साहब उस सवाल को बहुत उठाते हैं। ...(**व्यवधान**)...

श्री जावेद अली खानः एक खेतिहर मज़दूर होता है, जो उसकी टर्म है। अब सरकार की यह स्थिति है कि वह landless किसान और खेतिहर मज़दूर में फर्क नहीं कर पा रही है।

†**جناب جاوید علی خان:** ایک کھیتی- ہر مزدور ہوتا ہے، جو اس کی ٹرم ہے۔ اب سرکار کی یہ حالت ہے کہ وہ لینڈ-لیس کسان اور کھیتی- ہر مزدور میں فرق نہیں کر پا رہی ہے۔

श्री वी. पी. सिंह बदनौरः जो दूसरों की खेती को करता है, जिसके पास खुद की ज़मीन नहीं होती है। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः जो मज़दूर है, उसको यदि भूमिहीन किसान कहेंगे, तो उसको सम्मान मिलेगा। आप मज़दूर को सम्मान भी नहीं देना चाहेंगे! आप मज़दूर से इतनी दूरी बढ़ाएंगे! आप मज़दूर बोलेंगे तो गौरवान्वित होंगे, लेकिन हम गौरवान्वित तब होंगे, जब मज़दूर को हम landless और भूमिहीन किसान बोलेंगे, क्योंकि कृषि और किसान उसी के कारण ज़िंदा है। उसको सम्मान देने पर आपको एतराज़ होना निश्चित रूप से चिंता का विषय है। ...(**व्यवधान**)... मेरे लिए नहीं, आपके लिए है।

श्री प्रमोद तिवारी (उत्तर प्रदेश)ः मंत्री जी, सूखे में सूखा सम्मान ...(**व्यवधान**)...

श्री राधा मोहन सिंहः 2015-16 में 815 करोड़ रुपए के कृषि ऋण का लक्ष्य निर्धारित किया गया था। इसे बढ़ाते हुए 2016-17 में सरकार ने कृषि ऋण का लक्ष्य 9,000 करोड़ रुपए निर्धारित किया है। भारत सरकार द्वारा फसल ऋण के संबंध में जो ब्याज में छूट दी जाती है, हम तीन प्रतिशत की देते हैं और किसानों को चार प्रतिशत देनी पड़ती है। यदि हम ईमानदारी से यहां चर्चा कर रहे हैं तो चार-पांच राज्य ऐसे हैं कि चार प्रतिशत अपने खजाने से रुपए निकालते हैं और किसान को ज़ीरो प्रतिशत ब्याज देना पड़ता है। जो देश का किसान टैक्स देता है, हम उस दिशा में ज्यादा नहीं जाना चाहेंगे, वह भारत सरकार के खजाने में आता है, राज्य के खजाने में जाता है। केंद्रीय करों में हिस्सेदारी राज्य को जाती है और राज्य सरकार के खजाने में भी उसके सोर्सेज़ से पैसा आता है। हम जिन-जिन राज्यों के रहने वाले लोग हैं, किसान के लिए हम इतने आंसू बहा रहे हैं। उसमें इतने आंसू नहीं बहाने हैं। चार राज्य जो यह काम कर रहे हैं कि अपने खजाने से चार प्रतिशत की राशि देकर शून्य ब्याज दर पर किसानों को ऋण दे रहे हैं, क्या हम इस दिशा में प्रयत्न नहीं कर सकते हैं? राजनीति हो, इसमें कोई दो राय नहीं है, हम भी राजनीतिक बात बोलेंगे क्योंकि आपने राजनीतिक बात रखी है, लेकिन मेरा आग्रहपूर्वक निवेदन है कि हम सब लोग मिलकर अपने-अपने राज्यों में जाकर कुछ ऐसी बातें तो जरूर करें कि किसानों को उनका लाभ मिल सके। जो पेयजल और स्वच्छता मंत्रालय है, राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत 13 सूखाग्रस्त राज्यों में 26 अप्रैल, 2016 तक कुल 2,172 करोड़ रुपए की राशि उपलब्ध थी। उन राज्यों को पैसा गया था।

श्री के. सी. त्यागीः इसमें से लातूर में कितनी पहुंची?

श्री राधा मोहन सिंहः हम जिलों के बारे में नहीं बोल रहे हैं, राज्यों का बता रहे हैं। जो

† Transliteration in Urdu script.

पेयजल और स्वच्छता मंत्रालय से आया है, राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत 2016-17 के लिए 819 करोड़ रुपए की राशि प्रथम किश्त में, इस वर्ष का भी, बिना Vote on Account हुए, राज्यों को यह राशि प्रथम किश्त में दे दी गयी है। आप तैयारी पूछ रहे हैं तो पूरे देश की तैयारी का ही तो पूछ रहे हैं।

श्री के. सी. त्यागीः मंत्री जी, मैं आपसे माफी चाहता हूं। शरद जी, उमा जी और चंद्रपाल यादव जी, वहां के तीनों नेता बठे हुए हैं। बुन्देलखंड पैकेज राशि में से जल संवर्धन कार्यों पर 863 करोड़ रुपए खर्च हुए। इस राशि से 6 जिलों में ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Tyagiji, what are you doing? ...(*Interruptions*)... What are you doing?

श्री के. सी. त्यागीः सर, मैंने उनसे रिक्वेस्ट की है। इस राशि में से 6 जिलों में 45,000 कुएं और 2,646 तालाब खोदे गए हैं। जल सरक्षण के नाम पर 774 stop dams बनाए गए हैं। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः आप ऐसे समय में ऐसी बात उठाइए कि सबको सुनने में ठीक लगे।

MR. DEPUTY CHAIRMAN: Tyagiji, I have not permitted you. You cannot speak now. Okay. Mr. Minister, please continue.

श्री राधा मोहन सिंहः मैं बता रहा हूं कि सरकार ने क्या किया, इसको तो थोड़ा सुन लीजिए। इससे रिलेटेड उसका enlargement है और अगर आप जिला वाइज़, गांव वाइज़ कहेंगे, तो उसके लिए आप कल चर्चा रखिए, वह भी हम बताते हैं कि किस जिले में, किस गांव में कितना पैसा गया, लेकिन आप इस सदन के पुराने सदस्य हैं और पुराने के साथ-साथ देश के बड़े नेता हैं। भविष्य में भी आप एक पार्टी की कमान संभालने वाले हैं इसलिए आप थोड़ा इसको सुन लीजिए। ...(**व्यवधान**)... राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत प्रथम किश्त जारी की गयी। राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत Flexi-Fund head में 26, अप्रैल 2016 तक 217 करोड़ रुपए की राशि उपलब्ध थी। यह 50 प्रतिशत होता है और उसमें राज्य भी 50 प्रतिशत देता है। पेयजल संकट से 299 जिलों में 4,41,390 पोंड प्रभावित हुए हैं।

इस संकट से निपटने के लिए जो कुछ कदम उठाए गए हैं, मैं उनको बताना चाहूंगा। फिर से कृपा करके अपने जिले के विषय में नहीं पूछिएगा। करीब 7,38,650 हैड पम्प रिपेयर किए गए हैं, 13,332 बोरवैल्स को किराए पर देकर पानी उपलब्ध कराया गया है। हैड पम्पों का जल स्तर घटने पर 10,76,991 राइज़र पाइप्स जुड़ गए हैं, इसका मतलब है कि नीचे और पाइप जोड़कर उसको गाड़ा गया है। इसी तरह से 44,998 नये बोरवैल बनाए गए हैं, 1,398 नई अस्थाई पाइप पेयजल आपूर्ति योजनाएं इस बीच में बनाई गई हैं, 46,110 टैंकरों के फेरों से 15,345 ट्रेनों में पानी उपलब्ध कराया गया है — यह मैं जानकारी दे रहा हूं। जहां तक महाराष्ट्र का सवाल है, महाराष्ट्र में राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत 26 अप्रैल, 2016 तक कुल 390.88 करोड़ रुपये की राशि उपलब्ध थी। राष्ट्रीय ग्रामीण पेयजल कार्यक्रम के तहत फ्लैक्सी फंड में भी उनको 40 करोड़ रुपए दिए गए हैं। महाराष्ट्र राज्य में पेय संकट से 33 जिलों में 19,469 कुएं प्रभावित

[श्री राधा मोहन सिंह]

हुए हैं। इस संकट से निपटने हेतु महाराष्ट्र के मराठवाड़ा क्षेत्र के 8 जिलों के 2,306 गांवों में 2,908 टैंकरों से पानी दिया जा रहा है। इसमें से लातूर जिले के 193 गांवों में 240 टैंकर्स चल रहे हैं। मराठवाड़ा क्षेत्र के जिलों में 367 पशु केंद्र चलाए जा रहे हैं। प्रत्येक 18 घंटे में 25 लाख क्यूसेक पानी वाली ट्रेन भेजने की योजना वहां बनाई गई है। यह सब जानकारी है, लेकिन बहुत सारे सवाल कृषि से संबंधित उठे। हमारे कई माननीय सदस्यों ने, अहमद साहब यहां पर नहीं हैं, उन्होंने यह विषय उठाया और कहा कि सरकार को पता नहीं है, पता नहीं है। जो क्वोट किए थे, उसकी जानकारी थी और बाकी के संबंध में उन्होंने बताया कि जानकारी नहीं है। जो राज्य आपदा राहत कोष है, एस.डी.आर.एफ. है, उसमें 75 प्रतिशत भारत सरकार का और 25 प्रतिशत राज्य सरकार का पैसा होता है और यह दो किश्तों में जाता है। जब कहीं आपदा आती है, तो राज्य सरकार के पास जो एस.डी.आर.एफ. का पैसा होता है, वह उसे खर्च करती है। उदाहरण के लिए, अभी गुजरात के पांच जिलों में संकट आया। अब वहां की सरकार ने यहां से पैसा नहीं मागा, क्योंकि उनके पास एस.डी.आर.एफ. के तहत 3,000 करोड़ रुपए हैं। कुछ राज्यों के पास इस मद का पैसा नहीं भी है, तो कैबिनेट की मीटिंग करके, जैसे झारखंड के हमारे साथी बता रहे थे, कैबिनेट की मीटिंग करके खर्चा किया। बिहार की सरकार ने भी यहां अपना memorandum नहीं भेजा, केबिनेट मीटिंग की, उसके पास कुछ एस.डी.आर.एफ. का पैसा रहा होगा या contingency का पैसा रहा होगा, तो वे उसको इस्तेमाल करते हैं और खुद आपदाओं से निपटने की कोशिश करते हैं। जब ऐसा होता है, तो वह उनके बरदास्त के बाहर होता है। पुरानी परिपाटी के अनुसार वे memorandum देते हैं । यह बराबर बदलता रहता नहीं है। राष्ट्रीय आपदा राहत कोष गृह मंत्रालय के अधीन रहता है और सिफ जो चार बातें हैं ...(**व्यवधान**)...

श्री के. सी. त्यागीः पहले यह कृषि मंत्रालय में था। शरद पवार साहब यहां बठे हैं। आप उनसे पूछ लीजिए। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः शरद पवार साहब भी बता रहे हैं कि यह वहीं रहता है। ...(**व्यवधान**)...

श्री नीरज शेखरः माननीय मंत्री जी, वह पैसा तो राज्य सरकार को मिलना चाहिए। चाहे सूखा पड़े या नहीं पड़े राज्य सरकार को तो पैसा मिलना चाहिए। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः आप मेरी पूरी बात सुन लीजिए। आप एक-एक लाइन पर पूछेंगे, तो कैसे होगा? हम पूरी बात बोल देते हैं, उसके बाद आप पूछिए। हम रात भर बैठने के लिए तैयार हैं।

श्री उपसभापतिः मंत्री जी, आप रात भर बैठने के लिए तैयार हैं, लेकिन मैं इसके लिए तैयार नहीं हूं।

श्री राधा मोहन सिंहः जब मोदी सरकार आई, तो ये जो 12 राष्ट्रीय आपदाएं हैं, इन्हीं में राष्ट्रीय आपदा कोष के पैसे भी खर्च होते हैं और NDRF से भी इन्हीं में जाते हैं। इस सरकार ने यह किया कि जो स्थानीय आपदाएं जैसे बिजली गिरना, तूफान आना, भारी वर्षा, नाव, दुर्घटना, सर्पदंश आदि हैं, राज्यों से कहा कि अब आप इन आपदाओं को भी स्थानीय आपदा मानकर SDRF के पैसे में से 10 प्रतिशत राशि इन पर खर्च कर सकते हैं। राहत के मानकों में यह एक परिवर्तन की शुरुआत हुई। इससे पहले यह व्यवस्था नहीं थी। जब SDRF में पैसा कम पड़ता है या समाप्त

हो जाता है, उनके कंट्रोल से बाहर होता है, तो वे ज्ञापन भेजते हैं। 15 मई से 30 दिसम्बर तक हमें राज्यों से जो ज्ञापन प्राप्त हुआ, उसमें दस राज्यों में 251 जिलों को सूखा घोषित किया गया है। सूखाग्रस्त क्षेत्र में कौन आता है, यह अधिकार राज्य सरकार को है। इसको भारत की सरकार घोषित नहीं करती है। यदि इसको भी समझने में परेशानी होगी, तो बाद में बता दिया जाएगा। वैसे अभी समय नहीं है। हमारी केंद्रीय टीम ऐसे क्षेत्रों में तुरंत गई। अभी अहमद साहब बोल रहे थे कि टीम पहले भी जाती रही है। हमारी टीम भी गई और इस पर बैठक करके, उसने जो रिपोर्ट दी, उसके आधार पर जो रिलीज़ हुए हैं, मैं उसकी भी चर्चा करूंगा, लेकिन ये जो 251 जिले हैं, इनके अलावा भी अभी जो पेयजल संकट आया है ...(**व्यवधान**)...

श्रीमती रजनी पाटिलः आपकी टीम को हमारे यहां पत्थर मारे गए।

श्री राधा मोहन सिंहः टीम भारत सरकार की जाती है, 60 वर्ष आपकी टीम को लोगों ने पत्थर मारे हैं और दो वर्ष हमारी टीम को भी पत्थर मारे, तो कौन सी बड़ी बात हो गई? आपकी टीम को 60 वर्ष लोगों ने पत्थर मारे हैं। पीड़ित लोग कुछ भी कर सकते हैं। जिनको पीड़ा है, वे कुछ भी कर सकते हैं। यह खरीफ की फसल में आपदा आई थी और रबी की फसल में सिर्फ कर्णाटक जिले में दिया है। जो उन्होंने मांग की थी, उसमें उनको 723 करोड़ की राशि न सिर्फ मंजूर हुई, बल्कि रिलीज़ भी हो गई। इसके अतिरिक्त राजस्थान से 15 जिलों के लिए ओलावृष्टि के लिए कल ज्ञापन प्राप्त हुआ है। मैं अहमद साहब को बता दूं कि कल ज्ञापन प्राप्त हुआ है और आने वाले कल को वहां टीम जाएगी। हमने ओलावृष्टि के समय भी ऐसा किया था। यह ठीक है कि हम प्रकृति के प्रकोप को नहीं रोक सकते, लेकिन उससे उत्पन्न होने वाला जो कष्ट है, उसको कम करना और भरपूर राहत देना किसी भी सरकार का दायित्व है। पहले राहत देनी है, इसके बाद की मदद बाद में हो। तो इस दृष्टि से आप देखेंगे कि राहत के मानकों में परिवर्तन किया गया है। अभी यहां एक सदस्य बोल रहे थे कि दो हेक्टेयर तक है। पहले तो दो साल तक एक हेक्टेयर पर ही मिलता था। एक हेक्टेयर पर 50 फीसदी नुकसान होगा, तभी मिलता था, लेकिन इस सरकार ने दो हेक्टेयर किया है। यदि 33 per cent तक नुकसान होगा तब भी मिलेगा। यह इस सरकार ने किया है। इतना ही नहीं पहले प्राकृतिक आपदाओं से लोगों की मृत्यु होती थी, डेढ़ लाख रुपया मिलता था। इस सरकार ने उस राशि को बढ़ाकर चार लाख रुपए किया है।

महोदय, मैं यह भी बताना चाहता हूं कि पहले प्रति एकड़ जो राशि मिलती थी, वर्षा सिचिंत, साढ़े चार हजार रुपए प्रति हेक्टेयर था, उसे बढ़ाकर 6,800 रुपए किया गया है। इसी प्रकार जो असिचिंत क्षेत्र थे, उनके लिए 9 हजार प्रति हेक्टेयर राशि थी, अब उसको बढ़ाकर 13,500 रुपए किया गया है। बारहमासी फसलों के लिए 12,000 रुपये प्रति हेक्टेयर से बढ़ाकर 18,000 रुपये प्रति हेक्टेयर कर दिया। मैं कुछ राज्यों को बधाई देना चाहूंगा, जैसे महाराष्ट्र और उत्तर प्रदेश में भी हमने देखा है कि उन राज्य सरकारों ने भी उसमें पैसा लगाया। यदि हम महाराष्ट्र में देखें तो पिछली बार, जब ओलावृष्टि हुई और अंगूर की खेती का नुक़सान हुआ था, तो 25-25 हजार रुपये तक देने का काम किया था। ...(**व्यवधान**)... मैंने बोल दिया है। यह हमने उत्तर प्रदेश और महाराष्ट्र में देखा। अब हमारा भी दायित्व बनता है कि राज्यों के अंदर भी थोड़ा समय देकर ...(**व्यवधान**)...

श्री भूपिंदर सिंह (ओडिशा)ः ओडिशा को भी ...(**व्यवधान**)... मिनिमम सपोर्ट प्राइस ...(**व्यवधान**)...ज्यादा दिया। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मेरी विनती है, मेरा यह आग्रह है कि सभी राज्य सरकारें पैसा लगाएं। उनको भारत सरकार भी देती है। ...(**व्यवधान**)... उसके बाद राज्य का जो आपदा कोष है, उसमें पहले क्या राशि जाती थी? पहले जो राशि जाती थी, जो लोग चर्चा कर रहे थे कि इधर तो लोग सोए हुए हैं, यदि सोया हुआ आदमी जगे हुए आदमी से कहे कि सोये हुए हैं, तो यह अपने आप में आठवां आश्चर्य होगा। आप इन पांच वर्ष के अंदर देखिए कि राज्य आपदा कोष में सरकार की ओर से पांच बरस में 33,580 करोड़ रुपये गए हैं। अभी पांच बरस के लिए, 15-16 से बढ़ाकर, 61, 219 करोड़ रुपये का आवंटन कर दिया गया है। यह लगभग पौने दो गुना किया गया है। ...(**व्यवधान**)...

श्री आनन्द शर्मा (राजस्थान)ः सर, मेरा इसी पर प्रश्न है। मेरा सीमित प्रश्न है ...(**व्यवधान**)... हर चीज़ पर झगड़ा नहीं किया करो। ...(**व्यवधान**)... मेरा आपके माध्यम से कृषि मंत्री जी से प्रश्न है कि आपने अभी यह जो आंकड़ा दिया है कि इतने पैसे का आवंटन कर दिया गया है, तो इस साल के बजट के अंदर यह जो 15,000 करोड़ रुपया बढ़ा हुआ दिखाया गया है, वह रेवेन्यू हेड से हटाकर, वह जो राहत का पैसा था, आपने उसको शिफ्ट कर दिया। जब बजट पर चर्चा होगी, तो आप कृपया इस पर जवाब दें। यह पैसा बढ़ा नहीं है। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः आप विषयांतर कर रहे हैं। आपका विषय है ...(**व्यवधान**)... हमने ...(**व्यवधान**)... जो बजट बढ़ाया है, आप उस विषय में बोल रहे हैं। मैं उस पर भी आऊंगा। ...(**व्यवधान**)...

श्री आनन्द शर्माः आप यह बताने की भी कृपा करें। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मैं उसी पर कह रहा हूं, आप सुनिएगा। ...(**व्यवधान**)...

श्री आनन्द शर्माः आप मेरी बात सुन लें। ...(**व्यवधान**)... आप यह भी बताने की कृपा करें कि हमारी जीडीपी का कितना प्रतिशत, बजट का कितना प्रतिशत एग्रीकल्चर के लिए है? आप परसेन्टेज बताइए।

श्री राधा मोहन सिंहः मेरा जो विषय है और आप जो विषय लाए हैं, जब मैं उस पर बोलूंगा, यह उस समय का विषय है। अभी मैं आपको यह बताना चाहता हूं कि पांच वर्ष तक राज्य आपदा कोष में 33,000 करोड़ रुपये गए और अब इस वर्ष से पांच बरस के अंदर 61,000 करोड़ रुपये जाएंगे। इस विषय को टालने के लिए आप जो तीसरा विषय उठा रहे हैं, उसके लिए यह उचित समय नहीं है। जब मैं वह विषय लाऊंगा या जब मेरी बात समाप्त हो जाएगी, आप तब बोलिएगा। दूसरा, इसको और भी ठीक से ...(**व्यवधान**)...

श्री उपसभापतिः मंत्री जी, आपको और कितने मिनट चाहिए? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः दूसरा, इसको और भी ठीक से ...(**व्यवधान**)...

श्री गुलाम नबी आज़ादः भारतीय जनता पार्टी अपने आप में ही एक राष्ट्रीय आपदा थी, तो आप अपने साथ आपदा ...(**व्यवधान**)... लाए तो हम क्या करें? ...(**व्यवधान**)...

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** بھارتیہ جنتا پارٹی اپنے آپ میں ہی ایک راشٹریہ آپدا تھی، تو آپ اپنے ساتھہ آپدا ---(**مداخلت**)--- نہیں لائے تو ہم کیا کریں؟ ---(**مداخلت**)----

† Transliteration in Urdu script.

श्री उपसभापतिः मंत्री जी, आपको और कितने मिनट चाहिए? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मैं पिछली बार भी उत्तर नहीं दे पाया था। ...(**व्यवधान**)...

श्री नीरज शेखरः मंत्री जी आप आराम से बोलिए। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः सर, ऑनरेबल मिनिस्टर अपनी इम्पॉर्टेन्ट बात रख रहे हैं। ...(**व्यवधान**)... हमने एक बात तो कही थी कि आपको इस मुद्दे पर सुनना पड़ेगा। वे कितनी देर बोलेंगे, यह अलग बात है, लेकिन इसको जल्दी ही खत्म करेंगे। ...(**व्यवधान**)...

श्री भूपिंदर सिंहः सर, यह पिछली बार भी रह गया था। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः हम वह सब लाए हैं, आपको उत्तर देंगे। ...(**व्यवधान**)...

श्री नीरज शेखरः मंत्री जी आप जवाब दे दीजिए। ...(**व्यवधान**)...

श्री भूपिंदर सिंहः उपसभापति जी, हम सुनना चाहते हैं। ...(**व्यवधान**)... हमारा जवाब दे दीजिए। ...(**व्यवधान**)... आप हम लोगों की बात पर कुछ बोल दीजिए। ...(**व्यवधान**)...

श्री उपसभापतिः भूपिंदर जी बठिए। ...(**व्यवधान**)... No, please don't do that. ...(*Interruptions*)...

श्री राधा मोहन सिंहः महोदय, हम सामान्य रूप से यह बताना चाहेंगे कि 2015-16 में 11,000 करोड़ रुपये का आवंटन राज्यों को किया गया था। यह जो 2015-16 का आवंटन था, यह दो किश्तों में जाता है। किसी सदस्य ने कहा कि पैसा नहीं गया, मैं बताना चाहता हूं कि दोनों किश्तों का पैसा चला गया है। इतना ही नहीं, बल्कि 2016-17 का राज्य आपदा कोष का जो 11,374 करोड़ रुपए का आवंटन हुआ है, उसमें भी जो ये 10 सूखा प्रभावित राज्य हैं, उन 10 राज्यों की प्रथम किश्त की राशि भी बिना vote on account के भेज दी गई है। ऐसा पहली बार हुआ है।

महोदय, राज्यों से ये जो पैसे मांगे जाते हैं, हम उसको ठीक से नहीं दे रहे हैं, ऐसे आँकड़े हमारे कुछ माननीय सदस्य बता रहे थे। वे बता रहे थे कि राष्ट्रीय आपदा कोष से पैसे मांगे जाते हैं और हमारी सरकार ठीक से वह पैसा नहीं दे रही है। वे जितना मांगते हैं, हम उतना नहीं दे रहे हैं। मैं आपके माध्यम से इस सदन के भी और देश के किसानों के भी ध्यान में लाना चाहता हूँ कि 2010-11, 2011-12, 2012-13 और 2013-14 में देश के विभिन्न राज्यों ने राष्ट्रीय आपदा कोष से 4 साल में एक लाख करोड़ रुपए की मांग की थी। हम अभी राज्यवार और जिलावार डिटेल्स नहीं बता पाएँगे, इन 4 वर्षों में देश के राज्यों ने जो मांगा ...(**व्यवधान**)...

श्री के. सी. त्यागीः 'पैसे मांगे जाते हैं' के बजाय 'राहत राशि आवंटित की जाती है', यह कहना ज्यादा अच्छा होगा और यह parliamentary भी है।

श्री राधा मोहन सिंहः मैं बता रहा हूँ। 4 वर्षों के अंदर एक लाख करोड़ रुपए की मांग की गई थी और राज्यों को 13 हजार करोड़ रुपए स्वीकृत हुए। यह 4 साल का रिकॉर्ड है कि NDRF से 13,762 करोड़ रुपए स्वीकृत हुए। वर्ष 2014-15 में जब मोदी सरकार आई, तो इसी तरह से राज्यों ने कुल मिला कर NDRF से 42 हजार करोड़ रुपए की राशि मांगी, तो मोदी सरकार ने राज्यों को 9,017.99 करोड़ रुपए दिए। अब आप बताइए कि 4 साल में एक लाख करोड़ के बदले 13 हजार करोड़ और इस सरकार में 42 हजार करोड़ के बदले 9 हजार करोड़! अब उस

[श्री राधा मोहन सिंह]

बात को छोड़ दीजिए, वह बात पुरानी हो गई। इस 2015-16 में हमने अभी तक खरीफ में 10 राज्यों के लिए 12,773 करोड़ रुपए स्वीकृत किए और ज्यों कर्णाटक में सूखे का संकट आया, तो उसके लिए भी 723 करोड़ रुपए स्वीकृत किए। ...(**व्यवधान**)...

श्री नीरज शेखरः मंत्री जी, इसका मतलब है कि हमारे देश में दो साल में ज्यादा दैवी आपदाएँ आ गईं।

श्री राधा मोहन सिंहः मैं जब 4 साल की चर्चा कर रहा था, तो उसी में 2009-10 में जो आपदा आई थी, वह भी शामिल थी। वह एक भीषण आपदा थी। उसके कारण आवंटन ज्यादा नहीं बढ़ा है, बल्कि यह ज्यादा इसलिए बढ़ा है, क्योंकि इस सरकार ने मानकों में परिवर्तन किया है। आप इसको ध्यान में रखिए कि मानकों में परिवर्तन किया गया है।

अभी जैसे कर्णाटक की बात हो रही थी। कर्णाटक ने 2011-12 में 6,200 करोड़ रुपए की मांग की थी, जबकि उस समय उसको 469 करोड़ रुपए की राशि मिली थी। इसी प्रकार उसने 2012-13 में 7,672 करोड़ रुपए मांगे, तो केंद्र ने 526 करोड़ रुपए दिए। जब मोदी सरकार के समय 2015-16 में 3,800 करोड़ रुपए की मांग की गई, तो उसको 1,500 करोड़ रुपए दिए गए। अब आप इस आँकड़े को देखिए। पुनः 2015-16 में रबी के सूखे के लिए कर्णाटक सरकार ने 824 करोड़ रुपए की मांग की थी, जबकि उसको 723 करोड़ रुपए मिले हैं। यदि हम इन आँकड़ों को देखें, तो हमें स्थिति का पता चलेगा। हम सभी राज्यों के बारे में नहीं कह सकते, लेकिन हमारे कुछ माननीय सदस्य इस विषय को उठा रहे थे, जैसे तेलंगाना के माननीय सदस्य यह विषय उठा रहे थे, उत्तर प्रदेश के माननीय सदस्य भी यह विषय उठा रहे थे। मैं उत्तर प्रदेश के माननीय सदस्यों के ज्ञानवर्द्धन की भी कोशिश करूँगा। अगर आप उत्तर प्रदेश की बात करें, तो अंतर बहुत साफ नजर आता है। सूखे और ओलावृष्टि से प्रभावित किसानों के लिए उत्तर प्रदेश ने जितना मांगा, उस समय तत्कालीन केंद्र सरकार ने उसकी भरपूर मदद नहीं की थी। उदाहरण के लिए 2009-10 में सबसे बड़ा सूखा पड़ा था और उस समय आपने मांगे थे 12,133 करोड़ रुपए, जबकि आपको 515 करोड़ रुपए मिले थे। 2015-16 में सूखा पीड़ितों के लिए आपने 2,057.79 करोड़ रुपए मांगे थे, जबिक हमने 1,304 करोड़ रुपए दिए।

2013-14 में ओलावृष्टि और 2014-15 में अतिवृष्टि आई थी, उस समय 2,801 करोड़ रुपये की राशि दी गई थी। आज तक के इतिहास में राष्ट्रीय आपदा कोष से उत्तर प्रदेश को जितनी राशि दी गई है, उतनी कभी नहीं दी गई। ...(**व्यवधान**)...

श्री नरेंद्र बुढानियाः आप जो चार साल के आँकड़े बता रहे थे। ...(**व्यवधान**)... चार साल पहले पैसे की जो वैल्यू थी, उसके मुकाबले आज कितनी वैल्यू रह गई है?

श्री राधा मोहन सिंहः अब मनरेगा की चर्चा होगी। ...(**व्यवधान**)... आपको अब मनरेगा के बारे में सुनना होगा। ...(**व्यवधान**)... जहां तक मनरेगा का सवाल है, सब देशवासी और हम सब लोग इस बात से इंकार नहीं कर सकते कि आजादी के बाद एक लम्बे कालखंड के अंदर देश में एक तरफ अमीरों की अमीरी बढ़ी और दूसरी तरफ गरीबों की गरीबी भी बढ़ी, इस बात से कोई इंकार नहीं कर सकता। इस बीच में गरीबों की गरीबी दूर करने के लिए बहुत सारे नारे भी लगाए गए, लेकिन उसका परिणाम इस रूप में हमारे सामने आया कि हमको मनरेगा शुरू करना पड़ा।

श्री आनन्द शर्माः क्या हमने गलत काम किए थे? ...(**व्यवधान**)... क्या मनरेगा गलत है? ...(**व्यवधान**)... मंत्री महोदय, आप कहना क्या चाहते हैं? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः जब आप सुनिएगा, तभी तो मेरा कहना समझिएगा। ...(**व्यवधान**)...जब आप सुनेंगे, तभी मेरे भाव को समझेंगे। ...(**व्यवधान**)... जब आप सुनेंगे, तभी मेरी बात समझेंगे। ...(**व्यवधान**)...

श्री आनन्द शर्माः आप मोदी सरकार के कामों का हिसाब दीजिए। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मैं हिसाब दे रहा हूं, आप सुनिए तो सही। ...(**व्यवधान**)... जो नारे दिए गए ...(**व्यवधान**)...

श्री आनन्द शर्माः आप चुनाव का भाषण दे रहे हैं या चर्चा का उत्तर दे रहे हैं? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः अगर उस समय निष्ठा से काम किया गया होता, तो मनरेगा की जरूरत ही न पड़ती। ...(**व्यवधान**)... मनरेगा बहुत अच्छी योजना है, लेकिन जितने नारे लगाए गए, उस निष्ठा से अगर वह काम किया गया होता, तो मनरेगा की जरूरत ही नहीं पड़ती। ...(**व्यवधान**)... यह निश्चित रूप से हमारी विफलताओं का परिणाम है कि हमको मनरेगा चलाना पड़ा। ...(**व्यवधान**)... यह अच्छी योजना है और यह बात आपको पता है कि यह सरकार किसी भी कीमत पर इसे बंद करने वाली नहीं है। देश में जितने भी सूखे से प्रभावित जिले हैं, वहां पर हमने इसे 100 दिन से बढ़ाकर 150 दिन कर दिया है। अगर हमें इसे बंद करना होता, तो हम इसके दिन क्यों बढ़ाते?

श्री आनन्द शर्माः सुप्रीम कोर्ट ने आपकी सरकार को आदेश दिया था। ...(**व्यवधान**)... आपने रोजगार नहीं दिया। ...(**व्यवधान**)... आपने राज्यों को पैसा नहीं दिया। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः आप सुनिए। ...(**व्यवधान**)... पहले आप पूरी बात तो सुनिए। मेरी बात आपको सुननी पड़ेगी। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Let the Minister complete the reply. ...(*Interruptions*)... After he completes the reply, ...(*Interruptions*)... Now, please listen. ...(*Interruptions*)... It is now like a market. ...(*Interruptions*)...

श्री प्रमोद तिवारीः आपके प्रधान मंत्री ने क्या किया? ...(**व्यवधान**)...

श्री उपसभापतिः आप लोग बैठ जाइए। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मैंने अभी जो बोला है, वह बात भी प्रधान मंत्री जी बोले थे। ...(**व्यवधान**)... मैंने कहा कि गरीबी हटाओ के नारे अगर निष्ठा से लगाए गए होते, तो मनरेगा की जरूरत ही न पड़ती।

श्री उपसभापतिः मंत्री साहब, आपको जो रिप्लाई देना है, चेयर को एड्रेस करते हुए दीजिए। Don't listen to anybody. ...(*Interruptions*)... After he completes the reply, if you want to ask I will allow. ...(*Interruptions*)...

श्री के. सी. त्यागीः सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: After he completes the reply, if you are very particular, I will allow one or two people. ...(*Interruptions*)... Now it is like a market. I don't want it to be like that. Hon. Minister, address the Chair. ...(*Interruptions*)... You address the Chair. ...(*Interruptions*)...

श्री राधा मोहन सिंहः महोदय, मैं आपके माध्यम से सदन को और माननीय सदस्यों को बताना चाहता हूं कि मोदी सरकार से पहले, 2012-13 में 33,000 करोड़ रुपये और 2013-14 में भी 33,000 करोड़ रुपये आवंटित हुए। 2014-15 में, मोदी सरकार ने 34,000 करोड़ रुपये आवंटित किए हैं और 2015-16 में 34,699 करोड़ रुपये का बजटीय आवंटन किया गया। 2006 के बाद पहली बार, RE के स्तर पर जितना बजट एलोकेशन था, उसे बढ़ाकर इसे 37,088 करोड़ रुपये कर दिया गया। यह रुपया लगभग खर्च हो चुका है। मोदी सरकार के आने के बाद मनरेगा अधिनियम में भी संशोधन किया गया है। यह संशोधन 21 जुलाई, 2015 को किया गया और राज्यों को निर्देशित किया गया कि जिला स्तर पर मनरेगा के तहत लागत के हिसाब से किए जाने वाले कार्यो का 60 प्रतिशत खर्च कृषि और संबधित गतिविधियों पर किया जाए। मनरेगा के अधिनियम के जो मास्टर परिपत्र हैं और उनमें इसका विस्तार से वर्णन करने से कृषि कार्य पर उसका परिणाम हुआ कि कई राज्यों ने इस वर्ष 62-63 प्रतिशत पैसा कृषि कार्यो पर खर्च किया है और वित्तीय वर्ष 2016-17 में 38,500 करोड़ रुपये का प्रावधान है। यह साबित करता है कि मनरेगा— पिछले 30-40 वर्षों में यदि गरीबी हटाने के लिए युक्तिसंगत काम किए गए होते, तो इस सरकार को इतना ज्यादा खर्च इस पर नहीं करना पड़ता या आप भी रहते अथवा दूसरा भी कोई रहता, तो उसे इतना खर्च नहीं करना पड़ता।

MR. DEPUTY CHAIRMAN: Mr. Minister, tell me how much more time will you take because if you take more time, then the Bill will not be taken up. There is, at least, one Bill to be taken up. So, try to conclude.

श्री राधा मोहन सिंहः जी, सर। महोदय, बुन्देलखंड पैकेज एक इम्पॉटेंट विषय है। इसकी चर्चा उत्तर प्रदेश के हमारे माननीय सदस्य कर रहे थे। यह बुन्देलखंड पैकेज पुराना है। मैं इतनी ही विनती करूँगा कि बुन्देलखंड पैकेज दो राज्यों को गया और उसके जिले भी नोटिफाइड थे। जरा आंकड़ा देख लें कि पड़ोसी राज्य को यह जो पैकेज गया, तो उसके जितने जिले थे, उनमें सिंचाई का एरिया कितना बढ़ा और उत्पादन कितना बढ़ा तथा उत्तर प्रदेश के अन्दर उत्पादन कितना बढ़ा और सिचिंत एरिया कितना बढ़ा? यह साबित कर देगा कि बुन्देलखंड पैकेज का किस प्रकार से इन्होंने दुरुपयोग किया। ...(**व्यवधान**)...

महोदय, दूसरी बात, मेरी विनती आपके माध्यम से उत्तर प्रदेश सरकार से यही होगी कि इस वर्ष भी उत्तर प्रदेश के लिए 321 करोड़ रुपए का पैकेज गया है। वह पड़ोसी राज्य से सबक ले और जिस प्रकार से उस पैसे का वहां दुरुपयोग होता है, उसको कम करे। ...(**व्यवधान**)...

महोदय, अब मैं एक ही विषय पर अपनी बात कह कर समाप्त करूँगा। ...(**व्यवधान**)... मैं एक विषय पर अपनी बात कह कर समाप्त करूँगा। अभी आदरणीय अहमद पटेल साहब कुछ

बोल रहे थे। आपके माध्यम से मैं यह जानकारी जरूर चाहूँगा कि ये माननीय सदस्य गुजरात से आते हैं, वहां पर आज से 8 वर्ष पहले नर्मदा बांध का काम पूरा हुआ। 6 वर्षों तक वहां के मुख्यमंत्री भारत सरकार के पास दौड़ते रहे कि उसकी growth का काम हो जाए और किसानों को पानी मिल जाए, लेकिन यह काम 6 वर्षों तक नहीं हुआ, इसकी अनुमति नहीं मिली। जब से नयी सरकार दिल्ली में आई है, तो 13 दिन के अन्दर वह काम हुआ है, तैयार होने को है। ...(**व्यवधान**)... महोदय, ये जो सिंचाई की परियोजनाएँ हैं ...(**व्यवधान**)...

श्री आनन्द शर्माः क्या नर्मदा का पानी पहले गुजरात नहीं पहुँचा था? ...(**व्यवधान**)...

श्री राधा मोहन सिंहः मैं तो चेयर की तरफ मुखातिब हूँ। ...(**व्यवधान**)...

श्री आनन्द शर्माः उपसभापति महोदय, आप इनसे पूछिए कि क्या नमर्दा का पानी पहले गुजरात में नहीं पहुँचा था? ...(**व्यवधान**)...

श्री प्रमोद तिवारीः वहां पानी का संकट है और आप पानी पीकर बैठे हैं। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः आपको पानी पी-पीकर जवाब मिलेगा। ...(**व्यवधान**)...

श्री राधा मोहन सिंहः महोदय, उमा जी अभी बात कर रही थीं। आदरणीय पवार साहब ने भी एक विषय को रखा है और एक माननीय सदस्य ने भी कहा है कि 20-25 वर्षों तक योजनाओं को पूरा न करने का पाप माफ नहीं किया जा सकता है। किसी सदस्य ने इस भाषा का इस्तेमाल किया है। मैं वैसी भाषा बोलना नहीं चाहता, लेकिन मैं यह जरूर बताना चाहता हूँ कि ये जो 89 परियोजनाएँ हैं, ये वृहत् और लघु परियोजनाएँ हैं। ये 15, 20, 25 वर्षों से पड़ी हुई हैं। आखिर क्या कारण है कि इस सरकार ने इस वर्ष उनमें से 30 योजनाओं को इसी वर्ष पूरा करने के लिए 12,700 करोड़ का अलग से बजटीय प्रावधान किया है? 12,700 करोड़ रुपए का अलग से बजटीय प्रावधान किया गया है और 89 परियोजनाओं में 2018 तक हम 40 को पूरा कर सकें, इसके लिए नाबार्ड के सहयोग से 20,000 हजार करोड़ रुपए के कॉरपस फंड का भी निर्माण किया गया है। क्या यह काम पहले नहीं हो सकता था? "पर उपदेश कुशल बहुतेरे!" यह काम खुद करना चाहिए था।

महोदय, आदरणीय पवार साहब के किसी भी सवाल का उत्तर मैं इसलिए नहीं दे सकता, क्योंकि उनका जो मागदर्शन था, वह सौ प्रतिशत देश के हित में था। इसमें कहीं किसी का मतभेद नहीं हो सकता है और उसमें कहीं भी राजनीति नहीं थी। ...(**व्यवधान**)... हमने लोक सभा में जो उत्तर दिया था, उस उत्तर में मैंने इस बात का भी जिक्र किया था कि जो अखबारों में खबरें आ रही हैं कि राजस्थान के अंदर कुछ इलाकों में बारिश सबसे कम हुई, उससे ज्यादा मिलीमीटर बारिश मराठवाड़ा, कोंकण आदि इलाकों में हुई है। सूखे का बड़ा कारण वर्षा कम होना है, लेकिन अखबार लिखता है कि यदि यही कारण होता, तो जिन इलाकों में उससे कम बारिश हुई, वहां इस प्रकार की भयावह स्थिति होती। अखबार इसके दूसरे कारण बता रहे हैं। अखबार में बताया जा रहा है कि वहां पर जो बाधों के निर्माण किए गए, जो बड़े-बड़े बांध हैं, जिनको 'तीर्थ' बोलते हैं, वे सबसे ज्यादा महाराष्ट्र में हैं। यह हमने अखबार में पढ़ा था। मैं गन्ना उत्पादक हूँ, आज़ादी के पहले चम्पारण में 52 चीनी मिलें थीं और आज भी यदि सबसे ज्यादा चीनी मिलें हैं, तो चम्पारण में हैं और ध्यान में होगा कि जब यह सरकार आई थी, तब उसने गन्ना किसानों को 21,000 करोड़ रुपए बांट थे। कितने उपक्रम किए गए हैं, तब जाकर वह बकाया

[श्री राधा मोहन सिंह]
एक हजार करोड़ रुपए से नीचे आया है। मेरी गन्ना किसानों के प्रति पूरी सहानुभूति है। हम खुद एक किसान हैं, लेकिन गन्ना मिलों के हितों को ध्यान में रखते हुए बाधों का निर्माण किया गया, जिसके कारण क्षेत्रीय संतुलन नहीं रहा। किसानों की सबसे ज्यादा असिंचित भूमि उसी इलाके में रही, यह अखबार का कहना है। सर, अखबार में गलत खबर भी आती है। ...(**व्यवधान**)... मैंने ही वहां पर मांग की थी कि इस पर अलग से एक बार चर्चा हो जाए। चूंकि इस तरह की खबरें आ रही हैं, इसलिए इस पर अलग से एक बार चर्चा हो जाए। मेरा गन्ना मिल और गन्ना किसान के प्रति कोई विक्षोभ नहीं था और आज भी मैं आदरणीय पवार साहब को इसके लिए कहना चाहूंगा कि मेरा विषय सिर्फ इतना है कि इसमें असलियत क्या है, इस पर एक बार चर्चा हो। इसका कारण यह है कि हम सब लोगों को मिल कर किसान का भला करना है। अपनी राजनीति का भला आड़ में जरूर करें, लेकिन जब पोल खुलती है, तब भारी नुकसान होता है। जब किसान के बीच पोल खुल जाएगी कि आप राजनीति ज्यादा कर रहे हैं, तो उसका नुकसान होता है। हम सब लोग राजनीति करने वाले हैं। देश तब समृद्ध बनेगा, जब देश का किसान समृद्ध बनेगा, इसी भाव से हम सब बोल रहे हैं। जब हम सब इसी भाव से बोल रहे हैं, तो इस भाव से करने में क्यों दिक्कत आती है या इतने दिनों तक ऐसा करने में क्यों दिक्कत आई?

अब 'प्रधान मंत्री सिंचाई योजना' है। मैं आदरणीय शरद जी से विनती करना चाहूंगा कि जल का कम से कम उपयोग हो, per drop, more crop. अब चार-पांच ऐसे राज्य हैं, आदरणीय शरद जी को भी अनुभव होगा, इनके समय में भी हुआ होगा, लेकिन हम तो दो साल से उसको माइक्रो इरिगेशन के लिए पैसा दे रहे हैं, वह पैसा खर्च नहीं हो रहा है। अब राज किस पार्टी का है, यह अलग विषय है। अगर हम राज्य का नाम ले लेंगे, तो फिर वह पोलिटिकल हो जाएगा। हम एक कॉपी आप सबके पास भेजते हैं। यहां पर सवाल पैसे का नहीं है। माननीय सदस्य ओडिशा की चर्चा कर रहे थे। मैं वहां गया, बैठक की। अब वहां RKVY का पैसा ही खर्च नहीं हुआ, मुझको नहीं लगता है कि पैसे का सवाल है। सवाल पैसे का नहीं है, बल्कि सवाल यह है कि जो पैसा जा रहा है, उसका उपयोग हो और राज्य सरकार भी अपने-अपने खजाने से किसान के हित में खर्चा करे। हम सब लोग जिस राज्य में भी जाएं, राजनीतिक काम से भी जाएं, तो राज्य सरकार के साथ बैठ कर बात करें। हम अपने यहां से सब जानकारी सबको उपलब्ध कराएंगे। हमारे प्रधान मंत्री जी की बहुत साफ सोच है कि जब तक किसान मजबूत नहीं होगा, तब तक देश मजबूत नहीं होगा। इसी सपने को पूरा करने में सरकार लगी हुई है। मेरा यह अनुरोध है कि आप सब आइए, मिलिए और हम सब मिल कर किसान को मजबूत बनाएं। इसी विनती के साथ मैं अपनी बात समाप्त करता हूँ।

श्री शरद यादवः महोदय, आपके माध्यम से मैं यह कहना चाहता हूँ कि मंत्री जी ने विस्तार से यह तो बताया है कि क्या किया जा रहा है या क्या नहीं किया जा रहा है, लेकिन मैं आपके माध्यम से राधा मोहन जी से फिर यह कहूँगा कि आज देश भर में आधी आबादी सूखे से प्रभावित है। आज का सबसे बड़ा मुद्दा पीने के पानी के संकट का है। आपसे मेरी विनती है कि भारत सरकार के बहुत लम्बे हाथ हैं। सूखे के मामले में ऐसे कई इलाके हैं, जहां स्थिति बहुत ज्यादा खराब है। मैं झारखंड के लोगों से बात कर रहा था, वहां के लोग आए हुए थे। लातूर में जो स्थिति है, उससे ज्यादा विकट स्थिति झारखंड में है, बुंदेलखंड में है। मैं कहूँगा कि देश भर के

सारे मामलों को इकट्ठा कर एक बयान दिया जाना चाहिए कि भारत सरकार उन मामलों से किस प्रकार निपटेगी, ताकि पानी का संकट दूर हो। इंसान को पीने का पानी तो हर घंटे चाहिए। पानी ही एक ऐसी चीज़ है, जिसके लिए हिन्दुस्तान के गांवों के किसानों को सबसे ज्यादा दिक्कत और त्रासदी होती है। वह जब कभी किसी से मिलता है, कहीं उठता है या बैठता है, तो उसके जीवन की सबसे बड़ी त्रासदी पानी ही होती है, लेकिन आज उसके लिए पीने के पानी की त्रासदी हो गई है। आपने जो कहा है, उस पर मैं ज्यादा विवाद नहीं करता, क्योंकि ये हार गए हैं। इन्होंने कुछ नहीं किया था, इसलिए ये यहां आ गए हैं। ये बार-बार इसको न उठाएँ। यहां पीने का पानी तो सिर्फ आज का मामला था। मैं चेयर के माध्यम से कहूँगा कि आप फिर से एक बड़ा *suo motu* बयान दीजिए, जिससे पता चले कि सभी जगहों पर आप पीने के पानी के मामले में क्या इंतजाम कर रहे हैं, क्या प्रबंध कर रहे हैं। यह मेरी आपसे विनती है।

श्री गुलाम नबी आज़ादः सर, दो माननीय मंत्रियों ने यहां जवाब दिए हैं। 25 एमपीज़, जो कि अपोजिशन पार्टीज़ के थे, जिनमें से 14 कांग्रेस पार्टी के थे और बाकी 11 दूसरी अपोजिशन पार्टीज़ के थे, उन्होंने ही यह मांग की थी कि देश में जो सूखा है और पीने के पानी की जो कमी है, उस पर बहस होनी चाहिए। लेकिन बहुत निराशा हुई कि सूखे पर और पीने के पानी पर भी राजनीति ज्यादा हुई। मेरी बहन ने तो 20 दफा मोदी सरकार और माननीय एग्रीकल्चर मिनिस्टर ने 50 दफा मोदी सरकार कहा है। ...(**व्यवधान**)... मुझे इस पर कोई आपत्ति नहीं है। मोदी साहब हम सब के प्रधान मंत्री हैं, लेकिन उस नाम को रिपीट करने से सूखे की स्थिति ठीक नहीं होगी, पानी की स्थिति ठीक नहीं होगी। शायद आप अंदाजा लगा चुके हैं कि इंटरनेशनल लेवल पर, ग्लोबल लेवल पर दुनिया ने यह कहा है कि जमीन में पानी कम होने का सबसे बड़ा कारण ग्लोबल वॉर्मिंग है। यहां उसका सबसे बड़ा खतरा है और अगर वॉटर मैनेजमेंट नहीं हुआ तो पूरी दुनिया एक डेज़र्ट बन जाएगी। जब आप यह चर्चा कर रहे थे कि वर्ष 2009, 2010, 2011 और 2012 में पैसा कम दिया गया, तब आपको यह भी गिनना था कि तब शरद पवार जी कृषि मंत्री थे, यूपीए की गवर्नमेंट थी और हमने वर्ष 2011, 2012 और 2013 में भी रिकॉर्ड फूड प्रोडक्शन किया और उसका एक्सपोर्ट भी किया। आपने वर्ष 2014, 2015 और 2016 में पैसा इसलिए बढ़ाया, क्योंकि आप आपदा अपने साथ ले आए। यह सबसे बड़ी आपदा थी। ...(**व्यवधान**)... आप अपने साथ वर्ष 2014 और 2015 में सूखा लाए और पूरे देश को सूखा कर दिया, तो आपको पैसे ज्यादा देने ही पड़ेंगे। हमारे वक्त में यह स्थिति, यह आपदा नहीं थी।

मैं माननीय वॉटर रिसोर्स मिनिस्टर से तीन-चार सवाल पूछना चाहता हूँ कि क्या आपका कोई प्लान है? यह पैसे बढ़ाने से नहीं हुआ है। क्या आपका कोई शॉर्ट-टर्म, मीडियम-टर्म या लाँग-टर्म प्लान है? अब दो महीने के बाद बरसात आने वाली है। उसके लिए क्या माननीय मंत्री जी को यह नहीं कहना चाहिए था कि दो महीने के बाद जब जुलाई-अगस्त में monsoon आएगा और दक्षिण में तो जून से ही आएगा तो उस समय water conservation के लिए हमने यह short-term programme लिया है और इन दो महीने में हम इतने तालाब खोद रहे हैं, ताकि जब जून, जुलाई और अगस्त में बारिश आएगी तो इतना water conserve होगा। Irrigation projects के speedy completion के लिए आपने क्या योजना बनायी है? Minor and medium irrigation projects के लिए क्या योजना बनायी है? आज देश में सूखे से लोग मर रहे हैं, पानी के बगैर मर रहे हैं। क्या माननीय प्रधान मंत्री जी को सभी पार्टियों की मीटिंग नहीं बुलानी चाहिए थी?

[श्री गुलाम नबी आज़ाद]

क्या माननीय प्रधान मंत्री जी को देश के सभी मुख्यमंत्रियों की मीटिंग नहीं बुलानी चाहिए थी? क्या इसको national crisis के तौर पर नहीं लिया जाना चाहिए था? क्या इसका समाधान नहीं करना चाहिए था? क्या प्रधान मंत्री की अध्यक्षता में Finance Minister, Agriculture Minister, Rural Development Minister और Irrigation Minister की एक कमेटी, होम मिनिस्ट्री की एक Water Crisis Management Committee नहीं बननी चाहिए थी? क्या मुख्यमंत्रियों के अंडर, चीफ मिनिस्टर्स के अंडर जो Finance Minister, Irrigation Minister और जो concerned Ministers हैं, उनकी मीटिंग नहीं होनी चाहिए थी? यह राष्ट्रीय आपदा है। आप इसको मंत्रियों, सेक्रेट्रीज़ और फाइलों के बीच में मत लीजिए। अपोजिशन आपके साथ इस राष्ट्रीय आपदा में बराबर खड़ा रहेगा। प्लीज़ इसको राजनीति मत बनाइए और इसको मंत्रालयों की चारदीवारी और अफसरों तक सीमित मत रखिए। आप लोग जरा जाग जाइए क्योंकि आज देश में स्थिति बहुत भयंकर है।

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** سر، دو ماننیے منتریوں نے یہاں جواب دینے ہیں۔ 25ایم پی، جو کہ اپوزیشن پارٹیز کے تھے، جن میں سے 14 کانگریس پارٹی کے تھے اور باقی 11 دوسری اپوزیشن پارٹیز کے تھے، انہوں نے ہی یہ مانگ کی تھی کہ دیش میں جو سوکھا ہے اور پینے کے پانی کی جو کمی ہے، اس پر بحث ہونی چاہئے۔ لیکن بہت مایوسی ہوئی کہ سوکھے پر اور پینے کھے پانی پر بھی سیاست زیادہ ہوئی۔ میری بہن نے تو بیس دفعہ مودی سرکار اور مانیئے ایگری کلچر منسٹر نے پچاس دفعہ مودی سرکار کہا ہے۔ ...(مداخلت)... مجھے اس پر کوئی اپتی نہیں ہے۔ مودی صاحب ہم سب کے پردھان منتری ہیں، لیکن اس نام کو دوہرانے سے سوکھے کی حالت ٹھیک نہیں ہوگی، پانی کی حالت ٹھیک نہیں ہوگی۔ شاید آپ اندازہ لگاچکے ہیں کہ انٹرنیشنل لیول پر، گلوبل لیول پر دنیا نے یہ کہا ہے کہ زمین میں پانی کم ہونے کی سب سے بڑی وجہ گلوبل وارمنگ ہے۔ یہاں اس کا سب سے بڑا خطرہ ہے اور اگر واٹر منیجمنٹ نہیں ہوا تو پوری دنیا ایک ڈیزرٹ بن جائیگی۔ جب آپ یہ چرچہ کررہے تھے کہ سال 2009, 2010, 2011 اور 2012 میں پیسہ کم دیا گیا، تب آپ کو یہ بھی گننا تھا کہ تب شرد پوار جی کرشی منتری تھے، یوپی اے کی گورنمنٹ تھی اور ہم نے سال 2011, 2012 اور 2013 میں بھی ریکارڈ فوڈ پروڈکشن کیا اور اس کا ایکسپورٹ بھی کیا۔ آپ نے سال 2014, 2015 اور 2016 میں پیسہ اس لیے بڑھایا، کیوں کہ آپ آپدا اپنے ساتھ

† Transliteration in Urdu script.

لے آئے۔ یہ سب سے بڑی آپدا تھی۔ ---(مداخلت)--- آپ اپنے ساتھ سال 2014 اور 2015 میں سوکھا لائے اور پورے ملک کو سوکھا کردیا، تو آپ کو پیسے زیادہ دینے ہی پڑیں گے۔ ہمارے وقت میں یہ حالت، یہ آپدا نہیں تھی۔

میں مانیئے واٹر ریسورس منسٹر سے تین چار سوال پوچھنا چاہتا ہوں کہ کیا آپ کا کوئی پلان ہے؟ یہ پیسے بڑھانے سے نہیں ہوا ہے۔ کیا آپ کا کوئی شارٹ ٹرم میڈیم ٹرم یا لانگ ٹرم پلان ہے؟

اب دو مہینے کے بعد برسات آنے والی ہے۔ اس کے لیے کیا مانیئے منتری جی کو یہ نہیں کہنا چاہیئے تھا کہ دو مہینے کے بعد جب جولائی اگست میں مانسون آئے گا اور دکشن میں تو جون سے ہی آنے گا تو اس وقت واٹر کنزرویشن کے لیے ہم نے یہ شارٹ ٹرم پروگرام لیا ہے اور ان دو مہینے میں ہم اتنے تالاب کھود رہے ہیں، تاکہ جب جون، جولائی اور اگست میں بارش آئے گی تو اتنا واٹر کنزرو ہوگا۔ اِرّیگیشن پروجیکٹ کے اسپیڈی کمپلیشن کے لیے آپ نے کیا یوجنا بنائی ہے؟ مائنر اینڈ میڈیم اِرّیگیشن پروجیکٹ کے لیے کیا یوجنا بنائی ہے؟ آج دیش میں سوکھے سے لوگ مررہے ہیں، پانی کے بغیر مررہے ہیں، کیا مانیئے پردھان منتری جی کو سبھی پارٹیوں کی میٹنگ نہیں بلانی چاہیئے تھی؟ کیا مانیئے پردھان منتری جی کو دیش کے سبھی مکھیہ منتریوں کی میٹنگ نہیں بلانی چاہیئے تھی؟ کیا اس کو نیشنل کرائسز کے طور پر نہیں لیا جانا چاہیئے تھا؟ کیا اس کا سمادھان نہیں کرنا چاہیئے تھا؟ کیا پردھان منتری کی ادھیکشتا میں فائنینس منسٹر، ایگری کلچر منسٹر، رورل ڈیولپمنٹ منسٹر اور اِرّیگیشن منسٹر کی ایک کمیٹی، ہوم منسٹری کی ایک واٹر کرائسز منیجمنٹ کمیٹی نہیں بنّی چاہیئے تھی؟ کیا مکھیہ منتریوں کے انڈر جو فائنینس منسٹر، اِرّیگیشن منسٹر اور جو کنسرنڈ منسٹر ہیں، ان کی میٹنگ نہیں ہونی چاہیئے تھی؟ یہ راشٹریہ آپدا ہے۔ آپ اس کو منتریوں، سکریٹریز اور فائلوں کے بیچ میں مت لیجئے۔ اپوزیشن آپ کے ساتھ س راشٹریہ آپدا میں برابر کھڑی رہے گی۔ پلیز اس کو راجنیتی مت بنائیے اور اس کو منترالیوں کی چہاردیواری اور افسروں تک محدود مت رکھیئے۔ آپ لوگ ذرا جاگ جائیے کیوں کہ آج دیش میں حالت بہت خطرناک ہے۔

MR. DEPUTY CHAIRMAN: Okay. Now, Shri K. C. Tyagi. ...(*Interruptions*)...

SHRI ANANDA BHASKAR RAPOLU (Telangana): Mr. Deputy Chairman, Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will call you. ...(*Interruptions*)... त्यागी जी, सिर्फ प्रश्न पूछिएगा।

श्री के. सी. त्यागीः सर, मैं एक ही मिनट में अपनी बात समाप्त करना चाहता हूं। **...(व्यवधान)...**

SHRI ANANDA BHASKAR RAPOLU: Mr. Deputy Chairman, Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Tyagiji, put only questions. ....(*Interruptions*)...Put only questions. ...(*Interruptions*)... सिर्फ प्रश्न पूछिए।

श्री के. सी. त्यागीः उपसभापति महोदय, मैंने अपने संबोधन में अपने आपको राजनीति से ऊपर उठाकर **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... Put only questions. सिर्फ प्रश्न पूछिए।

श्री के. सी. त्यागीः मंत्री जी सारे सवालों के जवाब राजनीति में दे रहे थे। सबसे बड़ा सवाल जो सदन में उठकर आया और इधर से, अकाली दल के लोगों से लेकर उधर तक, सब लोगों ने कहा कि जो किसान प्रभावित हैं, उनके कर्जे माफ होने चाहिए। इनके वक्तव्य में उसका ज़िक्र तक नहीं है। दूसरा, उन इलाकों के किसानों के बच्चे, जो सूखा प्रभावित हैं, उनके बच्चों की जो पढ़ाई है, उसके लिए उन्होंने जो कर्जा लिया है, वह माफ होना चाहिए। हमने उनसे इस बात का ज़िक्र किया था। उसका भी कोई जवाब नहीं है। मनरेगा में कम से कम डेढ़ सौ दिन का काम इन affected areas में होना चाहिए, उसके लिए कोई राहत नहीं है। पीड़ित किसानों को मुफ्त बीज, खाद **...(व्यवधान)...** इनकी सहयोगी पार्टी है, अकाली दल के सदस्यों ने सवाल उठाया **...(व्यवधान)...** उसका कोई जिक्र नहीं है।

श्री उपसभापतिः त्यागी जी, प्रश्न पूछिए। No time for discussion.

श्री के. सी. त्यागीः सर, यह प्रश्न ही है। **...(व्यवधान)...** नेशनल फूड सिक्योरिटी एक्ट के तहत सूखा पीड़ितों को पीडीएस से राशन तुरंत रिलीज़ किया जाए। मंत्री जी गैरहाज़िर हैं, सवाल किससे पूछें? यह सवाल पीडीएस से जुड़ा हुआ है। **...(व्यवधान)...**

SHRI PRAMOD TIWARI: Mr. Deputy Chairman, Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I told you I will call. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... He is speaking. ...(*Interruptions*)... Are you not seeing? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Are you not seeing he is speaking? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)...

7.00 P.M.

SHRI PRAMOD TIWARI: After him, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will decide. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... I will decide. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... No, no. ...(*Interruptions*)... Your Leader spoke. ...(*Interruptions*)... What is this? ...(*Interruptions*)...

श्री के. सी. त्यागीः सर, शरद जी कुछ कहना चाहते हैं इसलिए मैं बैठना चाहता हूं लेकिन मैं घोर निराश हुआ हूं। ये तीन बार पहले भी जवाब देना चाहते थे, तब भी इन प्रश्नों का कोई जवाब नहीं दिया **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Okay. Fine.

श्री के. सी. त्यागीः अब इनका जवाब **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: All right.

श्री के. सी. त्यागीः राजनीति से जुड़ा हुआ है, जबकि हमारे सुझाव **...(व्यवधान)...** के साथ दिए गए थे।

MR. DEPUTY CHAIRMAN: Shri Sharad Pawar.

श्री शरद पवारः उपसभापति जी, मुझे दो सवाल पूछने हैं। सूखे की समस्या हल करने के लिए कुछ कदम उठाए गए, सदन के सामने यह बात आती है। जब सूखा आता है तो फसल जाती है, चाहे ज्वार की फसल हो, चाहे बाजरे की फसल हो, एक पूरी फसल जाती है, नुकसान होता है तो एक सीज़न का होता है। भारत सरकार ने Horticulture Mission नाम की एक स्कीम दी हुई है। Horticulture के लिए भारत सरकार ने सभी राज्यों को बहुत मदद की है। Horticulture की जो क्रॉप है, चाहे आम की हो, चाहे सपोटा की हो, चाहे स्वीट लाइम हो, यह बागवानी की क्रॉप खत्म हो जाएगी क्योंकि आगे के 20 सालों का नुकसान किसानों को होता है। इसलिए तीन साल पहले जब ऐसी परिस्थिति पैदा हुई थी, तो भारत सरकार ने बागवानी की फसल बचाने के लिए मदद दी थी, उसकी सही फिगर मुझे याद नहीं है, हर हैक्टेयर को खाली टैंकर से पानी देकर बागवानी, बगीचा बचाने के लिए राज्य सरकार को दिए थे। इस समय इस बारे में कुछ सोचने की तैयारी इस सरकार की है क्या? यह मेरा पहला सवाल है।

दूसरी बात यह है कि अभी एक-दो महीने सूखे की परिस्थिति है। बारिश के बारे में जो predictions हैं, वे अच्छे हैं। अगर जून महीने में अच्छी बारिश देश में आ गयी, तो जो सूखाग्रस्त किसान हैं, ये सब defaulter हो गए, चाहे cooperative bank हो, चाहे nationalised bank हो। उन्होंने जो पैसा लिया है, उसे वापस नहीं कर सकते, इसलिए वे defaulter हो गए। जून में अच्छी बारिश आने के बाद उनको crop loan नहीं मिलेगा, तो न seed उनके पास आएगा, न उनके पास खाद होगी, न मेहनत करने की परिस्थिति होगी। ऐसी परिस्थिति में जो आज उनके ऊपर बोझ है, उसको आप चाहे तो माफ करो, नहीं तो कम से कम reschedule करो। क्या आप उनका crop loan मिलने का आगे का रास्ता खोल सकते हैं? इस बारे में सोचने की आवश्यकता है। क्या इस बारे में सरकार ने कोई विचार किया है?

श्री संजीव कुमारः सर, सरकार का सर्वे बताता है कि झारखंड सबसे ज्यादा प्रभावित है। पिछली बार भी वहां पर सुखाड़ हुआ था। मैं माननीय मंत्री जी से पूछना चाहता हूं कि आप वहां के किसानों को compensate कर रहे हैं या नहीं कर रहे हैं, उनके लोन माफ कर रहे हैं या नहीं कर रहे हैं? सबसे महत्वपूर्ण यह है कि आप तुरंत वहां पर पीने के पानी की व्यवस्था कर रहे हैं या नहीं कर रहे हैं?

MR. DEPUTY CHAIRMAN: Those who did not speak...(*Interruptions*)...

SHRI BHUPINDER SINGH: Sir, I have given a notice.

MR. DEPUTY CHAIRMAN: You did not speak. That is enough. Shri Pramod Tiwari. That will be the last question. No more questions after this.

श्री प्रमोद तिवारीः सर, मेरा एक सीधा सा सवाल माननीय मंत्री जी से है कि इसमें कोई दो राय नहीं है कि इधर किसानों ने आत्महत्या की है और रिकार्ड में भी है कि सबसे ज्यादा आत्महत्या की है। ...(**व्यवधान**)...

डा. चंद्रपाल सिंह यादवः सर, हम बुंदेलखंड के रहने वाले हैं। ...(**व्यवधान**)...

श्री प्रमोद तिवारीः सर, देश में सबसे ज्यादा आत्महत्याएं हुई हैं। ...(**व्यवधान**)... मैं आपको याद नहीं दिलाना चाहता हूं। मेरे ख्याल से सदन में बैठे हुए बहुत से लोगों को याद होगा ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Put the question.

SHRI PRAMOD TIWARI: Sir, I am asking the question. सवाल यह है कि उस समय किस मंत्री ने यह वक्तव्य दिया था कि किसान फसल की वजह से आत्महत्याएं नहीं कर रहे हैं, बल्कि और कारणों से आत्महत्याएं कर रहे हैं। ...(**व्यवधान**)... प्यार संबंधों की वजह से आत्महत्याएं कर रहे हैं, प्यार में असफलता की वजह से आत्महत्याएं कर रहे हैं। यह आपकी संवेदनहीनता किसानों के लिए है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Put the question. ...(*Interruptions*)...

श्री प्रमोद तिवारीः मेरा एक सीधा सा सवाल है कि क्या किसानों का कर्जा केंद्र सरकार माफ करेगी? ये आत्महत्याएं रुक सकें, जो परिवार पीड़ित हैं, उनकी जान बचाई जा सके, तो क्या आप यहां पर घोषणा करेंगे कि जो केंद्रीय कर्ज है, उसको माफ किया जाएगा।

MR. DEPUTY CHAIRMAN: In the end. ...(*Interruptions*)...

डा. चंद्रपाल सिंह यादवः माननीय उपसभापति जी, माननीय मंत्री जी ने अभी अपने भाषण के दौरान बताया कि साढ़े सात हजार करोड़ रुपया बुदेंलखंड पैकेज का दिया गया था।

MR. DEPUTY CHAIRMAN: Put the question. ...(*Interruptions*)...

डा. चंद्रपाल सिंह यादवः लेकिन बीच में उस पैसे को रोक दिया गया। बुंदेलखंड पैकेज का जितना पैसा मिलना चाहिए था, वह पैसा पूरा नहीं मिला है, वह पैसा रुका हुआ है। मैं आपके

माध्यम से माननीय कृषि मंत्री जी से यह जानना चाहता हूं कि क्या वे उस रुके हुए पैसे को फिर से बुदेंलखंड के लिए रिलीज़ करेंगे या और पैसा बढ़ाकर बुंदेलखंड क्षेत्र को देंगे? बुंदेलखंड में तमाम समस्याएं हैं...

MR. DEPUTY CHAIRMAN: Mr. Ramakrishna. ...(*Interruptions*)...

डा. चंद्रपाल सिंह यादवः बुंदेलखंड के क्षेत्र में किसानों का कर्जा माफ करने की सरकार की कोई योजना है?

MR. DEPUTY CHAIRMAN: It is over. ...(*Interruptions*)...

डा. चंद्रपाल सिंह यादवः दूसरी बात यह है कि हमने अपने भाषण के दौरान कहा था कि वहां तालाबों को बनाने के लिए सरकार को तुरंत पैसा उपलब्ध कराना चाहिए।

MR. DEPUTY CHAIRMAN: Nothing else will go on record.

SHRI RANGASAYEE RAMAKRISHNA (Karnataka): I have one suggestion to make. Internationally drought is recognised as a disaster. Now, the UNDP has a regular Disaster Management Group which considers drought. Why can't we also give this work to the National Disaster Management Authority?

MR. DEPUTY CHAIRMAN: Mr. Bhupinder Singh, this will be the last question and then the Minister will reply.

SHRI BHUPINDER SINGH: Our hon. Chief Minister, Shri Naveen Patnaik has written, time and again, to the Prime Minister and to the Finance Minister that we are giving ₹ 1,300 crores. NABARD has to support us for the kharif loan.

Until summer holidays for the students, the Odisha Government has decided to provide mid day meals to all the school children; and ₹ 55 extra is being given to the workers in the entire 27 drought affected districts under the MGNREGA scheme. Will the Government extend support to the Odisha Government? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Bhupinder Singh, please sit down. Let the Minister reply.

श्री राधा मोहन सिंहः महोदय, जैसा कि आदरणीय शरद जी ने कहा है कि बागवानी विषय या चारा विकास कार्यक्रम, जो पहले से चल रहा है, जब भी सूखा आता है, तो उसके तहत जो विशेष मदद की जाती है, वह आज भी चल रही है। हम बीज पर जो राज्य सहायता देते थे, वह पहले राष्ट्रीय खाद्य सुरक्षा विषय के तहत देश के 14 राज्यों में या 16 राज्यों में लागू थी, अब उसे देश के सभी राज्यों में लागू कर दिया गया है। अब सभी राज्यों में सूखा आने पर बीज पर भी 50 फीसदी की राज्य सहायता बढ़ाई जाएगी। अभी झारखंड के तथा अन्य सदस्यों ने जो पीने के पानी का सवाल उठाया है, तो मैंने पहले भी कहा है कि क्रियान्वयन राज्य सरकारों को करना है और मैं आपके ध्यान में यह लाना चाहता हूं कि झारखंड के पास unspent balance

[श्री राधा मोहन सिंह]

21st April, 2016 तक 76 करोड़ रुपया उनके पास पड़ा हुआ है और हमने इस साल का 20 करोड़ एक्स्ट्रा रिलीज़ कर दिया है। मेरे पास एक सूची है। उसको पूरा पढ़ना ठीक नहीं है, लेकिन मेरे पास 12-13 राज्यों के नाम हैं, जो सूखे से प्रभावित हैं। उनके पास जो 2015-16 की राशि है, उसको भी वे 21st April तक खर्च नहीं कर पाए हैं। बावजूद इसके 2016-17 की किश्त भी राज्यों को जारी की गई है। जहां तक प्रमोद तिवारी जी का सवाल है कि किसानों के विषय में किस मंत्री ने इस पर जवाब दिया था कि किसानों की आत्महत्या प्रेम प्रसंग के कारण भी होती है। यहां पवार साहब बैठे हुए हैं, इन्होंने तीन-तीन बार जवाब दिया है। इससे पहले इसी सदन में आपके दो मंत्रियों ने जवाब दिया है, वे ठीक से बता पाएंगे। मैं यहां किसी का नाम नहीं ले रहा हूं। तिवारी जी, मेरी पूरी बात सुन लीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No intervention. ...(*Interruptions*)... No intervention. ...(*Interruptions*)... Sit down. Let him finish the reply.

श्री प्रमोद तिवारीः *

MR. DEPUTY CHAIRMAN: It is not going on record. ...(*Interruptions*)... This can't be done. ...(*Interruptions*)... Only what the Minister is saying will go on record. You ignore that.

श्री राधा मोहन सिंहः किसानों के संबंध में जो जवाब कांग्रेस के मंत्री आदरणीय शरद जी ने दिया, इस सरकार के मंत्री ने भी दिया है। इसमें न शरद जी की गलती है, न कांग्रेस के दो मंत्रियों की गलती है और न यहां के मंत्री की गलती है। चूंकि जो पहले सरकार चल रही थी, वह राज्यों से जो रिपोर्ट मांगती थी, उसमें किसानों की आत्महत्या के अलग से कारण नहीं मांगती थी। उसका परिणाम यह होता था कि जो सुनियोजित हैं, उनकी आत्महत्या के जो कारण होते थे, वे एक साथ आते थे। इसके कारण आदरणीय शरद पवार जी हो या कांग्रेस के दो मंत्री हों... आप पूरी बात सुन लें। ...(**व्यवधान**)... वे हों या बीजेपी के मंत्री हों, वे ऐसा जवाब नहीं देते थे, लेकिन मैं आज की सरकार को बधाई दूंगा कि इस सरकार के आने के बाद किसान की आत्महत्या के कारणों को अलग किया है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Simply give the reply. Don't look at them. ...(*Interruptions*)...

श्री राधा मोहन सिंहः कारणों को अलग किया है। ...(**व्यवधान**)... वे इस पर जो बयान देते थे, वह गलत था। ...(**व्यवधान**)... यहां से जो बयान दिया गया, वह गलत था। ...(**व्यवधान**)...राज्य सरकारों से भारत की सरकार उसी प्रोफॉर्मा में जवाब मांगती थी। ...(**व्यवधान**)... यह मजबूरी थी। ...(**व्यवधान**)... पिछली सरकार की भी थी, लेकिन हम आज की सरकार को बधाई देंगे कि उसने प्रोफॉर्मा अलग किया है कि किसान की आत्महत्या का कारण अलग बताओ। अब वे कारण राज्यों से नहीं आ रहे हैं। ...(**व्यवधान**)... इसमें राज्य का भी कसूर नहीं था, किसी मंत्री ने भी जो बयान दिया है, उसका भी कसूर नहीं है। उस समय देश में जो सरकार चल रही थी, जो

*Not recorded.

प्रोफॉर्मा राज्यों को पच्चीस वर्ष पहले भेजा था, यह उस प्रोफॉर्मा का दोष था, लेकिन आज इस सरकार ने उस विसंगित को दूर कर दिया है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Over, over. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: Sir, we are not satisfied with the reply of the hon. Minister. It is the most unsatisfactory reply that we have got. ...(*Interruptions*)... So, we are walking out. ...(*Interruptions*)...

(At this stage, some hon. Members left the Chamber.)

GOVERNMENT BILLS

The Appropriation Acts (Repeal) Bill, 2015

and

The Repealing and Amending (Third) Bill, 2015 — *Contd.**

MR. DEPUTY CHAIRMAN: Okay. Now, let us take up The Appropriation Bills. ...(*Interruptions*)... I think, the Minister has moved both the Bills. So, those who want to speak may speak. Shri Ananda Bhaskar Rapolu; not there. Shri Veer Singh. ...(*Interruptions*)... Shri Veer Singh, are you speaking on the Appropriation Bills? ...(*Interruptions*)... I have taken up The Appropriation Acts (Repeal) Bill, 2015 and The Repealing and Amending (Third) Bill, 2015 for further consideration. These have already been moved yesterday. So, I am taking up further consideration of the Bills. I called Mr. Ananda Bhaskar Rapolu; he is not available. The next is, Shri Veer Singh. Are you speaking? ...(*Interruptions*)...

SHRI VEER SINGH (Uttar Pradesh): No, Sir.

MR. DEPUTY CHAIRMAN: Okay. Now, Shri Bhupinder Singh. Are you speaking on this Bill?

SHRI BHUPINDER SINGH (Odisha): No, Sir. Members are not there. ...(*Interruptions*)... Let us take it up tomorrow, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: That is not my point. ...(*Interruptions*)... That is not my point. Members are free to be here. I never asked anybody to go out.

श्री वीर सिंह (उत्तर प्रदेश): उपसभापति जी, इसको कल रखिए। ...(**व्यवधान**)...

SHRI BHUPINDER SINGH: Please, Sir. Let us take it up tomorrow.

---

* Further discussion continued from 26th April, 2016.

MR. DEPUTY CHAIRMAN: We have decided to pass this Bill today in the meeting in the morning. I have to go by this. ...(*Interruptions*)... Mr. Bhupinder Singh, this morning we decided that after the Short Duration Discussion we would take up this Bill. This is an innocuous Bill. What is the harm?

SHRI BHUPINDER SINGH: I understand that, Sir.

MR. DEPUTY CHAIRMAN: Do you want to speak or not? Otherwise, I will put it to vote.

SHRI BHUPINDER SINGH: No, Sir. I would speak.

MR. DEPUTY CHAIRMAN: If you want, you may speak. Otherwise, I will put it to vote.

SHRI BHUPINDER SINGH: No, Sir. The other Members…

MR. DEPUTY CHAIRMAN: Why do you worry about the other Members? If you want, you speak.

SHRI BHUPINDER SINGH: Sir, I stand here to support this Bill on behalf of my Party. The only thing that I find here is that in 2008, when the Law Commission… ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Are you speaking? Please speak.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, it is a very formal Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Why do you worry? You speak. ...(*Interruptions*)... Why do you worry about others? You speak if you want. Otherwise, I will put it to vote.

SHRI MUKHTAR ABBAS NAQVI : Mr. Bhupinder Singh, just a minute. Sir, it is a very formal Bill. ...(*Interruptions*)... इस पर सबकी सहमति हो जाए। **...(व्यवधान)...** इस पर बहस बहुत जरूरी है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: You are not prepared. Why do you waste my time?

श्री मुख्तार अब्बास नक़वीः ये ऑलरेडी मूव कर चुके हैं। **...(व्यवधान)...**

SHRI BHUPINDER SINGH: Sir, I am participating.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, we have just one speaker from our side. I don't think he would take more than five-six minutes.

SHRI MUKHTAR ABBAS NAQVI: That is all right.

श्री शरद यादव (बिहार): बाकी और कोई नहीं बोलेगा। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Okay. All right. ...(*Interruptions*)... Now, please. ...(*Interruptions*)...

SHRI BHUPINDER SINGH: Sir, I stand here to support The Appropriation Acts (Repeal) Bill, 2015 and The Repealing and Amending (Third) Bill, 2015. As I understand, this should have been done much earlier. The Law Commission of India, in its 248th Report, had recommended immediate repeal of the obsolete laws. Law Commission of India in its 248th Report stressed on 'Obsolete laws, warranting immediate repeal.' There was a warning by the Law Commission in 2008 itself. Why did it take so long to come to the House?

Sir, coming to the Bill itself, we had mentioned last time also, that whichever be the Department, whether it is the Railways or the Finance Ministry or any other Department, they should be consulted in respect of what Acts should be repealed. They should be taken into confidence and they should be given chance to explain their stand. This is what we had mentioned last time also when the Repealing and Amending Bill came up. Sir, there have also been some recommendations of the Select Committee. I would like to know whether the Government would take into account the recommendations of the Select Committee. I was a Member of that Select Committee and we had given certain recommendations. I hope that the Government will clarify as to whether those recommendations would be considered or not and also give their response to the latest Report of the Law Commission about the Acts which are to be repealed as early as possible. Also, how many Acts are pending before the Government which are to be repealed? I hope that the Minister, during his reply, would give the details.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Mr. Deputy Chairman, Sir, this is an effort to clean and sweep. Though this particular Bill is not going to have much impact, but this occasion has to be utilised to take it as a precaution and to learn how to set the Sunset Provision and how to repeal whenever it is required. The soft-natured Sadananda Gowdaji, who is the Minister for Law and Justice, looks to become the Repeal Minister. I wish him well since he comes from the South and our neighbouring State, Karnataka.

Sir, normally, in the mornings and evenings, in villages, in particular, we begin with cleaning and sweeping and we end up, by sunset, again by cleaning and sweeping. Now, when we look at the usage of computers, once we start the computer, after

[Shri Ananda Bhaskar Rapolu]
it is switched on, we refresh it. We go on refreshing it for thirty seconds or one minute. With that, a lot of unrequired, outdated obsolete materials will, automatically, get repealed. And this is a sort of defragmentation. This is not only set on computers but also in the law-making process, this has been set up right since the times of Roman Empire. But the present-day Government is thinking as if they have newly found the measures for automatic repeal and the Sunset Clause. Even in the Roman law, there was a very specific provision for removing the outdated Sunset provision, the Sunset Clauses. What is admitted for a period will be refused after that period is the pretext for exact repealing. The Law Minister is focussing on the Appropriation Acts (Repeal) Bill to repeal Bills, right from 1950 till date, in particular, that to 2012. Now, whenever it is called Appropriation Act, the Appropriation is for a specific period. It is meant for the expenditure part.

With that, after the usage of that particular period the use of that Appropriation Act will come to a close. We appreciate you. As soon as you came to power you were so eager to announce that you are also going to prune all the Governments by cleaning, by wiping and burning out the files and all. Kindly recollect what sort of controversy has occurred. You also look towards how Australia was functioning in an automatic repeal clause utilisation. You have taken the United Kingdom model of repeal; we welcome it. That is the right model. Even America has adopted that and almost all the advanced nations are adopting. With your repeal, you are going to defragment. You will be cleaning up your house. You will be automatically making this statute book up-to-date and appropriate, and, at the same time, we must be very cautious. Yet the sunset clauses are much more useful for the legislative instruments. ...(*Time-bell rings*)... Legislative instruments are meant for this specific period. With this, you are only trying to focus and trying to gain a good name. We also welcome it, but there is nothing much good. You are only going to become the repeal Minister. Thank you very much.

श्री वीर सिंहः माननीय उपसभापति महोदय, आपने मुझे विनियोजन अधिनियम (निरसन) विधेयक, 2015 एवं निरसन और संशोधन (तीसरा) विधेयक, 2015 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, केंद्र सरकार ने अप्रांसंगिक कानूनों को समाप्त करने की प्रक्रिया शुरू करते हुए विगत वर्ष भी दो विधेयक पारित किए थे, जिससे 125 पुराने कानूनों को निरस्त किया गया था। अतः इन दोनों विधेयकों के द्वारा क्रमशः 745 विनियोग अधिनियमों [विनियोग (रेल) अधिनियमों सहित] तथा 295 कतिपय अधिनियमितियों का निरसन करने का प्रस्ताव है। प्रतिवर्ष कम से कम 12 विनियोग विधेयक संसद द्वारा पारित किए जाते हैं। सरकारी खजाने से राशि निकालने के लिए यह विधेयक लाना पड़ता है।

महोदय, विनियोग कानून केवल एक बार उपयोग के लिए बनाए जाते हैं तथा बाद में अपनी प्रासंगिकता खो देते हैं। विभिन्न सरकारों द्वारा यह प्रयास पहले भी किया गया कि विदेशी निवेश भारत में आए, यहां उद्योग-व्यापार शुरू हो और लोगों को रोजगार मिले, लेकिन कई बार निवेशक कानूनी पेचीदगियों से परेशान होकर निवेश करने से हाथ खींच लेते हैं। अतः निवेशकों को विश्वास दिलाने, जनता को कानूनों के जाल से मुक्त करने तथा अदालतों का बोझ हलका करने के लिए ऐसे कानूनों की समीक्षा जरूरी है। हमारी पार्टी इन विधेयकों का समर्थन करती है, लेकिन सुव्यवस्था और सुशासन के लिए जिन कानूनों की आवश्यकता है, उन्हें तो बनाए रखना चाहिए। जरूरत पड़ने पर ऐसे कानूनों के छिद्रों का सहारा लेकर बच निकलने वालों पर लगाम लगाने के लिए सरकार को उन्हें अधिक कड़ा बनाने पर भी विचार करना होगा। यह भी आवश्यक है कि कानूनों के संबंध में सरकार कोई भी निर्णय पूरी तरह सोच-विचार कर ले।

महोदय, मेरा माननीय मंत्री जी से एक सुझाव है कि वे रेल विनियोग और वित्त विनियोग अधिनियमों में 'स्वतः निरसन खंड' को सम्मिलित करने पर विचार करें, जिससे काफी संख्या में पारित विनियोग कानून, जो अपना अर्थ खो चुके हैं, लेकिन कानूनी पुस्तकों का अंश बने हुए हैं, स्वतः निरिसत हो सकें । इससे विधायिका का बहुत समय बचाया जा सकता है और उस समय को विधायिका के पास लंबित लोकहित के अत्यावश्यक मुद्दों पर लगाया जा सकता है।

माननीय मंत्री जी को मेरा दूसरा सुझाव यह है कि किश्तों में प्रचलन से बाहर हो चुके कानूनों को रद्द करने के बजाए, वह एक बार ऐसे विधेयकों का आकलन करवाएं तथा अप्रचलित व अप्रासंगिक कानूनों को रद्द घोषित करने हेतु विधेयक संसद से पारित कराएं तथा जो कानून राज्यों को निरसन करने हैं, उनके लिए संबंधित राज्य सरकारों को आवश्यक कार्यवाही हेतु कदम उठाने को कहना चाहिए। तभी कानून प्रणाली को अवांछित भार से मुक्ति दिलाई जा सकेगी। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): Sir, I want to reply...

MR. DEPUTY CHAIRMAN: What is there to reply? Nobody has put a question. Okay, you can give a brief reply.

SHRI D. V. SADANANDA GOWDA: There are two questions which have been raised.

SHRI SHARAD YADAV (Bihar): You must respect the Chair.

SHRI D. V. SADANANDA GOWDA: Sir, I wish to make only two points.

Sir, these Appropriation Bills are repealed for the first time. Right from 1950 till 2012 we are repealing 758 Appropriation Acts [Including Appropriation (Railways) Acts].

After this Government assumed office, we have identified 1,741 obsolete laws which need to be repealed. Now, this is the fourth Bill. As per the direction of

[Shri D. V. Sadananda Gowda]
the Chair, both the Bills have taken together for consideration. The first one is, the Appropriation Acts (Repeal) Bill, 2015, including the Appropriation (Railways) Acts, containing 758 Acts. Another one is the Repealing and Amending (Third) Bill, 2015, which has 295 Acts. We had brought two Bills earlier and those were passed by this august House.

Sir, out of 1,741 Acts, 1,159 Acts have been repealed. It is a record in the history of legislative process of Parliament.

I, now, touch upon two small issues raised by my friend. The first one is with regard to the sunset clause *i.e.*, automatic repeal clause. Of course, the Select Committee of the Rajya Sabha, while considering another Bill referred to it, observed that there should be a sunset clause. We examined models of two countries — Australia and the UK. Usually, we follow the UK in formulating our legislation. So, it was decided that it is the right model that needs to be followed. So, we have decided to follow the UK model. And, from 2016 onwards — two years gap should be there — we will see that a clause is inserted in the Railway Appropriation and the Financial Appropriation Bills, so that, automatically, the 2013 Appropriation Acts will be repealed. Then, continuously, it goes on repealing Acts so that there would not be any problem in future.

We have also included a saving clause, because the Appropriation Acts come to an end after money is drawn. But, on certain occasions, some money will remain. So, automatically, it will carry over in the next Appropriation Bill. So, two years gap should be given. Hence, we have included a sunset clause. Sir, all these have been incorporated. Even in the Lok Sabha all hon. Members have appreciated this initiative taken by this Government.

I thank all the hon. Members, especially Shri Natchiappan, who gave us moral boost as far as these issues are concerned. So, I thank the hon. Members of this House who have supported the Bill and also the Chair. I request the House to pass these Bills.

Thank you.

MR. DEPUTY CHAIRMAN: I am also supporting you. We shall, first, take up the Appropriation Acts (Repeal) Bill, 2015.

Now, the question is:

> That the Bill to repeal Appropriation Acts [including Appropriation (Railways) Acts], as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall, now, take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up the Schedule to the Bill. There are two amendments (Nos. 3 and 4) by the Minister, Shri D. V. Sadananda Gowda.

THE SCHEDULE

SHRI D. V. SADANANDA GOWDA: Sir, I move:

(3) That at page 2, line 34 be *deleted.*

(4) That at page 11, line 53 be *deleted*.

The questions were put and the motions were adopted.

The Schedule, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up clause 1 of the Bill. There is one amendment (No. 2) by Mr. Gowda.

CLAUSE-1

SHRI D. V. SADANANDA GOWDA: Sir, I move:

(2) That at page 1, line 2, *for* the figure "2015", the figure "2016" be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up the Enacting Formula. There is one amendment (No. 1) by Shri D. V. Sadananda Gowda.

ENACTING FORMULA

SHRI D. V. SADANANDA GOWDA: Sir, I move:

(1) That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall, now, take up consideration of the second Bill *i.e.*, the Repealing and Amending (Third) Bill, 2015.

The question is:

> That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall, now, take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up the First Schedule to the Bill. There is one amendment (No. 3) by the Minister, Shri D. V. Sadananda Gowda.

THE FIRST SCHEDULE

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

(3) That at page 2, lines 21 and 22 be *deleted*.

The question was put and the motion was adopted.

The First Schedule, as amended, was added to the Bill.

The Second Schedule was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up clause 1. There is one amendment (No. 2) by Shri Sadananda Gowda.

CLAUSE - 1

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

(2) That at page 1, line 3, *for* the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall, now, take up the Enacting Formula. There is one amendment (No. 1) by Shri D. V. Sadananda Gowda.

ENACTING FORMULA

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

(1) That at page 1, lines 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

RE. REQUEST TO TAKE UP THE BILL RELATED TO SCs

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, एससी से संबंधित जो बिल है, वह बहुत महत्वपूर्ण बिल है और यह कई दिनों से बिजनेस में लग रहा है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: If there is a consensus, I can do.

श्री मुख्तार अब्बास नक़वी: सर, दूसरी बात यह है कि हम डी. वी. सदानन्द गौड़ा जी को बधाई देना चाहते हैं कि ये सिर्फ जरूरी कानून ही नहीं बना रहे हैं, बल्कि जो गैर-जरूरी कानून हैं, उनको खत्म भी कर रहे हैं, इसलिए एससी से संबंधित जो बिल है, उसको भी आज ले लिया जाए।

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): सर, हमने पार्लियामेंटरी अफेयर्स मिनिस्टर को दो दिन से वादा किया है कि यह बिल जरूरी है, हम इसका समर्थन करेंगे और इसको पास करेंगे। इस संबंध में मेरा यह निवेदन है कि चूंकि अभी साढ़े सात बज चुके हैं, इसलिए कल के एजेंडा में आप इसका पहला नंबर रखिए और हम इसको पास करेंगे।

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** سر، ہم نے پارلیمنٹری افیئرس منسٹر کو دو دن سے وعدہ کیا ہے کہ یہ بل ضروری ہے، ہم اس کا سمرتھن کریں گے اور اس کو پاس کریں گے۔ اس سمبندھ میں میرا یہ نویدن ہے کہ چونکہ ابھی ساڑھے سات بج چکے ہیں، اس لئے کل کے ایجنڈا میں آپ اس کا پہلا نمبر رکھئے اور ہم اس کو پاس کریں گے۔

† Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: Okay. There is the assurance. इसको कल किया जाएगा। Mr. Minister, be ready for tomorrow. We will pass it tomorrow. Now, admitted Special Mentions. Shri Mansukh L. Mandaviya.

[THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE) *in the Chair*]

SPECIAL MENTIONS

SHRI MANSUKH L. MANDAVIYA: Sir, I want to read.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE) : Yes, yes. Not the whole thing, please. Just hurry up, please.

Demand to take necessary action to protect jail officials from fake complaints made by prisoners

SHRI MANSUKH L. MANDAVIYA (Gujarat): Sir, There are many incidents of fake complaints being lodged by prisoners against jail security personnel to demoralize them. I understand that, the Government of Gujarat has already approached the Central Government on the issue of fake complaints against prison administrative officials.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Silence in the House please.

SHRI MANSUKH L. MANDAVIYA: The State Government has suggested Ministry of Home the following points:

One, when it is proved that the applications made by the prisoners against the jail employees/officials are false/baseless, the procedure of punishment should be followed as per the jail manual.

Two, for the prisoners/convicts who indulged in bomb blast or terrorist or anti-national activities, there should be restrictions to the extent that such prisoners shall not make any application, on any reason, to any authority except through the concerned court.

Three, the prisoners/convicts who indulged in bomb blast or terrorist or anti-national activities should be denied information under provisions of the RTI Act 2005.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Thank you very much.

SHRI MANSUKH L. MANDAVIYA: I request Central Government to examine above suggestions urgently and accordingly, necessary action may please be taken. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Shri Motilal is not present; Shri Husain Dalwai is not present; Shri Vivek Gupta is not present; Shri P. L. Punia is not present.

Demand to give adequate powers to the National Commission for Minorities

श्री गुलाम रसूल बिलयावी (बिहार): महोदय, मैं आपके सज्ञान में यह बात लाना चाहता हूँ कि अनुसूचित जाति आयोग, अनुसूचित जनजाति आयोग व पिछड़ी जाति आयोग के मुकाबले में राष्ट्रीय अल्पसंख्यक आयोग को बहुत कम शक्ति दी गई है और उसको कमज़ोर आयोग बनाकर रखा गया है, जिसके चलते आयोग प्रभावी रूप से अल्पसंख्यकों के हितों की रक्षा नहीं कर पाता है। इसके अलावा अल्पसंख्यक आयोग की रिपोर्ट वस्तुतः रद्दी की टोकरी में डाल दी जाती है। एक और समस्या यह है कि आयोग में ऐसे अधिकारियों को नियुक्त किया जाता है कि अल्पसंख्यकों के हितों में दिलचस्पी नहीं रखते। मेरा सरकार से अनुरोध है कि राष्ट्रीय अल्पसख्यक आयोग को उसी प्रकार से सशक्त एवं प्रभावी बनाया जाए जिस प्रकार से अन्य आयोगों को प्राप्त है।

†**جناب غلام رسول بلیاوی (بہار):** مہودے، میں آپ کے سنگیان میں یہ بات لانا چاہتا ہوں کہ انو-سوچت جاتی آیوگ، انوسوچت جن- جاتی آیوگ و پچھڑی جاتی آیوگ کے مقابلے میں راشٹریہ الپ-سنخیک آیوگ کو بہت کم شکتی دی گئی ہے اور اس کو کمزور آیوگ بنا کر رکھا گیا ہے، جس کے چلتے آیوگ پربھاوی روپ سے الپ- سنخیکوں کے ہتوں کی رکشا نہیں کر پاتا ہے۔ اس کے علاوہ الپ-سنخیک آیوگ کی رپورٹ وستت؛ ردّی کی ٹوکری میں ڈال دی جاتی ہے۔ ایک اور مسئلہ یہ ہے کہ آیوگ میں ایسے ادھیکاریوں کو مقرر کیا جاتا ہے جو کہ الپ-سنخیکوں کے ہتوں میں دلچسپی نہیں رکھتے۔ میرا سرکار سے انورودھہ ہے کہ راشٹریہ الپ-سنخیک آیوگ کو اسی طرح سے مضبوط و اثردار بنایا جائے جس طرح سے دیگر آیوگوں کو حاصل ہے۔

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Shri Anil Desai is not present; Shri Praveen Rashtrapal is not present; Shri Vijay Jawaharlal Darda is not present.

Demand to take immediate steps for restructuring of Brahmaputra Board and constitution of Brahmaputra River Basin Authority

SHRI RIPUN BORA (Assam): Sir, Brahmaputra, the mighty river, passes through China, India and Bangladesh and, as such, the 2,900 km. long river shares water with these three countries. Surging waters and floods during the monsoon season is an annual occurrence in Assam and this affects Bangladesh too.

There was a proposal by the State Government of Assam to set up the North-East Brahmaputra River Rejuvenation Authority (NEBRRA) to tackle the floods

† Transliteration in Urdu script.

[Shri Ripun Bora]

and the problem of erosion in Assam and the North-eastern States. However, the Central Government has neither taken any initiative to set up the NEBRRA and find a scientific way of controlling floods and erosion of river banks nor has it undertaken desiltation of the Bhrahmaputra river through the proposed Brahmaputra Valley River Basin Authority.

The Government had proposed setting up of the NEBRRA almost a year ago, for the restructuring and revamp of the Brahmaputra Board, through a Bill in the Parliament. The Brahmaputra Board was set up in 1981. It started its functioning on the 11th January, 1982, with the objective of planning and integrated implementation of measures for control of flood and river banks' erosion in the Valley, within the jurisdiction of the North-eastern States and the Northern part of West Bengal, but it is presently in a totally non-functional state.

With slight modifications and with a plan for more strategic all-round development of the Brahmaputra Valley, the Assam State passed a Bill to constitute the Brahmaputra Valley River Basin Authority by merging the proposed NEBRRA and the Brahmaputra Board. But, till date, all proposals are pending with the Central Government.

I urge upon the Government to take immediate action before the onset of the monsoon and request the Government to take up the matter under the National Disaster Management Scheme without any further delay.

Demand to give free financial assistance to farmers for rainwater harvesting and providing them water for irrigation and drinking

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मुझे आपको अवगत कराना है कि भारत एक कृषि प्रधान देश है। प्रति वर्ष मौसम के असंतुलन से किसान बरबाद हो रहा है तथा लोगों के सामने पीने के पानी तथा कृषि सिंचाई के लिए पानी की समस्या उत्पन्न हो गई है। इसलिए राष्ट्रीय कृषि नीति बनाकर प्रत्येक मकान में हारवेस्टिंग टैंक बनाए जाने का क़ानून बने तथा प्रत्येक खेत में कृषि के एरिया के हिसाब से बरसात के पानी को इकट्ठा करने के लिए सिंचाई हेतु सीमेंटेड पक्का टैंक बनाया जाए, जिसकी व्यवस्था भारत सरकार करे और रख-रखाव किसान स्वयं करे, जिससे खेत का पानी खेत में ही प्रयोग किया जा सके, क्योंकि बरसात का पानी नदियों से होकर समुद्र में चला जाता है। बरसात के पानी को बचाकर उसका प्रयोग पीने के पानी के रूप में किया जा सकता है तथा उससे पूरे देश के किसानों को सिंचाई की सुविधा उपलब्ध कराई जा सकती है। इस प्रकार, हम वर्तमान में बुंदेलखंड, लातूर, विदर्भ आदि देश के विभिन्न हिस्सों में पड़ रहे भयंकर सूखे-अकाल की समस्या का मुकाबला कर सकेंगे और इससे किसानों को आत्महत्या करने से बचाया जा सकता है।

अतः मैं माननीय प्रधान मंत्री जी से मांग करता हूँ कि राष्ट्रीय कृषि नीति बनाकर किसानों के लिए बरसात के पानी को इकट्ठा करने के लिए भारत सरकार की ओर से प्रत्येक खेत में निःशुल्क पानी के पक्के टैंक बनवाए जाएँ तथा पीने के पानी के लिए प्रत्येक घर में हारवेस्टिंग टैंक बनाने हेतु आर्थिक सहायता प्रदान की जाए।

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Shri Rajeev Chandrashekar is not present; Shrimati Kanak Lata Singh is not present; Shri Sanjay Raut is not present.

Concern over weakening foreign policy due to recent developments

चौधरी मुनव्वर सलीम (उत्तर प्रदेश): महोदय, मैं देश की लगातार कमज़ोर होती विदेश नीति के संबंध में निम्नलिखित तथ्य इस सदन के सामने रखना चाहता हूं:

नेपाल जैसा हमारा पारम्परिक मित्र देश आज चीन की जानिब झुकता क्यों दिखाई दे रहा है?

अहमदाबाद में चीनी एवं भारतीय प्रधान मंत्रियों के बीच 'हिन्दी-चीनी भाई-भाई' के नारे के बावजूद संयुक्त राष्ट्र में आतंकी हाफिज़ सईद के मामले में चीन ने भारत के खिलाफ वीटो पॉवर का इस्तेमाल क्यों किया?

जिस अमेरीका ने दुश्मन देश को आर्थिक मदद दी एवं वर्तमान प्रधान मंत्री को तत्कालीन मुख्यमंत्री रहते हुए वीज़ा देने से इंकार किया, आज उसे युद्ध के लिए देश की ज़मीन क्यों दी जा रही है?

पाकिस्तानी प्रधान मंत्री की व्यक्तिगत पार्टी में मोदी जी के शामिल होने के बावजूद सीमा पार आतंकवाद में कोई कमी क्यों नहीं आयी?

पठानकोट मामले में पाकिस्तानी जांच एजेंसी तो भारत आती है लेकिन भारत की जांच एजेंसी को वहां जाने की इजाज़त हुकूमत-ए-पाकिस्तान द्वारा नहीं दी जाती।

आज़ाद भारतीय भूभाग की 17 हज़ार 160 एकड़ ज़मीन बगलादेश को क्यों दी जाती है?

महोदय, भारत की पवित्र धरती किसी एक दल, संगठन, धर्म और व्यक्ति की धरोहर नहीं है, बल्कि करोड़ों भारतवासियों के मान, सम्मान, स्वाभिमान और राष्ट्रप्रेम की अलम्बरदार है। इसीलिए आपके माध्यम से इन तमाम सवालों के जवाब के साथ इन सभी मुद्दों पर राष्ट्रभक्ति का प्रमाण पत्र देने वालों की सरकार की विफलताओं क कारणों सहित इनके निराकरण के लिए हुकूमत-ए-हिन्द द्वारा उठाए गए कदमों को मुल्क जानना चाहता है।

†**چودھری منوّر سلیم (اتّر پردیش):** مہودے، میں دیش کی لگاتار کمزور ہوتی ودیش- نیتی کے سمبندھ میں مندرجہ ذیل باتیں اس سدن کے سامنے رکھنا چاہتا ہوں:-

نیپال جیسا ہمارا پارمپرک دوست دیش آج چین کی جانب جھکتا کیوں دکھائی دے رہا ہے؟

† Transliteration in Urdu script.

احمدآباد میں چینی اور بھارتیہ پردھان منتریوں کے بیچ 'ہندی-چینی بھائی-بھائی' کے نعرے کے باوجود اقوام متحدہ میں آتنکی حافظ سعید کے معاملے میں چین نے بھارت کے خلاف 'ویٹو پاور' کا استعمال کیوں کیا؟

جس امریکہ نے دشمن دیش کو آرتھک مدد دی اور حالیہ پردھان منتری کو اس وقت کے مکھیہ منتری رہتے ہوئے ویزا دینے سے انکار کیا، آج اسے جنگ کے لئے دیش کی زمین کیوں دی جا رہی ہے؟

پاکستانی پردھان منتری کی ذاتی پارٹی میں مودی جی کے شامل ہونے کے باوجود سیما پار آتنک-واد میں کوئی کمی کیوں نہیں آئی؟

پٹھان کوٹ معاملے میں پاکستانی جانچ ایجنسی تو بھارت آتی ہے لیکن بھارت کی جانچ ایجنسی کو وہاں جانے کی اجازت حکومت پاکستان سے نہیں دی جاتی؟

آزاد بھارتیہ بھو-بھاگ کی سترہ ہزار ایک سو ساٹھہ ایکڑ زمین بنگلہ دیش کو کیوں دی جاتی ہے؟

مہودے، بھارت کی پاک زمین کسی ایک پارٹی، سنگٹھن، دھرم اور شخص کی دھروہر نہیں ہے، بلکہ کروڑوں بھارت واسیوں کے مان، سمّان، سوابھیمان اور راشٹرپریم کی عمل بردار ہے۔ اسی لئے آپ کے مادھیم سے ان تمام سوالوں کے جواب کے ساتھہ ان سبھی مدّعوں پر راشٹر بھکتی کا پرمان-پتر دینے والوں کی سرکار کی ناکامیوں کے کارنوں سمیت ان کے نکارن کے لئے حکومت ہند کے ذریعے اٹھائے گئے قدموں کو ملک جاننا چاہتا ہے۔

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): The House stands adjourned till 11.00 a.m. on Thursday, the 28th April, 2016.

The House then adjourned at forty-one minutes past seven of the clock till eleven of the clock on Thursday, the 28th April, 2016.

Published under Rule 260 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) and Printed by DRV Grafix Print
41, Institutional Area, D-Block, Janakpuri, New Delhi-110058